**BEFORE THE NATIONAL GREEN TRIBUNAL**

**CENTRAL ZONAL BENCH BHOPAL**

**Original Application No. 07/2022**
**and**
**Original Application No. 12/2022**

**IN THE MATTER OF:**

**SUBHASH C. PANDEY** **APPLICANT(S)**

***VERSUS***

**STATE OF MP & ORS** **RESPONDENT(S)**

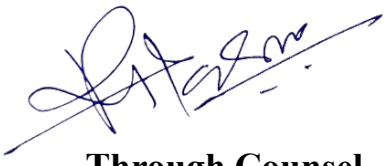
**I N D E X**

| S. No. | Particulars | Annexure | Page No. |
|---|---|---|---|
| **1.** | Action Taken Report on Behalf of State Of Madhya Pradesh by OIC of Government In Compliance of Order Dated 18.08.2023 | | 02-07 |
| **2.** | Affidavit | | 08 |
| **3.** | State Level Joint Committee Report | **R1-1** | 09-509 |
| **4.** | Copies of Show-Cause Notice dated 04.09.2023 | **R1-2 (COLLY)** | 510-512 |

**Date: 14.09.2023**

**Place: Bhopal**

**Respondent No. 1**



**Through Counsel**

**(Prashant M. Harne)**

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**CENTRAL ZONAL BENCH BHOPAL**

**Original Application No. 07/2022**
**and**
**Original Application No. 12/2022**

**IN THE MATTER OF:**

**SUBHASH C. PANDEY APPLICANT(S)**

***VERSUS***

**STATE OF MP & ORS RESPONDENT(S)**

**ACTION TAKEN REPORT ON BEHALF OF STATE OF MADHYA PRADESH IN COMPLIANCE OF ORDER DATED 18.08.2023**

IT IS MOST RESPECTFULLY SUBMITTED HEREINUNDER :-

1. Issue raised in this application is alleged unauthorized, illegal construction and encroachment on the reservoir land shown as Kaliyasot&Kerwa reservoir in the territorial jurisdiction of District Bhopal (Madhya Pradesh). It is further alleged that in the Bhopal Master Plan of 2005, which is currently in force, the lands and forests around the Kaliyasot Reservoir upto 33 meter from the edge of the Reservoir is to be kept open for Green Belt. That it is further alleged by the Applicant regarding the issue of movement of Tiger and Leopard and other wild animals in the surroundings of the Reservoir, which is adjacent to the Kerwa area of Bhopal, is a known corridor of

Tiger and Leopard, along with many other wild life species. Hundreds of aquatic animals like Ghariyal, Crocodile and Tortoise in the Kaliasot Reservoir are also at risk due to the said activities.

2. That this Hon'ble Tribunal vide Order dated 15.07.2022 directed the State of Madhya Pradesh through Principal Secretary, Environment Department to submit an Action Taken Report over ten issues as elaborated by this Hon'ble Tribunal in its Order dated 15.07.2022. It is submitted that in compliance of Order dated 15.07.2022 a district level joint committee was set up by the Environment Department, order dated 06.10.2022, and an Action Taken Report by the committee was filed with detailed elaboration on the ten issues raised by this Hon'ble Tribunal on dated 30.10.2022 and is already placed on record whereas for the convenience of this Hon'ble Tribunal important findings are produced below :-

   i. Total submergence area of Kaliasot and Kera Reservoirs were observed to be 529.5 hectares and 482 hectares respectively.

   ii. The boundary pillars for both Kaliasot and Kerwa Reservoir were observed to be damaged.

   iii. No provisions were observed for providing fencing and pile foundation around the submergence area for both Kaliasot and Kerwa Reservoir.

iv. 30 hutments and a school was found within the Buffer Zone of Kerwa Reservoir and no encroachments at KaliasotRervoir.

v. No discharge of untreated wastewater was observed at Kaliasot Reservoir and it was observed the soakpits and septic tanks provided for sewage treatment at Kerwa Reservoir.

vi. Plantation of 30,400 trees were carried out between 2009-2018 at Kaliasot Reservoir and a total of 46,900 at Kerwa Reservoir.

3. Furthermore in compliance of Order dated 18.08.2023 passed by this Hon'ble Tribunal the Chief Secretary, Government of Madhya Pradesh vide order dated 21.08.2023 constituted a State Level Joint Committee comprising of Principal Secretaries of Revenue Department, Water Resource Department, Urban Development, Madhya Pradesh Pollution Control Board, Principal Chief Conservator of Forest, Forest Department and Collector Bhopal. The representatives of the aforementioned visited and surveyed both Kaliasot and Kerwa Reservoirs between 22$^{nd}$of August and 08$^{th}$ of September, 2023.

4. It is further pertinent to note here that the State Level Joint Committee comprising of these senior-most members from each concerned

department reported directly to the Chief Secretary, Government of Madhya Pradesh in a weekly manner to ensure that the directions of this Hon'ble Tribunal are complied with in its entirity and in an effective manner to ensure conservation of environment.

5. It is submitted that the Action Taken Report submitted before this Hon'ble Tribunal dated 30.10.2022 in compliance of order dated 15.07.2022 comprised of district level officials, whereas since the Chief Secretary, Government of Madhya Pradesh, took cognizance of the issues raised by the Applicant in the aforementioned Original Applications, and constituted a State Level Joint Committee, the pace of progress and actions taken by the State of Madhya Pradesh in the region of Kaliasot and Kerwa Reservoir have increased drastically. A copy of the State Level Joint Committee Report is marked and annexed herewith as **Annexure R1-1**.

6. It is further stated that videPara 4 of the Order dated 18.08.2023 of this Hon'ble Tribunal *"...we allow one month's time subject to the payment of cost of Rs. 5,00,000/- We are of the view that the Chief Secretary may decide the responsible department / Agency responsible for the non-filing of the desired affidavit and have Rs. 5 Lakhs deposited within <u>one week</u> with the Madhya Pradesh Pollution Control Board..."*. In compliance of above stated directions an inquiry was conducted. In the inquiry it was found that the State

Counsel did not communicate to any of the officer of the Government that the Hon'ble Tribunal passed Order dated 27.07.2023 mandating that Chief Secretary be present on 18.08.2023. The matter came to notice of Principal Secretary Environment Department late in the evening of 17.08.2023. That the Counsel of the Madhya Pradesh Pollution Control Board informed the OIC regarding Order dated 27.07.2023, but the OIC in turn did not inform his senior officer of the Board. Similarly, no information was given by the OIC of the Bhopal Municipal Corporation to any senior officer in the State Government about the Order dated 27.07.2023 of this Hon'ble Tribunal.

7. That following this dereliction of duty the State Counsel has already resigned. Furthermore, Show-Cause Notices dated 04.09.2023 were issued to Mr. Neeraj Anand Likhakar, Chief Town Planner, Bhopal Municipal Corporationand Mr. Brijesh Sharma, Regional Officer, Madhya Pradesh Pollution Control Board, as they were the appointed Officers-in-Charge by their respective organizations but they failed to fulfill their responsibilities and update the respective officers of Bhopal Municipal Corporation and Madhya Pradesh Pollution Control Board regarding the proceedings in this matter. Copies of Show-Cause Notices dated 04.09.2023 are marked and annexed herewith as **Annexure R1-2.**

8. In view of the above circumstances desired reply/action taken report could not be filed and Chief Secretary had to ask for time to file the desired reply/action taken report.

9. That the action taken report has now been filed in the case well within the prescribed time.

10. Considering the above circumstances, it is therefore requested that order imposing cost of Rs. 5,00,000/- (five lakhs only)videOrder dated 18.08.2023 of this Hon'ble Tribunal may kindly be waived. However if the Hon'ble Tribunal decides not to waive, the cost shall be deposited within a day.

11. An affidavit in support of this Report is filed herewith.

**Respondent No. 1**

**Date : 14.09.2023**
**Place Bhopal**



**Through Counsel**
**(Prashant M. Harne)**

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**CENTRAL ZONAL BENCH BHOPAL**

**Original Application No. 07/2022**
**and**
**Original Application No. 12/2022**

**IN THE MATTER OF:**

**Subhash C. Pandey** **Applicant(S)**

*Versus*

**State Of Mp & Ors** **Respondent(S)**

## AFFIDAVIT

I, Hemant Kumar Sharma, S/o Shri M.H. Sharma, and Officer-in-Charge, office at OSD, Environment Department, GoMP, Vallabh Bhawan Bhopal do hereby solemnly affirm on oath as under:

1. That I am Officer in Charge for State of Madhya Pradesh in the present matter, and am fully conversant with the facts of the case and hence competent to swear on this affidavit.
2. That I am filing a Action Taken Report in the aforementioned matter before this Hon'ble Tribunal the contents of which are true and correct to the best of my knowledge and belief.
3. That the contents of the Action Taken Report are true and correct and no material fact is concealed or supressed.

**DEPONENT**

## VERIFICATION

I the above-named deponent do hereby verify that the contents of the affidavit above are true and correct.

Signed and verified on this 14th Day of September 2023 at Bhopal (MP)

**DEPONENT**

IDENTIFIED BY
NAME PRASHANT M. THAKRE
ADDRESS 240, UCI Lawyers Chamber
SIGNATURE

SWORN BEFORE ME THIS
WITHEN NAMED
14/9/23
BHARAT SINGH TOMAR
NOTARY & ADVOCATE
BHOPAL M.P. INDIA

# Annexure-R 1-1

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**CENTRAL ZONAL BENCH BHOPAL**

**Original Application No. 07/2022**
**and**
**Original Application No. 12/2022**

**IN THE MATTER OF:**

**SUBHASH C. PANDEY** **APPLICANT(S)**

***VERSUS***

**STATE OF MP & ORS** **RESPONDENT(S)**

## I N D E X

| S. No. | Particulars | Enclosures | Page No. |
|---|---|---|---|
| **1.** | Action Taken Report on Behalf of State Of Madhya Pradesh In Compliance of Order Dated 18.08.2023 | | **11-26** |
| **2.** | Order dated 21.08.2023 | **Ann. 1** | **27-29** |
| **3.** | Khasra Record for FTL of Kaliasot | **Ann. 2** | **30-36** |
| **4.** | Khasra Record for FTL of Kerwa | **Ann. 3** | **37-40** |
| **5.** | Khasra Record for Buffer Zone and Maps of Kaliasot | **Ann. 4** | **41-44** |
| **6.** | Khasra Record for Buffer Zone and Maps of Kerwa | **Ann. 5** | **45-50** |
| **7.** | Images and Progress Report of Pillars used to demarcate the FTL for Kaliasot | **Ann. 6** | **51-53** |
| **8.** | Images and Progress report of pillars used to demarcate the FTL for Kerwa | **Ann. 7** | **54-56** |
| **9.** | Copies of Notices Issued to Encroachers at Kaliasot | **Ann. 8 (COLLY)** | **57-72** |

| | | | |
|---|---|---|---|
| **10.** | Copies of Notices Issued to Encroachers at Kerwa | **Ann. 9 (COLLY)** | **73-95** |
| **11.** | Water Analysis Report for the last 4 years (2020-2023) and its comparison with IS:2296 standards for Kaliasot | **Ann. 10** | **96-99** |
| **12.** | Water Analysis Report for the last 6 years (2017-2023) and its comparison with IS:2296 standards for Kerwa | **Ann. 11** | **100-106** |
| **13.** | Approval of Funds from UADD and DPR for 2 new STPs at Kaliasot | **Ann. 12 (COLLY)** | **107-323** |
| **14.** | Copies of DPR and the Proposal to the State Government for Allocation of Funds for Mendora Village | **Ann. 13 (COLLY)** | **324-354** |
| **15.** | Copies of DPR and the Proposal to the State Government for Allocation of Funds for Mendori Village | **Ann. 14 (COLLY)** | **355-365** |
| **16.** | Images of Plantation carried out by forest Department | **Ann. 15** | **366-377** |
| **17.** | DPR for plantation on Revenue land | **Ann. 16** | **378-421** |
| **18.** | Details of area Transferred to Forest Department | **Ann. 17** | **422-428** |
| **19.** | Images of Fencing around Tiger Movement Area | **Ann. 18** | **429-430** |
| **20.** | Copies of Photographs of Sign Board | **Ann. 19** | **431-433** |
| **21.** | Photographs of Awareness Campaigns Run in Various Schools | **Ann. 20** | **434-448** |
| **22.** | Copies of Compensations Paid to Cattle Farmers of Rs. 4,79,000/- | **Ann. 21** | **449-509** |

## ACTION TAKEN REPORT

That this Hon'ble Tribunal vide Order dated 18.08.2023 directed the State of Madhya Pradesh through Chief Secretary to file a Action Taken Report in respect to the directions of this Hon'ble Tribunal, in compliance of which the Chief Secretary, Government of Madhya Pradesh vide Order dated 21.08.2023 (Copy of Order dated 21.08.2023 is marked and annexed herewith as **Annexure 1**), a State Level Joint Committee (hereinafter referred as "**Committee**") was constituted comprising of :-

1. Principal Secretary, Revenue Department;
2. Principal Secretary, Water Resource Department;
3. Principal Secretary, Urban Development;
4. Member Secretary, Madhya Pradesh Pollution Control Board;
5. Principal Chief Conservator of Forest, Forest Department
6. Collector, Bhopal

Thereafter Representatives of the committee made various visits between 22nd August 2023 to 08th September 2023 and recommendations are as following:-

That with respect to Issue 1 and Issue 2 raised by this Hon'ble Tribunal in Order dated 15.07.2022, i.e., *(i) Record of rights/possession (Khasra, Khatuni relating to the water-bodies Kaliyasot and Kerwa)* and; *(ii) Total area of the Reservoirs*

*and area around the Reservoirs - plot wise, area wise;* wherein the Committee observed as following :-

1. The total Full Tank Level (hereinafter referred as "**FTL**") Area of both Kaliasot and Kerva Reservoirs to be 527.75 hectares and 462.150 hectares respectively. It is further stated that the copies of Khasra Record for FTL of Kaliasot and Kerwa Reservoirs are marked and annexed herewith as **Annexure 2** and **Annexure 3** respectively.
2. Apart from FTL area of Kaliasot and Kerwa Reservoir also recorded total buffer area, i.e. 33 meters from the water body, which was observed as 79.022 hectares and 82.55 hectares respectively, thus making the total area i.e., FTL + Buffer Zone to be 606.772 hectares for Kaliasot Reservoir and 544.70 for Kerwa Reservoir. Furthermore copies of Khasra Record for Buffer Zone and Maps of Kaliasot and Kerwa Reservoirs are marked and annexed herewith as **Annexure 4** and **Annexure 5** respectively.

That with respect to Issue 3 and Issue 4 raised by this Hon'ble Tribunal in Order Dated 15.07.2022, i.e., *(iii) Status of identification of boundary and demarcation* and; *(iv) Status of protection by pillars or fencing or any other suitable means to pile plantation as permissible;* wherein the State Level Joint Committee observed as following :-

1. **Kaliasot Reservoir**

   a. Observations :- That 80% of boundary identification over an area of 529.68 hectares of submergence was already done in which 492.853 Hectares acquired land is submerged due to formation of reservoir up to FTL and additional acquired land 36.827 Hectares is marked for development for fisheries , plantation and other activities for Kaliasot Reservoir. Moreover, it was observed by the committee that earlier there were 123 pillars affixed at the FTL level out of which 64 were found damaged.

   b. Action Taken :- That a total of 679 pillars will be used to demarcate the FTL area out of which 227 pillars are completed and the installation of the rest 452 pillars is in progress which shall be completed by the end of October 2023.Furthermore Concrete Pillars are being affixed in concrete foundation and are Geo tagged for future reference.Images and progress report of pillars used to demarcate the FTL is marked and annexed herewith as **Annexure 6**.

2. **Kerwa Reservoir**

   a. Observations :- That 100% of boundary identification over an area of 462.150 hectares of submergence are was already done for KerwaReservoir. Moreover, it was observed by the committee that

FTL pillars affixed earlier were not found on the periphery of the reservoir.

b. Action Taken :- That a total of 1080 concrete blocks will be used to demarcate the FTL area out of which 330 blocks are completed and the installation of the rest 750 blocks is in progress which shall be completed by the end of October 2023.Furthermore Concrete Pillars are being affixed in concrete foundation and are Geo tagged for future reference. Images and progress report of pillars used to demarcate the FTL is marked and annexed as **Annexure 7.**

That with respect to Issue 5 of this Hon'ble Tribunal in Order Dated 15.07.2022, i.e., *(v) Identification of encroachments and steps taken for removal of encroachment*; wherein the Committee observed as following :-

1. **Kaliasot Reservoir**

   a. Observation :- That a total number of 96 encroachments/structures were found over the Kaliasot Reservoir, out of which 84 were structures situated on Government Land and 12 structures were situated over private land including 58 households / families and 7 temples.

   b. Action Taken :- That Notices have been issued to the encroachers on 11/09/2023 by the competent authorities of Revenue, Urban and Rural department. **Annexure 8 (COLLY).**

2. **Kerwa Reservoir**

   a. Observation :- That a total number of 33 encroachments/structures were found over the Kaliasot Reservoir, out of which 18 were structures situated on Government Land and 15 structures were situated over private land. It is further pertinent to note that there is one satellite school and one power substation is also located within the Buffer Zone.

   b. Action Taken :- That Notices have been issued to the encroachers on 08/09/2023 and 11/09/2023 by the competent authorities of Revenue, Urban and Rural department**Annexure 9 (COLLY)**.

That with respect to Issue 6 raised by this Hon'ble Tribunal in Order Dated 15.07.2022, i.e., *(vi) steps to maintain water quality*; wherein the Committee observed as following :-

1. **Kaliasot Reservoir**

   a. The Analysis report of the water quality was also compared with IS:2296 (surface water standards) for the designated best uses of water and as per water quality of Kaliasot Reservoir the designated best use is found in A to B category which is suitable for outdoor bathing.

   b. That while referring the concentration of Dissolved oxygen in the water samples collected and analysed in the last 4 years (2020- July

2023), it shows the value between 7.9-8.0 mg/l. The concentration of DO in the reservoir water is above 3 mg/l which shows that the reservoir is having sufficient oxygen concentration in the water to maintain its self-purification capacity, Also it reflects the supporting environment for aquatic life and helpful in maintaining the ecology of reservoir.

A copy of Water Report comparison with IS:2296 and a copy of Water Analysis Report for the last 4 years (2020-2023) is marked and annexed herewith as **Annexure 10**.

2. **Kerwa Reservoir**

a. That the Analysis report of the water quality is also compared with IS:2296 (surface water standards) for the designated best uses of water. As per the water quality of Kerwa reservoir the designated best use is found in B category which is suitable for outdoor bathing.

b. While referring the concentration of Dissolved oxygen in the water samples collected and analysed in the last 6 years (2017-2023), it shows a value between 7.4-8.4 mg/l. The concentration of DO in the reservoir water is above 3 mg/l which shows that the reservoir is having sufficient concentration of oxygen in the water to maintain its self-purification capacity. Also it reflects the

supporting environment for aquatic life and is helpful in maintaining the ecology of reservoir.

A copy of Water Report comparison with IS:2296 and a copy of Water Analysis Report for the last 6 years (2017-2023) is marked and annexed herewith as **Annexure 11**.

To improve and maintain the water quality of the reservoirs, the steps regarding stopping the flow of sewage into the reservoirs and massive plantations in and around buffer areas are discussed separately in further paras.

That with respect to Issue 7 raised by this Hon'ble Tribunal in Order Dated 15.07.2022, i.e., *(vii) Steps taken by the authorities to prevent discharge of untreated water into the reservoirs/water-bodies.*; wherein the Committee observed as following :-

1. **Kaliasot Reservoir**
    a. Observations :- The committee identified 04 fall points, wherein 1.25 MLD of Untreated Sewage; was observed flowing into the reservoir.
    b. Action Taken :- That for the prevention of the same it is recommended that a 0.60 MLD will be connected through nallah diversion structure which will go in STP through Sewage Pumping

Station by 30.09.2023. It is further stated that 0.65 MLD untreated waste will require two new Sewage Treatment Plants. Furthermore, the tentative cost for the STPs installation and connection with diversion structure is set to be approximately Rs. 3,00,00,000/- (three crores only) and will take up to four months from the issue of work order. That the approval of funds by Urban Administration and Development Department has been accorded on 31/08/2023, the DPR is submitted on 11/09/2023and Request for Proposal (RFP) is being floated on 20/09/2023. A copy of approval of funds from UADD and DPR is marked and annexed herewith as **Annexure 12 (COLLY)**.

2. **Kerwa Reservoir**

   a. Observations :- That the major source of untreated discharge are from three villages as following :-

      i. Mendora Village: sewage water from 38 households in Sharda Vihar Colony and a 800 seater hostels and staff quarters with total population of around 1050 is discharged into the Kerwa Reservoir. Around 50 KLD waste water is generated daily.

      ii. Mendori Village: That 2 sewage drains water is getting discharged in the Kerwa Reservoir. A sewage drain, from 42 households, of around 10 KLD is discharged into the Kerwa

Reservoir after being treated by soakpits and leachpits structures. There are 02 small dairies in the same drain ahead which have about 30 animals and the sewage of around 3KLD being discharged into the Kerwa Reservoir. The second drain is from 41 households with a discharge of about 20 KLD into Kerwa Reservoir.

iii. Kushalpura: sewage from 39 households of around 15KLD is generated which is systematically treated through soak pits and leach pits before it discharges in Kerwa Reservoir

b. Action Taken :- The following actions are initiated in the aforementioned villages to curb the discharge of untreated waste into the Reservoir :-

i. Mendora Village: That the State have prepared a DPR outlining the plans for wastewater management and treatment wherein 2 Decentralised Wastewater Treatment System (hereinafter referred as "**DEWAT**') is proposed. It is stated that a 70 KLD DEWAT is proposed for Sharda Vihar School to treat wastewater and another 35 KLD DEEWAT will be constructed specifically for Sharda Vihar Colony. It is further stated that the projects total cost is set out to be Rs. 35,00,000/- (thirty five lakhs only) and the timeline for completion is set to be six months from the issuance of work

order. Copies of DPR, the proposal to the State Government for allocation of funds and the sanction of funds by the Rural Development Department is marked and annexed herewith as **Annexure 13 (COLLY)**.

ii. MendoriVillage :- That the State have prepared a DPR outlining the plans for wastewater management and treatment, also the State has taken up construction of 10 community leach pits to address the sewage discharge issue effectively and a total of 10 new soakpits to be constructed while also upgrading the existing soakpits and leachpits structure to address the issue of sewage discharge at household level. It is stated that the projects total cost is set out to be Rs. 7,59,000/- and the timeline for completion is set to be six months from the issuance of work order. Copies of DPR, the proposal to the State Government for allocation of fundsand the sanction of funds by the Rural Development Department is marked and annexed herewith as **Annexure 14 (COLLY)**.

iii. KushalpuraVillage :- That to address the sewage treatment needs effectively 3 community leach pits are present. The treated wastewater from these leach pits meets the required standards before being discharged into the Kerwa Reservoir.

New Soakpits shall be constructed in future as and when need arises. Therefore no new Construction is required at present.

That with respect to Issue 8 raised by this Hon'ble Tribunal in Order Dated 15.07.2022, i.e., *(viii) Provisions and status of Green Belt and maintenance*; wherein the State Level Joint Committee observed as following :-

1. That it was observed that plantation over an area of 123 hectares on 14 sites has been developed by the Forest Department and a total number of plants planted over the aforementioned sites are 69,038 with a survival rate of around 80%. Images of Plantation carried out by forest Department are marked and annexed herewith as **Annexure 15.**
2. DPR for plantation on the government revenue land in the buffer area of the reservoirs has been prepared which is marked and annexed herewith as **Annexure 16**

That with respect to Issue 9 of this Hon'ble Tribunal in Order Dated 15.07.2022, i.e., *(ix) Status of identification, demarcation and protection of corridor for movement of tiger*; wherein the State Level Joint Committee observed as following :-

1. That An area of 238.141 hectares, 111.50 hectares, and 8.139 hectares in total 357.78 hectares area have been transferred to the

forest department. Details of Transfers are marked and annexed herewith as **Annexure 17.**

2. It is furthermore submitted that tiger movement area is in 42 $km^2$ of spread. Demarcation of this identified area is well protected with fencing of 12 feet height and 18,700 Meter in length along forest area. That the WALMI Campus is already fenced by them, rest of the area which is mostly private land is not fenced. Images of fencing are marked and annexed herewith as **Annexure 18.**

That with respect to Issue 10 raised by this Hon'ble Tribunal in Order Dated 15.07.2022, i.e., *(x) Action taken by the authorities to protect the risk to human life since these animals are being increasingly seen roaming in an around area adjacent to the reservoir.*; wherein the observed as following :-

1. That, for the protection of this area chain link fencing of 18,700 meter has been done by the forest department and WALMI and close Monitoring of tiger movement and other activities in forest areas by E-Surveillance System is Established along with 4 towers with different locations. Furthermore foot Patrolling by staff during day time and vehicle patrolling is being done on a regular basis at night and habitat improvement works are being carried out in forest areas. It is further pertinent to note here that sign boards for warning purposes are installed on along the roads and

inside the forest area and barriers are installed at two locations. The copies of photographs of sign board are marked and annexed herewith as **Annexure 19**.

2. That an Awareness campaign is carried out at different schools and collages all around the tiger movement area to create awareness of tiger conservation. Since last three years no Human-wildlife conflict has taken place. It is also pertinent to note that in last one year Tiger Movement area compensated 55 cattle depredation worth Rs. 4,79,000/-. Photographs of awareness campaigns run in various schools are marked and annexed herewith as **Annexure 20**. That the copies of compensations of Rs. 4,79,000/- are marked and annexed herewith as **Annexure 21**.

**CONCLUSION**

It is most respectfully submitted before this Hon'ble Tribunal that the State Government had submitted an Action Taken Report on 30th October 2022 wherein, encroachments and discharge of untreated water were noticed in the FTL area of the reservoirs. However, the State Level Committee conducted an exhaustive survey of the FTL as well as the buffer area of the reservoirs. Thus a more comprehensive list of encroachments/illegal structures have been prepared and all the fall points for discharge of untreated water have been identified. Moreover remedial actions for removal of encroachments and treatment of

untreated discharge of waste water have been initiated and shall be completed within stipulated timelines. The summary of the actions initiated and the timelines is as follows :

| Sl No | Issues Identified | Actions taken | Status of Action/Timeline for Completion |
|---|---|---|---|
| 1. | Record of Rights | Khasra records of FTL and Buffer zones of Kaliasot and Kerwa Reservoirs identified | Completed |
| 2. | Total Area of Reservoir | Area of Kaliasot and Kerwa Reservoirs identified. | Completed |
| 3. | Boundary and Demarcation | 227 out of 679 (Kaliasot) pillars and 330 out of 1080 (Kerwa) concrete blocks have been installed. | October 2023 |
| 4. | Reservoir boundary protection by pillars | | |
| 5. | Encroachments and their removal | Encroachments/illegal constructions identified and notices for removal issued. | March 2024 |
| 6. | Water Quality | Water quality conforms to Category B (suitable for outdoor bathing) as per IS:2296 standards | Completed & Ongoing. |
| 7. | Prevent discharge of untreated water | DPRs for 0.65 MLD STP (Urban) for Kaliasot and 02 DEWATs (Rual) for Kerwa prepared and sanction accorded. | March 2024 |

| | | | |
|---|---|---|---|
| 8. | Green Belt and its Maintenance | Plantation over an area of 123 hectares on 14 sites with 69,038 plants (survival rate 80%).<br><br>Plantation in the buffer area of the reservoirs | Completed<br><br>September 2024 |
| 9. | Tiger Movement corridor | Total 357.78 hectares land transferred to forest department. Tiger movement area of 42 sqkm identified and well protected by 12 feet high fencing | Completed |
| 10. | Protect risk to human life from animal movement | Chain Link fencing of 18,700 meters. E-surveillance system installed. Patrolling by staff and Awareness Campaign | Completed |

The State Government has initiated emphatic actions to curb the issue of encroachments and discharge of untreated waste water in the Kaliasot Reservoir such as:-

- The exact FTL area and Buffer Zone have been clearly identified and recorded for clarity of actions.
- All the encroachments and illegal structures in and around the Buffer Zone of Kaliasot and Kerwa Reservoir have been identified and notices have been issued to the encroachers/illegal constructionsand shall be removed in accordance with law.
- To rectify the issue of discharge of untreated wastewater into the Kaliasot Reservoir, two new Sewage Treatment Plants will be installed

and the budget for the same has already been approved by the State Government.

- To rectify the issue of discharge of untreated wastewater into the KerwaReservoir, two DPRs have been prepared for Mendora and Mendori villages and sanction has been issuedto curb the issue of untreated discharge from above-mentioned villages.

Accordingly this report can be submitted to the Hon'ble Tribunal through OIC in the case.

| | | | |
|---|---|---|---|
| (J.N. Kansotiya) | (Malay Srivastava) | (Neeraj Mandloi) | (Manish Singh) |
| Additional Chief Secretary, Department of Forest | Additional Chief Secretary, Panchayat and Rural Development | Principal Secretary, Urban Administration and Development Department | Principal Secretary, Water Resources Department |
| (Nikunj Srivastava) | (Ramesh Gupta) | (Asheesh Singh) | (Chandra Mohan Thakur) |
| Principal Secretary, Department of Revenue | Principal Chief Conservator of Forests | District Collector, Bhopal | Member Secretary,MP Pollution Control Board |

Annexure-1

मध्य प्रदेश शासन
पर्यावरण विभाग
मंत्रालय
---

क्रमांक 818/1535051/2023/66-1 भोपाल, दिनांक 21 अगस्त,2023

प्रति,

1. अपर मुख्य सचिव/प्रमुख सचिव,
मध्य प्रदेश शासन,
वन/राजस्व/नगरीय विकास एवं आवास/जल संसाधन विभाग,
मंत्रालय, वल्लभ भवन, भोपाल ।
2. प्रमुख मुख्य वन्य संरक्षक,
वन्य प्राणी, भोपाल ।
3. कलेक्टर, जिला-भोपाल ।

**विषयः-** माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 क्रमांक 07/2022 एवं ओ0ए0 क्रमांक 12/2022 में पारित आदेश का अनुपालन ।

माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक 15.07.2022 (**छायाप्रति संलग्न**) की कण्डिका-2 में उल्लेखित 10 बिन्दुओं पर रिपोर्ट प्रस्तुत की जानी है । रिपोर्ट तैयार करने के लिए बिन्दुवार निम्नानुसार विभाग/अधिकारी उत्तरदायी होंगे:-

| बिन्दु क्रं. | बिन्दु का संक्षिप्त विवरण | विभाग का नाम | उत्तरदायी अधिकारी |
|---|---|---|---|
| 1 | Record of rights/possession (Khasra, Khatuni relating to the water-bodies Kaliyasot and Kerwa). | राजस्व | 1. प्रमुख सचिव<br>2. कलेक्टर,भोपाल |
| 2 | Total area of the Reservoirs and area around the Reservoirs - plot wise, area wise. | राजस्व | 1. प्रमुख सचिव<br>2. कलेक्टर, भोपाल |

| | | | |
|---|---|---|---|
| 3 | Status of identification of boundary and demarcation. | जल संसाधन | 1. प्रमुख सचिव<br>2. कलेक्टर, भोपाल |
| 4 | Status of protection by pillars or fencing or any other suitable means to pile plantation as permissible. | जल संसाधन | प्रमुख सचिव |
| 5 | Identification of encroachments and steps taken for removal of encroachments. | राजस्व | कलेक्टर, भोपाल |
| 6 | Steps to maintain the water quality. | प्रदूषण नियंत्रण बोर्ड | प्रमुख सचिव |
| 7 | Steps taken by the authorities to prevent discharge of untreated water into the reservoirs/water-bodies. | नगरीय विकास एवं आवास | प्रमुख सचिव |
| 8 | Provision and status of green belt and maintenance. | वन | अपर मुख्य सचिव |
| 9+10 | Status of identification, demarcation and protection of corridor for movement of tiger.<br><br>Action taken by the authorities to protect the risk to human life since these animals are being increasingly seen roaming in an around area adjacent to the reservoir. | वन | प्रमुख मुख्य वन्य संरक्षक, वन्य प्राणी |

2/- आपके द्वारा तैयार किये गये प्रतिवेदन पर प्रारम्भिक चर्चा सोमवार दिनांक 28/08/2023 को प्रात: 10.30 पर मुख्य सचिव महोदय द्वारा प्रतिकक्ष में की जावेगी।

संलग्न: उपरोक्तानुसार

**(मुख्य सचिव द्वारा अनुमोदित)**

(गुलशन बामरा)
प्रमुख सचिव
मध्य प्रदेश शासन
पर्यावरण विभाग

पृ0 क्रमांक 819/1535051/2023/66-1 भोपाल, दिनांक 21 अगस्त,2023

प्रतिलिपि:-

उप सचिव, मध्य प्रदेश शासन, मुख्य सचिव कार्यालय, मध्य प्रदेश की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

प्रमुख सचिव
मध्य प्रदेश शासन
पर्यावरण विभाग

ANNEXURE - I

| KALIYASOT FTL AREA DETAILS | | | | | |
|---|---|---|---|---|---|
| सरल कमांक | ग्राम का नाम | खसरा नंबर | कुल रकबा | डूब क्षेत्र में आने वाला रकबा | अन्य विवरण |
| 1 | खुदागंज | 1 | 0.1620 | 0.1620 | MP.GOVT. |
| 2 | खुदागंज | 2 /1 | 4.6750 | 5.4100 | KALIYASOT |
| 3 | खुदागंज | 2/2 | 1.3270 | | KALIYASOT |
| 4 | खुदागंज | 3 | 0.6600 | 0.5879 | KALIYASOT |
| 5 | खुदागंज | 4 | 0.2100 | 0.0796 | MP.GOVT. |
| 6 | खुदागंज | 5 | 0.1900 | 0.1900 | KALIYASOT |
| 7 | खुदागंज | 6 P | 0.1580 | 0.1580 | KALIYASOT |
| 8 | खुदागंज | 7 /1 | 0.8290 | 0.6637 | KALIYASOT |
| 9 | खुदागंज | 11 | 2.8370 | 0.5610 | KALIYASOT |
| 10 | खुदागंज | 12 | 0.2100 | 0.1070 | KALIYASOT |
| 11 | खुदागंज | 13 | 5.3140 | 2.4726 | MP.GOVT. |
| 12 | खुदागंज | 24 | 0.0850 | 0.0850 | MP.GOVT. |
| 13 | खुदागंज | 25 | 1.0030 | 1.0030 | VETERINARY |
| 14 | खुदागंज | 26 | 0.0490 | 0.0490 | MP.GOVT. |
| 15 | खुदागंज | 27 | 0.1420 | 0.1428 | MP.GOVT. |
| 16 | खुदागंज | 28 | 0.1380 | 0.1380 | MP.GOVT. |
| 17 | खुदागंज | 29 | 3.3300 | 3.3300 | VETERINARY |
| 18 | खुदागंज | 30 | 0.1050 | 0.1050 | MP.GOVT. |
| 19 | खुदागंज | 31 | 0.5950 | 0.5950 | KALIYASOT |
| 20 | खुदागंज | 32 | 1.9730 | 1.9730 | VETERINARY |
| 21 | खुदागंज | 33 | 4.0020 | 4.0020 | VETERINARY |
| 22 | खुदागंज | 34 | 1.4570 | 1.4570 | VETERINARY |
| 23 | खुदागंज | 35 | 0.6360 | 0.6360 | KALIYASOT |
| 24 | खुदागंज | 36 | 2.5980 | 2.5980 | VETERINARY |
| 25 | खुदागंज | 37 | 1.6190 | 1.6190 | VETERINARY |
| 26 | खुदागंज | 38 | 0.0930 | 0.0930 | MP.GOVT. |
| 27 | खुदागंज | 39 | 3.1970 | 3.1970 | VETERINARY |
| 28 | खुदागंज | 40 | 0.1170 | 0.1170 | MP.GOVT. |
| 29 | खुदागंज | 23 | 0.1820 | 0.0796 | MP.GOVT. |
| 30 | खुदागंज | 22 | 3.5200 | 2.3100 | MP.GOVT. |
| 31 | खुदागंज | 21 | 3.4110 | 3.4110 | VETERINARY |
| 32 | खुदागंज | 20 | 0.0320 | 0.0320 | MP.GOVT. |
| 33 | खुदागंज | 19 | 3.3020 | 1.9000 | MP.GOVT. |
| 34 | खुदागंज | 18 | 3.4190 | 0.2498 | MP.GOVT. |
| 35 | खुदागंज | 42 P | 2.6950 | 0.1715 | MP.GOVT. |
| 36 | खुदागंज | 41 P | 4.2370 | 2.1829 | MP.GOVT. |
| 37 | खुदागंज | 43 P | 1.9140 | 0.0473 | MP.GOVT. |
| 38 | खुदागंज | 44 P | 2.8410 | 1.2215 | MP.GOVT. |
| 39 | खुदागंज | 46 P | 4.1440 | 0.6015 | MP.GOVT. |
| 40 | खुदागंज | 45 P | 0.1420 | 0.1501 | MP.GOVT. |
| 41 | खुदागंज | 92 P | 3.2530 | 1.0101 | MP.GOVT. |
| 42 | खुदागंज | 94 P | 4.4520 | 1.2647 | MP.GOVT. |

| 43 | खुदागंज | 97 P | 0.2390 | 0.1848 | MP.GOVT. |
|---|---|---|---|---|---|
| 44 | खुदागंज | 98 P | 5.1110 | 4.3995 | MP.GOVT. |
| 45 | खुदागंज | 95 | 3.4800 | 3.4800 | VETERINARY |
| 46 | खुदागंज | 96 | 3.2210 | 3.2210 | VETERINARY |
| 47 | खुदागंज | 102/99 | 0.0570 | 0.0570 | MP GOVT |
| 48 | खुदागंज | 99 | 0.1500 | 0.1500 | MP.GOVT. |
| 49 | खुदागंज | 65/1/8,105/65 | 0.2260 | 0.0195 | KALIYASOT |
| 50 | खुदागंज | 65/1/9,105/65 | 0.5260 | 0.5260 | KALIYASOT |
| 51 | खुदागंज | 66P | 0.1380 | 0.0195 | MP GOVT |
| 52 | खुदागंज | 62P | 0.0450 | 0.0430 | MP GOVT |
| 53 | खुदागंज | 63P | 0.0490 | 0.0328 | MP GOVT |
| 54 | खुदागंज | 72/1/1,73P | 0.8540 | 0.2591 | KALIYASOT |
| 55 | खुदागंज | 59/1/15/1,,61, 59/1/15/2,61 | 1.7530 | 0.4550 | MP GOVT |
| 56 | छावनी | 1 | 0.8330 | 0.8330 | VETERINARY |
| 57 | छावनी | 2 | 1.6680 | 1.6680 | VETERINARY |
| 58 | छावनी | 3 | 0.1980 | 0.1980 | VETERINARY |
| 59 | छावनी | 4 | 9.3400 | 9.3400 | VETERINARY |
| 60 | छावनी | 5 | 4.0220 | 4.0220 | KALIYASOT |
| 61 | छावनी | 6 | 0.8090 | 0.8090 | VETERINARY |
| 62 | छावनी | 7 | 0.9590 | 0.9590 | VETERINARY |
| 63 | छावनी | 8 | 1.9990 | 1.9990 | VETERINARY |
| 64 | छावनी | 9 | 0.1980 | 0.1980 | MP GOVT |
| 65 | छावनी | 10 | 1.1610 | 1.1610 | VETERINARY |
| 66 | छावनी | 11 | 1.6800 | 1.6800 | VETERINARY |
| 67 | छावनी | 12 | 1.3110 | 1.3110 | VETERINARY |
| 68 | छावनी | 13 | 1.8380 | 1.8380 | VETERINARY |
| 69 | छावनी | 14 | 0.0650 | 0.0650 | VETERINARY |
| 70 | छावनी | 15 | 0.0240 | 0.0240 | VETERINARY |
| 71 | छावनी | 16 | 0.0320 | 0.0320 | VETERINARY |
| 72 | छावनी | 17 | 0.3400 | 0.3400 | MP GOVT |
| 73 | छावनी | 18 | 0.3360 | 0.3360 | VETERINARY |
| 74 | छावनी | 19 | 0.2630 | 0.2630 | VETERINARY |
| 75 | छावनी | 20 | 0.7450 | 0.7450 | VETERINARY |
| 76 | छावनी | 21 | 0.2390 | 0.2390 | MP GOVT |
| 77 | छावनी | 22/1P | 4.3620 | 1.8000 | VETERINARY |
| 78 | छावनी | 22/2P | 0.3160 | 0.1956 | VETERINARY |
| 79 | छावनी | 23 | 10.5690 | 10.5690 | VETERINARY |
| 80 | छावनी | 24 | 0.2350 | 0.2350 | MP GOVT |
| 81 | छावनी | 25 | 4.2010 | 4.2010 | VETERINARY |
| 82 | छावनी | 26 | 0.8370 | 0.8370 | MP GOVT |
| 83 | छावनी | 27 | 0.9590 | 0.9590 | VETERINARY |
| 84 | छावनी | 28 | 0.5100 | 0.5100 | MP GOVT |
| 85 | छावनी | 29 | 131.8250 | 24.1500 | MP GOVT |
| 86 | छावनी | 30 | 0.6520 | 0.6520 | MP GOVT |
| 87 | छावनी | 31 | 1.8820 | 1.8820 | VETERINARY |
| 88 | छावनी | 32 | 0.9100 | 0.9100 | VETERINARY |

| 89 | छावनी | 33 | 0.3400 | 0.3400 | VETERINARY |
|---|---|---|---|---|---|
| 90 | छावनी | 34 | 1.6510 | 1.6510 | VETERINARY |
| 91 | छावनी | 35 | 0.3680 | 0.3680 | VETERINARY |
| 92 | छावनी | 36 | 0.5630 | 0.5630 | VETERINARY |
| 93 | छावनी | 37 | 0.7810 | 0.7810 | VETERINARY |
| 94 | छावनी | 38 | 1.0110 | 1.0110 | MP GOVT |
| 95 | छावनी | 39 | 0.0690 | 0.0690 | MP GOVT |
| 96 | छावनी | 40 | 0.7690 | 0.7690 | KALIYASOT |
| 97 | छावनी | 41 | 0.4860 | 0.4860 | MP GOVT |
| 98 | छावनी | 42 | 0.0280 | 0.0280 | KALIYASOT |
| 99 | छावनी | 43 | 0.6350 | 0.6350 | MP GOVT |
| 100 | छावनी | 44 | 0.0970 | 0.0970 | KALIYASOT |
| 101 | छावनी | 45 | 0.0610 | 0.0610 | KALIYASOT |
| 102 | छावनी | 46 | 0.1580 | 0.1580 | KALIYASOT |
| 103 | छावनी | 47 | 0.0280 | 0.0280 | KALIYASOT |
| 104 | छावनी | 48 | 0.0610 | 0.0610 | KALIYASOT |
| 105 | छावनी | 49 | 0.0770 | 0.0770 | KALIYASOT |
| 106 | छावनी | 50 | 0.1700 | 0.1700 | KALIYASOT |
| 107 | छावनी | 51 | 1.8050 | 1.8050 | VETERINARY |
| 108 | छावनी | 52 | 0.5750 | 0.5720 | MP GOVT |
| 109 | छावनी | 53 | 1.3480 | 1.3480 | VETERINARY |
| 110 | छावनी | 54 | 0.5470 | 0.5470 | KALIYASOT |
| 111 | छावनी | 55 | 0.0970 | 0.0970 | KALIYASOT |
| 112 | छावनी | 56 | 0.0690 | 0.0690 | KALIYASOT |
| 113 | छावनी | 57 | 0.0450 | 0.0450 | KALIYASOT |
| 114 | छावनी | 58 | 0.1900 | 0.1900 | MP GOVT |
| 115 | छावनी | 59 | 0.1290 | 0.1290 | KALIYASOT |
| 116 | छावनी | 60 | 0.0530 | 0.0530 | KALIYASOT |
| 117 | छावनी | 61 | 0.1130 | 0.1130 | KALIYASOT |
| 118 | छावनी | 62 | 0.2670 | 0.2670 | KALIYASOT |
| 119 | छावनी | 63 | 0.0490 | 0.0490 | KALIYASOT |
| 120 | छावनी | 64 | 0.2990 | 0.2990 | MP GOVT |
| 121 | छावनी | 65 | 0.6110 | 0.6110 | VETERINARY |
| 122 | छावनी | 66 | 0.0650 | 0.0650 | MP GOVT |
| 123 | छावनी | 67 | 0.6440 | 0.6440 | VETERINARY |
| 124 | छावनी | 68P | 9.3810 | 6.2340 | MP GOVT |
| 125 | छावनी | 69,70 | 0.8170 | 0.8170 | VETERINARY |
| 126 | छावनी | 71 | 0.1980 | 0.1980 | MP GOVT |
| 127 | छावनी | 72 | 3.0760 | 3.0760 | VETERINARY |
| 128 | छावनी | 73 | 0.0850 | 0.0850 | VETERINARY |
| 129 | छावनी | 74 | 0.5100 | 0.5100 | VETERINARY |
| 130 | छावनी | 75 | 7.5670 | 7.5670 | VETERINARY |
| 131 | छावनी | 76 | 8.0610 | 8.0610 | MP GOVT |
| 132 | छावनी | 77 | 0.1460 | 0.1460 | MP GOVT |
| 133 | छावनी | 78 | 10.6840 | 10.6840 | VETERINARY |
| 134 | छावनी | 79 | 1.3070 | 1.3070 | KALIYASOT |
| 135 | छावनी | 80 | 0.1380 | 1.3800 | MP GOVT |

| 136 | छावनी | 81/26 | 0.0650 | 0.0650 | MP GOVT |
|---|---|---|---|---|---|
| 137 | छावनी | 82/22P | 1.3110 | 1.0200 | VETERINARY |
| 138 | छावनी | 83/65 | 0.6240 | 0.6240 | VETERINARY |
| 139 | छावनी | 84/34 | 0.2750 | 0.2750 | VETERINARY |
| 140 | छावनी | 85/19 | 0.4210 | 0.4210 | VETERINARY |
| 141 | छावनी | 86/20 | 0.1130 | 0.1330 | VETERINARY |
| 142 | छावनी | 87/20 | 0.0810 | 0.0810 | VETERINARY |
| 143 | छावनी | 88/1 | 3.5890 | 3.5890 | VETERINARY |
| 144 | छावनी | 89/6 | 0.6320 | 0.6320 | VETERINARY |
| 145 | छावनी | 90/19 | 3.8610 | 3.8610 | VETERINARY |
| 146 | छावनी | 91/20 | 6.5560 | 6.5560 | VETERINARY |
| 147 | छावनी | 92/27/1 | 18.9190 | 18.9190 | VETERINARY |
| 148 | छावनी | 92/27/2 | 0.1340 | 0.1340 | VETERINARY |
| 149 | छावनी | 92/27/3 | 0.6070 | 0.6070 | VETERINARY |
| 150 | छावनी | 93/79/1 | 2.6300 | 2.6300 | VETERINARY |
| 151 | छावनी | 93/79/2 | 3.2050 | 3.2050 | MP GOVT |
| 152 | छावनी | 94/27 | 0.2630 | 0.2630 | VETERINARY |
| 153 | छावनी | 95/27 | 0.0810 | 0.0810 | KALIYASOT |
| 154 | चंदनपुरा | 1 | 2.0880 | 2.0880 | KALIYASOT |
| 155 | चंदनपुरा | 2 | 10.9920 | 4.8570 | KALIYASOT |
| 156 | चंदनपुरा | 31 | 13.1120 | 1.6810 | KALIYASOT |
| 157 | चंदनपुरा | 3 | 26.6690 | 0.3624 | MP GOVT |
| 158 | चंदनपुरा | 33 | 4.1800 | 1.4630 | KALIYASOT |
| 159 | चंदनपुरा | 32 | 0.0890 | 0.0770 | KALIYASOT |
| 160 | चंदनपुरा | 76/ 1 | 10.8050 | 0.3830 | MP GOVT |
| 161 | चंदनपुरा | 77 /1/1 | 0.8900 | 0.8900 | KALIYASOT |
| 162 | चंदनपुरा | 79/1/2/2/1 | 4.7220 | 1.1340 | **SHARDA DEVI** |
| 163 | चंदनपुरा | 79/1/1 | 2.5090 | 1.3906 | KALIYASOT |
| 164 | चंदनपुरा | 79/1/2/2 /2 | 2.0240 | 0.1264 | **SHARDA DEVI** |
| 165 | चंदनपुरा | 79/1/2/1/1 P | 2.0000 | 0.4044 | **SHARDA DEVI** |
| 166 | दामखेडा | 1 | 2.2000 | 2.2000 | KALIYASOT |
| 167 | दामखेडा | 2 | 1.9000 | 1.9000 | KALIYASOT |
| 168 | दामखेडा | 3 | 0.2000 | 0.2000 | KALIYASOT |
| 169 | दामखेडा | 4 | 2.8000 | 2.8000 | KALIYASOT |
| 170 | दामखेडा | 5 | 4.7900 | 4.7900 | KALIYASOT |
| 171 | दामखेडा | 6 | 0.4800 | 0.4800 | KALIYASOT |
| 172 | दामखेडा | 7 | 4.3100 | 4.3100 | KALIYASOT |
| 173 | दामखेडा | 8 | 4.7700 | 4.7700 | KALIYASOT |
| 174 | दामखेडा | 9 | 4.8500 | 4.8500 | KALIYASOT |
| 175 | दामखेडा | 10 | 4.4000 | 4.4000 | KALIYASOT |
| 176 | दामखेडा | 11 | 5.1600 | 5.1600 | KALIYASOT |
| 177 | दामखेडा | 12 P | 5.1600 | 3.1542 | KALIYASOT |
| 178 | दामखेडा | 20 P | 14.3500 | 3.4534 | KALIYASOT |
| 179 | दामखेडा | 21 P | 17.0500 | 3.6548 | KALIYASOT |
| 180 | दामखेडा | 15 P | 4.1300 | 2.3580 | KALIYASOT |
| 181 | चूनाभट्टी | 78 | 25.0490 | 9.0125 | M.P GOVT |
| 182 | चूनाभट्टी | 77 | 2.5790 | 2.5790 | M.P GOVT |

| 183 | चूनाभट्टी | 76 | 1.0110 | 0.7185 | M.P GOVT |
|---|---|---|---|---|---|
| 184 | चूनाभट्टी | 104/78/1, 104/78/2 | 7.8100 | 6.6025 | M.P GOVT |
| 185 | चूनाभट्टी | 80 | 10.2060 | 10.2060 | M.P GOVT |
| 186 | चूनाभट्टी | 81 | 0.4620 | 0.4620 | M.P GOVT |
| 187 | चूनाभट्टी | 110/83 | 3.4400 | 3.4400 | M.P GOVT |
| 188 | चूनाभट्टी | 83/1 | 4.8560 | 0.9257 | M.P GOVT |
| 189 | चूनाभट्टी | 98/83 | 6.9330 | 0.8917 | M.P GOVT |
| 190 | चूनाभट्टी | 95P | 4.2090 | 2.5089 | M.P GOVT |
| 191 | चूनाभट्टी | 79 | 0.1160 | 0.1160 | M.P GOVT |
| 192 | चूनाभट्टी | 82P | 0.1460 | 0.1415 | M.P GOVT |
| 193 | सिंगपुर | 31 | 0.6230 | 0.6230 | M.P. GOVT. |
| 194 | सिंगपुर | 4/1 | 3.2050 | 3.2050 | M.P. GOVT. |
| 195 | सिंगपुर | 5 | 3.9900 | 3.9900 | M.P. GOVT. |
| 196 | सिंगपुर | 6/2 | 0.2100 | 0.2100 | M.P. GOVT. |
| 197 | सिंगपुर | 26/3/2 | 2.1560 | 2.1560 | M.P. GOVT. |
| 198 | सिंगपुर | 26/3/1 | 1.0810 | 1.0810 | M.P. GOVT. |
| 199 | सिंगपुर | 25/3/2 | 0.8210 | 0.8210 | M.P. GOVT. |
| 200 | सिंगपुर | 25/3/1 | 0.4090 | 0.4090 | M.P. GOVT. |
| 201 | सिंगपुर | 25/1/2 | 2.2310 | 2.2310 | M.P. GOVT. |
| 202 | सिंगपुर | 25/1/1 | 0.5550 | 0.5550 | M.P. GOVT. |
| 203 | सिंगपुर | 25/2 | 0.4170 | 0.4170 | M.P. GOVT. |
| 204 | सिंगपुर | 8/1 | 0.7400 | 0.7400 | M.P. GOVT. |
| 205 | सिंगपुर | 8/2 | 1.4410 | 1.4410 | M.P. GOVT. |
| 206 | सिंगपुर | 9/3/1 | 1.1740 | 1.1740 | M.P. GOVT. |
| 207 | सिंगपुर | 9/3/2 | 2.3670 | 2.3670 | M.P. GOVT. |
| 208 | सिंगपुर | 9/2 | 0.3240 | 0.3240 | M.P. GOVT. |
| 209 | सिंगपुर | 9/4 | 0.2670 | 0.2670 | M.P. GOVT. |
| 210 | सिंगपुर | 9/5/1 | 2.5920 | 2.5920 | M.P. GOVT. |
| 211 | सिंगपुर | 9/5/2 | 5.1900 | 5.1900 | M.P. GOVT. |
| 212 | सिंगपुर | 9/6 | 0.2640 | 0.2640 | M.P. GOVT. |
| 213 | सिंगपुर | 9/11/2 | 0.6640 | 0.6640 | M.P. GOVT. |
| 214 | सिंगपुर | 9/11/1 | 0.3270 | 0.3270 | M.P. GOVT. |
| 215 | सिंगपुर | 9/9 | 0.0490 | 0.0490 | M.P. GOVT. |
| 216 | सिंगपुर | 9/10/2 | 0.2180 | 0.2180 | M.P. GOVT. |
| 217 | सिंगपुर | 9/8/2 | 0.3610 | 0.3610 | M.P. GOVT. |
| 218 | सिंगपुर | 9/10/1 | 0.1130 | 0.1130 | M.P. GOVT. |
| 219 | सिंगपुर | 9/7 | 0.1130 | 0.1130 | M.P. GOVT. |
| 220 | सिंगपुर | 9/8/1 | 0.1820 | 0.1820 | M.P. GOVT. |
| 221 | सिंगपुर | 24/1 | 2.4810 | 2.4810 | M.P. GOVT. |
| 222 | सिंगपुर | 17/5/1 | 2.1570 | 2.1570 | M.P. GOVT. |
| 223 | सिंगपुर | 17/5/2 | 4.3150 | 4.3150 | M.P. GOVT. |
| 224 | सिंगपुर | 16/5/1 | 0.2750 | 0.2750 | M.P. GOVT. |
| 225 | सिंगपुर | 16/5/2 | 0.5580 | 0.5580 | M.P. GOVT. |
| 226 | सिंगपुर | 16/4 | 0.1170 | 0.1170 | M.P. GOVT. |
| 227 | सिंगपुर | 17/3/2 | 0.2510 | 0.2510 | M.P. GOVT. |
| 228 | सिंगपुर | 17/3/1 | 0.1290 | 0.1290 | M.P. GOVT. |

| 229 | सिंगपुर | 17/2 | 0.0730 | 0.0730 | M.P. GOVT. |
|---|---|---|---|---|---|
| 230 | सिंगपुर | 17/4 | 0.1210 | 0.1210 | M.P. GOVT. |
| 231 | सिंगपुर | 15/3/2 | 0.1540 | 0.1540 | M.P. GOVT. |
| 232 | सिंगपुर | 16/3/2 | 0.7200 | 0.7200 | M.P. GOVT. |
| 233 | सिंगपुर | 16/3/1 | 0.2510 | 0.2510 | M.P. GOVT. |
| 234 | सिंगपुर | 17/1/2 | 0.3820 | 0.3820 | M.P. GOVT. |
| 235 | सिंगपुर | 17/1/1 | 0.1840 | 0.1840 | M.P. GOVT. |
| 236 | सिंगपुर | 18/4/1 | 0.0450 | 0.0450 | M.P. GOVT. |
| 237 | सिंगपुर | 18/4/2 | 0.0850 | 0.0850 | M.P. GOVT. |
| 238 | सिंगपुर | 18/8 | 2.4820 | 2.4820 | M.P. GOVT. |
| 239 | सिंगपुर | 3 | 0.3320 | 0.3320 | M.P. GOVT. |
| 240 | सिंगपुर | 10 | 0.3720 | 0.3720 | M.P. GOVT. |
| 241 | सिंगपुर | 27/1 P | 5.7070 | 5.3300 | M.P. GOVT. |
| 242 | सिंगपुर | 27/2 | 5.4190 | 5.4190 | M.P. GOVT. |
| 243 | सिंगपुर | 29/1/1 | 1.5700 | 1.5700 | M.P. GOVT. |
| 244 | सिंगपुर | 29/1/2 | 3.1450 | 3.1450 | M.P. GOVT. |
| 245 | सिंगपुर | 30 | 1.9710 | 1.9710 | M.P. GOVT. |
| 246 | सिंगपुर | 29/2 | 0.0810 | 0.0810 | M.P. GOVT. |
| 247 | सिंगपुर | 29/3/2 | 0.3590 | 0.3590 | M.P. GOVT. |
| 248 | सिंगपुर | 29/3/1 | 0.1830 | 0.1830 | M.P. GOVT. |
| 249 | सिंगपुर | 4/2 P | 5.8190 | 4.9800 | M.P. GOVT. |
| 250 | सिंगपुर | 6/1 /1,6/1/2 | 5.4920 | 4.1500 | M.P. GOVT. |
| 252 | सिंगपुर | 11/2/1 P | 0.5670 | 0.1189 | M.P. GOVT. |
| 253 | सिंगपुर | 11/2/2 | 1.1330 | 0.2366 | M.P. GOVT. |
| 255 | सिंगपुर | 3 P | 0.3320 | 0.0597 | M.P. GOVT. |
| 256 | सिंगपुर | 10 | 0.3720 | 0.0891 | M.P. GOVT. |
| 257 | सिंगपुर | 7 | 0.1700 | 0.0836 | M.P. GOVT. |
| 258 | सिंगपुर | 9/1 /1/1 | 0.2520 | 0.0585 | M.P. GOVT. |
| 259 | सिंगपुर | 16/1 | 4.5810 | 3.3545 | M.P. GOVT. |
| 260 | सिंगपुर | 16/2 | 0.2750 | 0.2750 | M.P. GOVT. |
| 261 | सिंगपुर | 15/1 | 7.7820 | 4.4000 | M.P. GOVT. |
| 262 | सिंगपुर | 15/2 | 0.0810 | 0.0810 | M.P. GOVT. |
| 263 | सिंगपुर | 18/1 | 2.0840 | 1.0210 | M.P. GOVT. |
| 264 | सिंगपुर | 18/2 | 0.1380 | 0.1380 | M.P. GOVT. |
| 265 | सिंगपुर | 18/5 | 0.1170 | 0.0558 | M.P. GOVT. |
| 266 | सिंगपुर | 18/6 | 0.7980 | 0.8706 | M.P. GOVT. |
| 267 | सिंगपुर | 18/7 | 0.2020 | 0.2020 | M.P. GOVT. |
| 268 | सिंगपुर | 22/1 | 0.1580 | 0.1580 | M.P. GOVT. |
| 269 | सिंगपुर | 22/2 | 0.1050 | 0.1050 | M.P. GOVT. |
| 270 | सिंगपुर | 19/1 P | 6.7560 | 1.3383 | M.P. GOVT. |
| 271 | सिंगपुर | 20/3 | 0.9870 | 0.1808 | M.P. GOVT. |
| 272 | सिंगपुर | 20/1/2 P | 4.8290 | 0.1475 | M.P. GOVT. |
| 273 | सिंगपुर | 20/2 P | 0.2630 | 0.2348 | M.P. GOVT. |
| 274 | सिंगपुर | 21/2 P | 7.1870 | 0.2614 | M.P. GOVT. |
| 275 | सिंगपुर | 22/3/2 P | 14.8440 | 4.3500 | M.P. GOVT. |
| 276 | सिंगपुर | 24/2 | 4.9970 | 3.5700 | M.P. GOVT. |
| 277 | सिंगपुर | 26/1/1 | 2.3180 | 0.5800 | M.P. GOVT. |

| 278 | सिंगपुर | 26/1/2 | 4.6590 | 3.8100 | M.P. GOVT. |
|---|---|---|---|---|---|
| 279 | सिंगपुर | 26/2 | 0.2020 | 0.2020 | M.P. GOVT. |
| 280 | सिंगपुर | 28/2 | 4.8320 | 2.0400 | M.P. GOVT. |
| 281 | सिंगपुर | 23 | 0.5670 | 0.5670 | M.P. GOVT. |
| 282 | सिंगपुर | 28/1 | 2.4200 | 2.4200 | M.P. GOVT. |
| 283 | सिंगपुर | 22/3/1 P | 7.4250 | 1.1443 | M.P. GOVT. |
| 286 | कोटरासुल्तानाबाद | 289 | 7.3970 | 7.0469 | M.P. GOVT. |
| 287 | कोटरासुल्तानाबाद | 290 | 0.2140 | 0.1057 | M.P. GOVT. |
| 288 | कोटरासुल्तानाबाद | 311/2 | 0.4090 | 0.4090 | KALIYASOT |
| 289 | कोटरासुल्तानाबाद | 312/2 | 0.1620 | 0.1619 | KALIYASOT |
| 290 | सेवनिया गौड | 122/1,122/2 | 6.6660 | 1.5900 | M.P GOVT |
| 291 | सेवनिया गौड | 123/1,123/2 | 4.5570 | 3.8260 | M.P GOVT |
| 292 | सेवनिया गौड | 124 | 0.1940 | 0.1940 | M.P GOVT |
| 293 | सेवनिया गौड | 125 | 3.5280 | 3.5280 | M.P GOVT |
| 294 | सेवनिया गौड | 126 | 0.3560 | 0.3560 | M.P GOVT |
| 295 | सेवनिया गौड | 127 | 0.3080 | 0.2400 | M.P GOVT |
| 296 | सेवनिया गौड | 129 | 0.3720 | 0.3720 | M.P GOVT |
| 297 | सेवनिया गौड | 128 | 9.4830 | 8.3241 | M.P GOVT |
| 298 | सेवनिया गौड | 130 | 6.3540 | 6.3540 | M.P GOVT |
| 299 | सेवनिया गौड | 131 | 0.1660 | 0.1660 | M.P GOVT |
| 300 | सेवनिया गौड | 132 | 3.2740 | 3.2740 | M.P GOVT |
| 301 | सेवनिया गौड | 133 | 0.2510 | 0.2510 | M.P GOVT |
| 302 | सेवनिया गौड | 134 | 3.1080 | 3.1080 | M.P GOVT |
| 303 | सेवनिया गौड | 135 | 2.2860 | 2.2860 | M.P GOVT |
| 304 | सेवनिया गौड | 114 | 13.2290 | 0.2790 | M.P GOVT |
| 305 | सेवनिया गौड | 115 | 12.2380 | 1.0210 | M.P GOVT |
| 306 | सेवनिया गौड | 117 | 0.7170 | 0.2910 | M.P GOVT |
| 309 | बरखेडी कलां | 42/1 | 9.6600 | 6.2400 | M.P GOVT |
| 311 | बरखेडी कलां | 44 | 0.1610 | 0.0651 | M.P GOVT |
| 312 | बरखेडी कलां | 45/1/23,45/2 | 2.1320 | 2.1320 | M.P GOVT |
| 313 | बरखेडी खुर्द | 77 | 0.2550 | 0.1100 | MP GOVT |
| 314 | बरखेडी खुर्द | 35/1 | 5.5120 | 0.0100 | MP GOVT |
| 315 | MINDORI | 517P | 3.6000 | 0.2078 | MP GOVT |
| 316 | MINDORI | 525 | 0.2200 | 0.2200 | MP GOVT |
| 317 | MINDORI | 524P | 0.9300 | 0.8590 | MP GOVT |
| 318 | MINDORI | 526P | 20.0500 | 0.5862 | MP GOVT |
| | | **TOTAL AREA** | | **492.8530** | |

Annxure-3

| केरवा जलाशय के जलमग्न क्षेत्र में आने वाली भूमि के खसरों की जानकारी | | | | |
|---|---|---|---|---|
| स0क0 | ग्राम का नाम | खसरा कमांक | रकबा | भूमि का प्रकार |
| 1 | बेरखेड़ी बाज्यापत | 470 | 0.1270 | (शासकीय) |
| 2 | बेरखेड़ी बाज्यापत | 473 | 0.0635 | निजी |
| 3 | बेरखेड़ी बाज्यापत | 479 | 0.0100 | निजी |
| 4 | बेरखेड़ी बाज्यापत | 478 | 0.3539 | निजी |
| 5 | बेरखेड़ी बाज्यापत | 475 | 0.3573 | निजी |
| 6 | बेरखेड़ी बाज्यापत | 476 | 0.0384 | (शासकीय) |
| 7 | बेरखेड़ी बाज्यापत | 467 | 0.2444 | (शासकीय) |
| 8 | बेरखेड़ी बाज्यापत | 311 | 0.1924 | (शासकीय) |
| 9 | बेरखेड़ी बाज्यापत | 310 | 0.2014 | (शासकीय) |
| 10 | बेरखेड़ी बाज्यापत | 288 | 0.5022 | (शासकीय) |
| 11 | बेरखेड़ी बाज्यापत | 290 | 0.0100 | निजी |
| 12 | बेरखेड़ी बाज्यापत | 289 | 0.1147 | निजी |
| 13 | बेरखेड़ी बाज्यापत | 291 | 0.0216 | निजी |
| 14 | बेरखेड़ी बाज्यापत | 293 | 0.1553 | निजी |
| 15 | बेरखेड़ी बाज्यापत | 271 | 0.2546 | निजी |
| 16 | बेरखेड़ी बाज्यापत | 269 | 0.0080 | निजी |
| 17 | बेरखेड़ी बाज्यापत | 295 | 0.4966 | (शासकीय) |
| 18 | बेरखेड़ी बाज्यापत | 299 | 0.0955 | निजी |
| 19 | बेरखेड़ी बाज्यापत | 301 | 0.0347 | निजी |
| 20 | बेरखेड़ी बाज्यापत | 302 | 0.0995 | निजी |
| 21 | बेरखेड़ी बाज्यापत | 303 | 0.5419 | निजी |
| 22 | बेरखेड़ी बाज्यापत | 307 | 5.1696 | (शासकीय) |
| 23 | बेरखेड़ी बाज्यापत | 294 | 6.3632 | (शासकीय) |
| 24 | बेरखेड़ी बाज्यापत | 469 | 0.0900 | (शासकीय) |
| 25 | बेरखेड़ी बाज्यापत | 468 | 0.0600 | (शासकीय) |
| 26 | बेरखेड़ी बाज्यापत | 306 | 0.0900 | (शासकीय) |
| 27 | बेरखेड़ी बाज्यापत | 305 | 1.0700 | (शासकीय) |
| 28 | बेरखेड़ी बाज्यापत | 304 | 6.2800 | (शासकीय) |
| 29 | बेरखेड़ी बाज्यापत | 474 | 0.3600 | (शासकीय) |
| 30 | बेरखेड़ी बाज्यापत | 479 | 0.1100 | निजी |
| 31 | बेरखेड़ी बाज्यापत | 476 | 0.1100 | (शासकीय) |
| 32 | बेरखेड़ी बाज्यापत | 475 | 0.3900 | निजी |
| 33 | बेरखेड़ी बाज्यापत | 308 | 2.0200 | (शासकीय) |
| 34 | बेरखेड़ी बाज्यापत | 309 | 0.2800 | (शासकीय) |
| 35 | बेरखेड़ी बाज्यापत | 288 | 0.5400 | (शासकीय) |
| 36 | बेरखेड़ी बाज्यापत | 289 | 0.1500 | निजी |
| 37 | भानपुर केकड़िया | 1 | 2.5800 | (शासकीय) |
| 38 | भानपुर केकड़िया | 74 | 0.0656 | निजी |
| 39 | भानपुर केकड़िया | 75 | 0.1669 | निजी |
| 40 | भानपुर केकड़िया | 76 | 0.1400 | (शासकीय) |
| 41 | भानपुर केकड़िया | 77 | 0.6188 | निजी |
| 42 | भानपुर केकड़िया | 79 | 0.0078 | (शासकीय) |
| 43 | भानपुर केकड़िया | 82 | 0.0098 | (शासकीय) |
| 44 | भानपुर केकड़िया | 83 | 0.1009 | निजी |
| 45 | भानपुर केकड़िया | 87 | 0.4094 | निजी |
| 46 | भानपुर केकड़िया | 89 | 0.1321 | निजी |

Scanned with CamScanner

| 47 | भानपुर केकड़िया | 88 | 0.5009 | निजी |
|---|---|---|---|---|
| 48 | भानपुर केकड़िया | 192 | 0.9000 | (शासकीय) |
| 49 | भानपुर केकड़िया | 193 | 0.3870 | (शासकीय) |
| 50 | भानपुर केकड़िया | 195 | 0.1800 | (शासकीय) |
| 51 | भानपुर केकड़िया | 194 | 0.0549 | (शासकीय) |
| 52 | भानपुर केकड़िया | 196 | 0.3700 | (शासकीय) |
| 53 | भानपुर केकड़िया | 197 | 4.6915 | (शासकीय) |
| 54 | भानपुर केकड़िया | 198 | 2.1573 | (शासकीय) |
| 55 | भानपुर केकड़िया | 200 | 0.0290 | (शासकीय) |
| 56 | भानपुर केकड़िया | 248 | 11.3927 | (शासकीय) |
| 57 | भानपुर केकड़िया | 250 | 0.6900 | (शासकीय) |
| 58 | भानपुर केकड़िया | 251 | 14.6912 | (शासकीय) |
| 59 | भानपुर केकड़िया | 252 | 0.0248 | (शासकीय) |
| 60 | भानपुर केकड़िया | 266 | 5.7048 | (शासकीय) |
| 61 | भानपुर केकड़िया | 249 | 0.9400 | (शासकीय) |
| 62 | भानपुर केकड़िया | 259 | 0.3548 | (शासकीय) |
| 63 | कुशलपुरा | 86,14,13,12,11 | 82.7215 | (शासकीय) |
| 64 | कुशलपुरा | 17 | 0.3127 | निजी |
| 65 | कुशलपुरा | 82 | 0.0219 | निजी |
| 66 | कुशलपुरा | 15 | 0.0733 | निजी |
| 67 | कुशलपुरा | 11 | 0.3726 | निजी |
| 68 | कुशलपुरा | 3 | 0.0685 | निजी |
| 69 | कुशलपुरा | 2 | 0.0555 | (शासकीय) |
| 70 | कुशलपुरा | 1 | 0.1300 | (शासकीय) |
| 71 | कुशलपुरा | 13 | 0.4000 | निजी |
| 72 | कुशलपुरा | 14 | 0.4100 | निजी |
| 73 | कुशलपुरा | 85 | 0.8600 | (शासकीय) |
| 74 | कुशलपुरा | 87 | 0.3800 | (शासकीय) |
| 75 | मेण्डोरी | 331 | 0.4500 | (शासकीय) |
| 76 | मेण्डोरी | 332 | 0.5000 | (शासकीय) |
| 77 | मेण्डोरी | 333 | 0.1400 | (शासकीय) |
| 78 | मेण्डोरी | 334 | 0.1200 | (शासकीय) |
| 79 | मेण्डोरी | 335 | 9.7650 | (शासकीय) |
| 80 | मेण्डोरी | 338 | 0.3544 | (शासकीय) |
| 81 | मेण्डोरी | 339 | 0.4900 | (शासकीय) |
| 82 | मेण्डोरी | 342 | 0.5400 | (शासकीय) |
| 83 | मेण्डोरी | 341 | 0.5772 | निजी |
| 84 | मेण्डोरी | 343 | 0.4300 | (शासकीय) |
| 85 | मेण्डोरी | 344 | 0.7200 | (शासकीय) |
| 86 | मेण्डोरी | 345 | 0.1000 | (शासकीय) |
| 87 | मेण्डोरी | 346 | 3.6500 | (शासकीय) |
| 88 | मेण्डोरी | 327 | 0.3100 | (शासकीय) |
| 89 | मेण्डोरी | 325 | 0.1400 | (शासकीय) |
| 90 | मेण्डोरी | 326 | 0.0928 | (शासकीय) |
| 91 | मेण्डोरी | 323 | 0.3187 | निजी |
| 92 | मेण्डोरी | 322 | 0.0591 | निजी |
| 93 | मेण्डोरी | 347 | 0.5122 | निजी |
| 94 | मेण्डोरी | 348 | 0.4119 | निजी |
| 95 | मेण्डोरी | 243 | 0.0507 | निजी |
| 96 | मेण्डोरा | 92 | 0.8553 | निजी |

Scanned with CamScanner

| 97 | मेण्डोरा | 93 | 0.0622 | निजी |
|---|---|---|---|---|
| 98 | मेण्डोरा | 99 | 0.4167 | निजी |
| 99 | मेण्डोरा | 97 | 0.6965 | निजी |
| 100 | मेण्डोरा | 96 | 0.0211 | निजी |
| 101 | मेण्डोरा | 100 | 0.4000 | निजी |
| 102 | मेण्डोरा | 101 | 0.3000 | निजी |
| 103 | मेण्डोरा | 102 | 0.3200 | निजी |
| 104 | मेण्डोरा | 103 | 17.9415 | (शासकीय) |
| 105 | मेण्डोरा | 95 | 0.3843 | (शासकीय) |
| 106 | मेण्डोरा | 266 | 0.3500 | (शासकीय) |
| 107 | मेण्डोरा | 249 | 0.8100 | (शासकीय) |
| 108 | मेण्डोरा | 250 | 0.7926 | निजी |
| 109 | मेण्डोरा | 263 | 0.2191 | निजी |
| 110 | मेण्डोरा | 248 | 0.0970 | निजी |
| 111 | मेण्डोरा | 247 | 0.2600 | निजी |
| 112 | मेण्डोरा | 252 | 0.0200 | निजी |
| 113 | मेण्डोरा | 251 | 0.2381 | निजी |
| 114 | मेण्डोरा | 256 | 0.0608 | निजी |
| 115 | मेण्डोरा | 255 | 0.0804 | निजी |
| 116 | मेण्डोरा | 267 | 0.8600 | (शासकीय) |
| 117 | मेण्डोरा | 268 | 1.2100 | (शासकीय) |
| 118 | मेण्डोरा | 304 | 0.4368 | (शासकीय) |
| 119 | मेण्डोरा | 270 | 0.2242 | (शासकीय) |
| 120 | मेण्डोरा | 235 | 0.3893 | निजी |
| 121 | मेण्डोरा | 234 | 0.1129 | निजी |
| 122 | मेण्डोरा | 271 | 0.0942 | (शासकीय) |
| 123 | मेण्डोरा | 269 | 34.6848 | (शासकीय) |
| 124 | फतेहपुर डोबरा | 398 | 0.4952 | निजी |
| 125 | फतेहपुर डोबरा | 399 | 0.6500 | (शासकीय) |
| 126 | फतेहपुर डोबरा | 415 | 0.4051 | निजी |
| 127 | फतेहपुर डोबरा | 414 | 0.6762 | (शासकीय) |
| 128 | फतेहपुर डोबरा | 429 | 4.7431 | निजी |
| 129 | फतेहपुर डोबरा | 430 | 0.7054 | निजी |
| 130 | फतेहपुर डोबरा | 431 | 0.3400 | निजी |
| 131 | फतेहपुर डोबरा | 433 | 9.9157 | (शासकीय) |
| 132 | फतेहपुर डोबरा | 218 | 0.1157 | (शासकीय) |
| 133 | फतेहपुर डोबरा | 348 | 0.3685 | निजी |
| 134 | फतेहपुर डोबरा | 347 | 0.0436 | निजी |
| 135 | फतेहपुर डोबरा | 432 | 3.6589 | (शासकीय) |
| 136 | महुआखेड़ा | 3 | 0.5106 | निजी |
| 137 | महुआखेड़ा | 4 | 0.8252 | निजी |
| 138 | महुआखेड़ा | 5 | 1.8300 | निजी |
| 139 | महुआखेड़ा | 6 | 0.1000 | निजी |
| 140 | महुआखेड़ा | 10 | 0.9089 | निजी |
| 141 | महुआखेड़ा | 11 | 0.9100 | निजी |
| 142 | महुआखेड़ा | 15 | 0.9234 | निजी |
| 143 | महुआखेड़ा | 14 | 0.1509 | निजी |
| 144 | महुआखेड़ा | 12/2 | 1.5035 | (शासकीय) |
| 145 | महुआखेड़ा | 40/2/1 | 0.0463 | निजी |
| 146 | महुआखेड़ा | 37 | 0.5838 | निजी |

Scanned with CamScanner

| | | | | |
|---|---|---|---|---|
| 147 | महुआखेड़ा | 38 | 0.2885 | निजी |
| 148 | महुआखेड़ा | 39 | 1.1309 | निजी |
| 149 | महुआखेड़ा | 34 | 1.0103 | निजी |
| 150 | महुआखेड़ा | 33 | 0.2004 | निजी |
| 151 | महुआखेड़ा | 30 | 1.6510 | निजी |
| 152 | महुआखेड़ा | 28 | 0.3197 | निजी |
| 153 | महुआखेड़ा | 29 | 0.1755 | निजी |
| 154 | महुआखेड़ा | 24 | 0.1716 | निजी |
| 155 | महुआखेड़ा | 40/1 | 181.7159 | (शासकीय) |
| 156 | महुआखेड़ा | 25 | 0.1300 | निजी |
| 157 | महुआखेड़ा | 26 | 0.4000 | निजी |
| 158 | महुआखेड़ा | 27 | 0.4100 | निजी |
| 159 | महुआखेड़ा | 23 | 1.3200 | निजी |
| 160 | चीचली | 3 | 0.6345 | निजी |
| | | कुल रकबा – | **462.150** | |

गठित दल द्वारा हस्ताक्षर

Scanned with CamScanner

ANNEXURE - III

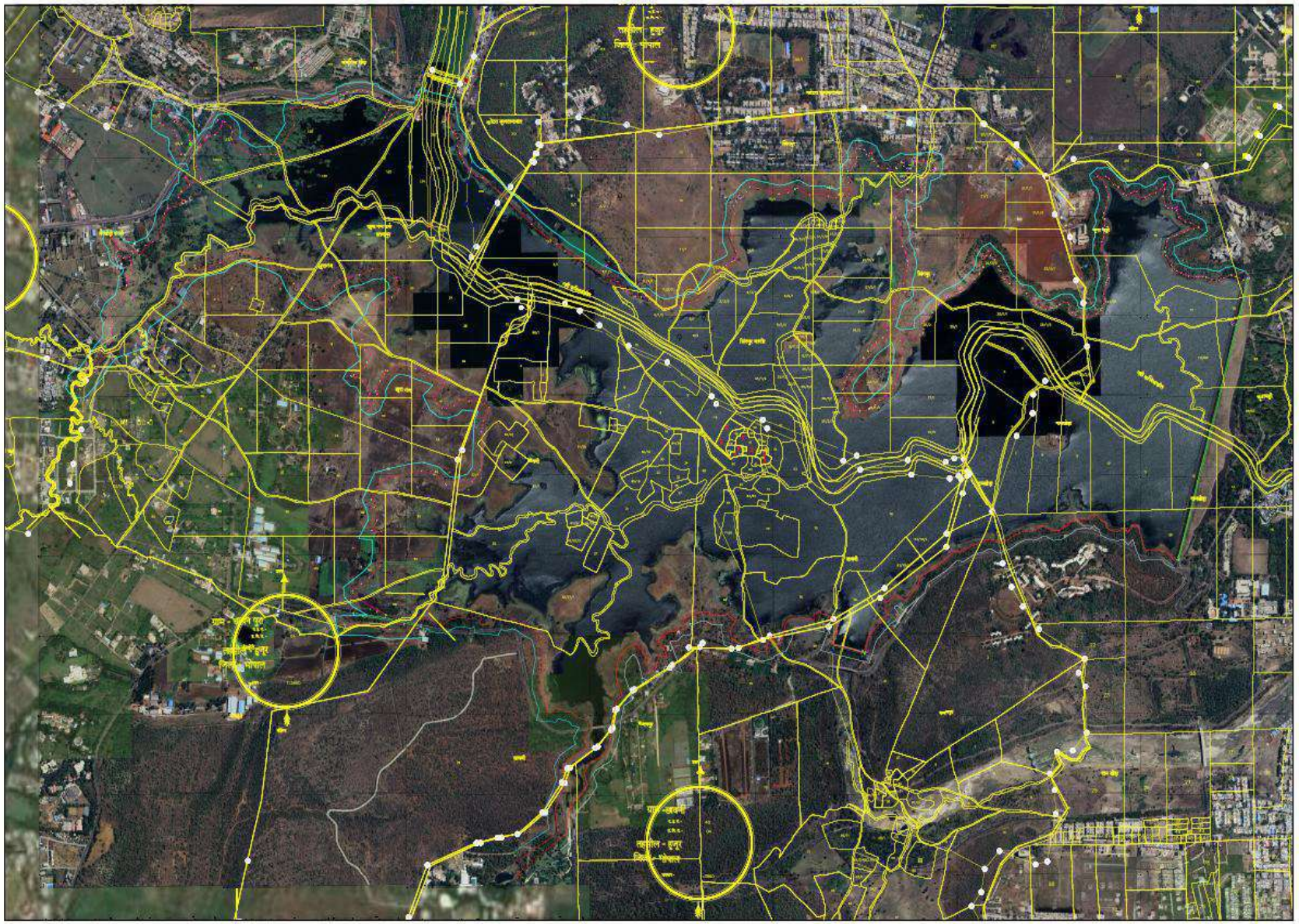
## KALIYASOT DAM 33 METER BUFFER ZONE AREA

| SR. NO | VILLAGE | KHASRA NO | AREA (HA.) | LAND TYPE |
|---|---|---|---|---|
| 1 | SEWANIYA GOND | 114 | 0.9737 | MP GOVT |
| 2 | SEWANIYA GOND | 133 | 0.0270 | MP GOVT |
| 3 | SEWANIYA GOND | 129 | 0.0086 | MP GOVT |
| 4 | SEWANIYA GOND | 115 | 1.2452 | MP GOVT |
| 5 | SEWANIYA GOND | 117 | 0.1098 | MP GOVT |
| 6 | SEWANIYA GOND | 116 | 0.3757 | MP GOVT |
| 7 | SEWANIYA GOND | 128 | 0.4414 | MP GOVT |
| 8 | SEWANIYA GOND | 127 | 0.0991 | MP GOVT |
| 9 | SEWANIYA GOND | 123/1,123/2 | 1.5213 | MP GOVT |
| 10 | SEWANIYA GOND | 122/1,122/2 | 2.6910 | MP GOVT |
| 11 | BARKHEDI KALAN | 42/3 | 0.1799 | MP GOVT |
| 12 | BARKHEDI KALAN | 42/2 | 0.0987 | MP GOVT |
| 13 | BARKHEDI KALAN | 42/1 | 1.9401 | MP GOVT |
| 14 | BARKHEDI KALAN | 44 | 0.0477 | MP GOVT |
| 15 | BARKHEDI KALAN | 45 | 0.9801 | MP GOVT |
| 16 | BARKHEDI KHURD | 77/1 | 0.1429 | MP GOVT |
| 17 | BARKHEDI KHURD | 33 | 0.1434 | MP GOVT |
| 18 | BARKHEDI KHURD | 34 | 0.0267 | MP GOVT |
| 19 | BARKHEDI KHURD | 35 | 0.5506 | MP GOVT |
| 20 | KHUDAGANJ | 73 | 0.6882 | MP GOVT |
| 21 | KHUDAGANJ | 72 | 0.0277 | MP GOVT |
| 22 | KHUDAGANJ | 66 | 0.0363 | MP GOVT |
| 23 | KHUDAGANJ | 105/65 | 0.1795 | MP GOVT |
| 24 | KHUDAGANJ | 65 | 0.3907 | MP GOVT |
| 25 | KHUDAGANJ | 63 | 0.0257 | MP GOVT |
| 26 | KHUDAGANJ | 62 | 0.0132 | MP GOVT |
| 27 | KHUDAGANJ | 61 | 0.3954 | MP GOVT |
| 28 | KHUDAGANJ | 60 | 0.0911 | MP GOVT |
| 29 | KHUDAGANJ | 58 | 0.1884 | MP GOVT |
| 30 | KHUDAGANJ | 7/1 | 0.7221 | MP GOVT |
| 31 | KHUDAGANJ | 4 | 0.1618 | MP GOVT |
| 32 | KHUDAGANJ | 3 | 0.0528 | MP GOVT |
| 33 | KHUDAGANJ | 2 | 0.3453 | MP GOVT |
| 34 | KHUDAGANJ | 9 | 0.2619 | RAJESH KHANDELWAL, SMT<br>KAMLA SHARMA, SMT<br>VEENA SINGH |
| 35 | KHUDAGANJ | 11 | 0.6650 | MP GOVT |
| 36 | KHUDAGANJ | 12 | 0.0294 | MP GOVT |
| 37 | KHUDAGANJ | 13 | 1.5618 | MP GOVT |
| 38 | KHUDAGANJ | 14 | 0.0373 | MP GOVT |
| 39 | KHUDAGANJ | 23 | 0.0332 | MP GOVT |
| 40 | KHUDAGANJ | 22 | 0.5921 | MP GOVT |
| 41 | KHUDAGANJ | 16 | 0.2612 | MP GOVT |
| 42 | KHUDAGANJ | 19 | 0.7830 | MP GOVT |
| 43 | KHUDAGANJ | 18 | 1.1854 | MP GOVT |
| 44 | KHUDAGANJ | 47 | 0.1426 | MP GOVT |
| 45 | KHUDAGANJ | 42 | 0.4102 | MP GOVT |

| 46 | KHUDAGANJ | 41 | 1.3030 | MP GOVT |
|---|---|---|---|---|
| 47 | KHUDAGANJ | 43 | 0.4282 | MP GOVT |
| 48 | KHUDAGANJ | 44 | 0.6766 | MP GOVT |
| 49 | KHUDAGANJ | 46 | 0.6382 | MP GOVT |
| 50 | KHUDAGANJ | 45 | 0.0122 | MP GOVT |
| 51 | KHUDAGANJ | 92 | 0.8222 | MP GOVT |
| 52 | KHUDAGANJ | 94 | 1.1767 | MP GOVT |
| 53 | KHUDAGANJ | 97 | 0.0259 | MP GOVT |
| 54 | KHUDAGANJ | 98 | 1.1677 | MP GOVT |
| 55 | MENDORI | 517 | 0.7398 | MP GOVT |
| 56 | MENDORI | 524 | 0.5244 | MP GOVT |
| 57 | MENDORI | 526 | 0.3243 | MP GOVT |
| 58 | CHAWANI | 29 | 9.4974 | MP GOVT |
| 59 | CHAWANI | 95/27 | 0.0600 | MP GOVT |
| 60 | CHAWANI | 66 | 0.8098 | MP GOVT |
| 61 | CHAWANI | 76 | 0.2112 | MP GOVT |
| 62 | CHAWANI | 22/1 | 1.0295 | MP GOVT |
| 63 | CHAWANI | 82/22 | 0.2231 | MP GOVT |
| 64 | CHAWANI | 22/2 | 0.0833 | MP GOVT |
| 65 | CHANDANPURA | 79/1/1 | 0.9908 | MP GOVT |
| 66 | CHANDANPURA | 79/1/2/KHA/2 | 0.1374 | SHARDA DEVI |
| 67 | CHANDANPURA | 79/1/2/KHA/1 | 1.0589 | SHARDA DEVI |
| 68 | CHANDANPURA | 79/1/2/KA/1 | 0.0472 | SHARDA DEVI |
| 69 | CHANDANPURA | 79/1/2/KA/2 | 0.0036 | SHARDA DEVI |
| 70 | CHANDANPURA | 79/1/2/2 | 0.7945 | SHARDA DEVI |
| 72 | CHANDANPURA | 77/1/2/1/2/2 | 0.0400 | SHIKHARCHAND GODHA, SMT SANGEETA GODHA W/O VINIT GODHA |
| 73 | CHANDANPURA | 77/1/2/1/1/2/3/1 | 0.3760 | AROSIKHA EDUCATIONAL SOCIETY |
| 74 | CHANDANPURA | 76/1 | 0.9450 | MP GOVT |
| 75 | CHANDANPURA | 32 | 0.0557 | MP GOVT |
| 76 | CHANDANPURA | 33 | 1.4171 | MP GOVT |
| 77 | CHANDANPURA | 31 | 0.8050 | MP GOVT |
| 78 | CHANDANPURA | 2 | 1.8549 | MP GOVT |
| 79 | CHANDANPURA | 3 | 0.3949 | MP GOVT |
| 80 | DAMKHEDA | 20 | 1.8409 | MP GOVT |
| 81 | DAMKHEDA | 21 | 2.0536 | MP GOVT |
| 82 | DAMKHEDA | 12 | 0.9269 | MP GOVT |
| 83 | CHUNABHATTI | 81 | 0.1620 | MP GOVT |
| 84 | CHUNABHATTI | 98/83 | 0.4604 | MP GOVT |
| 85 | CHUNABHATTI | 110/83 | 0.0468 | MP GOVT |
| 86 | CHUNABHATTI | 83 | 0.9092 | MP GOVT |
| 87 | CHUNABHATTI | 80 | 0.0139 | MP GOVT |
| 88 | CHUNABHATTI | 76 | 0.2535 | MP GOVT |
| 89 | CHUNABHATTI | 77 | 0.0161 | MP GOVT |
| 90 | CHUNABHATTI | 44 | 0.4282 | MP GOVT |
| 91 | CHUNABHATTI | 78 | 5.3164 | MP GOVT |
| 92 | CHUNABHATTI | 104/78 | 0.9716 | MP GOVT |
| 93 | SINGPUR | 22/3/1 | 1.0792 | MP GOVT |

| 94 | SINGPUR | 22/3/2 | 2.9491 | MP GOVT |
|---|---|---|---|---|
| 95 | SINGPUR | 23 | 0.0313 | MP GOVT |
| 96 | SINGPUR | 28/1 | 0.0277 | MP GOVT |
| 97 | SINGPUR | 28/2 | 1.5631 | MP GOVT |
| 98 | SINGPUR | 24/2 | 0.6623 | MP GOVT |
| 99 | SINGPUR | 27/1 | 0.1011 | MP GOVT |
| 100 | SINGPUR | 26/1/2 | 0.4416 | MP GOVT |
| 101 | SINGPUR | 26/1/1 | 0.7247 | MP GOVT |
| 102 | SINGPUR | 24/1 | 0.0233 | MP GOVT |
| 103 | SINGPUR | 21/2 | 0.4318 | MP GOVT |
| 104 | SINGPUR | 20/1/2 | 0.4475 | MP GOVT |
| 105 | SINGPUR | 20/2 | 0.0394 | MP GOVT |
| 106 | SINGPUR | 20/3 | 0.1521 | MP GOVT |
| 107 | SINGPUR | 19/1 | 1.4919 | MP GOVT |
| 108 | SINGPUR | 19/2 | 0.0161 | MP GOVT |
| 109 | SINGPUR | 18/6 | 0.2286 | MP GOVT |
| 110 | SINGPUR | 18/5 | 0.0259 | MP GOVT |
| 111 | SINGPUR | 18/1 | 0.3743 | MP GOVT |
| 112 | SINGPUR | 15/1 | 1.6890 | MP GOVT |
| 113 | SINGPUR | 16/1 | 0.5857 | MP GOVT |
| 114 | SINGPUR | 11/1 | 0.0125 | MP GOVT |
| 115 | SINGPUR | 9/1 | 0.2774 | MP GOVT |
| 116 | SINGPUR | 6/1/2 | 0.1961 | MP GOVT |
| 117 | SINGPUR | 7 | 0.0437 | MP GOVT |
| 118 | SINGPUR | 11/2/2 | 0.2847 | MP GOVT |
| 119 | SINGPUR | 11/1/1 | 0.2902 | MP GOVT |
| 120 | SINGPUR | 2/2 | 0.1585 | MP GOVT |
| 121 | SINGPUR | 6/1/1 | 0.5803 | MP GOVT |
| 122 | SINGPUR | 4/2 | 0.8292 | MP GOVT |
| 123 | SINGPUR | 2/1 | 0.3157 | MP GOVT |
| 124 | SINGPUR | 3 | 0.0700 | MP GOVT |
| 125 | SINGPUR | 10/1 | 0.0511 | MP GOVT |
| 126 | KOTRA SULTANAWAD | 291 | 1.1582 | MP GOVT |
| 127 | KOTRA SULTANAWAD | 230 | 0.1231 | MP GOVT |
| 128 | KOTRA SULTANAWAD | 289 | 0.1424 | MP GOVT |
| | **TOTAL AREA** | | **80.5770** | |

# Kaliyasot Reservior



| केरवा जलाशय के FTL से 33 मीटर की भूमि के खसरों की जानकारी | | | | |
|---|---|---|---|---|
| स0क0 | ग्राम का नाम | खसरा कमांक | रकबा | भूमि का प्रकार |
| 1 | बेरखेड़ी बाज्यापत | 470 | 0.3735 | (शासकीय) |
| 2 | बेरखेड़ी बाज्यापत | 473 | 0.5572 | निजी |
| 3 | बेरखेड़ी बाज्यापत | 472 | 0.1906 | निजी |
| 4 | बेरखेड़ी बाज्यापत | 478 | 0.6946 | निजी |
| 5 | बेरखेड़ी बाज्यापत | 481 | 0.0813 | निजी |
| 6 | बेरखेड़ी बाज्यापत | 480 | 0.1889 | (शासकीय) |
| 7 | बेरखेड़ी बाज्यापत | 477 | 0.0649 | (शासकीय) |
| 8 | बेरखेड़ी बाज्यापत | 467 | 0.3837 | (शासकीय) |
| 9 | बेरखेड़ी बाज्यापत | 311 | 1.5308 | (शासकीय) |
| 10 | बेरखेड़ी बाज्यापत | 307 | 1.5200 | (शासकीय) |
| 11 | बेरखेड़ी बाज्यापत | 310 | 0.4500 | (शासकीय) |
| 12 | बेरखेड़ी बाज्यापत | 286 | 0.1993 | (शासकीय) |
| 13 | बेरखेड़ी बाज्यापत | 284 | 0.1343 | (शासकीय) |
| 14 | बेरखेड़ी बाज्यापत | 283 | 0.1560 | (शासकीय) |
| 15 | बेरखेड़ी बाज्यापत | 281 | 0.0668 | निजी |
| 16 | बेरखेड़ी बाज्यापत | 287 | 0.0239 | (शासकीय) |
| 17 | बेरखेड़ी बाज्यापत | 292 | 0.0521 | निजी |
| 18 | बेरखेड़ी बाज्यापत | 293 | 0.2339 | निजी |
| 19 | बेरखेड़ी बाज्यापत | 294 | 1.5700 | निजी |
| 20 | बेरखेड़ी बाज्यापत | 272 | 0.0142 | निजी |
| 21 | बेरखेड़ी बाज्यापत | 271 | 0.4946 | निजी |
| 22 | बेरखेड़ी बाज्यापत | 269 | 0.3695 | निजी |
| 23 | बेरखेड़ी बाज्यापत | 270 | 0.0785 | निजी |
| 24 | बेरखेड़ी बाज्यापत | 295 | 1.5782 | (शासकीय) |
| 25 | बेरखेड़ी बाज्यापत | 299 | 1.4500 | निजी |
| 26 | बेरखेड़ी बाज्यापत | 300 | 0.0180 | निजी |
| 27 | बेरखेड़ी बाज्यापत | 301 | 0.3691 | निजी |
| 28 | बेरखेड़ी बाज्यापत | 302 | 0.3843 | निजी |
| 29 | बेरखेड़ी बाज्यापत | 303 | 0.8136 | निजी |
| 30 | बेरखेड़ी बाज्यापत | 479 | 0.1100 | निजी |
| 31 | बेरखेड़ी बाज्यापत | 290 | 0.1300 | निजी |
| 32 | बेरखेड़ी बाज्यापत | 291 | 0.2100 | निजी |
| 33 | भानपुर केकड़िया | 74 | 0.3144 | निजी |
| 34 | भानपुर केकड़िया | 75 | 0.0431 | निजी |
| 35 | भानपुर केकड़िया | 77 | 0.0512 | निजी |
| 36 | भानपुर केकड़िया | 79 | 0.0229 | (शासकीय) |
| 37 | भानपुर केकड़िया | 82 | 0.0306 | (शासकीय) |
| 38 | भानपुर केकड़िया | 83 | 0.3012 | निजी |
| 39 | भानपुर केकड़िया | 89 | 0.4171 | निजी |
| 40 | भानपुर केकड़िया | 88 | 0.0991 | निजी |
| 41 | भानपुर केकड़िया | 193 | 1.3000 | (शासकीय) |
| 42 | भानपुर केकड़िया | 194 | 0.0848 | (शासकीय) |
| 43 | भानपुर केकड़िया | 197 | 1.7600 | (शासकीय) |
| 44 | भानपुर केकड़िया | 198 | 1.6200 | (शासकीय) |
| 45 | भानपुर केकड़िया | 200 | 0.0613 | (शासकीय) |
| 46 | भानपुर केकड़िया | 248 | 2.0800 | (शासकीय) |

Scanned with CamScanner

| | | | | |
|---|---|---|---|---|
| 47 | भानपुर केकड़िया | 251 | 0.4000 | (शासकीय) |
| 48 | भानपुर केकड़िया | 252 | 0.1152 | (शासकीय) |
| 49 | भानपुर केकड़िया | 266 | 0.1000 | (शासकीय) |
| 50 | भानपुर केकड़िया | 259 | 0.6252 | (शासकीय) |
| 51 | भानपुर केकड़िया | 69 | 0.2259 | निजी |
| 52 | भानपुर केकड़िया | 72 | 0.1488 | निजी |
| 53 | भानपुर केकड़िया | 73 | 0.0708 | (शासकीय) |
| 54 | भानपुर केकड़िया | 81 | 0.0898 | निजी |
| 55 | भानपुर केकड़िया | 80 | 0.0114 | निजी |
| 56 | भानपुर केकड़िया | 79 | 0.0501 | (शासकीय) |
| 57 | भानपुर केकड़िया | 78 | 0.4561 | निजी |
| 58 | भानपुर केकड़िया | 80 | 0.0893 | निजी |
| 59 | भानपुर केकड़िया | 86 | 0.3129 | निजी |
| 60 | भानपुर केकड़िया | 91 | 0.0721 | निजी |
| 61 | भानपुर केकड़िया | 90 | 0.1183 | निजी |
| 62 | भानपुर केकड़िया | 97 | 0.0316 | निजी |
| 63 | भानपुर केकड़िया | 98 | 0.1267 | निजी |
| 64 | भानपुर केकड़िया | 99 | 0.0787 | निजी |
| 65 | भानपुर केकड़िया | 100 | 0.0144 | निजी |
| 66 | भानपुर केकड़िया | 161 | 0.0734 | (शासकीय) |
| 67 | भानपुर केकड़िया | 191 | 0.0423 | (शासकीय) |
| 68 | भानपुर केकड़िया | 190 | 0.4280 | (शासकीय) |
| 69 | भानपुर केकड़िया | 199 | 0.2930 | (शासकीय) |
| 70 | भानपुर केकड़िया | 207 | 0.0180 | निजी |
| 71 | भानपुर केकड़िया | 247 | 0.1696 | (शासकीय) |
| 72 | भानपुर केकड़िया | 241 | 0.1488 | निजी |
| 73 | भानपुर केकड़िया | 240 | 0.1316 | निजी |
| 74 | भानपुर केकड़िया | 279 | 0.2020 | (शासकीय) |
| 75 | भानपुर केकड़िया | 274 | 0.0660 | (शासकीय) |
| 76 | भानपुर केकड़िया | 262 | 0.0240 | निजी |
| 77 | भानपुर केकड़िया | 260 | 0.0572 | निजी |
| 78 | भानपुर केकड़िया | 258 | 0.1385 | निजी |
| 79 | भानपुर केकड़िया | 255 | 0.0652 | निजी |
| 80 | भानपुर केकड़िया | 253 | 0.0100 | निजी |
| 81 | भानपुर केकड़िया | 256 | 0.2747 | (शासकीय) |
| 82 | कुशलपुरा | 19 | 0.1095 | निजी |
| 83 | कुशलपुरा | 18 | 0.5283 | निजी |
| 84 | कुशलपुरा | 20 | 0.1251 | निजी |
| 85 | कुशलपुरा | 21 | 0.0427 | निजी |
| 86 | कुशलपुरा | 40 | 0.3440 | निजी |
| 87 | कुशलपुरा | 83 | 0.0619 | निजी |
| 88 | कुशलपुरा | 82 | 0.2133 | निजी |
| 89 | कुशलपुरा | 81 | 0.0406 | निजी |
| 90 | कुशलपुरा | 59 | 0.3107 | निजी |
| 91 | कुशलपुरा | 57 | 0.0877 | निजी |
| 92 | कुशलपुरा | 55 | 0.1059 | निजी |
| 93 | कुशलपुरा | 15 | 0.3700 | निजी |
| 94 | कुशलपुरा | 2 | 0.0954 | (शासकीय) |
| 95 | कुशलपुरा | 3 | 0.1157 | निजी |

Scanned with CamScanner

| 96 | कुशलपुरा | 1 | 0.1300 | (शासकीय) |
|---|---|---|---|---|
| 97 | कुशलपुरा | 85 | 0.8600 | (शासकीय) |
| 98 | कुशलपुरा | 87 | 0.3800 | (शासकीय) |
| 99 | कुशलपुरा | 17 | 0.7878 | निजी |
| 100 | कुशलपुरा | 11 | 0.4119 | निजी |
| 101 | कुशलपुरा | 13 | 0.4000 | निजी |
| 102 | कुशलपुरा | 14 | 0.4100 | निजी |
| 103 | मेण्डोरी | 320 | 0.9790 | निजी |
| 104 | मेण्डोरी | 336 | 0.3136 | निजी |
| 105 | मेण्डोरी | 337 | 0.0615 | निजी |
| 106 | मेण्डोरी | 340 | 0.2685 | निजी |
| 107 | मेण्डोरी | 330 | 0.3707 | (शासकीय) |
| 108 | मेण्डोरी | 335 | 0.1500 | (शासकीय) |
| 109 | मेण्डोरी | 338 | 0.3544 | (शासकीय) |
| 110 | मेण्डोरी | 341 | 0.8744 | निजी |
| 111 | मेण्डोरी | 326 | 0.1260 | (शासकीय) |
| 112 | मेण्डोरी | 323 | 0.4900 | निजी |
| 113 | मेण्डोरी | 322 | 0.4254 | निजी |
| 114 | मेण्डोरी | 347 | 0.1480 | निजी |
| 115 | मेण्डोरी | 348 | 0.9946 | निजी |
| 116 | मेण्डोरी | 349 | 0.1777 | निजी |
| 117 | मेण्डोरी | 350 | 0.0330 | निजी |
| 118 | मेण्डोरी | 351 | 0.0381 | निजी |
| 119 | मेण्डोरी | 328 | 0.2300 | निजी |
| 120 | मेण्डोरी | 324 | 0.1220 | (शासकीय) |
| 121 | मेण्डोरी | 308 | 0.1978 | निजी |
| 122 | मेण्डोरी | 243 | 0.0296 | (शासकीय) |
| 123 | मेण्डोरा | 91 | 0.1414 | निजी |
| 124 | मेण्डोरा | 92 | 0.7800 | निजी |
| 125 | मेण्डोरा | 93 | 0.5247 | निजी |
| 126 | मेण्डोरा | 99 | 0.5948 | निजी |
| 127 | मेण्डोरा | 9 | 0.2400 | निजी |
| 128 | मेण्डोरा | 94 | 0.0501 | निजी |
| 129 | मेण्डोरा | 9 | 0.5800 | निजी |
| 130 | मेण्डोरा | 95 | 0.1254 | (शासकीय) |
| 131 | मेण्डोरा | 62 | 0.4188 | (शासकीय) |
| 132 | मेण्डोरा | 166 | 0.0457 | (शासकीय) |
| 133 | मेण्डोरा | 104 | 0.0397 | निजी |
| 134 | मेण्डोरा | 107 | 0.0915 | निजी |
| 135 | मेण्डोरा | 109 | 0.0233 | निजी |
| 136 | मेण्डोरा | 110 | 0.1534 | निजी |
| 137 | मेण्डोरा | 112 | 0.0447 | निजी |
| 138 | मेण्डोरा | 137 | 0.1235 | निजी |
| 139 | मेण्डोरा | 140 | 0.4500 | (शासकीय) |
| 140 | मेण्डोरा | 268 | 0.6700 | (शासकीय) |
| 141 | मेण्डोरा | 271 | 0.8678 | (शासकीय) |
| 142 | मेण्डोरा | 270 | 0.2590 | (शासकीय) |
| 143 | मेण्डोरा | 266 | 0.5116 | (शासकीय) |
| 144 | मेण्डोरा | 143 | 0.0650 | निजी |

Scanned with CamScanner

| | | | | |
|---|---|---|---|---|
| 145 | मेण्डोरा | 144 | 0.3082 | निजी |
| 146 | मेण्डोरा | 145 | 0.1513 | निजी |
| 147 | मेण्डोरा | 146 | 0.1200 | निजी |
| 148 | मेण्डोरा | 147 | 0.2190 | निजी |
| 149 | मेण्डोरा | 151 | 0.0121 | निजी |
| 150 | मेण्डोरा | 152 | 0.0236 | निजी |
| 151 | मेण्डोरा | 154 | 0.0493 | निजी |
| 152 | मेण्डोरा | 157 | 0.0532 | निजी |
| 153 | मेण्डोरा | 162 | 0.3428 | निजी |
| 154 | मेण्डोरा | 265 | 0.5465 | निजी |
| 155 | मेण्डोरा | 263 | 0.6687 | निजी |
| 156 | मेण्डोरा | 251 | 0.7395 | निजी |
| 157 | मेण्डोरा | 250 | 0.9300 | निजी |
| 158 | मेण्डोरा | 253 | 0.0970 | निजी |
| 159 | मेण्डोरा | 256 | 0.2221 | निजी |
| 160 | मेण्डोरा | 255 | 0.3396 | निजी |
| 161 | मेण्डोरा | 245 | 0.0738 | निजी |
| 162 | मेण्डोरा | 246 | 0.2500 | निजी |
| 163 | मेण्डोरा | 247 | 0.2600 | निजी |
| 164 | मेण्डोरा | 248 | 0.0970 | निजी |
| 165 | मेण्डोरा | 235 | 0.8633 | निजी |
| 166 | मेण्डोरा | 234 | 0.3904 | निजी |
| 167 | मेण्डोरा | 232 | 0.0613 | निजी |
| 168 | मेण्डोरा | 269 | 3.1150 | (शासकीय) |
| 169 | फतेहपुर डोबरा | 398 | 0.5625 | निजी |
| 170 | फतेहपुर डोबरा | 415 | 0.4071 | निजी |
| 171 | फतेहपुर डोबरा | 414 | 0.0140 | (शासकीय) |
| 172 | फतेहपुर डोबरा | 429 | 1.3180 | निजी |
| 173 | फतेहपुर डोबरा | 430 | 0.3937 | निजी |
| 174 | फतेहपुर डोबरा | 433 | 2.2100 | (शासकीय) |
| 175 | फतेहपुर डोबरा | 218 | 0.1141 | (शासकीय) |
| 176 | फतेहपुर डोबरा | 348 | 0.8900 | निजी |
| 177 | फतेहपुर डोबरा | 347 | 0.9100 | निजी |
| 178 | फतेहपुर डोबरा | 397 | 0.2835 | निजी |
| 179 | फतेहपुर डोबरा | 400 | 0.1675 | निजी |
| 180 | फतेहपुर डोबरा | 411 | 0.0965 | निजी |
| 181 | फतेहपुर डोबरा | 412 | 0.0929 | निजी |
| 182 | फतेहपुर डोबरा | 413 | 0.1318 | निजी |
| 183 | फतेहपुर डोबरा | 428 | 0.3687 | निजी |
| 184 | फतेहपुर डोबरा | 346 | 0.0200 | (शासकीय) |
| 185 | फतेहपुर डोबरा | 344 | 0.2416 | निजी |
| 186 | फतेहपुर डोबरा | 396 | 0.8480 | निजी |
| 187 | फतेहपुर डोबरा | 397 | 0.2835 | निजी |
| 188 | फतेहपुर डोबरा | 349 | 0.0200 | (शासकीय) |
| 189 | फतेहपुर डोबरा | 351 | 0.0200 | (शासकीय) |
| 190 | फतेहपुर डोबरा | 401 | 0.0250 | (शासकीय) |
| 191 | फतेहपुर डोबरा | 416 | 0.0100 | निजी |
| 192 | फतेहपुर डोबरा | 357 | 0.0100 | निजी |
| 193 | फतेहपुर डोबरा | 215 | 0.0730 | निजी |

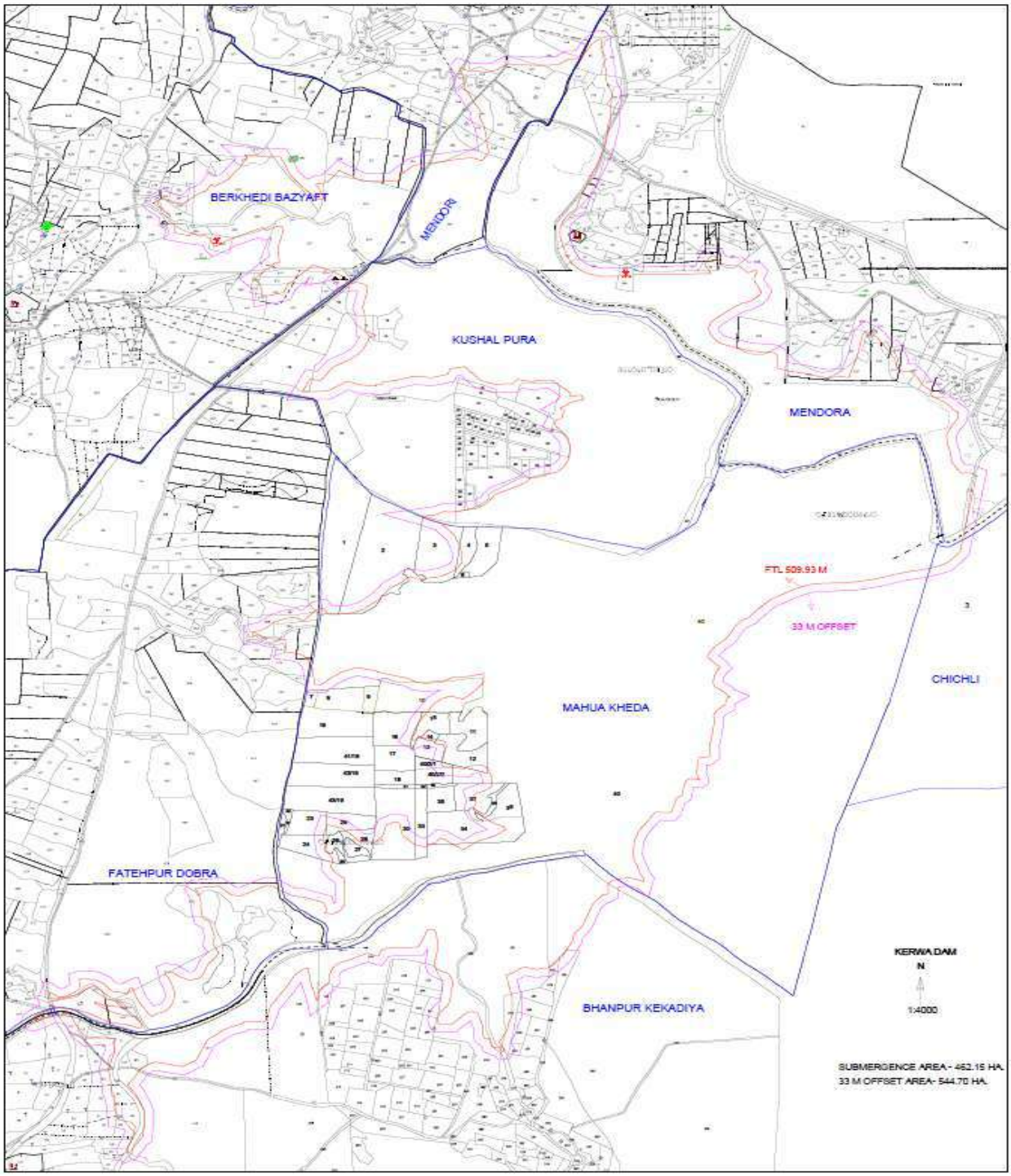
Scanned with CamScanner

| | | | | |
|---|---|---|---|---|
| 194 | फतेहपुर डोबरा | 217 | 0.0400 | निजी |
| 195 | फतेहपुर डोबरा | 218 | 0.0350 | (शासकीय) |
| 196 | फतेहपुर डोबरा | 220 | 0.0600 | निजी |
| 197 | फतेहपुर डोबरा | 220 | 0.0600 | निजी |
| 198 | महुआखेड़ा | 3 | 0.7180 | निजी |
| 199 | महुआखेड़ा | 4 | 0.9000 | निजी |
| 200 | महुआखेड़ा | 2 | 0.7620 | निजी |
| 201 | महुआखेड़ा | 1 | 0.2951 | निजी |
| 202 | महुआखेड़ा | 10 | 2.6620 | निजी |
| 203 | महुआखेड़ा | 15 | 0.0980 | निजी |
| 204 | महुआखेड़ा | 14 | 0.0200 | निजी |
| 205 | महुआखेड़ा | 12/1 | 0.0350 | निजी |
| 206 | महुआखेड़ा | 40/2/1 | 0.1455 | निजी |
| 207 | महुआखेड़ा | 37 | 0.8160 | निजी |
| 208 | महुआखेड़ा | 38 | 0.0350 | निजी |
| 209 | महुआखेड़ा | 39 | 0.8210 | निजी |
| 210 | महुआखेड़ा | 34 | 1.6610 | निजी |
| 211 | महुआखेड़ा | 33 | 0.3499 | निजी |
| 212 | महुआखेड़ा | 30 | 1.3100 | निजी |
| 213 | महुआखेड़ा | 28 | 0.8160 | निजी |
| 214 | महुआखेड़ा | 29 | 0.5160 | निजी |
| 215 | महुआखेड़ा | 24 | 0.5432 | निजी |
| 216 | महुआखेड़ा | 7 | 0.0220 | निजी |
| 217 | महुआखेड़ा | 8 | 0.2760 | निजी |
| 218 | महुआखेड़ा | 23 | 0.9370 | निजी |
| 219 | महुआखेड़ा | 16 | 0.4556 | निजी |
| 220 | महुआखेड़ा | 17 | 0.0199 | निजी |
| 221 | महुआखेड़ा | 13 | 0.4361 | निजी |
| 222 | महुआखेड़ा | 40/2/2 | 0.1974 | निजी |
| 223 | चीचली | 3 | 0.9900 | निजी |
| | | कुल रकबा – | **82.550** | |

गठित दल द्वारा हस्ताक्षर

Scanned with CamScanner

# Kerwa Reservior



Annexure-6

कार्यालय कार्यपालन यंत्री,जल संसाधन संभाग,
प्रेस काम्पलेक्स, एम.पी.नगर, जोन–1 भोपाल,
फोन–2553096, E-mail- eewrdbpl@gmail.com

पत्र कमांक 3125 / NGT / तक / 2023 भोपाल, दिनांक 12/09/23

प्रति,

प्रमुख सचिव महोदय,
म.प्र. शासन,
जल संसाधन विभाग।

विषयः– माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ.ए. क्रमांक 07/2022 एवं ओ.ए. क्रमांक 12/2022 में पारित आदेश का अनुपालन। (सुभाष सी. पाण्डेय विरूद्व म.प्र. शासन व अन्य)

संदर्भ :– कार्यालयीन पत्र क्रमांक 3117/NGT/तक/2023 दिनांक 11.09.2023

—0—

उपरोक्त विषयांतर्गत संदर्भित पत्र द्वारा कलियासोत जलाशय एवं केरवां जलाशय के डूबक्षेत्र की रिपोर्ट प्रस्तुत की गई थी, जिसमें समयावधि बढ़ाये जाने एवं बजट आवंटन की मांग हेतु निम्नानुसार संशोधन आपकी ओर आवश्यक कार्यवाही हेतु प्रस्तुत है:–

❖ बिन्दु क्र. 3 (Status of identification of boundary and demarcation) का पालन:–

1. कलियासोत जलाशय के डूब क्षेत्र (एफ.टी.एल.) एवं विभाग की अर्जित भूमि का डिमार्केशन/सर्वे का कार्य कराया गया है, जिसमें कलियासोत जलाशय के डूब क्षेत्र (एफ.टी. एल.) का क्षेत्र 492.853 हेक्टेयर है, जो नक्शे में दर्शाया गया है तथा कलियासोत जलाशय के डूब क्षेत्र के बाहर विभाग द्वारा अर्जित भूमि ग्राम सिंगपुर में 25.28 हेक्टेयर (नक्शे में ए+बी) व ग्राम छावनी में 11.547 हेक्टेयर (नक्शे में सी+डी) में दर्शित की गई है। इस प्रकार कलियासोत जलाशय की डूब क्षेत्र 492.853 हेक्टेयर तथा डूब क्षेत्र से बाहर विभाग की अर्जित भूमि 36.827 हेक्टेयर (25.28+11.547) होकर कुल क्षेत्र 529.68 हेक्टेयर है, जिसके जियो टेग रिफरेंस कराया जा चुका है।
2. केरवां जलाशय के डूब क्षेत्र (एफ.टी.एल.) एवं विभाग की अर्जित भूमि का डिमार्केशन/सर्वे का कार्य कराया गया है, जिसमें केरवां जलाशय के डूब क्षेत्र (एफ.टी.एल.) का क्षेत्र 462.150 हेक्टेयर है, जो नक्शे में दर्शाया गया है, जिसके जियो टेग रिफरेंस कराया जा चुका है।

❖ बिन्दु क्र. 4 (Status of protection by pillars or fencing or any other suitable means to pile plantation as permissible) का पालन:–

1. कलियासोत जलाशय के डूब क्षेत्र (एफ.टी.एल.) में 123 ब्लाक पूर्व से लगे हुये थे, जिसमें से 64 ब्लाक खराब पाये गये, तदोपरांत कुल 679 ब्लाक लगाया जाना है, जिसमें से 227 ब्लाक लगाये जा चुके है तथा शेष 452 ब्लाक लगाये जाने का कार्य प्रगति पर है, जो कि 30 अक्टूबर 2023 तक पूर्ण करा लिया जावेगा। सर्वे, जियो टैग रिफरेंस तथा ब्लाक लगाये जाने हेतु विभागीय बजट से अतिरिक्त आवंटन की आवश्यकता होगी।
2. केरवां जलाशय के डूब क्षेत्र (एफ.टी.एल.) में डिमार्केशन/सर्वे के दौरान कोई ब्लाक नही पाये गये थे। डिमार्केशन में कुल 1080 ब्लाक लगाया जाना प्रस्तावित है, जिसमें से 330 ब्लाक लगाया जा चुका है, शेष 750 ब्लाक का कार्य प्रगति पर है, जो कि दिनांक 30 अक्टूबर 2023 तक पूर्ण करा लिया जावेगा। सर्वे, जियो टैग रिफरेंस तथा ब्लाक लगाये जाने हेतु विभागीय बजट से अतिरिक्त आवंटन की आवश्यकता होगी।

(नितिन कुहीकर)
कार्यपालन यंत्री
जल संसाधन संभाग, भोपाल

Kaliyasot Reservior Demarcation Pillers









Annexure-7

कार्यालय कार्यपालन यंत्री,जल संसाधन संभाग,
प्रेस काम्पलेक्स, एम.पी.नगर, जोन–1 भोपाल,
फोन–2553096, E-mail- eewrdbpl@gmail.com

पत्र कमाक 3125 / NGT / तक / 2023 भोपाल, दिनांक 12/09/23

प्रति,

प्रमुख सचिव महोदय,
म.प्र. शासन,
जल संसाधन विभाग।

विषयः– माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ.ए. क्रमांक 07/2022 एवं ओ.ए. क्रमांक 12/2022 में पारित आदेश का अनुपालन। (सुभाष सी. पाण्डेय विरूद्व म.प्र. शासन व अन्य)

संदर्भ :– कार्यालयीन पत्र क्रमांक 3117/NGT/तक/2023 दिनांक 11.09.2023

—0—

उपरोक्त विषयांतर्गत संदर्भित पत्र द्वारा कलियासोत जलाशय एवं केरवां जलाशय के डूबक्षेत्र की रिपोर्ट प्रस्तुत की गई थी, जिसमें समयावधि बढ़ाये जाने एवं बजट आवंटन की मांग हेतु निम्नानुसार संशोधन आपकी ओर आवश्यक कार्यवाही हेतु प्रस्तुत है:–

❖ बिन्दु क्र. 3 (Status of identification of boundary and demarcation) का पालन:–

1. कलियासोत जलाशय के डूब क्षेत्र (एफ.टी.एल.) एवं विभाग की अर्जित भूमि का डिमार्केशन/सर्वे का कार्य कराया गया है, जिसमें कलियासोत जलाशय के डूब क्षेत्र (एफ.टी. एल.) का क्षेत्र 492.853 हेक्टेयर है, जो नक्शे में दर्शाया गया है तथा कलियासोत जलाशय के डूब क्षेत्र के बाहर विभाग द्वारा अर्जित भूमि ग्राम सिंगपुर में 25.28 हेक्टेयर (नक्शे में ए+बी) व ग्राम छावनी में 11.547 हेक्टेयर (नक्शे में सी+डी) में दर्शित की गई है। इस प्रकार कलियासोत जलाशय की डूब क्षेत्र 492.853 हेक्टेयर तथा डूब क्षेत्र से बाहर विभाग की अर्जित भूमि 36.827 हेक्टेयर (25.28+11.547) होकर कुल क्षेत्र 529.68 हेक्टेयर है, जिसके जियो टेग रिफरेंस कराया जा चुका है।
2. केरवां जलाशय के डूब क्षेत्र (एफ.टी.एल.) एवं विभाग की अर्जित भूमि का डिमार्केशन/सर्वे का कार्य कराया गया है, जिसमें केरवां जलाशय के डूब क्षेत्र (एफ.टी.एल.) का क्षेत्र 462.150 हेक्टेयर है, जो नक्शे में दर्शाया गया है, जिसके जियो टेग रिफरेंस कराया जा चुका है।

❖ बिन्दु क्र. 4 (Status of protection by pillars or fencing or any other suitable means to pile plantation as permissible) का पालन:–

1. कलियासोत जलाशय के डूब क्षेत्र (एफ.टी.एल.) में 123 ब्लाक पूर्व से लगे हुये थे, जिसमें से 64 ब्लाक खराब पाये गये, तदोपरांत कुल 679 ब्लाक लगाया जाना है, जिसमें से 227 ब्लाक लगाये जा चुके है तथा शेष 452 ब्लाक लगाये जाने का कार्य प्रगति पर है, जो कि 30 अक्टूबर 2023 तक पूर्ण करा लिया जावेगा। सर्वे, जियो टैग रिफरेंस तथा ब्लाक लगाये जाने हेतु विभागीय बजट से अतिरिक्त आवंटन की आवश्यकता होगी।
2. केरवां जलाशय के डूब क्षेत्र (एफ.टी.एल.) में डिमार्केशन/सर्वे के दौरान कोई ब्लाक नही पाये गये थे। डिमार्केशन में कुल 1080 ब्लाक लगाया जाना प्रस्तावित है, जिसमें से 330 ब्लाक लगाया जा चुका है, शेष 750 ब्लाक का कार्य प्रगति पर है, जो कि दिनांक 30 अक्टूबर 2023 तक पूर्ण करा लिया जावेगा। सर्वे, जियो टैग रिफरेंस तथा ब्लाक लगाये जाने हेतु विभागीय बजट से अतिरिक्त आवंटन की आवश्यकता होगी।

(नितिन कुहीकर)
कार्यपालन यंत्री
जल संसाधन संभाग, भोपाल

Kerwa Reservior Demarcation Pillers









# कार्यालय अनुविभागीय अधिकारी टी.टी. नगर वृत्त भोपाल

क्र.534/अ.वि.अ./टी.टी.नगर/2023 भोपाल दिनांक 11.09.2023

प्रति,

कलेक्टर महोदय
जिला कार्यालय
जिला भोपाल

विषयः—कलियासोत जलाशय के एफ टी एल एवं एफ टी एल के 33 मीटर के दायरे में अतिक्रमण बाबत्।

—00—

उपरोक्त विषयांतर्गत लेख है कि कार्यपालन यंत्री जल संसाधन विभाग द्वारा उपलब्ध कराये गये नक्शे एवं डाटा अनुसार कलियासोत जलाशय के एफ टी एल एवं एफ टी एल के 33 मीटर के दायरे में किये गये शासकीय एवं निजी भूमि पर अतिक्रमण/निर्माण कार्य का गठित दल द्वारा सर्वे किया गया।

33 मीटर के दायरे में कुल 96 अतिक्रमण जिसमें 84 शासकीय व 12 निजी अतिक्रमण/निर्माण कार्य किया जाना पाया गया। उक्त 12 निजी निर्माण के संबंध में नगर निगम के स्तर से अवैधानिक निर्माण हेतु नोटिस जारी किये जा चुके हैं। 84 शासकीय अतिक्रमण/निर्माण के संबंध में कुल 05 ग्रामों के 05 प्रकरण तैयार कर दिनांक 11/09/2023 को समस्त अतिक्रमणकर्ताओ/अवैधानिक निर्माणकर्ताओ को सूचना पत्र जारी किये गये है।

नोटिस जारी कर विधिवत सुनवाई कर विधि के सम्यक अनुक्रम में बेदखली के संबंध में नियमानुसार कार्यवाही 06 माह में कार्यालय तहसीलदार से किया जाना सुनिश्चित किया जायेगा।

अनुविभागीय अधिकारी
टी.टी.नगर वृत्त,भोपाल
अनुविभागीय अधिकारी
टी.टी.नगर वृत्त भोपाल

Scanned with OKEN Scanner

# कार्यालय नगर पालिक निगम, भोपाल
## भवन अनुज्ञा शाखा, शाहपुरा

क्र...../भ.अ.शा./कलियासोत/2023 भोपाल, दिनांक ...../...../2023

(मध्यप्रदेश नगर पालिक निगम अधिनियम 1956 की धारा 307 (2) के अन्तर्गत )
सूचना पत्र

प्रति, श्रीमती पद्मा डागर अथवा जो भी संबंधित हो।
पत्नि उस्ताद जियाउद्दीन डागर,
निवासी – भोपाल, खसरा नं. – 51/3/1/4, अरेरा कॉलोनी

विषयः– मध्यप्रदेश नगर पालिक निगम, अधिनियम 1956 की धारा 307(2) के अन्तर्गत कलियासोत नदी/कलियासोत तालाब कीसीमा से 33 मीटर के दायरे i.e". No construction Zone" में भवन अवस्थित होने पर हटाये जाने के संबंध में।

संदर्भः– माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा ओरिजनल एप्लीकेशन नं. 135/2014 (CZ) एवं आई.ए. नं. 35/2023 में पारित आदेश दिनांक–11.08.2023एवं अनुविभागीय अधिकारी, नजूल टी.टी.नगर वृत्त भोपाल, का पत्र कमांक–532/अ.वि.अ./टी.टी.नगर/2023 भोपाल दिनांक–09.09.2023 के परिपालन में।

उपरोत विषयांतर्गत संदर्भित पारित आदेश दिनांक–11.08.2023 के परिपालन में लेख है कि माननीय माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा पारित आदेश दिनांक–11-08-2023 में उल्लेखित किया गया है " for the purpose of determining 33 meters, respondent authorities are taking distance on the basis of revenue record and if any encroachment or illegal construction is found within the said distance, which is to be maintained as open land and green belt, the same shall be demolished and removed in accordance with law."

उपरोक्त पारित आदेश दिनांक–11.08.2023 के परिपालन में तथा भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' में आकर्षित प्रावधानों के परिप्रेक्ष्य में किए गए सर्वेक्षण के आधार पर पाया गया कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत आपके द्वारा निर्मित भवन/ढांचा/शेड/बाउण्ड्रीवाल No construction Zone में अवस्थित है।

अतः आपको इस सूचना पत्र के माध्यम से सूचित किया जाता है कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए चिन्हित निर्माण को आप स्वयं 07 दिवस के भीतर प्रभावित निर्माण को रिक्त करते हुए हटाने की कार्यवाही पूर्ण कर अधोहस्ताक्षरर्ता के कार्यालय में साक्ष्यों सहित सूचित करना सुनिश्चित करें, अन्यथा की स्थिति में नगर पालिक निगम, द्वारा निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए निर्माण को तोड़ने/हटाए जाने की वैधानिक कार्यवाही की जावेगी। जिसकी सम्पूर्ण जिम्मेदारी आपकी स्वयं की होगी।

"No construction Zone" में किए गए अनधिकृत निर्माण/अतिकमण का विवरण"

1. निर्माण/अतिकमण का प्रकार– निर्माणाधीन भवन
2. क्षेत्रफल (वर्गमीटर में)– 500 sqm

सहायक यंत्री,
नगर पालिक निगम, भोपाल

5364/5368 क्र...../भ.अ.शा./कलियासोत/2023 O/C भोपाल, दिनांक ..11/09/2023

प्रतिलिपिः–

1. कलेक्टर, जिला भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।
2. आयुक्त, नगर पालिक निगम, भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।
3. मुख्य नगर निवेशक, भवन अनुज्ञा शाखा, नगर पालिक निगम, भोपाल की ओर सूचनार्थ प्रेषित।
4. अनुविभागीय अधिकारी, नजूल टी.टी.नगर वृत्त भोपाल, को संदर्भित पत्र में उल्लेखित शासकीय भूमि पर स्थापित अतिकमण को हटाये जाने के संबंध में तारतम्य में आवश्यक कार्यवाही हेतु सूचनार्थ।

O/C

सहायक यंत्री,
नगर पालिक निगम, भोपाल

# कार्यालय नगर पालिक निगम, भोपाल

## भवन अनुज्ञा शाखा, शाहपुरा

क्र...../भ.अ.शा./कलियासोत/2023 भोपाल, दिनांक ...../...../2023

(मध्यप्रदेश नगर पालिक निगम अधिनियम 1956 की धारा 307 (2) के अन्तर्गत )

सूचना पत्र

प्रति, श्रीमती शिखा पत्नी महेंद्र सिंह चौहान अथवा जो भी संबंधित हो,
खसरा क्र. 58/1
खुदागंज, भोपाल

विषयः– मध्यप्रदेश नगर पालिक निगम, अधिनियम 1956 की धारा 307(2) के अन्तर्गत कलियासोत नदी/कलियासोत तालाब कीसीमा से 33 मीटर के दायरे i.e". No construction Zone" में भवन अवस्थित होने पर हटाये जाने के संबंध में।

संदर्भः– माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा ओरिजनल एप्लीकेशन नं. 135/2014 (CZ) एवं आई.ए. नं. 35/2023 में पारित आदेश दिनांक–11.08.2023एवं अनुविभागीय अधिकारी, नजूल टी.टी.नगर वृत्त भोपाल, का पत्र कमांक–632/अ.वि.अ./टी.टी.नगर/2023 भोपाल दिनांक–09.09.2023 के परिपालन में।

उपरोत विषयांतर्गत संदर्भित पारित आदेश दिनांक–11.08.2023 के परिपालन में लेख है कि माननीय माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा पारित आदेश दिनांक–11-08-2023 में उल्लेखित किया गया है " for the purpose of determining 33 meters, respondent authorities are taking distance on the basis of revenue record and if any encroachment or illegal construction is found within the said distance, which is to be maintained as open land and green belt, the same shall be demolished and removed in accordance with law."

उपरोक्त पारित आदेश दिनांक–11.08.2023 के परिपालन में तथा भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' में आकर्षित प्रावधानों के परिप्रेक्ष्य में किए गए सर्वेक्षण के आधार पर पाया गया कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत आपके द्वारा निर्मित भवन/ढांचा/शेड/बाउण्ड्रीवाल No construction Zone में अवस्थित है।

अतः आपको इस सूचना पत्र के माध्यम से सूचित किया जाता है कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए चिन्हित निर्माण को आप स्वयं 07 दिवस के भीतर प्रभावित निर्माण को रिक्त करते हुए हटाने की कार्यवाही पूर्ण कर अधोहस्ताक्षरर्ता के कार्यालय में साक्ष्यों सहित सूचित करना सुनिश्चित करें, अन्यथा की स्थिति में नगर पालिक निगम, द्वारा निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए निर्माण को तोड़ने/हटाए जाने की वैधानिक कार्यवाही की जावेगी। जिसकी सम्पूर्ण जिम्मेदारी आपकी स्वयं की होगी।

"No construction Zone" में किए गए अनधिकृत निर्माण/अतिकमण का विवरण'

1. निर्माण/अतिकमण का प्रकार– रेस्टारेंट
2. क्षेत्रफल (वर्गमीटर में)– 1010 sqm

सहायक यंत्री,
नगर पालिक निगम, भोपाल

5394
क्र.5396/भ.अ.शा./कलियासोत/2023 O/L भोपाल, दिनांक 11/09/2023

प्रतिलिपिः–

1. कलेक्टर, जिला भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।
2. आयुक्त, नगर पालिक निगम, भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।
3. मुख्य नगर निवेशक, भवन अनुज्ञा शाखा, नगर पालिक निगम, भोपाल की ओर सूचनार्थ प्रेषित।
4. अनुविभागीय अधिकारी, नजूल टी.टी.नगर वृत्त भोपाल, को संदर्भित पत्र में उल्लेखित शासकीय भूमि पर स्थापित अतिकमण को हटाये जाने के संबंध में तारतम्य में आवश्यक कार्यवाही हेतु सूचनार्थ।

O/L

सहायक यंत्री,
नगर पालिक निगम, भोपाल

# कार्यालय नगर पालिक निगम, भोपाल

## भवन अनुज्ञा शाखा, शाहपुरा

क्र...../भ.अ.शा./कलियासोत/2023 भोपाल, दिनांक ...../...../2023

(मध्यप्रदेश नगर पालिक निगम अधिनियम 1956 की धारा 307 (2) के अन्तर्गत )

सूचना पत्र

प्रति, श्री मयूरश प्रो० सुधीर गुप्ता पुत्र कालूराम गुप्ता / अन्यजो भी संबंधित
असरा क्र. 59/1'1.
एम. एस. क्लासिक, सुदामा नगर, भोपाल

विषयः— मध्यप्रदेश नगर पालिक निगम, अधिनियम 1956 की धारा 307(2) के अन्तर्गत कलियासोत नदी/कलियासोत तालाब कीसीमा से 33 मीटर के दायरे i.e". No construction Zone" में भवन अवस्थित होने पर हटाये जाने के संबंध में।

संदर्भः— माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा ओरिजनल एप्लीकेशन नं. 135/2014 (CZ) एवं आई.ए. नं. 35/2023 में पारित आदेश दिनांक—11.08.2023एवं अनुविभागीय अधिकारी, नजूल टी.टी.नगर वृत्त भोपाल, का पत्र कमांक—532/अ.वि.अ./टी.टी.नगर/2023 भोपाल दिनांक—09.09.2023 के परिपालन में।

उपरोत विषयांतर्गत संदर्भित पारित आदेश दिनांक—11.08.2023 के परिपालन में लेख है कि माननीय माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा पारित आदेश दिनांक—11-08-2023 में उल्लेखित किया गया है " for the purpose of determining 33 meters, respondent authorities are taking distance on the basis of revenue record and if any encroachment or illegal construction is found within the said distance, which is to be maintained as open land and green belt, the same shall be demolished and removed in accordance with law."

उपरोक्त पारित आदेश दिनांक—11.08.2023 के परिपालन में तथा भोपाल विकास योजना 2005 के कंडिका कमांक—4.47 'अ' एवं 'ब' में आकर्षित प्रावधानों के परिप्रेक्ष्य में किए गए सर्वेक्षण के आधार पर पाया गया कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका कमांक—4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत आपके द्वारा निर्मित भवन/ढांचा/शेड/बाउण्ड्रीवाल No construction Zone में अवस्थित है।

अतः आपको इस सूचना पत्र के माध्यम से सूचित किया जाता है कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका कमांक—4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए चिन्हित निर्माण को आप स्वयं 07 दिवस के भीतर प्रभावित निर्माण को रिक्त करते हुए हटाने की कार्यवाही पूर्ण कर अधोहस्ताक्षरर्ता के कार्यालय में साक्ष्यों सहित सूचित करना सुनिश्चित करें, अन्यथा की स्थिति में नगर पालिक निगम, द्वारा निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए निर्माण को तोड़ने/हटाए जाने की वैधानिक कार्यवाही की जावेगी। जिसकी सम्पूर्ण जिम्मेदारी आपकी स्वयं की होगी।

"No construction Zone" में किए गए अनधिकृत निर्माण/अतिकमण का विवरण'

1. निर्माण/अतिकमण का प्रकार— एम. एस. क्लासिक
2. क्षेत्रफल (वर्गमीटर में)— 1000 sqm

5374/5378

सहायक यंत्री,
नगर पालिक निगम, भोपाल

क्र...5378/भ.अ.शा./कलियासोत/2023 भोपाल, दिनांक 11/09/2023

प्रतिलिपिः—

1. कलेक्टर, जिला भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।
2. आयुक्त, नगर पालिक निगम, भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।
3. मुख्य नगर निवेशक, भवन अनुज्ञा शाखा, नगर पालिक निगम, भोपाल की ओर सूचनार्थ प्रेषित।
4. अनुविभागीय अधिकारी, नजूल टी.टी.नगर वृत्त भोपाल, को संदर्भित पत्र में उल्लेखित शासकीय भूमि पर स्थापित अतिकमण को हटाये जाने के संबंध में तारतम्य में आवश्यक कार्यवाही हेतु सूचनार्थ।

सहायक यंत्री,
नगर पालिक निगम, भोपाल

# कार्यालय नगर पालिक निगम, भोपाल

## भवन अनुज्ञा शाखा, शाहपुरा

क्र...../भ.अ.शा./कलियासोत/2023 भोपाल, दिनांक ...../...../2023

(मध्यप्रदेश नगर पालिक निगम अधिनियम 1956 की धारा 307 (2) के अन्तर्गत )

सूचना पत्र

प्रति, श्रीमती सुषमा पाठक पत्नि श्री पाठक अथवा-जो संबंधित हो।
खसरा क्र. 59/1/11, 60, 61, 65, 105/61
बुदामांज, भोपाल

विषयः– मध्यप्रदेश नगर पालिक निगम, अधिनियम 1956 की धारा 307(2) के अन्तर्गत कलियासोत नदी/कलियासोत तालाब कीसीमा से 33 मीटर के दायरे i.e". No construction Zone" में भवन अवस्थित होने पर हटाये जाने के संबंध में।

संदर्भः– माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा ओरिजनल एप्लीकेशन नं. 135/2014 (CZ) एवं आई.ए. नं. 35/2023 में पारित आदेश दिनांक–11.08.2023एवं अनुविभागीय अधिकारी, नजूल टी.टी.नगर वृत्त भोपाल, का पत्र कमांक–532/अ.वि.अ./टी.टी.नगर/2023 भोपाल दिनांक–09.09.2023 के परिपालन में।

उपरोत विषयांतर्गत संदर्भित पारित आदेश दिनांक–11.08.2023 के परिपालन में लेख है कि माननीय माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा पारित आदेश दिनांक–11-08-2023 में उल्लेखित किया गया है " for the purpose of determining 33 meters, respondent authorities are taking distance on the basis of revenue record and if any encroachment or illegal construction is found within the said distance, which is to be maintained as open land and green belt, the same shall be demolished and removed in accordance with law."

उपरोक्त पारित आदेश दिनांक–11.08.2023 के परिपालन में तथा भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' में आकर्षित प्रावधानों के परिप्रेक्ष्य में किए गए सर्वेक्षण के आधार पर पाया गया कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत आपके द्वारा निर्मित भवन/ढांचा/शेड/बाउण्ड्रीवाल No construction Zone में अवस्थित है।

अतः आपको इस सूचना पत्र के माध्यम से सूचित किया जाता है कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए चिन्हित निर्माण को आप स्वयं 07 दिवस के भीतर प्रभावित निर्माण को रिक्त करते हुए हटाने की कार्यवाही पूर्ण कर अधोहस्ताक्षरर्ता के कार्यालय में साक्ष्यों सहित सूचित करना सुनिश्चित करें, अन्यथा की स्थिति में नगर पालिक निगम, द्वारा निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए निर्माण को तोड़ने/हटाए जाने की वैधानिक कार्यवाही की जावेगी। जिसकी सम्पूर्ण जिम्मेदारी आपकी स्वयं की होगी।

"No construction Zone" में किए गए अनधिकृत निर्माण/अतिकमण का विवरण'

1. निर्माण/अतिकमण का प्रकार– रेस्टोरेंट
2. क्षेत्रफल (वर्गमीटर में)– 1860 sq.m

सहायक यंत्री,
नगर पालिक निगम, भोपाल

5379/5383 क्र...../भ.अ.शा./कलियासोत/2023 भोपाल, दिनांक 11/09/2023

प्रतिलिपिः–

1. कलेक्टर, जिला भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।
2. आयुक्त, नगर पालिक निगम, भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।
3. मुख्य नगर निवेशक, भवन अनुज्ञा शाखा, नगर पालिक निगम, भोपाल की ओर सूचनार्थ प्रेषित।
4. अनुविभागीय अधिकारी, नजूल टी.टी.नगर वृत्त भोपाल, को संदर्भित पत्र में उल्लेखित शासकीय भूमि पर स्थापित अतिकमण को हटाये जाने के संबंध में तारतम्य में आवश्यक कार्यवाही हेतु सूचनार्थ।

सहायक यंत्री,
नगर पालिक निगम, भोपाल

# कार्यालय नगर पालिक निगम, भोपाल
## भवन अनुज्ञा शाखा, शाहपुरा

क्र...../भ.अ.शा./कलियासोत/2023 भोपाल, दिनांक ...../...../2023

**(मध्यप्रदेश नगर पालिक निगम अधिनियम 1956 की धारा 307 (2) के अन्तर्गत )**
**सूचना पत्र**

प्रति, श्री अरविंद अग्रवाल आ किशोरी लाल अग्रवाल / जो भी संबंधित हो।
खसरा क्र. 65/1/4
कौजी किचन रेस्टारेन्ट, खुदागंज

विषयः– मध्यप्रदेश नगर पालिक निगम, अधिनियम 1956 की धारा 307(2) के अन्तर्गत कलियासोत नदी/कलियासोत तालाब कीसीमा से 33 मीटर के दायरे i.e". No construction Zone" में भवन अवस्थित होने पर हटाये जाने के संबंध में।

संदर्भः– माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा ओरिजनल एप्लीकेशन नं. 135/2014 (CZ) एवं आई.ए. नं. 35/2023 में पारित आदेश दिनांक–11.08.2023एवं अनुविभागीय अधिकारी, नजूल टी.टी.नगर वृत्त भोपाल, का पत्र कमांक–532/अ.वि.अ./टी.टी.नगर/2023 भोपाल दिनांक–09.09.2023 के परिपालन में।

उपरोत विषयांतर्गत संदर्भित पारित आदेश दिनांक–11.08.2023 के परिपालन में लेख है कि माननीय माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा पारित आदेश दिनांक–11-08-2023 में उल्लेखित किया गया है " for the purpose of determining 33 meters, respondent authorities are taking distance on the basis of revenue record and if any encroachment or illegal construction is found within the said distance, which is to be maintained as open land and green belt, the same shall be demolished and removed in accordance with law."

उपरोक्त पारित आदेश दिनांक–11.08.2023 के परिपालन में तथा भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' में आकर्षित प्रावधानों के परिप्रेक्ष्य में किए गए सर्वेक्षण के आधार पर पाया गया कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत आपके द्वारा निर्मित भवन/ढांचा/शेड/बाउण्ड्रीवाल No construction Zone में अवस्थित है।

अतः आपको इस सूचना पत्र के माध्यम से सूचित किया जाता है कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए चिन्हित निर्माण को आप स्वयं 07 दिवस के भीतर प्रभावित निर्माण को रिक्त करते हुए हटाने की कार्यवाही पूर्ण कर अधोहस्ताक्षरर्ता के कार्यालय में साक्ष्यों सहित सूचित करना सुनिश्चित करें, अन्यथा की स्थिति में नगर पालिक निगम, द्वारा निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए निर्माण को तोड़ने/हटाए जाने की वैधानिक कार्यवाही की जावेगी। जिसकी सम्पूर्ण जिम्मेदारी आपकी स्वयं की होगी।

"No construction Zone" में किए गए अनधिकृत निर्माण/अतिक्रमण का विवरण"

1. **निर्माण/अतिक्रमण का प्रकार–** रेस्टोरेन्ट
2. **क्षेत्रफल (वर्गमीटर में)–** 1000 sqm

5409
क्र. 5413/भ.अ.शा./कलियासोत/2023 O/C

सहायक यंत्री,
नगर पालिक निगम, भोपाल
भोपाल, दिनांक 11/09/2023

**प्रतिलिपिः–**

1. **कलेक्टर, जिला भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।**
2. **आयुक्त, नगर पालिक निगम, भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।**
3. **मुख्य नगर निवेशक, भवन अनुज्ञा शाखा, नगर पालिक निगम, भोपाल की ओर सूचनार्थ प्रेषित।**
4. **अनुविभागीय अधिकारी, नजूल टी.टी.नगर वृत्त भोपाल, को संदर्भित पत्र में उल्लेखित शासकीय भूमि पर स्थापित अतिक्रमण को हटाये जाने के संबंध में तारतम्य में आवश्यक कार्यवाही हेतु सूचनार्थ।**

O/C

सहायक यंत्री,
नगर पालिक निगम, भोपाल

# कार्यालय नगर पालिक निगम, भोपाल

## भवन अनुज्ञा शाखा, शाहपुरा

क्र...../भ.अ.शा./कलियासोत/2023 भोपाल, दिनांक ...../...../2023

**(मध्यप्रदेश नगर पालिक निगम अधिनियम 1956 की धारा 307 (2) के अन्तर्गत )**

**सूचना पत्र**

प्रति, सुरेश अग्रवाल आत्मज अथवा जो भी संबंधित हो।
गोपीकिशन अग्रवाल, खुदगांज
खसरा क्र. 65/1/6 व 105/65, 67, 68, भोपाल

विषयः— मध्यप्रदेश नगर पालिक निगम, अधिनियम 1956 की धारा 307(2) के अन्तर्गत कलियासोत नदी/कलियासोत तालाब कीसीमा से 33 मीटर के दायरे i.e". No construction Zone" में भवन अवस्थित होने पर हटाये जाने के संबंध में।

संदर्भः— माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा ओरिजनल एप्लीकेशन नं. 135/2014 (CZ) एवं आई.ए. नं. 35/2023 में पारित आदेश दिनांक—11.08.2023एवं अनुविभागीय अधिकारी, नजूल टी.टी.नगर वृत्त भोपाल, का पत्र कमांक—532/अ.वि.अ./टी.टी.नगर/2023 भोपाल दिनांक—09.09.2023 के परिपालन में।

उपरोत विषयांतर्गत संदर्भित पारित आदेश दिनांक—11.08.2023 के परिपालन में लेख है कि माननीय माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा पारित आदेश दिनांक—11-08-2023 में उल्लेखित किया गया है " for the purpose of determining 33 meters, respondent authorities are taking distance on the basis of revenue record and if any encroachment or illegal construction is found within the said distance, which is to be maintained as open land and green belt, the same shall be demolished and removed in accordance with law."

उपरोक्त पारित आदेश दिनांक—11.08.2023 के परिपालन में तथा भोपाल विकास योजना 2005 के कंडिका कमांक—4.47 'अ' एवं 'ब' में आकर्षित प्रावधानों के परिप्रेक्ष्य में किए गए सर्वेक्षण के आधार पर पाया गया कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका कमांक—4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत आपके द्वारा निर्मित भवन/ढांचा/शेड/बाउण्ड्रीवाल No construction Zone में अवस्थित है।

अतः आपको इस सूचना पत्र के माध्यम से सूचित किया जाता है कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका कमांक—4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए चिन्हित निर्माण को आप स्वयं 07 दिवस के भीतर प्रभावित निर्माण को रिक्त करते हुए हटाने की कार्यवाही पूर्ण कर अधोहस्ताक्षरर्ता के कार्यालय में साक्ष्यों सहित सूचित करना सुनिश्चित करें, अन्यथा की स्थिति में नगर पालिक निगम, द्वारा निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए निर्माण को तोड़ने/हटाए जाने की वैधानिक कार्यवाही की जावेगी। जिसकी सम्पूर्ण जिम्मेदारी आपकी स्वयं की होगी।

"No construction Zone" में किए गए अनधिकृत निर्माण/अतिकमण का विवरण'

1. **निर्माण/अतिकमण का प्रकार—** कंट्रीसाइड रेस्टारेन्ट
2. **क्षेत्रफल (वर्गमीटर में)—** 900 Sqm

सहायक यंत्री,
नगर पालिक निगम, भोपाल

5369
क्र.....5373/भ.अ.शा./कलियासोत/2023 O/C भोपाल, दिनांक ...11/09/2023

**प्रतिलिपिः—**

1. **कलेक्टर, जिला भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।**
2. **आयुक्त, नगर पालिक निगम, भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।**
3. **मुख्य नगर निवेशक, भवन अनुज्ञा शाखा, नगर पालिक निगम, भोपाल की ओर सूचनार्थ प्रेषित।**
4. **अनुविभागीय अधिकारी, नजूल टी.टी.नगर वृत्त भोपाल, को संदर्भित पत्र में उल्लेखित शासकीय भूमि पर स्थापित अतिकमण को हटाये जाने के संबंध में तारतम्य में आवश्यक कार्यवाही हेतु सूचनार्थ।**

O/C

सहायक यंत्री,
नगर पालिक निगम, भोपाल

# कार्यालय नगर पालिक निगम, भोपाल

## भवन अनुज्ञा शाखा, शाहपुरा

क्र...../भ.अ.शा./कलियासोत/2023 भोपाल, दिनांक ...../...../2023

(मध्यप्रदेश नगर पालिक निगम अधिनियम 1956 की धारा 307 (2) के अन्तर्गत )

सूचना पत्र

प्रति, श्रीमती ममता यादव अथवा जो भी संबंधित हो।
पत्नि अवधेश प्रतापसिंह यादव
खुदानंज, भोपाल

विषयः— मध्यप्रदेश नगर पालिक निगम, अधिनियम 1956 की धारा 307(2) के अन्तर्गत कलियासोत नदी/कलियासोत तालाब कीसीमा से 33 मीटर के दायरे i.e". No construction Zone" में भवन अवस्थित होने पर हटाये जाने के संबंध में।

संदर्भः— माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा ओरिजनल एप्लीकेशन नं. 135/2014 (CZ) एवं आई.ए. नं. 35/2023 में पारित आदेश दिनांक—11.08.2023एवं अनुविभागीय अधिकारी, नजूल टी.टी.नगर वृत्त भोपाल, का पत्र कमांक—532/अ.वि.अ./टी.टी.नगर/2023 भोपाल दिनांक—09.09.2023 के परिपालन में।

उपरोत विषयांतर्गत संदर्भित पारित आदेश दिनांक—11.08.2023 के परिपालन में लेख है कि माननीय माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा पारित आदेश दिनांक—11-08-2023 में उल्लेखित किया गया है " for the purpose of determining 33 meters, respondent authorities are taking distance on the basis of revenue record and if any encroachment or illegal construction is found within the said distance, which is to be maintained as open land and green belt, the same shall be demolished and removed in accordance with law."

उपरोक्त पारित आदेश दिनांक—11.08.2023 के परिपालन में तथा भोपाल विकास योजना 2005 के कंडिका कमांक—4.47 'अ' एवं 'ब' में आकर्षित प्रावधानों के परिप्रेक्ष्य में किए गए सर्वेक्षण के आधार पर पाया गया कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका कमांक—4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत आपके द्वारा निर्मित भवन/ढांचा/शेड/बाउण्ड्रीवाल No construction Zone में अवस्थित है।

अतः आपको इस सूचना पत्र के माध्यम से सूचित किया जाता है कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका कमांक—4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए चिन्हित निर्माण को आप स्वयं 07 दिवस के भीतर प्रभावित निर्माण को रिक्त करते हुए हटाने की कार्यवाही पूर्ण कर अधोहस्ताक्षरर्ता के कार्यालय में साक्ष्यों सहित सूचित करना सुनिश्चित करें, अन्यथा की स्थिति में नगर पालिक निगम, द्वारा निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए निर्माण को तोड़ने/हटाए जाने की वैधानिक कार्यवाही की जावेगी। जिसकी सम्पूर्ण जिम्मेदारी आपकी स्वयं की होगी।

"No construction Zone" में किए गए अनधिकृत निर्माण/अतिक्रमण का विवरण"

1. निर्माण/अतिक्रमण का प्रकार— इंडस्ट्रीयल गेम जोन
2. क्षेत्रफल (वर्गमीटर में)— 1860 Sq.m

सहायक यंत्री,
नगर पालिक निगम, भोपाल

5383/5388

क्र.....5388/भ.अ.शा./कलियासोत/2023 भोपाल, दिनांक 11/09/2023

प्रतिलिपिः—

1. कलेक्टर, जिला भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।
2. आयुक्त, नगर पालिक निगम, भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।
3. मुख्य नगर निवेशक, भवन अनुज्ञा शाखा, नगर पालिक निगम, भोपाल की ओर सूचनार्थ प्रेषित।
4. अनुविभागीय अधिकारी, नजूल टी.टी.नगर वृत्त भोपाल, को संदर्भित पत्र में उल्लेखित शासकीय भूमि पर स्थापित अतिक्रमण को हटाये जाने के संबंध में तारतम्य में आवश्यक कार्यवाही हेतु सूचनार्थ।

सहायक यंत्री,
नगर पालिक निगम, भोपाल

# कार्यालय नगर पालिक निगम, भोपाल

## भवन अनुज्ञा शाखा, शाहपुरा

क्र...../भ.अ.शा./कलियासोत/2023 भोपाल, दिनांक ...../...../2023

(मध्यप्रदेश नगर पालिक निगम अधिनियम 1956 की धारा 307 (2) के अन्तर्गत )

सूचना पत्र

प्रति, श्रीमती नीलम मिश्रा पत्नि मनोज मिश्रा/अथवा जो भी संबंधित हो।
खसरा क्र. 59/1/8
अदालत, भोपाल

विषयः– मध्यप्रदेश नगर पालिक निगम, अधिनियम 1956 की धारा 307(2) के अन्तर्गत कलियासोत नदी/कलियासोत तालाब कीसीमा से 33 मीटर के दायरे i.e". No construction Zone" में भवन अवस्थित होने पर हटाये जाने के संबंध में।

संदर्भः– माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा ओरिजनल एप्लीकेशन नं. 135/2014 (CZ) एवं आई.ए. नं. 35/2023 में पारित आदेश दिनांक–11.08.2023एवं अनुविभागीय अधिकारी, नजूल टी.टी.नगर वृत्त भोपाल, का पत्र कमांक–532/अ.वि.अ./टी.टी.नगर/2023 भोपाल दिनांक–09.09.2023 के परिपालन में।

उपरोत विषयांतर्गत संदर्भित पारित आदेश दिनांक–11.08.2023 के परिपालन में लेख है कि माननीय माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा पारित आदेश दिनांक–11-08-2023 में उल्लेखित किया गया है " for the purpose of determining 33 meters, respondent authorities are taking distance on the basis of revenue record and if any encroachment or illegal construction is found within the said distance, which is to be maintained as open land and green belt, the same shall be demolished and removed in accordance with law."

उपरोक्त पारित आदेश दिनांक–11.08.2023 के परिपालन में तथा भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' में आकर्षित प्रावधानों के परिप्रेक्ष्य में किए गए सर्वेक्षण के आधार पर पाया गया कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत आपके द्वारा निर्मित भवन/ढांचा/शेड/बाउण्ड्रीवाल No construction Zone में अवस्थित है।

अतः आपको इस सूचना पत्र के माध्यम से सूचित किया जाता है कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए चिन्हित निर्माण को आप स्वयं 07 दिवस के भीतर प्रभावित निर्माण को रिक्त करते हुए हटाने की कार्यवाही पूर्ण कर अधोहस्ताक्षरर्ता के कार्यालय में साक्ष्यों सहित सूचित करना सुनिश्चित करें, अन्यथा की स्थिति में नगर पालिक निगम, द्वारा निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए निर्माण को तोड़ने/हटाए जाने की वैधानिक कार्यवाही की जावेगी। जिसकी सम्पूर्ण जिम्मेदारी आपकी स्वयं की होगी।

"No construction Zone" में किए गए अनधिकृत निर्माण/अतिकमण का विवरण"

1. निर्माण/अतिकमण का प्रकार– गाय का शेड
2. क्षेत्रफल (वर्गमीटर में)– 10009qm

5397
5403

O/C

सहायक यंत्री,
नगर पालिक निगम, भोपाल

क्र...../भ.अ.शा./कलियासोत/2023 भोपाल, दिनांक ...../...../2023

प्रतिलिपिः–

1. कलेक्टर, जिला भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।
2. आयुक्त, नगर पालिक निगम, भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।
3. मुख्य नगर निवेशक, भवन अनुज्ञा शाखा, नगर पालिक निगम, भोपाल की ओर सूचनार्थ प्रेषित।
4. अनुविभागीय अधिकारी, नजूल टी.टी.नगर वृत्त भोपाल, को संदर्भित पत्र में उल्लेखित शासकीय भूमि पर स्थापित अतिकमण को हटाये जाने के संबंध में तारतम्य में आवश्यक कार्यवाही हेतु सूचनार्थ।

O/C

सहायक यंत्री,
नगर पालिक निगम, भोपाल

# कार्यालय नगर पालिक निगम, भोपाल

## भवन अनुज्ञा शाखा, शाहपुरा

क्र...../भ.अ.शा./कलियासोत/2023 भोपाल, दिनांक ...../...../2023

(मध्यप्रदेश नगर पालिक निगम अधिनियम 1956 की धारा 307 (2) के अन्तर्गत )

सूचना पत्र

प्रति, श्रीमती सीमा मिश्रा
पत्नि नर्वदा प्रसाद
बरखेड़ी कला प्लॉट नं.–51/3/1/9, भोपाल

विषयः– मध्यप्रदेश नगर पालिक निगम, अधिनियम 1956 की धारा 307(2) के अन्तर्गत कलियासोत नदी/कलियासोत तालाब कीसीमा से 33 मीटर के दायरे i.e". No construction Zone" में भवन अवस्थित होने पर हटाये जाने के संबंध में।

संदर्भः– माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा ओरिजनल एप्लीकेशन नं. 135/2014 (CZ) एवं आई.ए. नं. 35/2023 में पारित आदेश दिनांक–11.08.2023एवं अनुविभागीय अधिकारी, नजूल टी.टी.नगर वृत्त भोपाल, का पत्र कमांक–532/अ.वि.अ./टी.टी.नगर/2023 भोपाल दिनांक–09.09.2023 के परिपालन में।

उपरोत विषयांतर्गत संदर्भित पारित आदेश दिनांक–11.08.2023 के परिपालन में लेख है कि माननीय माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा पारित आदेश दिनांक–11-08-2023 में उल्लेखित किया गया है " for the purpose of determining 33 meters, respondent authorities are taking distance on the basis of revenue record and if any encroachment or illegal construction is found within the said distance, which is to be maintained as open land and green belt, the same shall be demolished and removed in accordance with law."

उपरोक्त पारित आदेश दिनांक–11.08.2023 के परिपालन में तथा भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' में आकर्षित प्रावधानों के परिप्रेक्ष्य में किए गए सर्वेक्षण के आधार पर पाया गया कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत आपके द्वारा निर्मित भवन/ढांचा/शेड/बाउण्ड्रीवाल No construction Zone में अवस्थित है।

अतः आपको इस सूचना पत्र के माध्यम से सूचित किया जाता है कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए चिन्हित निर्माण को आप स्वयं 07 दिवस के भीतर प्रभावित निर्माण को रिक्त करते हुए हटाने की कार्यवाही पूर्ण कर अधोहस्ताक्षरर्ता के कार्यालय में साक्ष्यों सहित सूचित करना सुनिश्चित करें, अन्यथा की स्थिति में नगर पालिक निगम, द्वारा निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए निर्माण को तोड़ने/हटाए जाने की वैधानिक कार्यवाही की जावेगी। जिसकी सम्पूर्ण जिम्मेदारी आपकी स्वयं की होगी।

"No construction Zone" में किए गए अनधिकृत निर्माण/अतिकमण का विवरण'

1. **निर्माण/अतिकमण का प्रकार–** कुत्तो के लिए टीन शेड एवं मन्दिर
2. **क्षेत्रफल (वर्गमीटर में)–** 1050 Sqm

सहायक यंत्री,
नगर पालिक निगम, भोपाल

क्र. 5404/5408/भ.अ.शा./कलियासोत/2023 o/c भोपाल, दिनांक 11/09/2023

**प्रतिलिपिः–**

1. **कलेक्टर, जिला भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।**
2. **आयुक्त, नगर पालिक निगम, भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।**
3. **मुख्य नगर निवेशक, भवन अनुज्ञा शाखा, नगर पालिक निगम, भोपाल की ओर सूचनार्थ प्रेषित।**
4. **अनुविभागीय अधिकारी, नजूल टी.टी.नगर वृत्त भोपाल, को संदर्भित पत्र में उल्लेखित शासकीय भूमि पर स्थापित अतिकमण को हटाये जाने के संबंध में तारतम्य में आवश्यक कार्यवाही हेतु सूचनार्थ।**

o/c

सहायक यंत्री,
नगर पालिक निगम, भोपाल

# कार्यालय नगर पालिक निगम, भोपाल

## भवन अनुज्ञा शाखा, शाहपुरा

क्र...../भ.अ.शा./कलियासोत/2023 भोपाल, दिनांक ...../...../2023

(मध्यप्रदेश नगर पालिक निगम अधिनियम 1956 की धारा 307 (2) के अन्तर्गत )

सूचना पत्र

प्रति, श्री विनित अजमानी/आ० जे० एल० अजमानी/अथवा जो भी संबंधित हो।
खसरा क्र.– 59/2/1/3,60,61,65,105/65
खुदागंज, भोपाल

विषयः– मध्यप्रदेश नगर पालिक निगम, अधिनियम 1956 की धारा 307(2) के अन्तर्गत कलियासोत नदी/कलियासोत तालाब कीसीमा से 33 मीटर के दायरे i.e". No construction Zone" में भवन अवस्थित होने पर हटाये जाने के संबंध में।

संदर्भः– माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा ओरिजनल एप्लीकेशन नं. 135/2014 (CZ) एवं आई.ए. नं. 35/2023 में पारित आदेश दिनांक–11.08.2023एवं अनुविभागीय अधिकारी, नजूल टी.टी.नगर वृत्त भोपाल, का पत्र कमांक–532/अ.वि.अ./टी.टी.नगर/2023 भोपाल दिनांक–09.09.2023 के परिपालन में।

उपरोत विषयांतर्गत संदर्भित पारित आदेश दिनांक–11.08.2023 के परिपालन में लेख है कि माननीय माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा पारित आदेश दिनांक–11-08-2023 में उल्लेखित किया गया है " for the purpose of determining 33 meters, respondent authorities are taking distance on the basis of revenue record and if any encroachment or illegal construction is found within the said distance, which is to be maintained as open land and green belt, the same shall be demolished and removed in accordance with law."

उपरोक्त पारित आदेश दिनांक–11.08.2023 के परिपालन में तथा भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' में आकर्षित प्रावधानों के परिप्रेक्ष्य में किए गए सर्वेक्षण के आधार पर पाया गया कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत आपके द्वारा निर्मित भवन/ढांचा/शेड/बाउण्ड्रीवाल No construction Zone में अवस्थित है।

अतः आपको इस सूचना पत्र के माध्यम से सूचित किया जाता है कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका कमांक–4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए चिन्हित निर्माण को आप स्वयं 07 दिवस के भीतर प्रभावित निर्माण को रिक्त करते हुए हटाने की कार्यवाही पूर्ण कर अधोहस्ताक्षरर्ता के कार्यालय में साक्ष्यों सहित सूचित करना सुनिश्चित करें, अन्यथा की स्थिति में नगर पालिक निगम, द्वारा निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए निर्माण को तोड़ने/हटाए जाने की वैधानिक कार्यवाही की जावेगी। जिसकी सम्पूर्ण जिम्मेदारी आपकी स्वयं की होगी।

"No construction Zone" में किए गए अनधिकृत निर्माण/अतिकमण का विवरण"

1. **निर्माण/अतिकमण का प्रकार–** शेड
2. **क्षेत्रफल (वर्गमीटर में)–** 900 sqm

सहायक यंत्री,
नगर पालिक निगम, भोपाल

5389
क्र...5393/भ.अ.शा./कलियासोत/2023 O/C भोपाल, दिनांक 11/09/2023

**प्रतिलिपिः–**

1. **कलेक्टर, जिला भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।**
2. **आयुक्त, नगर पालिक निगम, भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।**
3. **मुख्य नगर निवेशक, भवन अनुज्ञा शाखा, नगर पालिक निगम, भोपाल की ओर सूचनार्थ प्रेषित।**
4. **अनुविभागीय अधिकारी, नजूल टी.टी.नगर वृत्त भोपाल, को संदर्भित पत्र में उल्लेखित शासकीय भूमि पर स्थापित अतिकमण को हटाये जाने के संबंध में तारतम्य में आवश्यक कार्यवाही हेतु सूचनार्थ।**

O/C

सहायक यंत्री,
नगर पालिक निगम, भोपाल

# कार्यालय नगर पालिक निगम, भोपाल

## भवन अनुज्ञा शाखा, शाहपुरा

क्र.5358/भ.अ.शा./कलियासोत/2023 भोपाल, दिनांक 11/09/2023

(मध्यप्रदेश नगर पालिक निगम अधिनियम 1956 की धारा 307 (2) के अन्तर्गत)

सूचना पत्र

प्रति,

आयशिरता एजुकेशन (जिस भूमि की संबंधित है)
खसरा नम्बर 77/1, 2/1/1, ग्राम चंदनपुरा,
भोपाल।

विषय:– मध्यप्रदेश नगर पालिक निगम अधिनियम 1956 की धारा 307(2) के अन्तर्गत कलियासोत नदी की सीमा से 33 मीटर के दायरे i.e". No construction Zone" में भवन अवस्थित होने पर हटाये जाने के संबंध में।

संदर्भ:– माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा ओरिजनल एप्लीकेशन नं.135/2014 (CZ) एवं आई.ए नं. 35/2023 में पारित आदेश दिनांक–11.08.2023 के परिपालन में।

उपरोक्त विषयांतर्गत संदर्भित पारित आदेश दिनांक–11.08.2023 के परिपालन में लेख है कि माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा पारित आदेश दिनांक–11.08.2023 में उल्लेखित किया गया है " for the purpose of determining 33 meters, respondent authorities are taking distance on the basis of revenue record and if any encroachment or illegal construction is found within the said distance, which is to be maintained as open land and green belt, the same shall be demolished and removed in accordance with law."

उपरोक्त पारित आदेश दिनांक–11.08.2023 के परिपालन में तथा भोपाल विकास योजना 2005 के कंडिका क्रमांक 4.47 'अ' एवं 'ब' में आवर्गित प्रावधानों के परिप्रेक्ष्य में किए गए सर्वेक्षण के आधार पर पाया गया कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका क्रमांक–4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत आपके द्वारा निर्मित भवन/ढाचा/शेड/बाउण्ड्रीवाल No construction Zone में अवस्थित है।

अतः आपको इस सूचना पत्र के माध्यम से सूचित किया जाता है कि कलियासोत नदी/कलियासोत तालाब की सीमा से भोपाल विकास योजना 2005 के कंडिका क्रमांक–4.47 'अ' एवं 'ब' के अनुसार निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए चिन्हित निर्माण को आप स्वयं 07 दिवस के भीतर प्रभावित निर्माण को रिक्त करते हुए हटाने की कार्यवाही पूर्ण कर अधोहस्ताक्षरकर्ता को कार्यालय में साक्ष्यों सहित सूचित करना सुनिश्चित करें, अन्यथा की स्थिति में नगर पालिक निगम, द्वारा निर्धारित 33 मीटर खुले क्षेत्र के अन्तर्गत किए गए निर्माण को तोड़ने/हटाए जाने की वैधानिक कार्यवाही की जावेगी। जिसकी सम्पूर्ण जिम्मेदारी आपकी स्वयं की होगी।

"No construction Zone" में किए गए अनधिकृत निर्माण/अतिक्रमण का विवरण"

1. निर्माण/अतिक्रमण का प्रकार– स्टोन वॉल, फिक्स लाल की सहायता से सहारा भवन का निर्माण।
2. क्षेत्रफल (वर्गमीटर में)– 400 वर्गमीटर

सहायक यंत्री,
नगर पालिक निगम, भोपाल

क्र._____/भ.अ.शा./कलियासोत/2023 भोपाल, दिनांक ___/___/2023

प्रतिलिपि:–

1. कलेक्टर, जिला भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।
2. आयुक्त, नगर पालिक निगम, भोपाल की ओर निजसचिव के माध्यम से सूचनार्थ प्रेषित।
3. मुख्य नगर निवेशक, भवन अनुज्ञा शाखा, नगर पालिक निगम, भोपाल की ओर सूचनार्थ प्रेषित।

सहायक यंत्री,
नगर पालिक निगम, भोपाल

ANNEXURE - V

## कलियासोत डेम/नदी के एफ.टी.एल. से 33 मीटर के दायरे में पाये गये निजी निर्माणकर्ताओं को जारी किये गए सूचना पत्रों का विवरण

| क. | ग्राम का नाम | स्वत्वधारी का नाम | खसरा कमांक | कुल रकबा | एफ.टी.एल. से 33 मीटर में आने वाला रकबा | किए गए निर्माण का विवरण | अन्य विवरण | म.प्र. नगर पालिका निगम अधिनियम 1956 की धारा 307(2) अंतर्गत जारी सूचना पत्रों का विवरण | जोन क. |
|---|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1 | बरखेड़ी कलां | श्रीमती पदमा डागर पत्नी उस्ताद जिया उद्दीन डागर निवासी भोपाल | 41/3/1/4 | 0.1580 हे. | 0.050 | निर्माणाधीन भवन एवं बाउंड्री वाल | | 5364/11.9.2023 | 21 |
| 2 | बरखेड़ी कलां | श्रीमती सीमा मिश्रा पत्नि श्री नर्बदा प्रसाद | 41/3/1/9 | 0.1050 हेक्टेयर | 0.1050 हेक्टेयर | कुत्तों के लिए टीनशेड एवं 1 मंदिर | | 5404/11.09.2023 | 21 |
| 3 | चंदनपुरा | आरोशिखा एज्युकेशन | 77/1/2/1/1 | 0.409 हेक्टेयर | 0.0400 | मछली फार्म बनाकर | | 5358/11.09.2023 | 8 |
| 4 | खुदागंज | श्रीमती ममता यादव पत्नि अवधेश प्रतापसिंह यादव | 7/2/6/2 | 0.1860 हेक्टेयर | 0.1860 | स्ट्राईक गेम जोन | स्ट्राईक गेम जोन | 5383/11.09.2023 | 21 |
| 5 | खुदागंज | मधुरम प्रो.सुधीर गुप्ता पुत्र कालूराम गुप्ता | 59/1/1 | 0.1860 हेक्टेयर | 0.1000 | बाउंड्री वाल एवं रेस्टारेंट | एस.एन. क्लासिक | 5374/11.09.2023 | 21 |
| 6 | खुदागंज | श्रीमती नीलम मिश्रा पत्नि श्री मनोज मिश्रा | 59/1/8 | 0.1860 हेक्टेयर | 0.1000 | गाय का शेड एवं बाउंड्री वाल | | 5399/11.09.2023 | 21 |
| 7 | खुदागंज | श्री अरविंद अग्रवाल आत्मज श्री किशोरीलाल अग्रवाल | 65/1/4 | 0.186 | 0.100 | शेड एवं बाउंड्री वाल | कोजी किचिन रेस्टोरेंट | 5409/11.09.2023 | 21 |
| 8 | खुदागंज | श्री विनीत अजमानी आत्मज श्री जे.एल.अजमानी | 59/2/1/3, 60, 61, 65, 105/65 | 0.186 | 0.090 | शेड एवं बाउंड्री वाल | | 5389/11.09.2023 | 21 |
| 9 | खुदागंज | श्रीमती शिखा पत्नि श्री महेन्द्र सिंह चौहान | 58/1 | 0.101 | 0.101 | रेस्टारेंट | के.डी. लाउंज | 5394/11.09.2023 | 21 |
| 10 | खुदागंज | श्रीमती सुषमा पाठक पत्नि श्री एस.जी.पाठक | 59/1/11, 60, 61, 65, 105/66 | 0.186 | 0.186 | बाउंड्री वाल एवं रेस्टारेंट | हाईड आउट रेस्टोरेंट | 5379/11.09.2023 | 21 |
| 11 | खुदागंज | श्री अवधेश अग्रवाल आत्मज श्री गोपीकिशन अग्रवाल | 65/1/6, 105/65, 67, 69 | 0.186 | 0.090 | बाउंड्री वाल एवं रेस्टारेंट | कंट्रीसाइड रेस्टोरेंट | 5369/11.09.2023 | 21 |

उपयंत्री
अंकित शार्दूल
भवन अनुज्ञा शाखा जोन क्र. 08

सहायक यंत्री
डी.के. सिंह
भवन अनुज्ञा शाखा जोन क्र. 08

उपयंत्री
दीपांकन वर्मा
भवन अनुज्ञा शाखा जोन क्र. 21

सहायक यंत्री
राजाराम अहिरवार
भवन अनुज्ञा शाखा जोन क्र. 21

Scanned with OKEN Scanner

## ANNEXURE - V

कालियासोत डेम/नदी के एफ टी एल से 33 मीटर के दायरे में आने वाले निर्माणों का

| कमांक | ग्राम का नाम | स्वत्वधारी का नाम | खसरा नंबर | कुल रकबा | एफ टी. एल से 33 मीटर में आने वाला रकबा | किये गये निर्माण का विवरण | अन्य विवरण |
|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | | 5 | 6 | 7 |
| 1 | बरखेडी कलां | श्रीमती रेणू गुंदेचा पत्नि रमाकांत गुंदेचा वगैरा निवासी–भोपाल | 41/3/22 | 0.1050 हे. | 0.105 | निर्माणाधीन भवन | |
| 2 | बरखेडी कलां | श्रीमती सीमा मिश्रा पत्नि नर्बदा प्रसाद | 41/3/1/9 | 0.1050 हे. | 0.1050 | कुत्तों के लिए टीन शेड एवं 01 मंदिर | |
| 3 | बरखेडी खुर्द | म0प्र0शासन | 35/1 | 5.512 | 0.202 | पक्का मकान 01,हनुमानजी का मंदिर 01गौशाला 01 एवं 08 झुग्गियॉ | |
| 4 | चंदनपुरा | आरोशिखा एज्यूकेशन | 77/1/2/1/1 | 0.409 हे. | 0.0400 | मछली फार्म बनाकर | |
| 6 | चंदनपुरा | म.प्र. शासन | 33/1 | 1.781 | 0.007 | 01 मंदिर | |
| 7 | खुदागंज | श्रीमती ममता यादव पत्नि अवधेश प्रतापसिंह यादव | 7/2/6/2 | 0.1860 हे. | 0.1860 | स्ट्राईक गेम जोन | स्ट्राईक गेम जोन |
| 8 | खुदागंज | मधुरम प्रो0सुधीर गुप्ता पुत्र कालूराम गुप्ता | 59/1/1 | 0.1860 हे. | 0.1000 | रेस्टारेंट | एस एन क्लासिंक |
| 9 | खुदागंज | श्रीमती नीलम मिश्रा पत्नि मनोज मिश्रा | 59/1/8 | 0.1860 हे. | 0.1000 | गाय का शेड | |

| | | | | | | | |
|---|---|---|---|---|---|---|---|
| 10 | खुदागंज | अरविंद अग्रवाल आ. किशोरीलाल अग्रवाल | 65/1/4 | 0.186 | 0.100 | रेस्टारेन्ट | कोजी किचन रेस्टोरेंट |
| 11 | खुदागंज | विनीत अजमानी आ0 जे एल अजमानी | 59/2/1/3 ,60,61,65,105 /65 | 0.186 | 0.090 | शेड | |
| 12 | खुदागंज | श्रीमती शिखा पत्नी महेन्द्रसिंह चौहान | 58/1 | 0.101 | 0.101 | रेस्टारेन्ट | के डी लाउंज |
| 13 | खुदागंज | श्रीमती सुषमा पाठक पत्नी एस जी पाठक | 59/1/11,6 0,61,65,105 /66 | 0.186 | 0.186 | रेस्टारेंट | हाइड आउट रेस्टोरेंट |
| 14 | खुदागंज | अवधेश अग्रवाल आ. गोपीकिशन अग्रवाल | 65/1/6,10 5/65,67,68 | 0.186 | 0.090 | रेस्टारेंट | कंट्रीसाइड रेस्टारेंट |
| 15 | छावनी | म.प्र. शासन | 29/1/1 | 47.542 | 0.202 | 02 डेरी | |
| 16 | सिंगपुर | म.प्र. शासन | 21/2 | 7.187 | 0.210 | 07 डेरी | |
| 17 | सिंगपुर | म.प्र. शासन | 20/1/2 | 4.829 | 0.202 | 12 झुग्गी बस्ती | |
| 18 | दामखेडा | म.प्र. शासन | 8 | 4.770 | 0.004 | 01 मंदिर | |
| 19 | सेवनिया गौंड | म.प्र. शासन | 122/1 | 4.012 | 0.303 | 37 झुग्गी बस्ती ,शासकीय स्कूल एवं जैव विवधता केन्द्र नर्सरी एवं शेड | |
| 20 | सेवनिया गौंड | म.प्र. शासन | 133 | 0.251 | 0.040 | 02 मंदिर | |
| 21 | सेवनिया गौंड | म.प्र. शासन | 115 | 12.238 | 0.008 | 01 मंदिर एवं झुग्गी 01 | |
| 22 | सेवनिया गौंड | म.प्र. शासन | 128 | 9.483 | 0.202 | 06 डेयरी | |
| 23 | सेवनिया गौंड | म.प्र. शासन | 114 | 13.2290 | 0.002 | समाधी | |

| | | | | | | | |
|---|---|---|---|---|---|---|---|
| | | | | कुल रकबा | 2.530 | | |

| | | | |
|---|---|---|---|
| | | समाधि | 1 |
| | | मंदिर | 7 |
| | | गौशाला | 1 |
| | | ऊंगरी अस्थाई | 15 |
| | | झुग्गी | 58 |
| | | रेस्टारेन्ट | 5 |
| | | गेम जोन | 1 |
| | | निर्माणाधीन भवन | 1 |
| | | मछली फार्म | 1 |
| | | पक्का मकान | 1 |
| | | स्कूल | 1 |
| | | जैव विविधता शेड | 1 |
| | | शेड | 3 |
| | | कुल | 96 |
| .शासकीय भूमि पर निर्माण | | 84 | 1.382 |
| निजी भूमि पर निर्माण | | 12 | 1.148 |
| कुल | | **96** | **2.530** |

# कार्यालया अनुविभागीय अधिकारी तहसील–हुजूर जिला भोपाल (म.प्र.)

क्रमांक/ 669 /प्रवा/2023 भोपाल दिनांक 11.09.2023

प्रति,

कलेक्टर महोदय
जिला भोपाल

विषयः– केरवा जलाशय अंतर्गत जल संसाधन विभाग द्वारा दिये गये नक्शें उपरांत एफटीएल से 33 मीटर (बफर जोन) के दायरे में पाये गये निर्माण संबंधी जानकारी बाबत्।

––00––

विषयान्तर्गत लेख है कि कार्यपालन यंत्री जल संसाधन विभाग द्वारा उपलब्ध कराये गये नक्शा एवं डाटा अनुसार केरवा जलाशय के एफटीएल के 33 मीटर के दायरे में किये गये शासकीय एवं निजी भूमि पर अतिक्रमण/निर्माण कार्य का सर्वे गठित दल द्वारा किया गया। 33 मीटर के दायरे में कुल 33 अतिक्रमण/निर्माण कार्य किया जाना पाया गया। जिसमें शासकीय भूमि पर 18 एवं निजी भूमि पर 15 निर्माण पाये गये। उक्त संबंध में शासकीय भूमि से अतिक्रमण हटाने के प्रकरण पंजीबद्ध कर तहसीलदार न्यायालय से एवं निजी भूमि से निर्माण हटाने हेतु जनपद पंचायत फंदा द्वारा दिनांक 11.09.2023 को समस्त अतिक्रमणकर्ताओं/निर्माणकर्ताओं को सूचना पत्र जारी किये गये हैं।

सूचना पत्र जारी कर विधिवत सुनवाई उपरांत विधि के सम्यक अनुक्रम में नियमानुसार कार्यवाही 6 माह में तहसील कार्यालय हुजूर/जनपद कार्यालय फंदा भोपाल किया जाना सुनिश्चित किया जावेगा।

अनुविभागीय अधिकरी
तहसील हुजूर, भोपाल

Scanned with CamScanner

कार्यालय अनुविभागीय अधिकारी तहसील हुजूर जिला भोपाल

कमांक /669/ अविअ / हुजूर / 2023 भोपाल दिनांक 11 / 09 / 2023

प्रति ,

कलेक्टर महोदय
जिला भोपाल

विषयः—केरवा बांध अन्तर्गत एफ.टी.एल से 33 मीटर की दूरी पर निर्माण करने वाले की सूची तैयार कर हटाने हेतु सूचना पत्र जारी किये जाने बावत्।

विषयान्तर्गत लेख है कि कार्यपालन यंत्री जल संसाधन विभाग से प्राप्त नक्शा एवं डाटा के अनुसार केरवा बांध फुल टेंक लेवल से 33 मीटर के दायरे में आने वाले निर्माण का चिन्हाकंन कर उनको हटाने की कार्यवाही के अनुक्रम में सूचना पत्र जारी किये गये है । अतः श्रीमान् से अनुरोध है विधिनुसार कार्यवाही पूर्ण कर निर्माण हटाने हेतु 6 माह (छह माह) का समय देने का कष्ट करें।

संलग्नः—उपरोक्तानुसार

अनुविभागीय अधिकारी
तहसील हुजूर भोपाल

Scanned with CamScanner

# कार्यालय ग्राम पंचायत छापरी जनपद पंचायत फन्दा भोपाल

कमांक / 02/24 ग्रा.पं. / 2023 दिनांक 11 / 09 / 2023

## सूचना–पत्र

प्रति,

श्री अरुण एल सिंह देव S/o एन० एस० सिंह देव
मु० इमलीखेड़ा

विषय :– केरवा डैम के एफ.टी.एल. से 33 मीटर की परिधि मे किये गये निजी भूमि पर अतिकमण को हटाने बाबत् ।

संदर्भ :– कार्यालय अनुविभागीय अधिकारी तहसील हुजूर जिला भोपाल के पत्र कमांक / 665 / अविअ / हुजूर / 2023 भोपाल दिनांक 09 / 09 / 2023

-000-

एतद् द्वारा आपको सूचित किया जाता है, कि माननीय राष्ट्रीय हरित अधिकरण भोपाल बैंच मे प्रचलित प्रकरणों के दृष्टिगत तहसीलदार तहसील हुजूर जिला भोपाल के कार्यालयीन आदेश कमांक / 1276 / प्रवा–3 / 2023 भोपाल दिनांक 24 / 08 / 2023 से गठित दलों द्वारा केरवा जलाशय की सम्पूर्ण परिधि मे जल भराव क्षेत्र (FTL) से 33 मीटर के सीमाक्षेत्र का सीमांकन किया गया । सीमांकन में गठित दल द्वारा प्रस्तुत रिर्पोट मे यह पाया गया है कि आपके द्वारा आर.सी.सी. नं. 34/4-50×60 लिंटर का मकान निर्माण कार्य कर जलाशय के जल भराव क्षेत्र (FTL) से 33 मीटर के सीमा क्षेत्र का उल्लंघन किया गया है, जो कि लोक अपदूषण की श्रेणी मे आता है ।

आपका उक्त कृत्य अप्राधिकृत विकास या विकास योजना के अनुरूप उपयोग से अन्यथा उपयोग होने से म.प्र. नगर तथा ग्राम निवेश अधिनियम 1973 के तहत भोपाल मास्टर प्लान के अन्तर्गत अधिनियम की धारा 36 का उल्लंघन के साथ ही पर्यावरण संरक्षण अधिनियम 1986 एवं वैटलेण्ड नियमों के प्रतिकुल है । अतः आप उक्त संबंध मे अपना स्पष्टीकरण पत्र प्राप्ति के 15 दिवस के भीतर ग्राम पंचायत कार्यालय मे उपस्थित होकर प्रस्तुत करें, कि क्यों ना आपके विरूद्ध म.प्र. पंचायत राज एवं ग्राम स्वराज अधिनियम 1993 की धारा 54 मे निहित प्रावधानों के अन्तर्गत कार्यवाही की जावे ।

नियत समयावधि मे उत्तर प्राप्त न होने की दशा मे यह मानकर कि आपको उक्त संबंध मे कुछ नहीं कहना है, प्रस्तावित कार्यवाही सुनिश्चित की जावेगी ।

सचिव
ग्राम पंचायत छापरी
ज.प.फन्दा, भोपाल

पृ.कमांक / / ग्रा.पंचा. / 2023 भोपाल दिनांक / / 2023

प्रतिलिपि :–

1. अनुविभागीय अधिकारी राजस्व तहसील हुजूर जिला भोपाल की ओर सूचनार्थ ।
2. मुख्य कार्यपालन अधिकारी जनपद पंचायत फन्दा भोपाल
3. तहसीलदार तहसील हुजूर जिला भोपाल की ओर सूचनार्थ ।

सचिव
ग्राम पंचायत छापरी
ज.प.फन्दा, भोपाल

Scanned with CamScanner

पु0क्र0 23/अ-68/2023-24

महुआ रेवे.

न्यायालय तहसीलदार तहसील हुजूर भोपाल

# कारण बताओ नोटिस

धारा 248 भू. रा. संहिता के अन्तर्गत

म. प्र. शासन

विरूद्ध

श्री कल्लू रवां पुत्र बल्ले रवां

निवासी महुआ रेवे. तह० हुजूर भोपाल इस नोटिस द्वारा तुम्हें सूचित किया जाता है कि पटवारी ह. नं. .....ने रिपोर्ट की है कि ग्राम महुआ रेवे. खसरा नं. 40/1 के अ.रा. 2.08 रकबा 4.00 हे. पर वर्ष .....में अतिक्रमण कर फसल बोकर बागड़, घास काट दिया है। निर्माण कार्य किया

अतः क्यों न तुम्हें म. प्र. भू. रा. संहिता की धारा 248 के अर्न्तगत 20000/- रूपया अर्थ दण्ड किया जाकर भूमि पर से बेदखल किया जावे।

दिनांक 26/9/2023 स्थान तहसील हुजूर पर उपस्थिति हों।

अनुपस्थिति की दशा में एक पक्षीय कार्यवाही की जावेगी।

तहसीलदार

तहसीलदार / तहसील

दिनांक 8/9/2023

प्र0क्र0 22/अ.68/2023-24

म.ऊ.आ.रे.यु.

न्यायालय तहसीलदार तहसील हुजूर भोपाल

# कारण बताओ नोटिस

धारा 248 भू. रा. संहिता के अन्तर्गत

म. प्र. शासन

विरूद्ध

श्री..... मुकेश .....पुत्र ..... बोपाल भारिया .....

निवासी ..... म.ऊ.आ.रे.यु. .....इस नोटिस द्वारा तुम्हें सूचित किया जाता है कि पटवारी ह. नं. .....ने रिपोर्ट की है कि ग्राम..... म.ऊ.आ.रे.यु. रकबा..... 4क 40/के अंश भाग 100 हे.मी. .....पर वर्ष.....में अतिक्रमण कर फसल बोकर बागड़, घास काट दिया है। अच्यारोपित बनाया है।

अतः क्यों न तुम्हें म. प्र. भू. रा. संहिता की धारा 248 के अन्तर्गत 20000/- रूपया अर्थ दण्ड किया जाकर भूमि पर से बेदखल किया जावे।

दिनांक ..... 26/9/2023 .....स्थान..... तहसील हुजूर ..... पर उपस्थिति हों।

अनुपस्थिति की दशा में एक पक्षीय कार्यवाही की जावेगी।

तहसीलदार

तहसीलदार / तहसील

दिनांक ..... 8/9/2023 .....

प्र0क्र0 21/अ-68/2023-24

मुहआरेखां

न्यायालय तहसीलदार तहसील हुजूर भोपाल

# कारण बताओ नोटिस

धारा 248 भू. रा. संहिता के अन्तर्गत

म. प्र. शासन

विरूद्ध

श्री बन्ने खां पुत्र दाऊद खां

निवासी मुहआरेखां इस नोटिस द्वारा तुम्हें सूचित किया जाता है कि पटवारी ह. नं. ..... ने रिपोर्ट की है कि ग्राम मुहआरेखां ख.नं. 40/1 के भाग रकबा 7.80 हे. पर वर्ष ..... में अतिक्रमण कर फसल बोकर बागड़, घास काट दिया है। कच्चा मकान बनाया।

अतः क्यों न तुम्हें म. प्र. भू. रा. संहिता की धारा 248 के अन्तर्गत 20000/- रूपया अर्थ दण्ड किया जाकर भूमि पर से बेदखल किया जावे।

दिनांक 26/9/2023 स्थान तहसील हुजूर पर उपस्थिति हों।

अनुपस्थिति की दशा में एक पक्षीय कार्यवाही की जावेगी।

दिनांक 8/9/2023

तहसीलदार
तहसील ★ हुजूर
तहसीलदार / तहसील

पु0क्र0 19/अ 68/2023-24

मडुआरेता

न्यायालय तहसीलदार तहसील हुजूर भोपाल

# कारण बताओ नोटिस

धारा 248 भू. रा. संहिता के अन्तर्गत

म. प्र. शासन

विरूद्ध

श्री जावेद पुत्र नसीरखां

निवासी मडुआरेता इस नोटिस द्वारा तुम्हें सूचित किया जाता है कि पटवारी ह. नं. .....ने रिपोर्ट की है कि ग्राम मडुआरेता ख.नं. 40/1 के भूमि भाग रकबा.....पर वर्ष.....में अतिक्रमण कर ~~फसल बोकर बागड़, घास काट~~ 200 मीटर कच्चा मकान बनाया दिया है।

अतः क्यों न तुम्हें म. प्र. भू. रा. संहिता की धारा 248 के अर्न्तगत 20000/- रूपया अर्थ दण्ड किया जाकर भूमि पर से बेदखल किया जावे।

दिनांक 26/9/2023 स्थान तहसील हुजूर पर उपस्थिति हों।

(5) अनुपस्थिति की दशा में एक पक्षीय कार्यवाही की जावेगी।

तहसीलदार
तहसील हुजूर

दिनांक 8/9/2023

तहसीलदार / तहसील

प्र0क्र0 20/अ.68/2023-24
मुहआरेखा

न्यायालय तहसीलदार तहसील हुजूर भोपाल

# कारण बताओ नोटिस

धारा 248 भू. रा. संहिता के अन्तर्गत
म. प्र. शासन
विरूद्ध

श्री ..... पुत्र .....

निवासी .....इस नोटिस द्वारा तुम्हें सूचित किया जाता है कि पटवारी ह. नं. .....ने रिपोर्ट की है कि ग्राम.....

रकबा.....पर वर्ष.....में अतिक्रमण कर ~~फसल बोकर बागड़, घास काट दिया~~ है।

अतः क्यों न तुम्हें म. प्र. भू. रा. संहिता की धारा 248 के अन्तर्गत 20000/- रूपया अर्थ दण्ड किया जाकर भूमि पर से बेदखल किया जावे।

दिनांक .....स्थान..... पर उपस्थिति हों।

अनुपस्थिति की दशा में एक पक्षीय कार्यवाही की जावेगी।

तहसीलदार
तहसील ★ हुजूर

दिनांक .....

तहसीलदार / तहसील

पु0क्र0 16/अ-68/2023-24

महुआरेड़ा

न्यायालय तहसीलदार तहसील हुजूर भोपाल

# कारण बताओ नोटिस

धारा 248 भू. रा. संहिता के अन्तर्गत

म. प्र. शासन

विरूद्ध

श्री ख्वाजून बी पुत्र रुस्तम खां

निवासी महुआरेड़ा इस नोटिस द्वारा तुम्हें सूचित किया जाता है कि पटवारी ह. नं. ..... ने रिपोर्ट की है कि ग्राम महुआरेड़ा

खसरा नं. 40/1 रकबा 1.203 है. पर वर्ष ..... में अतिक्रमण कर ~~फसल बोकर बागड़, घास काट दिया~~ कब्जा किया है।

अतः क्यों न तुम्हें म. प्र. भू. रा. संहिता की धारा 248 के अर्न्तगत 20000/- रूपया अर्थ दण्ड किया जाकर भूमि पर से बेदखल किया जावे।

दिनांक 26/9/2023 स्थान तहसील हुजूर पर उपस्थिति हों।

अनुपस्थिति की दशा में एक पक्षीय कार्यवाही की जावेगी।

दिनांक 8/9/2023

तहसीलदार

तहसीलदार हुजूर तहसील

प्र0क्र0 18/अ-68/2023-24
महआरेखा

न्यायालय तहसीलदार तहसील हुजूर भोपाल

# कारण बताओ नोटिस

धारा 248 भू. रा. संहिता के अन्तर्गत
म. प्र. शासन
विरूद्ध

श्री मेहबूब पुत्र अजीज खां

निवासी महआरेखा इस नोटिस द्वारा तुम्हें सूचित किया जाता है कि पटवारी ह. नं. ..... ने रिपोर्ट की है कि ग्राम महआरेखा रकबा 96.40/16 भाग पर वर्ष 600 में अतिक्रमण कर ~~फसल बोकर~~ कब्जा ~~बागड़, घास काट दिया है~~। मकान बनाया है अतः क्यों न तुम्हें म. प्र. भू. रा. संहिता की धारा 248 के अर्न्तगत 20000/- रूपया अर्थ दण्ड किया जाकर भूमि पर से बेदखल किया जावे। दिनांक 26/9/2023 स्थान तहसील हुजूर पर उपस्थिति हों।

अनुपस्थिति की दशा में एक पक्षीय कार्यवाही की जावेगी।

तहसीलदार
तहसील ★ हुजूर

दिनांक 8/9/2023

तहसीलदार ★ तहसील

पत्रांक 14/अ.68/2023-24

म.ऊ.आ.रे.ग्रा.

न्यायालय तहसीलदार तहसील हुजूर भोपाल

# कारण बताओ नोटिस

धारा 248 भू. रा. संहिता के अन्तर्गत

म. प्र. शासन

विरूद्ध

श्री राजेन्द्र शर्मा पुजारी पुत्र रामेश्वर शर्मा

निवासी म.ऊ.आ.रे.ग्रा. इस नोटिस द्वारा तुम्हें सूचित

किया जाता है कि पटवारी ह. नं. ..... ने रिपोर्ट की है कि ग्राम म.ऊ.आ.रे.ग्रा.

रकबा ख.नं. 40/1 के भूमि भाग 4000 वर्ग मी. पर वर्ष ..... में अतिक्रमण कर ~~फसल बोकर~~ मेड़ बनाकर

~~बागड़, घास काट~~ दिया है।

अतः क्यों न तुम्हें म. प्र. भू. रा. संहिता की धारा 248 के अन्तर्गत 20000/- रूपया अर्थ दण्ड किया जाकर भूमि पर से बेदखल किया जावे।

दिनांक 26/9/2023 स्थान तहसील हुजूर पर उपस्थित हों।

अनुपस्थिति की दशा में एक पक्षीय कार्यवाही की जावेगी।

तहसीलदार

तहसील ★ हुजूर

दिनांक 8/9/2023

तहसीलदार / तहसील

प्र0 क्र0 15/अ.68/2023-24

म.हु.आ.रे.ख.

न्यायालय तहसीलदार तहसील हुजूर भोपाल

# कारण बताओ नोटिस

धारा 248 भू. रा. संहिता के अन्तर्गत

म. प्र. शासन

विरूद्ध

श्री लाल मियां पुत्र उत्तम खां

निवासी म.हु.आ.रे.ख. इस नोटिस द्वारा तुम्हें सूचित

किया जाता है कि पटवारी ह. नं. ..... ने रिपोर्ट की है कि ग्राम म.हु.आ.रे.ख.

खसरा नं. 40/1 के मेड़ पर मार्ग

रकबा ..... पर वर्ष ..... में अतिक्रमण कर ~~फसल बोकर~~ कच्चा निर्माण

~~बागड़, घास काट~~ 300 स्क्वे. मीटर बनाया है।

अतः क्यों न तुम्हें म. प्र. भू. रा. संहिता की धारा 248 के अन्तर्गत 20000/- रूपया अर्थ दण्ड किया जाकर भूमि पर से बेदखल किया जावे।

दिनांक 26/9/2023 स्थान तहसील हुजूर पर उपस्थिति हों।

अनुपस्थिति की दशा में एक पक्षीय कार्यवाही की जावेगी।

तहसीलदार
तहसील हुजूर

दिनांक 8/9/2023

तहसीलदार / तहसील

प्र०क्र० 12/3568/2023-24

बेरखेड़ी पाध्यान

न्यायालय तहसीलदार तहसील हुजूर भोपाल

# कारण बताओ नोटिस

धारा 248 भू. रा. संहिता के अन्तर्गत

म. प्र. शासन

विरूद्ध

श्री ...उइके... पुत्र ...देवीराम...

निवासी ...बेरखेड़ी पाध्यान... इस नोटिस द्वारा तुम्हें सूचित किया जाता है कि पटवारी ह. नं. ..... ने रिपोर्ट की है कि ग्राम ...बेरखेड़ी पाध्यान... खं.क्र. 470/5 अंश भाग रकबा ...400 मीटर... पर वर्ष ..... में अतिक्रमण ~~कर फसल बोकर~~ पक्का मकान ~~बागड़, घास काट~~ बनाया दिया है।

अतः क्यों न तुम्हें म. प्र. भू. रा. संहिता की धारा 248 के अर्न्तगत 20000/- रूपया अर्थ दण्ड किया जाकर भूमि पर से बेदखल किया जावे।

दिनांक ...26/9/2023... स्थान ...तहसील हुजूर... पर उपस्थिति हों।

अनुपस्थिति की दशा में एक पक्षीय कार्यवाही की जावेगी।

तहसीलदार
तहसील * हुजूर

दिनांक ...8/9/2023...

तहसीलदार / तहसील

प्र०क्र० 13/अ.68/2023-24

बेरखेड़ी वाज्यापत्ता

न्यायालय तहसीलदार तहसील हुजूर भोपाल

# कारण बताओ नोटिस

धारा 248 भू. रा. संहिता के अन्तर्गत

म. प्र. शासन

विरूद्ध

श्री बाल कृष्ण पुत्र देवी राम

निवासी बेरखेड़ी वाज्यापत्ता इस नोटिस द्वारा तुम्हें सूचित

किया जाता है कि पटवारी ह. नं. ..... ने रिपोर्ट की है कि ग्राम बेरखेड़ी वाज्यापत्ता

ख.नं. 4705 अ/1 आर्

रकबा ..... पर वर्ष ..... में अतिक्रमण कर ~~फसल बोकर~~

800 वर्ग फीट पक्का मकान

~~बागड़, घास काट~~ दिया है।

बनाया

अतः क्यों न तुम्हें म. प्र. भू. रा. संहिता की धारा 248 के अर्न्तगत

20000/- रूपया अर्थ दण्ड किया जाकर भूमि पर से बेदखल किया जावे।

दिनांक 26/9/2023 स्थान तहसील हुजूर पर उपस्थिति हों।

अनुपस्थिति की दशा में एक पक्षीय कार्यवाही की जावेगी।

तहसीलदार

तहसील * हुजूर

तहसीलदार / तहसील

दिनांक 8/9/2023

प्र0क्र0 10/अ-68/2023-24

बेरखेड़ी वाज्यापत्ता

न्यायालय तहसीलदार तहसील हुजूर भोपाल

# कारण बताओ नोटिस

धारा 248 भू. रा. संहिता के अन्तर्गत

म. प्र. शासन

विरूद्ध

श्री रामकिशन पुत्र देवी राम

निवासी बेरखेड़ी वाज्यापत्ता इस नोटिस द्वारा तुम्हें सूचित

किया जाता है कि पटवारी ह. नं. .....ने रिपोर्ट की है कि ग्राम बेरखेड़ी वाज्यापत्ता

ख.नं. 470 के 0.30 आर रकबा

रकबा .....पर वर्ष .....में अतिक्रमण कर ~~फसल बोकर~~

~~बागड़, घास काट~~ दिया है। 900 स्क्वे मीटर पक्का मकान बनाया

अतः क्यों न तुम्हें म. प्र. भू. रा. संहिता की धारा 248 के अर्न्तगत

20000/- रूपया अर्थ दण्ड किया जाकर भूमि पर से बेदखल किया जावे।

दिनांक 26/9/2023 स्थान तहसील हुजूर पर उपस्थिति हों।

(11)

अनुपस्थिति की दशा में एक पक्षीय कार्यवाही की जावेगी।

तहसीलदार

तहसील ★ हुजूर

तहसीलदार / तहसील

दिनांक 8/9/2023

प्र0क0 11/अ.68/2023-24

बेरखेड़ी वाज्यामल

न्यायालय तहसीलदार तहसील हुजूर भोपाल

# कारण बताओ नोटिस

धारा 248 भू. रा. संहिता के अन्तर्गत

म. प्र. शासन

विरूद्ध

श्री ...कालचरण... पुत्र ...शिक्षीलाल...

निवासी ...बेरखेड़ी वाज्यामल... इस नोटिस द्वारा तुम्हें सूचित

किया जाता है कि पटवारी ह. नं. ..... ने रिपोर्ट की है कि ग्राम बेरखेड़ी वाज्यामल

रकबा ..... पर वर्ष ..... में अतिक्रमण कर ~~फसल बोकर~~ पक्का मकान

~~बागड़, घास काट दिया है~~ बनाया।

अतः क्यों न तुम्हें म. प्र. भू. रा. संहिता की धारा 248 के अर्न्तगत 20000/- रूपया अर्थ दण्ड किया जाकर भूमि पर से बेदखल किया जावे।

दिनांक 26/9/2023 स्थान तहसील हुजूर पर उपस्थिति हों।

अनुपस्थिति की दशा में एक पक्षीय कार्यवाही की जावेगी।

तहसीलदार

तहसील ★ हुजूर

तहसीलदार / तहसील

दिनांक 8/9/2023

प्र०क्र० 8/भू.रा.68/2023-24
भानपुर केकड़िया

न्यायालय तहसीलदार तहसील हुजूर भोपाल

# कारण बताओ नोटिस

धारा 248 भू. रा. संहिता के अन्तर्गत
म. प्र. शासन
विरूद्ध

श्री नारायण सिंह लोधी पुत्र पतिराम लोधी

निवासी भानपुर केकड़िया इस नोटिस द्वारा तुम्हें सूचित किया जाता है कि पटवारी ह. नं. ..... ने रिपोर्ट की है कि ग्राम भानपुर केकड़िया में अतिक्रमण कर ~~फसल बोकर~~ रकबा 1000 वर्ग फीट पर वर्ष ..... ~~बागड़, घास काट~~ दिया है। (के.क्र. 248 के अर्थ भाग) व टीन की चद्दर पक्का मकान

अत: क्यों न तुम्हें म. प्र. भू. रा. संहिता की धारा 248 के अन्तर्गत 20000/- रूपया अर्थ दण्ड किया जाकर भूमि पर से बेदखल किया जावे। दिनांक 26/9/2023 स्थान तहसील हुजूर पर उपस्थिति हों।

अनुपस्थिति की दशा में एक पक्षीय कार्यवाही की जावेगी।

तहसीलदार
तहसीलदार / तहसील

दिनांक 8/9/2023

प०क्र०9/अ-68/2023-24

मानपुर केकड़िया

न्यायालय तहसीलदार तहसील हुजूर भोपाल

# कारण बताओ नोटिस

**धारा 248 भू. रा. संहिता के अन्तर्गत**

**म. प्र. शासन**

**विरूद्ध**

श्री रामवती रजक पुत्र .....

निवासी मानपुर केकड़िया .....इस नोटिस द्वारा तुम्हें सूचित किया जाता है कि पटवारी ह. नं. .....ने रिपोर्ट की है कि ग्राम मानपुर केकड़िया रकबा 248 के 3 री भाग .....पर वर्ष .....में अतिक्रमण कर ~~फसल बोकर~~ ~~बागड़, घास काट दिया है।~~ 100 वर्ग फीट चबूतरा बनाया।

अतः क्यों न तुम्हें म. प्र. भू. रा. संहिता की धारा 248 के अर्न्तगत 20000/- रूपया अर्थ दण्ड किया जाकर भूमि पर से बेदखल किया जावे। दिनांक 26/9/2023 स्थान तहसील हुजूर ..... पर उपस्थिति हों।

अनुपस्थिति की दशा में एक पक्षीय कार्यवाही की जावेगी।

दिनांक 8/9/2023

तहसीलदार
तहसील ★ हुजूर
तहसीलदार / तहसील

# केरवा जलाशय के एफटीएल के बाहर 33 मीटर परिधि में किए गए अतिक्रमण/निर्माण की जानकारी

| क. | ग्राम का नाम | भूमिस्वामी/निर्माण करने वाले का नाम | खसरा कमांक | शासकीय /निजी | कुल रकबा | एफटीएल से 33 मीटर के दायरे में आने वाला क्षेत्रफल (हे0 में) | निर्माण का स्वरूप | अन्य विवरण |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1 | मेंडोरा | श्री अजय सिंह आ0 अर्जुन सिंह | 226 | निजी | 0.060हे0 | 0.060हे0 | सोलर पॉवर शेड लगाकर | |
| 2 | मेंडोरा | श्री अजय सिंह आ0 अर्जुन सिंह | 234<br>232 | निजी | 0.630हे0<br>0.250हे0 | 0.100हे0<br>50x50 = 2500 वर्गफीट | किचन शेड व अस्थाई टेबल कुर्सी लगाकर एवं गार्डन बनाकर पक्का निर्माण कॉटेज | |
| 3 | मेंडोरा | राकेश लीला आ0 पी सी लीला<br>निवासी अरेरा कॉलोनी | 235 | निजी | 0.400हे0 | 700 वर्गफीट | 30 फीट व्यास की झोपड़ीनुमा टीन शेड | |
| 4 | मेंडोरा | शरदकुमार सांधी आ0 सोहनलाल सांधी | 246/1 | निजी | 0.170हे0 | 0.100हे0 | मिट्टी खोदकर 25x40 वर्गमीटर भराव किया | |

नायब तहसीलदार
तहसील हुजूर,
जिला-भोपाल

नायब तहसीलदार
एवं कार्यपालिक दण्डाधिकारी
तहसील हुजूर भोपाल

Scanned with CamScanner

| | | | | | | | | |
|---|---|---|---|---|---|---|---|---|
| 5 | मेंडोरा | राजकिशोर सिंह, अरविंद सिंह पुत्रगण जितेन्द्र सिंह निवासी न्यू मार्केट | 246/2 | निजी | 0.080हे0 | 0.015हे0 | 40x40 वर्गफीट पर पक्की दीवार पर टीन शेड | |
| 6 | मेंडोरा | श्रीमती निशा पी राजानी पत्नी पुरूषोत्तम राजानी | 254<br>255 | निजी | 0.0970हे0 | 0.010हे0 | 20x60 वर्गफीट पर टीन शेड की पक्की दीवार | |
| 7 | मेंडोरा | श्री अवनि वैश्य आ0 श्री एल पी वैश्य निवासी मेंडोरी | 144/2 | निजी | 0.100हे0 | 0.050हे0 | 15x10 फीट का टीन शेड एवं बगीचा | |
| 8 | भानपुर केकड़िया | नारायणसिंह लोधी आ0 पतिराम लोधी | 248 | शासकीय | 18.780हे0 | 20x50 = 1000 वर्गफीट | पक्का मकान टीन की छत | |
| 9 | भानपुर केकड़िया | चबूतरा देवस्थान | 248 | शासकीय | 18.780हे0 | 10x10 = 100 वर्गफीट | चबूतरा पक्का | |
| 10 | भानपुर केकड़िया | मनीष त्रिपाठी आ0 सुभाषचन्द्र त्रिपाठी नि ग्रीन सिटी अरेरा कॉलोनी भोपाल | 77 | निजी | 0.670हे0 | 30x40 = 1200 वर्गफीट | पक्का मकान टीन की छत | |
| 11 | भानपुर केकड़िया | आशीष त्रिपाठी आ0 सुभाषचन्द्र त्रिपाठी नि ग्रीन सिटी अरेरा कॉलोनी भोपाल | 72/1<br>/2 | निजी | 0.482हे0 | 20x10 = 200 वर्गफीट | अर्धपक्का मकान की छत | |
| 12 | भानपुर केकड़िया | आशीष त्रिपाठी आ0 सुभाषचन्द्र त्रिपाठी नि ग्रीन सिटी अरेरा कॉलोनी भोपाल | 69/2 | निजी | 0.620हे0 | 20x20 = 400 वर्गफीट | पक्का मकान टीन की छत | |

नायब तहसीलदार
तहसील हुजूर,
जिला-भोपाल

नायब तहसीलदार
एवं कार्यपालिक दण्डाधिकारी
लक्ष्मीबाई हुजूर भोपाल

Scanned with CamScanner

| | | | | | | | | |
|---|---|---|---|---|---|---|---|---|
| 13 | बरखेड़ी बाज्याफ्त | ग्राम पंचायत | 470 | शासकीय | 0.400हे0 | 30x30 = 900 वर्गफीट | सामुदायिक भवन | |
| 14 | बरखेड़ी बाज्याफ्त | रामकिशन आ0 देवीराम | 470 | शासकीय कब्रिस्तान | 0.400हे0 | 30x30 = 900 वर्गफीट | पक्का मकान | |
| 15 | बरखेड़ी बाज्याफ्त | डालचन्द आ0 मिश्रीलाल | 470 | शासकीय कब्रिस्तान | 0.400हे0 | 30x30 = 900 वर्गफीट | पक्का मकान | |
| 16 | बरखेड़ी बाज्याफ्त | सुरेश आ0 देवीराम | 470 | शासकीय कब्रिस्तान | 0.400हे0 | 30x30 = 900 वर्गफीट | पक्का मकान | |
| 17 | बरखेड़ी बाज्याफ्त | बालकृष्ण आ0 देवीराम | 470 | शासकीय कब्रिस्तान | 0.400हे0 | 20x40 = 800 वर्गफीट | पक्का मकान | |
| 18 | बरखेड़ी बाज्याफ्त | मेसर्स आई पी एस प्रा लि डायरेक्टर आलोक नंदा पिता अशोक नन्दा | 478 | निजी | 0.710हे0 | 0.150हे0 | पाली हाऊस बना है। | |
| 19 | बरखेड़ी बाज्याफ्त | डॉ0 प्रमोद श्रीवास्तव | 286/1/1 | निजी | 0.336हे0 | 0.060हे0 | कच्चा मकान टीन शेड 15x20 = 300 वर्गफीट | |
| 20 | फतेहपुर डोबरा | श्रीमती इन्द्रा पत्नी उमाकान्त | 347 | निजी | 1.620हे0 | 0.0100हे0 | पक्का मकान 20x25 = 500 वर्गफीट | |
| 21 | महुआखेड़ा | पुजारी राजेन्द्र शर्मा आ0 रामेश्वर शर्मा नि नर्मदापुरम | 40/1 | शासकीय | 270.530हे0 | 80x50 = 4000 वर्गफीट | सिद्धेश्वर महादेव मंदिर | |

Scanned with CamScanner

| | | | | | | | | |
|---|---|---|---|---|---|---|---|---|
| 22 | महुआखेड़ा | विद्युत विभाग | 40/1 | शासकीय | 270.530हे0 | 60x40 = 2400 वर्गफीट | पॉवर हाउस | |
| 23 | महुआखेड़ा | लाल मियां आ. रूस्तम खां | 40/1 | शासकीय | 270.530हे0 | 30x10 = 300 वर्गफीट | कच्चा मकान | |
| 24 | महुआखेड़ा | खातून बी पति रूस्तम खां | 40/1 | शासकीय | 270.530हे0 | 15x10 = 150 वर्गफीट | कच्चा मकान | |
| 25 | महुआखेड़ा | शासकीय सेटेलाईट शाला सरोतीपुरा | 40/1 | शासकीय | 270.530हे0 | 30x50 = 1500 वर्गफीट | शासकीय सेटेलाईट शाला, सरोतीपुरा | |
| 26 | महुआखेड़ा | मेहबूब आ0 अजीज खां | 40/1 | शासकीय | 270.530हे0 | 30x20 = 600 वर्गफीट | कच्चा मकान | |
| 27 | महुआखेड़ा | जावेद आ0 नसीर खां | 40/1 | शासकीय | 270.530हे0 | 15x20 = 300 वर्गफीट | कच्चा मकान | |
| 28 | महुआखेड़ा | शहीद खां आ0 नन्ने खां | 40/1 | शासकीय | 270.530हे0 | 50x15 = 750 वर्गफीट | कच्चा मकान | |
| 29 | महुआखेड़ा | बन्ने खां आ0 शहीद खां | 40/1 | शासकीय | 270.530हे0 | 50x15 = 750 वर्गफीट | कच्चा मकान | |
| 30 | महुआखेड़ा | मुकेश आ0 गोपाल भारिया | 40/1 | शासकीय | 270.530हे0 | 10x10 = 100 वर्गफीट | कच्चा मकान | |
| 31 | महुआखेड़ा | कल्लू खां आ0 बन्ने खां | 40/1 | शासकीय | 270.530हे0 | 20x20 = 400 वर्गफीट | पक्का मकान एवं टीन की छत | |

तहसील हुजूर, जिला-भोपाल

Scanned with CamScanner

| | | | | | | | | |
|---|---|---|---|---|---|---|---|---|
| 32 | महुआखेड़ा | अरूण एल सिंह देव आ0 एन एस सिंहदेव | 34/4 | निजी | 0.668हे0 | 0.027हे0 | 50x60 = 3000 वर्गफीट प्लिंथ एवं कॉलम निर्माण जारी | |
| 33 | महुआखेड़ा | आमिर खान पुत्र अब्दुल वहाब | 413<br>410/2<br>/1–41<br>1–412 | निजी | 0.180हे0<br>0.7540हे0 | 0.120हे<br>0.080हे0 | पक्का मकान एक मंजिल एवं 400 वर्गफीट प्लिंथ और कॉलम | |

गठित दल के द्वारा हस्ताक्षर

नायब तहसीलदार
एवं कार्यपालिक दण्डाधिकारी
तहसील हुजूर भोपाल

नायब तहसीलदार
तहसील हुजूर,
जिला-भोपाल

Scanned with CamScanner

**Annexure-10**

# Water Quality Report of Kaliyasot Dam, Bhopal

**REGIONAL OFFICE,MADHYA PRADESH POLLUTION CONTROL BOARD, BHOPAL.**

**Water Quality during Year - 2016-2017**

**Natural Water Resource: Kaliyasot dam, Bhopal**

**Description of Sampling Station : Dam Water**

| S.No. | Characteristic | Unit | April | May | June | July | Aug. | Sept. | Oct. | Nov. | Dec. | Jan. | Feb | March | Av. | Maxi. | Mini. |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Date of Sampling | | - | - | 15.06.16 | - | - | 15.09.16 | - | | 27.12.16 | - | - | 10.03.17 | - | - | - |
| 2 | Appearance | | | | | | | | | | | | | | - | - | - |
| 3 | Temperature | oC | | | | | | | | | | | | | 24.16 | | |
| 4 | Turbidity | NTU | | | | | | 10 | | | 14 | | | 16 | 13.33 | 16 | 10 |
| 5 | Colour | PCS | | | CL | | | CL | | | colourless | | | colourless | - | - | - |
| 6 | Odour | T. No | | | OL | | | OL | | | Odourless | | | Odourless | | | |
| 7 | pH | pH Unit | | | 7.61 | | | 7.96 | | | 8.13 | | | 7.95 | 7.91 | 8.13 | 7.61 |
| 8 | Sp. Conductivity | µMhos/cm. | | | 170 | | | 326 | | | 312 | | | 324 | 283 | 326 | 170 |
| 9 | T. Solids | mg/1 | | | 146 | | | 248 | | | 240 | | | 320 | 238.5 | 320 | 146 |
| 10 | D. Solids | mg/1 | | | 80 | | | 234 | | | 230 | | | 284 | 207 | 284 | 80 |
| 11 | S. Solids | mg/1 | | | 66 | | | 14 | | | 10 | | | 36 | 31.5 | 66 | 10 |
| 12 | Amm. Nitrogen | mg/1 | | | | | | - | | | BDL | | | | | | |
| 13 | Nitrite Nitrogen | mg/1 | | | 0.2 | | | - | | | 0.003 | | | | 0.1015 | 0.2 | 0.003 |
| 14 | Nitrate Nitrogen | mg/1 | | | 2.6 | | | - | | | 2 | | | | 2.3 | 2.6 | 2 |
| 15 | Phosphate ($PO_4$) | mg/1 | | | | | | - | | | 0.02 | | | | 0.02 | 0.02 | 0.02 |
| 16 | Chloride | mg/1 | | | 9.5 | | | 25.07 | | | 28.57 | | | 35.67 | 24.70 | 35.67 | 9.5 |
| 17 | Sulphate ($SO_4$) | mg/1 | | | 4.1 | | | | | | 5.3 | | | | 4.7 | 5.3 | 4.1 |
| 18 | T. Alkalinity | mg/1 | | | 48 | | | 126 | | | 146 | | | 174 | 123.5 | 174 | 48 |
| 19 | T. Hardness | mg/1 | | | 66 | | | 136 | | | 134 | | | 168 | 126 | 168 | 66 |
| 20 | CalciumHardness | mg/1 | | | 50 | | | 102 | | | 102 | | | 116 | 92.5 | 116 | 50 |
| 21 | Magnesium H. | mg/1 | | | 16 | | | 34 | | | 32 | | | 52 | 33.5 | 52 | 16 |
| 22 | D. Oxygen | mg/1 | | | 7.8 | | | 7.8 | | | 7.8 | | | 7.4 | 7.7 | 7.8 | 7.4 |
| 23 | B.O.D. | mg/1 | | | 0.8 | | | 2.1 | | | 1.8 | | | 2.6 | 1.825 | 2.6 | 0.8 |
| 24 | C.O.D. | mg/1 | | | 9.68 | | | 20 | | | 10 | | | 30 | 17.42 | 30 | 9.68 |
| 25 | Sodium | mg/1 | | | 16 | | | 13.14 | | | 13.92 | | | 31.74 | 18.7 | 31.74 | 13.14 |
| 26 | Potassium | mg/1 | | | Nil | | | 1.64 | | | 1.01 | | | 2.4 | 1.68 | 2.4 | 1.01 |
| 27 | T. Coliform | MPN/100ml | | | 110 | | | 130 | | | 110 | | | | 116.67 | 130 | 110 |
| 28 | F. Coliform | MPN/100ml | | | <2 | | | <2 | | | <2 | | | | | | |
| 29 | T.K.N. | mg/1 | | | - | | | - | | | - | | | - | - | - | - |
| **Category As Per IS 2296:1982** | | | | | **B** | | | **B** | | | **B** | | | **B** | | | |

जेमेन्द्र चन्देल
रसायनज्ञ

11/9/2017
बृजेश शर्मा
क्षेत्रीय अधिकारी
म प्र प्रदूषण नियंत्रण बोर्ड भोपाल

**MADHYA PRADESH POLLUTION CONTROL BOARD, BHOPAL**

**Water Quality during Year - 2021-22**

**Natural Water Resource : Kaliyasot Dam At Outlet Near Dam Gate , Bhadhbhada, Bhopal XGN ID: 43926**

**Description of Sampling Station : Dam Water**

| S.No. | Characteristic | Unit | April | May | June | *July* | *Aug.* | *Sept.* | *Oct.* | Nov. | Dec. | Jan. | Feb | March | Av. | Maxi. | Mini. |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Date of Sampling | | Not in | Not in | Not in pac. | Not in pac. | Not in pac. | Not in pac. | 10/29/2021 | Not in | Not in pac. | Not in pac. | Not in pac. | 3/10/2022 | - | - | - |
| 2 | Alkalinity as CaCO3 | mg/l | | | | | | | 118 | | | | | 82 | 100.00 | 118.0 | 82.0 |
| 3 | Ammonical Nitrogen | mg/l | | | | | | | BDL | | | | | BDL | | | |
| 4 | B.O.D (3 Days 27oC) | mg/l | | | | | | | 1.5 | | | | | 1.4 | 1.45 | 1.5 | 1.4 |
| 5 | Boron | mg/l | | | | | | | BDL | | | | | BDL | | | |
| 6 | Calcium | mg/l | | | | | | | 26.43 | | | | | 19.22 | 22.83 | 26.4 | 19.2 |
| 7 | Calcium Hardness as CaCO3 | Mg/Lts | | | | | | | 66 | | | | | 48 | 57.00 | 66.0 | 48.0 |
| 8 | Chemical O. D. | mg/l | | | | | | | 10 | | | | | 10 | 10.00 | 10.0 | 10.0 |
| 9 | Chloride | mg/l | | | | | | | 10.45 | | | | | 19.56 | 15.01 | 19.6 | 10.5 |
| 10 | Colour | Pt.Co.Scal | | | | | | | 10 | | | | | 20 | 15.00 | 20.0 | 10.0 |
| 11 | Conductivity | micromho/ cm | | | | | | | 276.8 | | | | | 283.1 | 279.95 | 283.1 | 276.8 |
| 12 | Dissolved Oxygen | mg/l | | | | | | | 9.6 | | | | | 6.3 | 7.95 | 9.6 | 6.3 |
| 13 | Fixed Dissolved Solids | mg/l | | | | | | | Instrument not working | | | | | Instrument not working | | | |
| 14 | Fluoride | mg/l | | | | | | | BDL | | | | | BDL | | | |
| 15 | Magnesium | mg/l | | | | | | | 10.99 | | | | | 14.08 | 12.54 | 14.1 | 11.0 |
| 16 | Magnesium Hardness as CACO3 | Mg/Lts | | | | | | | 42 | | | | | 58 | 50.00 | 58.0 | 42.0 |
| 17 | Nitrate | mg/l | | | | | | | 4.02 | | | | | 4.1 | 4.06 | 4.1 | 4.0 |
| 18 | Nitrite | mg/l | | | | | | | 0.59 | | | | | 0.88 | 0.74 | 0.9 | 0.6 |
| 19 | pH | pH Units | | | | | | | 8.42 | | | | | 7.58 | 8.00 | 8.4 | 7.6 |
| 20 | Phosphate | mg/l | | | | | | | | | | | | 0.12 | 0.12 | 0.1 | 0.1 |
| 21 | Potassium | mg/l | | | | | | | 0.11 | | | | | 2.6 | 1.36 | 2.6 | 0.1 |
| 22 | Sodium | mg/l | | | | | | | 5.22 | | | | | 8.27 | 6.75 | 8.3 | 5.2 |
| 23 | Sodium Absorption Ratio(SAR) | SAR | | | | | | | 0.21 | | | | | | 0.21 | 0.2 | 0.2 |
| 24 | Sulphate | mg/l | | | | | | | 6.92 | | | | | 7.91 | 7.42 | 7.9 | 6.9 |
| 25 | Suspended Solids | mg/l | | | | | | | 12 | | | | | 14 | 13.00 | 14.0 | 12.0 |
| 26 | Temperature | Centigrade | | | | | | | 26 | | | | | 21 | 23.50 | 26.0 | 21.0 |
| 27 | Total Dissolved Solids | mg/l | | | | | | | 184 | | | | | 212 | 198.00 | 212.0 | 184.0 |
| 28 | Total Hardness as CaCO3 | mg/l | | | | | | | 108 | | | | | 106 | 107.00 | 108.0 | 106.0 |
| 29 | Total Kjeldahl Nitrogen | mg/l | | | | | | | BDL | | | | | 1.4 | 1.40 | 1.4 | 1.4 |
| 30 | Total Phosphate | mg/l | | | | | | | 0.53 | | | | | | 0.53 | 0.5 | 0.5 |
| 31 | Total Solids | mg/l | | | | | | | 196 | | | | | 226 | 211.00 | 226.0 | 196.0 |
| 32 | Turbidity | N.T.U. | | | | | | | 1.7 | | | | | 4.6 | 3.15 | 4.6 | 1.7 |
| 33 | T.K.N. | mg/l | | | | | | | | | | | | | | | |
| | **Category As Per IS 2296:1982** | | | | | | | | **A** | | | | | **A** | | | |

अमेन्द्र चन्देल
उपायुक्त

11/9/22
बृजेश शर्मा
क्षेत्रीय अधिकारी
म प्र प्रदूषण नियंत्रण बोर्ड भोपाल

# REGIONAL OFFICE, MADHYA PRADESH POLLUTION CONTROL BOARD

## Water Quality during 01-04-2022 to 31-03-2023

## Natural Water Resource : Kaliyasoat Dam Near Dam Gate (Dam Line) (NWMP-5538), Bhopal XGN ID: 43926

| Sr No | Par | Unit | Apr | May(19-05-2022) | Jun | Jul | Aug | Sep | Oct(27-10-2022) | Nov(10-11-2022) | Dec | Jan | Feb(09-02-2023) | Mar(02-03-2023) |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Alkalinity as CaCO3 | mg/l | | 70 | | | | | 80 | 80 | | | 86 | 86 |
| 2 | Ammonical Nitrogen | mg/l | | BDL | | | | | BDL | BDL | | | BDL | BDL |
| 3 | B.O.D (3 Days 27oC) | mg/l | | 0.9 | | | | | 0.5 | 0.4 | | | 1.6 | 1.6 |
| 4 | Boron | mg/l | | BDL | | | | | BDL | BDL | | | BDL | BDL |
| 5 | Calcium | mg/l | | 19.22 | | | | | 30.43 | 31.23 | | | 24.02 | 24.02 |
| 6 | Calcium Hardness as CaCO3 | Mg/Lts | | 48 | | | | | 76 | 78 | | | 60 | 60 |
| 7 | Chemical Oxygen Demand | mg/l | | 9.6 | | | | | 10 | 9.88 | | | 10 | 10 |
| 8 | Chloride | mg/l | | 20.1 | | | | | 17.99 | 17.73 | | | 14.67 | 15.65 |
| 9 | Colour | Pt.Co.Scale | | 20 | | | | | 20 | 20 | | | 20 | 20 |
| 10 | Conductivity | micromho/cm | | 264.4 | | | | | 189.9 | 188.5 | | | 286.3 | 202.7 |
| 11 | Dissolved Oxygen | mg/l | | 6.6 | | | | | 8.6 | 9.9 | | | 7.3 | 7.2 |
| 12 | Fecal Coliform | MPN/100 ml | | - | | | | | - | - | | | - | - |
| 13 | Fixed Dissolved Solids | mg/l | | - | | | | | - | - | | | - | - |
| 14 | Fluoride | mg/l | | BDL | | | | | BDL | BDL | | | BDL | BDL |
| 15 | Magnesium | mg/l | | 9.22 | | | | | 10.68 | 10.19 | | | 8.25 | 8.25 |
| 16 | Magnesium Hardness as CACO3 | Mg/Lts | | 38 | | | | | 44 | 42 | | | 34 | 34 |
| 17 | Nitrate | mg/l | | 5.08 | | | | | 1.71 | 10.6 | | | 5.11 | 3.8 |
| 18 | Nitrite | mg/l | | 0.88 | | | | | 0.03 | 0.02 | | | 0.02 | BDL |
| 19 | P-Alkanity | -- | | NIL | | | | | NIL | NIL | | | NIL | NIL |
| 20 | pH | pH Units | | 7.66 | | | | | 8.27 | 8.22 | | | 7.81 | 7.85 |
| 21 | Phosphate | mg/l | | 1.01 | | | | | 0.04 | BDL | | | BDL | 0.1 |
| 22 | Potassium | mg/l | | 2.11 | | | | | 1.34 | 2.67 | | | 1.22 | 1.97 |
| 23 | Sodium | mg/l | | 7.01 | | | | | 4.6 | 6.86 | | | 5.16 | 5.32 |
| 24 | Sodium Absorption Ratio(SAR) | SAR | | - | | | | | - | | | | - | 0.23 |
| 25 | streptococci | MPN/100 ml | | - | | | | | - | | | | - | - |
| 26 | Sulphate | mg/l | | 10.04 | | | | | 35.08 | 40.04 | | | 12.2 | 12.6 |
| 27 | Suspended Solids | mg/l | | 16 | | | | | 12 | 10 | | | 10 | 14 |
| 28 | Temperature | Centigrade | | 31 | | | | | 23 | 20 | | | 18 | 18 |
| 29 | Total coliform | MPN/100 ml | | - | | | | | - | 49 | | | 70 | 120 |
| 30 | Total Dissolved Solids | mg/l | | 200 | | | | | 122 | 118 | | | 212 | 148 |
| 31 | Total Hardness as CaCO3 | mg/l | | 86 | | | | | 120 | 120 | | | 96 | 94 |
| 32 | Total Kjeldahl Nitrogen | mg/l | | 1.4 | | | | | NIL | NIL | | | 1.4 | 1.4 |
| 33 | Total Solids | mg/l | | 216 | | | | | 134 | 128 | | | 222 | 162 |
| 34 | Turbidity | N.T.U. | | 5.4 | | | | | 1.5 | 0.7 | | | 0.9 | 3.2 |
| **Category As Per IS 2296-1982** | | | | **A** | | | | | **A** | **A** | | | **B** | **B** |

जगेन्द्र चन्देल
सहायक

11/9/2023
बृजेश शर्मा
क्षेत्रीय अधिकारी
म प्र प्रदूषण नियंत्रण बोर्ड भोपाल

# REGIONAL OFFICE, MADHYA PRADESH POLLUTION CONTROL BOARD

## Water Quality during 01-04-2023 to 31-07-2023

## Natural Water Resource : Kaliyasoat Dam Near Dam Gate (Dam Line) (NWMP-5538), Bhopal XGN ID: 43926

| Sr No | Par | Unit | April(20-04-2023) | May(16-05-2023) | June(19-06-2023) | July(05-07-2023) | Aug | Sep | Oct | Nov | Dec | Jan | Feb | Mar |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Alkalinity as CaCO3 | mg/l | 82 | 80 | 84 | 90 | | | | | | | | |
| 2 | Ammonical Nitrogen | mg/l | BDL | BDL | BDL | BDL | | | | | | | | |
| 3 | B.O.D (3 Days 27oC) | mg/l | 1.2 | 1.5 | 1.7 | 1.8 | | | | | | | | |
| 4 | Boron | mg/l | BDL | BDL | BDL | 0.8 | | | | | | | | |
| 5 | Calcium | mg/l | 16.01 | 22.42 | 23.22 | 19.22 | | | | | | | | |
| 6 | Calcium Hardness as CaCO3 | Mg/Lts | 40 | 56 | 58 | 48 | | | | | | | | |
| 7 | Chemical Oxygen Demand | mg/l | 9.6 | 9.52 | 9.6 | 10 | | | | | | | | |
| 8 | Chloride | mg/l | 15.31 | 14.35 | 18.18 | 14.46 | | | | | | | | |
| 9 | Colour | Pt.Co.Scale | 20 | 20 | 20 | 40 | | | | | | | | |
| 10 | Conductivity | micromho/cm | 198.7 | 273.5 | 300 | 216 | | | | | | | | |
| 11 | Dissolved Oxygen | mg/l | 6.1 | 5.9 | 5.8 | 8.5 | | | | | | | | |
| 12 | Fecal Coliform | MPN/100 ml | - | 70 | 1.8 | 1.8 | | | | | | | | |
| 13 | Fixed Dissolved Solids | mg/l | - | - | - | - | | | | | | | | |
| 14 | Fluoride | mg/l | BDL | BDL | BDL | 0.35 | | | | | | | | |
| 15 | Magnesium | mg/l | 9.71 | 7.28 | 9.22 | 10.68 | | | | | | | | |
| 16 | Magnesium Hardness as CACO3 | Mg/Lts | 40 | 30 | 38 | 44 | | | | | | | | |
| 17 | Nitrate | mg/l | 3.43 | 3.06 | 3.14 | 1.61 | | | | | | | | |
| 18 | Nitrite | mg/l | BDL | BDL | BDL | BDL | | | | | | | | |
| 19 | P-Alkanity | -- | NIL | NIL | NIL | NIL | | | | | | | | |
| 20 | pH | pH Units | 8.31 | 8.28 | 7.55 | 8.69 | | | | | | | | |
| 21 | Phosphate | mg/l | BDL | BDL | BDL | 0.017 | | | | | | | | |
| 22 | Potassium | mg/l | 2.89 | 1.03 | 0.96 | 1.2 | | | | | | | | |
| 23 | Sodium | mg/l | 7.98 | 5.12 | 5.05 | 8.89 | | | | | | | | |
| 24 | Sodium Absorption Ratio(SAR) | SAR | - | 0.23 | 0.21 | 0.4 | | | | | | | | |
| 25 | streptococci | MPN/100 ml | - | <1.8 | <1.8 | <1.8 | | | | | | | | |
| 26 | Sulphate | mg/l | 7.95 | 11.34 | 9.98 | 6.53 | | | | | | | | |
| 27 | Suspended Solids | mg/l | 14 | 10 | 22 | 30 | | | | | | | | |
| 28 | Temperature | Centigrade | 25 | 26 | 24 | 27 | | | | | | | | |
| 29 | Total coliform | MPN/100 ml | 140 | 150 | 25 | 94 | | | | | | | | |
| 30 | Total Dissolved Solids | mg/l | 155 | 196 | 216 | 165 | | | | | | | | |
| 31 | Total Hardness as CaCO3 | mg/l | 80 | 86 | 96 | 92 | | | | | | | | |
| 32 | Total Kjeldahl Nitrogen | mg/l | 1.4 | 1.4 | 1.4 | 1.4 | | | | | | | | |
| 33 | Total Solids | mg/l | 169 | 206 | 238 | 195 | | | | | | | | |
| 34 | Turbidity | N.T.U. | 4.2 | 10 | 12 | 4.1 | | | | | | | | |
| **Category As Per IS 2296-1982** | | | **B** | **B** | **A** | **B** | | | | | | | | |

अजेन्द्र चन्देल
रसायनज्ञ

11/9/23
बृजेश शर्मा
क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड भोपाल

**Annexure-11**

# Water Quality Report of Kerwa Dam Bhopal

**REGIONAL OFFICE,MADHYA PRADESH POLLUTION CONTROL BOARD, BHOPAL.**

**Water Quality during Year - 2017-2018**

**Natural Water Resource : Kerwa Dam, Bhopal**

**Description of Sampling Station : Near Rest House**

| S.No. | Characteristic | Unit | April | May | June | July | Aug. | Sept. | Oct. | Nov. | Dec. | Jan. | Feb | March | Av. | Maxi. | Mini. |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Date of Sampling | | 10.04.17 | 03.05.2017 | 6.6.17 | 6.7.17 | 11.08.17 | 06.09.17 | 06.10.17 | 16.11.17 | 6.12.17 | 3.1.18 | 10.2.18 | 9.3.18 | - | - | - |
| 2 | Appearance | | Clear | Clear | Clear | Clear | Sl.muddy | Sl.muddy | Clear | Clear | Clear | Clear | Clear | Clear | - | - | - |
| 3 | Temperature | oC | - | - | - | - | - | - | 27 | 22 | 19 °C | 20 °C | - | 20 °C | 24.50 | 27.0 | 22.0 |
| 4 | Turbidity | NTU | 6 | 8 | 8 | 8 | 38 | 12 | 12 | | - | - | - | 17 | 13.63 | 38.0 | 6.0 |
| 5 | Colour | PCS | C. Less | C. Less | C. Less | C. Less | C. Less | C. Less | C. Less | C. Less | C. Less | C. Less | C. Less | C. Less | - | - | - |
| 6 | Odour | T. No | O. less | O. less | O. less | O. less | O. less | O. less | O. less | O. less | O. less | O. less | O. less | O. less | | | |
| 7 | pH | pH Unit | 7.84 | 7.92 | 7.88 | 7.8 | 7.68 | 7.76 | 7.74 | 7.64 | 8.24 | 8.12 | 7.89 | 7.5 | 7.83 | 8.2 | 7.5 |
| 8 | Sp. Conductivity | µMhos/cm. | 258 | 262 | 268 | 268 | 274 | 262 | 272 | 245 | 192.6 | 234 | 93.82 | 284.6 | 242.84 | 284.6 | 93.8 |
| 9 | T. Solids | mg/1 | 226 | 232 | 234 | 234 | 436 | 228 | 224 | 225 | 144 | 204 | 96 | 148 | 219.25 | 436.0 | 96.0 |
| 10 | D. Solids | mg/1 | 216 | 220 | 224 | 154 | 212 | 218 | 212 | 202 | 118 | 196 | 74 | 108 | 179.50 | 224.0 | 74.0 |
| 11 | S. Solids | mg/1 | 10 | 12 | 10 | 80 | 224 | 10 | 12 | 23 | 26 | 8 | 22 | 40 | 39.75 | 224.0 | 8.0 |
| 12 | Amm. Nitrogen | mg/1 | 0.21 | 0.24 | 0.30 | BDL | 0.20 | 0.30 | BDL | BDL | - | BDL | BDL | BDL | 0.25 | 0.3 | 0.2 |
| 13 | Nitrite Nitrogen | mg/1 | 0.19 | 0.20 | 0.25 | 0.27 | 0.35 | 0.4 | BDL | BDL | - | BDl | BDL | BDL | 0.28 | 0.4 | 0.2 |
| 14 | Nitrate Nitrogen | mg/1 | BDL | BDL | BDL | BDL | BDL | BDL | 0.171 | 0.161 | - | 1.45 | 1.02 | 1.05 | 0.77 | 1.5 | 0.2 |
| 15 | Phosphate ($PO_4$) | mg/1 | 0.011 | 0.015 | 0.02 | BDL | 0.035 | 0.25 | 0.066 | 0.07 | - | BDl | BDL | BDL | 0.07 | 0.3 | 0.0 |
| 16 | Chloride | mg/1 | 22.66 | 23.99 | 24.99 | 25.99 | 20.69 | 22.66 | 22.99 | 22.66 | 12.99 | 38 | 9.28 | 12.66 | 21.63 | 38.0 | 9.3 |
| 17 | Sulphate ($SO_4$) | mg/1 | 2.9 | 2.8 | 2.7 | 2.9 | 2.6 | 2.4 | 6.25 | 7.25 | - | 6.75 | 7.8 | 6.2 | 4.60 | 7.8 | 2.4 |
| 18 | T. Alkalinity | mg/1 | 138 | 142 | 140 | 92 | 134 | 138 | 148 | 144 | 128 | 116 | 28 | 128 | 123.00 | 148.0 | 28.0 |
| 19 | T. Hardness | mg/1 | 124 | 130 | 128 | 140 | 138 | 134 | 132 | 138 | 124 | 116 | 40 | 148 | 124.33 | 148.0 | 40.0 |
| 20 | CalciumHardness | mg/1 | 104 | 108 | 104 | 112 | 112 | 110 | 112 | 6 | 98 | 78 | 26 | 120 | 90.83 | 120.0 | 6.0 |
| 21 | Magnesium H. | mg/1 | 20 | 22 | 24 | 28 | 26 | 24 | 20 | 26 | 26 | 38 | 14 | 28 | 24.67 | 38.0 | 14.0 |
| 22 | D. Oxygen | mg/1 | 7.6 | 7.8 | 7.9 | 7.8 | 7.8 | 7.8 | 8.1 | 8.0 | 6.9 | 8.8 | 8.4 | 8.1 | 7.92 | 8.8 | 6.9 |
| 23 | B.O.D. | mg/1 | 2.3 | 2.4 | 2.5 | 2.6 | 2.4 | 1.8 | 2.1 | 2.0 | 1.2 | 1 | 0.7 | 2.5 | 1.96 | 2.6 | 0.7 |
| 24 | C.O.D. | mg/1 | 19.76 | 20.0 | 20.0 | 20.0 | 10.0 | 10.0 | 10 | 9.2 | 10 | 9.6 | 10 | 20 | 14.05 | 20.0 | 9.2 |
| 25 | Sodium | mg/1 | 14.36 | 14.54 | 15.11 | 6.24 | 13.28 | 13.26 | 14.84 | 14.12 | 6.74 | 5.38 | 6.11 | 11.24 | 11.27 | 15.1 | 5.4 |
| 26 | Potassium | mg/1 | 7.03 | 0.09 | 0.05 | 1.01 | 0.08 | 0.02 | 0.08 | 0.06 | 1.8 | 1.4 | 2.22 | 1.2 | 1.25 | 7.0 | 0.0 |
| 27 | T. Coliform | MPN/100ml | 90 | 110 | 130 | 430 | 210 | 110 | 130 | 130 | 120 | 24 | 40 | 130 | 137.83 | 430.0 | 24.0 |
| 28 | F. Coliform | MPN/100ml | <2 | <2 | <2 | 36 | <2 | <2 | <2 | <2 | - | <2 | - | <2 | | | |
| **Category As Per IS 2296:1982** | | | **B** | **B** | **B** | **B** | **B** | **B** | **B** | **B** | **B** | **A** | **A** | **B** | **B** | | |

जेमेन्द्र चन्देल
रसायनज्ञ

11/9/18
बृजेश शर्मा
क्षेत्रीय अधिकारी
म प्र प्रदूषण नियंत्रण बोर्ड भोपाल

**REGIONAL OFFICE,MADHYA PRADESH POLLUTION CONTROL BOARD, BHOPAL.**

**Water Quality during Year - 2018-2019**

**Natural Water Resource : Kerwa Dam, Bhopal**

**Description of Sampling Station : Near Rest House**

| S.No. | Characteristic | Unit | April | May | June | July | Aug. | Sept. | Oct. | Nov. | Dec. | Jan. | Feb | March | Av. | Maxi. | Mini. |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Date of Sampling | | 10.04.18 | 10.05.18 | 19.06.18 | 06.07.18 | 06.08.18 | 14.9.18 | 05.10.18 | 14.11.18 | 05.12.18 | 17.01.19 | 08.02.19 | 06.03.19 | - | - | - |
| 2 | Appearance | | Clear | Clear | Clear | Clear | Clear | Clear | Clear | Clear | Clear | - | Clear | Clear | - | - | - |
| 3 | Temperature | oC | 23° C | 30 °C | 31 °C | 29 | 26 | - | 30 | 25 | - | 17 | 20 | 22 | 24.14 | 30.0 | 17.0 |
| 4 | Turbidity | NTU | 3.6 | 4.2 | 4.8 | 7.2 | 14.4 | 3.8 | 5 | 4.2 | 9.6 | 29.8 | 6.7 | 17.2 | 9.21 | 29.8 | 3.6 |
| 5 | Colour | PCS | CL | CL | CL | CL | CL | CL | CL | CL | CL | CL | CL | CL | - | - | - |
| 6 | Odour | T. No | OL | OL | OL | OL | OL | OL | OL | OL | OL | OL | OL | OL | | | |
| 7 | pH | pH Unit | 8.28 | 8.22 | 8.16 | 8.47 | 8.22 | 7.5 | 8.19 | 8.21 | 7.88 | 7.93 | 8.24 | 7.72 | 8.09 | 8.5 | 7.5 |
| 8 | Sp. Conductivity | µMhos/cm. | 257 | 266 | 274 | 283 | 225.7 | 268 | 278 | 280 | 218 | 270 | 262.2 | 250.6 | 261.04 | 283.0 | 218.0 |
| 9 | T. Solids | mg/1 | 170 | 180 | 286 | 206 | 190 | 182 | 242 | 248 | 144 | 310 | 184 | 182 | 210.33 | 310.0 | 144.0 |
| 10 | D. Solids | mg/1 | 154 | 162 | 166 | 186 | inst. out of order | 164 | 222 | 220 | 128 | 240 | 166 | 158 | 178.73 | 240.0 | 128.0 |
| 11 | S. Solids | mg/1 | 16 | 18 | 20 | 20 | 12 | 18 | 20 | 28 | 16 | 70 | 18 | 24 | 23.33 | 70.0 | 12.0 |
| 12 | Amm. Nitrogen | mg/1 | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | 0.07 | BDL | BDL | BDL | 0.07 | 0.1 | 0.1 |
| 13 | Nitrite Nitrogen | mg/1 | 0.06 | 0.125 | 0.12 | BDL | 0.08 | 0.12 | 0.25 | 0.25 | 0.1 | 0.01 | 0.15 | 0.02 | 0.12 | 0.3 | 0.0 |
| 14 | Nitrate Nitrogen | mg/1 | 1.45 | 2.35 | 2.2 | 1.56 | 9.01 | 1.45 | 1.85 | 1.85 | 0.75 | 1.49 | 1.5 | 1.67 | 2.26 | 9.0 | 0.8 |
| 15 | Phosphate ($PO_4$) | mg/1 | 0.36 | 0.72 | 0.75 | 0.52 | 0.12 | 0.49 | 0.99 | 0.49 | 0.165 | 0.01 | 0.66 | 0.02 | 0.44 | 1.0 | 0.0 |
| 16 | Chloride | mg/1 | 13.79 | 15.76 | 17.73 | 24.6 | 13.79 | 22.99 | 17.73 | 17.73 | 13.99 | 32 | 17.73 | 22.63 | 19.21 | 32.0 | 13.8 |
| 17 | Sulphate ($SO_4$) | mg/1 | 6.75 | 9.5 | 6.75 | 8.62 | 18.61 | 6.25 | 11.75 | 6.25 | 6 | 16.44 | 7.5 | 7.21 | 9.30 | 18.6 | 6.0 |
| 18 | T. Alkalinity | mg/1 | 132 | 138 | 144 | 98 | 108 | 134 | 96 | 98 | 106 | 112 | 118 | 124 | 117.33 | 144.0 | 96.0 |
| 19 | T. Hardness | mg/1 | 134 | 142 | 138 | 126 | 140 | 132 | 154 | 160 | 98 | 158 | 144 | 150 | 139.67 | 160.0 | 98.0 |
| 20 | CalciumHardness | mg/1 | 102 | 104 | 102 | 76 | 82 | 98 | 96 | 100 | 76 | 90 | 90 | 102 | 93.17 | 104.0 | 76.0 |
| 21 | Magnesium H. | mg/1 | 32 | 38 | 36 | 50 | 58 | 34 | 58 | 60 | 22 | 68 | 54 | 48 | 46.50 | 68.0 | 22.0 |
| 22 | D. Oxygen | mg/1 | 7.4 | 7.2 | 7.6 | 8.2 | 6.7 | 7.5 | 7.6 | 7.7 | 7.7 | 8.9 | 7.8 | 6.4 | 7.56 | 8.9 | 6.4 |
| 23 | B.O.D. | mg/1 | 1.7 | 1.9 | 1.8 | 1.7 | 0.8 | 1.0 | 1.8 | 1.8 | 1.2 | 3 | 1.6 | 2.4 | 1.73 | 3.0 | 0.8 |
| 24 | C.O.D. | mg/1 | 19.2 | 19.2 | 19.2 | 20 | 10.0 | 10 | 9.6 | 10.0 | 9.88 | 28.8 | 9.6 | 20 | 15.46 | 28.8 | 9.6 |
| 25 | Sodium | mg/1 | 10.4 | 12.4 | 11.6 | 22.34 | 8.78 | 9.42 | 16.2 | 16.2 | 12.8 | 0.69 | 10.2 | 10.6 | 11.80 | 22.3 | 0.7 |
| 26 | Potassium | mg/1 | 1.1 | 1.4 | 1.3 | 2.59 | 0.74 | 1.2 | 1.4 | 1.4 | 1.84 | 0.12 | 1.36 | 1.47 | 1.33 | 2.6 | 0.1 |
| 27 | T. Coliform | MPN/100ml | 150 | 79 | 94 | 110 | 70 | 63 | 63 | 110 | 70 | 220 | 79 | 70 | 98.17 | 220.0 | 63.0 |
| 28 | F. Coliform | MPN/100ml | <2 | <2 | <2 | <2 | <2 | <2 | <2 | <2 | <2 | <2 | <2 | <2 | | | |
| 29 | Boron | mg/1 | BDL | BDL | 0.2 | BDL | BDL | BDL | BDL | BDL | BDL | - | BDL | 0.01 | 0.11 | 0.2 | 0.0 |
| **Category As Per IS 2296:1982** | | | **B** | **B** | **B** | **B** | **B** | **B** | **B** | **B** | **B** | **B** | **B** | **B** | | | |

जेनेन्द्र चन्देल
सहायक

11/1/19
बृजेश शर्मा
क्षेत्रीय अधिकारी
म प्र प्रदूषण नियंत्रण बोर्ड भोपाल

**REGIONAL OFFICE,MADHYA PRADESH POLLUTION CONTROL BOARD, BHOPAL.**

**Water Quality during Year - 2019-20**

**Natural Water Resource : Kerwa Dam, Bhopal**

**Description of Sampling Station : Near Rest House**

| S.No. | Characteristic | Unit | April | May | June | July | Aug. | Sept. | Oct. | Nov. | Dec. | Jan. | Feb | March | Av. | Maxi. | Mini. |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Date of Sampling | | 01.04.19 | 06.05.19 | 06.06.19 | 04.07.19 | 05.08.19 | 05.09.19 | 07.10.19 | 22.11.19 | 16.12.19 | 03.01.20 | 07.02.20 | 07.03.20 | - | - | - |
| 2 | Appearance | | Clear | Clear | Clear | Clear | Turbid | Sl. Turbid | Clear | Clear | Clear | Clear | Clear | Clear | - | - | - |
| 3 | Temperature | oC | 28° C | | 29 | 28 ºC | 28 ºC | 27 | 26 | 26 | 21 | 18 | 20 | 26 | 24.13 | 29.0 | 18.0 |
| 4 | Turbidity | NTU | 6.8 | 15.4 | 8.24 | 47.3 | 32.7 | 32.7 | 16.8 | 10.2 | 10.1 | 7.2 | 6.4 | 11.2 | 17.09 | 47.3 | 6.4 |
| 5 | Colour | PCS | Colorless | Colorless | Colorless | Sl.Muddy | Muddy | Muddy | Colorles | Colorless | Colorless | Colorless | Colorless | Colorless | - | - | - |
| 6 | Odour | T. No | Odourless | Odorless | Odorless | Odourless | Odourless | Odourless | Odourless | Odourless | Unobjectinable | Odourless | Unobjectinable | Odourless | | | |
| 7 | pH | pH Unit | 8.38 | 8.55 | 8.16 | 8.14 | 8.04 | 8.18 | 8.06 | 8.19 | 7.88 | 8.01 | 8.01 | 7.76 | 8.11 | 8.6 | 7.8 |
| 8 | Sp. Conductivity | µMhos/cm. | 278 | 245.7 | 283.7 | 273.8 | 232.3 | 286.4 | 268.2 | 248.7 | 213.7 | 196.4 | 204.5 | 228.6 | 246.67 | 286.4 | 196.4 |
| 9 | T. Solids | mg/1 | 242 | 194 | 222 | 216 | 184 | 246 | 232 | 176 | 132 | 146 | 126 | 172 | 190.67 | 246.0 | 126.0 |
| 10 | D. Solids | mg/1 | 222 | 182 | 194 | 164 | 146 | 152 | 184 | 154 | 118 | 136 | 112 | 146 | 159.17 | 222.0 | 112.0 |
| 11 | S. Solids | mg/1 | 20 | 12 | 28 | 52 | 38 | 94 | 48 | 22 | 14 | 10 | 14 | 26 | 31.50 | 94.0 | 10.0 |
| 12 | Amm. Nitrogen | mg/1 | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | | | |
| 13 | Nitrite Nitrogen | mg/1 | 0.21 | 0.05 | 0.25 | 0.38 | 0.38 | BDL | 0.32 | BDL | BDL | BDL | BDL | BDL | 0.27 | 0.4 | 0.1 |
| 14 | Nitrate Nitrogen | mg/1 | 1.45 | 6.01 | 2.5 | 2.8 | 3.72 | 2.7 | 1.28 | 1.12 | 1.15 | 1.04 | 1.84 | 1.65 | 2.27 | 6.0 | 1.0 |
| 15 | Phosphate ($PO_4$) | mg/1 | 0.52 | 0.12 | 0.33 | 0.58 | 0.26 | 0.72 | BDL | 0.34 | 0.4 | 0.34 | 0.31 | 0.56 | 0.41 | 0.7 | 0.1 |
| 16 | Chloride | mg/1 | 14.78 | 14.79 | 21.68 | 21.68 | 15.99 | 17.99 | 23.99 | 17.99 | 14.67 | 12.99 | 14.14 | 18.18 | 17.41 | 24.0 | 13.0 |
| 17 | Sulphate ($SO_4$) | mg/1 | 10.42 | 18.64 | 12.5 | 10.2 | 18.4 | 8.16 | 6.26 | 8.14 | 8.06 | 7.94 | 8.76 | 8.54 | 10.50 | 18.6 | 6.3 |
| 18 | T. Alkalinity | mg/1 | 82 | 118 | 126 | 162 | 184 | 164 | 172 | 158 | 96 | 108 | 94 | 156 | 135.00 | 184.0 | 82.0 |
| 19 | T. Hardness | mg/1 | 150 | 146 | 156 | 154 | 172 | 158 | 162 | 156 | 146 | 132 | 140 | 154 | 152.17 | 172.0 | 132.0 |
| 20 | CalciumHardness | mg/1 | 92 | 98 | 106 | 112 | 136 | 110 | 118 | 120 | 118 | 102 | 116 | 116 | 112.00 | 136.0 | 92.0 |
| 21 | Magnesium H. | mg/1 | 58 | 48 | 50 | 42 | 36 | 48 | 44 | 36 | 28 | 30 | 24 | 38 | 40.17 | 58.0 | 24.0 |
| 22 | D. Oxygen | mg/1 | 8.2 | 7.7 | 7.6 | 8.2 | 8.2 | 8.3 | 8.2 | 8.2 | 6.8 | 7.8 | 7.7 | 8.3 | 7.93 | 8.3 | 6.8 |
| 23 | B.O.D. | mg/1 | 1.7 | 1.1 | 1.8 | 1.5 | 1.3 | 1.4 | 1.2 | 1.2 | 1.3 | 1.1 | 1.2 | 1.2 | 1.33 | 1.8 | 1.1 |
| 24 | C.O.D. | mg/1 | 20 | 20 | 20 | 19.6 | 9.6 | 9.6 | 9.8 | 9.6 | 9.4 | 10 | 10.0 | 10.0 | 13.13 | 20.0 | 9.4 |
| 25 | Sodium | mg/1 | 12.97 | 7.78 | 14.3 | 20.3 | 12.3 | 14.1 | 16.4 | 14.2 | 11.2 | 10.64 | 8.08 | 15.7 | 13.16 | 20.3 | 7.8 |
| 26 | Potassium | mg/1 | 0.84 | 0.64 | 2.2 | 1.2 | 1.02 | 1.2 | 0.8 | 1.1 | 1.82 | 1.69 | 1.19 | 1.96 | 1.31 | 2.2 | 0.6 |
| 27 | T. Coliform | MPN/100ml | 70 | 70 | 94 | 240 | 47 | 94 | 40 | 38 | 26 | 21 | 24 | 25 | 65.75 | 240.0 | 21.0 |
| 28 | F. Coliform | MPN/100ml | <2 | <1.8 | <2 | <2 | <1.8 | 2.0 | 1.8 | 1.8 | <1.8 | <1.8 | <1.8 | <1.8 | 1.87 | 2.0 | 1.8 |
| 29 | Boron | mg/1 | - | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | | | |
| **Category As Per IS 2296:1982** | | | **B** | **B** | **B** | **B** | **A** | **B** | **A** | **A** | **A** | **A** | **A** | **A** | | | |

जोगेन्द्र चन्देल
रसायनज्ञ

11/1/20

बृजेश शर्मा
क्षेत्रीय अधिकारी
म प्र प्रदूषण नियंत्रण बोर्ड भोपाल

**REGIONAL OFFICE,MADHYA PRADESH POLLUTION CONTROL BOARD, BHOPAL.**

**Water Quality during Year - 2020-2021**

**Natural Water Resource : Kerwa Dam Inake Well Point, Bhopal**

**Description of Sampling Station : Bhopal**

| S.No. | Characteristic | Unit | April | May | June | July | Aug. | Sept. | Oct. | Nov. | Dec. | Jan. | Feb | March | Av. | Maxi. | Mini. |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Date of Sampling | | Not in Package | | Not in Package | Not in Package | Not in Package | 05.09.20 | Not in Package | Not in Package | Not in Package | 31.01.21 | Not in Package | Not in Package | - | - | - |
| 2 | Appearance | | | | | | | Muddy | | | | SLIGHTLY TURBID | | | - | - | - |
| 3 | Temperature | oC | | Not done due to COVID | | | | 30 | | | | | | | | | |
| 4 | Turbidity | NTU | | | | | | 19 | | | | 11.5 | | | 15.25 | 19 | 11.5 |
| 5 | Colour | PCS/HAZENS | | | | | | Red-Brownish | | | | 60 | | | - | - | - |
| 6 | Odour | T. No | | | | | | Odourless | | | | - | | | - | - | - |
| 7 | pH | pH Unit | | | | | | 7.2 | | | | 7.68 | | | 7.44 | 7.7 | 7.2 |
| 8 | Sp. Conductivity | µMhos/cm. | | | | | | 368 | | | | 167 | | | 267.5 | 368 | 167 |
| 9 | T. Solids | mg/1 | | | | | | 224 | | | | 138 | | | 181 | 224 | 138 |
| 10 | D. Solids | mg/1 | | | | | | 190 | | | | 116 | | | 153 | 190 | 116 |
| 11 | S. Solids | mg/1 | | | | | | 34 | | | | 22 | | | 28 | 34 | 22 |
| 12 | Amm. Nitrogen | mg/1 | | | | | | BDL | | | | BDL | | | | | |
| 13 | Nitrite Nitrogen | mg/1 | | | | | | BDL | | | | 0.02 | | | | | |
| 14 | Nitrate Nitrogen | mg/1 | | | | | | 1.09 | | | | 2.25 | | | 1.67 | 2.3 | 1.1 |
| 15 | Phosphate (PO4) | mg/1 | | | | | | 0.14 | | | | 0.03 | | | 0.09 | 0.1 | 0 |
| 16 | Chloride | mg/1 | | | | | | 19.99 | | | | 7.99 | | | 13.99 | 20 | 8 |
| 17 | Sulphate (SO4) | mg/1 | | | | | | 7.96 | | | | 6.57 | | | 7.27 | 8 | 6.6 |
| 18 | T. Alkalinity | mg/1 | | | | | | 156 | | | | 58 | | | 104 | 146 | 62 |
| 20 | T. Hardness | mg/1 | | | | | | 146 | | | | 62 | | | 104 | 146 | 62 |
| 20 | CalciumHardness | mg/1 | | | | | | 122 | | | | 44 | | | 83 | 122 | 44 |
| 21 | Magnesium H. | mg/1 | | | | | | 24 | | | | 18 | | | 21 | 24 | 18 |
| 22 | D. Oxygen | mg/1 | | | | | | 6 | | | | 9.1 | | | 7.55 | 9.1 | 6 |
| 23 | B.O.D. | mg/1 | | | | | | | | | | 0.4 | | | 0.4 | 0.4 | 0.4 |
| 24 | C.O.D. | mg/1 | | | | | | 10 | | | | 10 | | | 10 | 10 | 10 |
| 25 | Sodium | mg/1 | | | | | | 8.9 | | | | 4.17 | | | 6.54 | 8.9 | 4.2 |
| 26 | Potassium | mg/1 | | | | | | 0.87 | | | | 0.31 | | | 0.59 | 0.9 | 0.3 |
| 27 | T. Coliform | MPN/100ml | | | | | | 40 | | | | - | | | 40 | 40 | 40 |
| 28 | F. Coliform | MPN/100ml | | | | | | 1.8 | | | | - | | | 1.8 | 1.8 | 1.8 |
| 29 | Boron | meq/l | | | | | | BDL | | | | BDL | | | - | - | - |
| 30 | Flouride | mg/1 | | | | | | BDL | | | | 0.71 | | | - | - | - |
| 30 | P. Alkalinity | mg/1 | | | | | | Absent | | | | NIL | | | | | |
| **Category As Per IS 2296:1982** | | | | | | | | A | | | | A | | | A | A | A |

जितेन्द्र चन्देल
उपायुक्त

11/9/21
बृजेश शर्मा
क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड भोपाल

# REGIONAL OFFICE, MADHYA PRADESH POLLUTION CONTROL BOARD
## Water Quality during 01-04-2021 to 31-03-2022
## Natural Water Resource : Kerwa Dam near Rest House, Bhopal. (Sta. code- 2140) XGN ID: 22118

| Sr No | Par | Unit | Apr (Due to Covid-19) | May (Due to Covid-19) | Jun (23-06-2021) | July (07-12-2021) | Aug (10-08-2021) | Sep (13-09-2021) | Oct(29-10 2021) | Nov(22-11-2021) | Dec(13-12 2021) | Jan(13-01 2022) | Feb(14-02 2022) | March(10 03-2022) |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Alkalinity as CaCO3 | mg/l | | | 72 | 130 | 104 | 144 | 112 | 110 | 112 | 120 | 94 | 78 |
| 2 | Ammonical Nitrogen | mg/l | | | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL |
| 3 | B.O.D (3 Days 27oC) | mg/l | | | 1.1 | 0.8 | 1.1 | 1 | 1.2 | 1.1 | 1 | 1.6 | 1.1 | 1.2 |
| 4 | Boron | mg/l | | | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL |
| 5 | Calcium | mg/l | | | 24.02 | 41.64 | 31.23 | 40.84 | 30.4 | 29.63 | 32.03 | 29.63 | 32.83 | 24.82 |
| 6 | Calcium Hardness as CaCO3 | Mg/Lts | | | 60 | 104 | 78 | 102 | 76 | 74 | 80 | 74 | 82 | 62 |
| 7 | Chemical Oxygen Demand | mg/l | | | 9.68 | 9.8 | 9.8 | 10 | 9.9 | 9.72 | 9.8 | 19.36 | 10 | 10 |
| 8 | Chloride | mg/l | | | 12.81 | 11.74 | 10.76 | 10.99 | 17.1 | 16.99 | 11.82 | 19.99 | 20.54 | 10.58 |
| 9 | Colour | Pt.Co.Scale | | | 40 | 20 | 40 | 10 | 20 | 40 | 30 | 30 | 20 | 20 |
| 10 | Conductivity | micromho/cm | | | 285.1 | 422.9 | 240.6 | 339.5 | 282.5 | 266.8 | 258.1 | 241.5 | 255.9 | 279.3 |
| 11 | Dissolved Oxygen | mg/l | | | 8.1 | 5.9 | 8.4 | 5.2 | 10.1 | 10.4 | 8.1 | 11.6 | 8.3 | 7.9 |
| 12 | Fecal Coliform | MPN/100 ml | | | 14 | <1.8 | 1.8 | 1.8 | 34 | 39 | 1.8 | 26 | 1.8 | 1.8 |
| 13 | Fixed Dissolved Solids | mg/l | | | - | - | - | - | - | - | - | - | - | - |
| 14 | Fluoride | mg/l | | | BDL | BDL | 0.70 | BDL | 0.46 | 0.24 | 0.78 | BDL | BDL | BDL |
| 15 | Magnesium | mg/l | | | 1.94 | 7.28 | 7.28 | 8.74 | 11.17 | 11.17 | 9.71 | 13.59 | 8.25 | 9.71 |
| 16 | Magnesium Hardness as CACO3 | Mg/Lts | | | 8 | 30 | 30 | 36 | 46 | 46 | 40 | 56 | 34 | 40 |
| 17 | Nitrate | mg/l | | | 3.94 | 2.25 | 3.45 | 4.54 | 6.16 | 6.01 | 3.04 | 6.16 | 4.01 | 3.17 |
| 18 | Nitrite | mg/l | | | 0.09 | 0.03 | 0.04 | 0.05 | BDL | BDL | 0.02 | BDL | 0.04 | BDL |
| 19 | P-Alkanity | -- | | | NIL | NIL | NIL | NIL | NIL | NIL | NIL | Nil | NIL | NIL |
| 20 | pH | pH Units | | | 7.76 | 7.19 | 7.29 | 7.14 | 8.32 | 8.06 | 7.55 | 8.69 | 7.79 | 7.53 |
| 21 | Phosphate | mg/l | | | 0.03 | 0.29 | 0.012 | 0.03 | BDL | BDL | BDL | BDL | 0.02 | 0.01 |
| 22 | Potassium | mg/l | | | 0.31 | 0.32 | 0.16 | 0.17 | 0.82 | 0.67 | 0.42 | 1.36 | 0.84 | 0.32 |
| 23 | Sodium | mg/l | | | 4.32 | 5.81 | 4.94 | 5.99 | 6.34 | 4.01 | 5.13 | 7.15 | 4.22 | 6.67 |
| 24 | Sodium Absorption Ratio(SAR) | SAR | | | 0.35 | 0.219 | 0.2 | 0.22 | 0.25 | 0.15 | 0.2 | 0.27 | 0.16 | 0.29 |
| 25 | streptococci | MPN/100 ml | | | <1.8 | <1.8 | <1.8 | <1.8 | - | - | - | - | - | <1.8 |
| 26 | Sulphate | mg/l | | | 18.64 | 5.98 | 12.43 | 13.21 | 10.42 | 10.54 | 11.45 | 10.46 | 14.31 | 10.96 |
| 27 | Suspended Solids | mg/l | | | 28 | 20 | 22 | 16 | 20 | 28 | 20 | 6 | 12 | 10 |
| 28 | Temperature | Centigrade | | | 25 | 30 | 27 | 26 | 28 | 25 | 21 | 22 | 22 | 22 |
| 29 | Total coliform | MPN/100 ml | | | 280 | 110 | 130 | 210 | 350 | 280 | 170 | 1600 | 58 | 84 |
| 30 | Total Dissolved Solids | mg/l | | | 186 | 302 | 148 | 216 | 224 | 212 | 188 | 166 | 182 | 216 |
| 31 | Total Hardness as CaCO3 | mg/l | | | 68 | 134 | 108 | 138 | 122 | 120 | 120 | 130 | 116 | 102 |
| 32 | Total Kjeldahl Nitrogen | mg/l | | | 0.7 | 3.5 | 1.4 | 0.7 | 1.4 | BDL | 1.4 | BDL | 2.8 | BDL |
| 33 | Total Solids | mg/l | | | 214 | 322 | 170 | 232 | 244 | 240 | 208 | 172 | 194 | 226 |
| 34 | Turbidity | N.T.U. | | | 2.8 | 3.6 | 4.3 | 6.5 | 3.1 | 4.4 | 16.3 | 4.6 | 5.6 | 5.8 |
| **Category As Per IS 2296-1982** | | | | | **B** | **B** | **B** | **B** | **B** | **B** | **B** | **C** | **B** | **B** |

अमेन्द्र चन्देल
सहायक

11/9/22
बृजेश शर्मा
क्षेत्रीय अधिकारी
म प्र प्रदूषण नियंत्रण बोर्ड भोपाल

# REGIONAL OFFICE, MADHYA PRADESH POLLUTION CONTROL BOARD

## Water Quality during 01-04-2022 to 31-03-2023

## Natural Water Resource : Kerwa Dam near Rest House, Bhopal. (Sta. code- 2140) XGN ID: 22118

| Sr No | Par | Unit | April(18-04-2022) | May(19-05-2022) | June(06-06-2022) | July(26-07-2022) | Aug(16-08-2022) | Sep(08-09-2022) | Oct(27-10-2022) | Nov(22-11-2022) | Dec(07-12 2022) | Jan(18-01 2023) | Feb(09-02 2023) | March(02-03-2023) |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Alkalinity as CaCO3 | mg/l | 104 | 102 | 120 | 128 | 76 | 84 | 102 | 108 | 100 | 150 | 96 | 104 |
| 2 | Ammonical Nitrogen | mg/l | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL |
| 3 | B.O.D (3 Days 27oC) | mg/l | 2.2 | 1.9 | 1.1 | 1.2 | 1.3 | 1 | 0.4 | 1.1 | 0.8 | 1.4 | 0.6 | 1 |
| 4 | Boron | mg/l | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL |
| 5 | Calcium | mg/l | 30.43 | 36.84 | 36.84 | 36.84 | 20.02 | 28.83 | 28.83 | 28.03 | 26.43 | 34.44 | 20.02 | 27.23 |
| 6 | Calcium Hardness as CaCO3 | Mg/Lts | 76 | 92 | 92 | 92 | - | - | - | 70 | 66 | 86 | 50 | 68 |
| 7 | Chemical Oxygen Demand | mg/l | 9.68 | 19.6 | 9.68 | 9.88 | 10 | 9.4 | 10 | 10 | 10 | 20 | 10 | 10 |
| 8 | Chloride | mg/l | 29.35 | 18.18 | 14.35 | 18.58 | 16.39 | 15.76 | 15.99 | 15.65 | 9.78 | 20.99 | 9.78 | 10.76 |
| 9 | Colour | Pt.Co.Scale | 40 | 30 | 20 | 120 | 30 | 30 | 30 | 20 | 20 | 20 | 20 | 20 |
| 10 | Conductivity | micromho/cm | 236.3 | 322 | 337.2 | 180.4 | 191.4 | 209.7 | 389.8 | 191.2 | 183.7 | 201 | 188.6 | 204.5 |
| 11 | Dissolved Oxygen | mg/l | 6.8 | 6.7 | 6.5 | 6.5 | 8.5 | 8.2 | 7.4 | 6.3 | 8.5 | 6.8 | 8.5 | 8.5 |
| 12 | Fecal Coliform | MPN/100 ml | 1.8 | 11 | 1.8 | 3.6 | 17 | 32 | 22 | 23 | 1.8 | 46 | 1.8 | 4 |
| 13 | Fixed Dissolved Solids | mg/l | - | - | - | - | - | - | - | - | - | - | - | - |
| 14 | Fluoride | mg/l | 0.72 | 0.61 | BDL | BDL | BDL | 0.28 | BDL | 0.2 | BDL | BDL | BDL | BDL |
| 15 | Magnesium | mg/l | 14.57 | 11.17 | 10.19 | 9.71 | 7.77 | 4.37 | 11.65 | 11.17 | 9.71 | 19.42 | 11.65 | 10.19 |
| 16 | Magnesium Hardness as CACO3 | Mg/Lts | 60 | 46 | 42 | 40 | 32 | 18 | 48 | 46 | 40 | 80 | 48 | 42 |
| 17 | Nitrate | mg/l | 12.1 | 12.84 | 2.35 | 2.23 | 3.93 | 1.2 | 11.24 | 1.79 | 8.58 | 7.39 | 7.52 | 6.62 |
| 18 | Nitrite | mg/l | 0.05 | 0.06 | 0.06 | BDL | BDL | BDL | 0.02 | BDL | 0.02 | BDL | BDL | 0.02 |
| 19 | P-Alkanity | -- | NIL | NIL | NIL | NIL | Nil | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| 20 | pH | pH Units | 8.27 | 7.87 | 8.04 | 7.02 | 7.3 | 8.24 | 7.78 | 7.87 | 8.19 | 8.2 | 7.93 | 8.1 |
| 21 | Phosphate | mg/l | BDL | BDL | 0.24 | 0.14 | BDL | BDL | BDL | BDL | 0.51 | BDL | 0.21 | 0.21 |
| 22 | Potassium | mg/l | 1.36 | 0.22 | 0.18 | 0.35 | 1.44 | 0.42 | 1.29 | 0.86 | 0.92 | 1.52 | 0.62 | 0.92 |
| 23 | Sodium | mg/l | 9.15 | 7.1 | 2.18 | 4.84 | - | - | - | 4.16 | 4.92 | 4.32 | 3.92 | 3.99 |
| 24 | Sodium Absorption Ratio(SAR) | SAR | 0.33 | 0.26 | 0.08 | 0.18 | 0.55 | 0.21 | 0.25 | 0.16 | 0.2 | 0.13 | 0.17 | 0.16 |
| 25 | streptococci | MPN/100 ml | <1.8 | <1.8 | <1.8 | <1.8 | <1.8 | <1.8 | <1.8 | <1.8 | <1.8 | <1.8 | <1.8 | <1.8 |
| 26 | Sulphate | mg/l | 18.88 | 28.12 | 12.28 | 2.62 | 6.97 | 6.51 | 16.9 | 7.9 | 10.33 | 12.95 | 9.32 | 11.26 |
| 27 | Suspended Solids | mg/l | 42 | 14 | 44 | 106 | 14 | 18 | 20 | 16 | 20 | 24 | 18 | 22 |
| 28 | Temperature | Centigrade | 22 | 30 | 24 | 26 | 24 | 27 | 24 | 17 | 18 | 14 | 16 | 19 |
| 29 | Total coliform | MPN/100 ml | 22 | 220 | 110 | 220 | - | - | - | 240 | 48 | 350 | 48 | 58 |
| 30 | Total Dissolved Solids | mg/l | 138 | 202 | 200 | 96 | 146 | 172 | 234 | 148 | 132 | 158 | 140 | 148 |
| 31 | Total Hardness as CaCO3 | mg/l | 136 | 138 | 134 | 132 | 82 | 90 | 120 | 116 | 106 | 166 | 98 | 110 |
| 32 | Total Kjeldahl Nitrogen | mg/l | 8.4 | 5.6 | 1.4 | 1.4 | 1.4 | - | 2.8 | 2.8 | BDL | 1.4 | BDL | BDL |
| 33 | Total Solids | mg/l | 180 | 216 | 244 | 202 | 160 | 190 | 254 | 164 | 152 | 182 | 158 | 170 |
| 34 | Turbidity | N.T.U. | 10.3 | 5.6 | 4.3 | 107 | 7.6 | 8.6 | 2.4 | 3.8 | 0.1 | 6.8 | 0.2 | 13.6 |
| **Category As Per IS 2296-1982** | | | **B** | **B** | **B** | **B** | **A** | **A** | **A** | **B** | **A** | **B** | **A** | **B** |

जितेन्द्र चन्देल
उपायुक्त

11/9/2023
बृजेश शर्मा
क्षेत्रीय अधिकारी
म प्र प्रदूषण नियंत्रण बोर्ड भोपाल

# REGIONAL OFFICE, MADHYA PRADESH POLLUTION CONTROL BOARD

## Water Quality during 01-04-2023 to 31-07-2023

## Natural Water Resource : Kerwa Dam near Rest House, Bhopal. (Sta. code- 2140) XGN ID: 22118

| Sr No | Par | Unit | April(20-04-2023) | May(16-05-2023) | June(19-06-2023) | July(05-07-2023) | Aug | Sep | Oct | Nov | Dec | Jan | Feb | Mar |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Alkalinity as CaCO3 | mg/l | 114 | 126 | 136 | 118 | | | | | | | | |
| 2 | Ammonical Nitrogen | mg/l | BDL | BDL | BDL | BDL | | | | | | | | |
| 3 | B.O.D (3 Days 27oC) | mg/l | 1.8 | 1.8 | 1.5 | 2.1 | | | | | | | | |
| 4 | Boron | mg/l | BDL | BDL | BDL | 0.72 | | | | | | | | |
| 5 | Calcium | mg/l | 29.63 | 45.65 | 39.24 | 22.42 | | | | | | | | |
| 6 | Calcium Hardness as CaCO3 | Mg/Lts | 74 | 114 | 98 | 56 | | | | | | | | |
| 7 | Chemical Oxygen Demand | mg/l | 9.6 | 9.52 | 9.6 | 10 | | | | | | | | |
| 8 | Chloride | mg/l | 17.22 | 23.92 | 16.27 | 15.42 | | | | | | | | |
| 9 | Colour | Pt.Co.Scale | 20 | 20 | 30 | 50 | | | | | | | | |
| 10 | Conductivity | micromho/cm | 233.9 | 340.6 | 327 | 248.6 | | | | | | | | |
| 11 | Dissolved Oxygen | mg/l | 6 | 6 | 6.1 | 8.7 | | | | | | | | |
| 12 | Fecal Coliform | MPN/100 ml | 68 | 42 | 1.8 | 1.8 | | | | | | | | |
| 13 | Fixed Dissolved Solids | mg/l | - | - | - | - | | | | | | | | |
| 14 | Fluoride | mg/l | BDL | BDL | BDL | 0.22 | | | | | | | | |
| 15 | Magnesium | mg/l | 10.19 | 6.31 | 9.22 | 18.45 | | | | | | | | |
| 16 | Magnesium Hardness as CACO3 | Mg/Lts | 42 | 26 | 38 | 76 | | | | | | | | |
| 17 | Nitrate | mg/l | 2.9 | 1.8 | 2.62 | 2.96 | | | | | | | | |
| 18 | Nitrite | mg/l | BDL | BDL | BDL | 0.22 | | | | | | | | |
| 19 | P-Alkanity | -- | NIL | NIL | NIL | NIL | | | | | | | | |
| 20 | pH | pH Units | 8.13 | 7.77 | 7.73 | 8.51 | | | | | | | | |
| 21 | Phosphate | mg/l | BDL | BDL | BDL | 0.055 | | | | | | | | |
| 22 | Potassium | mg/l | 1.64 | 0.95 | 0.76 | 1.55 | | | | | | | | |
| 23 | Sodium | mg/l | 6.8 | 5.08 | 4.33 | 5.79 | | | | | | | | |
| 24 | Sodium Absorption Ratio(SAR) | SAR | 0.27 | 0.18 | 0.15 | 0.21 | | | | | | | | |
| 25 | streptococci | MPN/100 ml | <1.8 | <1.8 | <1.8 | <1.8 | | | | | | | | |
| 26 | Sulphate | mg/l | 9.79 | 10.179 | 10.81 | 8.37 | | | | | | | | |
| 27 | Suspended Solids | mg/l | 12 | 16 | 18 | 25 | | | | | | | | |
| 28 | Temperature | Centigrade | 24 | 24 | 25 | 27 | | | | | | | | |
| 29 | Total coliform | MPN/100 ml | 79 | 70 | 31 | 70 | | | | | | | | |
| 30 | Total Dissolved Solids | mg/l | 158 | 250 | 236 | 190 | | | | | | | | |
| 31 | Total Hardness as CaCO3 | mg/l | 116 | 140 | 136 | 132 | | | | | | | | |
| 32 | Total Kjeldahl Nitrogen | mg/l | 1.4 | 1.4 | 1.4 | 1.4 | | | | | | | | |
| 33 | Total Solids | mg/l | 170 | 266 | 254 | 215 | | | | | | | | |
| 34 | Turbidity | N.T.U. | 11.7 | 13 | 18 | 9.5 | | | | | | | | |
| **Category As Per IS 2296-1982** | | | **B** | **B** | **A** | **B** | | | | | | | | |

अमेन्द्र चन्देल
उपायुक्त

11/9/23
बृजेश शर्मा
क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड भोपाल

Annexure-12(Colly.)

# कार्यालय नगर पालिक निगम भोपाल
## (सीवेज प्रकोष्ठ)
## श्यामला हिल्स, रेस्ट हाउस भोपाल

क. 812 /अ.यं/न.नि.भो/2023 भोपाल दिनांक 11/9/23

प्रति,

प्रमुख अभियंता
नगरीय प्रशासन एवं विकास विभाग
म.प्र. शासन भोपाल

विषय :– भारत सरकार की अमृत–2 (सीवेज) योजनाअंतर्गत संशोधित डी.पी.आर. स्वीकृति बावत्।

संदर्भ :–1. मान् एन.जी.टी. में प्रचलित प्रकरण कमांक 07/2022 (cz) डॉ सुभाष सी. पाण्डे विरूद्व नगर पालिक निगम भोपाल व अन्य।

2. प्र०अभि० न.प्र.वि.वि. का पत्र कमांक 10396 भोपाल दिनांक 31/08/2023।

—0—

उपरोक्त संदर्भित विषयांतर्गत लेख है कि मान् एन.जी.टी. में प्रचलित प्रकरण कमांक 07/2022 (cz) डॉ सुभाष सी. पाण्डे विरूद्व नगर पालिक निगम भोपाल व अन्य में मान् एन.जी.टी. द्वारा दिये गये निर्देशानुसार कलियासोत जलाशय में मिलने वाले सीवेज की रोकथाम हेतु संदर्भित पत्र कमांक 10396 भोपाल दिनांक 31.08.2023 अनुसार प्रमुख अभियंता नगरीय प्रशासन एवं विकास विभाग द्वारा जलाशय में सीवेज की रोकथाम हेतु राशि रूपये 3.00 करोड़ की सैद्वातिंक स्वीकृति प्रदान की गई है।

तदानुसार कंसल्टेंट वेप्कॉस लिमिटेड द्वारा राशि रूपये 300.47 लाख (जी.एस.टी. सहित) का डी.पी.आर प्रेषित किया गया है, जो कि प्रशासकीय स्वीकृति हेतु मूलतः आपकी ओर प्रेषित है।

संलग्न :– उपरोक्तानुसार।

11/9/23
अधीक्षण यंत्री
सीवेज प्रकोष्ठ
नगर निगम भोपाल

पृ. क. ...../अ.य/न.नि.भो/2023 भोपाल दिनांक .....

प्रतिलिपि :–

1. आयुक्त नगर निगम भोपाल की ओर निज सचिव के माध्यम से सूचनार्थ।
2. अपर आयुक्त, सीवेज नगर निगम भोपाल की ओर सूचनार्थ।
2. कार्यपालन यंत्री सीवेज नगर निगम भोपाल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

अधीक्षण यंत्री
सीवेज प्रकोष्ठ
नगर निगम भोपाल

संचालनालय, नगरीय प्रशासन एवं
Directorate, Urban Administration & , भोपाल
M.P., Bhopal

Palika Bhawan, Near 6 No.
Shivaji Nagar, Bhopal – 4620
Tel. 8871378540
E-mail- Amrut2.0@mpurban
Website- www.mpurban.gov.

कमांक/या.प्र/07/2023/10396 भोपाल, दिनांक 31/08/20

प्रति,

आयुक्त,
नगर पालिक निगम, भोपाल
(म.प्र.)

विषयः–अमृत–2.0 योजना अंतर्गत नगर निगम, भोपाल की सीवरेज योजना के संबंध में।

संदर्भः–नगर पालिक निगम, भोपाल से प्राप्त प्रस्ताव।

नगर पालिक निगम, भोपाल द्वारा अमृत 2.0 योजना अंतर्गत राशि रू. 1009.82 करोड़ की सीवरेज योजना का प्रस्ताव तैयार किया गया है। उक्त प्रस्ताव के अंतर्गत प्रस्तुत प्रस्ताव के अंतर्गत निम्नलिखित कार्य की सैद्धांतिक स्वीकृति दी जाती है:–

(अ) कलियासोत जलाशय में Prevention of Pollution के लिये 04 Fall Points के लिये राशि रू. 03.00 करोड की लागत से सीवरेज ट्रीटमेंट प्लांट के निर्माण का कार्य।

(सुरेश सेजकर)
प्रमुख अभियंता,
नगरीय प्रशासन एवं विकास,
मध्यप्रदेश भोपाल

पृष्ठा.क./या.प्र./07/अमृत/2023/ITC-41/ भोपाल, दिनांकः ...../09/2023

प्रतिलिपिः–

1. आयुक्त, नगरीय प्रशासन एवं विकास, की ओर सूचनार्थ प्रेषित।
2. संभागीय अधीक्षण यंत्री/कार्यपालन यंत्री, नगरीय प्रशासन एवं विकास, भोपाल संभाग की ओर सूचनार्थ प्रेषित।

प्रमुख अभियंता,
नगरीय प्रशासन एवं विकास,
मध्यप्रदेश भोपाल

# TABLE OF CONTENTS

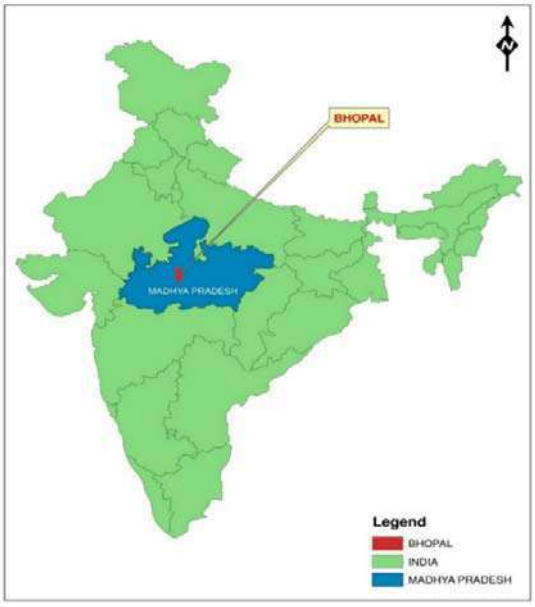
**1. Introduction** ..... 4
1.1 Location: ..... 4
1.2 Geography ..... 4
1.3 Climate: ..... 5
**2. Objectives as Per JJM(U)** ..... 5
**3. Data Collection and Sample work** ..... 7
**3.1. Site Visit** ..... 7
3.2. Data Collection ..... 9
3.3 Topographical Survey ..... 9
3.4 Features of Survey Work ..... 10
3.5 Reconnaissance Survey ..... 10
3.6 Temporary Bench Mark ..... 11
3.7 DGPS Survey ..... 11
3.8 G.T. S Bench Mark ..... 11
3.9 Traversing ..... 12
3.10 Levelling ..... 12
3.11 DGPS Coordinates ..... 13
3.12 Extent of Topographical Survey ..... 14
**4. Status of Water Supply in Bhopal Town.** ..... 16
4.1. Water Supply from Upper Lake ..... 16
4.2 Water Supply from Kolar Dam ..... 17
4.3 Water Supply from Narmada River ..... 17
4.4 Water Supply from Kerwa Dam ..... 18
4.5 Details of Water Treatment Plant Available at Source ..... 19
4.6 Details of House Service Connections and Bulk Connections ..... 20
4.7 Details of Distribution network ..... 20
**5.5. Water Supply to Various Infrastructures in City** ..... 21
**5. Transmission and Distribution network of Water pipeline laid in city.** ..... 22
**6. Status of Sewerage in Bhopal Town** ..... 22

7.1. Existing Sewerage Infrastructure of Bhopal ....22
7.1.1 Bhoj-wet land scheme....23
7.1.2 ADB Zone....23
7.1.3 CPA Zone ....23
7.1.4 AMRUT 1.0....23
**7.2 Existing Sewerage facilities in Bhopal Town**....24
7.2.1 Existing Sewage Treatment Plants ....24
7.2.2 Existing Sewage Pump Stations ....25
**7. Transmission Network of Sewerage**....27
**8. Status of Wastewater Disposal Arrangement in Bhopal Town.**....28
**10. Solid Waste Management** ....29
**11.Assesment of Existing sewerage facilities**....30
11.1 Overview of Existing System ....30
11.2 Catchment of Existing SPS's ....31
11.3 Catchment of Existing STP's....49
11.4 Rising Main Details of Existing Sewage Pumping Stations....51
**12.Justification of the Present Project.**....54
**13. Approach and Methodology** ....55
13.1 Approach ....55
13.1.1 General Framework ....56
13.1.2 Design & Engineering ....57
13.1.3 Project Cost & Financial Viability ....57
13.2 Project Delivery Phase ....57
13.3 Proposed Work Schedule ....57
13.4 Methodology....58
13.4.1 Topographical Survey ....58
13.4.2 Stakeholder Consultation and Site Visits....60
**14. Design Parameters and Selection of Technology**....60
14.1 Design Period for Sewerage Scheme Components....61
14.2 Sewage Generation....62
14.3 Population ....62

14.4 Water Consumption per Capita ..... 62
14.5 Per Capita Waste Water Flow ..... 62
14.6 Type of Collection System ..... 63
14.6.1 Separate Sewers ..... **Error! Bookmark not defined.**
14.6.2. Combined Sewers ..... **Error! Bookmark not defined.**
14.6.3 Small Bore Sewer System ..... **Error! Bookmark not defined.**
14.7 Peak Factor ..... 63
14.8 Ground Water Infiltration ..... 63
14.9. Material for Construction of Gravity Sewer ..... 63
14.10 Non-Silting or Self-Cleansing Velocity / Minimum Velocity .. **Error! Bookmark not defined.**
14.11 Non-Scouring or Maximum Velocity ..... **Error! Bookmark not defined.**
14.12 Safe Distance between Water Supply and Sewer Lines .... **Error! Bookmark not defined.**
14.13 Laying and Jointing of Sewers / Pipes ..... **Error! Bookmark not defined.**
14.14 Horizontal Separation ..... **Error! Bookmark not defined.**
14.15 Vertical Separation ..... **Error! Bookmark not defined.**
14.16 Depth of Flow in Sewer ..... **Error! Bookmark not defined.**
14.22 Sewage Pumping Station ..... 71
14.23 Sewage Pumping Station ..... 72
14.24 Types of Sewage Pumps and Configuration ..... 73
14.25 Sewage Treatment Process ..... 74
1. Proposed Sewerage Scheme for Bhopal Town for AMRUT 2.0 ..... 78
19.1 Introduction ..... 78
19.2 Proposed Sewerage Plan for Bhopal Town ..... 79

# 1. Introduction

**Bhopal** is the capital of state of Madhya Pradesh. The city was originally known as Bhojpal named after Raja Bhoj and the dam ('pal') that is said to have been constructed by him to form the lakes surrounding the city. As per government notification no. 6932- General-2-2014 of Madhya Pradesh dated 3rd December2014, Bhopal Municipal area has been extended including Kolar Municipal Council area and some of the villages around Bhopal city. The Bhopal Municipal area is increased from 285 km² to 425 km² (Approx.) consisting of 19 zones with 85 wards from existing 70 wards. By extension of the area population of Bhopal increased from 1774575 to 1922130 (data as per 2011 census).




The city has un even elevation and has small hills within its boundaries. The major hills in Bhopal comprise of Idgah hills and Shyamala hills in the northern region and Arera hills in the central region.

The city is known for its two very big famous lakes, collectively known as the Bhoj Wetland. These lakes are the Upper Lake (built by King Bhoj) and the Lower Lake.
Locally these are known as the BadaTalab and ChotaTalab respectively. The catchments area of the Upper Lake is 361 km² with a surface area of 31 km² while that of the Lower Lake is 9.6 km².

1.1 Location: Bhopal is the 16th largest city in India and 134th largest city in the world. It is located at N- latitude 23°07' & 23°20'
and E- longitude 77°19' & 77°31'.

1.2 Geography: Bhopal has an average elevation of 500m metres (1401 ft). Bhopal is located in the central part of India, and is just north of the upper limit of the Vindhya mountain ranges. Located on the Malwa plateau, it is higher than the north Indian plains and the land rises towards the Vindhya Range to the south. The city has uneven elevation and has small hills within its boundaries. The major hills in Bhopal are

Idgah hills and Shyamla hills in the northern region, katara hills in south region and Spring valley is a very famous
colony in katara hills and Arera hills in the central region.



1.3 Climate: The climate of Bhopal is humid subtropical climate, with cool, dry winters, a hot summer and a humid monsoon season. Summers start in late March and go on till mid-June, the average temperature being around 30 °C (86 °F), with the peak of summer in May, when the highs regularly exceed 40 °C (104 °F). The average temperature is around 25 °C (77 °F) and the humidity is quite high. Temperatures rise again up to late October when winter starts, which lasts up to early March. Winters in Bhopal are cool, sunny and comfortable, with average daily temperatures around 16 °C (61°F) and little or no rain. The winter peaks in January when temperatures may drop close to freezing on some nights. Lowest temperature ever recorded was 0.3C. The City has a total annual average rainfall of about 1260 mm. The highest monthly rainfall 227.3 mms in the year 1961.

## 2. Objectives as Per JJM(U)

Government of India launched Jal Jeevan Mission (Urban) with effect from the FY 2021-22 with the prime theme and objective of "Providing Universal Coverage to water through rejuvenation, rehabilitation and augmentation of water supply systems and waste water management and promote circular economy of water through City Water Balance Plan"

1. To carry out and analysis of the existing situation of the water supply and sewerage system of Bhopal Municipal area and prepare **City water balance plan (CWBP)**

2. To develop **City Action Plan (CAP)**for expansion/ rehabilitation of the existing water supply systems to achieve functional tap connections in all the urban households; (this must be done by analysing alternative options for the development of the water supply systems, among which the most financially, economically and technically sound option must be identified)
3. To **Rejuvenate and development of water bodies in Urban areas** by dewatering, desalting, deepening, strengthening of embankments, diverting polluting drains, rejuvenation of aquifers, strengthening rain water harvesting channels, development of adjoining public areas incl. walking tracks, lightning, greenery, play areas, toilet complex for public convenience.
4. To **Develop City Aquifer Management Plan** incl. sub aquifer mapping, groundwater
   management, through rainwater harvesting and regulations for water abstraction from
   borewells.
5. **Pey Jal Survekshan** in cities to ascertain equitable distribution of water, reuse of wastewater and mapping of water bodies with respect to quantity and quality of water through a challenge process.
6. To assess the impact of the existing sanitation in the project area and determine an array of environmentally and socially acceptable, cost effective, efficient and feasible solutions.
7. 100% coverage with Sewerage and Septage Management in Bhopal through faecal management or Waste water management, as the case may be
8. To Create water secured cities through circular economy of water by developing institutional mechanism for meeting 20% of water demand (40% of industrial water demand) by reused water and establishing urban-rural continuum of water for reuse of water in rural areas.
9. To Recommend institutional arrangements for implementation, monitoring and sustained operation and maintenance.
10. To prepare detailed engineering and design documents for prioritized investments including water supply; sanitation improvement and treatment and disposal of wastewater as per prevailing Indian standards, contract packages, bidding documents, implementation plan for the solutions recommended and accepted by BMC, to be financed under GOI and State funded Jal Jeevan Mission or as the case may be.

To promote circular economy of water through development of city water balance plan foreach city focusing on recycle/reuse of treated sewage, rejuvenation of water bodies and water conservation.

# 3. Data Collection and Sample work

## 3.1. Site Visit

A team of WAPCOS experts visited the project area along with the client's officials and held meetings with officials of various departments viz. Bhopal municipal Corporation, ADB, PHE etc. The site visit is aimed to collect on-site information about the general features of the Study Area as well as specific information about the existing infrastructures such as sewerage and water supply facilities.

**Photographs taken during the site visit are shown below:**





















## 3.2. Data Collection

To facilitate the planning and designing of sewerage system of the project area relevant data have been collected from relevant government departments. BMC has carried out several studies for preparation of Bhopal sewerage system. The different Reports collected from client for analysis of Data and for correlating with Sewerage Scheme of Bhopal for year 2045. The reports include Bhopal Development Plan 2031, Detailed Bhoj Wetland scheme report, Storm Water Drainage Report, DPR of Water Supply Distribution, Census Data and CDP of Bhopal etc.

## 3.3 Topographical Survey

Detailed topographic survey was conducted in the project area adopting State of the art technology. To determine horizontal and vertical control points, DGPS survey, Traverse Survey and Levelling was carried out, using the Electronic Total Station (ETS) and Auto Level/Digital Level.

**Name of instrument**

| S. no. | Purpose | Instrument |
|---|---|---|
| 1 | Topographical Survey/Traverse Survey | Total Station |
| 2 | DGPS Survey | DGPS Trimble 5700 Dual Frequency |
| 3 | Fly Levelling | Auto Level Nikon, Sokkia |

## 3.4 Features of Survey Work

- DGPS Control Points were provided at existing man-made features were used as DGPS Observation stations. For conducting these observations time spent was forty-five minutes at each station.
- Temporary bench mark points were provided at existing man-made features.
- Levelling work (to fix Z values) was carried out by Auto / Digital Levelling Instruments - connecting bench mark points.
- Traversing (to fix X; Y values) using Total Station has been carried out connecting all temporary bench mark points.
- Detail Survey has been done by using Total Station. Cross-Sections are observed using Total Station as specified in TOR. Survey Work.

## 3.5 Reconnaissance Survey

Reconnaissance survey is the basis for a general study or a decision of the present study area. This survey is useful to identify the general location of the ground, Reconnaissance survey has been carried out. Also, reconnaissance survey of the area has been carried out to identify Survey of India GTS Bench Marks on the ground as well as to finalize the sequence of working.






**Survey work carried out in various locations**

## 3.6 Temporary Bench Mark

Temporary bench mark points were provided at existing man-made features on plinth of house, Temple, School etc.

## 3.7 DGPS Survey

We used Trimble GPS 5700 dual-frequency featuring the advance technology for superior tracking of GPS satellites. Established of GPS points by observations in static mode and post processing, computed with respect to WGS-84 datum.

DGPS control points have been established on suitable location on existing structures within the area by taking forty-five minutes observations with DGPS. The coordinates have been computed with respect to WGS-84 datum. Observations were also being carried out with respect to SoI GTS stations




## 3.8 G.T. S Bench Mark

GTS benchmark is called Great trigometical survey benchmark. its position is decided by survey of India department and it RL is decided with reference to Mean sea level.






## 3.9 Traversing

Total station has been used for traversing. This was done to give the horizontal location i.e., latitude and longitude or X, Y, coordinates of the control point and bench mark. Traversing was carried out considering this known coordinate of this structures. The traversing start from a structure having known horizontal location and closed to the structure having known horizontal location i.e., Latitude and longitude or coordinates. If the last known structure coordinate matching with the calculated coordinate during the traversing, then all the intermediate calculated coordinates is right for intermediate structures. If the last coordinates not matching with the calculated coordinates, then we repeat the survey again till accurate result achieved.

## 3.10 Levelling

Levelling has been carried out for whole area. The Relative level has been given on the top of all the Temporary bench mark. Like parapet wall and plinth available during our ongoing survey work. The levelling was carried out using auto level. A number of team has been assigned to complete the levelling work. Back closing survey was done to minimize the error.

## 3.11 DGPS Coordinates

**Universe Transverse Marcrtar Location**

| S.no | Northing | Easting | Elevation |
|---|---|---|---|
| 1 | 2576995.185 | 739753.9557 | 519.62 |
| 2 | 2577011.245 | 739746.9846 | 519.876 |
| 3 | 2577039.804 | 739791.0925 | 520.781 |
| 4 | 2577064.892 | 739795.7329 | 520.753 |
| 5 | 2576982.885 | 739844.3756 | 520.157 |
| 6 | 2576970.192 | 739820.3826 | 519.569 |
| 7 | 2577058.932 | 739783.3016 | 520.786 |
| 8 | 2577274.803 | 739927.985 | 519.087 |
| 9 | 2577287.963 | 740016.6622 | 517.707 |
| 10 | 2577258.464 | 739935.4874 | 518.873 |
| 11 | 2577178.848 | 739972.0438 | 519.587 |
| 12 | 2576707.986 | 740161.5228 | 517.905 |
| 13 | 2576704.048 | 740148.0203 | 518.064 |
| 14 | 2576759.339 | 740119.1162 | 518.833 |
| 15 | 2576760.645 | 740090.7463 | 518.319 |
| 16 | 2576813.713 | 740066.156 | 517.321 |
| 17 | 2576811.79 | 740021.0012 | 517.323 |
| 18 | 2576862.642 | 740045.5353 | 517.877 |
| 19 | 2576843.662 | 740033.1487 | 517.592 |
| 20 | 2576961.42 | 740130.734 | 519.781 |
| 21 | 2576931.114 | 740146.7189 | 519.461 |
| 22 | 2576912.362 | 740193.3361 | 518.711 |
| 23 | 2576864.157 | 740189.7748 | 518.829 |
| 24 | 2576905.657 | 740229.5231 | 518.029 |
| 25 | 2576858.087 | 740220.7411 | 517.758 |
| 26 | 2576903.134 | 740133.354 | 519.539 |
| 27 | 2576877.082 | 740135.8113 | 519.048 |
| 28 | 2576732.522 | 740138.8818 | 519.136 |
| 29 | 2576923.171 | 740324.7233 | 517.522 |
| 20 | 2576995.185 | 739753.9557 | 519.62 |
| 21 | 2577011.245 | 739746.9846 | 519.876 |
| 22 | 2577039.804 | 739791.0925 | 520.781 |
| 23 | 2577064.892 | 739795.7329 | 520.753 |

| | | | |
|---|---|---|---|
| **24** | 2576982.885 | 739844.3756 | 520.157 |
| **25** | 2576970.192 | 739820.3826 | 519.569 |
| **26** | 2577058.932 | 739783.3016 | 520.786 |
| **27** | 2577274.803 | 739927.985 | 519.087 |
| **28** | 2577287.963 | 740016.6622 | 517.707 |
| **29** | 2577258.464 | 739935.4874 | 518.873 |

## 3.12 Extent of Topographical Survey

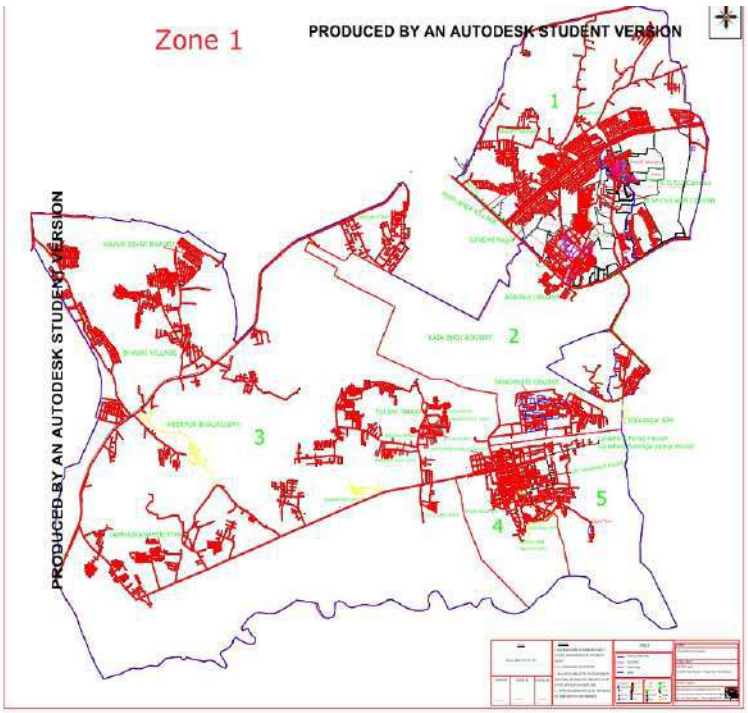
Field survey envisaged for the project includes overall infrastructure mapping, strip survey and site survey. Available topographic maps by Survey of India, Elevations on Google Earth, and available elevations in storm data report have been reviewed and analysed to help expedite the base maps. And the base maps are prepared which indicates important features like Roads, drains, build up area, parks, water bodies etc. have been used to identify existing data and corridor of probable sewer alignments. During the topographical survey traversing has been done along the centre line of the corridor and cross-sections have been taken at every 50m interval. Thus, the topographical survey of the corridors results in collecting data for physical features, nearby structures, ground levels etc.
As envisaged in Master Planning scope, intensive survey and investigation work has been carried out in various colonies/un-sewered areas of Bhopal. The following activities have been undertaken to build the GIS and hydraulic model.

- Identification of Benchmarks (BM) along with reconnaissance survey for identifying the existing sewerage facilities.
- Transferring and closing of BMs from the identified BMs. The BM are transferred by double levelling from nearest GTS Bench Mark and establishing the same on a temporary Bench Mark

**Bench Mark**

The spot levels have been obtained at starting and ending of the road/Gali at the distance of 30m and major undulations by Auto Levels. Topographic survey has been carried out by using Total Station to prepare topographic maps with a scale of 1:500 showing all the

roads, constructed structures, drains, property boundary lines, existing lines & Manholes and other topographic details. Levels have been picked at property edges to demarcate the road width. Contour Maps at identified scope areas, existing sumps, pumping stations, STPs and other important assets are also used for study of the elevation. A sample topography survey drawing is shown in fig 2.14(A). The survey data has been used to finalize the GIS model.




Final data has been converted in ESRI (Shape file) format with its defining projection and survey collected attributes in the requisite database format.

The Concept Layout Plans have been prepared from the GIS database after integration with Sewer GEMS, adopting the ArcGIS operating environment. Layers and attributes to be shown in the map are flexible to control and appropriate information for different requests can be catered for. The GIS Concept Layout Plans for Sewer Network System provides many layers related to the sewer system. For instance, sewer, box culvert, manhole, channel, rising main, valve or pumping station are the key elements to be shown in this layout plan.

# 4. Status of Water Supply in Bhopal Town.

BMC manages the water supply system of the city, which was previously dependent on two sources viz., the Kolar dam which currently supplies 170 MLD to southern, eastern and central parts of the city and the Upper Lake with 135 MLD supplies central and northern parts of the city. These two sources are rain fed and hence, were susceptible to seasonal variations. In addition to these there are 1104 tube-wells accounting to approximately 20 MLD supply supplemented through Ground water including tube wells and borewells. To overcome dependability on these two sources, 185 MLD Narmada water is brought to the city in July 2011 also 29 MLD of water supply is augmented for Kolar area from Kerwa dam under UIDSSMT Scheme which commissioned in 2019. This ultimately reduces the load on the other sources including upper lake. The existing water supply system in the extended areas (villages) is mostly dependent on borewell sources

## 4.1. Water Supply from Upper Lake

The catchment area of the Upper Lake spans 361 km², with water spread area being 31 km². While the gross capacity of the Upper Lake is 3588 mcft (101.5 million cubic meters with 84.9 million cubic meters as live storage and 16.6 million cubic meters as dead storage), the maximum water level is observed at 1666.80 feet, dead storage level is 1652.00 feet and deepest bed level is 1638 feet. Upper Lake remained the only major source of drinking water for the city, till the water augmentation scheme of Kolar came into existence. Currently there are 17 WTPs owned and operated by BMC namely Bairagarh Bairagarh (Borvan), Bairagarh (Behta), Bhauri,Manubhavan Tekri, Badal Mahal, Idgaah Hills-01,02,03, Shyamla Hills, Shyamla Hills-02, Vidhansabha,Pul Pukhta, BHEL Raw water, Railway, Bairagarh MES, Judicial Academy of designed capacity of 237.1 MLD, of which five of them are being fed by pumping and the one located at Pul-phukta is being fed by gravity. BHEL Industrial Township which has a privately owned WTP also gets raw water from the Upper Lake. In past, the upper lake with its combined treated water production capacity at 105.75 MLD used to cater to almost 30% of the city's demand. But currently as a result of the drop in the water level of the upper lake, the water production has dropped as low as 24.75 MLD. Foreseeing such a scenario BMC had provided additional feeder lines from the Kolar Treatment works to the clear water sumps of all the Upper Lake treatment plants with the exceptions of Bairagarh - I &II WTPs to ensure water supply

to areas around the upper lake region. Bairagarh – I &II WTPs still draws water from Upper Lake to its full capacity.

## 4.2 Water Supply from Kolar Dam

Kolar dam which was supplying 170 MLD water to southern, eastern and central parts of the city is now being restricted up to western and central part of Bhopal city. Current, Drawl of 170 raw water from Kolar Dam. The Dam is situated 34Kms away from Bhopal. It is an earthen dam constructed on Kolar River having Full Tank capacity of 270 mcum including 5mcum dead storage. Raw water pump house for pumping of 217 MLD raw water having 6 (4 operational and 2 stand-by) VT pumps of 95 meters head and 5027 HP with 67% standby. Raw water pumping main comprising of 1540mm diameter MS pipe 4.30 Kms long and 1450 mm diameter PSC pipe of 3Km.

Rapid Gravity treatment plant of 162 MLD capacity having clear water sump well of 17, 00,000Litres (15 minutes detention). Clear water pump house for pumping of 170 MLD clear water by Centrifugal pumps of 90-meter head and 4926 HP capacity having 67% stand-by and pumping main comprising of 1450 mm diameter MS pipe 3.2Km long. Break Pressure Tank at jhiri hills capacity of 16,50,000 litres (15 minutes detention time) and then clear water gravity having diameter of 1500mm comprising of PSC pipe of 24000-meter length.
Water from Kolar dam is being brought to GSR near Vallabh Bhavan from where it is distributed by gravity in entire Municipal area. As the replacement of old gravity and feeder main line project from kolar dam is commissioned, the discharge capacity is upgraded to 217.92 MLD and some of the areas which were dependent on upper lake and Narmada zone are now being catered through Kolar Dam.

## 4.3 Water Supply from Narmada River

As Upper Lake and Kolar source are rain dependable and susceptible to seasonal variation Narmada water is being brought to Bhopal city. This water is mainly distributed in southern and eastern part of Bhopal. The maximum Narmada water available is 185 MLD (WTP capacity on Narmada Water).

- Drawl of 185 MLD Raw water from Narmada River at Hirani village in Shahganj Tehsil of Sehore Dist. The intake point is situated 68.64Kms away from Bhopal
- Intake well cum raw water pump house for pumping of 195MLD raw water having 4no. 610HP VT pumps of 56-meter head and 51 MLD discharge HP with 50% stand-by. Raw water pumping main comprising of 1400 mm diameter MS pipe 8.71 Kms long. Rapid gravity Treatment plant of 195 MLD capacity having clear water sump well of 38, 60,000 liters (30 minutes detention) at Khatpura.
- Clear water pump house for pumping of 185 MLD clear water by 4nos. Centrifugal Pumps each of 217 meters head and 2245 HP, 48.30 MLD discharge capacity having 50% stand-by. Clear water pumping main comprising of 1300mm diameter MS pipe 6.92 Kms long. Clear water pump house no. II at Ahmadpur for pumping of 146.4MLD clear water by 4 no. Centrifugal pumps each of 110-meter head and 858 HP, 36.6 MLD discharge capacity having 50% stand-by.
- A clear water sump of 2920 KL is also there and pumping main comprising of 1100mm diameter MS pipe 7.77Kms long.
- Break pressure tank at Dohta Ghat having capacity of 38, 60,000litres (30 minutes detention time).

## 4.4 Water Supply from Kerwa Dam

Kerwa reservoir was constructed near Bhopal city basically to provide water for irrigation. This dam is constructed on Kerwa River. The catchments area for water availability at dam site is 34.5 sq km and its gross storage capacity is 25 M cum. the water of this dam is supplied to 35 villages of nearby district for various activities. This source was totally implemented under the UIDSSMT scheme included 29 MLD intake- well and Water Treatment Plant. Also, 5 nos of OHTs, 250km of distribution network and 1400 HSCs were included in the project.

| SOURCES OF WATER | | |
|---|---|---|
| **1.** | **Narmada River** | **185 MLD** |
| **2.** | **Kolar Dam** | **170 MLD** |
| **3.** | **Upper Lake** | **130 MLD** |

| | | |
|---|---|---|
| 4. | Kerwa Dam | 29 MLD |
| Total | | 514 MLD |

## 4.5 Details of Water Treatment Plant Available at Source

| DETAILS OF WATER TREATMENT PLANT AVAILABLE AT SOURCE (DESIGNED CAPACITY) | | |
|---|---|---|
| **UPPER- LAKE** | | |
| 1. | Bairagad | 4.5 MLD |
| 2. | Bairagarh (Borvan) | 9 MLD |
| 3. | Biaragarh (Behta) | 13.5 MLD |
| 4. | Bhauri | 10 MLD |
| 5. | Manuabhan Tekri | 50 MLD |
| 6. | Badal Mahal | 4.5 MLD |
| 7. | Idgah 01 | 13.5 MLD |
| 8. | Idgah 02 | 9 MLD |
| 9. | Idgah 03 | 13.5 MLD |
| 10. | Shyamla Hills | 20 MLD |
| 11. | Shyamla Hills 02 | 9 MLD |
| 12. | Vidhansabha | 22 MLD |
| 13. | Pul pukhta | 13 MLD |
| 14. | BHEL Raw water | 27 MLD |
| 15. | Railway | 10 MLD |
| 16. | Bairagarh MES | 4.5 MLD |
| 17. | Judicial Academy | 2.5 MLD |
| **KOLAR DAM** | | |
| 1. | Near Kolar Dam | 170 MLD |
| **NARMADA RIVER** | | |
| 2. | Near Shahganj Khatpura | 185 MLD |

| KERWA DAM | | |
|---|---|---|
| 3. | Kerwa Dam | 29 MLD |
| Total | | 619.50 MLD |

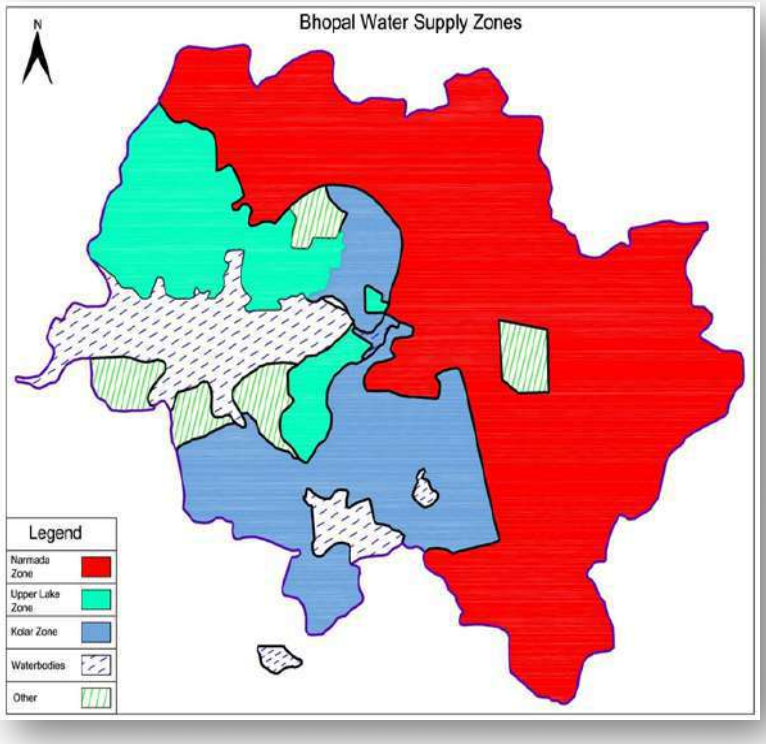
- Total 180 Nos of overhead tanks (OHT) and Ground Service reservoirs available for Bhopal town water supply scheme in which 178 tanks are providing regular water supply to the people of Bhopal town.

## 4.6 Details of House Service Connections and Bulk Connections

- Around 2.71 Lakh individual House service connections and approximate751 nos of bulk connections are provided to the people of Bhopal town for getting daily pure drinking water.

## 4.7 Details of Distribution network

- A Network of HDPE and DI Pipe line length approximately 4200 Kms laid in Bhopal, to provide daily and regular water supply in Bhopal city.




## 5.5. Water Supply to Various Infrastructures in City

Presently, Water from all four sources i.e., Upper-lake, Narmada, Kolar and Kerwa is supplied to various commercial establishments, Industries (majorly to BHEL and other in Govindpura Industrial area), Institutional Establishment, Slums and Residential, Households including Slums. Currently, piped water supply in city is of approx. 520 MLD, which having laid network of about 3300km of pipelines of various dia. of 100mm to 1650mm in all 19 zones (85 wards) from all four major sources. During Summer seasons when the temperature is extremely high-water demand is increased, apart from piped water supply, need for more water is fulfilled through additional water tankers. which supply approx. 1.5 MLD water. Also, the water supplied through tube wells & borewells is about 18 MLD.

**Details of water connections:**

| S.no | Water Connection Type | No. of Tap Connections provided | No. of Households | Water Supplied in MLD |
|---|---|---|---|---|
| 1. | Commercial Establishment | 1517 | NA | 17.5 |
| 2. | Industries | 162 | NA | 10 |
| 3. | Institutional Establishment | 10957 | NA | 43.2 |
| 4. | Slums | 33657 | 33657 | 3.383 |
| 5. | Residential/Households incl. Slums | 229955 | 266335 | 350.257 |

## 5. Transmission and Distribution network of Water pipeline laid in city.

Bhopal City has a laid distribution network of about 4200km of pipelines of various dia from 100mm to 1650mm.Network is laid in all 19 zones (85 wards) in various projects namely UIDSSMT, Gas Rahat, ADB, SMC, Agreement no.29,21, Bhauri (AMRUT 1.0), Extended (AMRUT 1.0).

## 6. Status of Sewerage in Bhopal Town

### 7.1. Existing Sewerage Infrastructure of Bhopal

### 7.1.1 Bhoj-wet land scheme

Under Bhoj Wetland project about 18% city area has been covered. It is learnt that the sewerage system commissioned under Bhoj Wetland project is adequate to cater only dry weather flow and during monsoon these nallahs discharge into Upper Lake, thereby polluting it. Three independent sewer networks Gandhi Nagar, Maholi and Kotra have been completed under the project, each has pumping stations, and collection system and sewage treatment plants (STPs). Renovation of some old Sewage Pumping Stations has also been done under the Bhoj Wetland Project.

### 7.1.2 ADB Zone

Under the project UDAY, ADB funded project, the work done is laying of sewers to prevent pollution of upper lake, augmentation of sewer network in Gandhi Nagar and Kotra zones and new sewer system in old Bhopal area.

The areas under scheme are as follows:

- Koh-e-fiza, Ahemdabad housing board and BDA colony, NRI colony, 4 quarters etc. to minimize pollution of Upper Lake through SirinNala.
- Rajendra Nagar slum, Indra Nagar Slum, Bairagarh etc.
- Kotra, Ginorri area etc.
- Shahid Nagar, GaramGadda, Fathegarh, SadarManzil, Medical Hostel etc.
- Some areas of Shymala Hills, Nadir colony etc.

### 7.1.3 CPA Zone

Covers partially ward no. 25, 26, 29, 44, 45, 47, and 48. The total length of Sewer Network covered in this zone is 250 Km. the CPA zone

### 7.1.4 AMRUT 1.0

Remaining areas of Bhopal town was covered under AMRUT 1.0 Scheme. The project was divided into 3 packages. Details of following packages are given below:

- **Package 1**-#Sewerage Network & Sewage Treatment of Renovation of Existing Sewerage System (BHOJWET Land, ADB & CPA).
    - 62.0 km sewer network was laid.
    - 3 STPs & 6 Pump houses were newly constructed
- **Package 2**- Sewerage Network and Sewage Treatment Plant for Inside Upper Lake and Lower Lake.
    - 105.80 km sewer network was laid.
    - 4 STPs & 14 Pump houses were newly constructed

- **Package 3**- Sewerage Network & Sewage Treatment for Kolar Town and Out Side Upper and Lower Lake Catchment Area Part of South Zone (Salaiya) And South East Zone (Jatkhedi & Misrod)
    - 171.41 km sewer network was laid.
    - 2 STPs & 9 Pump houses were newly constructed

## 7.2 Existing Sewerage facilities in Bhopal Town

### 7.2.1 Existing Sewage Treatment Plants

| S.no | Location of STP | Design Capacity | Operation Capacity | Reused Capacity | Reuse Purpose | Technology used |
|---|---|---|---|---|---|---|
| **1** | Maholi Damkheda | 35 | 35 | 9 | Agriculture, Horticulture | SBR |
| **2** | Shirin | 5 | 5 | 1.5 | Horticulture and fountains | SBR |
| **3** | Char Imli | 4.5 | 4.5 | 7 | Horticulture and fountains | SBR |
| **4** | Sankhedi | 32 | 32 | 4.5 | Agriculture | SBR |
| **5** | Neelbad | 6 | 6.0 | 1.2 | Agriculture | SBR |
| **6** | Makshi | 20.5 | 20.50 | | Agriculture | SBR |
| **7** | Bansal | 9.5 | 9.5 | | Horticulture and fountains | SBR |
| **8** | Jamuniya Cheer | 3.5 | 3.5 | | Agriculture | SBR |
| **9** | Professor colony | 2 | 2 | | Horticulture and fountains | SBR |
| **10** | BHEL 01 | 4.5 | 4.5 | 1.2 | Horticulture and fountains | SBR |
| **11** | BHEL 02 Piplani | 2.5 | 2.5 | 0.55 | Horticulture and fountains | Trickling Filter |

| | | | | | | |
|---|---|---|---|---|---|---|
| **12** | Badwai | 16.67 | 16.67 | 4 | Horticulture and fountains | Oxidation Pond |
| **13** | Bawadia Kalan | 13 | 13 | 3.9 | Agriculture | Oxidation Pond |
| **14** | Kotra | 10 | 10 | 2.5 | Agriculture | Oxidation Pond |
| **15** | Gondarmau | 2.34 | 2.34 | 0.5 | Horticulture and fountains | Oxidation Pond |
| **16** | Bio Filter Matamandir | 4.5 | 4.5 | 1 | Gardening and fountains | Trickling Filter |
| **17** | Chuna Bhati Ekant Park | 8 | 8 | 1 | Horticulture and fountains | Oxidation Pond |
| **18** | Maholi Damkheda | 25 | 25 | - | | Oxidation Pond |
| | | **204.50** | **204.50** | | | |

## 7.2.2 Existing Sewage Pump Stations

| S. no. | Name of the SPS | STP feeded |
|---|---|---|
| 1 | SPS, Fatehgarh | Maholi Damkheda STP 25 MLD |
| 2 | SPS, Garam Gaddha | |
| 3 | SPS, Vardhman Park | |
| 4 | SPS MLB | |
| 5 | SPS, Ginnori | |
| 6 | SPS, Patra | |
| 7 | SPS, Banganga | |
| 8 | SPS, Kollia Village | |
| 9 | SPS, Lau Khedi | |
| 10 | SPS, Ahmedabad | |
| 11 | SPS, Khanu Gaon I & II | |
| 12 | SPS, Indira Nagar | |

| | | |
|---|---|---|
| 13 | SPS, Sehore Naka | Badwai STP 16.67 MLD |
| 14 | SPS, Bentha | |
| 15 | SPS, Tilak Nagar | Gandhinagar STP 4 MLD |
| 16 | | Gondarmau STP 2.34 MLD |
| 17 | SPS, Kotra | Kotra STP 10MLD |
| 18 | SPS, Manisha market | Bawadia kalan STP 13 MLD |
| 19 | SPS, Shahpura | |
| 20 | SPS, Habibganj | |
| 21 | SPS, Behata | Badwai STP |
| 22 | SPS, Indra Nagar | |
| 23 | SPS, Khanugaon | |
| 24 | SPS, Garam Gadda | Maholi STP 35 MLD |
| 25 | SPS, Tulsinagar | Mata Mandir STP |
| 26 | SPS, Nehru nagar | Kotra |
| 27 | SPS, Neelbad | Neelbad STP 6 MLD |
| 28 | SPS, Bairagarh Kalan | Jamuniya cheer STP 3.5 MLD |
| 29 | SPS, Surajnagar | Neelbad STP 6 MLD |
| 30 | SPS, Meerpur-Bhauri | Jamuniya cheer STP 3.5 MLD |
| 31 | SPS, Bansal Hospital | Bansal STP 9.5 MLD |
| 32 | SPS, Panchsheel Nagar | Char Imli STP 4.5 MLD |
| 33 | SPS, Yadgaar-e-Shahjahani | Maholi STP 35 MLD |
| 34 | SPS, Bhaisakhedi | Jamuniya cheer STP 3.5 MLD |
| 35 | SPS, Jamoniyachhir | Jamuniya cheer STP 3.5 MLD |
| 36 | SPS, Swarn Jyanti Park | Bansal STP 9.5 MLD |
| 37 | SPS, Char Imli | Char Imli STP 4.5 MLD |
| 38 | SPS, Shyamnagar | Char Imli STP 4.5 MLD |
| 39 | SPS, Bairagarh Kalan 1 | Jamuniya cheer STP 3.5 MLD |
| 40 | SPS, Manisha Market (Renovation) | Bansal STP 9.5 MLD |
| 41 | SPS, Bairagrah Chichli | Sankhedi STP 32 MLD |
| 42 | SPS, JK Hospital | |
| 43 | SPS, Sankhedi | |
| 44 | SPS, Jatkhedi | Maksi STP 20.5 MLD |
| 45 | SPS, Makshi | Maksi STP 20.5 MLD |
| 46 | SPS, Mandakini | Sankhedi STP 32 MLD |
| 47 | SPS, Salaiya | |

| | | |
|---|---|---|
| 48 | SPS, Bawaria Kalan | |
| 49 | SPS,Priyanka Nagar | |

## 7. Transmission Network of Sewerage

Bhopal city has existing sewage network coverage of about 411 Km laid with 130 Km in ADB zone, 31 Km in Bhoj Wetland zone and 250 Km in CPA Sewerage zone. After completion of running projects under AMRUT 1.0 scheme of Bhopal Municipal Corporation will have a sewage network of 750 Km and treatment capacity of 204.50 MLD The total population to be benefited after completion of running projects under AMRUT is expected to be around 10 lakhs.

# 8. Status of Wastewater Disposal Arrangement in Bhopal Town.

All humans produce wastes of various types; for example, urine and faeces, wastes from washing and cooking, and solid wastes produced at home and in workplaces, schools, hospitals and other public buildings. All these wastes need to be controlled and managed for the benefit of people and the environment that they live in. In urban areas where people live close together and space can be limited, managing these wastes is a difficult problem.

In Bhopal, 30-35% area is covered by underground sewerage system for collection and treatment of wastewater generated by public. There is also open drainage system. Around 60 per cent of sewage goes directly to open drains. During rainy season, all types of waste flows through the drain, due to which drains get flooded due to choking. Topography of the Bhopal city is built on a hilly area, the slope of which is in the north and south east direction. The expansion of the city is determined by the shape of the

hills, which are of different height, hence the storm water flows towards patra nallah after collecting the stormwater from these channels discharges it to the Islamnagar River which finally flows in to the Halali river. Also, portion of the city in the central region discharges storm runoff to Bhojtal and Lower lake, Shahpura lake.

On northeastern side River Halali carries the drainage and on southeastern side River Kaliasot carries it, both these rivers drain to the river Betwa. In the southwestern side the drainage is carried by many small nallahs, which ultimately drain in to Kolar River. The present system of drainage in city does not fully segregate the sewerage and waste water.

Another major issue with these drains is that due to the absence of fully underground sewerage system, all the night soil/sewage flows in these drains which ultimately creates unhygienic conditions.

Apart from the sanitation and technical aspects associated with the justification to execute the project, the financial aspects have also been examined in detail. It is proposed that the CAPEX and OPEX of the project to be met out by the revenue realized from the users as one time connection charges and monthly bills in the form of user charges. It is the general tendency of the people to dump the solid waste in open drains which results the choking of drain. Choking of drain cause the nuisance as well as negatively impact the human health and environment. Due to lack of proper wastewater collection system, wastewater generated from the nearby area find their path to these water bodies causing the detoriation of water quality in water bodies, spreading of mosquitoes, flies, pollution of underground water.

# 10. Solid Waste Management

The exact quantity and characteristic of waste produce in Bhopal is not known, but the BMC reports that 550T/day of solid waste is generated in the urban area. Most waste gets dumped on open land or outside the containers. The BMC reports that 60% of the city area is cleaned and swept daily, 30% twice per week and 10% fortnightly. The disposal site at Bhanpur also has a waste processing plant which has been commission and run by M.P. Agro state organization with installed capacity of Bio-fertilizer is 100 MT/day. As per norms of SWM rules 2016, BMC initiated 100% source of segregation and Door to Door facility to cover all the wards of Bhopal. BMC facilitates the door-to-door collection system for whole of the city with proper disposal of municipal waste

| Average generation (Tons/ day) | Average Collection (Tons/ Day) | No. of houses covered for House to House Collection | Total Area Used for Sanitary Land Fill (Sq. Km.) | Manpower Deployed | No. of Sites used for landfill |
|---|---|---|---|---|---|
| 850 tons | 850 tons | 386575 (as per 2011 Census | 44 Sq. Km | 6025 | 1 |

# 11.Assesment of Existing sewerage facilities

## 11.1 Overview of Existing System

To meet the requirement of basic urban amenities of water and sewerage for the ever-growing population of the city several projects were taken up and executed over the years. Bhopal Municipal Cooperation is the premier Govt. institution that is empowered and entrusted to develop plan, design and execute water supply and sewerage projects. The Bhopal Municipal Cooperation (BMC) has undertaken to develop, improve and increase the collection and treatment capacities of the sewerage facilities as a long-term measure to cover the entire population within a planning horizon till 2045 AD.

At present a total of 750 Km of sewerage network has been laid in Bhopal city with 130 Km in ADB zone, 31 Km in Bhoj Wetland zone and 250 Km in CPA and 339km in AMRUT 1.0 Sewerage zone by which approximately 10 Lakh population is benefited. On the establishment of new state of M.P. in 1956, Government quarters were constructed. The sewer line was laid down between the periods of 1960-64. At that time the population of Bhopal was about 102333 and now the present population is about 19 lakhs.
The sewer line laid were of S.W., C1., RCC, DWC type & ranging from 150mm to 1200mn in size.
About 30-35% of present population is covered with sewer network linked to 49 pumping stations disposing the collected sewage to 18 STPs

Remaining areas of Bhopal town was covered under AMRUT 1.0 Scheme. The project was divided into 3 packages. Details of following packages are given below:

1. **Package 1- Sewerage Network & Sewage Treatment of Renovation of Existing Sewerage System (BHOJWET Land, ADB & CPA).**
   - 62km sewer network was laid.
   - 3 STPs & 6 Pump houses were newly constructed
2. **Package 2- Sewerage Network and Sewage Treatment Plant for Inside Upper Lake and Lower Lake**.
   - 105.80 km sewer network was laid.
   - 4 STPs & 14 Pump houses were newly constructed

3. **Package 3- Sewerage Network & Sewage Treatment for Kolar Town and Out Side Upper and Lower Lake Catchment Area Part of South Zone (Salaiya) And South East Zone (Jatkhedi & Misrod)**
   - 171.44 km sewer network was laid.
   - 2 STPs & 9 Pump houses were newly constructed

The present sewerage system is nearly 4-5 decades old and almost outlived its useful life. Encroachments and illegal and unplanned construction are some of the other major factors contributing to the further deterioration of sewerage system. Jhuggi dwellers have constructed, Jhuggi and hutments on the top of sewer line and manholes, besides Construction agencies have constructed many complexes and colonies without giving much thought to sewage disposal. It is therefore essential to upgrade and improve and expand the existing system of sewerage of the city to match and integrate with proposed preparation of Master plan for sewerage for Bhopal town undertaken by WAPCOS Limited under job assignment from Bhopal Municipal Corporation.

## 11.2 Catchment of Existing SPS's

Bhopal Municipal Corporation currently have 18 STP's, and 49 SPS's. Catchment details of existing facilities are as follows

Following are the approximate catchment details of each Sewage Pumping Station:

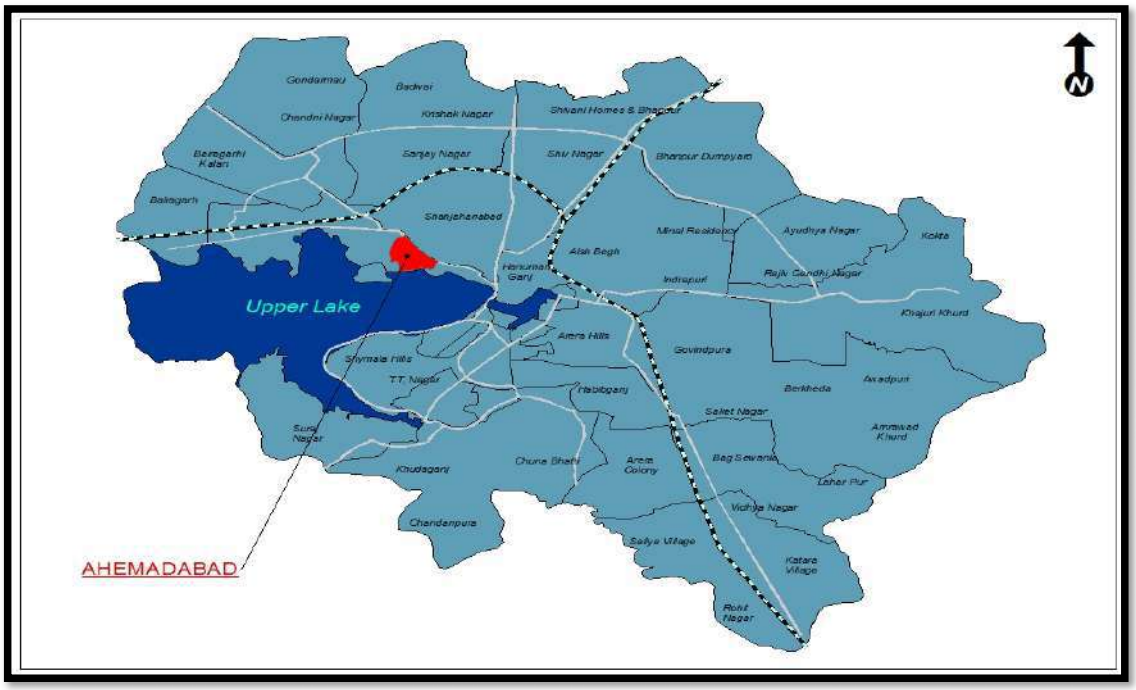
| AMRUT 1.0 SEWAGE PUMPING STATIONS | | |
|---|---|---|
| **1. Shahpura Project** | | |
| **S.no** | **Name of SPS** | **SPS Details** |
| 1. | **Panchsheel Nagar SPS** | Panchsheel Nagar SPS covers Harshvardhan nagar, Rahul Nagar, MANIT, Panchsheel nagar, Patrakar colony etc then water is pumped to Char Imli SPS and finally to Char Imli STP. |
| 2. | **Shyam Nagar SPS** | Shyam Nagar nallah is trapped, water from adjoining area is covered and pumped to Char Imli SPS and finally pumped to Char Imli STP. |

| | | |
|---|---|---|
| 3. | **Swarn Jayanti SPS** | Swarn Jayanti SPS, covers Ashiyana angan, Vikas kunj, Indus Empire 1,2,3, Baba Nagar etc, and pumped to Bansal SPS and finally to Bansal STP. |
| 4. | **Bansal SPS** | Bansal SPS covers Manisha market, Janki nagar, Lalita nagar, Amaltas 1,2,3, New Prem Colony etc area, and pumped to Bansal STP |
| 5. | **Suraj Nagar SPS** | Suraj nagar area covers suraj nagar and adjoining area, and pumped to Neelbad STP |
| 6. | **Mendori SPS** | Mendori SPS covers Vishal nagar 1, Vishal nagar 2, Vishal nagar 3 etc area, and pumped to Neelbad SPS, which finally pumped to Neelbad STP**.** |
| 7. | **Neelbad SPS** | Neelbad SPS covers Neelbad area, pooja colony, Neelsagar 1, Neelsagar 2, Neelsagar 3, Dayaram colony, Shiv nagar, which finally flows to Neelbad STP |
| 8. | **Bairagarh-Kalan-1 SPS** | Bairagarh kalan-1 SPS covers bairagarh kalan-1 area |
| 9. | **Bairagarh-Kalan-2 SPS** | Bairagarh kalan-2 SPS covers bairagarh kalan-2 area |
| 10. | **Bhaisakhedi SPS** | Bhaisakhedi SPS covers areas of SPS of Bairagarh kalan-1, Bairagarh kalan-2, Bhiasakhedi, Naibasti, which is pumped to Jamuniya SPS, and then finally to Jamuniya cheer STP. |
| 11. | **Bhauri SPS** | Bhauri SPS covers area of Bhauri, which is pumped to Jamuniya SPS, and finally to Jamuniya Cheer STP |
| 12. | **Chirayu** | |
| 13. | **Jamunia Chir** | |
| 14. | **Yadgar-e-Shahijini** | |

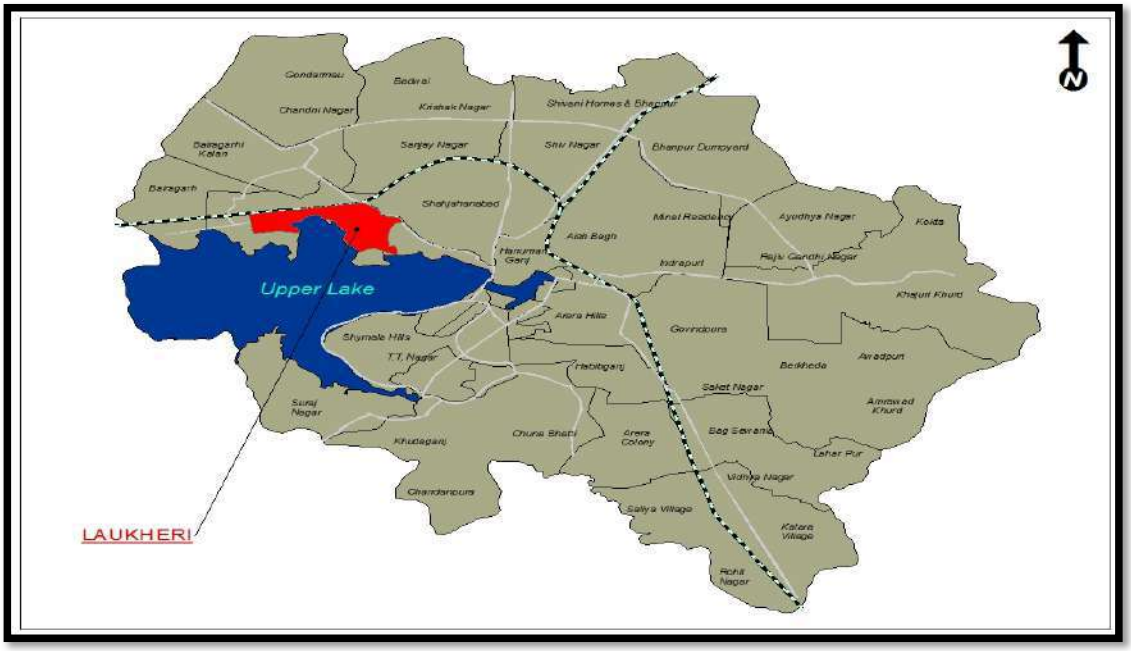
| | | |
|---|---|---|
| **2. Bhojwet Project** | | |
| 15. | **Nehru Nagar SPS** | Nehru nagar SPS covers police line, Shabri nagar area, and finally pumped to Kotra STP |
| 16. | **1250 SPS** | 1250 SPS covers Tulsi nagar area |
| 17. | **Garam Gaddha SPS** | Garam Gaddha SPS covers garam gaddha area, which is pumped to Fathegarh SPS |
| 18. | **Khanugaon SPS** | Khanugaon SPS covers khanugaon area, which is pumped to old khanugaon SPS |
| 19. | **Behta SPS** | Behta SPS covers Behta village area, which is pumped to naya sehore naka SPS |
| 20. | **Indra Nagar SPS** | Indra nagar SPS covers indra nagar area, which is pumped to naya sehore naka SPS |
| **3. Kolar Project** | | |
| 21. | **Jathkhedi SPS** | Jatkhedi SPS covers Jatkhedi village, Hoshangabad road area etc, which is pumped to Maksi STP |
| 22. | **Bawadiya kalan SPS** | Bawadiya kalan SPS covers Pallavi nagar, Bawadiya village, Jai Bhawani nagar, B.K cottage, which is pumped to Salaiya SPS, and finally to Sakhedi STP. |
| 23. | **Salaiya SPS** | Salaiya SPS covers Rohit nagar phase-1, Tilak nagar, aakriti city, Rudraksha park, Sayoj vihar, Hemu colony, Shree Ramcharan colony etc area, which is pumped to Sankhedi STP. |
| 24. | **J.K Hospital SPS** | J.K Hospital SPS covers Sainath colony, Ashirwad colony, Sarvdharm A, B, C, Sagar Avenue, Priyanka nagar area, area which is pumped to Sankhedi STP. |
| 25. | **Priyanka Nagar SPS** | Priyanka Nagar SPS covers 610 Quarter, Police line area, Rajved area, Raj harsh, Raj harsh, hinotiya area, Uma vihar etc area which is pumped to Sankehdi STP. |
| 26. | **Mandakini SPS** | Mandakini SPS covers Mandakini colony, siddipuram etc area which is pumped to J.K Hospital SPS. |

| | | |
|---|---|---|
| 27. | **Bairagarh Chichli SPS** | Bairagarh Chichli SPS covers gehunkheda village, Ganga Heights etc area, which is pumped to Sankhedi STP. |
| 28. | **Bagli SPH** | |
| 29. | **Sankhedi SPS** | |
| **SEWAGE PUMPING STATIONS BEFORE AMRUT 1.0** | | |
| 30. | **Ahmedabad SPS** | Ahmedabad SPS covers Koh E fiza Area, Ahmedabad Area and Khanugaon area. |
| 31. | **Laukhedi SPS** | Laukhedi SPS covers Bentha SPS, Indranagar SPS, Sehorenaka SPS, Khanugaon 1 & 2 SPS, Ahmedabad area. |
| 32. | **Tilaknagar SPS** | Tilaknagar SPS covers Tilaknagar, Devlok Colony, CTO, pujashri nagar, kailash Nagar, Camp no. 2, panchwati area. |
| 33. | **Sehorenaka SPS** | Sehorenaka SPS covers Bairagarh, Sanjay nagar, Indranagar, Bentha, Fatak road, Station Road, Part Area of CTO area. |
| 34. | **Khanugaon-1 SPS** | Khanugaon 1 SPS covers Dairy farm Area, Khanugaon hills, khanugaon village area. |
| 35. | **Khanugaon-2 SPS** | Khanugaon 2 SPS covers Shaadi hall area, Shamshan area. |
| 36. | **Bentha SPS** | Bentha SPS covers Bentha village. |
| 37. | **Indranagar SPS** | IndranagarSPS covers Indranagar village. |
| 38. | **Kotra SPS** | KotraSPS covers Nehru nagar, Kotra sultanabad, Jawahar chowk, PNT Chouraha, SAF Area. |
| 39. | **Vardhaman SPS** | Vardhaman SPS covers Shymala Hills Area. |
| 40. | **Garam Gaddha SPS** | Garam Gaddha SPS covers Shahid nagar, Sajida nagar Area. |
| 41. | **Fatehgarh SPS** | Fatehgarh SPS covers Idgah ills, Hamidia Hospital, Gandhi Medical College Area. |
| 42. | **MLB SPS** | MLBSPS covers MLB Area. |

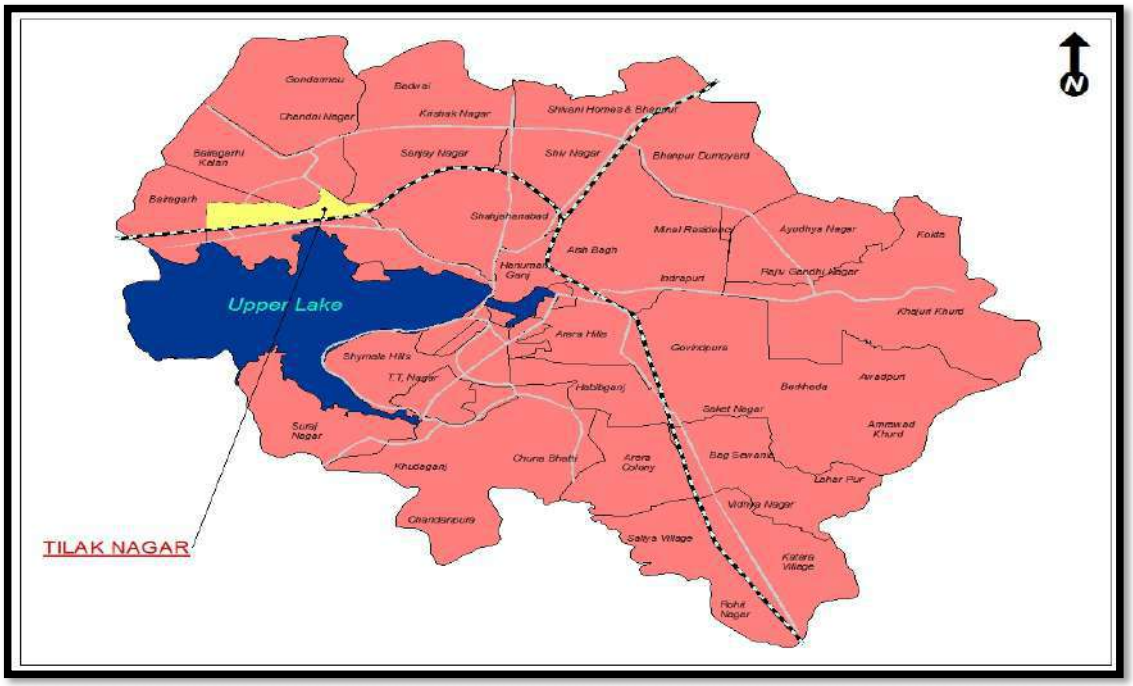
| | | |
|---|---|---|
| 43. | **Ginnori SPS** | Ginnori SPS covers JP Nagar, Ibrahimganj, Categorized Market, Parts of Shahjahanbad, Kali Basti, Parts of Malipura, Nakkar Khana Area. |
| 44. | **Patra SPS** | Patra SPS covers Barkhedi Village, jahangirabad, Pratap Nagar, Jhangir Colony Area. |
| 45. | **Banganga SPS** | Banganga SPS covers Malviya Nagar, Nishant colony, Roshanpura Slums Area. |
| 46. | **Manisha Market SPS** | Manisha Market SPS covers 1100 Quarters Area. |
| 47. | **Shahpura SPS** | Shahpura SPS covers Area Colony Block E-1, E-2, E-3, E-4, E-5 Area |
| 48. | **Habibganj SPS** | Habibganj SPS covers North TT Nagar, Jawahar Chowk, Part of South TT Nagar, Tulsi Nagar, Bheem Nagar, Shivaji Nagar, Machana Colony, No 6 Locality, Shankar Nagar, Char Imli, RBI Colony, Board Colony Area. |
| 49. | **Asha Niketan** | |




**Ahmedabad SPS**



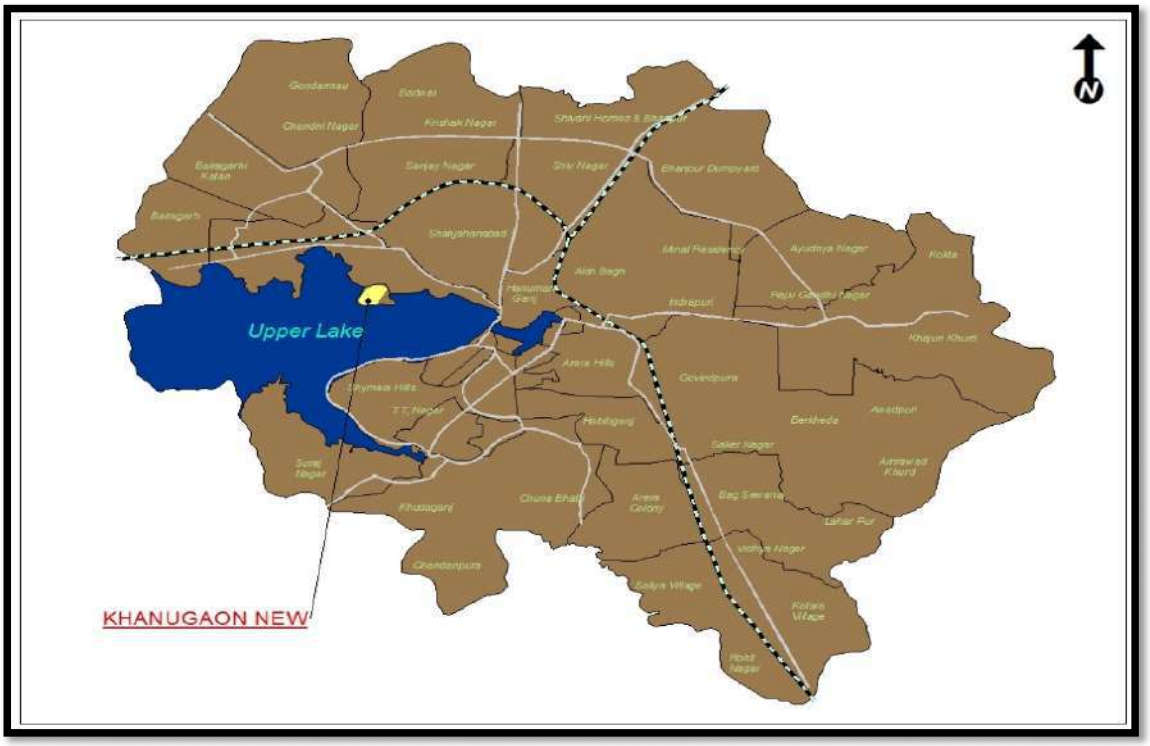

**Laukhedi SPS**



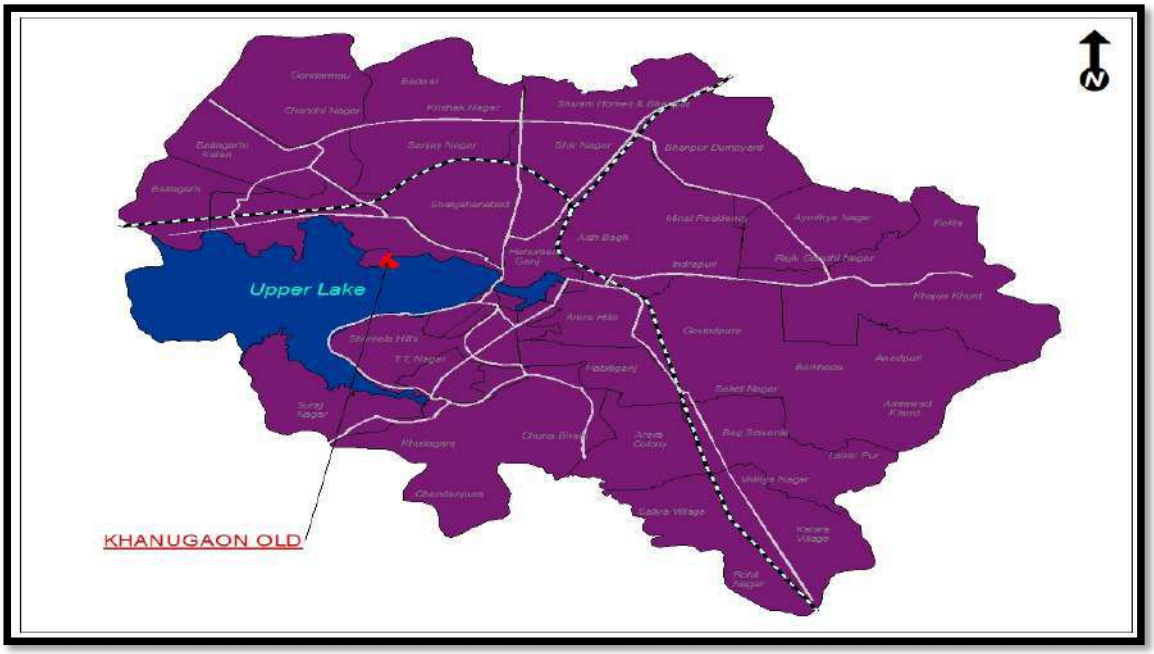

**Tilak Nagar SPS**



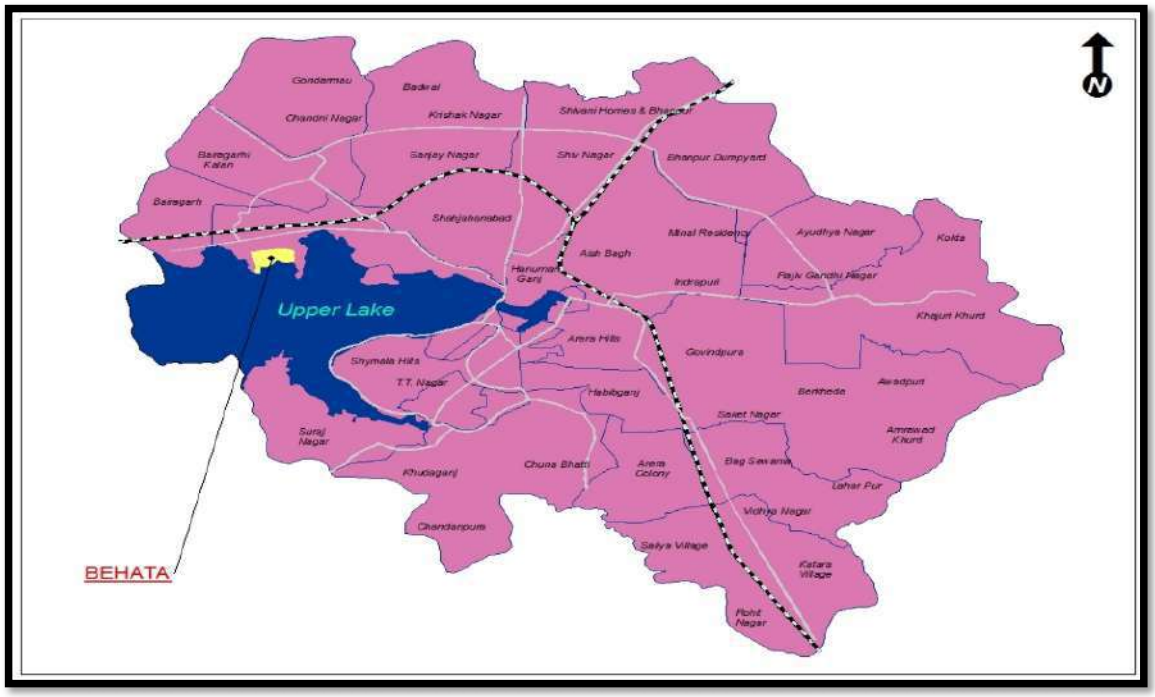

**Sehore Naka SPS**




**Khanugaon SPS**



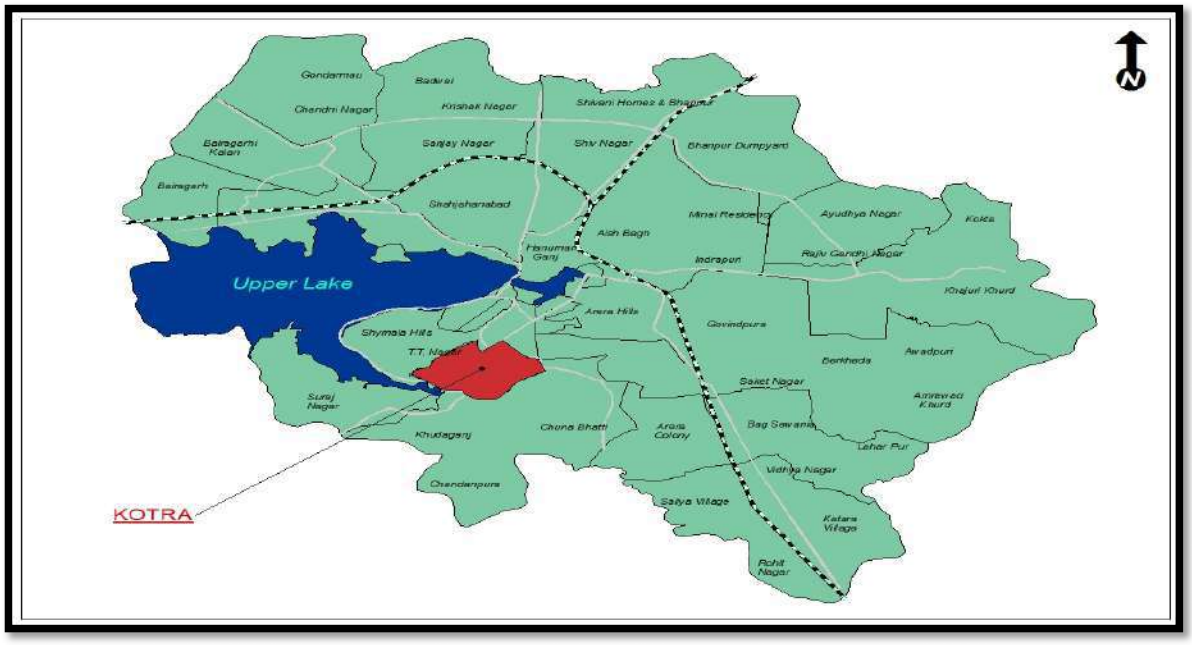

**Khanugaon old SPS**




**Behata SPS**




**Indranagar SPS**



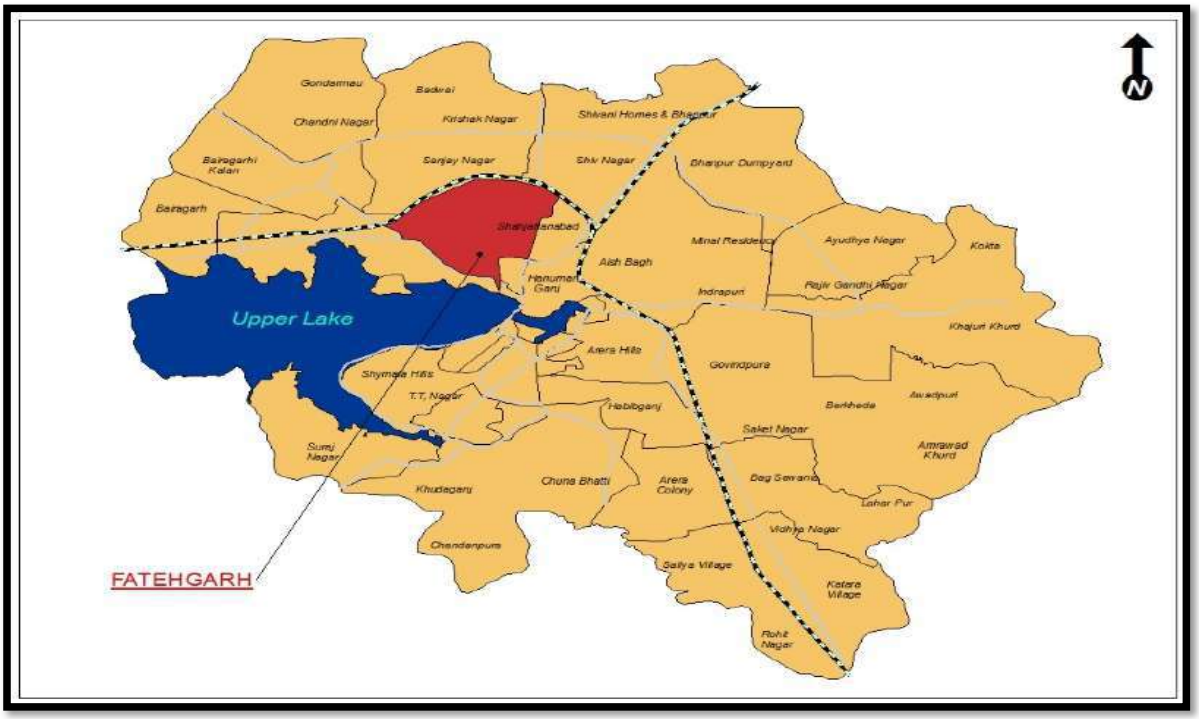

**Kotra SPS**



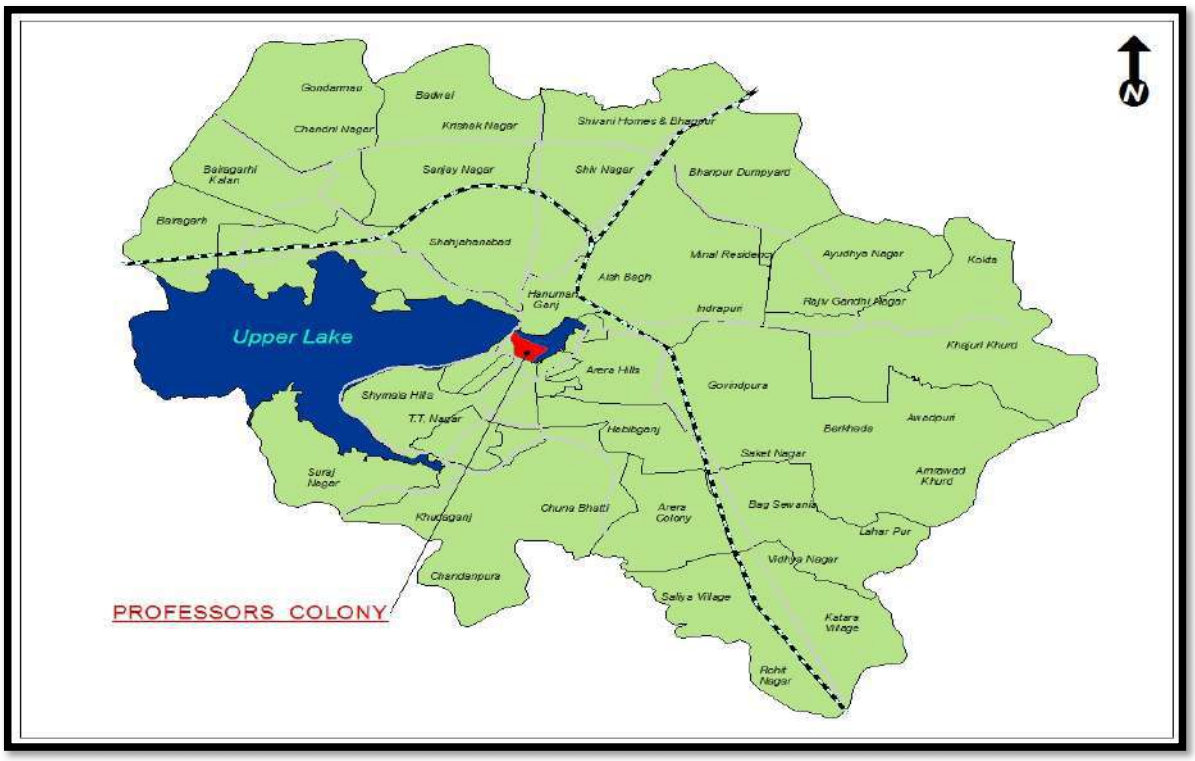

**Vardhaman SPS**



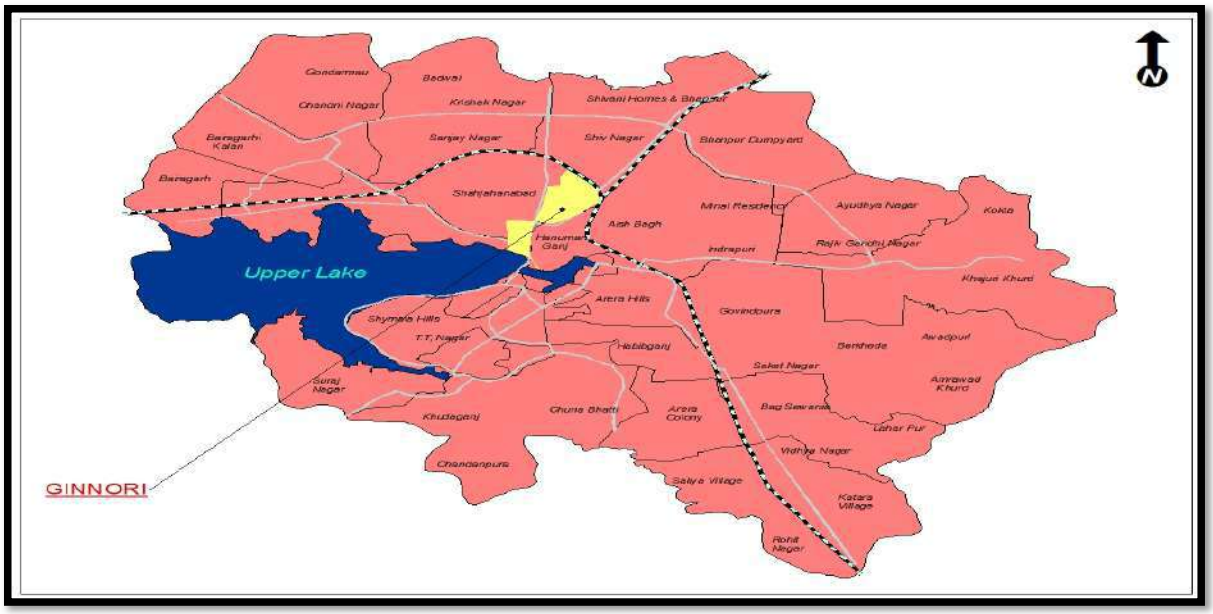

**Garam gaddha SPS**



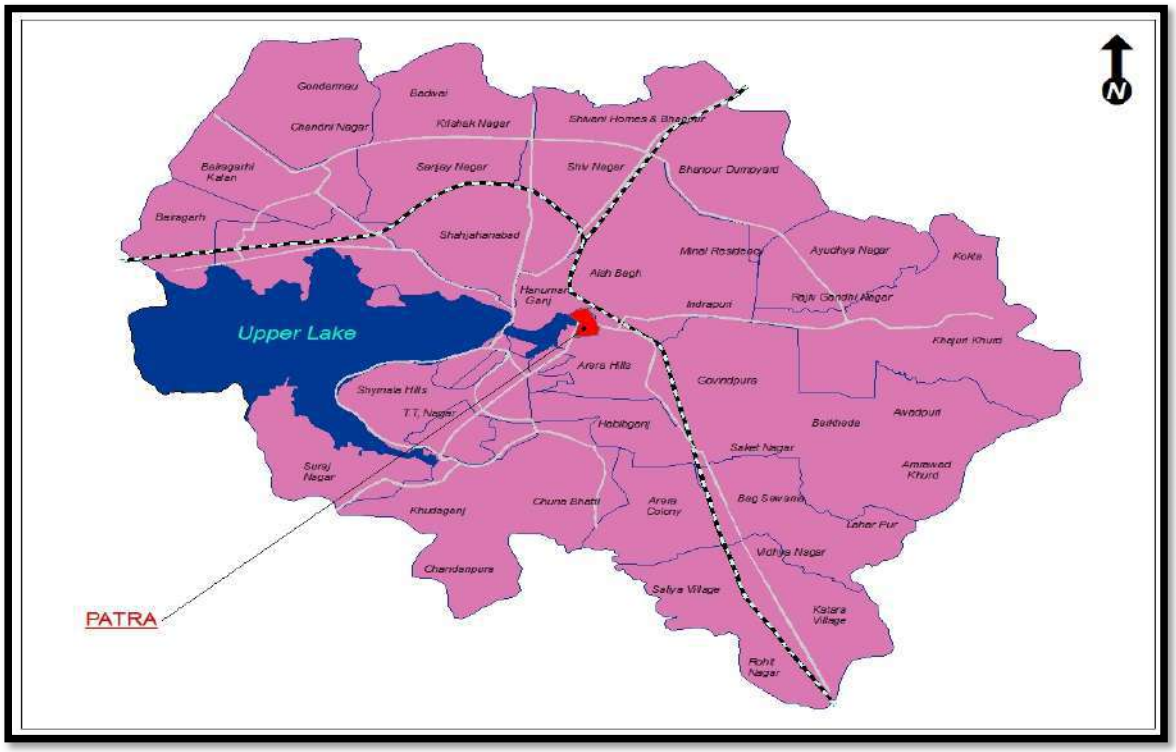

**Fatehgarh SPS**



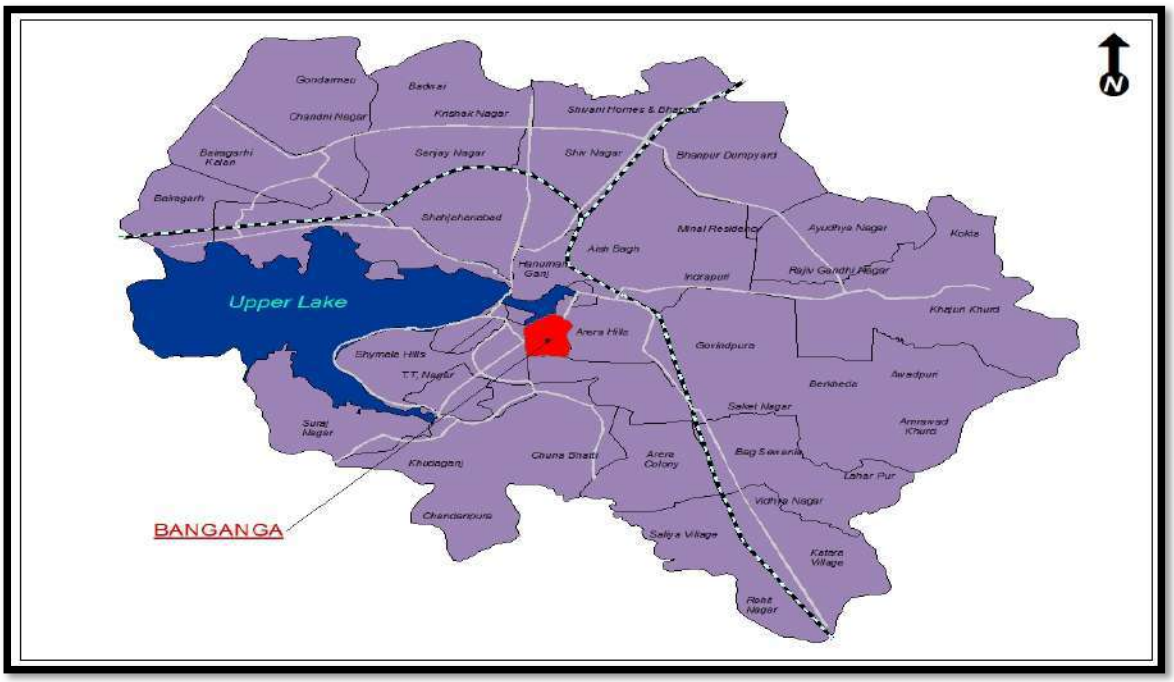

**Professors colony SPS**



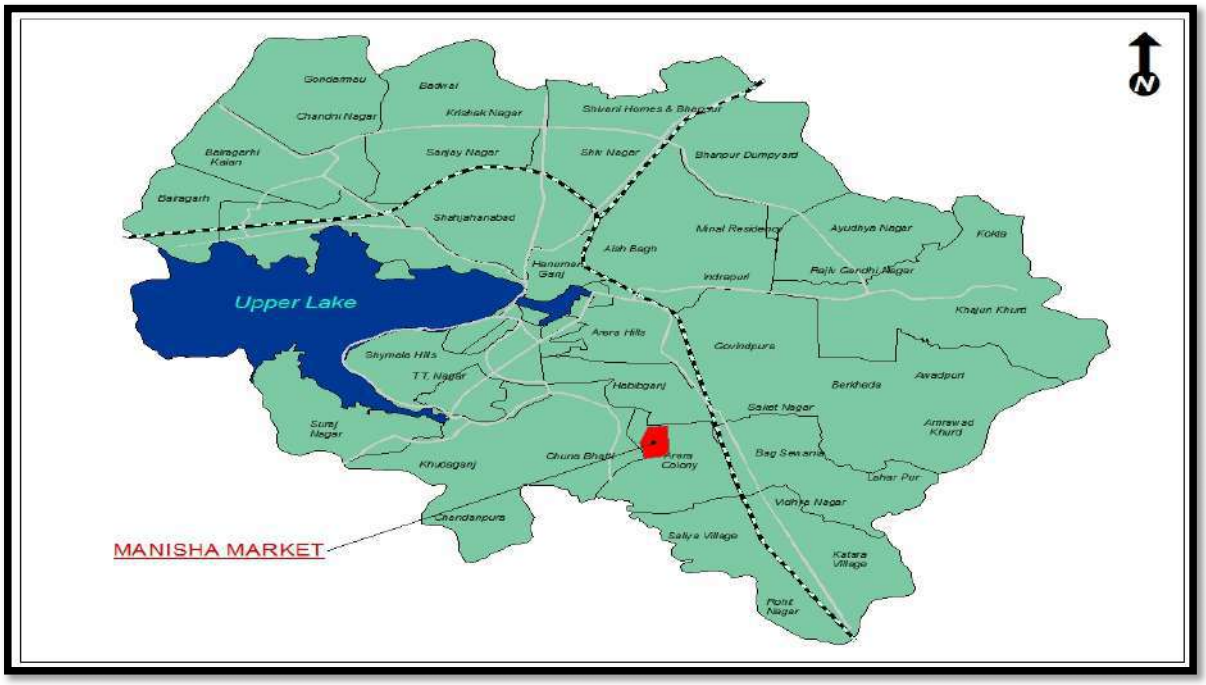

**Ginnori SPS**



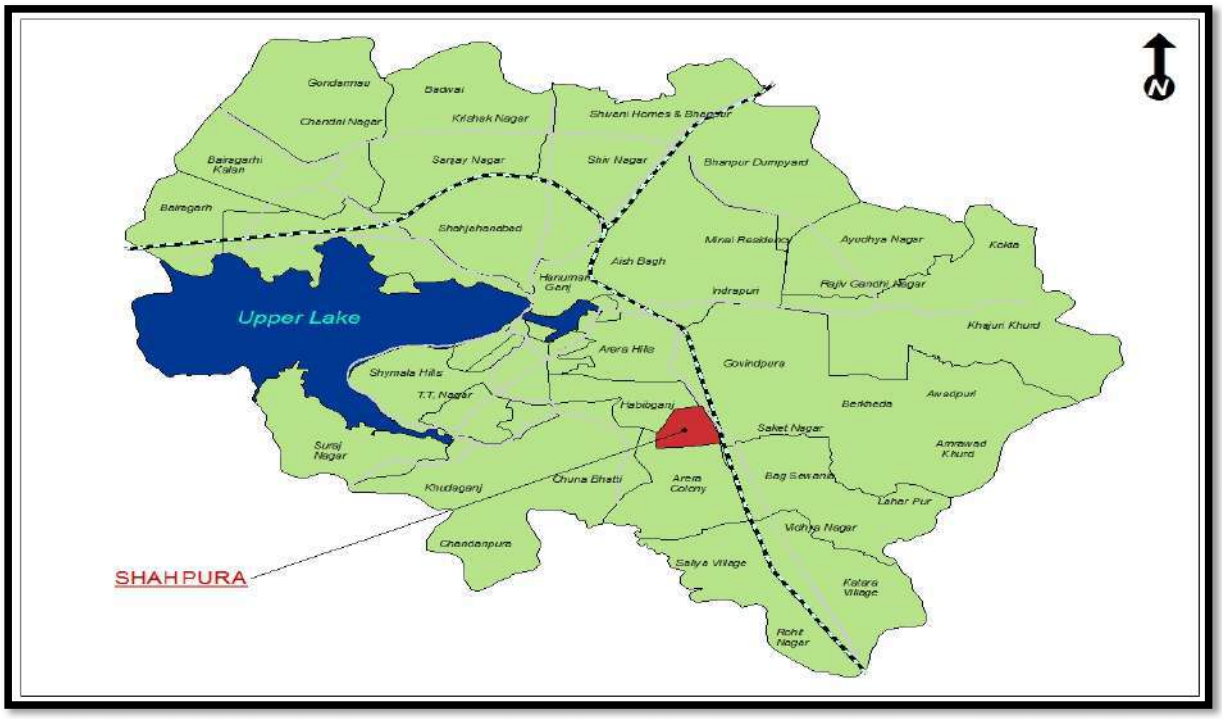

**Patra SPS**



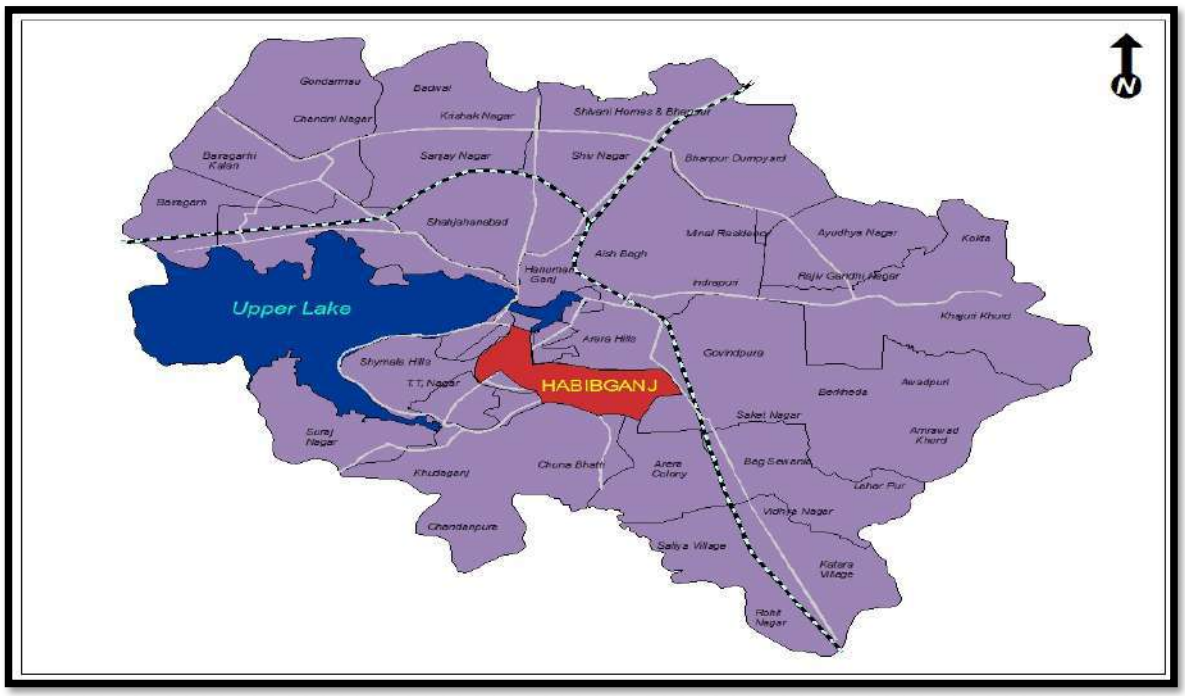

**Banganga SPS**



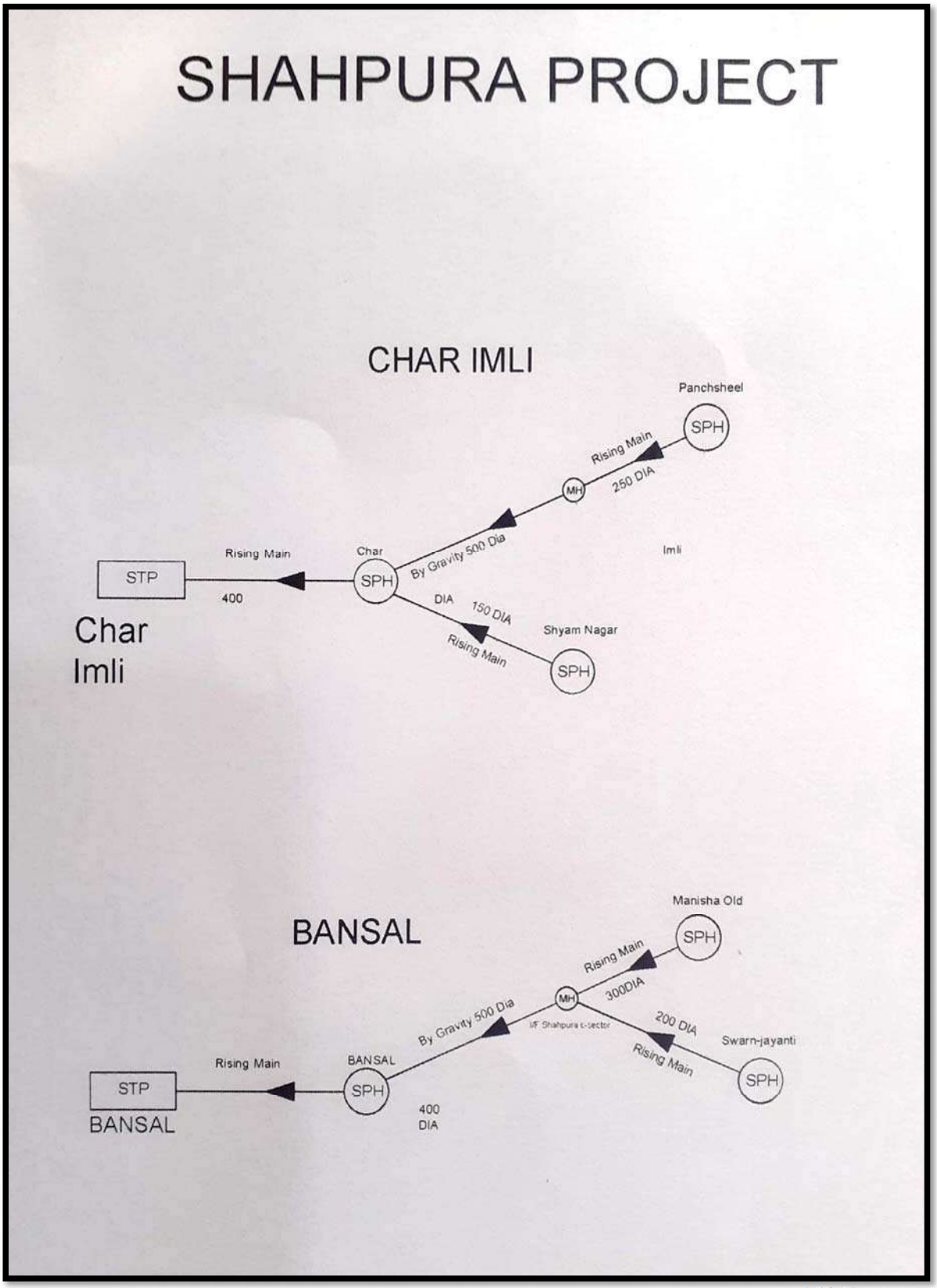

**Manisha Market SPS**

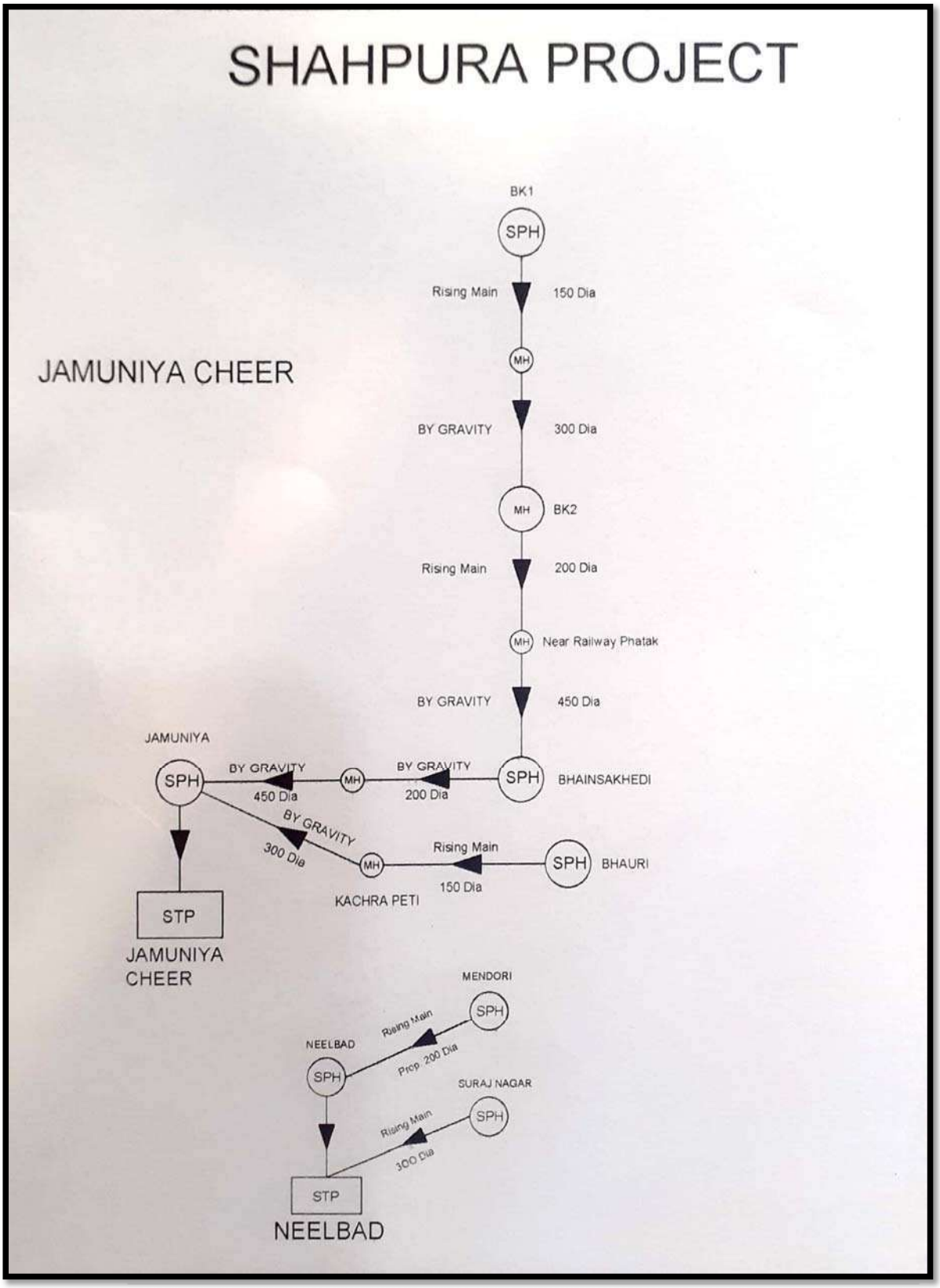


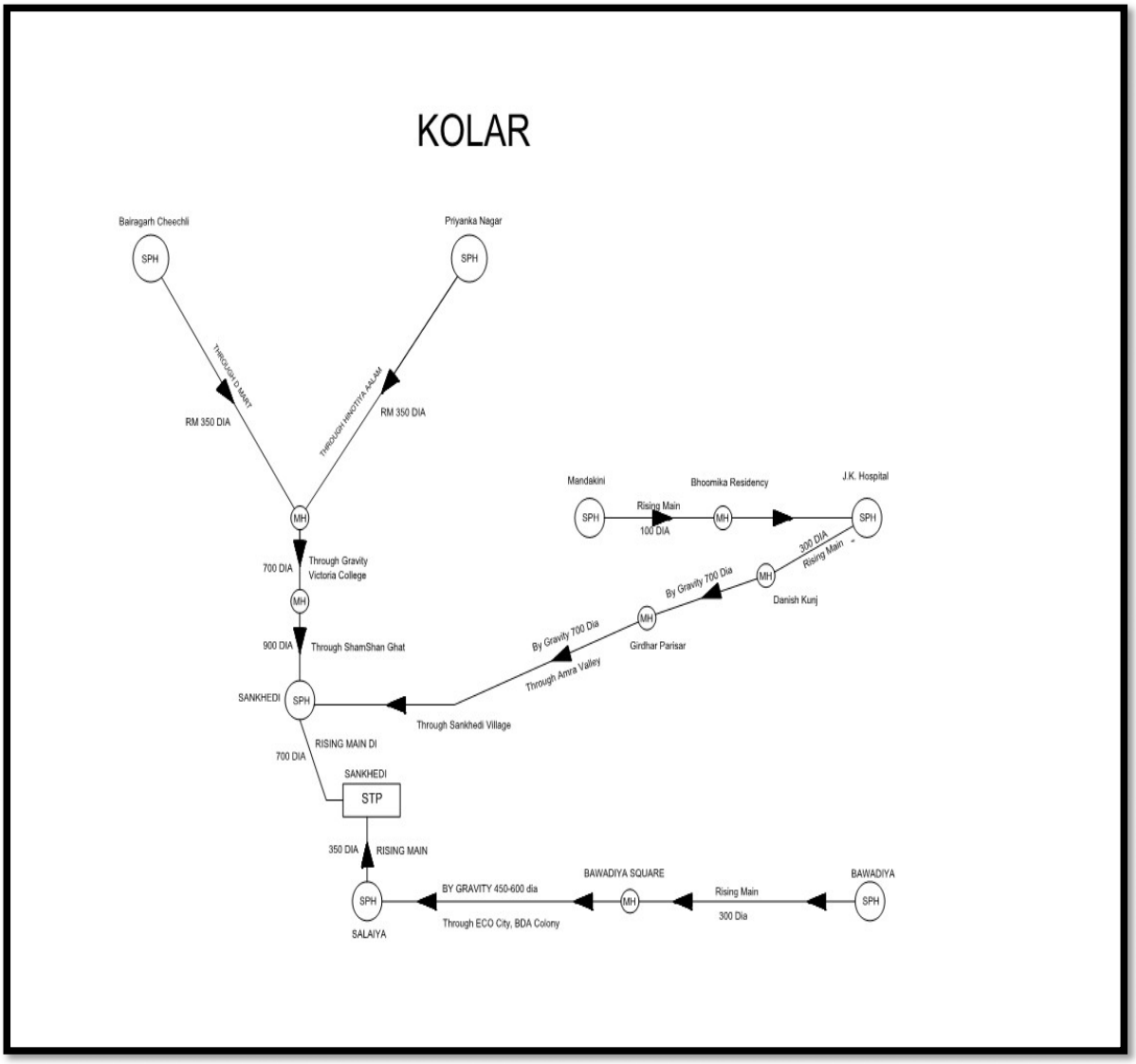

**Shahpura SPS**




**Habibganj SPS**


SHAHPURA PROJECT
CHAR IMLI
Panchsheel
SPH
Rising Main
250 DIA
MH
Char
By Gravity 500 Dia
Imli
STP
Rising Main
400
SPH
DIA
150 DIA
Rising Main
Shyam Nagar
SPH
Char
Imli
BANSAL
Manisha Old
SPH
Rising Main
300DIA
MH
By Gravity 500 Dia
200 DIA
Swarn-jayanti
Rising Main
SPH
BANSAL
STP
Rising Main
SPH
400
DIA
BANSAL


SHAHPURA PROJECT
JAMUNIYA CHEER
BK1
SPH
Rising Main
150 Dia
MH
BY GRAVITY
300 Dia
MH
BK2
Rising Main
200 Dia
MH
Near Railway Phatak
BY GRAVITY
450 Dia
JAMUNIYA
SPH
BY GRAVITY
450 Dia
MH
BY GRAVITY
200 Dia
SPH
BHAINSAKHEDI
BY GRAVITY
300 Dia
MH
KACHRA PETI
Rising Main
150 Dia
SPH
BHAURI
STP
JAMUNIYA CHEER
MENDORI
SPH
Rising Main
Prop. 200 Dia
NEELBAD
SPH
SURAJ NAGAR
SPH
Rising Main
300 Dia
STP
NEELBAD


KOLAR
Bairagarh Cheechli
SPH
Priyanka Nagar
SPH
THROUGH D. MART
RM 350 DIA
THROUGH HINOTIYA AALAM
RM 350 DIA
MH
700 DIA
Through Gravity
Victoria College
MH
900 DIA
Through ShamShan Ghat
SANKHEDI
SPH
Through Sankhedi Village
RISING MAIN DI
700 DIA
SANKHEDI
STP
350 DIA
RISING MAIN
SPH
SALAIYA
BY GRAVITY 450-600 dia
Through ECO City, BDA Colony
BAWADIYA SQUARE
MH
Rising Main
300 Dia
BAWADIYA
SPH
Mandakini
SPH
Rising Main
100 DIA
Bhoomika Residency
MH
J.K. Hospital
SPH
300 DIA
Rising Main
By Gravity 700 Dia
MH
Danish Kunj
By Gravity 700 Dia
Through Amra Valley
MH
Girdhar Parisar

## 11.3 Catchment of Existing STP's

Following are the catchment details of Sewage Treatment Plants:

| AMRUT 1.0 SEWAGE TREATMNET PLANT | | | |
|---|---|---|---|
| **1. SHAHPURA PROJECT** | | | |
| **S.no** | **Name of STPs** | **STP Capacity** | **STP Details** |
| 1. | **Jamuniyacheer STP** | 3.5 MLD | Jamuniyacheer STP covers Bairagrah kalan-1 SPS, Bairagrah kalan-2 SPS, Bhainsakhedi SPS, Bhauri SPS, Jamuniya SPS |
| 2. | **Neelbad STP** | 6 MLD | Neelbad STP covers Mendori SPS, Suraj nagar SPS,and Neelbad SPS |
| 3. | **Char-Imli STP** | 4.5 MLD | Char Imli STP covers Panchsheel SPS, Shyam Nagar SPS, Char Imli SPS. |
| 4. | **Bansal STP** | 9.5 MLD | Bansal STP covers Manisha old SPS, Swarnjayanti SPS, Bansal SPS |
| **2. KOLAR PROJECT** | | | |
| 1. | **Sankhedi STP** | 32 MLD | Sankhedi STP covers Bairagarh SPS, Priyanka Nagar SPS, Mandakini SPS, J.K Hospital SPS, Sankehdi SPS, Salaiya SPS, Bawadiya SPS. |
| 2. | **Maksi STP** | 20.5MLD | |
| **3. BHOJWET PROJECT** | | | |
| 1. | **Maholi Damkheda STP** | 35 MLD | Maholi Damkheda covers Garamgaddha, fathehgarh, ginnori, banganga, patra, kolouwa SPS. |

| | | | |
|---|---|---|---|
| 2. | **Shirin STP** | 5 MLD | Shirin Nallah is trapped and pumped to Shirin STP |
| 3. | **Professor colony STP** | 2 MLD | Professor colony STP covers vardhaman SPS, MLD SPS. |
| **SEWAGE TREATMENT PLANTS BEFORE AMRUT 1.0** | | | |
| 1. | **Maholi Damkheda STP** | 25 MLD | Sewage from Vardhaman SPH and MLB SPH drains their water in Banganga SPH. Similarly, sewage from Gramgadd SPH drains water in Fatehgarh SPH, which along with Banganga SPH, Ginnori SPH, Kolua Village SPH drains into Patra SPH. Sewage from Patra SPH is finally drained into Maholi Damkheda STP |
| 2. | **Badwai STP** | 16.67 MLD | The waste water produced from Khanugaon-1 SPH is drained into Khanugaon 2 SPH which further drains into Ahmedabad SPH. Similarly, Sewage from Bentha SPH and Indranagar SPH drains into Sehorenaka SPH. Sewage form Ahmedabad SPH, Sehorenaka SPH is drained into Laukhedi SPH which in further drains into Badwai STP |
| 3. | **Bawadia kalan STP** | 13 MLD | Sewage produced from the catchment of Habibganj SPH is drained into Shahpura SPH, which along with Manisha Market SPH finally drains into Bawadia Kalan STP. |
| 4. | **Gandhi nagar stp &gondarmau STP** | 2.34 MLD | Sewage from Tilak Nagar SPH drains into two STPs Gandhi Nagar STP & Gondarmau STP |
| 5. | **Kotra STP** | 10 MLD | Waste water produced from Kotra SPH catchment drains into Kotra STP. |

| | | | |
|---|---|---|---|
| 6. | TT Nagar | 4.5 | |
| 7. | Ekant Park | 8 | |
| 8. | BHEL 01 Barkheda | 4.5 | |
| 9. | BHEL 02 Piplani (Closed) | 2.5 | |

## 11.4 Rising Main Details of Existing Sewage Pumping Stations

After the catchment area of the Pumping Stations are calculated, the below-mentioned table gives the flow for the various years. gives the rising main details of Pumping Stations, gives the details of the existing installed pumps.

| Rising Main Details | | | | |
|---|---|---|---|---|
| S No. | Location | Type of Wet well | Pumping Main | |
| | | | Dia (mm) | Length (m) |
| 1. | Panchsheel Nagar | Circular | 250 | 650 |
| 2. | Shyam Nagar | Circular | 150 | 1400 |
| 3. | Char Imli | Circular | 350 | 32 |
| 4. | Swarn Jayanti | Circular | 200 | 950 |
| 5. | Bansal | Circular | 300 | 36 |
| 6. | Manisha Old | Circular | 300 | 900 |
| 7. | Suraj Nagar | Circular | 300 | 5500 |
| 8. | Mendori | Circular | 150 | 640 |
| 9. | Neelbad | Circular | 350 | 32 |
| 10. | Bairagarh-Kalan-1 | Circular | 150 | 446 |
| 11. | Bairagarh-Kalan-2 | Circular | 200 | 968 |
| 12. | Bhaisakhedi | Circular | 200 | 1448 |
| 13. | Bhauri | Circular | 150 | 556 |
| 14. | Jamuniya cheer | Circular | 200 | 21 |
| 15. | Nehru Nagar | Circular | 300 | 225 |
| 16. | 1250 | Circular | 300 | 456 |

| | | | | |
|---|---|---|---|---|
| 17. | Garam Gaddha | Circular | 150 | 51 |
| 18. | Khanugaon | Circular | 150 | 36 |
| 19. | Behta | Circular | 150 | 33 |
| 20. | Indra Nagar | Circular | 250 | 26 |
| 21. | Jathkhedi | Circular | 300 | 675 |
| 22. | Bawadiya kalan | Circular | 300 | 321 |
| 23. | Salaiya | Circular | 350 | 467 |
| 24. | J.K Hospital | Circular | 300 | 588 |
| 25. | Priyanka Nagar | Circular | 350 | 413 |
| 26. | Mandakini | Circular | 100 | 319 |
| 27. | Bairagarh Chichli | Circular | 350 | 108 |
| 28. | Ahmedabad | Circular | 400 | 1499 |
| 29. | Laukhedi | Circular | 600 | 4854 |
| 30. | Tilaknagar | Circular | 450 | 2715 |
| 31. | Sehorenaka | Circular | 350 | 950 |
| 32. | Khanugaon 1 | Circular | 150 | 732 |
| 33. | Khanugaon 2 | Circular | 150 | 303 |
| 34. | Bentha | Circular | 150 | 661 |
| 35. | Indranagar | Circular | 200 | 138 |
| 36. | Habibganj | Circular | 300, 400 | 2300 |
| 37. | Shahpura | Circular | 300 | 1500 |
| 38. | Manisha Market | Circular | 450 | 2000 |
| 39. | Garam Gadda | Circular | 100, 150 | 150 |
| 40. | Kotra | Circular | 450 | 1733 |
| 41. | Patra | Circular | 700 | 9920 |
| 42. | Vardhman | Circular | 200 | 230 |
| 43. | Banganga | Circular | 500 | 725 |
| 44. | MLB | Circular | 150 | 285 |
| 45. | Fatehgarh | Circular | 200 | 1800 |
| 46. | Ginnori | Circular | 300 | 5420 |
| | | | | |

| Details of installed Pumping Machineries | | | |
|---|---|---|---|
| **S.no** | **Location** | **No. of Pump** | **Power of Pump (hp)** |
| 1. | Panchsheel Nagar | 3 | 25,30,40 |
| 2. | Jamuniya Cheer | 3 | 20,25,30 |
| 3. | Chirayu | 3 | 15,20,25 |
| 4. | Shyam Nagar | 3 | 6,6,20 |
| 5. | Swarn Jayanti | 3 | 6,20,25 |
| 6. | Bansal | 3 | 40,65,110 |
| 7. | Char Imli | 3 | 25,30,45 |
| 8. | Suraj Nagar | 3 | 40,50,75 |
| 9. | Mendori | 3 | 15,22.5,30 |
| 10. | Neelbad | 3 | 40,65,85 |
| 11. | Bairagarh-Kalan-1 | 3 | 15,15,6 |
| 12. | Bairagarh-Kalan-2 | 3 | 15,15,15 |
| 13. | Bhauri | 3 | 4,5,6 |
| 14. | Nehru Nagar | 3 | 12,20,22 |
| 15. | 1250 | 3 | 15,17,25 |
| 16. | Shirin | 5 | 60,20,25,15,25 |
| 17. | Garam Gaddha | 3 | 35,35,55 |
| 18. | Khanugaon | 3 | 20,40,45 |
| 19. | Behta | 3 | 35,35,35 |
| 20. | Indra Nagar | 3 | 35,55,80 |
| 21. | Jathkhedi | 3 | 80,110,140 |
| 22. | Bagli | 5 | 60,60,110,110,225 |
| 23. | Bawadiya kalan | 3 | 30,40,55 |
| 24. | Salaiya | 3 | 30,50,65 |
| 25. | J.K Hospital | 4 | 55,110,40,25 |
| 26. | Priyanka Nagar | 3 | 7,7,7 |
| 27. | Mandakini | 3 | 6,7,12 |
| 28. | Bairagarh Chichli | 3 | 85,140,200 |
| 29. | Sankhedi | 5 | 55,55,110,110,180 |
| 30. | Ahmedabad | 3, 3 | 75, 50 |
| 31. | Laukhedi | 3, 3 | 150, 100 |

| | | | |
|---|---|---|---|
| 32. | Tilaknagar | 3, 3 | 75, 40 |
| 33. | Sehorenaka | 3, 3 | 30, 20 |
| 34. | Khanugaon 1 | 3 | 15 |
| 35. | Khanugaon 2 | 1, 2 | 12.5, 7.5 |
| 36. | Bentha | 1, 2 | 12.5, 7.5 |
| 37. | Indranagar | 1, 2 | 12.5, 7.5 |
| 38. | Habibganj | 1, 1, 1 | 85, 60, 50 |
| 39. | Shahpura | 2, 1, 1 | 170, 60, 50 |
| 40. | Manisha Market | 1, 2 | 22, 16 |
| 41. | Garam Gadda | 2 | 7.5 |
| 42. | Kotra | 4, 2 | 120, 60 |
| 43. | Patra | 3 | 280 |
| 44. | Vardhman | 3, 2 | 10, 5 |
| 45. | Banganga | 3, 3 | 125, 74 |
| 46. | MLB | 3 | 20 |
| 47. | Ginnori | 4 | 60 |
| 48. | Fatehgarh | 1, 1, 1 | 25, 10, 5 |
| | | | |

## 12.Justification of the Present Project.

Bhopal is the capital of state of Madhya Pradesh. In last decades migration from rural settlements has resulted in increase in population of the town at rate more than the average population growth rate of Madhya Pradesh. Furthermore, the ongoing execution of water supply scheme will result in water supply @150 lpcd to the residents of towns. The urbanization and water availability has resulted in change in lifestyle of the local residents in terms of water flush toilets in place of dry pit toilets.

The usage of water flush toilets has resulted in the increase of sewage generation which has started flowing in the drains along the roads. The Suraj Nagar and Barkhedi drains are meant to carry storm water and therefore gets overflow due to incoming sewage and thereby creating an unhygienic situation and health hazards. These drains flow into natural drains and ultimately flow into nearby natural ponds or natural drains that ultimately meets to Kaliyasot dam. The increased wastewater generation is becoming not only a potential health hazards and but also will result in pollution threat to rivers.

As per the above, the execution of project is required for construction of Sewage Treatment Plant at the pre-decided location. The sewage shall be treated and disposed of scientifically.

This is required because,

- The increased quantity of sewage has resulted in over-flowing of Nalla and a potential threat to the natural water bodies i.e., ponds / River i.e., degradation/contamination due to meeting of Nalla carrying sewage. As per the State policy no Nalla carrying wastewater or source of contamination should drain in natural water bodies.
- In the absence of fully collection system, the waste water generated is being discharged in open drains along the road resulting in unhygienic environment leading to health hazards.
- The terrain and physiography of the city is a constraint toward development of an efficient sewerage network. The sewerage networks need lots of pumping facilities to take it to STP's.
- The present sewerage network serves only the 30-35% of the city rest of the entire sewer generated is either directly flows in to the open drains and nallahs or disposed in Septic Tanks where the effluent flows in the open drains and nallahs in the absence of Soak pits.
- The sewage treated in the STP's is only half the capacity because the existing network can only collect that much.
- The existing sewerage network is in worn out and dilapidated condition further decreasing its efficiency.

# 13. Approach and Methodology

## 13.1 Approach

An approach has been taken to frame the project to achieve economy in construction. An integrated approach has been taken while studying and designing the new proposal by considering the use of existing system components on the merit of their physical condition, capacity, usefulness etc.

DPR Preparation Planning & Key Stages of the Assignment

DPR preparation & key stages of the scope of work is given as below:

- Mobilization of consultant team at project area.

- Submission and approval of Concept Plan (consisting of details and adequacy of existing system, technical and financial viability of proposed location of sewage pump house, sewage treatment plant, environment management plan).
- Submission and approval of Draft DPR including survey and investigation reports, design and drawing, detailed estimate of components of proposed underground sewerage scheme.
- Submission of Final DPR after the approval of draft DPR.

The present assignment includes the following steps:

**Scope of work**

- Task 1: Analysis of the Existing Situation
- Task 2: Concept and Feasibility Studies preparation of CWBP/CWAP
- Task 3: Preliminary designs with an outline for required investments and rough cost estimate (in order to rehabilitate and augment fully the water supply system
- Task 4: Detailed Engineering and Design and Bid documents.

### 13.1.1 General Framework

- Collecting the present population data and projecting the same for the Ultimate year 2055 considering Base year as 2025.
- Assessing the water supply requirement and sewage generation for the Intermediate year and the Ultimate year.
- Assessing adequacy of existing system for integration into the proposed system for sewerage.
- Identifying disposal points and determining the standards for treated sewage.
- Carrying out a Life cycle Cost analysis to determine the best suited technology to treat the sewage.
- Planning and zoning of the town considering the natural topography and contributory areas and availability of sites for locating intermediate pump stations.
- Recycle and reuse of treated effluent for various beneficial non-potable uses, Proposal, if any, for use of manure, sewage gas etc. to generate revenue.

### 13.1.2 Design & Engineering

- Design and Detailed engineering of sewer network, intermediate pump stations, treatment plant and disposal system.
- Design and Detailed Engineering of related Electrical, Mechanical and Instrumentation systems.
- Design and costing of SCADA system.
- Preparation of detailed working drawings and specifications.

### 13.1.3 Project Cost & Financial Viability

- Detailed consultations with various stakeholders like Government departments like PCB, PHED, UADD NGOs, general public along with the ULB etc
- Consultation with ULB, District administration and public for planning of Community Toilets/Public Conveniences, Individual Toilets and local sanitation/treatment facilities with due consideration for technical feasibility and technical requirements.

## 13.2 Project Delivery Phase

**Mobilisation**

- Since the execution of the agreement with BMC, the project team has been mobilised as per Project Activity Schedule. Bentley's Sanitary Sewer GEMS, Water GEMS software together with the GIS Arc Info Tool shall be used for optimum design and hydraulic modelling.
- The project team will submit the agreed number of copies of the deliverables to BMC according to the TOR. The Project Team is organised efficiently and coherently in a simple structure with clear lines of responsibility. The team members' work will be verified and endorsed by in-house specialist advisers to provide independent insights and to ensure that work complies with our high standards.

## 13.3 Proposed Work Schedule

A work flow diagram encompasses the following tasks within the consultancy period covering the following tasks can be found at the end of this section:

- Data collection and analysis
- Review previous studies, reports by client and other consultants

- Review Guidelines adopted by Bhopal Municipal Corporation and formulate standards in line with BMC and as per practise in line with relevant codes for Sewerage Services.
- Sub-Zoning of the scope area
- Develop technology options
- Options evaluation / prioritisation strategies
- Identification of project components
- Prioritization and cost benefit analysis of project components
- Engineering Design of short to medium term mitigation works
- Cost estimation.
- Tender Document.
- Implementation schedule
- Submissions as per TOR

## 13.4 Methodology

### 13.4.1 Topographical Survey

Topographical survey was conducted in detail covering all items for entire Bhopal Municipal Corporation in the month of April-2022 to June 2022 and prepared a base map of the same. The terrain of the town is mainly slopping towards the periphery of town and ultimately to Eastern. The total elevation difference in Bhopal is around 110-120m meters. The administrative boundaries of Bhopal Municipal Corporation have been marked and finalized with the help of ULB.

The alignment has been surveyed in detail covering all items in the scope of work using the sophisticated Survey Equipment's such as Total Station "Leica/Nikon" and DGPS "Trimble" and Auto CAD drawing prepared showing the following details of the project site.

- Establishing Temporary Benchmarks within the project area.
- Electrical poles, telephone poles, transformers, manholes, trees, drains, road divider, building lines, and also building line, taps, overhead tanks, sumps etc. places such as temples, mosque, church, grave yard, road width, type of road surface etc.
- Location of existing sewers, manholes etc.
- Location of existing tube wells, capacity data, waterlines, overhead tank with capacity and staging details.

Following methodology is adopted for conducting the detailed topographical survey:

- The topography survey was carried out using the Total Station Equipment "Leica/Nikon" which has range of nearly 2.5 km. assuming the easting, northing and level points' spot level was identified in the site. The ups, downs and height in the land were marked in the spot level survey using the total station equipment. All the amenities like Electric pole, Drains, roads, religious structures, transformers etc. recorded and shown in plan. After completion of topographical survey, the field level contour map was generated by using the Auto Plotter software.
- Spot levels were taken on every 30m interval along the alignment of roads. The spot levels were also are taken at grade changes, so as to capture the details of the grade changes / slopes. The field levels were obtained as to generate a contour interval of 0.50m.

All the features surveyed and prepared a base map in Auto CAD for further use and also developed a DEM for entire Bhopal Municipal Corporation.













### 13.4.2 Stakeholder Consultation and Site Visits

Detailed consultations conducted with various stakeholders like local officials of Bhopal Municipal Corporation, local peoples, local representative, and general public with specific deliberations on project proposals.

Suitable government land for proposed sewage pump houses and sewage treatment plant in the project area is planned with officials of local municipal body, and local representatives.

Site visits were done for the suitable collection network and instalment of sewerage scheme components like sewage pumping stations and sewage treatment plant. We have visited each and every part of the town along with the local ULB officials and have also discussed with local people for better understanding of the town profile. Local stakeholder consultants were also carried in order to inform and create awareness about the proposed sewerage scheme. Lots of issues was also known during the local consultation meeting.

During site visit, location of proposed STP and sewage pump house were found out and land record was checked with local revenue official on the site.

## 14. Design Parameters and Selection of Technology

Sewerage system is an intricate civil Engineering work which is designed for two extreme conditions of minimum flow in the initial range of population and maximum flow for design period loads with conditions of extreme (minimum non-silting and maximum non-scouring) velocities and depth of flow in the conduit. In case sewer connections are not done for a longer period without any flow, the assets created may become non-functional. Generally, a sewerage system involved four phases:

- Treatment of Sewage – Sewage Treatment Plant
- Effluent Disposal System

## 14.1 Design Period for Sewerage Scheme Components

The length of time up to which the capacity of a sewer will be adequate is referred as design period. In the sewer system the flow is largely a function of population density and water consumption. The design period is different from planning horizon year. Table 1.1. CPHEEO Manual gives design period for different components of sewerage system and sewage treatment. STP should be designed in phases, refer clarification in table 1.1. First phase of STP should be for about 10-15 years but land of STP should be taken for 30 years period

**Design Period of Sewerage Scheme Components**

| Sr. No. | Design Component | Design Period | Remarks |
|---|---|---|---|
| **1** | Land Acquisition -STP, SPS, Sewers etc. | 30 | Generally, Land will be required to add later for construction of STP in modules. Accordingly, land should be acquired. At SMC STP is proposed to be constructed for Intermediate Stage. |
| **2** | Sewage Pumping Stations Civil Works | 30 | Cost of civil work is economical for full design period. It is proposed to be designed for 30 years at SMC. |
| **3** | Pumps & Machineries | 15 | Considering modular approach, it is proposed to be designed for 15 years at SMC and provided accordingly. |
| **4** | Sewage Treatment Plant | 15 | The construction shall be usually modular (15 years) in phased manner. In case sewer connections are not done for a longer period without any flow, the assets created for it |

| | | | |
|---|---|---|---|
| | | | may become non-functional. For SMC, STP capacity is proposed to be constructed for 17.0 MLD |
| **5** | Rising Mains / Force Mains | 30 | In case of low velocities, dual rising mains are also examined. Only one force main for each SPS is proposed for 30 years design period. |
| **6** | Effluent Disposal & Utilities | 30 | Provision of design capacities in the initial stages itself is economical & safe disposable of effluent is considered. |

## 14.2 Sewage Generation

CPHEEO Manual stipulates that generally 80% of the water supply may be expected to reach the sewers. However, sewers should be designed to minimum waste water flow of 100 to 135 litres per capita per day for urban, as per the rate of water supply. But as per AMRUT 2.0 Guidelines 150 LPCD is considered.

## 14.3 Population

The population projections are made based on census data and the flows for each tributary area and sewer reach are calculated in accordance with the projected population for the given area as presented below.

## 14.4 Water Consumption per Capita

The quantity of wastewater generated, to be transported and treated will depend on population and per capita water use. Per capita water supply for domestic needs is proposed to be 150 LPCD as per AMRUT 2.0 Guidelines.

## 14.5 Per Capita Waste Water Flow

The amount of water returned as sewage will be 80% in accordance with the CPHEEO Manual. This will result in a per capita waste water flow of 108 LPCD. But, as per AMRUT 2.0 guidelines 150 LPCD is considered, hence it will result in a per capita waste water flow of 120 LPCD.

## 14.6 Components of Sewer System

Sewer systems consist of: (a) House connections; (b) the sewers and their appurtenances; and (c) Manholes. Occasionally, individual pumping stations may be required to lift the effluent from the interceptor tank into the sewer to overcome adverse elevation differences; additionally, pumping stations may be required in the sewer system itself in very flat areas.

### a. Sewage Treatment Plant

STP is provided to treat the municipal sewage after getting the effluent parameters as per the CPCB norms.

## 14.7 Peak Factor

The Peak Factor is the ratio of maximum to average daily flow and is a function of service area population. This factor is applied to the average daily waste water flows to account for higher-than-normal daily flows. Design peak factors are summarized below with reference to contributory Population.

| Contributory Population | Peak factor |
|---|---|
| **Up to 20,000** | 3 |
| **20,000-50,000** | 2.5 |
| **50,000-7, 50,000** | 2.25 |
| **Above - 7, 50, 000** | 2 |

## 14.8 Ground Water Infiltration

The CPHEEO Manual on sewerage and sewage treatment specifies rates for ground water infiltration for sewers (clause 3.2.7). The groundwater infiltration rates are summarized in following Table

**Ground Water Infiltration**

| Infiltration Condition | Unit | Minimum | Maximum |
|---|---|---|---|
| **Service Area** | Litres/hectares | 5000 | 50000 |
| **Pipe Length** | Litres/ Kilometre/ day | 500 | 5000 |
| **Manholes** | Litres/each/day | 250 | 500 |

## 14.9. Material for Construction of Gravity Sewer

Brickwork is used for large diameters as sewers can be constructed in any shape. However, now it is not common. Concrete pipes are commonly used now as can be manufactured to any reasonable strength and laying is easy and jointing is leak proof. Salt glazed stoneware pipes are mostly manufactured in sizes 80-1000 mm but sizes greater than 300 mm are generally not used

due to economic considerations and greater losses in loading & unloading of pipes. The length of these pipes is 60 cm, 75 cm and 90 cm. These pipes are good for corrosion resistance and erosion resistance. However due to less length, more joints, difficulty in jointing, requirement of special bedding and less compressive strength of pipes manufactured in India; use of these pipes is reducing in India.

AC pipes cannot stand high superimposed loads, subject to corrosion from acids in sewage and high sulphate soils, require special bedding and weak against erosion where high velocities are encountered; as such use of AC pipe is not prevalent. Cast iron, DI and steel pipes are not used due to high cost. uPVC pipes are manufactured in sizes 75, 90,110, 140-, 160,250,290- and 315-mm outer dia. uPVC pipes are smooth, light, easy to joint and have leak proof joint. Rates are also low. These days these pipes are used for making connection from house to sewer but not prevalent in street sewers. HDPE pipes available up to 630 mm dia are recent development in India but are costlier than RCC pipes and uPVC pipes. The welded joints are leak proof and as such some cities have started using these pipes.

GRP pipes are widely used in other countries where corrosion resistant pipes are required at reasonable rates. When using concrete or reinforced concrete, high density sulphur resistant cement should be used. These pipes are made of slag cement that contains fewer calcareous (CaOH2) particles than pipes made of Portland cement. These particles react with the sulphuric acid (created by bacterial dissipation of hydrogen sulphide) in sewers, causing the aforementioned crown corrosion. If this particular cement is not used, lifetime of concrete sewers cannot be expected more than 30 years. A comparative study of characteristics of various pipe options for gravity sewers is presented below.

The cost comparison of RCC NP3 & DWC-HDPE pipes is done including cost of bedding as these costs are substantial. On this basis RCC pipes are more cost effective and as such have been recommended. RCC NP3 pipes shall be used for lesser depths and for greater depths & NH crossings RCC NP4 pipe shall be used due to lower cost and better load bearing capacity. RCC Pipes shall be manufactured with sulphate resistant cement to minimize crown corrosion and increase life of pipe.

| Sr. No. | Evaluation Criteria | Glazed Stoneware Pipes (IS:651-1980) | RCC Pipes (IS:458-1988) | UPVC Pipes | DI Pipes (IS:8329-2000) | HDPE Pipes (IS:14333-2000) | DWC Pipes |
|---|---|---|---|---|---|---|---|
| 1 | **Available Length** | 0.6m | 2 to 2.5m | 6 or 12m | 6 m | 6 or 12m | 6 m |
| 2 | **Diameters Available** | 100 to 300mm for higher diameters | 150 to 2000mm | Available up to 630mm | Up to 1000mm | Available up to 630mm | Up to 1200mm |

| | | | | | | | |
|---|---|---|---|---|---|---|---|
| | | it is not economical | | | | | |
| 3 | **Type of Joint** | | Available in both collar and S&S joints. | Solvent Cement joint and Rubber Ring joint | Tyton joint with rubber gasket | Butt fusion welding process. | simple push fit joints with Elastomeric sealing Ring |
| 4 | **Weight** | Light | Heavy | Light | Heavy but lighter than R.C.C. pipes. | Light | Very Less in Comparison to RCC and HDPE pipes |
| 5 | **Handling** | Easy due to shorter length and light weight | Difficult due to heavy weight | Easy due to light weight | Difficult due to heavy weight in larger dia | Easy due to light weight | Easy due to light weight |
| 6 | **Roughness Coefficient of Pipe** | 0.012 | 0.011 | 0.011 | 0.011 | 0.011 | 0.009-0.01 |
| 7 | **Corrosion resistance** | Not affected by hydrogen sulphide gas. Highly corrosion resistant | Subject to H2S corrosion due to acids, highly septic sewage and by highly acidic or high Sulphate soils and where velocities are not sufficient to prevent septic | Highly corrosion resistant | Protective layers are required to protect corrosion | Highly corrosion resistant | Highly corrosion resistant |

| | | | | | | | |
|---|---|---|---|---|---|---|---|
| | | | conditions. To prevent corrosion Sulphate resistant cement concrete to be used for pipe manufacture. | | | | |
| 8 | **Life** | More than 50 years | 30 years | Life is more than 50 years due to highly corrosion resistant. | More than 50 years | Life is more than 50 years due to highly corrosion resistant. | Life is more than 50 years |
| 9 | **Class of Pipes Available** | Grade A & AA (Non pressure pipes) | NP1, NP2, NP3, NP4 (Non pressure pipes) | 6Kg/Sq.cm, 8Kg/Sq.cm,10 Kg/Sq.cm , 12Kg/Sq.cm | K-7 to K-12 K-7= 12 - 32kg/sqcm . K-9= 25 - 50kg/sqcm Depending Upon the dia of pipe. | PN 2.5, PN4, PN6, PN10 (2.5Kg/Sq, 4Kg/Sq, 6Kg/Sq and 10Kg/Sq) | SN2, SN4 and SN8 (Non pressure pipes) |
| 10 | **Requirements of Special Equipment's** | Not required | Not required | Not required | Not required | Welding equipment required for jointing | Not required |
| 11 | **Stacking the Pipe Materials** | Can be stacked anywhere. Care should be taken while loading, unloading and stacking. | Can be stacked anywhere. Care should be taken while loading, unloading and stacking. | To avoid exposure to sunlight, it is stacked in covered area. This also requires a special | Can be stacked anywhere. Care should be taken while loading, unloading and stocking. | Same as uPVC | Stack the pipes on a flat surface. Proper wooden beams are to be provided at intervals |

| | | | | | | | |
|---|---|---|---|---|---|---|---|
| | | | | type of stacking to avoid buckling and damage of pipe ends. Care should be taken while loading, unloading and stocking. | | | so that the corrugations do not touch the ground. For pipes stacked in wooden frames, the maximum stack height should not exceed 2.5 metres. For those pipes stacked loose the maximum stack height should not exceed 3 metres |
| 12 | **Cost of supplying, laying and jointing of meter length** | 200 mm: Rs. 272, 250 mm: Rs: 377, 300 mm: Rs: 517, (DSR 07 + 10% Price contingency) | (NP3 Pipe), 350mm: Rs. 1134, 400mm: Rs. 1234, 500mm: Rs. 1568, 600mm: Rs. 2102, NP2 Pipe: 200 mm: Rs 248, | 6 kg/cm2, 200mm: Rs. 604 (UPJN+20% for laying & Price Contingency), 315mm: Rs. 1448 | (25 - 50 kg/cm2) K9 Pipe: 200mm: Rs:2442, 300mm: Rs:4505, 400mm: Rs:5520, 500mm: Rs:9418, 600mm: | PE 100, PN- 6: 200mm: Rs. 640, 315mm:Rs. 1585, 400mm: Rs. 2595, 500mm: Rs. 4695, 630mm: Rs. 7434 | 76/90 88 100/120 135 135/160 191 170/200 298 250/295 767 400/480 1524 |

| | | | | | | | |
|---|---|---|---|---|---|---|---|
| | | | 300 mm: Rs 441, 400 mm: Rs 578, 500 mm: Rs 855, 600 mm: Rs 1095 (UP JN) | (MP ADB Project+20% Price contingency) | Rs:12283, (UPJN Supply rate+20% for laying & price contingency) | (MP ADB Project+20% Price contingency) | 600/715 3640 800/950 6004 |
| 13 | **Remarks on Cost** | Comparatively Cheaper | NP2 is Cheapest among all materials | Costlier than RCC pipe but cheaper than HDPE pipes. | Costlier than other pipes but cheaper than HDPE pipes. | Smaller diameter pipes are cheaper and higher diameter pipes are costlier. | Smaller diameter pipes are cheaper and higher diameter pipes are costlier |
| 14 | **Requirement in Refilling the Trench** | No stone or rock to be filled while refilling. | No stones or rocks to be filled while refilling. | Sand bedding is required to avoid the deflection of pipe due to burden of earth. No stones or rocks to be filled while refilling. | No stones or rocks to be filled while refilling. | Concrete arch bedding is required to avoid the deflection of pipe due to burden of earth. | The width of the trench should be as narrow as possible. Recommended levels are 2-3 DN. The bottom of the trench should be smooth and clean from sharp objects. Make the bed layer with sand or small size grain soil |

| | | | | | | | |
|---|---|---|---|---|---|---|---|
| | | | | | | | 100mm to 200mm |
| 15 | **Infiltration** | If joints are week/poor, chance of infiltration is high due to more number of joints. | Infiltration is less if rubber joints are used but joints should be proper if collar joints are used. | Infiltration is very less | Infiltration is very less | Infiltration is very less | Infiltration is very less |
| 16 | **Workability** | Light weight for easy handling. | For larger diameter due to heavy weight handling to be done with care | Light weight for easy handling. | Good | Light weight for easy handling. | Light weight for easy handling. |
| 17 | **Effect of radiation** | Not affected | Not affected | Affected by UV rays if stored for a long duration in open fields hence it should be kept covered. | Not affected | Affected by UV rays if stored for a long duration in open fields hence it should be kept covered. | High Resistance to UV radiation |
| 18 | **Jointing Skill Requirements** | Requires quality supervision | Jointing is easy in S&S pipes with rubber ring joints. | Jointing is easy in S&S pipes using solvents. | Jointing is easy in S&S pipes with rubber ring joints. | Jointing is expensive and jointing results in bedding which causes obstructio | Jointing is easy in S&S pipes with rubber ring joints. |

| | | | | | | | |
|---|---|---|---|---|---|---|---|
| | | | | | | n for solids in sewage | |
| 19 | **Protection to the Pipe** | Depending upon the loading conditions , pipes should be protected with either sand or Cement Concrete bedding | Depending upon the loading conditions, pipes should be protected with either sand or Cement Concrete bedding | Pipe should be protected against deflection due to super imposed loads. Pipe embedded portion should be well compacted. | Not required | Pipe should be protected against deflection due to super imposed loads. Pipe embedded portion should be well compacted . | Not required |
| 20 | **Maintenance** | Almost nil if joints are properly made. | Almost nil if proper velocity is maintained. | Pipe may get damaged due to rodding | Minimum | Pipe may get damaged due to rodding | Being free from scaling, encrustation and chemical re-activeness there is no need of any regular maintenance, occasional flushing with water keeps the surface smooth and aids the |

| | | | | | | | |
|---|---|---|---|---|---|---|---|
| | | | | | | | usable age enhancing functions |
| 21 | **Previous Experience/ Performance** | In use for long period and performance is satisfactory | In use for long period and performance is Good | Not common for street sewers but now picking up use to connect houses to sewer | It is durable pipe. Performance is yet to be proven | Recent use started in India. It is durable | Recent use started in India. It is durable |

## 14.22 Sewage Pumping Station

Earlier Pumping stations used to be rectangular with dry and wet wells adjacent to each other or circular with central dry well and peripheral wet well or circular with a dividing wall to separate the dry and wet wells and with centrifugal pumping sets. Now a day's wet well (no dry well) with submersible pumps are more prevalent. The construction is of RCC. Sulphate resistant cement is used in corrosive soils. Provision of flow measurement, adequate ventilation, safety equipment's, pump lifting arrangements shall be made. At places, where depth of sewer becomes too deep and it is difficult to lay sewer at such depths, sewage-pumping station is required to lift the sewage to nearby manhole or to the STP, from where it will flow by gravity.

**Components Used in Sewage Pumping Stations**

1. **Screens and Overflow**

Sewage Pumping Station (SPS) are to be provided with coarse screens before the wet well with clear opening of 40-50 mm between the bars for the manually cleaned type and 25 mm for the mechanical type. Drainage facility shall also be provided in the individual screen channels to empty these channels for maintenance purposes.

2. **Wet Well**

The sewer line will discharge the sewage into a wet well. The capacity of wet well/sump should be such that deposition of solids is avoided and sewage does not turn septic. The capacity should not be too low to require frequent on-off of pumping sets. he capacity of the wet well is to be so kept that with any combination of inflow and pumping, the cycle

of operation for each pump will not be less than 5 minutes and the maximum detention time in the wet well will not exceed 30 minutes of average flow. The high-water level in sump well will not exceed invert level of lowest incoming pipe.

**3. Centrifugal Pumps**

Centrifugal pump is used to transport fluids by the conversion of rotational kinetic energy to the hydrodynamic energy of the fluid flow. The rotational energy typically comes from an engine to electric motor. The fluid enters the pump impeller along or near to the rotating axis and is accelerated by the impeller, flowing radially outward into a-differ or volute chamber (casing), from where it exists. Horizontal centrifugal pump non clog, back pull out and suction and top discharge.

**4. Motors**

Step ring motors operating at 415V 50HZA/C. Total enclosed fan cooling TEFC I 55-degree protection.

**5. Power Supply**

(H.T) 11 Kv 3 wire 3Ph.50 Hz A.C

(L.T) 415 V.3ph.4 wire 50 Hz A.C

6. **Transformer**

Transformer of desired capacity 11Kv/0.415 KV 50 Hz AC with power factor of 0.8.

## 14.23 Sewage Pumping Station

Pumping station are facilities designed to move wastewater from lower to higher elevation, particularly where the elevation of the source is not sufficient for gravity flow and/o r when the use of gravity conveyance will result in excessive excavation depths and higher sewer construction costs.

Lift station equipment and systems are often installed in enclosed structure. R.C.C Circular type wet well are proposed for the construction of lift station.

**Components Used in Sewage Pumping Station.**

1. **Wet Wells**

Wet Well are the holding sump for gravity –flow systems. As sewage enters the wet well and water level rises, pumps are engaged to pump out the sewage to a forced main, or the sewage is lifted to a higher to a higher grade to continue the gravity flow to the outlet point. The capacity of sump should be such that deposition of solids is avoided and sewage does not turn septic. Solid material will accumulate in the bottom of the wet well and incoming sewage line. The capacity should not be too low to require frequent

on-off of pumping sets. The capacity of the wet well is to be so kept that with any combination of inflow and pumping, the cycle of operation for each pump will not be less than 5 minutes and the maximum detention time in the wet well will not exceed 30 minutes of average flow. The high-water level in sump well will not exceed invert level of lowest incoming pipe. Here detention time of 5 min is considered for design calculation.

2. **Pole Mounted Transformer**
   Pole mounted transformers are mounted above ground on poles. These transformers typically service urban and rural residential and commercial loads.

3. **Submersible Pump**
   The submersible solids handling sewage pump operates under water. It is flood –proof and it can be removed easily for maintenance. It is efficient, quiet in operation, safe to install, and performs long and reliably.

4. **Electric Panel**
   An electric panel is a flat, often, vertical, area where control or monitoring instruments are displayed, control panels are equipped with push buttons and analogue instruments.

## 14.24 Types of Sewage Pumps and Configuration

On clog submersible pumps are proposed in all Pumping stations as per availability in the Indian market. Pumping units are designed to handle suitably peak, average and low-flow from connected sewers. The capacity of pumps shall be adequate to meet the peak rate of flow with 50% standby. Pumps of varying discharge capacity are desirable to handle the variation in flows (lean/average/peak flows).The general practice is to provide 3 pumps for a small capacity pumping station comprising 1st pump of 1 DWF, 2nd pump of 2 DWF and 3rd pump of 3 DWF capacity. Else for 50% standby 2 pumps of peak flow/4 discharge and 2 pumps of peak flow/2 discharge are provided. This configuration of pumps is adopted for this project It is generally provided to convey sewage from Sewage Pumping Stations to a higher-level inlet chamber of nearby sewer or Sewage Treatment Plants. Force main should be designed for a minimum velocity of 0.80m/sec for high duty pump in operation. A maximum velocity of 2.5 to 3.0 m/s at ultimate peak flow. Usually, economic pipe dia. is obtained at velocity of 1.1 m/sec.

**Pumping Hours:**

Find out the actual availability of power in the city and based on it adopt pumping hours. More pumping hours give lower pipe size and hence cost saving. Future expected improvement in power supply may also be considered. Pumping Hours considered are 23 hrs. per day.

Hydraulic design is done using Hazen-William's formula as given below:

V = 4.567 X 10-3 CD^0.63 * S^0.54 and

Q = 1.292 X 10-5 CD^2.63 *S^0.54

Were, Q - Discharge in m3/hr., V - Velocity of flow in m/sec, d - diameter of pipe in mm;

'C' Hazen-Williams Co-efficient, S - Slope of Hydraulic Gradient;

'C' Hazen-William Coefficients Value adopted used in the hydraulic design is taken 140 for DI pipes with cement mortar lining inside.

## 14.25 Sewage Treatment Process

The selection of a particular type of treatment technology will depend upon the techno-economic feasibility of the process selected for treatment. The tech-economic feasibility can be attributed to the following parameters:

Degree of treatment required, Capital cost of the project, Operation & Maintenance cost, Power Requirement, Land Requirement, Ease of construction, Operation & Maintenance, Simplicity of system, Trouble free service, Proven process, Ability to absorb shock loads (Hydraulic / Organic), Need for skilled / unskilled staff O&M ,Presence / absence of nuisance potential from mosquito / fly / odour, Ease of access to components of the system for repairs and maintenance, Safety / Hazardous conditions at the plant.

As per CPHEEO manual, quality of sewage after treatment in Sewage Treatment Plant should be as follows:

**Recommended Guidelines for Treated Sewage by CPHEEO and MoEF**

| Parameter | MoEF Standards | Recommended Values by CPHEEO |
|---|---|---|
| BOD mg/L | 30 | >10 |
| SS mg/L | 100 | >10 |
| TN mg/L | - | >10 |
| Dissolved P, mg/L | - | >2 |
| Fecal Coliforms MPN/100 mL | <1000 | >230 |

In the present studies, effluent discharge value recommended by CPHEEO is adopted.

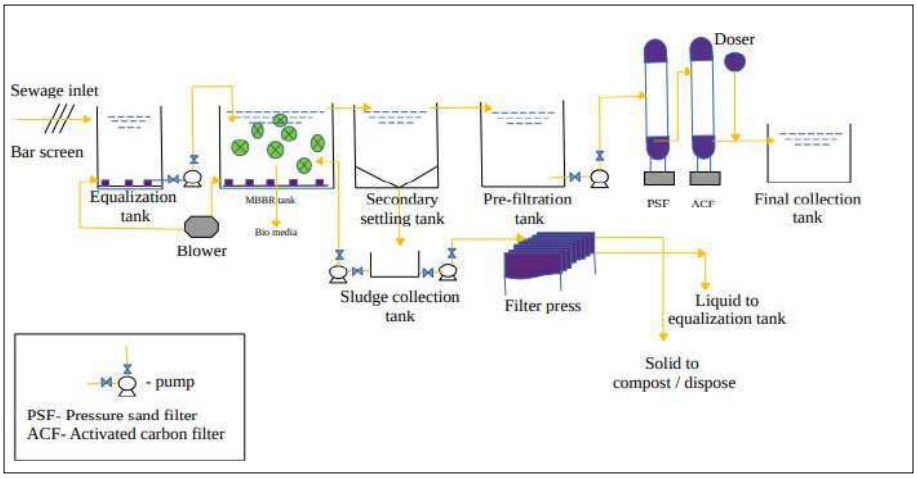
a.) Factsheet of MBBR based STP

| Moving Bed Biofilm Reactor (MBBR) | | |
|---|---|---|
| **1.** | Process and units | • It is modern water treatment technology and process<br>• It's a combination of activated sludge process (suspended growth) and attached growth process (media).<br>• It uses simple floating media, which are carriers for attached growth of biofilms. Biofilm carrier movement is caused by the agitation of air bubbles.<br>• This compact treatment system is effective in removal of BOD as well as nitrogen and phoSPSorus while facilitating effective solids separation. |
| **2.** | Land Requirement | • 0.04 - 0.05 Ha/ MLD installed capacity i.e. [500 sq.m. for 1 MLD i.e., 25mX20m] |
| **3.** | Energy Requirement | • 200 to 250 kWh/ML treated [250 units for 1 ML] |
| **4.** | Capital Cost | • INR 170 to 230 lakh/MLD capacity |
| **5.** | O&M Cost | • INR 8-12 lakh/year/MLD Installed capacity |
| **6.** | Effluent Quality | • BOD< 10 mg/l; COD< 50 mg/l<br>• TSS < 20 mg/l; BOD removal efficiency: 80-90% COD: 85-90%, TSS: 95% |
| **7.** | Advantage | • Smaller footprint compared to conventional treatment<br>• Resistant to shock loads<br>• Work quickly with Low Hydraulic retention time |
| **8.** | Disadvantage | • High operating cost due to large power requirements<br>• Skilled manpower requirement<br>• Reduce nutrient removal |

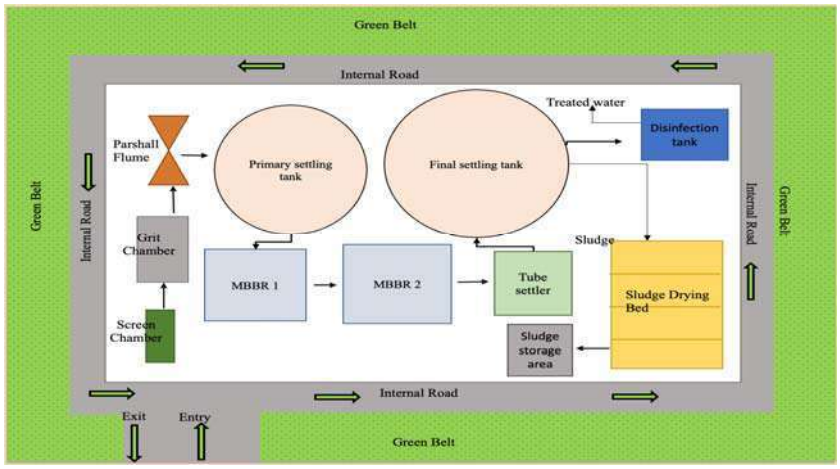
| | | |
|---|---|---|
| **9.** | O&M | • **Equipment** - The electro-mechanical components such as blowers, aerators and pumps need to be checked on weekly basis.<br>• The overhauling of the needs to be done on annual basis for detailed check up to avoid major break down.<br>• **Records** - operation should include recording of flow rates of sewage and return sludge, DO, MLSS, BOD, COD (Chemical Oxygen Demand). |
| **10.** | Sludge generated | • 130 T /year for 1MLD |
| **11.** | Suitability | • Suitable for all location and weather condition with a moderate to high temperature. If the available temperature is low appropriate change can be made in the design of the treatment system required. |

b.) Photograph of MBBR based STP

c.) Process diagram of MBBR based STP




d.) Typical layout of MBBR based STP




e.) Unit sizes of different capacities of MBBR based STP

| | 1 MLD | 2 MLD | 5 MLD |
|---|---|---|---|
| ***LIST OF STRUCTURES*** | (L X B X D) | (L X B X D) | (L X B X D) |
| ***Primary Treatment*** | | | |
| *Screen (m)* | 1.75 x 0.35 x 0.30 | 2.25 x 0.45 x 0.40 | 2.75x 0.55x 0.50 |
| *Grit chamber (m)with Proportional flow* | 3.0 x 0.50x 0.4 + 0.3 FB | 5.0 x 0.60 x 0.50 + 0.30 FB | 7.0 x 0.8 x 0.7 +0.30 FB |
| *Parshall Flume (m)* | 3.80 x 0.15 x 0.22 + 0.30 FB | 3.80x 0.15 x 0.35 + 0.30 FB | 3.80 x 0.15(throat) x 0.54 +0.30 FB |
| ***Secondary Treatment*** | | | |
| *Primary Settling Tank(m)* | 6.50 Diax 3.00 + 0.50 FB | 9.00 Dia x 3.20 +0.50 FB | 14.00 Dia x 3.20 + 0.50 FB |
| *MBBR Reactor 1(m)*<br><br>*MBBR Reactor 2(m)* | 4.00 x 4.50 x 4.50 +0.50 FB | 4.50 X 7.30 x (4.50 +0.50 FB) | 4.80 x 11.30x(4.50+0.50 FB)<br>2.80 x 9.10 x (4.50 +0.50 FB) |
| *MBBR Reactor 2(m)* | 4.00 x4.00 x 4.50 +0.50m (HRT-4.5HR) | 2.50 X 5.80 X (4.50 +0.50 FB) | |
| ***Sludge Treatment*** | | | |
| *ng Bed* | 25 x 5 x 0.16 m, 18Nos | 25 x5 x3 m, 3 no's | 25 x 5 x 3 m, 3 no's |

| | | | |
|---|---|---|---|
| ***L** = Length, **B** = Breadth, **D** = Depth, **FB**= Free Board*<br>** The dimension can be re-oriented according to the available space.* | | | |
| ***Area required for Sludge drying bed can be drastically reduced by providing Mechanized sludge dewatering unit* | | | |
| ***List of Equipment*** | | | |
| *Bar Screen* | 10 x 10 mm bar, 25 mm spacing | 10 x 10 mm bar, 25 mm spacing | 10 x 10 mm bar, 25 mm spacing |
| *Blower with Motor Coarse Bubble diffuser 1(W) + 1(S)* | Capacity 450 m3/hr | Capacity 900 m3/hr | Capacity 2200 m3/hr |
| *Media for MBBR Tank 1* | Carrier specific surface area, 500m2/m3 | Carrier specific surface area, 500m2/m3 | Carrier specific surface area, 500m2/m3 |
| *Media for MBBR Tank 2* | Carrier specific surface area, 500m2/m3 | Carrier specific surface area, 500m2/m3 | Carrier specific surface area, 500m2/m3 |
| *Chlorination Dosing pump* | 1 | 1 | 1 |
| *Recirculation pump* | 1 | 1 | 1 |
| *Dosing Pump* | | 1 | 1 |
| ***W** = Working, **S** = Standby* | | | |

# 1. Proposed Sewerage Scheme for Bhopal Town for AMRUT 2.0

## 19.1 Introduction

Sewer networks are designed to collect & convey the wastewater generated in properties across the town to its treatment/disposal site. Sewer networks are planned & designed to achieve its intended objective throughout its lifetime without any risk to public health, public safety & environment.

The objective for properly designed sewer networks is to

- Achieve self-cleansing velocity to avoid silt depositions.
- Effective ventilation
- Avoidance of back surcharging
- To minimize the infiltration

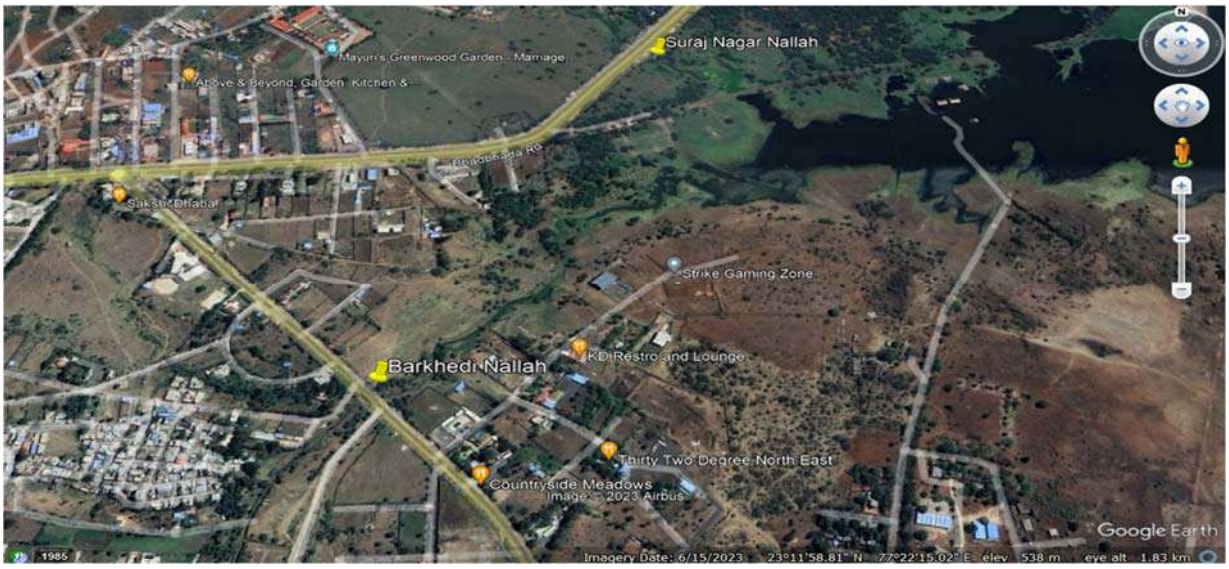
- Structurally safe

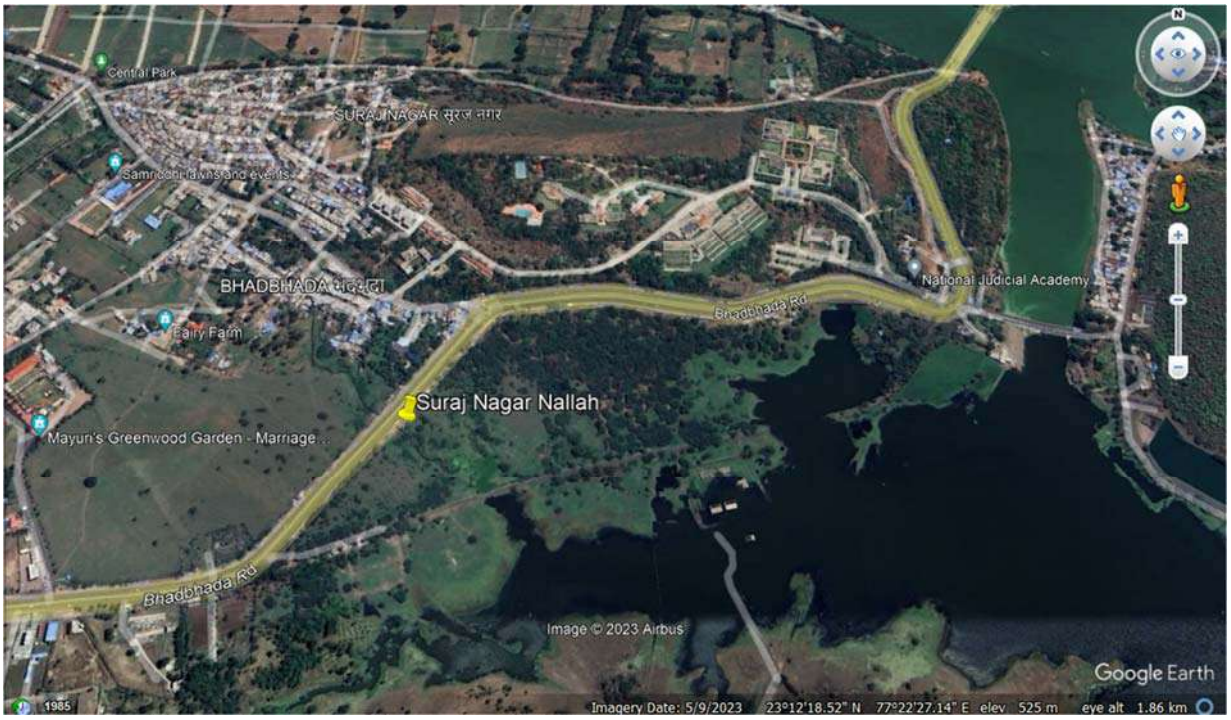
While designing the sewer network for this project all the above objectives have been kept in consideration.

## 19.2 Proposed Sewerage Plan for Bhopal Town

In Bhopal, 30-35% area is covered by underground sewerage system for collection and treatment of wastewater generated by public. Mainly two drains namely as Suraj Nagar and Barkhedi meeting the kaliyasot dam and polluting the dam through sewage.

Detail are as under:

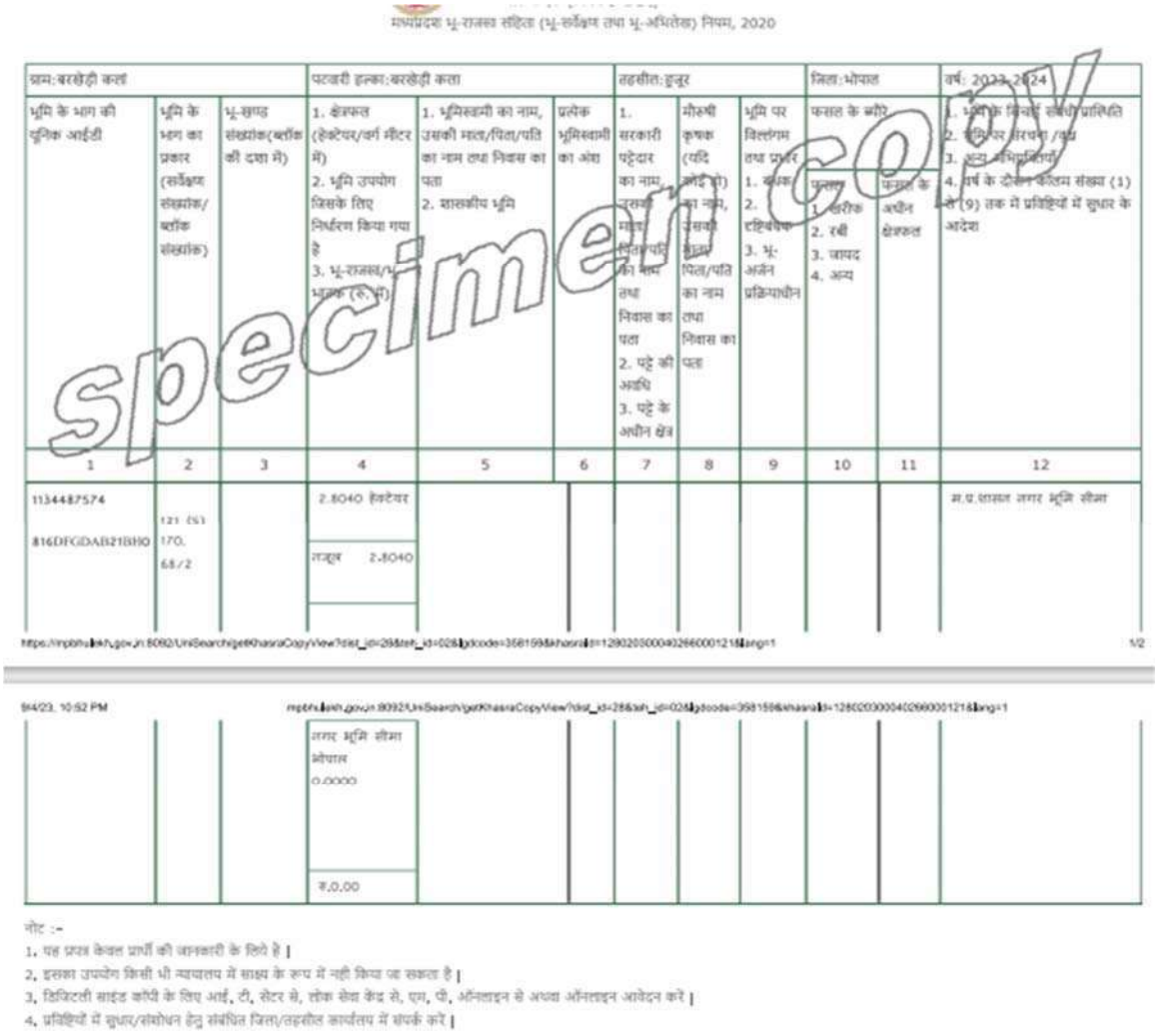





We have proposed two Sewage Treatment Plant at the location of Barkhedi and Suraj Nagar Nallah based on MBBR technology having capacity of 0.50 MLD and 0.20 MLD. Details of land are as under:



specimen copy



मध्यप्रदेश भू-राजस्व संहिता (भू-सर्वेक्षण तथा भू-अभिलेख) नियम, 2020

| ग्राम:बरखेड़ी कलां | | | पटवारी हल्का:बरखेड़ी कला | | | तहसील:हुजूर | | | जिला:भोपाल | | वर्ष: 2023-2024 |
|---|---|---|---|---|---|---|---|---|---|---|---|
| भूमि के भाग की यूनिक आईडी | भूमि के भाग का प्रकार (सर्वेक्षण संख्यांक/ ब्लॉक संख्यांक) | भू-खण्ड संख्यांक(ब्लॉक की दशा में) | 1. क्षेत्रफल (हेक्टेयर/वर्ग मीटर में) 2. भूमि उपयोग जिसके लिए निर्धारण किया गया है 3. भू-राजस्व/भू-भाटक (रू. में) | 1. भूमिस्वामी का नाम, उसकी मात/पिता/पति का नाम तथा निवास का पता 2. शासकीय भूमि | प्रत्येक भूमिस्वामी का अंश | 1. सरकारी पट्टेदार का नाम, उसकी मात/पिता/पति का नाम तथा निवास का पता 2. पट्टे की अवधि 3. पट्टे के अधीन क्षेत्र | मौरूसी कृषक (यदि कोई हो) का नाम, उसकी मात/पिता/पति का नाम तथा निवास का पता | भूमि पर विद्यमान तथा प्रकार 1. कूपक 2. ट्यूबवैल 3. भू-अर्जन प्रक्रियाधीन | फसल के ब्यौरे फसल 1. खरीफ 2. रबी 3. जायद 4. अन्य | फसल के अधीन क्षेत्रफल | 1. भूमि के विषय में प्रविष्टियों 2. [illegible] 3. अन्य अभिलेखों 4. वर्ष के दौरान कितम संख्या (1) से (9) तक में प्रविष्टियों में सुधार के आदेश |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| 1134487574 816DFGDAB21BH0 | 121 (S) 170. 68/2 | | 2.8040 हेक्टेयर तालाब 2.8040 | | | | | | | | म.प्र.शासन नगर भूमि सीमा |

https://mpbhulekh.gov.in:8092/UniSearch/getKhasraCopyView?dist_id=26&teh_id=02&pkcode=358159&khasraId=1280203000040266000121&lang=1 1/2

9/4/23, 10:52 PM mpbhulekh.gov.in:8092/UniSearch/getKhasraCopyView?dist_id=26&teh_id=02&pkcode=358159&khasraId=1280203000040266000121&lang=1

| | | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|---|
| | | | नगर भूमि सीमा भोपाल 0.0000 ₹.0.00 | | | | | | | | |

नोट :-
1. यह प्रपत्र केवल प्रार्थी की जानकारी के लिये है।
2. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नहीं किया जा सकता है।
3. डिजिटली साइड कॉपी के लिए आई, टी, सेटर से, लोक सेवा केंद्र से, एस, पी, ऑनलाइन से अथवा ऑनलाइन आवेदन करें।
4. प्रविष्टियों में सुधार/संशोधन हेतु संबंधित जिला/तहसील कार्यालय में संपर्क करें।

specimen copy

## Cost Estimate:

| Sno. | component | Unit | Rate | Quantity | Amount |
|---|---|---|---|---|---|
| 1 | Construction of Package Sewage Treatment Plant based on MBBR Technology having Bar Screen Chamber, Oil & Grease Chamber, Equilization tank, Aeration Tank (MBBR), Tube settler, Chlorine dosing Tank, ACF, PCF, Treated Water Tank. | | | | |
| | Bar Screen of SS 304,Aeration grid PVC/uPVC, Aeration grid (Diffuser), EPDM, MBBR Media PP, Tube settler Media PP, Chlorine dosing system, Pressure sand filter (MSEP), Activated carbon filter (MSEP), Filter Press (PP), Prefab Modular tank (Anoxix, Aeration tank, Settling Tank, Intermediate Tank) MSFRP. | | | | |

| | | | | | |
|---|---|---|---|---|---|
| | Raw Sewage Transfer Pump, Air Blower, Sludge Transfer Pump, Filter feed pump, Treated Water Transfer Pump, Control Panel. Internal Cabling, Internal draing, Valve assessories, all complete. | | | | |
| | 450 KLD | No. | 14315000 | 1 | 14315000 |
| | 200 KLD | No. | 9040500 | 1 | 9040500 |
| 2 | Construction of Sewage lift station with Pumps and all necessary electrical and mechanical accessories . Job includes Pumps and required associated works to complete the job in all respect excluding cost of manholes/ Septic tanks | | | | |
| | | KLD | 325000 | 450 | 325000 |
| | | KLD | 175000 | 200 | 175000 |
| 3 | Supplying, installing, testing and commissioning of 11/0.4 K.V. 3 Phase 50 Cycle oil immersed, naturally cooled, out door type transformer connected delta on H.T. side and star on L.T. side hand operated off load, Tap changer switch,above 100 kVA rating and diagram plate, two earthing terminal, lifting lugs, oil level guage, drain valve with plug, temperature not exceeding 50ºC on load, oil conservator with drain plug, oil filling hole with plug dehydrating silica gel breather, four unidirectional roller, arcing horns, explosion vent, terminal arrangement bushing on H.V. side and cable box on LV side, first filling of oil upto desired level and transformer installing on existing structure with all Required materials arrangements as required as per IS specification | | | | |
| | 200 KVA | No. | 271913 | 2 | 543826 |
| 4 | 1 KM OF 11 KV LINE ON H-BEAM with Dog Conductor Average Span 40 Mtrs for Urban Area(DCSS) | KM | 1322955 | 0.5 | 661477.5 |
| 5 | 11 KV D.P.STRUCTURE ON PCC POLES FOR STRAIGHT LINE | | 46284 | 2 | 92568 |
| | Construction of Divesrion & inversion structure with by pass arrangement | | | | |

| | | | | | |
|---|---|---|---|---|---|
| | Construction of dowel jointed, plain cement concrete pavement in M-30 grade concrete over a prepared sub base with 43 or higher grade cement, coarse and fine aggregate conforming to IS:383 maximum size of coarse aggregate not exceeding 25 mm, mixed in a batching and mixing plant as per approved mix design, transported to site, laid with a fixed form or slip form paver with spreading the concrete by shovels, rakes compacted using needle, screed and plate vibrator and finished in a continuous operation including provision of contraction, expansion, and longitudinal joints, joint filler, separation membrane, sealant primer, joint sealant, debonding strip, placing of dowel bar,tie rod admixtures as approved, curing compound, finishing to lines and grades as per approved drawings as per IRC-15 2011 and as per relevant clauses of section-602 of specifications complete excluding cost of steel in dowel ber & tie rod etc. | Cu m | 5583 | 27.3 | 152415.9 |
| | Reinforcement for R.C.C. work including straightening, cutting, bending, placing in position and binding upto floor level including cost of binding wire, wastage and over laps upto 12mm horizontal/ inclined position of reinforcement bars in slab and beams, plinth, chajjas, lintels, upto 4.5m vertical length of reinforcement in wall columns (over laps shall be provided as per requirement of IS : 13920; IS 456 & SP : 34) etc. complete. | | | | |
| | Thermo-Mechanically Treated bars. (Fe 500 D or more) | Kg | 58 | 2730 | 158340 |
| | Total | | | | 25464127.4 |
| | GST@18% | | | | 30047670.33 |

Atal Mission for Rejuvenation and Urban Transformation

# TENDER DOCUMENT FOR CONSTRUCTION OF PACKAGE STPs AT SURAJ NAGAR AND BARKHEDI NALLAH

## BHOPAL MUNICIPAL CORPORATION

**PROJECT COST: Rs 254.64 Lakh**

***Directorate Urban Administration & Development, M.P., Bhopal***

**Palika Bhawan, Shivaji Nagar, Bhopal – 462016**

**OFFICE OF THE COMMISSIONER MUNICIPAL CORPORATION, BHOPAL, DIST. - BHOPAL**

# TENDER DOCUMENT

**LUMP SUM TENDER FOR SURVEY, INVESTIGATION, DESIGN, CONSTRUCTION, TESTING AND COMMISSIONING OF PACKAGE SEWAGE TREATMENT PLANT BASED ON MBBR FOR BHOPAL MUNICIPAL CORPORATION, BHOPAL**

**NIT Number and Date** : ---------- Dated ----------

**Agreement Number and Date** : _____

**Name of Work** Construction, Testing and Commissioning of Package Sewage Treatment plant based on MBBR for Bhopal Municipal Corporation, Bhopal

**Name of the Contractor** : _____

**Probable Amount of Contract**

**(Rs.in Figure)** : Rs 254.64 Lacs

: Rupees Two Crore Fifty Four Lakh and Sixty four Thousand only.

**Contract Amount**

**(Rs. in Figure)** : _____

**(Rs. in Words)** : _____

**Stipulated Period of Completion** : --------- months including rainy season

**Table of Contents**


| Section No | Particulars | Page No |
|---|---|---|
| Section 1 | NIT | |
| Section 2 | Instructions to Bidders (ITB) | |
| | Bid Data Sheet | |
| | Annexure - A to M | |
| | Annexure - A- Key Dates | |
| | Annexure – B- Affidavit | |
| | Annexure – C- Pre-Qualification Criteria | |
| | Annexure – D- Special Eligibility Criteria | |
| | Annexure – E- Specifications | |
| | Annexure – F- Procedure for participating in E-tendering | |
| | Annexure – G- Joint Venture | |
| | Annexure – H- Organizational Details | |
| | Annexure – I- Technical Proposal | |
| | Annexure – J- Financial Bid | |
| | Annexure – K- Materials to be issued by department | |
| | Annexure – L- Letter of Acceptance (LOA) | |
| | Annexure – M- Performance Security | |
| | Annexure-M1-Format of Confirmation to Bank | |
| Section 3 | **Table of Clauses** | |
| | Part-I General Conditions of Contract (GCC) | |
| | Contract Data | |
| | Annexure - N to W | |
| | Annexure – N- Drawings | |
| | Annexure – O- Detail of milestones | |
| | Annexure – P- Compensation of Delay | |
| | Annexure – Q- List of Equipment for Quality Control Lab | |
| | Annexure – R- Price Adjustment | |
| | Annexure – S- Bank Guarantee form for Mobilization Machinery Advance | |
| | Annexure – T- Bank Guarantee Form for Secured Advance | |
| | Annexure – U- Physical Completion Certificate | |
| | Annexure – V- Final Completion Certificate | |
| | Annexure – W- Salient Features of Labour laws | |
| | Part-II Special Conditions of Contract (SCC) | |
| Section 4 | Price Break-up Schedule | |
| Section 5 | Agreement Form | |
| Section 6 | **Annexure - X to Z** | |
| | Annexure – X- Billing Break-Up | |
| | Annexure – Y- Operation and Maintenance | |
| | Annexure – Z- Estimate for Operation and Maintenance | |

**OFFICE OF THE COMMISSIONER MUNICIPAL CORPORATION, BHOPAL, DIST. – BHOPAL**

**(FIRST CALL)**

**Section-1**

**Notice Inviting e-Tenders**

**NIT No. ----------** **Dated: ----------**

Online Lumpsum bid for Work of Construction of Package STPs under **AMRUT 2.0** are invited from registered contractors and firms of repute fulfilling eligibility criteria:

| S.no | Work | Probable Amount (In lacs) | Completion Period (months) |
|---|---|---|---|
| 1.0 | 1. Survey, Investigation, Design, Construction, Testing and Commissioning of Package Sewage Treatment Plant of Bhopal Municipal Corporation, Bhopal<br>2. Construction, supply, erection, testing and commissioning of Sewerage Treatment Plant including PLC-SCADA and RCC sump well along with providing and installation of pumps from sump-well to STP.<br>3. Providing and laying of HT/LT feeder connection up-to Sewerage treatment plant | Rs.254.64 | 3 months including rainy season |

1. Interested Bidder can view the NIT on website www.mptenders.gov.in and www.mpurban.gov.in
2. The Bid Document can be purchased only Online from 10:30 Hrs of ---------- to 17:30 Hrs of ----------
3. Amendment to NIT, if any, would be published on website only, and not in Newspaper.
4. GST shall be paid separately as per norms.
5. The initial period of 2 year after completion of physical work shall be treated as Defect Liability Period (DLP).

**COMMISSIONER**

**MUNICIPAL CORPORATION BHOPAL**

# Notice Inviting e-Tenders

**OFFICE OF THE BHOPAL MUNICIPAL CORPORATION, BHOPAL, DIST. - BHOPAL**

NIT No. - Dated: 00.00.0000

Online Lumpsum bids for the work of Construction of Package STPs under **AMRUT 2.0** (Estimated on MP-UADD SOR w.e.f 02/08/2021) are invited from registered contractors and firms of repute fulfilling eligibility criteria

| S.no | Name of the work | Probable amount of contract (Rs. In Lacs) | Earnest Money Deposit (EMD) (In Rs) | Cost of Bid Document (In Rs) | Time of Completion |
|---|---|---|---|---|---|
| | 1. Survey, Investigation, Design, Construction, Testing and Commissioning of Package Sewage Treatment Plant and Sewage Pumping Station of Bhopal Municipal Corporation, Bhopal<br>2. Providing and laying of HT/LT feeder connection up to Sewerage treatment plant | Rs. 254.64 | Rs . | Rs……. | 3 months including rainy season. |

All details relating to the Bid Document(s) can be viewed and downloaded free of cost from the website mentioned in NIT.

1. Bid document can be purchased after making online payment of portal fees through Credit/Debit/Cash Card /internet banking.
2. At the time of submission of the Bid the eligible bidder shall be required to:
   i) Pay the cost of Bid Document
   ii) Deposit the Earnest Money
   iii) Submit a check list
   iv) Submit an affidavit
   v) Undertaking as per Clause no. 13 (Special Condition Regarding Conditional TENDER of Section – 3, Conditions of Contract, Part –II Special Conditions of Contract
   vi) Valid registration of EPF.
   vii) Joint Venture Agreement, if any

   Details can be seen in the Bid Data Sheet

**3. ELIGIBILITY FOR BIDDERS:**

a) At the time of submission of the bid, the bidder should have valid registration with the Government of Madhya Pradesh, PWD. However, such bidders who are not registered with the Government of Madhya Pradesh and are eligible for registration can also submit their bids after having applied for registration with appropriate authority. However, such bidders who are not registered with the Government of Madhya Pradesh and are registered with Central Government, other State Governments, PSUs are also eligible for submission of Bids.

b) The bidder shall be required to have valid registration with MPPWD at the time of signing of the Contract.

c) Failure to sign the contract by the selected bidder, for whatsoever reason, shall result in forfeiture of the earnest money deposit.

4. **Pre-qualification –** Prequalification conditions, wherever applicable, are given in the Bid Data Sheet.
5. **Special Eligibility -** Special Eligibility Conditions, if any, are given in the Bid Data Sheet.
6. The Bid Document can be purchased only Online from 10:30Hrs of 00-00-2023 to17:30 Hrs of 00-00-2023 other key dates may be seen in Bid data sheet.
7. Amendment to NIT, if any, would be published on website only, and not in Newspaper.
8. The initial period of 2 year after completion of physical work shall be treated as Defect Liability Period (DLP)

**COMMISSIONER**

**MUNICIPAL CORPORATION BHOPAL**

## SECTION 2 INSTRUCTIONS TO BIDDERS (ITB)

### A. General

### 1. SCOPE OF BID

The detailed scope of work, hereinafter referred to as "Work" is "Survey, Investigation, Design, Construction Testing and Commissioning of sewage treatment plant and disposal system. The initial period of 2 years after completion shall be treated as Defect Liability Period (DLP). A brief description of project is as given below,

**Background**

- Population of Existing System of Sewerage under Bhopal Municipal Corporation, Bhopal
- The estimated population for Base Year (2025) is 2412132
- The estimated population for Intermediate Year (2040) is 2976509
- The estimated population for Ultimate Year (2055) is 3617400
- The number of households in Municipal Corporation (Base Year) are about 482427
- The number of households in Municipal Corporation (Intermediate Year) are about 595302
- The number of households in Municipal Corporation (Ultimate Year) are about 723480
- The BHOPAL MUNICIPAL CORPORATION, BHOPAL has developed sewerage project and the water @ 150 liters per capita per day (LPCD) is available for next 30 years period.

  With the water availability ensured @ 150 LPCD it is very important to have an integrated sewerage system in town for collection, treatment and safe disposal of generated waste water. At present all most 35%-40% of town has been covered by sewerage system in different schemes like ADB, CPA & AMRUT 1.0.

  Details are as follows:

  Bhopal city has existing sewage network coverage of about 750 Km laid with 130 Km in ADB zone, 40 Km in Bhoj Wetland zone and 250 Km in CPA Sewerage zone and 330 km in AMRUT 1.0 Scheme and treatment capacity of 204.50 MLD. Currently, the total population benefited is around 10 lakhs

  In remaining area sewage from households going into the open drains/nallahs are creating nuisance for the common man. Therefore, an integrated sewerage system is proposed, wherein it is envisaged that sewage is collected systematically in well-designed sewers, transported up to the sewage treatment plant and it is treated in such a way that the effluent satisfies the parameters prescribed by Central Pollution Control Board of India. After Implementation of project, Treated Water will be reclaimed and is proposed to be used for horticulture, road side irrigation, road washing and irrigation purposes

  Project.

Municipal corporation Bhopal, wants to execute Balance work for sewerage scheme under **AMRUT 2.0.** The major work considered in the tender are listed below

- Construction, supply, erection and commissioning of Package Sewerage treatment plant and RCC sump well along with providing and installation of pumps from sump well to STP.
- Providing and laying of HT feeder connection up to Sewage treatment plant with PLC-SCADA
- The construction shall be ensured in such a way that there is minimum possible inconvenience to the public and the traffic. The reconstruction of roads will be carried out to original surface and pavement conditions.
- The tender is hereby invited for the execution of sewerage project wherein the successful Bidder has to lay the sewer lines for Existing System of Sewerage including all necessary works related to sewer lines, sewer appurtenances, sump wells/sewage pumping stations, intermediate pumping and sewage treatment plant including SCADA-PLC etc. and restore the roads to their original condition with respect to surface and pavement characteristics. The house connections shall also be covered under this project.

The essence of this sewerage project shall be,

- Construction of Package Treatment Plant at Suraj Nagar and Barkhedi Location, so that no drop of sewage shall meet in the nearby water body.
- Treatment of the sewage to prevailing standards so that the treated water may be reused / disposed of as per accepted practices.

ii)As far as possible the entire system shall be designed and constructed on the principles of gravity flow. The BOQ attached with the present invitation is based on detailed survey, investigation, tentative designing and estimation as given in the Detailed Project Report (DPR). The Bidder shall examine the DPR and its contents. For achieving the desired parameters and desired deliverables, the Bidder shall carryout necessary survey and investigations and would prepare the detail designs and drawings etc. as may be required for collection of sewage including pumping stations or other structures as required on best engineering practices and fulfilling the requirement of CPHEEO MANUAL, MOUD. The Bidder shall also prepare detailed construction drawings as per actual working conditions including usage of back lanes and side lanes and minimum obstruction to existing utilities, roadways and railways.

iii) The Bidder shall make its own choice for process of Sewage Treatment but the technology for Sewage Treatment should be proven technology, in working position for the last 5 years in India for a capacity not less than the capacity of treatment proposed in the present project and this experience should be fulfilled by the Technology Provider. The proposed technology for the biological treatment in the proposed Sewage Treatment Plant should be based on,

a) The availability of land already identified by the BHOPAL MUNICIPALCORPORATION, BHOPAL
b) Effluent characteristics should meet the standards set out by MoEF and CPCB for discharging the treated water in inland water resources or disposal on land.

c) Reuse of the treated water in community purposes like horticulture/gardening, road side irrigation, road washing, irrigation purposes and fire-fighting etc. Also use for irrigation and industrial purposes should be explored.

The Bidder is required to take approval for all detailed designs and drawings for all components of this project from Engineer-in-Chief, Urban Administration and Development Department, Bhopal.

The initial 2 years period upon completion of construction work of this project shall be defect liability period (DLP).

The Bidder shall also explore the possibility of power generation for running of Sewage treatment plant.

The Detailed Project Report (DPR) for the work is available for viewing by the Bidder. However, it is clarified that the data and detailing of project in the DPR could be taken as base data only. The bidder is required to make his own assessment of work before bidding & the bidder shall not be entitled for claim on account of any deficiency / discrepancy in the data /information available in DPR.

**2. General Quality of Work:**

The work shall have to be executed in accordance with the drawings (prepared by Contractor and approved by the competent authority), technical specifications specified in the Bid Data Sheet/Contract Data, and shall have to meet high standards of workmanship, safety and security of workmen and works.

**3. PROCEDURE FOR PARTICIPATION IN E-TENDERING**

The procedure for participation in e-tendering is given in the Bid Data Sheet.

**4. ONE BID PER BIDDER**

4.1 The bidder can be an individual entity or a joint venture (if permitted as per Bid Data sheet) In case the J.V. is permitted, the requirement of joint venture shall be as per the Bid Data Sheet.

4.2 No bidder shall be entitled to submit more than one bid whether jointly or severally. If he does so, all bids where in the bidder has participated shall stand disqualified.

4.3 In case of Bid submitted by the Joint Venture all the members should be essentially registered with the ***Centralized MPPWD*** Government of Madhya Pradesh

4.4 For Electrical works successful bidder shall employ 'A' Class registered Electrical Contractor for Electrical Works**.**

**5. Cost of Bidding**

The bidder shall bear all costs associated with the preparation and submission of his bid, and no claim whatsoever for the same shall lie on the Urban Local Body (ULB).

**6. Site Visit and examination of works**

The bidder is advised to visit and examine the Site of Works and its surroundings and obtain for itself on its own responsibility all/any information that may be necessary for preparing / submission of the bid and entering in to a contract for construction of the work. All costs shall have to be borne by the bidder.

## A. BID DOCUMENTS

### 7. CONTENT OF BID DOCUMENTS

The Bid Document comprises of the following documents:

1. NIT with all amendments.
2. Instructions to Bidders,
3. Conditions of Contract:

i. Part I General Conditions of Contract and Contract Data; and

ii Part II Special Conditions of Contract.

4. Specifications
5. Drawings,
6. Priced Break-up Schedule (Estimated cost break up)
7. Billing Breakup (Payment Schedule)
8. Technical and Financial Bid
9. Letter of Acceptance
10. Agreement and
11. Any other document(s), as specified.

**8.** The bidder is expected to examine carefully all instructions, conditions of contract, the contract data, forms, terms and specifications, estimated cost break up schedule, forms and drawings in the Bid Document. Bidder shall be solely responsible for any implication in case of failure to do so.

### 9. Pre-Bid Meeting (Where applicable)

Wherever the Bid Data Sheet provides for pre-bid meeting:

**9.1** Details of venue, date and time would be mentioned in the Bid Data Sheet. Any change in the schedule of pre-bid meeting would be communicated on the website only, and intimation to bidders would not be given separately.

**9.2** Any prospective bidder may raise his queries and/or seek clarifications in writing before or during the pre-bid meeting. The purpose of such meeting is to clarify issues and answer questions on any matter that may be raised at that stage. The Employer shall give all such clarifications as are necessary for understanding of scope of work.

**9.3** The Minutes of the pre-bid meeting including the summary of the questions raised and the responses will be uploaded on the website.

**9.4** Pursuant to the pre-bid meeting if the Employer deems it necessary to amend the Bid Document**,** it shall be done by issuing amendment online only (on website)

**10. Amendment of Bid Documents**

**10.1** Before the deadline for submission of bids, the Employer may amend or modify the Bid Documents by publication of the same on the web site.

**10.2** All amendments shall form part of the Bid Document.

**10.3** The Employer may, at its discretion, extend the last date for submission of bids by publication of the same on the website.

## B. PREPARATION OF BID

**11.** The bidders have to prepare their bids online, encrypt their Bid Data in the Bid Forms and submit Bid Seals (Hashes) of all the envelopes and documents related to the Bid required to be uploaded as per the time schedule mentioned in the key dates of the Notice Inviting e-Tenders after signing of the same by the Digital Signature of their authorized representative.

**12. DOCUMENTS COMPRISING THE BID**

The bid submitted online by the bidder shall be in the following parts:

**Part 1**-This shall be known as **Envelope A** and would apply for all bids. **Envelope A** shall contain the following as per details given in the Bid Data Sheet:

i) Payment of the cost of Bid Document;

ii) Earnest Money Deposit (EMD)

iii) Registration number or proof of application for registration and organizational details in format given in the Bid Datasheet.

iv) An affidavit duly notarized.

v) Undertaking as per Clause no. 13 (Special Condition Regarding Conditional TENDER of Section –3, Conditions of Contract, Part–II Special Conditions of Contract)

**Part 2**– This shall be known as **Envelope B** and required to be submitted only in works where pre-qualification conditions and/or special eligibility conditions are stipulated in the Bid Data Sheet. Online

**Envelop B** shall contain a self-certified sheet duly supported by documents to demonstrate fulfillment of pre-qualification conditions.

**Part 3**– This shall be known as **Envelope C** and would apply to all bids. **Envelop C** shall contain financial offer in the format prescribed enclosed with the Bid Data Sheet.

**13. LANGUAGE**

The bid as well as all correspondence and documents relating to the bid exchanged by the Bidder and the Employer shall be in English or Hindi. Supporting documents and printed literature that are part of the Bid may be in another language provided they are accompanied by an accurate translation of the relevant passages in English. In such case, for the purposes of interpretation of the bid, such translation shall govern.

**14. TECHNICAL PROPOSAL**

**14.1** Only, in case of bids with pre-qualification conditions defined in the Bid data sheet, the Technical Proposal shall comprise of format sand requirements given in the Bid Data Sheet.

**14.2** All the documents / information enclosed with the technical proposals should be self-attested and certified by the Bidder. The Bidder shall be liable for forfeiture of his earnest money deposit, if any document / information is found false/fake/untrue before acceptance of Bid. If it is found after acceptance of the Bid, the sanctioning authority may at his discretion forfeit his performance security/guarantee, security deposit, EMD and take any other suitable action.

**15. FINANCIAL BID**

i. The bidder shall have to quote rates in format referred in Bid Data sheet, as per the bid amount, overall amount would be arrived at in relation to the NIT amount. The overall amount would apply to the cost of various component of works.

ii. Bid offer shall be quoted in figures as well as in words. If any difference in figures and words found, lower of the two shall be taken as valid and correct.

iii. The bidder shall have to quote rates inclusive of all duties, taxes, royalties and other levies; and the Employer shall not be liable for the same. GST shall be paid separately as per norms.

iv. The material along with the units and rates, which shall be issued, if any, by the department to the contractor, is mentioned in the Bid Data Sheet.

**16. PERIOD OF VALIDITY OF BIDS**

The bids shall remain valid for a period specified in Bid Data Sheet after the date of "close for biding" as prescribed by the Employer. The validity of the bid can be extended by mutual consent in writing.

**17. EARNEST MONEY DEPOSIT (EMD)**

**17.1** The Bidder shall furnish, as part of the Bid, Earnest Money Deposit (EMD), of the amount specified in the Bid Data Sheet.

**17.2** The EMD/ Bid security shall be only online using option available in tender portal within the specified time limit debit card/ credit card/ Internet banking or system generated challan in favour of name and particulars given in Bid Data Sheet. EMD shall be valid for the period of minimum six months after the date of receipt of bid.

**17.3** Bid not accompanied by EMD shall be liable for rejection as non-responsive.

**17.4** EMD of bidders whose bids are not accepted will be returned within ten working days of the decision on the bid.

**17.5** EMD of the successful Bidder will be discharged when the Bidder has signed the Agreement and furnished the Bank Guarantee of required value for Performance Security.

**17.6** Failure to sign the contract by the selected bidder, for whatsoever reason, shall result in forfeiture of the earnest money deposit.

## C. SUBMISSION OF BID

**18.** The bidder is required to submit online digitally signed bid i.e. Envelop 'A, B and C online only No physical submission of the bid will be accepted except in exceptional cases under clause 19.7.

## D. OPENING AND EVALUATION OF BID

### 19. PROCEDURES

**19.1** Envelope 'A' shall be opened first online at the time and date notified and its contents shall be checked. In cases where Envelop 'A' does not contain all requisite documents, such bid shall be treated as non-responsive, and Envelop B and C of such bid shall not be opened.

**19.2** Wherever Envelop 'B' (Technical Bid) is required to be submitted, the same shall be opened online at the time and date notified. The bidder shall have freedom to witness opening of the Envelop 'B'. Envelop 'C' (Financial Bid) of bidders who are not qualified in Technical Bid (Envelop 'B') shall not be opened.

**19.3** Envelope 'C' (Financial Bid) of the qualified bidders shall be opened online at the time and date notified. The bidder shall have freedom to witness opening of the Envelop 'C'.

**19.4** After opening Envelop 'C' all responsive bids shall be compared to determine the lowest evaluated bid.

**19.5** The Employer reserves the right to accept or reject any bid and to annul the biding process and reject all the bids at any time prior to contract award, without incurring any liability. In all such cases reasons shall be recorded.

**19.6** The Employer reserves the right of accepting the bid for the whole work or for a distinct part of it.

**19.7** Contents of envelope "A" "B" and C are required to be submitted online.

**19.8** During Bid Evaluation, the employer or its representative may, at its discretion, ask the bidder for a clarification of its Bid. The Request for clarification and the response shall be in writing, and no change in the price or substance of the Bid shall be sought, offered or permitted.

### 20. Confidentiality

**20.1** Information relating to examination, evaluation, comparison and recommendation of contract award shall not be disclosed to bidders or any other person not officially concerned with such process until final decision on the bid.

**20.2** Any attempt by a bidder to influence the Employer in the evaluation of the bids or contract award decisions may result in the rejection of its bid.

## E. AWARD OF CONTRACT

### 21. Award of Contract

The Employer shall notify the successful bidder by issuing a 'Letter of Acceptance' that his bid has been accepted. The original copy of affidavit will have to be submitted by the successful bidder at the time of signing of the contract.

**22. Performance Security *and Additional Performance Security***

Prior to signing of the Contract, the bidder to whom LOA has been issued shall have to furnish Performance Security and Additional Performance Security of Nationalized / Schedule Commercial Bank of the amount, form and duration, etc. as specified in the Bid Data Sheet.

If the Bid, which results in the lowest evaluated bid price, is seriously unbalanced or front loaded in the opinion of the employer, the employer after evaluation, taking in to consideration the schedule of the estimated contract price may require Additional Performance Security from the successful bidder for such unbalanced bid price.

Additional performance security as mentioned in the Bid Data Sheet shall be levied in case the bidder gives an unbalanced bid.

**23. Signing of Contract Agreement**

**23.1** The successful bidder shall have to furnish Performance security and sign the contract agreement within15 days of issue of LOA.

**23.2** The signing of contract agreement shall be reckoned as intimation to commence the work within 14daysof the signing of contract. No separate work order shall be issued by the Employer to the contractor for commencement of work.

**23.3** In the event of failure of the successful bidder to submit Performance Security, additional performance security (if any) or sign the Contract Agreement, his EMD shall stand forfeited without prejudice to the right of the employer for taking action against the bidder.

**24. Corrupt Practices**

The Employer requires that bidders observe the highest standard of ethics during the procurement and execution of contracts. In pursuance of this policy, the Employer:

i. May reject the bid for award if it determines that the bidder recommended for award has, directly or through an agent, engaged in corrupt, fraudulent, collusive, or coercive practices in competing for the Contract; and

ii. May debar the bidder if he is being blacklisted by any department of State Government or GOI for non-performance/substandard execution or any other reason what so ever in similar type of works.

iii. May debar the bidder declaring ineligible, either indefinitely or for a stated period of time, to participate in bids, if it at any time determines that the bidder has, directly or through an agent, engaged in corrupt, fraudulent, collusive, or coercive practices in competing for, or in executing, a contract.

For the purposes of this provision, the terms set forth above are defined as follows:

a. "Corrupt practice" means the offering, giving, receiving, or soliciting, directly or indirectly, anything of value to influence improperly the actions of another party;

b. "Fraudulent practice" means any act or omission, including a misrepresentation, that knowingly or recklessly misleads or attempts to mislead a party to obtain a financial or other benefit or to avoid an obligation;

c. "Coercive practice" means impairing or harming, or threatening to impair or harm, directly or in directly, any party or the property of the party to influence improperly the actions of a party;

d. "Collusive practice" means an arrangement between two or more parties designed to achieve an improper purpose, including influencing improperly the actions of another party.

**[End of ITB]**

## Bid Data Sheet

**General**

| S.No. | Particulars | Data | |
|---|---|---|---|
| 1 | Office inviting Tender | Commissioner, Municipal Corporation, Bhopal | |
| 2 | NIT No | ..... | |
| 3 | Date of NIT | ……. | |
| 4 | Bid document download available from date & time | From<br>00/00/2023<br>10:30 Hrs | To<br>00/00/2023<br>17:30 Hrs |
| 5 | Website link | https://www.mptenders.gov.in/ | |

**For Section 1 - NIT**

| Clause reference | Particulars | Data |
|---|---|---|
| 1 | Portal fees | As Applicable |
| 2 | Cost of bid document | Rs……. |
| | Cost of bid document payable to | Commissioner, Municipal Corporation, Bhopal |
| | Cost of bid document in favourof | Commissioner, Municipal Corporation, Bhopal |
| 3 | Affidavit | Annexure B |
| 4 | Pre-qualifications required | Yes |
| | If Yes, details | Annexure C |
| 5 | Special Eligibility | No |
| | If Yes, details | Annexure D (Not applicable) |
| 6 | Key Dates | Annexure A |

**For Section 2 - ITB**

| Clause reference | Particulars | Data |
|---|---|---|
| 1 | Name of work | Construction, Testing and Commissioning of Sewage Treatment plant, Sewage Pumping Station, of Bhopal Municipal Corporation, Bhopal under AMRUT 2.0 |
| 2 | Specifications | Annexure E |
| 3 | Procedure for participation in e-tendering | Annexure F |
| 4 | Whether Joint-venture is allowed | Yes |
| | If yes, requirement for Joint venture | Annexure G |
| 5 | Pre bid meeting to held | Yes |
| | If Yes, Date, Time & Place | Date: ……. |

| | | |
|---|---|---|
| | | Time from: ……Hrs |
| | | Place : |
| 6 | **Envelope - A** containing:<br>(i) Cost of Bid Document<br>(ii) EMD<br>(iii) An affidavit duly notarized as per Annexure–B<br>(iv) Registration number or proof of application for registration and organizational details as per Annexure 'H'<br>(v) Undertaking as per Clause no. 13 | Online only |

| **Clause reference** | **Particulars** | **Data** |
|---|---|---|
| 7 | Envelope-B Technical Proposal | Annexure – I and<br>Annexure – H (Format I-1 to I-5) |
| 8 | Envelope-C Financial Bid | Annexure – J |
| 9 | Materials to be issued by the department | Annexure – K (Not applicable) |
| 10 | Period of Validity of Bid | 180 Days |
| 11 | Earnest Money Deposit (EMD) | Rs……. |
| 12 | Forms of Earnest Money Deposit | Online payment using options available in the tender portal. |
| 13 | EMD valid for a period of | Not less than 180 days |
| 14 | Payment must be drawn in favour of | Commissioner, Municipal Corporation, Bhopal |
| 15 | Letter of Acceptance (LoA) | Annexure L |
| 16 | Amount of Performance Security | A. For Capex Cost :- 3% of the Contract Amount, Valid upto 3 months from the date of issuance of Completion Certificate after finalization of delay Analysis, subjected to submission of BG for DLP. |
| 17 | Additional Performance Security, if Any | For Unworkable Rates:- @ equal to the difference between Cost of PAC @10 percent below and contract amount , considering bid rates less than ten percent below PAC to be unworkable rates. |
| 18 | Performance security in the | Annexure M |

| | | |
|---|---|---|
| | format | |
| 19 | Performance security in favour of | Commissioner, Municipal Corporation, Bhopal |
| 20` | Performance security valid up to | Capital cost: Valid upto 3 months from the date of issuance of Completion Certificate after finalization of delay Analysis, subjected to submission of BG for DLP Period. |

**Annexure – A**

**(See clause 1, 7 of Section 1 NIT)**

**Key Dates**

| S.No | Works Department Stage | Bidder's Stage | Start | | Expiry | | Envelopes |
|---|---|---|---|---|---|---|---|
| | | | Date | Time | Date | Time | |
| 1. | | Purchase of Tender-Online | | | | | |
| 2. | | Bid Submission-Online | | | | | |
| **3.** | | Physical Submission | | | | | |
| 4. | Mandatory submission Open (Envelope -A) | | | | | | Envelope A |
| 5. | Technical proposal open (PQ Envelope-B) | | | | | | Envelope B |
| 6. | Financial Bid Open (Envelope C) | | | | | | Envelope C |

**Annexure – B**

**See clause 3 of Section 1-NIT)**

**|| AFFIDAVIT ||**

**(To be contained in Envelope A)**

*(On Non Judicial Stamp of Rs. 100.00)*

I/we _____ Who is/ are ____(Status in the firm/ company) and competent for submission of the affidavit on behalfof M/s.____ _____(contractor) do solemnly affirm an oath and state that:

I/we are fully satisfied for the correctness of the certificates/records submitted in support of the following information in bid documents which are being submitted in response to notice inviting e-tender No. _for____(Name of work) dated___Issued by the _____(Name of the ULB).

I/we are fully responsible for the correctness of following self-certified information/ documents andcertificates:

1. That the self-certified information /digitally signed documents given in the bid document is fully true and authentic.
2. That:
   a. Earnest money deposit (EMD), cost of bid document and other relevant documents provided by are authentic.
   b. Information regarding financial qualification and annual turn-over submitted online is correct.
   c. Information regarding various Technical qualifications is correct.
3. No close relative of the undersigned and our firm/company is working in the department.

OR

Following close relatives are working in the department:

Name_____Post_____ Present Posting_____

**Signature with Seal of the Deponent (bidder)**

I/We,_____above deponent do hereby certify that the facts mentioned in aboveparas 1 to 3 are correct to the best of my knowledge and belief. In the event of any information is found incorrect / untrue or found violated, then without giving any prior notice our bid shall be liable for rejection or termination or contract without prejudice to any other right of remedy including forfeiture of the bid security/ performance security.

Verified today_____(dated) at_____(place).

**Signature with Seal of the Deponent (bidder)**

**Note:** Affidavit duly notarized in original shall be submitted by the successful bidder at the time of agreement.

**Annexure – C**

**(See clause 5 of Section 1 NIT)**

**PRE-QUALIFICATIONS CRITERIA**

**A. Financial**

i. Experience of having successfully executed*,

a) three similar works each costing not less than the amount equal to 20% of the probable amount of contract during the last 7 financial years; or

b) two similar works each costing not less than the amount equal to 30% of the probable amount of contract during the last 7 financial years; or

c) one similar work of aggregate cost not less than the amount equal to 50% of the probable amount of during the last 7 financial years;

In case of **Sewerage** related works similar works shall mean work related to sewerage project comprising of essentially either of the following components,

i. Construction of Sewage Treatment Plants (STP) /Common Effluent Treatment plants (CETP)/ Effluent Treatment plants (ETP)

d) For ascertaining the value of successfully executed works in support of experience of the Bidder in i(a), i(b) and i(c) under (A) Financial, the original cost of work can be adjusted as per increase in Whole Sale Price Index (WPI) as given by Reserve Bank of India, from the date of work order of the subjected work to till date. The certificate of the Chartered Accountant be produced for cost adjustment.

ii. Average annual construction turnover on the construction works not less than 50% of the probable amount of contract during the last 5 financial years.

iii. The Bidder shall have positive net-worth as per the audited Balance Sheet of last financial year.

**iv.** Bid-Capacity – **(Deleted)**

**B.**
**Physical (Deleted)**

(i) Physical qualifications for the work in case of Sewerage related works shall be as below,

| Minimum Physical Requirement | | |
|---|---|---|
| S. No. | Item of Work | Quantity |
| I | II | III |
| 1 | - | - |
| 2 | - | - |

C. Successful Bidder shall employ having 'A' Class Electrical License for Electrical Works issued by State Electricity Board M.P.

*Successfully executed would mean successfully completion and commissioning of the project.

**Annexure – D**

**(See clause 6 of Section 1 NIT)**

## SPECIAL ELIGIBILITY CRITERIA

Submit a Technology Tie-up Agreement with a technology provider for Biological Treatment Section proposed by him under this project. The technology provider should have provided technology and core equipment for Sewage Treatment plant in last 5 years for at least one MUNICIPAL Sewage Treatment Plant running successfully at present in India or a Country with similar weather conditions having capacity not less than 30% or more of the capacity of Package Sewage Treatment Plant.

**Annexure – E**

**(See clause 2 of Section 2-ITB &clause 10 of GCC)**

# Technical Specifications

## A. GENERAL REQUIREMENTS

The Technical Specifications, in accordance with which the entire work described hereinafter shall be constructed and completed by the Contractor, shall comprise the following:

### i) PART -1- General Specifications

The General Specification shall be as described for all materials and works are to be in conformity with the specification of the Madhya Pradesh P.W.D and the specifications prescribed in the Indian Standard Codes (I.S. Code) published by the BIS (Bureau of Indian Standard). While executing the works all the relevant IS code in general, and the following I.S. Codes in particular, all with latest amendments, current at the time of execution are to be referred.

| I.S. Code No. | Title of the I.S. Code |
|---|---|
| SP7 | National building Code of India, 2005 |
| SP35 | Hand book on Sewerage system and drainage with special emphasis on plumbing |
| 456 | Code of practice for plain and reinforced concrete |
| 875 | Code of practice for design loads other than earthquake for buildings and structures (part 1 to 5) |
| 1538 (All Parts) | Cast iron fittings for pressure pipes for water, gas and sewage. |
| 1893 (Part I) | Criteria for earthquake resistant design of structures |
| 2064 | Code for selections, installation and maintenance of sanitary appliances |
| 3370: All parts | Code of practice for concrete structures for storage of liquids |
| 3764 | Safety code for excavation works |
| 4885 | Specifications for sewer bricks |
| 7784: All parts | Code of practice for design of cross drainage works |
| 11682 | Criteria for design of R.C.C staging for Overhead water tanks |
| 12592 | Prestressed concrete manhole cover and frames |

| | |
|---|---|
| 13920 | Ductile detailing of reinforced concrete structures subjected to seismic forces |
| PIPES AND FIT! | HNGS |
| 5382 | Specifications for rubber sealing rings for gas mains, water mains and sewers |
| 8329 | Centrifugally cast (spun) ductile iron pressure pipes for water, gas and sewage. |
| 9523 | Ductile iron fittings for pressure pipes for water, gas and sewage. |
| 12288 | Code of practice for lying of ductile iron pipes. |
| 4711 | Method of sampling of steel pipes, tubes and fittings. |
| 780 | Sluice valves for water works purpose (50 to 300 mm size |
| 2685 | Code of practice for selection, installation and Maintenance of sluice valves. |
| 458 | Prestress concrete pipes |
| 783 | Laying of concrete pipes |
| 784 | Prestressed Concrete pipes with fittings |
| 16098(part2) | STRUCTURED-WALL PLASTICS PIPING SYSTEMS FOR NON-PRESSURE DRAINAGE AND SEWERAGE – SPECIFICATION |

| | |
|---|---|
| 4984 | HDP Pipes for potable water supplies, sewage and industrial effluents |
| 15382 | PVC -U pipes for use in Underground drainage and sewerage system |
| 9271 | UPVC Single wall corrugated pipes for Drainage |
| Waste water handling equipment's | |
| 5600 | Pumps- Sewage and Drainage |
| 6279 | Grit Removal devices |
| 6280 | Sewage Screens |
| 8413 | Biological Treatment Equipment |
| 9213 | BOD bottle |
| 10037 (All parts) | Requirements for Sludge Dewatering Equipment's |
| 10261 | Requirements for Settling Tank |
| 10553 (All parts) | Requirement for chlorination equipment |

| | |
|---|---|
| 11117 | Requirements ‘for power driven rodding machine for sewers |
| 11387 | Requirements for high pressure jetting machine for sewer cleaning |
| 11397 | Specifications for attachment tools for power driven rodding machine for sewers |
| Code of Practice | |
| 1172 | Basic requirements for sewerage, drainage and sanitation |
| 4111: (All Parts) | Ancillary structures in sewerage system |
| 5455 | Cast iron steps for manholes |

For interpretation of the IS codes decision of the Engineer -in -Chief MP UADD, Madhya Pradesh shall be final and binding. If for any item of works that may require to be executed the IS code does not exist, the particular item will have to be executed as per the available standard engineering practices and as directed by the Project Manager.

In case the specification of a particular item of work is not available in the above-mentioned schedule of specifications, the work shall be executed as per sound engineering practice and/ or as directed by the Engineer-in-Chief, MP UADD, Palika Bhavan Shivaji Nagar, BHOPAL, Madhya Pradesh.

**Civil-works: Concrete - The civil design shall be based on the following:**

| | | |
|---|---|---|
| 1. | Water retaining structures | M30 |
| **2.** | All other structure | M25 |
| **3.** | Valve chambers | M20 |

**Reinforcement steel to be used will be Fe 415 TMT.**

All structural designs shall be based on the B.I.S Standards and Codes (draft codes / latest revisions), with amendments, if any as on date. Apart from these codes, specific design guide lines laid in the bid document shall be followed.

C. The scope of work given above have been detailed in this section, and this along with the respective technical specifications includes, but not limited to, construction of the following works:

**1. Survey and Investigations:**

**1.1 Scope of work:** The Contractor shall carry out field investigations and surveys as deemed necessary to obtain sufficient physical conditions as required for the design. Normally, the following field investigations and surveys may be required and shall therefore be considered by the Contractor:

Detailed topographic/cadastral surveys for conducting topographical survey required for detailed design of the components like to fix the location of SPS and STP so that the quantities of work and materials required

can be accurately determined and flow measurement at nallah shall be done before submission of design & drawing.

**1.2. Field Survey:** Detailed confirmatory field survey shall be done with Total Station, to know the drainage pattern of the city, sewer route along/ across different road network, raw sewage pumping station and raw sewage Pumping Main, etc. The details are as under:

i. Net levels at 3.0-meter grid for sites of STP location, sites for Pump houses

ii. Generation of contour overlay at 1 meter interval for the STP site.

iii. Longitudinal survey along proposed pipeline routes with spot levels taken at 30 m intervals and at every change of road alignment, road junction etc.

iv. Cross sections along the pipeline routes at every 90 meters intervals and to include road, rail, canal, river crossings and other cross drainage structures

v. Node to node length of the proposed sewer route.

vi. RL of each node (pipe junction; road junction; peak/ valley crest along the pipe route etc.) above MSL.

vii. Road width (hard crust / side berm); any culvert / bridge; stream / nallah crossing; trees/ poles etc. that may obstruct the pipe alignment.

viii. Prominent structures along the proposed route viz. Educational Institute, Govt / Semi Govt. Offices, Hospitals, Religious Institute, ASI monument/protected structure etc. with their respective GPS data.

ix. Individual dwelling houses, available water body etc. with their respective GPS data.

x. Establishing temporary bench marks (TBM) at different locations of the project area on permanent structures viz., parapet of culvert / bridge; at plinth of old monument / Govt, offices / structures of existing Sewerage system scheme (if any), with respect to Geodetic Triangulation Station bench mark (GTS BM, including co relating the TBM with GPS data).

**1.3 Preparation of Maps and drawings:**

Toted station survey drawings shall be prepared on AutoCAD. The report / survey drawings shall have to be prepared in AutoCAD form. The Key map /Index Map for the complete project shall be made to a scale matching to AO size paper. The detailed drawings shall be in 1: 200 scale plotted to A3 size papers.

Mapping of 100 percent house sewage connections (Lat / long / photographs / IC Chamber /GIS Mapping) in the catchment area and entry of connections in ward offices will be required to be done by the tenderer.

**1.4 Geotechnical soil investigations** at al l structural locations and if necessary for the excavation and support of pipelines at suitable intervals along the pipeline alignment. Various parameters of the foundation soil and safe bearing capacity of soil have to be determined by conducting subsoil investigation work at pin point location only.

Sub soil investigation work is to be done for determining various parameters of foundation soil viz. particle size; Atturberg's Limit; Plasticity Index; Density; Sp. Gravity; Voids Ratio; C-0 value; consolidation; sub surface water level etc. making standard penetration test at every 1.5 m. interval or wherever there is change of strata, and calculating the Safe Bearing Capacity of Soil for determining type and size of the various structures.

(a) Sub Soil Investigation in minimum 6 nos. of exploratory bore holes upto8.0m. depth from the G.L. in case of STP and 4 nos. for each SPS

The subsoil investigation report shall include all the field investigation; Bore Hole Log showing soil profile, 'N' values at different depth (Observed, corrected and average); determined soil parameters in tabular form as listed in the scope of work; graphical representation of the soil parameters; and calculation of safe bearing capacity including recommendation for type of foundation etc. From the above sub soil investigation work various soil parameters at the location of various structures shall be determined and ultimate as well as safe bearing capacity of the foundation soil shall be calculated. Based on these data the type and size of foundation for various system components shall be designed.

**1.5** Conducting customer door to door survey for establishing the location, type of property, number of households, families, population, use of water, and linking it with customer ledger of BMC, present methodology of sewage disposal.

**1.6** Testing of Raw Sewage for various parameters based on CPHEEO Manual.

**2. Detailed Drawings and Designs:**

Based on the surveys and soil investigations, the Contractor shall review the indicative drawings and designs provided by the owner and prepare detailed designs of each and every component, as may be required. The contractor is required to prepare minimum 8 sets of hard copies of each drawing and design along with a reproducible soft copy.

The contractor is required to get the drawings and design, vetted by a Government Engineering College/NIT/IIT and submit the same to the MP-UADD in four copies under intimation to Commissioner (enclosing one copy) for the approval of the Engineer-in-Chief.

The details of designs and drawings required for each component is given in respective section.

## 3. SPECIFICATION OF SEWAGE TREATMENT PLANT

The brief scope of work is as follows:

1. Design of 200 AND 450 KLD capacity Compact, portable, ready to install type STP along with raw sewage pumping arrangement as per technical specifications.

2. Civil work required for foundation at the mentioned location as per technical specifications.

3. Lifting of raw sewage from Nallah of Suraj Nagar and Barkhedi Nallah by supply and installation of 2 Nos. of suitable capacity submersible pump sets with piping system and if required necessary guide channel.

4. MBBR of of 200 AND 450 KLD capacity compact, ready to install type STP including foundation, proper incoming and discharge facilities with filter feed pump, final water transfer pump each of 2 Nos. provision for connection to existing fresh water grid as per specifications.

5. Supply and installation of storage tanks for having capacities 3000 and 5000 ltrs.

6. Supply and installation of electric panel, cables and other switchgears.

7. Testing and commissioning of STP (All systems included).

8. 3 years DLP The above scope of work are indicative. The details scope of work are illustrated in Technical specification of this tender. The tenderer shall carry out the subject work in strict manner with above scope work, however if required any work to successfully complete and commissioning the work but not mentioned hereinabove, the same shall be carried out with no extra cost.

**Obligation of the Tenderer**

These specifications are intended for general description of site conditions, scope of work and requirements, products, execution, quality of workmanship and finished work. They are not intended to cover minute details. The work shall be executed in accordance with best modern practices and using special techniques. The specifications mentioned hereunder are with respect to treatment technology, process and specific requirements of treated water quality. The Contractor shall read this Technical Specification in conjunction with the standard specification of the Municipal Corporation of Greater Mumbai for Sewerage Works and other documents and technical manual, papers, guidelines, standards and specification etc. referred to in the specification. For Civil, Mechanical & Electrical works, MCGMs respective standard specifications shall be applicable during execution of the project. Bidders are requested to get acquainted with the same before bidding. The project / project facilities shall confirm to the minimum design requirements. The contractor shall submit only one technology proposal for the subject work as per the mentioned scope and objectives of the tender. No alternative proposals / technology shall be entertained / evaluated.

**Design Basis**

The treated water from STP is desired to be used for the applications mainly for gardening, also can be used for toilet flushing, seal water for main pumps etc. For these applications STP shall be designed in

accordance with CPHEEO manual guidelines ( eg. CPHEEO manual guidelines 2013) and in case of specific design related standards/technical papers shall be produced with sufficient data

Design Data

The STP shall be designed for the following inlet sewage data:

A) Average flow – 200 and 450 KLD

B) Raw Sewage Quality SR. NO. DETAILS Concentration UNITS 1. pH 6.0 – 8.0 -- 2. Total Suspended solids 240 mg/lit 3. Chemical Oxygen Demand 400 -450 mg/lit 4. Biochemical Oxygen Demand, 3 day, 27 °C 200 – 300 mg/lit 5. Oil & Grease ~ 20 mg/lit

Note:- The above values are based on sewage sample analysis carried out at MCGM Dadar Laboratory. The other parameters of raw sewage required for design of STP & not mentioned above may be considered according to general Indian conditions and CPHEEO guidelines. Tenderer are informed that the quality of waste water from community varies in strength depending on the season & hour of day. The variation of wastewater quality shall be considered during the design of STP. The contractors are requested to test the sewage sample for all chemical & biological properties before proceeding for the final Design.

The successful tenderer shall note that the area available for installation of New STP is approximately 1000 sq.mtr near the inlet shaft. The raw sewage from inlet will be provided to the New STP. The same shall be considered for design purpose.

The contractor shall visit the site and confirm the details before submitting the proposal. The incoming flow to the new STP shall be discharge in near by waterbody by installing suitable capacity submersible pumps. (Suitable flow capacity pumps shall be selected with proper head and suitable H.P.)

The submersible pumps shall be designed accordingly and fixed in the inlet by proper arrangement.

**Process Guarantees for Treated Sewage**

The sewage after treatment from sewage treatment plant should conform to the following outlet quality. 1. pH 6.5 – 7.5 2. Total Suspended solids 5 mg/lit 3. Chemical Oxygen Demand less than 50 mg/l 4. Biochemical Oxygen Demand, 3 day, 27 °C less than 5 mg/l and faecal coliform is not detectable.

The above parameters shall be guaranteed and demonstrated as follows: Over 24 hour composite samples with a 95% plus compliance on a composite sample. The guaranteed parameters are to be achieved by the Tenderer for all the sewage flows and pollutant loads. There shall be residual chlorine present in the treated water i.e after tertiary treatment.

**Site Survey, Site preparation, Submission & Approval of Process Design**

1. After receiving the work order the successful tenderer shall, undertake the site survey in accordance with foundation requirement of the STP and inlet / outlet / bypass connections to the STP.
2. As the STP is to be installed in open area, the STP area shall be provided with MS grills as per approved design for fencing /compound including one coat of promer paint of red oxide ad two coats of Syn.Enamel paint as directed.
3. After completion of survey contractor shall, at his own cost, charges and expenses, prepare Design & Drawings in accordance with the scope, Specification, Standards and submit to MCGM three copies each of detailed engineering drawings including Mechanical, Electrical, Process Instrumentation for 200 and 450 KLD modular

STP and all design calculations as per scope of the work.

4. All design calculations shall be submitted along with drawings. Only drawings will be approved and corrections to the designs shall be carried out after approval to all drawings.
5. Drawings and designs shall be in metric units and drawings shall be on minimum A-3 size paper.
6. If during the scrutiny of detailed design calculations and working drawings, any changes therein which are found necessary in the opinion of Engineer shall be incorporated without altering the lump-sum quotations.
7. Before submitting the final bill the contractor shall furnish BMC three copies of "as built" Drawings duly verified by the Engineer reflecting entire new commissioned plant, details of all units, layout, RCC & Design details, Process/flow diagram, Pump / machinery / Equipments & Automation / Instrumentation details Project as actually designed, engineered and constructed.
8. The successful tenderer shall be responsible for ensuring that any existing utility on, under or above the Project Site is kept in continuous satisfactory use if necessary, by the use of suitable temporary or permanent diversions.
9. AII debris derived from site activities shall be disposed off by the contractor at his own cost. The cost of this work shall be part of the quoted offer and no separate payment shall be made on this account.
10. All existing machineries, installations, accessories shall be the property of the BMC and required to be deposited in MCGMs Store at the contractor own cost.

**Unit Design Specifications**

All the units of STP shall be designed in accordance with CPHEEO manual guidelines and in case of specific design related standards shall be followed. Considering corrosive atmosphere, the material of construction of all the chambers of STP shall be 100 % F.R.P or S.S 304. The MOC of STP shall be of 100 % S.S./F.R.P. The Thickness for FRP shall be minimum 8 mm. The proposed STP may include following independent / combined units or the functions of units included in the process.

**Raw Sewage Pumping Arrangement**

The contractor shall make all the arrangement to collect the flow from Nallah at New Pumping station by installing submersible pump sets of suitable capacity & quantity as per approved design to cater designed flows with sufficient spare capacity. The contractor shall make necessary arrangement for installation of pumps in the riser shaft and connection of the discharge line to inlet chamber of New STP .

The contractor shall make necessary arrangements of piping system with HDPE pipes with suitable guide channels. No hose or temporary piping arrangement shall be done. All piping shall be properly grounded and no hindrance shall be created by it for regular activities. Supply and installation of control panel required for the pumps including supply and laying of PVC armored cables from existing LT MCC panel of Pumping Station. All the due care shall be taken as the depth of wet well. Raw sewage shall be properly delivered to the proposed location of STP. Raw Sewage Pumps operation shall be in auto operation as per the designed flow and quality. The used pumps shall have necessary protections for dry run, overload, short circuit etc. The operations of pumps to collecting raw sewage shall not affect the smooth function of pumping station. The successful tenderer shall have to supply panel and cables required for the operation of pumps. Three phase 440 V supply is available at site. The new cable form the existing panel to panel of STP shall be laid by the contractor.

**Also a bypass line shall be designed to divert flow of plant in case of preventive / breakdown maintenance a valve arrangement in between Pumps and the STP.**

**The raw sewage treatment arrangements as per units shall be as follows :**

**Inlet Chamber Unit** Inlet chamber shall be constructed as per the design requirement of STP to receive raw sewage from the new pumps installed in the riser shaft. The function of the inlet chamber is to distribute the flow for process units. Excavation work if needed shall be done with no extra cost. The new civil foundation if required shall be laid by successful tenderer.

**Screen Chamber Unit** The successful tenderer shall Make necessary screening arrangement at existing inlet shaft shall before the raw sewage pumping arrangement. The successful tednerer shall design ,supply and install mechanical equipments to screen particles of size greater than 6mm. The screens shall be fabricated out of SS304 material only.

**Primary Treatment Unit**

(1) SEDIMENTATION AND SEPERATION CHAMBER: The Sedimentation and separation chamber to collects waste water shall be provided. It should also function to separate solid wastes from liquid waste based on their gravity.

(2) ANAEROBIC CONTACT MEDIA CHAMBER: Waste water then flows into anaerobic media contact chamber from sedimentation and separation chamber. It contains organic material which is decomposed by anaerobic microorganism. On the other hand, nitrite and nitrate contained in the circulated water are converted into N2 gas by de-nitrification microorganisms. For better functioning Anaerobic Media should be Made of Polypropylene having specific surface of 74 m2 / m3 with Porosity = 95% and Bulk Density = 46.8 (kg/m2)

(3)MOVING BED CHAMBER (AEROBIC): In Anaerobic process treatment water shall flow into moving bed chamber. Organic material contained waste water must be decomposed by aerobic microorganism, and become simpler product. Moving bed chamber shall filled by moving bed media 30-50% of the volume. Aerobic microorganism will decompose organic material from anaerobic chamber .This aerobic organism consumes oxygen supplied by blower distributed through pipe. In this process majority of BOD, COD and other parameters are removed. NH3 is oxidized to NO2 AND NO3. To achieve the desired results Blower Power Rating should not be more than 292W and the Noise level (dB-A(1m)) of the blower to be less than 35 DB The proposed system should have both anerobic and aerobic process and recirculation of sludge for effective anerobic and aerobic and anerobic (AAA) process.

(4)SEDIMENTATION CHAMBER: Sedimentation chamber has function as place of settled sludge which is resulted by biological processes in moving bed chamber. Settled sludge will be transferred from sedimentation chamber to sedimentation and separation chamber. STP Unit should run on Gravity internally and also sludge transfer mechanism should be done efficiently to reduce its generation preferably through Blower. The new STP plant should run and treat sewage with respect to AAA process even if there is no inlet sewage available to plant for 2- 3 weeks.

(5) Disinfection chamber: Micro-organisms consisting in the treated water must be disinfected by chlorine in the device before discharged . 6.5. Secondary/Tertiary Treatment Unit The Secondary & Tertiary Treatment Units shall be designed & constructed to get desired quality of treated water. There may be one single unit comprising secondary / tertiary treatments or more than one units comprising of secondary & tertiary treatments to meet the desired quality & quantity of the treated water. The Unit shall include all respective Mechanical and Electrical Equipments like gates / valves, equipments required for O&M, etc. of quantity as per requirement.

(6) Disinfection Unit

The treated water is to be used for purposes like gardening, car washing etc. which are human touchable hence disinfection process is much imperative. The contractor shall proposed suitable disinfection process to meet desired standard in his technology. The process shall be monitored critically to maintain the desired standard. Sufficiency & safety of all the instruments involved in the proposed method of disinfection shall be maintained as per the design & operation requirement. 6.

7. Sludge Collection & disposal The sludge shall be collected in the sludge sump. There shall be sludge thickening/ dewatering arrangement for further easy handling and transportation of the sludge. The de-watered sludge should be taken away from the plant and disposed off securely at contractor's own arrangement and risks. .

8. Treated Water Tank The contractor shall supply and install or construct 2 Nos. storage tanks of capacity 3000 Ltrs and 5000 ltr respectively in the space provided only. The treated water shall be store in 1 nos. of 5000 ltr. Storage tanks. Contractor shall make outlet connections from STP to the storage tank. The Contractor shall make respective incoming and discharge arrangements with transfer pumps, pimping system etc. Both the storage tanks and all the piping arrangements shall be installed such that outside tankers can be filled at ease. The successful tenderer shall connect the outlet from storage tanks to existing grid for the garden pipe line with necessary valves so that the treated water shall not mix with the fresh water tanks at New Ghatkopar Pumping station.

**MCC / PCC Units & Other Electrical Units**

The contractor shall provide MCC / PCC Units for various machinery of STP, metering Kiosk in the space provided by the Engineer. The provision of external & internal electrification and plant lighting, earthing, lightening protection systems, etc. for the total plant shall be made by the contractor. Contractor shall install capacitor banks along with P.F. meter for maintaining unity power factor within the application. The successful tenderer shall have to supply panel and cables required for the operation of pumps. Three phase 440 V supply is available at site. The new cable form the existing panel to panel of STP shall be laid by the contractor. The electricity required for work carrying out and O & M of STP shall be provided by MCGM from existing connection of sewage pumping station. However, the contractor shall make arrangement for tapping connection from the existing screen chamber panel room including all required switchgears, cables, separate energy meter for STP, etc.

**Automation & Control System**

The STP shall have automation system to control all pumps, equipment's for operation of STP and desired treated water quality. The interlocking of the flow within various units of STP shall be done depending upon the desired treated water quality. Provision shall be made for each facility to operate process unit manually, if for any reason the need arises. The control system shall be selectable to either "Off', "Manual" or "Automatic"' modes. The successful tenderer shall install flow meters at oulet of newly installed STP.

**Erection and Commissioning**

The contractor shall carry out Erection / testing / commissioning of plant with all civil, mechanical, electrical & automation units to meet the desired and ultimate goal of the tender including obtaining of various approvals required for operation of the plant. The contractor shall remove promptly from the site all surplus construction machinery and materials, waste materials, rubbish and other debris and shall keep the Site in a neat and clean condition and in conformity with the Applicable Laws and Permits.

Note: - The 200 & 450 KLD STP will be considered as commissioned after successful trial run for consecutive seven days ( 10 hrs daily ) and only after submission of test reports for inlet and treated water sample(for above mentioned

parameters) form a NABL accredited approved laboratory.

The testing shall be carried out from lab by the successful tenderer with out any extra cost to BMC.

**Physical Model** After approval of all designs from the Engineer, contractor shall prepare and submit physical model of appropriate size with suitable frame and mounting of proposed STP plant.

**The connection to existing water grid** The drawings of existing water grid are available at new Ghatkopar Pumping station. The Treated water shall not get mixed with the fresh water tank at New Ghatkopar Pumping station. The successful tenderer shall connect the outlet from the New STP and The storage tanks to nearest point of existing grids with proper valve arrangement.

Valves at both the existing tank side and New STP side must be provided. The successful tenderer shall also connect the treated water line with appropriate use of pipes and valves to the Seal Water system of main pumps.

**Arrangement of oulet pumps :-** The area for distribution of Treated sewage is large. The successful tenderer shall supply and install sufficient capacity pumps at oulet of storage tanks for distribution purpose.

**Inspection and Submittal**:- The main equipment and accessories shall be offered for testing at manufacturer's work before dispatch at site. All charges towards testing shall be born by successful tenderer. Necessary test reports/approved drawings and manuals shall be submitted along with supply. The successful tenderer shall submit following documents in three copies to bmc after completion of work: 1. As built drawings of The new STP. 2. Panel drawings and layouts. 3. NABL lab test reports for inlet and oulet sewage. 4. General arrangement drawings for the STP. 5. Manual form manufacturer for Pumps, cables and panel.

## 4. SELECTION OF DIVERSION WORK AND ITS CONSTRUCTION AND MAINTENANCE:

**(i)** The contractor shall construct and maintain all necessary temporary Diversion arrangements and other protection works. The contractor shall also furnish maintain and operate all necessary pumping and other equipment for dewatering the various parts of the work and for maintaining the foundation pump, drainage system, grouting system and other parts of the work and as required for inspection and safety installation by the Project Manager even after any part of the work is completed. The contractor shall pump all water from foundation and other apartment works and shall keep the foundation free of water while excavating, preparing the foundations and while placing concrete, laying reinforcement or as otherwise, required for completing the work. The contractor shall be entitled to no claim for damages or additional compensation or payment by reason of any amount of water that may leak through under or around cofferdams or other diversion and protective works.

**(ii)** The general plan and arrangements of the diversion as required for work mentioned above shall be prepared beforehand. The contractor shall submit within one month of the issue of the work order or such period as may be specified by Design-Build. His plans for the temporary diversion care and maintenance during the construction for approval of the Project Manager and once they are approved, he shall follow the same.

**(iii)** Approval of the plans for the temporary diversion works by the BMC shall not relieve the contractor of the responsibility for the adequacy and efficiency thereof and pumping plant or from furnishing all equipment, labour and materials necessary for dewatering the foundations and keeping the work areas free of

water at all times necessary within the scope of the contract. Any changes, modifications or alterations required to suit the conditions during construction shall be borne by the contractor without extra charge. Any damage cause by failure or partial failure of his temporary diversion works during construction period shall be repaired by the contractor at his own expenses without extra charge on the department.

**(iv)** It will be the responsibility of the contractor to maintain all his diversion work in good order. He shall also be responsible for providing and maintaining necessary barriers, fencing, lighting, warning signs, signals and boards, watching and patrolling and all other safe guards necessary to ensure safety of human and animal lives and vehicular, pedestrian and animal traffic.

### 4.1 INVESTIGATIONS: -

The contractor will have to conduct investigation, planning and layout for the various components. The contractor should himself satisfy about the site conditions and have to carry out all necessary geological tests like bearing capacity of rocks, porosity, permeability etc. to find out the suitable type of foundation after necessary treatment i.e., grouting etc. if required. The contractor shall solely be responsible for the structural soundness of the whole structure including its foundation. The depth of the foundation shall extend to the depth of at least 0.60 meter in hard rock. The contractor shall be deemed to have full knowledge of actual site condition whether they carry out investigation, test or not.

All the subsurface explorations shall be carried out by the contractor in accordance with IS 4453- 2012.

## 5. Construction of Sewage Treatment Plant:

### 5.1 NAME OF WORK - Construction of 200 KLD and 450 KLD at Suraj Nagar Nallah and Barkhedi Nallah SEWAGE TREATMENT PLANT with RAW SEWAGE PUMPING STATION and allied works at Bhopal (M.P.)

**Location of Plant**

1. Proposed location of STP -1 Barkhedi Kalan (Khasra No. 121, Lat: 23.205 Long:77.355) The total available land for the construction of proposed sewage treatment plant (STP-1) is 2.80 hectare.
2. Proposed location of STP -2 Suraj Nagar Nallah (Khasra No. 75, Lat: 23.204 Long:77.358) The total available land for the construction of proposed sewage treatment plant (STP-2) is 0.927 hectare.

The bidder has to propose suitable treatment process as per the land available with the Nagar Nigam Bhopal considering maximum 60% land to be used as built-up area. Since the treated sewage will be discharged to the nearby water body, the design of the proposed STP should be based on Suitable technology and well-established biological process, which can consistently meet the following standards for discharging in to surface water body as well as reuse:

| S.no. | Parameter | Parameter limits |
|---|---|---|
| 1. | pH | 5.5 to 9 |
| 2. | BOD (mg/1) | not more than 10 |

| | | |
|---|---|---|
| 3. | COD (mg/1) | not more than 50 |
| 4. | TSS (mg/1) | not more than 20 |
| 5. | NH4-N (mg/1) | not more than 5 |
| 6. | N-total (mg/1) | not more than 10 |
| 7. | Dissolved Phosphorous (mg/1) | not more than 2 |
| 8. | Chloride (mg/1) | not more than 1000 |
| 9. | Faecal Coli form (MPN/lOOml) | less than 230 |

Following are other details of STP:

1) If the sites mentioned in the DPR, are disputed or if other sites are made available for construction work on technical grounds or due to some other reasons, on additional expenses/variations. only filling material will be paid only on ground label difference basis, no other payment can be made.
2) During the construction of STP/SPS, CC road to be made by contractor till the boundary wall of STP/SPS.
3) During the construction a temporary road is to be made by contractor on his own expense for transportation of materials to the site.
4) Ground level of STP shall be 0.6m above the HFL and PL shall be 0.5m above the GL.
5) For the security point of view of STP/IPS, at least 6ft height boundary wall shall be constructed around the periphery of STP/SPS by the contractor on his own expense.
6) It is mandatory to do arrangement for installation and monitoring of IPPTZ Camera, flow meter, SCADA etc. as per according to the provisions of MPPCB
7) If SPS with pumps etc. is required to be constructed on technical grounds for STP, then SPS with pumps etc. will be constructed by the contractor. It will be necessary to go, no separate payment will be made for this.
8) As per instructions of the Engineer in-charge, after the construction of STP/SPS it is mandatory to do the plantation on vacant land

*It is further clarified that the specifications given in this section 4.0: Construction of Sewage Treatment Plant, are indicative and the final specifications shall be based on the technology proposed by the bidder.*

## 5.2 BRIEF SCOPE OF WORK

The scope of the work shall include but not be limited to the following:

- Clearing and leveling the site

- Design, construction, supplying, erection, testing and commissioning Raw Sewage Pumping Station and PKG STP.
- Required site development including leveling and grading to improve the aesthetics and to facilitate the vehicular movement.
- Preparation of process, hydraulic, electrical, mechanical and piping design, all civil, mechanical, electrical and piping drawings including architectural, construction and as built drawings.
- Works connected in respect of obtaining power supply from nearest source of 33/11 KVA to proposed STP from State Electricity Authority. (Deposits will be paid by Municipal Corporation Bhopal)
- Construction of civil engineering works for all the units plus all the ancillary structures
- Supply, erection testing & commissioning of all the mechanical equipment.
- Supply, erection testing & commissioning of all the Electrical & Instrumentation equipment,
- Supply, erection, testing & commissioning of all the piping & valves
- Plinth protection along the periphery of all the units shall be provided.
- Providing arrangements for dewatering and thickening of sludge
- Providing and constructing infrastructure for reuse of treated effluent Providing sludge drying beds which shall accommodate at least 25% of the sludge produced in 15 days.
- Providing and applying internal and external plaster to all units as per technical specifications.
- Trial Run of the constructed & hydraulically tested plant along with electrical & mechanical equipment for a period of One (1) months after commissioning of plant and operation & maintenance including repairs and replacements (if required) for 120 months after commissioning as per tender specifications including providing and installing all civil material, labour, tools and plants all complete on turnkey basis.
- Supply of all documentation for the plant such as As-Built drawings, along with soft copy.
- Supply of all spares required during performance run and during 120 months of DLP period.
- Water proof cement painting to all units with oil painting with corrosive treatment to railing and all MS, CI and GI works.
- Subsoil testing and investigation for water table and safe allowable bearing capacity to be carried out by the contractor through a reputed and specialist firm approved by Project Manager.
- Providing "on the job" training of DLP of the system to Municipal Corporation Bhopal personnel.
- All the connections such as electrical, sewerage, sewage etc. should be arranged by the contractor. However, fee paid to respective State Electric supply agency for permanent electrical connection shall be deposited by owner directly. All other cost related to obtaining such approval is in the scope of contractor. It will be the total responsibility of contractor to obtain approval of entire electrical installation from electrical inspector. No expenses will be paid by owner on this account.
- Construction of approach from the nearest metalled road to STP gate

- Bidders are advised to visit STP site before quoting for the proposed STP.
- Scope of Electro-mechanical work is limited to the all-electro-mechanical work at Raw Sewage Pumping Station, STP, process equipment, control system, automation, Instrumentation, all electrical work, safety equipment, operation & maintenance etc.
- Any other items of work which have not been specifically mentioned in specifications but are necessary for construction of the plant as per engineering practice and safety norms and operation and guaranteed performance of the entire plant shall be deemed to be included within scope of work of these specifications and shall be provided by the contractor without any extra cost to the Owner.

### 5.3 General

The contractor shall ensure the technical feasibility of the offer submitted after visiting the site. **It must be clearly understood that Contractor shall be required to design and execute every such item(s) of work(s) which are considered required or necessary for the satisfactory completion and functioning of the entire work, commissioning including operation & maintenance of the plant, pumping stations, rising main(s) and other appurtenances etc, even if such items of work are not specified in the bid document, but essential to complete the scheme.**

### 5.4 Design and Engineering

a. The Contractor shall execute the basic and detailed Design of STP and allied structures and its execution in compliance with the technical specifications and requirements contained in the contract, codes of practices as published by the Bureau of Indian Standard (BIS) or its equivalent standard as well as the latest version of "Manual on Sewerage and Sewage Treatment" as published by the Central Public Health Engineering Organization (CPHEEO) of the Ministry of Urban Development, Government of India. Wherever, the codes, standards and manual do not provide for the Design and execution of some component i.e. required to be Designed and executed, the Contractor shall follow the standard engineering practices as approved by Project Manager.

### 5.5 The following general rules shall be followed in arranging the Plant:

i. Minimum clear distance of 6 m shall be allowed between adjacent units of treatment or fixed structures to permit safe and convenient access for operation and maintenance;

ii. Open area with necessary pavement, adjacent to all mechanical Plant shall be provided as a maintenance lay down area;

iii. Fixed runways, lifting eyes or other means shall be provided to permit the removal of Plant equipment that may logically be required to be removed during the course of its normal operational life for maintenance or any other purpose;

iv. Areas where leakage is likely to occur whether in normal use or during maintenance, shall be provided with covered drainage channels which shall direct the spillage either to a suitable drain or to a sump from where it can be pumped;

v. Provided acoustic coverings where necessary to limit the noise produced during normal operation to the limits detailed in these documents;

vi. Plant shall be arranged and the building designed to permit convenient maintenance and removal of equipment whenever deemed necessary;

vii. Provide adequate supports and restraints for process piping, valves and appurtenances.

viii. Connect pipe work to equipment with flexible connections or make other provisions to avoid transfer of pipe loads to devices.

ix. All electro mechanical equipment, electronic instrumentation and Air conditioning facilities shall be designed to withstand the corrosive environment that will be prevailing in the STP.

x. All sluice gates, valves, piping, Screens, de-gritting equipment, aerators and air piping, sludge handling equipment, etc., which will be submerged in or in contact with sewage or sludge and stairs or ladders and hand railings for access and platforms and walkways shall be designed with Corrosive resistant material.

xi. Chemical piping for supply and feed of chlorine and polymer shall be of corrosion resistant material and shall be secured to racks or trays to be fixed to duct walls or walls of tanks and buildings as necessary. The method of securing the pipes to the racks and / or trays shall be by clips or similar devices and shall be of corrosion - resistant material facilitating ease of removal in such a way that individual runs can be changed without dismantling adjacent pipes.

xii. All chemical piping shall be colour banded and suitably labeled to enable individual lines to be identified throughout their run.

xiii. Particular attention shall be paid to the layout of the chemical piping, which shall be functional and neat in appearance. Generally, where pipe work is installed in ducts, it shall be supported not less than 150 mm clear of the floor.

xiv. Where materials subject to UV degradation are employed, they shall be shielded from direct sunlight.

xv. Provide necessary platforms and walkways at all levels for operation of valves, gates and

xvi. mechanical equipment with stairs or ladders and hand railings for access.

xvii. Human contact with the sewage or sludge during DLP of STP shall be strictly avoided

**The contractor shall carry out the sampling tests & flow measurement of raw sewage by themselves to ascertain the raw sewage quality for treatment process, further a periodic testing (every three months) from a NABL certified lab will be carried out by contractor for the presence of heavy metals due to industrial waste in influent. BMC will not be responsible for the above and no relaxation will be given to the guarantee conditions of desired treated effluent quality. For design purposes the lower parameters than the above-mentioned parameter will not be allowed.**

Phase, 50 c/s, 4-Wire system. The electrical system proposed for the STP shall include the following components;

- HT Cables
- CTPT unit
- Ring main unit
- 11 kV Transformers
- Power control centre
- 415 V Switchgear,
- Motor control centre
- Motor starters,
- Safety earthling,
- Cables and cabling system,
- Internal lighting
- Plot and area lighting,
- Any other item *I* accessories required for successful completion of the project.

The scope also includes lighting and earthling. The contractor shall work out the details based on his equipment's power consumption. The execution should take care of I.E. rules, Electricity Board's requirement and other local authorities and site condition.

The sub-panels are to be provided and located near the respective load centers, motors and. Panels for operation of various are to be supplied as part of the equipment, the same have not been considered as part of scope of work for electrical work. However, these should meet the requirements as specified under electrical works.

Contractor shall essentially provide the adequate automation required for auto operation of complete raw sewage pumping machinery, Biological Process, Disinfection system and Mechanical Sludge dewatering system and associated dosing system as per Instrumentation specifications

Bidder needs to develop his own drawings based on actual design and site conditions, confirm to the tender provisions.

The process considered is a well-established process for treatment of sewage. The bidders are to adopt the same nomenclature used for various treatment units in their design report as used in the tender documents.

| Name of Equipment | Required |
|---|---|
| Refrigerator (310 Liters) | INo. |
| Incubator 37° c+05°c (Bacteriological) 220 Volt A.C. | INo. |
| pH Meter (Digital)( 0-14 pH range) | INo. |

| | |
|---|---|
| Nephelometer direct reading (Range 0-1000) | INo. |
| Spectrophotometer visible range 220 to 850 mm | INo. |
| Jar test apparatus with variable speed control 10 to 1000 RPM. | 2 No. |
| Conductivity meter (systronics) | INo. |
| Water distillation plant (15L/day) | INo. |
| Autoclave (Cabinet 15 Atm pressure) | INo. |
| Hot Air Oven 30 lit. cap 100° to 180°c | INo. |
| Water bath 6 to 8 concentric 0 to 50°c | INo. |
| Dissolve oxygen Analyser (Digital) | INo. |
| Chlorine comparator | 2 No. |
| Heating metal (Capacity 1 Litre) | INo. |
| Magnetic stirrer (1 Liter capacity speed control) | INo. |
| Laboratory Balance 0 to 200 gm | INo. |

### 5.6 Requirement of chemicals for waste water testing laboratory

The contractor shall have in his store all the chemicals required for testing for at least one month period. Some of the chemicals are suggested below. But these are suggestive only and **the contractor is responsible for the chemicals needed for testing.**

| **Name of Chemical** |
|---|
| Phenolpthaline Indicator |
| Methyl orange indicator |
| Sulphuric acid N/50 |
| Potassium Chromate 5% |
| Silver nitrate |
| Manganese Sulphate |
| Sodium thisulphate |
| 1-10 Pheneptitheline |
| Hydroxylamine Hydrochloride |
| Eriochreme blackT |
| Murexide |
| EDTAN/50 |

### 5.7 Requirement of glassware for waste water testing laboratory

The contractor shall have in the lab all the equipments required for testing. Some of them are suggested below, however, these are suggestive only and the contractor is responsible for maintaining the lab.

| Name of Equipment |
|---|
| Graduated pipette of capacity 1 ml, 2 ml, 10ml. |
| Ordinary pipette of capacity 10 ml, 25 ml |
| Graduated Measuring Cylinder Capacity 10 ml., 50ml., 250ml., 1000 ml |
| Reagent Bottles of Capacity 250 ml., 500ml. |
| Nester's tube of capacity 50 ml., 100ml. |
| Conical flask of capacity 100ml., 250ml., 500ml., 1000ml. |
| Beakers of capacity 100ml., 250ml., 500ml., 1000ml. |
| Test tube with rim of size 25 x 250,15 x 150 |
| BOD Bottle 300 ml. |
| Funnel 4 |
| Filter paper (Whatman's) No.l, No. 40, No. 42 Desiccator |

### 5.8 Requirement of accessories and material for laboratory

The contractor shall have in **the lab** all the **accessories** required for testing. Some of them **are suggested below, however,** these are suggestive only and the contractor is responsible for **maintaining the lab.**

| S.no | Name of Equipment |
|---|---|
| 1. | Water Sampler (Steel) of capacity 2 L & 5 L Gas Cylinder |
| 2. | Burners (Bunsen Marks) 14" Pipe with tuner tone |
| 3. | Wire basket 5x5x5 |
| 4. | Burette Clamps (Nickle plated) |
| 5. | Tongs stainless steel 13" |
| 6. | Spatula steel 8" |
| 7. | Test tube stand (Iron) |
| 8. | Rubber cork various sizes |
| 9. | ICE Box (thermocol) |

| | |
|---|---|
| 10. | Iron Box with clamp |
| 11. | Blotting paper |
| 12. | Wire gage 6x6" |
| 13. | Stop Watch |
| 14. | Nesseler's tube stand |
| 15. | Sample Box |
| 16. | Brown Paper |
| 17. | Pipette Stand |
| 18. | Non-absorbent cotton |
| 19. | Test tube brush (Nylon) |
| 20. | Burette brush |

**5.9 Requirement of chemical for bacteriological test**

The contractor shall have in his store all the chemicals required for testing for at least one month period. Some of the chemicals are suggested below. But these are suggestive only and the contractor is responsible for the chemicals needed for testing.

| Name of Chemical |
|---|
| Mac conkey Broth (D S) Mac conkey Broth (S S) |
| Peptone |
| Lactose |
| Sodium Chloride |

**ANNEXURE-F**
**(See clause 3 of Section 2-ITB)**

## Procedure for participation in e-Tendering

### 1. Registration of Bidders on e-Tendering System

All the PWD registered bidders are already registered on the new e-procurement portal https://www.mptenders.gov.in. The user id will be the contractor ID provided to them from MP Online. The password for the new portal has been sent to the bidders registered email ID. For more details, may contact Helpdesk phone numbers are available on website.

### 2. Digital Certificate:

The bids submitted online should be signed electronically with a class III Digital Certificate to establish the identity of the bidder submitting the bid online. The bidders may obtain class III Certificate issued by an approved certifying Authority authorized by the controller of certifying Authorities, government of India. A class III digital Certificate is issued upon receipt of the required proofs along with an application. Only upon the receipt of the required documents, a digital certificate can be issued. For details please visit cca.gov.in.

Note:

i. It may take upto 7 working days for issuance of class III digital certificate; hence the bidders are advised to obtain the certificate at the earliest. Those bidders who already have valid class III digital certificate need not obtain another Digital Certificate for the same.

The bidders may obtain more information and the APPLICATION FORM REQUIRED TO BE SUBMITTED FOR THE ISSUANCE OF DIGITAL CERTIFICATE FROM cca.gov.in.

ii Bids can be submitted till bid submission end date. Bidder will require digital signature while bid submission. The digital certificate issued to the authorized user of a partnership firm/Private limited company/Public Limited Company and user for online bidding will be considered as equivalent to a no- objection certificate/power of attorney to that user.

In case of Partnership firm, majority of the partners have to authorize a specific individual through authority letter signed by majority of partners of the firm.

In case of Private Limited company, Public Limited Company, the Managing Director has to authorize a specific individual through Authority Letter. Unless the certificate is revoked, it will be assumed to represent adequate authority of the specific individual to bid on behalf of the organization for online bids as per Information Technology Act 2000. This Authorized User will be required to obtain a digital certificate. The Digital Signature executed through the use of

the responsibility of Management/Partners of the concerned firm to inform the Certifying Authority, if the authorized user changes, and apply for a fresh Digital Certificate for the new Authorized user.

3. **Set Up of Bidder's Computer System:**

In order for a bidder to operate on the e-tendering System, the Computer system of the bidder is required to be set up for Operating System, Internet Connectivity, Utilities, Fonts, etc. The details are available at https://www.mptenders.gov.in.

4. **Key Dates:**

The bidders are strictly advised to follow the time schedule (Key dates) of the bid of their side for tasks and responsibilities to participate in the bid, as all the stages of each bid are locked before the tart time and date and after the end time and date for the relevant stage if the bid as set by the Department.

5. **Preparation and Submission of Bids**

The bidders have to prepare their online, encrypt their bid data in the Bid forms and submit Bid with all documents related to the Bid required to be uploaded as per the time schedule mentioned inthe key dates of the notice inviting e- Tenders after signing of the same by the Digital Signature of their authorized representatives.

6. **Purchase of Bid Document**

For purchasing of the bid document bidders have to pay Service Charge online ONLY which is Rs. [as perBid Data Sheet]. Cost of Bid document is separately mentioned in the detailed NIT. The Bid Document shall be available for purchase to all the bidders immediately after online release of the bids and up to scheduled time and date as set in the key dates. The payment for the cost of bid document shall be made online through Debit/Credit card. Net banking or NEFT Challan through the payment gateway provided on the portal.

7. **Withdrawal, Substitution and Modification of Bids**

Bidder can withdraw and modify the bid before submission end date.

**ANNEXURE-G**

**(See clause 4 of Section 2-ITB)**

## JOINT VENTURE (J.V.)

If J.V. is allowed following conditions and requirements must be fulfilled –

1. Number of partners in a Joint Venture shall not exceed 3 (three). The partners shall comply with the following requirements:

a. One of the partners shall be nominated as being Lead Partner, and this authorization shall be evidenced by submitting a power of attorney signed by legally authorized signatories of all the partners;

b. The bid and, in case of successful bid, the Agreement, shall be signed so as to be legally binding on all partners;

c. The partner in charge shall be authorized to incur liabilities and receive instructions for and on behalf of any and all partners of the joint venture and the entire execution of the contract, including payment, shall be done exclusively with the partner in charge;

d. All the partners of the joint venture shall be liable jointly and severally for the execution of the contract in accordance with the contract terms, and a statement to this effect shall be included in the authorization mentioned under [c] above, as well as in the bid and in the Agreement [in case of successful bid];

e. Bidder shall submit the joint venture agreement indicating precisely the role and responsibilities of all the members of JV in respect of planning, design, construction equipment, key personnel, work execution, and financing of the project including DLP of the works. All members of JV should have active participation in execution during the currency of the contract. This should not be varied/modified subsequently without prior approval of the employer;

f. a copy of the Joint Venture Agreement entered into by the partners shall be submitted with the bid.

g. The joint venture agreement shall be registered at the time of agreement, so as to be legally valid and binding on all partners.

2. All the partners should meet out the minimum qualifying criteria required for the bid and collectively must meet the criteria specified in full. Failure to comply with this requirement will result in rejection of the joint venture's bid.
3. The performance security of joint venture shall be in the name of the partner Lead partner/joint venture.
4. Attach the power of attorney of the partners authorizing the Bid signatory(ies) on behalf of the joint venture
5. An individual Bidder cannot at the same time be member of a Joint Venture applying for this Bid. Further, a member of a particular Bidder Joint Venture cannot be member of any other Bidder Joint Venture applying for this bid.
6. A copy of the Joint Venture agreement entered into by the partners made on Rs 500/- Non-judicial stamp duly notarized shall be submitted with the bid. However, at the time of agreement bidder shall get the joint venture agreement registered, so as to be legally valid and binding on all partners.
7. Furnish details of participation proposed in the joint venture as below:

| PARTICIPATION DETAILS | FIRM 'A' (Lead partner) | FIRM 'B' | FIRM 'C' |
|---|---|---|---|
| Financial | | | |
| Name of the Banker(s) | | | |
| Planning | | | |
| Construction Equipment | | | |
| Key personnel | | | |
| Execution of Work (Give details on contribution of each) | | | |

8. The partners of J.V. should satisfy the qualification criteria as below,

a. The Lead Partner must have the share of 51% in the J.V.

b. The Second partner must have a share of minimum 26% in the J.V.

c. The lead partner and the other partners must also meet 51% and 26% of the all qualification criteria respectively except for the requirement of work experience described in Annexure 'C'. However, all the partners must satisfy the full (100%) qualification criteria jointly. For this purpose, the qualification of individual partners shall be added (for annual average turnover, Net-worth and for Bid Capacity Only).

9.For the meeting the minimum qualification criteria of experience of similar nature work,

i. Out of 3 similar works of value more than 20% of PAC, at least 2 works must be done by lead partner and one work to be done by other partners jointly,

OR

ii. Out of 2 similar works of value more than 30% of PAC, at least 1(one) work must be done by lead partner and 1 (one) work to be done by other partners jointly,

OR

iii. In case of one similar work of value more than 50% of PAC the lead partner must have executed one work of value more than 25.50% of PAC (51% of 50%). However, the other partners must satisfy the criteria in (i) above jointly i.e., at least one work of 20% of PAC, together the value of works executed by all the partners shall be more than 50% of PAC

**ANNEXURE-H**

**(See clause 12 of Section 2 ITB& clause 4 of GCC)**

## ORGANIZATIONAL DETAILS

**(To be enclosed with technical proposal)**

| S.No. | Particulars | Details |
|---|---|---|
| 1. | Registration No. issued by centralized registration system of Govt. of MP or proof of application for registration | (If applicable, scanned copy of proof of application for registration to be uploaded) |
| 2. | Valid registration of Bidder in appropriate class through centralized registration of Govt. of MP | Registration no…….date……. (Scanned copy of Registration to be uploaded) |
| 3. | Name of Organization/ Individual | |
| 4. | Entity of Organization Individual/ Proprietary Firm/ Partnership Firm (Registered under Partnership Act)/ Limited Company (Registered under the Companies Act–1956)/ Corporation | |
| 5. | PAN Number | |
| 6. | GST Number | |
| 7. | Address of Communication | |
| 8. | Telephone Number with STD Code | |
| 9. | Fax Number with STD Code | |
| 10. | Mobile Number | |
| 11. | E-mail Address for all communications | |
| | **Details of Authorized Representative** | |
| 12. | Name | |
| 13. | Designation | |
| 14. | Postal Address | |
| 15. | Telephone Number with STD Code | |
| 16. | Fax Number with STD Code | |
| 17. | Mobile Number | |
| 18. | E-mail Address | |

**Note:** *In case of partnership firm and limited company certified copy of partnership deed/ Articles of Association and Memorandum of Association along with registration certificate of the company shall have to be enclosed.*

Signature of Bidder with Seal Date:

**Annexure – I**

**(See clause 14 of Section 2 of ITB)**

**Envelope – B, Technical Proposal**

**Technical Proposal shall comprise the following documents:**

| S.No. | Particulars | Details to be submitted |
|---|---|---|
| 1 | Experience - Financial and Physical | Annexure – I (Format : I - 1) |
| 2 | Annual Turnover | Annexure – I (Format : I - 2) |
| 3 | List of technical personnel for the key positions | Annexure – I (Format: I - 3) |
| 4 | List of Key equipment's/ machines for quality control labs | Annexure – I (Format: I - 4) |
| 5 | List of Key equipment's/ machines for construction work | Annexure – I (Format: I – 5) |
| 6 | Organizational Details | Annexure-H |

***Note:***

1. Technical Proposal should be uploaded duly page numbered and indexed.
2. Technical Proposal uploaded otherwise will not be considered.

**Annexure – I *(Format: I-1)***

**(See clause 14 of Section 2 of ITB**

## FINANCIAL & PHYSICAL EXPERIENCE DETAILS

**A. Financial Requirement**

**The bidder should have completed either of the below**:

a) Three similar works each costing not less than the amount equal to 20% of the probable amount of contract during the last 7 financial years; or

b) Two similar works each costing not less than the amount equal to 30% of the probable amount ofcontract during the last 7 financial years; or

c) One similar work of aggregate cost not less than the amount equal to 50% of the probable amountof contract during the last 7 financial years;

**To be filled in by the contractor:**

*i.* Details of successfully completed similar works shall be furnished in the following format.

*ii.* Certificate duly signed by the employer shall also be enclosed for each completed similar work.

| Agreement Number & Year | Name of Work | Date of Work Order | Date of Completion | Amount of Contract | Employer's Name and Address |
|---|---|---|---|---|---|
| | | | | | |
| | | | | | |
| | | | | | |

**Existing commitments – (Value of 'C' for Bid Capacity formula)**

| Agreement Number & Year | Name of Work | Date of Work Order | Date of Completion | Amount of Contract | Amount | Employer's Name and Address |
|---|---|---|---|---|---|---|
| | | | | | | |
| | | | | | | |
| | | | | | | |

**B. Physical Requirement:**

Execution of similar items of work in any one financial year during the last 3 financialyears should not be less than the minimum physical requirement fixed for the work. (DELETED)

| S.No. | Particulars | Actual Quantity Executed (To be filled in by the contractor) | | |
|---|---|---|---|---|
| | | Year – 1 | Year – 2 | Year – 3 |
| 1 | Physical qualification requirement | Yes/No | | |
| 2 | | | | |
| 3 | | | | |

Note: 1. *Certificate duly signed by the employer shall be enclosed for the actual quantity executed in anyone year during the last 7 financial years.*

*2. Similar works:* As described and detailed in Clause 'A' of Annexure 'C'

**Annexure – I *(Format: I-2)***

**(See clause 14 of Section 2 of ITB**

**ANNUAL TURN OVER**

**Requirement:**

Average annual construction turnover on the construction works not less than 50% of theprobable amount of contract during the last 5 financial years;

**To be filled in by the contractor:**

| Financial Year | Payments received for contracts in progress or completed |
|---|---|
| 1 | |
| 2 | |
| 3 | |
| 4 | |
| 5 | |

Note:

i. *Annual turnover of construction should be certified by the Chartered Accountant.*
ii. *Audited balance sheet including all related notes, and income statements for the above financial years to been closed.*

**Bid Capacity:**

Applicants who meet the minimum qualifying criteria in the evaluation as stated above are to be evaluated further for bid capacity as under:

**Bid Capacity = (4.0 x A x B) – C**

**Where,**

A = Maximum escalated turnover in any one year during the last 5 financial years preceding bid due date. (10% weightage per year shall be given to bring the value of Work executed at present price level)

B = Prescribed completion period in years for the subject contract

C = Balance amount of contract work in hand to be executed during the contract period

**Annexure – I** ***(Format: I-3)***

**(See clause 14 of Section 2 of ITB & Clause 6 of ITB**

**LIST OF TECHNICAL PERSONNEL FOR THE KEY POSITIONS**

| **Minimum Requirement** | | | | | | | **Available with the bidder** | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| S. No. | Key Position | Minimum requirement | Qualification | Age | Similar work experience | Total Work Experience | S. No. | Name of Personnel | Key Position | Qualification | Age | Similar work experience | Total Work Experience |
| | | | | | | | | | | | | | |
| | | | | | | | | | | | | | |
| | | | | | | | | | | | | | |
| | | | | | | | | | | | | | |
| | | | | | | | | | | | | | |
| | | | | | | | | | | | | | |
| | | | | | | | | | | | | | |
| | | | | | | | | | | | | | |
| | | | | | | | | | | | | | |
| | | | | | | | | | | | | | |

**To be filled as per project requirement.**

**Annexure – I *(Format: I-4)***

**(See clause 14 of Section 2 of ITB)**

## LIST OF KEY EQUIPMENT'S/ MACHINES FOR QUALITY CONTROL LABS

The Contractor shall be required to carry out all mandatory quality control tests as per specifications of various items of work under the project. The Contractor should demonstrate his capacity with respect to availability of key equipment's / machines required for carrying out mandatory tests under project. All the materials i.e. pipes, pumps, valves, specials etc., to be procured under this contract shall be as per relevant IS codes of practice and inspected by 3rd party. The certificate in this regard shall be furnished by the Contractor.
For monitoring the quality of treated water the Laboratory as per Appendix 15.7 and 15.8 of Manualon Sewerage and Treatment (CPHEEO) with up to date amendments if any.

Apart from above for the various civil works following **Equipment's/ Machines shall be required forquality control.**

| **Minimum requirement** | | | **Available with the Bidder** | |
|---|---|---|---|---|
| **S.No.** | **Name of Equipment/ Machinery** | **Quantity** | **Name of Equipment/ Machinery** | **Quantity** |
| 1. | Digging tools like pick axe, shovel, etc. | One set | | |
| 2. | IS Sieves Nos. with lid and pan(90 mm, 80 mm, 63 mm, 53 mm, 45 mm, 37.5 mm,26.5 mm, 19 mm, 13.2 mm,11.2 mm, 9.5 mm, 4.75 mm,2.8 mm, 5.6 mm, 3.35 mm,2.36 mm, 600 Micron, 425 Micron, 300 Micron,150 Micron, 180 Micron,90 Micron and 75 | One set | | |
| 3. | Sand Pouring Cylinder with tray complete for field Density test | One set | | |
| 4. | Speedy moisture meter complete with chemicals | One set | | |
| 5. | Straight Edges 3.00 metre width | Two set | | |
| 6. | Liquid Limit and plastic limit testing apparatus complete with water bottle and glass wares | One set | | |
| 7. | Electronic/digital balance 5 kg | One no. | | |
| 8. | Pan balance with weight box, 5 kg. | One no. | | |
| 9. | Slump cone | Two no. | | |

| | | | | |
|---|---|---|---|---|
| 10. | Concrete cube moulds (150 mm X 150mm) | Twelve no. | | |
| 11. | Free swelling index test Apparatus | Six no. | | |
| 12. | Flakiness and elongation testing gauges | Two no. | | |
| 13. | Water absorption test apparatus | One no. | | |
| 14. | Specific gravity test apparatus | One no. | | |
| 15. | B.S. compaction apparatus | One no. | | |
| 16. | Proving rings | One each | | |
| 17. | Glass ware | One set | | |
| 18. | Auto level and staff | Three nos. | | |
| 19. | Rapid moisture meter | One no. | | |
| 20. | Post Hole Auger with extensions | One set | | |
| 21. | Measuring tape, | One set | | |
| 22. | spatula, glassware, porcelain dish, pestle mortar | | | |
| 23. | Standard Proctor Density Test Apparatus with rammer | One set | | |
| 24. | Electronic/digital balance 1 kg with the least count of 0.01 gm | One set | | |
| 25. | Camber Board | Two no. | | |
| 26. | Core Cutter (10 cm dia) 10cm/15cm height complete with dolly and Hummer. | One set | | |
| 27. | CBR Testing machine | One no. | | |
| 28. | Oven (ambient to 200°C) | One no. | | |
| 29. | Digital Thermometers | Three no. | | |
| 30. | Aggregate Soundness test apparatus | One no. | | |
| 31. | Concrete cube testing machine | One no. | | |
| 32. | First aid box | One no. | | |
| 33. | Sampling Pipette | One no. | | |
| 34. | Balance | One no. | | |
| 35. | Dial Gauges | Six No. | | |

| | | | | |
|---|---|---|---|---|
| 36. | Thickness gauge | One set | | |
| 37. | Water still (4 ft.) | One no. | | |
| 38. | A.I.V. testing equipment | One no. | | |
| | | | | |

*The above list of essential equipment for quality control is for guidance and is not complete. Other apparatus and equipment as desired/required by the Engineer-in-Charge shall be procured by theContractor*

**Annexure – I *(Format: I-5)***

**(See clause 14 of Section 2 of ITB)**

## LIST OF EQUIPMENTS / MACHINES FOR CONSTRUCTION WORK

| **Minimum requirement** | | | **Available with the Bidder** | |
|---|---|---|---|---|
| S. No. | Name of Equipment / Machinery | Quantity | Name of Equipment/ Machinery | Quantity |
| | | | | |
| | | | | |
| | | | | |
| | | | | |
| | | | | |
| | | | | |
| | | | | |
| | | | | |
| | | | | |

**To be filled as per requirement of the Project.**

**Annexure – J**

**(See clause 14 of Section 2 of ITB)**

**FINANCIAL BID**
**(TO BE CONTAINED IN ENVELOPE C)**

**APPENDIX: 2.18**

(See Paragraph 2.091)

**FINANCIAL OFFER FOR CONTRACT:**

I/We do hereby TENDER to execute the whole of the work described in the scope, drawing and according to the annexed specification for the sum of Rupees (in figures) . . . . . (in . . . . . (To be quoted online and to be expressed both in words and figures). I/We have visited the site of work and am/are fully aware of all the difficulties and conditions likely to affect carrying out the work. I/We have fully acquainted myself/ourselves about the conditions in regard to accessibility of site and quarries/kilns, nature and the extent of ground, working conditions including stacking of materials, installation of tools and plant conditions effecting accommodation and movement of labor etc. required for the satisfactory execution of contract.

Should this bid be accepted, I/We hereby agree to abide by and fulfill all the terms and provisions of the saidconditions of contract annexed hereto so far as applicable, or in default thereof to forfeit and pay to the Municipal Corporation Bhopal Madhya Pradesh or his successors in office the sums of money mentioned in the said conditions.

Dated_____

Bidder's Signature_____

Address_____

Witnesses:_____ Address:_____

_____

The above said TENDER is hereby accepted by me on behalf of the

(Name of ULB)The_____2022_____

---

* To be expressed in words and

figure)SECURITIES

_____

_____

Address Occupation or RemarksProfession

The above bid is hereby accepted by me on behalf of the (Name of ULB) on dated the _____ day of _____ 20 _____

**Commissioner, Nagar Palik Nigam Bhopal**

*i.* Only cost for the scope of work given therein shall be quoted.

*ii.* Financial offer shall be quoted in figures as well as in words. If any difference in figures and words found lower of the two shall be taken as valid and correct rate. If the bidder is not ready to accept such valid and correct rate and declines to furnish performance security and sign the agreement, then his earnest money deposit (EMD) shall be forfeited.

*iii.* In case the price is not given by a bidder, his bid shall be treated as non-responsive EMD shall be forfeited.

iv. All duties, taxes and other levies payable, by the bidder shall be included in the offer given by the bidder. GST shall be paid separately.

**Annexure – K**

**(See clause 15 of Section 2 of ITB)**

## MATERIALS TO BE ISSUED BY THE DEPARTMENT

| S.No | Name of material | Rate (Issue rate) | Unit | Remarks |
|---|---|---|---|---|
| | | | | |
| | | | | |
| | | | | |
| | | | | |
| | | | | |
| | | | | |
| | | | | |

Deleted

**Annexure – L**

**(See clause 21 of Section 2 of ITB)**

**LETTER OF ACCEPTANCE (LOA)**

No. _____ Dated: _____

To,

M/s._____ (Name and address of the contractor)

Subject:_____

(Name of the work as appearing in the bid for the work)

Dear Sir (s),

Your bid for the work mentioned above has been accepted on behalf of the (Name of ULB) at your bided offer as per scope of work given therein.

You are requested to submit the following within **15 (**Fifteen) days from the date of issue of this letter:

a. The performance security/ performance guarantee of Rs._____(in figures) (Rupees _____ in words) only being 3% of the capital cost of the project. The performance security shall be in the shape of Term Deposit Receipt/ Bank Guarantee of any Nationalized / schedule commercial bank valid upto 3 months from the date of issuance of Completion Certificate after finalization of delay Analysis, subjected to submission of BG for DLP Period.
(In prescribed Format as per Annexure – M)

b. The Additional Performance Security/ Additional Performance Guarantee of Rs._____ (in figures)
(Rupees_____in words) only. The Additional performance
security shall be in the shape of Term Deposit Receipt/ Bank Guarantee of any Nationalized / Schedule Commercial bank valid upto 3 months from the date of issuance of Completion Certificate after finalization of delay Analysis, subjected to submission of BG for DLP Period.
(In prescribed Format as per Annexure — M)

c. Duly signed Contract Agreement in Agreement Form as prescribed in
Section – 5Please note that

(i) The time allowed for carrying out the work as entered in the bid is_____months

including/excluding rainy season, shall be reckoned from the date of signing the Contract Agreement and

(ii) The performance security/ performance guarantee of R s ._____(in figures) ( Rupees _____ in words) only being 10% of DLP cost, to be submitted before the start of DLP period valid up to 3 months beyond the end of O&M period. The performance security shall be in the shape of Term Deposit Receipt/ BankGuarantee of any nationalized / schedule commercial bank. (In prescribed Format as per Annexure — M) Signing the contract agreement shall be reckoned as intimation to commencement of work and noseparate letter for commencement of work is required.

Therefore, after signing of the agreement, you are directed to contact Engineer-in-charge within 14 days for taking the possession of site and necessary instructions to start the work.

Yours faithfully,

**Commissioner, Municipal Corporation Bhopal**

***Annexure – M***

**(See clause 22 of Section 2 of ITB)**

**PERFORMANCE SECURITY**

To

_____[Name of Employer]

_____

_____[Address of Employer]

_____

WHEREAS_____ [name and Address of Contractor]

(Hereinafter called "the Contractor") has undertaken, in pursuance of Letter of Acceptance No. _____

Dated_____to execute_____[Name of Contract and brief description of Works] (hereinaftercalled "the Contract").

AND WHEREAS it has been stipulated by you in the said Contract that the contractor shall furnish you with a Bank Guarantee by a recognized bank for the sum specified therein as security for compliance with his obligation in accordance with the contract;

AND WHREREAS we have agreed to give the Contractor such a Bank Guarantee:

NOW THEREFORE we hereby affirm that we are the Guarantor and responsible to you on behalf of the Contractor, up to a total of_____[amount of Guarantee]*_____(in words),such sum being payable in the types and proportions of currencies in which the contract price is payable, and we undertake to pay you, upon your first written demand and without cavil or argument, any sum or sums within the limits of_____[ amount of Guarantee] as aforesaid without your needing to prove or toshow grounds or reasons for your demand for the sum specified the rein.

We hereby waive the necessity of your demanding the said debt from the contractor before presenting us with the demand.

We further agree that no change or addition to or other modification of the terms of the Contract of the Works to be performed there under or of any of the Contract documents which may be made between you and the Contractor shall in any way release us from any

liability under this Guarantee, and we hereby waive notice of any such change, addition or modification.

This Guarantee shall be valid upto 3 months from the date of issuance of Completion Certificate after finalization of delay Analysis and subjected to submission of BG for DLP Period.

Signature, Name and Seal of the Guarantor_____

Name of
Bank_____

Address_____

_

Phone No., Fax No., E-mail Address, of Signing Authority_____

Date_____

_

* An amount shall be inserted by the Guarantor, representing the percentage the Contract Price specified in the Contract including additional security for unbalanced Bids, if any and denominated in Indian Rupees.

**Annexure-M1**

**Format for Confirmation letter to be sent to Bank for verification of Bank Guarantee**

**Office of The Municipal Corporation .....Madhya Pradesh**

**No. ……** **Dated…….**

**To,**

**Manager,**

**……..**

**……..**

**……..**

**Sub.-** Bank Guarantee for Rs. ….. in respect of N.I.T. No. …….. Agreement No. ……..
Dated. ……..

**Ref.-** Your No. …… Dated. ……..

Dear Sir,

We have received a Bank Guarantee for an amount of Rs. ……. in lieu of Earnest money/Security deposit/Mobilization advance. We request you to kindly confirm having issued the said guarantee. A photocopy of the guarantee as received is enclosed.

Furthermore, you are requested to kindly encash the said guarantee before its expiry unless it is renewed for further period or you hear anything to the contrary from us.

**(Enclosed ……)**

**Your Faithfully**

**…….**

**…….**

# SECTION 3

## Conditions of Contract

## Part – I General Conditions of Contract [GCC] Table of Clauses

| S.No | Particulars of GCC | S.No | Particulars |
|---|---|---|---|
| | **A. General** | 21 | Payments for Variations and / or Extra Quantities |
| 1 | Definitions | 22 | No compensation for alterations inor restriction of work to be carried out. |
| 2 | Interpretations and Documents | 23 | No Interest payable |
| 3 | Language and Law | 24 | Recovery from Contractors |
| 4 | Communications | 25 | Tax |
| 5 | Subcontracting | 26 | Check Measurements |
| 6 | Personnel | 27 | Termination by Engineer in charge |
| 7 | Force Majeure | 28 | Payment upon Termination |
| 8 | Contractor's Risks | 29 | Performance Security |
| 9 | Liability For Accidents To Person | 30 | Security Deposit |
| 10 | Contractor to Construct the Works | 31 | Price Adjustment |
| 11 | Discoveries | 32 | Mobilization and Construction Machinery Advance |
| 12 | Dispute Resolution System | 33 | Secured Advance |
| | **B. Time Control** | 34 | Payment certificates |
| 13 | Programme | | **E. Finishing the Contract** |
| 14 | Extension of Time | 35 | Completion of Certificate |
| 15 | Compensation for Delay | 36 | Final Account |
| 16 | Contractor's quoted percentage | | **F. Other Conditions of Contract** |
| | **C. Quality Control** | 37 | Currencies |
| 17 | Tests | 38 | Labour |
| 18 | Correction of Defects noticed during the Defect Liability Period | 39 | Compliance with Labour Regulations |
| | **D. Cost Control** | 40 | Audit and Technical Examination |
| 19 | Variations - Change in original Specifications, Designs, Drawings etc. | 41 | Death and Permanent Invalidityof Contractor |
| 20 | Extra Items | 42 | Jurisdiction |
| | | 43 | Monthly RA Bills |

## A. General

### DEFINITIONS

- **Chief Engineer:** means Chief Engineer of the Urban Administration Development Department.
- **Contract:** means the Contract between the Employer and the Contractor to execute, complete and/ormaintain the work. Agreement is synonym of Contract and carries the same meaning wherever used.
- **Contract Data Sheet**: means the documents and other information which comprise of the Contract.
- **Contractor**: means a person or legal entity whose bid to carry out the work has been accepted bythe Employer.
- **Contractor's bid**: means the completed bid document submitted by the Contractor to the Employer.
- **Contract Amount:** means the amount of contract worked out on the basis of accepted bid.
- **Completion of Work**: means completion of the entire contracted work. Exhaustion of quantity of any particular item mentioned in the bid document shall not imply completion of work or any component thereof.
- **Day**: means the calendar day.
- **Defect**: means any part of the work not completed in accordance with the specifications included inthe contract.
- **Department:** means department of urban administration and development, Madhya Pradesh.
- **Drawings**: means drawings including calculations and other information provided or approved bythe Engineer-in-Charge.
- **Employer**: means the party as defined in the Contract Data, who employs the Contractor to carry out the work. The employer may delegate any or all functions to a person or body nominated by him for specified functions. The word Urban Local Body (ULB) wherever used denote the Employer
- **Engineer:** means the person named in contract data sheet from employer side
- **Engineer in charge:** means the person named in the contract data sheet from employer side

- **Engineer In Chief:** Engineer In Chief of Directorate, Urban Administration and Development
- **Equipment**: means the Contractor's machinery and vehicles brought temporarily to the Site forexecution of work.
- **Government**: means Government of Madhya Pradesh.
- **In Writing**: means communicated in written form and delivered against receipt.
- **Material**: means all supplies, including consumables, used by the Contractor for incorporation inthe work.
- **PDMC:** means Project Development and Management Consultants (PDMC) of Concerned Division appointed by UADD for AMRUT 2.0 Project in M.P
- **Schedule of Rates:** means, Schedule of Rates of Urban Administration and Development and Department, Government of Madhya Pradesh w.e.f. 02.08 2021 with latest amendments.
- **Superintending engineer**: means superintending engineer of the concerned division of the MP Urban administration & development department as the case maybe.
- **Stipulated date of completion**: means the date on which the Contractor is required to complete thework. The stipulated date is specified in the Contract Data.
- **Specification:** means the specification of the work included in the Contract and **any** modification oraddition made or approved by the Engineer-in-Charge.
- **Start Date**: means the date of signing of agreement for the work.

•**Sub-Contractor**: means a person or corporate body who has a Contract (duly authorized by the employer) with the Contractor to carry out a part of the construction work under the Contract.

- **Temporary Work**: means work designed, constructed, installed, and removed by the Contractor that are needed for construction or installation of the work.
- **Tender / Bid, Tenderer /Bidder**: are the synonyms and carry the same meaning where ever used.
- **UADD**: Directorate Urban Administration and Development Department
- Variation: means any change in the work which is instructed or approved as variation under thiscontract.
- **Work**: the expression "work" or "works" where used in these conditions shall unless there be something either in the subject or context repugnant to such construction, be construed and taken to mean the workby virtue of contract, contracted to be executed, whether temporary or permanent and whether original, altered, substituted or additional.

## 2.0INTERPRETATIONS AND DOCUMENTS

### 2.1 Interpretations

In the contract, except where the context requires otherwise:

a. words indicating one gender include all genders;

b. Words indicating the singular also include the plural and vice versa.

c. provisions including the word "agree", "agreed" or "agreement" require the agreement to berecorded in writing;

d. written" or "in writing" means hand-written, type-written, printed or electronically made, andresulting in a permanent record;

**2.2 Documents Forming Part of Contract *& Priority of Bid document***

The bid document comprises of the following documents in the order or priority as below

Priority of bid document

1. NIT with all amendments.
2. Instructions to Bidders
3. Conditions of Contract:

i. Part I General Conditions of Contract and Contract Data; with all Annexures

ii. Part II Special Conditions of Contract.

4. Specifications
5. Drawings
6. Priced Break Up schedule (Estimated cost Breakup)
7. Billing Break-up (Payment Schedule)
8. Technical and Financial Bid
9. Letter of acceptance
10. Agreement
11. Any other document (s), as specified (Detailed project report)

**3. Language and Law**

The language of the Contract and the law governing the Contract are stated in the Contract Data.

**4. Communications**

All certificates, notice or instruction to be given to the Contractor by Employer/Engineer shall be sent onthe address or contact details given by the Contractor in [Annexure H of ITB]. The address and contract details for communication with the Employer/Engineer shall be as per the details given in Contract Data Sheet. Communication between parties that are referred to in the conditions shall be in writing. The notice sent by facsimile (fax) or other electronic means (email) shall also be effective on confirmation of the transmission. The notice sent by registered post or speed post shall be effective on delivery or at the expiry of the normal delivery period as undertaken by the postal service. In case of any change in addressfor communication, the same shall be immediately notified to Engineer-in-Charge.

**5. Subcontracting**

Subcontracting shall be permitted for contracts value more than amount specified in the Contract Datawith following conditions.

The Contractor may subcontract up to 25 percent of the contract price, only with and after the approval ofthe Employer in writing, but will not assign the Contract. Subcontracting shall not alter the Contractor's obligations.

a. The following shall not form part of the sub-contracting:

i. Hiring of labour through a labour contractor,

ii. The purchase of Materials required for carrying out the works,

iii. Hiring of plant &machinery

b. The sub-contractor will have to be registered in the **appropriate category** in the centralized registrationsystem for contractors of the GoMP.

**6. Personnel**

6.1 The Contractor shall employ for the construction work and routine maintenance the technical personnel as provided in the Annexure I-3 of Bid Data sheet, if applicable. If the Contractor fails to deploy requirednumber of technical staff, recovery as specified in the Contract Data will be made from the Contractor.

6.2 If the Engineer asks the Contractor to remove a person who is a member of the Contractor's staff or work force, stating the reasons, the Contractor shall ensure that the person leaves the Site within three days and has no further connection with the Works in the Contract.

**7. Force Majeure**

7.1 The term "Force Majeure" means an exceptional event or circumstance:

a) Which is beyond a party's control,

b) Which such party could not reasonably have provided against before entering into the contract,

c) Which, having arisen, such party could not reasonably have avoided or overcome and

d) Which is not substantially attributed to the other Party

Force Majeure may include, but is not limited to, exceptional events or circumstances of the kind listedbelow, so long as conditions (a) to (d) above are satisfied:

(i) War, hostilities (whether war be declared or not), invasion, act of foreign enemies),

(ii) Rebellion, terrorism, sabotage by persons other than he contractor's Personnel, revolution, insurrection,military or usurped power, or civil war,

(iii) Riot, commotion, disorder, strike or lockout by persons other than the Contractor's Personnel, (iv)Munitions of war, explosive materials, ionizing radiation or contamination

by radio activity, except as may be attributed to the Contractor's use of such munitions, explosives, radiation or radio activity, and

(v) Natural catastrophes such as earthquake, hurricane, typhoon or volcanic activity,

7.2 In the event of either party being rendered unable by force majeure to perform any duty or discharge anyresponsibility arising out of the contract, the relative obligation of the party affected by such force majeure shall upon notification to the other party be suspended for the period during which force majeureevent lasts. The cost and loss sustained by either party shall be borne by respective parties.

7.3 For the period of extension granted to the Contractor due to Force Majeure the price adjustment clause shall apply but the penalty clause shall not apply. It is clarified that this sub clause shall not give eligibilityfor price adjustment to contracts which are otherwise not subject to the benefit of Price adjustment clause.

7.4 The time for performance of the relative obligation suspended by the force majeure shall stand extendedby the period for which such cause lasts. Should the delay caused by force majeure exceed twelve months, the parties to the contract shall be at liberty to foreclose the contract after holding mutual discussions.

## 8. Contractor's Risks

8.1 All risks of loss of or damage to physical property and of personal injury and death which arise during and in consequence of the performance of the Contract are the responsibility of the Contractor.

8.2 All risks and consequences arising from the inaccuracies or falseness of the documents and/or information submitted by the contractor shall be the responsibility of the Contractor alone, notwithstanding the fact that designs/drawings or other documents have been approved by the department.

## 9. Liability for Accidents to Person

The contractor shall be deemed to have indemnified and saved harmless the Government and/or the employer, against all action, suits, claims, demands, costs etc. arising in connection with injuries suffered by any persons employed by the contractor or his subcontractor for the works whether under the General law or under workman's compensation Act, or any other statute inforce at the time of dealing with the question of the liability of employees for the injuries suffered by employees and to have taken steps properly to ensure against any claim there under.

## 10. Contractor to Construct the Works

10.1 The Contractor shall construct, install and maintain the Works in accordance with the Specifications and Drawings as specified in the Contract Data

10.2 In the case of any class of work for which there is no such specification as is mentioned in contract Data, such work shall be carried as per best Engineering practice or as directed by

Engineer In Charge. In the event of any disparity between the written specifications and BIS provisions, the provisions in BIS shall prevail

10.3 The contractor shall supply and take upon himself the entire responsibility including cost of the sufficiency of the scaffolding, timbering, Machinery, tools implements and generally of all means used for the fulfilment of this contract whether such means may or may not approved of or recommended by the Engineer.

### 11. Discoveries

Anything of historical or other interest or of significant value unexpectedly discovered on the Site shall be the property of the Employer. The Contractor shall notify the Engineer of such discoveries and carry out the Engineer's instructions for dealing with them.

### 12. Dispute Resolution System

12.1 No dispute can be raised except before the Competent Authority as defined in Contract data in writing giving full description and grounds of Dispute. It is clarified that merely recording protest whileaccepting measurement and/or payment shall not be taken as raising a dispute.

12.2 No issue of dispute can be raised after 45 days of its occurrence. Any dispute raised after expiry of 45 days of its first occurrence shall not be entertained and the Employer shall not be liable for claimsarising out of such disputes

12.3 The Competent Authority shall decide the matter within 45days.

12.4 Appeal against the order of the Competent Authority can be preferred within 30 days to the Appellate Authority as defined in the Contract data. The Appellate Authority shall decide the dispute wiithin 45days.

12.5 Appeal against the order of the Appellate Authority can be proffered before the Madhya Pradesh Arbitration Tribunal constituted under Madhya Pradesh Madhyastham Adhikaran Adhiniyam,1983.

12.6 The contractor shall have to continue execution of the works with due diligence notwithstanding pendency of a dispute before any authority or forum.

## B. Time Control

### 13. Programme

13.1 Within the time stated in the Contract Data, the Contractor shall submit to the Engineer for approvala Programme showing the general methods, arrangements, order, and timing for all the activities in the Works for the construction of works.

13.2 The program shall be supported with all the details regarding key personnel, equipment and machinery proposed to be deployed on the works for its execution. The contractor shall submit thelist of equipment and machinery being brought to site, the list of key

personnel being deployed, the list of machinery/equipment's being placed in field laboratory and the location of field laboratory along with the Programme

13.3 An update of the Programme shall be a programme showing the actual progress achieved on each activity and the effect of the progress achieved on the timing of the remaining Works, including any changes to the sequence of the activities.

13.4 The Contractor shall submit to the Engineer for approval an updated Programme at intervals no longer than the period stated in the Contract Data. If the Contractor does not submit an updated Programme within this period, the Engineer may withhold the amount stated in the Contract Data from the next payment certificate and continue to withhold this amount until the next payment after the date on which the overdue Programme has been submitted.

13.5 The Engineer's approval of the Programme shall not alter the Contractor's obligations

## 14. Extension of Time

14.1 If the Contractor desires an extension of time for completion of the work on the ground of his havingbeen unavoidably hindered in its execution or on any other grounds, he shall apply, in writing, to theEngineer-in-charge, on account of which he desires such extension. Engineer-in- charge shall forward the aforesaid application to the competent authority as prescribed.

14.2 The competent authority shall grant such extension at each such occasion within a period of 30 days of receipt of application from contractor and shall not wait for finality of work. Such extensions shall be granted in accordance with provisions under clause-7 or clause-15 of this agreement.

14.3 In case of the work already in progress, the contractor shall proceed with the execution of the works, including maintenance thereof, pending receipt of the decision of the competent authority as aforesaid with all due diligence**.**

## 15. Compensation for delay

15.1 The time allowed for carrying out the work, as entered in the agreement, shall be strictly observed by the Contractor.

15.2 The time allowed for execution of the contract shall commence from the date of signing of the agreement. It is clarified that the need for issue of work order is dispensed with.

15.3 In the event milestones are laid down in the Contract Data for execution of the works, the contractorshall have to ensure strict adherence to the same.

15.4 Failure of the Contractor to adhere to the timelines and/or milestones shall attract such liquidated damages as is laid down in the Contract Data

15.5 In the event of delay in execution of the works as per the timelines mentioned in the contract data the Engineer-in- charge shall retain from the bills of the Contractor Amount equal to the liquidated damages livable until the contractor makes such delays good.

However, the Engineer-in-charge shall accept bankable security in lieu of retaining such amount.

15.6 If the contractor is given extension of time after liquidated damages have been paid, the engineer in charge shall correct any over payment of liquidated damages by the Contractor in the next payment certificate.

15.7 In the event the contractor fails to make good the delay until completion of the stipulated contract period (including extension of time) the sum so retained shall be adjusted against liquidated damages levied.

**16. Contractor's quoted offer: NA**

16.1 The contractors quoted Bid Price referred to in the "Bid for Works" will be deducted / added from/to the net amount of the bill after deducting the cost of material supplied by the department, if any.

## C. Quality Control

**17. Tests**

17.1 The Contractor shall be responsible for:

a. Carrying out the tests prescribed in specifications, and

b. For the correctness of the test results, whether preformed in his laboratory or elsewhere.

17.2 The contractor shall have to establish field laboratory within the time specified and having such equipment's as are specified in the Contract Data.

17.3 Failure of the contractor to establish laboratory shall attract such penalty as is specified in theContract Data.

17.4 Ten percent of the mandatory tests prescribed under the specifications shall be got carried out through Laboratories accredited by National Accreditation Board of Laboratories (NABL) by the Engineer-In –Charge and the cost of the such testing shall be deducted from the payments due to Contractor.

**18.** Correction of Defects noticed during the Defect Liability Period

18.1 The defect liability period of work in the contract shall be as per the Contract Data

18.2 The Contractor shall promptly rectify all defects pointed out by the Engineer well before the end of the Defect Liability Period. The Defect Liability Period shall automatically stand extended until the defect is rectified.

18.3 If the Contractor has not corrected a Defect pertaining to the Defect Liability Period to the satisfaction of the Engineer, within the time specified by the Engineer, the Engineer will assess the cost of having the Defect corrected, and the cost of correction of the Defect shall

be recovered from the Performance Security or any amount due or that may become due to the contractor and other available securities.

18.4

## D. Cost Control

### 19. Variations - Change in original Specifications, Designs and Drawings etc.

19.1 The Engineer in charge shall have power to make any alterations, omissions or additions toor substitutions from the original specifications, drawings, designs and instructions, that may appear to him to be necessary during the progress of the work and the contractor shall carry out the work in accordance with any instructions which may be given to him in writing signed by the Employer, and such alterations, omission, additions or substitutions shall not invalidate the contract and any altered, additional or substituted work, which the contractor may be directed to do in the manner above specified, as part of the work, shall be carried out by the contractor on the same conditions in all respects on which he agree to do the main work.

19.2 The time for the completion of the work shall be extended in the proportion that the altered, additional or substituted work bears to the original contract work and the certificate of the Engineer in charge shall be conclusive as to such proportion.

### 20. Extra items

20.1 Any such works, arising due to instructions of Engineer in Charge as per clause 19 and which are not in the Scope of Bid, Section-2 ITB / Price break up (Estimated cost breakup) schedule shall be treated as extra items.

### 21. Payments for Variations and / or Extra Quantities

21.1 The rates for the additional (Extra Quantities), altered or substituted work/ extra items under this clause shall be worked out in accordance with the following provisions in their respective order

a. The contractor is bound to carry out the additional (Extra quantity), work at the same rates as are specified in the contract for the work.

b. If the item is not in the price Break-up/ Estimated cost breakup and is included in the SOR of the department, the rate shall be arrived at by applying the quoted tender percentage on the SOR rate.

c. If the rates of the altered or substituted work are not provided in applicable SOR-such rates will be derived from the rates for a similar class (type) of work as is provided in the contract (priced BOQ) for the work.

d. If the rates are for the altered, substituted work cannot be determined in the manner specified in the sub clause (c) above-then the rates for such composite work item shall be worked out on the basis of the concerned schedule of rates minus/plus the percentage quoted by the contractor.

e. If the rates of the altered or substituted work are not provided in applicable SOR-then following shall be the preference of SORs from which the item shall be taken into consideration-

1. MP UADD SOR

2. MP PHE
3. MP PWD
4. MP WRD
5. Maharashtra MJP
6. Rajasthan RUIDP

f. But under no circumstances, the contractor shall suspend the work on the plea of non-acceptability ofrates on items falling under sub clause (a) to (d). In case the contractor does not accept the rateapproved by Engineer in charge for a particular item, the contractor shall continue to carry out the item at the rates determined by the Competent Authority. The decision on the final rates payable shall be arrived at through the dispute settlement procedure.

g. If the sites mentioned in the DPR, are disputed or if other sites are made available for construction work on technical grounds or due to some other reasons, on additional expenses/variations. only filling material will be paid only on ground label difference basis, no other payment can be made.

**22. No compensation for alterations in or restriction of work to be carried out.**

22.1 If at any time after the commencement of the work, the Government, for any reason whatsoever, not require the whole or any part of the work as specified in the bid to be carried out, the Engineer in charge shall give notice in writing of the fact to the Contractor and withdraw that whole or any part of the work.

22.2 The Contractor shall have no claim to any payments or compensation whatsoever, on account of any profit or advantage which he might have derived from the execution of work in full or on account of any loss incurred for idle men and machinery due to any alteration or restriction of work for whatsoever reason.

22.3 The Engineer in charge may supplement the work by engaging another agency to execute such portion of the work, without prejudice to his rights.

**23. No Interest Payable**

No interest shall be payable to the Contractor on any payment due or awarded by any authority.

**24. Recovery from Contractors**

24.1 Whenever any claim against the Contractor for the payment arises under the contract, the Department shall be entitled to recover such sum by:

(a) Appropriating, in part or whole of the Performance Security and additional Performance Security, if any; and/or Security deposit and/or any sums payable under the contract to the contractor.

24.2 If the amount recovered in accordance with (a) above is not sufficient, the balance sum may be recovered from any payment due to the contractor under any other contract of the department, including the securities which become due for release.

24.3 The department shall, further have an additional right to effect recoveries as arrears of land revenue under the M.P. Land revenue Code.

**25. Tax**

25.1 The rates quoted by the Contractor shall be deemed to be inclusive of the sales and other levies, duties, cess, toll, taxes of Central and State Governments, local bodies and authorities. But the rates shall be excluding GST which shall be payable separately as per applicable rates.

25.2 The liability, if any, on account of quarry fees, royalties, octroi and any other taxes and duties in respect of materials actually consumed on public work, shall be borne by the Contractor.

25.3 Any Changes in the taxes due to change in legislation or for any other reason shall not be payable to the contractor.

**26. Check Measurements**

26.1 The department reserves to itself the right to prescribe a scale of check measurement of work in general or specific scale for specific works or by other special orders

26.2 Checking of measurement by superior officer shall supersede measurements by subordinate officer(s), and the former will become the basis of the payment.

26.3 Any over/excess payments detected, as a result of such check measurement or otherwise at any stage up to the date of completion of the defect liability period specified in this contract, shall be recoverable from the Contractor, as per clause 24 above.

**27. Termination by Engineer in Charge**

27.1 If the contractor fails to carry out any obligation under the Contract, the Engineer in charge may by notice require the Contractor to make good the failure and to remedy it within a specified reasonable time.

27.2 The Engineer in charge shall be entitled to terminate the contract if the Contractor

a) Abandons the works or otherwise plainly demonstrates the intention not to continue performance of his obligations under the contract;

b) the Contractor is declared as bankrupt or goes into liquidation other than for approved reconstruction or amalgamation;

c) Without reasonable excuse fails to comply with the notice to correct a particular defect within areasonable period of time;

d) The Contractor does not maintain a valid instrument of financial Security, as prescribed;

e) The Contractor has delayed the completion of the Works by such duration for which the maximumamount of liquidated damages is recoverable;

f) If the Contractor fails to deploy machinery and equipment or personnel or set up a field laboratoryas specified in the Contract Data.

g) If the Contractor, in judgmental of the engineer in charge has engaged in corrupt or fraudulent practices in competing for or in executing the contract;

h) Any other fundamental breaches as specified in the Contract Data.

27.2 In any of these events or circumstances, the engineer in charge may, upon giving 14 days' notice to the contractor, terminate the contract and expel the Contractor from the site. However, in the case of sub paragraph (b) or (g) of clause 27.2, the Engineer in charge may terminate the contract immediately.

27.3 Notwithstanding the above, the Engineer in charge may terminate the contract for convenience by giving notice to the contractor.

## 28. Payment upon Termination

28.1 If the contract is terminated under clause 27.3, the Engineer shall issue a certificate for value of thework accepted on final measurements, less advance payments and penalty as indicated in the Contract Data. The amount so arrived at shall be determined by the Engineer-in-charge and shall be final and binding on both the parties.

28.2 payment on termination under clause 27.4 above, the Engineer shall issue a certificate for the value of the work done, the reasonable cost of removal of Equipment, repatriation of the contractor's personnel employed solely on the works, and the contractor's costs of protecting and securing the works and less advance payments received up to the date of the certificate, less otherrecoveries due in terms of the contract and less taxes due to be deducted at source as per applicable law.

28.3 If the total amount due to the Employer exceeds any payment due to the Contractor, the difference shall be recovered as per clause 24 above.

## 29. Performance Security

The Contractor shall have to submit performance security and additional performance security, if any, as specified in Bid data sheet at the time of signing of the contract. The contractor shall haveto ensure that such performance security and Additional performance, if any, security remains validfor the period as specified in the Contract data.

## 30. Security Deposit

30.1 Security deposit shall be deducted from the each running bill at the rate as specified in the contract data. The total amount of security deposit so deducted shall not exceed the percentage of contractprice specified in the Contract data.

30.2 After 50% of Physical Completion, Security Deposit deducted from running bills can be released by replacing it with an equivalent amount of BG with validity up to 3 (three) months beyond the Defect Liability Period/ extended Defect Liability.

30.3 The 50 % of the Security Deposit shall be released after 1 year from date of issuance of completion certificate and remaining 50% of the Security Deposit shall be released after Defect Liability Period + 3 Months.

## 31. ~~Price Adjustment~~ (Deleted)

31.1 ~~Contract price shall be adjusted for increase or decrease in rates and price of labour, materials, fuels and lubricants in accordance with following principles and procedures and as per formula given in the contract data.~~

~~(a) The price adjustment shall apply for the work done from the start date given in the contract data upto the end of the initial intended completion date or extensions granted by the Engineer and shall not apply to the work carried out beyond the stipulated time for reasons attributable to the contractor.~~

~~(b) The price adjustable shall be determined during each month from the formula given in the contract data.~~

~~(c) Following expression and meaning are assigned to the work done during each month:~~

~~R= Total value of work during the month. It would include the amount of secured advance granted, if any, during the month, less the amount of secured advance recovered, if any during the month. It will exclude value of works executed under variations for which no price adjustment shall be payable.~~

~~31.2 To the extent that full compensation for any rise or fall in costs to the contractor is not covered by the provisions of this or other clauses in the contract, the unit rates and prices included in the contract shall be deemed to include amounts to cover the contingency of such other rise or fall in costs.~~

## 32. Mobilization Advance

32.1 Payment of advances shall be upto 10% of contract price applicable if provided in the Contract Data.

32.2 If applicable, the Engineer in charge shall make interest bearing advance payment to the contractor of the amounts started in the Contract Data, against provision by the contractor of an unconditional Bank Guarantee in a form and by nationalized/Scheduled banks, in the name as stated in the Contract data, in amounts equal to the advance payment. The Guarantee shall remain effective until the advance payment has been repaid, but the amount of the guarantee shall be progressively reduced by the amounts repaid by the contractor.

32.3 The rate of interest chargeable shall be as per Contract data**.**

32.4 The construction machinery advance, if applicable, shall be limited to 80% of the cost of construction machinery and admissible only for new construction machinery.

32.5 The advance payment shall be recovered as stated in the Contract data by deducting proportionate amounts from payment otherwise due to the Contractor. No account shall be taken of the advance payment or its recovery in assessing valuations of work done, variations, priceadjustments, compensation events, or liquidated damages.

## 33. ~~Secured Advance~~ (Deleted)

## 34. Payment Certificates

The payment to the contractor will be as follows for construction work:

(a) The contractor shall submit to the engineer monthly statement of the value of the work executed less the cumulative amount certified previously, supported with detailed measurement of the items of work executed duly checked and verified by PDMC.

(b) The engineer shall check the Contractor's monthly statement and certify the amount to be paid to the contractor.

(c) The value of work executed shall comprise the value of the quantities of the items in the Bill of Quantities completed.

(d) The value of work executed shall also include the valuation of variations and compensation events.

(e) All payments shall be adjusted for deductions for advance payment, security deposit, other recoveries in terms of contract and taxes at source as applicable under the law.

(f) The Engineer may exclude any item certified in a previous certificate or reduce the proportion of any item previously certified in any certificate in the light of later information.

(g) Payment of intermediate certificate shall be regarded as payments by way of advance against the final payment and not as payments for work actually done and completed.

(h) Intermediate payment shall not preclude the requiring of bad, unsound and imperfect or unskilled work to be removed and taken away and reconstructed or be considered as an admission of the due performance of the contractor any part thereof, in any respect or the occurring of any claim.

(i) The payment of final bill shall be governed by the provisions of clause 36 of GCC.

## E. Finishing the Contract

### 35. Completion Certificate

35.1 A physical completion certificate in the prescribed format given in Contract data (Annexure –U) shall be issued by the Engineer in charge/ Employer after physical completion of the capital work.

35.2 Substantial completion certificate may be issued in case of 80% installation of the Functional House service connections. In such case only 70% amount of O&M shall be payable till 100% completion of HSCs is achieved and physical completion certificate as per clause 35.1 is issued.

35.3 The completion certificate will be issued only after the completion of the entire construction work. Certificates for different components will not be issued separately.

### 36. Final Account

36.1 The Contractor shall supply the Engineer with a detailed account of the total amount that the contractor considers payable for works under the Contract within 21 days of issue of certificate of physical completion of works. The Engineer shall issue a letter for start of Defects Liability period/O&M period and certify any payment that is due to the Contractor within 45 days of receiving the Contractor's account if it is correct and complete. If the account is not correct or complete, the Engineer shall issue within 45 days a schedule that states the scope of the corrections or additions that are necessary. If the Account is still unsatisfactory after it has been resubmitted, the matter shall be referred to the competent authority as defined in the Contract data, who shall decide on the amount payable to the contractor after hearing the Contractor andthe Engineer in Charge. /Employer

36.2 In case the account is not received within 21 days of issue of Certificate of Completion as provided in clause 35.2 above, the Engineer/Employer shall proceed to finalize the account and issue a payment certificate within 28 days.

## G. Other Conditions of Contract

### 37. Currencies

All payments will be made in Indian Rupees.

### 38. Labour

38.1 The Contractor shall, unless otherwise provided in the Contract, make his own arrangements for the engagement of all staff and labour, local or other, and for their payment, housing, feeding and transport.

38.2 The Contractor shall, if required by the Engineer, deliver to the Engineer a return in detail, in such form and at such intervals as the Engineer may prescribe, showing the staff and the numbers of the several classes of labour from time to time employed by the Contractor on the Site and such other information as the Engineer may require.

### 39. Compliance with Labour Regulations

During continuance of the Contract, the Contractor and his sub-Contractors shall abide at all times by all existing labour enactments and rules made there under, regulations, notifications and bye laws of the State or Central Government or local authority and any other labour law (including rules), regulations, bye laws that may be passed or notification that may be issued under any labour law in future either by the State or the Central Government or the local authority. Salient features of some of the major labour laws that are applicable to construction industry are given in the Contract data. The Contractor shall keep the Employer indemnified in case any action is taken against the Employer by the competent authority on account of contravention of any of the provisions of any Act or rules made there under, regulations or notifications including amendments. If the Employer is caused to pay or reimburse, such amounts as may be necessary to cause or observe, or for non-observance of the provisions stipulated in the notifications/byelaws/Acts/Rules/ regulations including amendments, if any, on the part of the Contractor, the Engineer/Employer shall have the right to deduct any money due to the Contractor including his amount of performance security. The Employer/Engineer shall also have right to recover from the Contractor any sum required or estimated to be required for making good the loss or damage suffered by the Employer. The employees of the Contractor and the Sub-Contractor in no case shall be treated as the employees of the Employer at any point of time.

### 40. Construction Safety

The contractor should be well conversant with technical as well as administrative and legal aspects of safety and judicial pronouncement. The contractor shall all times take all reasonable precautions and safety measures to maintain safety of personnel and property. The contractor shall, at his own expenses and throughout the period of the contract ensure appropriate and suitable arrangements for health, safety and hygiene requirements for the

surroundings. The State and Central Government prevailing all Statues in this regard must be complied in letter and spirit throughout the period of contract.

**41. Audit and Technical examination**

Government shall have the right to cause an audit and technical examination of the works and the final bill of the contract including all supporting vouchers, abstract etc. To be made after paymentof the final bill and if as a result of such audit and technical examination any sum is found to have been overpaid in respect of any work done by the contractor under the contract or any work claimed by him to have been done under the contract and found not to, have been executed, the contractor shall be liable to refund the amount of overpayment and it shall be lawful for government to recover the same from him in the manner prescribed in clause 24 above and if it is found that the contractor was paid less than what was due to him, under the contract in respect of any work executed by him under it, the amount of such under payment shall be duly paid by government to the Contractor.

**42. Death or permanent invalidity of contractor**

During continuance of the contract, the contractor and his sub-contractors shall abide at all times by all existing labour enactments and rules made there under, regulations, notifications, and bye laws of the state or central government or local authority and any other labour law (including rules), regulations, bye laws that may be passed or notification that may be issued under any labour law in future either by the state or the major labour laws that are applicable to construction industry are given in the contract data. The contractor shall keep the employer indemnified in case any action is taken against the employer by the competent authority on account of contravention of any of the provisions of any Act or rules made their under, regulations or notifications including amendments. If the Employer is caused to pay or reimburse, such amounts as may be necessary to cause or observe, or for non-observance of the provisions stipulated in the notifications/bye laws/Acts/Rules regulations including amendments, if any, on the part of the contractor, theengineer/employer shall have the right to deduct from any money due to the contractor including his amount of performance of security. The employer/engineer shall also have right to recover from the contractor any sum required or estimated to be required for making good teh loss or damage suffered by the employer. The employees of the contractor and the sub-contractor in no case shall be treated as the employees of the employer at any point of time.

**43. Jurisdiction**

This contract has been entered into the State of Madhya Pradesh and its validity, construction, interpretation and legal effect shall be subjected to the exclusive jurisdiction of the courts in Bhopalor of the courts at the place where this agreement is entered into. No other jurisdiction shall be applicable.

**44. Monthly RA Bills**

The payment certificates shall be regulated as per the provisions of clause 34 of the contract.

44.1 Upon the signing of agreement, the Engineer shall decide the date of submission of monthly statement (RA Bills) as mentioned in clause 34 (a)

44.2 The Engineer shall check the Contractor's monthly statement (RA Bills) & certify the amount to be paid to the contractor within 15 days of submission of monthly statement (RA Bills).

44.3 The employer shall ensure the payment to the Contractor as per clause 34 (d), (e), (f) & (g) within 25 days of submission of monthly statement (RA Bills).

**[End of GCC]**

## Contract Data

| Clause reference | Particulars | Data |
|---|---|---|
| 1.14 | Employer | Commissioner, Municipal Corporation Bhopal |
| 1.15 | Engineer | Engineer as notified by Employer (Executive Engineer, Assistant Engineer / Sub Engineer of respective ULB) Supported by ARE of PDMC |
| 1.16 | Engineer in charge | Engineer in Charge as notified by Employer (Superintending Engineer, BMC ) Supported by RE of PDMC |
| 1.22 | Stipulated period of completion | ------ months including rainy season |
| 3 | Language & Law of Contract | English & Indian Contract Act 1872 |
| 4 | Address & contact details of theContractor | As per Annexure H |
| | Address & contact details of the Employer/Engineer-phone, Fax,e-mail. | Commissioner, Municipal Corporation, Bhopal<br>mail: …… |
| 5 | Subcontracting permitted forcontract value | 25% of the Contract value |
| 6 | Technical Personnel to be provided by the contractor –requirement & | As per Annexure I (Format I-3) |
| | Penalty, if required Technical personal not employed | Rs. 15,000/- per month per person |
| 10 | Specifications | Annexure E |
| | Drawings | As per Annexure N |
| 12 | Component authority for deciding dispute under Dispute resolution system | Engineer-in-Chief, UADD |
| | Appellate Authority for deciding dispute under Dispute resolutionsystem | Chief Engineer,<br>Directorate UADD, Bhopal |
| 13 | Period of submission of updatedconstruction program | 30 days upon signing the agreement |
| | Amount to be withheld or not submitting construction program in the prescribed period | 0.20% of the Contract Amount |
| 14 | Competent Authority for grantingTime Extension | Employer after recommendation of Superintending Engineer, BMC |
| | Milestones laid down for the contract | YES |
| | If Yes, details of milestones | As per Annexure O |
| | Liquidated damage | As per Annexure P |

| | | |
|---|---|---|
| 15 | | |
| 17 | List of equipment's for lab | As per Annexure Q |
| | Time to establish lab | 2 months upon signing the agreement |
| | Penalty for not establishing fieldLaboratory | 0.20% of the Contract amount till the establishment ofLaboratory |
| 18 | Defect Liability Period | 24 Months from the date of issue of Completion Certificate |
| 19 | Competent authority for determining the rate /Variation | a) For variation in Items/ Components of BOQ within the contract amount – Divisional Superintending Engineer of UADD.<br>b) For Variation in Items/ Components beyond BOQ (new items) within the contract amount- CE / E In C of UADD.<br>c) For variation above contract amount – State Level Technical Committee (SLTC). |
| 20 | Any other conditions for breach of contract | _____ |
| 28 | Penalty | Penalty shall include<br>(a) Forfeiture of Security deposit as per clause 30 of General conditions of contract and<br>(b) Recovery of Liquidated damages imposed as per clause 15<br>(c) Forfeiture of performance security (Guarantee) including additional performance security (Guarantee), if any, as per clause 29 of General conditions of contract, |
| 29 | Performance Guarantee (security) shall be valid up to | Upto 3 months from the date of issuance of Completion Certificate, subject to submission of BG for DLP. |
| 30 | Security deposit to be deducted from each running bill | At the rate of 7 % |
| | Maximum limit of deduction of security deposit | Up to 7 % of Final contract amount.<br>After 50% of Physical Completion, Security Deposit deducted from running bills can be released by replacing it with an equivalent amount of BG. |
| | Security deposit shall be valid up to | Three months beyond Defect Liability Period. |
| 31 | Price adjustment formula and procedure to calculate | Not Applicable |

| | | |
|---|---|---|
| | | |
| 31.1(1) | Price adjustment shall beapplicable | Not Applicable |
| 32 | 32.1 Mobilization Advance applicable | Yes |
| | 32.2 If yes, unconditional Bank Guarantee | In the format prescribed in Annexure - S |
| | 32.3 If yes, Rate of interest chargeable on advance | Interest rate as per notified bank rate on the date of inviting tender |
| | 32.4 If yes, Type & Amountpayment that can be paid | Mobilization Advance - Not more than 10% of contract amount |
| | 32.5 If yes, Recovery of Advancepayment | Recovery of Mobilization advance shall commence when 10% of the contract amount is executed and recovery of total advance shall be done on pro-rata basis and shall be completed by the time work equivalent to 80% of the contract amount is executed.<br>In addition to the recovery of principal amount, recovery of interest shall be carried out as calculated on the outstanding amount of principal at the close of each month. The interest shall be accrue from the day of payment of advance and the recovery of interest shall commence when 10% of the contract amount is executed and shall be completed by the time work equivalent to 80% of the contract amount is executed. |
| 33 | 33.1 Secured Advance applicable | No Security Advance payable |
| | 33.2 If yes, Unconditional bank Guarantee | In the format prescribed in Annexure-T |

| Clause reference | Particulars | Data |
|---|---|---|
| | 33.3 If yes, Conditions for secured Advance | Not Applicable |
| | 33.4 If yes, recovery of securedadvance | Not Applicable |
| 35 | Completion certificate- After physical completion of the work | As per Annexure – U |
| | Final Completion Certificate – after final payment on completion of the work | As per Annexure – V |
| General | Competent Authority | Superintending Engineer, BMC |
| 39 | Salient features of some of themajor labour laws that are applicable | As per Annexure – W |

**Annexure – N**

**(See clause 10 of Section 3 of GCC)**

# DRAWINGS

**(To be prepared by Contractor and approved by the by the Chief Engineer/ Engineer in Chief)**

**Annexure – O**

**(See clause 10 of Section 3 of GCC)**

**DETAILS OF MILESTONES**

The time allowed for the carrying out the work, as entered in the tender form shall be strictly observed by the contractor and shall be deemed to be essence of the contract and shall be reckoned immediately from the date of issue of the order to commence the work issued to the contractor.

The work shall throughout the stipulated period of contract be proceeded with all due diligence keeping in viewthat time is the essence of the contract. The contractor shall be bound in all cases, to complete

- 1/8$^{th}$ of the whole work before ¼$^{th}$ of the whole time allowed under the contract has elapsed,
- 3/8th of the work before ½ of such time has elapsed
- ¾th of the work before ¾ of such time has elapsed.

**Annexure – P**

**(See clause 10 of Section 3 of GCC)**

## COMPENSATION FOR DELAY

If the contractor fails to achieve the milestones, and the delay in execution of work is attributable to the contractor, the Employer shall retain an amount from the sums payable and due to the contractor as per following scale–

i. Slippage up to 25% in financial target during the milestone under consideration – 2.5% of the work remained unexecuted in the related timespan.

ii. Slippage exceeding 25% but up to 50% in financial target during the milestone under cconsideration – 5% of the work remained unexecuted in the related timespan.

iii. Slippage exceeding 50% but up to 75% in financial target during the milestone underconstruction – 7.5% of the work remained unexecuted in the related timespan.

iv. Slippage exceeding 75% in financial target during the milestone under consideration – 10%of the work remained unexecuted in the related timespan.

v. Note: For arriving at the dates of completion of time span related to different milestones, delays which are not attributable to the Contractor shall be considered. The slippage on any milestone is if made good in subsequent milestones or at the time of stipulated period of completion, the amount retained as above shall be refunded. In case the work is not completed within the stipulated period of completion along with all such extensions which are granted to the Contractor for either Employer's default or Force Majeure, the compensation shall be levied on the contractor at the rate of 0.05% per day of delay limited to maximum of 10% of contract price.

vi. The decision of appropriate authority within the Urban Local Body/Employer after scrutiny and recommendation by Divisional Superintending Engineer, UADD shall be final and binding upon both the parties.

***Annexure – Q***

**(See clause 10 of Section 3 of GCC)**

## LIST OF EQUIPMENT FOR QUALITY CONTROL LAB

***Annexure – R***

**(See clause 10 of Section 3 of GCC)**

**~~Price Adjustment~~**

The formulas for adjustment of price are as follow:

R = Value of work as defined in Clause 31.1 of Conditions of Contract

**Adjustment for Labour component**

(i) Price adjustment for increase or decrease in the cost due to labour shall be paid in accordance with the following formula:

$V_L = 0.85 \times P_L /100 \times R \times (L_1-L_0)/L_0$

$V_L$ = increase or decrease in the cost of work during the month under Consideration due to changes in rates for local labour.

$L_0$ = The consumer price index for industrial workers for the state on the **date of Issuance of ISSR (and amendment if any)** as *published by Labour Bureau, Ministry of Labour, Government of India.*

$L_1$ = The consumer price index for industrial workers for the state for the month under consedration as *published by Labour Bureau, Ministry of Labour, Government of India.*

$P_L$ = Percentage of labour component of the work

**Adjustment for cement component**

(ii) Price adjustment for increase or decrease in the cost of cement procured by the contractor shall be paid in accordance with the

following formula:

$V_c = 0.85 \times P_c /100 \times R \times (C_1-C_0)/C_0$

$V_c$ = increase or decrease in the cost of work during the month under Consideration due to changes in rates for cement.

$C_0$ = The all India wholesale price index for Pozzolana cement on the **date of Issuance of ISSR (and amendment if any)** as *published by Economic Advisor, DIPP, Ministory of Commerce and Industry Government of India, New Delhi.*

$C_1$ = The all lndia average wholesale price index for Pozzolana cement for the month under consideration as *published by the Economic Advisor, DIPP, Ministry of Commerce and Industry Government of India, New Delhi.*

$P_C$ = Percentage of cement component of the work

**Adjustment of steel component**

DELETED

(iii) Price adjustment for increase or decrease in the cost of steel procured by the Contractor shall be paid in accordance with the following formula:

$$V_S = 0.85 \times P_S \times /100 \times R \times (S_1-S_0)/S_0$$

$V_S$ = increase or decrease in the cost of work during the month under consideration due to changes in the rates for steel.

$S_0$ = The all India wholesale price index for mild steel long products/flats on the **date of Issuance of ISSR (and amendment if any)** as published *Economic Advisor, DIPP, Ministory of Commerce and Industry Government of India, New Delhi.*

$S_i$ = The all lndia average wholesale price index for mild steel long products/flats for the month under consideration as *published by Economic Advisor, DIPP, Ministory of Commerce and Industry Government of India, New Delhi.*

$P_S$ = Percentage of steel component of the work.

Note : For the application of this clause, index of mild steel long products/flats has been chosen to represent steel group. In any work only one of the indices i.e. either for long products for for flats shall be used as decided

by the Employer/ Executing Agency.

**Adjustment of bitumen component**

(iv) Price adjustment for increase or decrease is the cost of bitumen shall be paid in accordance with the following formula: _

$$V_b = 0.85x\ P_b/100\ X\ R\ X\ (B_1-B_0)\ /\ B_0$$

$V_b$ = Increase or decrease in the cost of work during the month under consideration due to changes in rates for bitumen.

$B_0$ = The official retail price of bitumen at the IOC depot nearest to the work site on the **date of Issuance of ISSR (and amendment if any).**

$B_1$ = The official retail price of bitumen of IOC depot nearest to the work site for the 15th day of the month under consideration.

$P_b$ = Percentage of bitumen component of the work.

**Adjustment of POL (fuel and lubricant) component**

(V) Price adjustment for increase or decrease in cost of POL (fuel and lubricant) shall be paid in accordance with the following formula:

$$V_f = 0.85 \times P_f / 100 \times R \times (F_1-F_0) / F_0$$

$V_f$ = Increase or decrease in the cost of work during the month under consideration due to changes in rates for fuel and lubricants.

$F_0$ = The official retail price of High Speed Diesel (HSD) at the existing consumer pumps of IOC nearest to the work site on **the date of Issuance of ISSR (and amendment if any).**

DELETED

$F_1$ = The official retail price of HSD at the existing consumer pumps of IOC at nearest center for the 15th day of month of the under consideration.

$P_f$ = Percentage of fuel and lubricants component of the work.

Note: For the application of this clause, the price of High Speed Diesel oil has been chosen to represent fuel and lubricants group.

**Adjustment of Plant and Machinery Spares component**

(VI) Price adjustment for increase or decrease in cost of Plant and Machinery Spares procured by the Contractor shall be paid in accordance with the following formula:

$$V_p = 0.85 \times P_p / 100 \times R \times (P_1 - P_0) / P_0$$

$V_p$ = Increase or decrease in the cost of work during the month under consideration due to changes in rates for Plant and Machinery Spares.

$P_0$ = The all India wholesale price index for manufacturer of machines for mining/quarring and construction on **the date of Issuance of ISSR (and amendment if any)** as published Economic Advisor, DIPP, Ministry of Commerce and Industry Government of India, New Delhi.

$P_1$ = The all India wholesale price index for manufacturer of machines for mining/quarring and construction for the month under consideration as published Economic Advisor, DIPP, Ministry of Commerce and Industry Government of India, New Delhi.

$P_p$= Percentage of Plant and Machinery Spares component of the work.

Note: For the application of this clause, index of manufacturer of machines for mining/ quarring and construction has been chosen to represent the Plant and Machinery Spares group.

**Adjustment of Other Materials component**

(VII) Price adjustment for increase or decrease in cost of local materials other than Cement, Steel, Bitumen and POL procured by the Contractor shall be paid in accordance with the following formula:

$$V_m = 0.85 \times Pm / 100 \times R \times (M_1 - M_0) / M_0$$

$V_m$ = Increase or decrease in the cost of work during the month under consideration due to changes in rates for local materials other than Cement, Steel, Bitumen and POL.

$M_0$ = The all India wholesale price index (all commodities) on the date of Issuance of ISSR (and amendment if any) as published Economic Advisor, DIPP, Ministry of Commerce and Industry Government of India, New Delhi.

$M_1$ = The all India wholesale price index (all commodities) for the month under consideration as published Economic Advisor, DIPP, Ministry of Commerce and Industry Government of India, New Delhi.

$P_m$ = Percentage of local materials other than cement, steel, Bitumen and POL.

The following percentages will govern the price adjustment for the entire contract:

DELETED

| | | |
|---|---|---|
| 1 | Labour – $P_l$ | .....% |
| 2 | Cement – $P_c$ | .....% |
| 3 | Steel - $P_s$ | .....% |
| 4 | Bitumen – $P_b$ | .....% |
| 5 | POL - $P_f$ | .....% |
| 6 | Plant & Machinery Spares – $P_p$ | .....% |
| 7 | Other Materials - $P_m$ | .....% |
| | | Total 100% |

Note: 1. Ordinarily the Seven components shown above are components of the civil works. However, for specific works in which some components not included in the aforementioned 7 components, form a substantial part of the works, the same can be provided using similar formula and related indices. Similarly, if some components are not required, the same shall not be used while adjusting the contract price. In all cases the sum total of percentage of different components shall be 100%.

2. The percentage of the aforementioned components shall be determined by the Engineer-In-Charge as per the Scope of work.

**Annexure - S**
**(See clause 32 of Section 3 -GCC )**

**BANK GUARANTEE FORM' FOR MOBILIZATION ADVANCE**

To,

_____[Name of Employer]
_____[Address of Employer]
_____[Name of Contractor]

ln accordance with the provisions of the General Conditions of Contract, clause 31 ("Mobilization and Advance") of the above-mentioned Contract_____[name and address of Contractor] (hereinafter called "the Contractor") shall deposit with__[name of Employer] a bank guarantee to guarantee his proper and faithful performance under the said Clause of the Contract in an amount of [amount of Guarantee* [in words].

We, the_____[bank of financial institution] as instructed 'by the Contractor,agree unconditionally and irrevocably to guarantee as primary obligator and not as surety merely, the payment to_____[name of Employer] on his first demand without what so ever right of obligation on our part and without his first claim to the Contractor, in the amount not exceeding [amount of guarantee]*[in words].

We further agree that no change or addition to or other modification of the terms of the Contractor or Works to be performed there under or of any of the Contract documents which may be made between [name of Employer] and the Contractor, shall in any way release us from any liability under this guarantee, and we hereby waive notice of any such change, addition or modification.

This guarantee shall remain valid and in full effect from the date of the advance payment under the Contract until_____[name of Employer] receives full repayment of the same amount from the Contractor.

Yours truly,

Signature and Seal:
Name of Bank/Financial Institution:
Address:
Date:

* An amount shall be inserted by the Bank or Financial Institution representing the amount of the Advance Payment, and denominated in Indian Rupees.

**Annexure –T**

**(See clause 33 of Section 3- GCC)**

**Bank Guarantee Form for Secured AdvanceINDENTURE FOR**

**SECURED ADVANCES**

This indenture made the----------day of ----------20--------BETWEEN---------- (hereinafter called the contractor which expression shall where the context so admits or implies be deemed to include his executors, administrators and assigns) or the one part and the Employer of the other part.

Whereas by an agreement dated ---------- (herein called the said agreement) the contractor has
agreed.

AND WHEREAS the contractor has applied to the Employer that he may be allowed advanced on the security of materials absolutely belonging to him and brought by him to the site of the works the subject of the said agreement for use in the construction of such of the works the subject of the said agreement as due for the construction of such of the works as he has undertaken to execute at this hand for the finished work (inclusive of the cost materials and labour and other charges)

DELETED

AND WHEREAS the Employer has agreed to advance to the Contractor the sum of Rupees---------- on the security of materials the quantities and other particulars of which are detailed in Accounts if Secured Advance attached to the unning Account Bill for the said works signed by the Contractor on----------and the Employ has reserved to himself the option of making any further advance or advances on the security other materials brought by the Contractor to the site of the said works.

Now THIS INDENTURE WITNESSTH that in pursuance of the said agreement and in consideration of the sum of Rupees ----------on or before the execution of these presents paid tothe
Contractor by the Employer (the receipt where of the Contractor doth hereby acknowledge) and of such further advances (if any) as may be made to him as a for said the Contractor doth hereby convenient and agree with the Mayor and declare asfollows:

That the said sum of Rupees ---------- so advanced by the Employer to

The Contractor as aforesaid and all or any further sum of sums advanced as aforesaid shall be employed by the Contractor in or towards expending the execution of the said works and for no other purpose whatsoever.

(1) That the materials details in the said Account of Secured Advances which have been offered to and accepted by the Employer as security are absolutely the Contractor's own propriety and free from encumbrances of any kind and the contractor will not make any application for or receive a further advance_ on the security of materials which are not absolutely his own property and free from encumbrances of any kind and the Contractor indemnified the Employer against all claims to any materials in respect of which an advance has be made to him asaforesaid.

(2) That the materials detailed in the said account of Secured Advances and all other materials on the security of which any further advance or advances may hereafter be made as aforesaid (hereafter called the said materials) shall be used by the Contractor solely in the execution of the said works in accordance with the directions of theEngineer.

(3) That the Contractor shall make at his own cost all necessary and adequate arrangements for the proper watch, safe custody and protection against all risks of the said materials and that until used in construction as aforesaid the said materials shall remain at the site of the said works in the Contractor's custody and on his own responsibility and shall at all times be open to inspection by the Engineer or any officer authorized by him. In the event of the said materials or any part thereof being stolen, destroyed or damaged or becoming deteriorated in a greater degree than is due to reasonable use and wear thereof the Contractor will forthwith replace the same with other materials oflike quality or repair and make good the same required by theEngineer.

(4) That the said materials shall not be removed from the site of the said works except with the written permission of the Engineer or an officer authorized by him onthat

(5) That the advances shall be repayable in full when or before the Contract receives payment from the Employer of the price payable to him for the said works under the terms and provisions of the said agreement. Provided that if any intermediate payments are made to the Contractor on account of work done than on the occasion of each such payment the Employer will be at liberty to make a recovery from the Contractor's bill for such payment by deducting there from the value of the said materials than actually used in the construction and in respect of which recovery has not been made previously, the value for this purpose being determined in respect of each description of materials at the rates at which the amounts of the advances made under these presents were calculated.

(6) That if the Contractor shall at any time make any default in the performance or observance in any respect of any of the terms and provisions of the said agreement or of these presents the total amount of the advance or advances that may still be owing of the Employer shall immediately on the happening of such default be re-payable by the Contractor to be the Employer together with interest thereon at twelve percent per annum from the date or respective updates of such advance or advances to the date of repayment and with all costs, charges, damages and expenses incurred by the Employer in or for the recovery thereof or the enforcement of this security or otherwise by reason of the default of the Contractor and the Contractor hereby covenants and agrees with the Employer toreply and pay the same respectively to himaccordingly.

(7) That the Contractor hereby charges all the said mate[illegible] the repayment to the Employer of the said sum of Rupees and any further sum[illegible]ns advanced as aforesaid and all costs, charges, damages and expenses payable und[illegible] these[illegible]s prov ded always and it is hereby agreed and declared that notwithstan[illegible] an[illegible]ing in the a eement and without prejudice to the power contained therein[illegible] and whenever the covenant for payment and repayment here-in-before containedshall b[illegible]e[illegible]fo[illegible]able and the oney owing shall not be paid in accordance there with the Em[illegible]y[illegible]y at any time thereafter adopt al or any o the following courses as he may de[illegible]best:

DELETED

(a) Seize and utilize the said materials or any part thereof in the completion of the said works on behalf of the contractor in accordanc with the provision in that behalf contained in the said agreement debiting the contractor with the actual cost of effecting such completion and the amount due to the contractor with the value of work done as if he had carried it out in accordance with the said agreement and at the rates thereby provided. If the balance is against the contractor, he is topay same to the Employer ondemand.

(b) Remove and sell by public auction the seized materials or any part thereof and out of the moneys arising from the sale retain all the sums aforesaid repayable or payable to the Employer under these presents and pay over the surplus (if any) to theContractor.

(c) Deduct all or any part of the moneys owing out of the security deposit or any sum due to the Contractor under the saidagreement.

(8) That except in the event of such default on the part of the contractor as aforesaid interest on -the saidadvance shall not bepayable.

(9) That in the event of any conflict between the provisions of these presents and the said agreement theprovisions of these presents shall prevail and in the event of any dispute or difference arising over theconstruction or effect of these presents the settlement of which has not been here-in-before expressly provided for the same shall be referred to the Employer whose decision shall be final and the provision of the Indian Arbitration Act for the time being in force shall apply to any such reference. ''

Annexure - U

(See clause 35 of section 3 -GCC)

**Physical Completion Certificate**

Name of Work:

_____

_____

_____

Agreement No. _____Date_____

Amount of Contract Rs _____

Name of Agency: _____

Used MB No.: _____

Last measurement recorded

a. Page No. & MB No.:_____

b. Date:_____

Certified that the above mentioned work was physically completed on..... (Date) and taken over on..... (Date) and that I have satisfied myself to best of my ability that the work has been done properly.

Date of issue

Engineer In Charge

_____

_____

Annexure-V

(See clause 35 of section 3 -GCC)

**Final Completion Certificate**

Name of Work:

_____

_____

_____

Agreement No._____ Date: _____

Name of Agency:_____

Used MB No._____

Last Measurement recorded

a. Page No. & MB No._____

b. Date_____

Certified that the above mentioned work was physically completed on_____(date)

And taken over on_____(date).

Agreement amount Rs._____

Final amount paid to contractor Rs._____

Incumbency of officers for the work

I have satisfied myself to best of my ability that the work has been done properly.

Date of Issue

Engineer In Charge

_____

_____

**Annexure – W**
(See clause 39 of Section 3 -GCC)

**Salient Features of Some Major Labour Laws Applicable**

Workmen Compensation Act 1923: - The Act provides for compensation in case of injury by accident arising out of and during the course of employment.

(a) Payment of Gratuity Act 1972: - Gratuity is payable to an employee under the Act on satisfaction of certain conditions on separation if an employee has completed the prescribed minimum years (say, five years) of service or more or on death the rate of prescribed minimum days'(say, 15 days) wages for every completed year of service. The Act is applicable to all establishments employing the prescribed minimum number (say, 10) or more employees.

(b) Employees P.F. and Miscellaneous Provision Act 1952: The Act Provides for monthly contributions by the Employer plus workers at the rate prescribed (say, 10% or 8.33%). The benefits payable under the Actare:

i. Pension or family pension on retirement or death as the case may be.'

ii. Deposit linked insurance on the death in harness of the worker.

iii. Payment of P.F. accumulation on retirement/death etc.

(c) Maternity Benefit Act 1951: - The Act provides for leave and some other benefits to women employees in case of confinement or miscarriage etc.

(d) Contract Labour (Regulation & Abolition) Act 1970: - The Act provides for certain welfare measures to be provided by the Contractor to contract labour and in case the Contractor fails to provide, the same are required to be provided, by the Principal Employer by Law. The principal Employer is required to take Certificate of Registration and the Contractor is, required to take license from the designated Officer. The Act is applicable to the establishments or Contractor of Principal Employer ifthey employ prescribed minimum (say 20) or more contract labour.

(e) Minimum Wages Act 1948: - The Employer is to pay not less than the Minimum Wages fixed by appropriate Government as per provisions of the Act if the employment is a scheduled employment. Construction of buildings, roads, runways is scheduled employment.

(f) Payment of Wages Act 1936: - It lays down as to by what date the wages are to be paid, when it will be paid and what deductions can be made from the wages of the workers.

(g) Equal Remuneration Act 1979: - The Act provides for payment of equal wages for work of equal nature to male and female workers and for not making discrimination against female employees in the matters of transfers, training and promotions etc.

(h) Payment of Bonus Act 1965: - The Act is applicable to all establishments employing prescribed minimum (say, 20) or more workmen. The Act provides for payments of annual bonus 'within the prescribed range of percentage of wages to employees drawing up to the prescribed amount of wages, calculated in the prescribed manner. The Act does not apply to certain establishments. The newly set-up establishments are exempted for five years in certain circumstances. States may have different number of employment size.

(i) Industrial Disputes Act 1947: - The Act lays down the machinery and procedure for resolution of industrial disputes, in what situations a strike or lock-out becomes illegal and what are the requirements for laying off or retrenching the employees or closing down the establishment.

(j) Industrial Employment (Standing Orders) Act 1946: - It is applicable to all establishments employing prescribed minimum (say, 100, or 50). The Act provides for laying down rules governing the conditions of employment by the Employer on matters provided in the Act and gets these certified bythe designated Authority.

(k) Trade Unions Act 1926: - The Act lays down the procedure for registration of trade unions of workmenand Employers. The Trade Unions registered under the Act have been given certain immunities fromcivil and criminal liabilities.

(l) Child Labour (Prohibition & Regulation) Act 1986: - The Act prohibits employment of children below 14 years of age in certain occupations and processes and provides for regulations o employment of

Children in all other occupations and processes. Employment of child labour is prohibited in buildingand construction industry.

(m) Inter-State Migrant Workmen's (Regulation of Employment & Conditions of Service) Act 1979: - The Act is applicable to an establishment which employs prescribed minimum (say, five) or more inter- state migrant workmen through an intermediary (who has recruited workmen in one state for employment in the establishment situated in another state). The inter-State migrant workmen, in an establishment to which this Act becomes applicable, are required to be provided certain facilities suchas Housing, Medical-Aid, Travelling expenses from home up to the establishment and back etc.

(n) The Building and Other Construction workers (Regulation of Employment and Conditions of Service) Act 1996 and the Cess Act of 1996: - All the establishments who carry on any

building or other construction work and employs the prescribed minimum (say, 10) or more workers are covered underthis Act. All such establishments are required to pay cess at the rate not exceeding 2% of the cost of construction as. may be modified by the Government., The Employer of the establishment- is requiredto provide safety measures at the building or construction work and other welfare measures, such as canteens, first-aid facilities, ambulance, housing accommodations for workers near the-work place etc. The Employer to whom the Act applies has to obtain a registration certificate from the RegisteringOfficer appointed by the Government.

(o) Factories Act 1948: - The Act lays down the procedure for approval of plans before setting up a factory, health and safety provisions, welfare provisions, working hours, annual earned leave and rendering information regarding accidents or dangerous occurrences to designated authorities. it is applicable to premises employing the prescribed minimum (say, 10) persons or more with aid of power or another prescribed minimum (say, 20) or more persons without the aid of power engaged in manufacturing process.

## CONSTRUCTION SAFETY

1) IS: 3696(Part-1, 2) Safety code for scaffolds and ladder
2) IS: 3764 Safety code for excavation work
3) IS: 7205 Safety code for erecting of structural steel work
4) SP: 70-2001 Handbook on Construction Safety Practices

1. On all excavation work, safety precautions for the protection of life and property are essential: While measures to avoid inconveniences to the public are desirable. Such measures and precautions include the erection and maintenance signs (to forewarn public), barricades, bridges, and detours: placing and maintenance of lights both for illumination and also as danger signals, provision of watchmen to exclude unauthorized persons particularly children, from trespassing on the work: and such other precautions as local conditions may dictate.
2. Suitable scaffolds should be provided for workmen for all works that cannot safely be done from the ground, or from solid construction except such short period work as can be done safely from ladders. When aladder is used, an extra mazdoor shall be engaged for holding the ladder and if the ladder is used for carryingmaterials as well suitable footholds and hand-hold shall be provided on the ladder and the ladder shall be given an inclination not steeper than ¼ to 1(¼ horizontal and 1 vertical.)
3. Scaffolding of staging more than 3.6 m (12ft.) above the ground or floor, swung or suspended from an overhead support or erected with stationary support shall have a guard rail properly attached or bolted, braced and otherwise secured at least 90 cm. (3ft.) high above the floor or platform of such scaffolding or staging and extending along the entire length of the outside and ends thereof with only such opening as may be necessary for the delivery of

materials. Such scaffolding or staging shall be so fastened as to prevent it from swaying from the building or structure.

4. Working platforms, gangways and stairways should be so constructed that they should not sag unduly or unequally, and if the height of the platform or the gangway or the stairway is more than 3.6 m (12ft.) above ground level or floor level, they should be closely boarded, should have adequate width and should be suitably fastened as described in (2) above.

5. Every opening in the floor of a building or in a working platform shall be provided with suitable means to prevent the fall of person or materials by providing suitable fencing or railing whose minimum height shall be 90 cm. (3ft.)

6. Safe means of access shall be provided to all working platforms and other working places. Every ladder shall be securely fixed. No portable single ladder shall be over 9m. (30ft.) in length while the width between side rails in rung ladder shall in no case be less than 29 cm. (11½") for ladder upto and including 3 m. (10 ft.) in length. For longer ladders, this width should be increased at least ¼" for each additional 30 cm. (1 foot) of length. Uniform step spacing of not more than 30 cm shall be kept. Adequate precautions shall be taken to prevent danger from electrical equipment. No materials on any of the sites or work shall be so stacked or
placed as to cause danger or inconvenience to any person or the public. The contractor shall provide all necessary fencing and lights to protect the public from accident and shall be bound to bear the expenses of defense of every suit, action or other proceedings at law that may be brought by any person for injury sustained owing to neglect of the above precautions and to pay any damages and cost which may be awarded in any such suit; action or proceedings to any such person or which may, with the consent of the contractor, be paid to compensate any claim by any such person.

7. (a) Excavation and Trenching - All trenches 1.2 m. (4ft.) or more in depth, shall at all times be supplied with at least one ladder for each 30 m. (100 ft.) in length or fraction thereof, Ladder shall extend from bottom of the trench to at least 90 cm. (3ft.) above the surface of the ground. The side of the trenches which are 1.5
m. (5ft.) or more in depth shall be stepped back to give suitable slope or securely held by timber bracing, so as to avoid the danger of sides collapsing. The excavated materials shall not be placed within 1.5 m. (5ft.) of the edges of the trench or half of the depth of the trench whichever is more. Cutting shall be done from top to bottom. Under no circumstances, undermining or undercutting shall be done.

(b) Safety Measures for digging bore holes:-

(i). If the bore well is successful, it should be safely capped to avoid caving and collapse of the bore well. The failed and the abandoned ones should be completely refilled to avoid caving and collapse;

(ii). During drilling, Sign boards should be erected near the site with the address of the drilling contractor andthe Engineer in-charge of the work.

(iii). Suitable fencing should be erected around the well during the drilling and after the installation of the rig on the point of drilling, flags shall be put 50m alround the point of drilling to avoid entry of people;

(iv). After drilling the bore well, a cement platform (0.50m x 0.50m x 1.20m) 0.60m above ground level and 0.60m below ground level should be constructed around the well casing;

(v). After the completion of the bore well, the contractor should cap the bore well properly by welding steel plate, cover the bore well with the drilled wet soil and fix thorny shrubs over the soil. This should be done even while repairing the pump;

(vi). After the bore well is drilled the entire site should be brought to the ground level.

8. Demolition - before any demolition work is commenced and also during the progress of the work, (i) All roads and open areas adjacent to the work site shall either be closed or suitably protected.

(ii) No electric cable or apparatus which is liable to be a source of danger or a cable or apparatus used by the operator shall remain electrically charged.

(iii) All practical steps shall be taken to prevent danger to persons employed from risk of fire or explosion or flooding. No floor, roof or other part of the building shall be so overloaded with debris or materials as to render it unsafe.

9. All necessary personal safety equipment as considered adequate by the Engineer-in-Charge should be kept available for the use of the person employed on the site and maintained in a condition suitable for immediate use, and the contractor should take adequate steps to ensure proper use of equipment by those concerned. The following safety equipment shall invariably be provided:--.

(i) Workers employed on mixing asphaltic materials, cement and lime mortars shall be provided with protective footwear and protective goggles

. (ii) Those engaged in white washing and mixing or stacking of cement bags or any material which is injurious to the eyes, shall be provided with protective goggles.

(iii) Those engaged in welding works shall be provided with welder's protective eye shields.

(iv) Stone breaker shall be provided with protective goggles and protective clothing and seated at sufficiently safe intervals.

(v) When workers are employed in sewers and manholes, which are in active use, the contractors shall ensure that the manhole covers are opened and ventilated at least for an hour before the workers areallowed to get into the manholes, and the manholes so opened shall be cordoned off with suitable railing andprovided with warning signals or boards to prevent accident to the public. In addition, the contractor shall ensure that the following safety measure are adhered to :-

(a) Entry for workers into the line shall not be allowed except under supervision of the JE or any other higherofficer.

(b) At least 5 to 6 manholes upstream and downstream should be kept open for at least 2 to 3 hours before any man is allowed to enter into the manhole for working inside.

(c) Before entry, presence of Toxic gases should be tested by inserting wet lead acetate paper which changes colour in the presence of such gases and gives indication of their presence.

(d) Presence of Oxygen should be verified by lowering a detector lamp into the manhole. In case, no Oxygenis found inside the sewer line, workers should be sent only with Oxygen kit.

(e) Safety belt with rope should be provided to the workers. While working inside the manholes, such rope should be handled by two men standing outside to enable him to be pulled out during emergency.

(f) The area should be barricaded or cordoned of by suitable means to avoid mishaps of any kind. Proper warning signs should be displayed for the safety of the public whenever cleaning works are undertaken during night or day.

(g) No smoking or open flames shall be allowed near the blocked manhole being cleaned. (h) The malba obtained on account of cleaning of blocked manholes and sewer lines should be immediately removed to avoid accidents on account of slippery nature of the malba.

(i) Workers should not be allowed to work inside the manhole continuously. He should be given rest intermittently. The Engineer-in-Charge may decide the time up to which a worker may be allowed to work continuously inside the manhole.

(j) Gas masks with Oxygen Cylinder should be kept at site for use in emergency.

(k) Air-blowers should be used for flow of fresh air through the manholes. Whenever called for, portable air blowers are recommended for ventilating the manholes. The Motors for these shall be vapour proof and of totally enclosed type. Non sparking gas engines also could be used but they should be placed at least 2 metres away from the opening and on the leeward side protected from wind so that they will not be a source of friction on any inflammable gas that might be present.

(l) The workers engaged for cleaning the manholes/sewers should be properly trained before allowing to work in the manhole.

(m) The workers shall be provided with Gumboots or non sparking shoes, bump helmets and gloves, non sparking tools, safety lights and gas masks and portable air blowers (when necessary). They must be supplied with barrier cream for anointing the limbs before working inside the sewer lines.

(n) Workmen descending a manhole shall try each ladder stop or rung carefully before putting his full weight on it to guard against insecure fastening due to corrosion of the rung fixed to manhole well.

(o) If a man has received a physical injury, he should be brought out of the sewer immediately and adequatemedical aid should be provided to him.

(p) The extent to which these precautions are to be taken depend on individual situation but the decision of the Engineer-in-Charge regarding the steps to be taken in this regard in an individual case will be final.

(vi) The Contractor shall not employ men and women below the age of 18 years on the work of painting with products containing lead in any form. Wherever men above the age of 18 are employed on the work of lead painting, the following precaution should be taken:

- (a) No paint containing lead or lead products shall be used except in the form of paste or readymade paint.

(b) Suitable face masks should be supplied for use by the workers when paint is applied in the form of spray or a surface having lead paint is dry rubbed and scrapped.

(c) Overall shall be supplied by the contractors to the workmen and adequate facilities shall be provided to enable the working painters to wash during and on the cessation of work.

10. An additional clause (viii)(i) of Safety Code (iv) the Contractor shall not employ women and men below the age of 18 on the work of painting with product containing lead in

any form, wherever men above the age of 18 are employed on the work of lead painting, the following principles must be observed for such use :

(i) White lead, sulphate of lead or product containing these pigment, shall not be used in painting operation except in the form of pastes or paint ready for use.

(ii) Measures shall be taken, wherever required in order to prevent danger arising from the application of a paint in the form of spray.

(iii) Measures shall be taken, wherever practicable, to prevent danger arising out of from dust caused by dry rubbing down and scraping.

(iv) Adequate facilities shall be provided to enable working painters to wash during and on cessation of work.

(v) Overall, shall be worn by working painters during the whole of working period.

(vi) Suitable arrangement shall be made to prevent clothing put off during working hours being spoiled by painting materials.

(vii) Cases of lead poisoning and suspected lead poisoning shall be notified and shall be subsequently verified by medical man appointed by competent authority.

(viii) The employer may require, when necessary medical examination of workers. (ix) Instructions with regard to special hygienic precautions to be taken in the painting trade shall be distributed to working painters.

11. When the work is done near any place where there is risk of drowning, all necessary equipment's shouldbe provided and kept ready for use and all necessary steps taken for prompt rescue of any person in danger and adequate provision, should be made for prompt first aid treatment of all injuries likely to be obtained during the course of the work.

12. Use of hoisting machines and tackle including their attachments, anchorage and supports shall conform to the following standards or conditions: -

(i) (a) These shall be of good mechanical construction, sound materials and adequate strength and free from patent defects and shall be kept repaired and in good working order.

(b) Every rope used in hoisting or lowering materials or as a means of suspension shall be of durable qualityand adequate strength, and free from patent defects.

(ii) Every crane driver or hoisting appliance operator, shall be properly qualified and no person under the ageof 21 years should be in charge of any hoisting machine including any scaffolding winch or give signals to operator.

(iii) In case of every hoisting machine and of every chain ring hook, shackle swivel and pulley block used in hoisting or as means of suspension, the safe working load shall be ascertained by adequate means. Every hoisting machine and all gear referred to above shall be plainly marked with the safe working load. In case ofa hoisting machine having a variable safe working load each safe working load and the condition under which

it is applicable shall be clearly indicated. No part of any machine or any gear referred to above in this paragraph shall be loaded beyond the safe working load except for the purpose of testing.

(iv) In case of departmental machines, the safe working load shall be notified by the Electrical Engineer-in- Charge. As regards contractor's machines the contractors shall notify the safe working load of the machine tothe Engineer-in-Charge whenever he brings any machinery to site of work and get it verified by the Electrical Engineer concerned.

13. Motors, gearing, transmission, electric wiring and other dangerous parts of hoisting appliances should be provided with efficient safeguards. Hoisting appliances should be provided with such means as will reduce tothe minimum the risk of accidental descent of the load. Adequate precautions should be taken to reduce to the minimum the risk of any part of a suspended load becoming accidentally displaced. When workers are employed on electrical installations which are already energized, insulating mats, wearing apparel, such as gloves, sleeves and boots as may be necessary should be provided. The worker should not wear any rings, watches and carry keys or other materials which are good conductors of electricity.

14. All scaffolds, ladders and other safety devices mentioned or described herein shall be maintained in safe condition and no scaffold, ladder or equipment shall be altered or removed while it is in use. Adequate washing facilities should be provided at or near places of work.

15. To ensure effective enforcement of the rules and regulations relating to safety precautions the arrangements made by the contractor shall be open to inspection by the Engineer-in-Charge or their representatives.

16. Notwithstanding the above clauses from (1) to (14), there is nothing in these to exempt the contractor from the operations of any other Act or Rule in force in the Republic of India.

## 1. GENERAL:

The special conditions are supplementary conditions to the tender and shall form the part of thecontract.

1.1 It shall be the responsibility of Bidder to co-ordinate with traffic authority, Railways, MPRDC, M.P. Electricity Board, Telephone authority, various authorities including Public Health Engineering, Water resource Department (for Canal crossing), MP Forest Department for obtaining necessary permissions regarding crossing of road/railway tracks, shift of various types of public utilities like existing pipe line, sewer line, cable etc. as may be required for the due fulfillment of the obligations under this contract Nagar Palika Parishad / Nagar Parishad/ Nagar Palik Nigam Bhopal. shall deposit all charges including charges for Electric Connection, Crossing of Railway and Road way etc. as may be necessary for seeking required permissions from different authorities but it shall be the primary responsibility of the contractor/firm to pursue with various authorities and obtain the permissions at the earliest. If as a result of excavation of trenches the underground services such as water main electric telephones cable, sewer lines become naked and unsupported it shall be the responsibility of the contractor to make suitable and necessary arrangement as per direction of the Engineer-in-Charge for their protection and no extra payment on this account will be made to the contractor. Any damages caused to the above-mentioned underground services due to negligence of the contractor or otherwise the same shall be made good by the contractor at his own cost.

**Accuracy of Lines, Levels and Grades**

The various works shall be done true to line, level and grade. The periodical checking of these by the Engineer or Engineer's representative shall not absolve the Contractor of his responsibility regarding their accuracy. In case of any deviation or discrepancy in line, level or grade at the meeting faces, the contractor shall make good the discrepancy at his own cost and without any compensation for the additional work if any involved. Whenever such a discrepancy is found to arise at the junction of works being carried out by different Contractors the responsibility to set righttheir respective discrepancies shall be fixed by the Engineer whose decision shall be final and binding on the Contractors concerned. Engineer shall further have the unquestioned right if need be to rectify the discrepancies and recover the cost from the Contractor or Contractors accordingto proportions as he May consider reasonable.

The details of location and the nearest permanent bench marks. Reference Grid Marks shall be obtained by the Contractor in writing from the Engineer. Temporary bench mark for day to day use shall be fixed with reference to above permanent bench marks with double leveling. The Grid Co- ordinates and its references May be obtained from the Engineer.

### 3.0 Arrangements of Water and Electric Power

Arrangement for water and electric power required for the works shall be made by him at his own cost. Employer will however recommend to the State Electricity Board for giving the connection and power to the Contractor. However, the Employer will bear no responsibility in this respect.

**4.0 Measures for Prevention of Fire**

4.1 The Contractor shall not set fire to any standing Jungle, trees, brush wood or grass without a written permission from the Engineer.

4.2 When such permission is given and also in all cases when destroying out of dug trees, brush wood, grass etc. by fire, the Contractor shall take necessary measures to prevent such fire spreading to or otherwise damaging surrounding property.

4.3 Any damage caused by the spreading of such fire, whether in or beyond limits of the Employer's property, the amount of the damage shall be recovered by the Engineer from the Contractor's Bills as damages or deducted by any other duly authorized officer from any sums that May be due or become due from the Employer to the Contractor under the contractor otherwise.

4.4 The Contractor shall bear the expenses of defending any action or law proceedings that May be brought by any person by injury sustained owing to neglect of precautions to prevent the spread of fire and shall pay any damage and cost that May be awarded in consequence.

**5.0 Site Order Book**

A site order book shall be kept at the Employer's office on the site of the work. As far as possibleall orders regarding the works are to be entered in this book. All entries therein shall be signed by the Engineer on his representative and the contractor or his authorized representative. In importantcases the Engineer will countersign the entries which have been made. The site order book shall not be removed from the work site except with written permission of the Engineer and theContractor or his representative shall be bound to take note of all instructions and directions meantfor the Contractor as entered in the site order book without having to be called on separately to note them. The Engineer shall submit periodically copies of the remarks in the site order book to the Employer for record and to the contractor for submitting compliance report.

**6.0 Foundations Depth/Levels.**

The drawings indicate the general foundation levels to be adopted for the different conditions of the structures. During execution these levels May be modified to suit the site conditions. The Contractor shall not be liable to any compensation for any minor delays on this account. However this May be considered for granting suitable extension in the completion period if necessitated by such events.

**8.0 Regulation and Bye-Laws**

The contractor shall conform to the regulations, bye laws or any other statutory rules made by any local authorities or by the Government and shall protect and indemnify the Employer against any claims or liability arising from or based on the violations of any such laws, ordinance, regulations, orders and decrees etc.

~~**9.0 Contractor to use Excavated Hard Rock**~~

~~All useful materials like hard rock etc. excavated by the Contractor at site shall be the property of Employer and shall be issued to the Contractor at the issue rate of Rs. 200/- per cum. It shall be binding on the Contractor to use it as rubble, metal aggregate etc. after breaking into the required size for concrete work and as directed by the Engineer.~~

**10.0 Income Tax**

During the course of contract period, deductions of Income Tax shall be made at the prevailing rate of Department of Income Tax Government of India and as revised from time to time as per theadvice of Income Tax authorities.

**11.0 Supply and Arrangement of Materials**

(1) The contractor shall make his own arrangement for supply of materials including cement and steel.The contractor shall be responsible for all transportation and storage of the materials at site and shall bear all the related costs. The Engineer shall be entitled at any time to inspect or examine all such materials. The contractor shall provide reasonable assistance for such inspection or examination as May be required.

(2) The contractor shall keep an accurate record of use of materials like cement and steel used in the works in a manner prescribed by the Engineers.

**12.0 Cement**

a) The Contractor shall stock his requirement so as to ensure utilization of cement within 60 days but in no case later than 90 days Cement older than the period aforesaid shall not be used on any work except with the written permission of the Engineer, and after

satisfactorily passing such lest as he May specify. The Contractor shall forthwith remove from the work such cement that Engineerhas not allowed. The final disposal of such cement shall comply with the rules in force at the time and as the Engineer May approve

b) Large stocks of cement shall not be kept at the works but only sufficient quantities shall be kept to assure continuity of the work. The Contractor shall provide and maintain efficient water proof storage sheds for cement on the site of work. It shall be stacked on the platform 30 cms. Above thefloor level and shall be covered with tarpaulin or any other impervious covering materials in orderto protect the cement bags from moisture. The cement shall be neatly stacked in an orderly manner so as to allow an easy access and count. The arrangement of storage and utilization shall be such as to ensure the utilization of cement in the order of its arrival at the stores and the Contractor shall maintain satisfactory records which would at any time show the date of receipt and proposed utilization of cement laying in the stores at site.

c) The Engineer shall at all-time have access to the stores at sites of the Contractor. He shall have authority to check and examine the method of storage, record accounting and security provided by the Contractor. The Contractor shall comply with instructions that May be issued by the Engineer in this connection. The Contractor shall further at all times satisfy the Engineer on demand and by the production of records and books or submission of returns and proforma or by other proofs that May be demanded that the cement brought from the approved manufacturer with date of receipt & consumption etc. The Contractor shall at all times keep his records up to date to enable the Engineer to apply such checks as he may desire to impose.

d) It will be necessary to use cement and steel as per norms of CPHEEO/IS CODE, if necessary, the contractor will issue advance work order to the supplier of construction material.

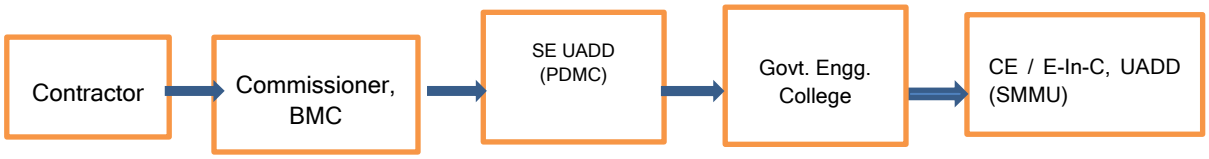
e) It will be necessary to provide at least two mobile vans with additional equipment for material testing of the works being done during the construction work.

The contractor shall provide a double locking arrangement to the store the key of one of the locks being with the Engineer or his representative at site. The Engineer or his authorized agent will have the authority to verify the stocks and check the consumption in any manner he thinks proper.

## 13.0 Special Condition Regarding Conditional Tender

The BIDDER will have to give an under taking with the instrument of Earnest Money to the effect that there are no conditions in the TENDER and if any conditions are found the same shall be ignored.

If such an under taking is not found with the Earnest money the TENDER will not be opened and not taken into consideration. However, in case the contractor gives such an undertaking at the timeof opening of TENDER the same may be considered.



(1) The approved drawings shall remain in the sole custody of the Employer. The Contractor shall obtain and make at his own expense any further copies required by him. At the completion of the contract the Contractor shall return to the Employer all Drawings provided under the Contract.

(2) "The DPR Shall be referral document for the assessment of the work to be executed. However, the contractor shall prepare the execution drawings after surveying and designing of system / work to be executed. He shall be fully responsible for any discrepancies, errors or commissions in the drawings and other particulars, whether such drawings and particulars have been approved by the competent Authority. The contractor shall be fully responsible to ULB for any loss/damages/failure to part of work for which drawings and designs have been prepared by the contractor notwithstanding the design and drawings proof checked by the design consultant / Engineer or otherwise."

(3) "Even though the design and drawings are approved by the competent authority, the contractor shall be fully responsible for the technical and arithmetical correctness and soundness of the design and drawings and for the safety of works executed on the basis of such approved design and drawings and to the damages or failure of the work."

**One copy of the Drawings to be kept on Site.**

(4) One copy of the Drawings furnished to the Contractor as aforesaid, shall be kept by the Contractoron the site and the same shall at all reasonable times be available for inspection and use by the Engineer and the Engineer's Representative and by any other person authorized by the Engineer in writing.

(5) The work shall be carried out as per the design and drawing prepared by contractor and approved by competent authority. However, contractor shall not be absolved from the obligations and responsibilities of the due diligence for achieving the desired objectives as per the scope of bid ITB-Section 2.

**Disruption of Progress**

(6) The Contractor shall bring in notice to the Engineer whenever planning or progress of the works is likely to be delayed or disrupted unless the approval of drawing or order, including a direction,instruction is issued by the Engineer within a reasonable time. The notice shall include details of the drawing or order required and of why and by when it is required and of any delay or disruption likely to be suffered if it is late.

**Delay and Cost of delay of Drawings**

(7) If, by reason of any failure or inability of the Engineer to approve within a time reasonable in all the circumstances any drawing or order required by the Contractor in accordance with sub-clause (3) of this Clause, the Contractor suffers delay then the Engineer shall take such delay into account indetermining any extension of time to which the Contractor is entitled under Clause 44 hereof. However, the Contractor shall not be entitled to any compensation for such delay, except extensionof time.

**Further Drawings and Instructions**

(8) The Engineer shall have full power and authority to supply to the Contractor from time to time during the progress of the Works such further instructions as shall be necessary for the purpose of the proper and adequate execution and maintenance of the Works. The Contractor shall carry out the execution of works accordingly and be bound by the same.

(9) As Built drawings in GIS: The Contractor after completion of the works, shall submit As-built drawings of AMRUT 2.0 Projects duly verified and checked by PDMC in GIS Layer, shape file layers, in projection (Latitude & longitude). The location of completed works and alignment shall be marked in the drawing and it shall represent true locations at site. The soft

copy of drawings in GIS software and required sets in Hard copy shall be submitted to Engineer in Charge after final approval.

At the time of submission of Final bill, As-built Drawing in soft and Hard copy (3 Copies) of the executed work duly checked and verified by PDMC shall be submitted in shape file layers, in projection (Latitude & longitude) and scale and files must have proper attribute table, with following items,

1. As built pipeline along the road indicating Left side/Right side of road and also mark direction of flow / Diameter of pipe, location of sluice valves, scour valves and Air valves, all in projection (Latitude - longitude and depth).
2. Location of STP/IPS shall be geo tagged and with latest photographs of construction.

16.0 Sufficiency of tender

The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his TENDER for the Works and of the rates and prices of various Quantities and the Schedule of Rates and Prices, if any, which TENDER rates and prices shall, except in so for as it is otherwise providing in the Contract, cover all his obligations under the Contract and all matters and things necessary for the proper execution and maintenance of the Works. If, however, during the execution of the Works the Contractor shall encounter physical conditions, other than climatic conditions on the Site, or artificial obstructions, which conditions or obstruction could, in his opinion, not have been reasonable foreseen by an experienced contractor the Contractor shall forthwith give written notice thereof to the Engineer's Representative and if in the opinion of the Engineer, such conditions or artificial obstructions could not have been reasonably foreseen by an experienced contractor, than the Engineer shall certify and the Employer shall pay the additional cost to which the Contractor shall have been put by reason of such conditions, including the proper and reasonable cost. However, the Engineer in charge decision shall be final &binding.

**Commissioner**

**Municipal Corporation Bhopal**

## Section 4

## Price Break-Up Schedule

## (Break-Up of Estimated cost)

| Sno. | component | Unit | Rate | Quantity | Amount | Prorata % |
|---|---|---|---|---|---|---|
| 1 | Construction of Package Sewage Treatment Plant based on MBBR Technology having Bar Screen Chamber, Oil & Grease Chamber, Equilization tank, Aeration Tank (MBBR), Tube settler, Chlorine dosing Tank, ACF, PCF, Treated Water Tank. | | | | | 91.72% |
| | Bar Screen of SS 304,Aeration grid PVC/uPVC, Aeration grid (Diffuser), EPDM, MBBR Media PP, Tube settler Media PP, Chlorine dosing system, Pressure sand filter (MSEP), Activated carbon filter (MSEP), Filter Press (PP), Prefab Modular tank (Anoxix, Aeration tank, Settling Tank, Intermediate Tank) MSFRP. | | | | | |
| | Raw Sewage Transfer Pump, Air Blower, Sludge Transfer Pump, Filter feed pump, Treated Water Transfer Pump, Control Panel. Internal Cabling, Internal draing, Valve assessories, all complete. | | | | | |
| | 450 KLD | No. | 14315000 | 1 | 14315000 | |
| | 200 KLD | No. | 9040500 | 1 | 9040500 | |
| 2 | Construction of Sewage lift station with Pumps and all necessary electrical and mechanical accessories . Job includes Pumps and required associated works to complete the job in all respect excluding cost of manholes/ Septic tanks | | | | | 1.96% |
| | | KLD | 325000 | 450 | 325000 | |
| | | KLD | 175000 | 200 | 175000 | |

| | | | | | | |
|---|---|---|---|---|---|---|
| 3 | Supplying, installing, testing and commissioning of 11/0.4 K.V. 3 Phase 50 Cycle oil immersed, naturally cooled, out door type transformer connected delta on H.T. side and star on L.T. side hand operated off load, Tap changer switch,above 100 kVA rating and diagram plate, two earthing terminal, lifting lugs, oil level guage, drain valve with plug, temperature not exceeding 50ºC on load, oil conservator with drain plug, oil filling hole with plug dehydrating silica gel breather, four unidirectional roller, arcing horns, explosion vent, terminal arrangement bushing on H.V. side and cable box on LV side, first filling of oil upto desired level and transformer installing on existing structure with all Required materials arrangements as required as per IS specification | | | | | |
| | 200 KVA | No. | 271913 | 2 | 543826 | |
| 4 | 1 KM OF 11 KV LINE ON H-BEAM with Dog Conductor Average Span 40 Mtrs for Urban Area(DCSS) | KM | 1322955 | 0.5 | 661477.5 | 5.10% |
| 5 | 11 KV D.P.STRUCTURE ON PCC POLES FOR STRAIGHT LINE | | 46284 | 2 | 92568 | |
| | Construction of Divesrion & inversion structure with by pass arrangement | | | | | |
| | Construction of dowel jointed, plain cement concrete pavement in M-30 grade concrete over a prepared sub base with 43 or higher grade cement, coarse and fine aggregate conforming to IS:383 maximum size of coarse aggregate not exceeding 25 mm, mixed in a batching and mixing plant as per approved mix design, transported to site, laid with a fixed form or slip form paver with spreading the concrete by shovels, rakes compacted using needle, screed and plate vibrator and finished in a continuous operation including provision of contraction, expansion, and longitudinal joints, joint filler, separation membrane, sealant primer, joint sealant, debonding strip, placing of dowel bar,tie rod admixtures as approved, curing compound, finishing to lines and grades as per approved drawings as per IRC-15 2011 and as per relevant clauses of section-602 of specifications complete excluding cost of steel in dowel ber & tie rod etc. | Cu m | 5583 | 27.3 | 152415.9 | 0.60% |
| | Reinforcement for R.C.C. work including straightening, cutting, bending, placing in position and binding upto floor level including cost of binding wire, wastage and over laps upto 12mm horizontal/ inclined position of reinforcement bars in slab and beams, plinth, chajjas, lintels, upto 4.5m vertical length of reinforcement in wall columns (over laps shall be provided as per requirement of IS : 13920; IS 456 & SP : 34) etc. complete. | | | | | |
| | Thermo-Mechanically Treated bars. (Fe 500 D or more) | Kg | 58 | 2730 | 158340 | 0.62% |

| | | | | | | |
|---|---|---|---|---|---|---|
| | Total | | | | 25464127.4 | |

**Note:**

1.0 Under this agreement, it is clarified that

a) No variation in cost for the work of Sewage Treatment Plant and Pumping Station shall be allowed until there is any change in scope as per clause 19 of GCC.

b) For the work of pipeline, excavation for HT/LT feeder, the payment shall be made for executed quantity as per rates approved. Any increase or decrease in the work of these items due to actual site conditions shall be paid or deducted from the total agreement cost of the work on the basis of the unit rates of actual quantities of these items executed

2.0 The final rates of above items shall be the rates plus or minus the overall percentage of the approved

tender cost. If the accepted cost of this tender is "….%" of PAC, then all the above mentioned rates shall be adjusted by a factor of "…..%"and the increase/reduction in cost of each component shall be done on the basis of such adjusted rates.

## SECTION 5 AGREEMENT FORMAGREEMENT

This agreement, made on the day of_____between (name and address of Employer)(hereinafter called "the Employer) and_____ (name and address of contractor) hereinaftercalled "the Contractor" of the other part.

Whereas the Employer is desirous that the Contractor execute _____(Name and identification number of Contract) (Hereinafter called "the Works") and the Employer has accepted the Bid by the Contractor for the execution and completion of such Works and the remedying of any defects therein, at a cost of Rs. _____

NOW THIS AGREEMENT WITNESSED as follows:

1. In this Agreement, words and expression shall have the same meanings as are respectively assigned to them in the conditions of contract hereinafter referred' to and they shall be deemed to form and be read and construed as part of this Agreement.
2. In consideration of the payments to be made by the Employer to the Contractor as hereinafter mentioned, the Contractor hereby covenants with the Employer to execute and complete the Works andremedy any defects therein in conformity in all aspects with the provisions of the contract.
3. The Employer hereby covenants to pay the Contractor in consideration of the execution and completion of the Works and the remedying the defects wherein Contract Price or such other sum as may become payable under the provisions of the Contract at the times and in the manner prescribed by the Contract.
4. The following documents shall be deemed to form and be ready and construed as part of this Agreement viz.

1. NIT with all amendments.
2. Instructions to Bidders.
3. Condition of Contract

i. Part I General Condition of Contract and contract data: and
ii. Part II Special Condition of Contract

4. Specification
5. Drawings,
6. Priced Break up schedule (Estimate for breaku-up)
7. Billing Break-up (Payment schedule)
8. Technical and Financial Bid
9. Letter of Acceptance
10. Agreement and
11. Any other document(s), as specified (Detailed project report)

In witnessed whereof the parties there to have caused this Agreement to be executed the day andyear first before written.

The Common Seal of affixed in the presence of:

Signed, Sealed and Delivered by the said _____in the presence of:

Binding Signature of Employer_____ Binding Signature of Contractor_____

**ANNEXURE: X**

**Section-6**

## BILLING BREAK-UP (Payment Schedule)

(The breakup of Estimated cost as given in Annexure 4 shall be adjusted for tender percentage to arrive the cost and payment shall be made as per following weightage of the component against total cost)

**A. For Sewage Treatment plant/Intermediate Pumping station (93.68% of the total sanctioned cost)**

1. 5% shall be payable to the Contractor after approval of Designs and drawings.
2. 25% shall be payable to the Contractor on completion of excavation, PCC and foundation in all respect up to G.L. on pro-rata basis.
3. 65% shall be payable to the Contractor on pro-rata basis as per the progress of Civil Works.
4. 5% shall be payable to the Contractor after completion of the whole work and trial run for a period of 3 months including training the staff of Nagar Nigam Bhopal, for running and maintenance.

**B. Electrical Items (5.10% of the total sanctioned cost)**

1 50% of the total cost shall be payable to the contractor after supply of Transformer and Installation of HT/LT feeder line.

2 20% of the total cost shall be payable to the contractor after successful installation of Transformer & HT/LT feeder line.

3 30% of the total cost shall be payable to the contractor after successful commissioning of Transformer & HT/LT feeder line.

**C. Excavation, pipe bedding, refilling, Road reconstruction work for WPM/CWPM/Distribution/Feeder Network (1.22% of total cost)**

Payment for Excavation, pipe bedding, refilling, Road reconstruction work shall be made as per actual work done on unit rate basis.

**Note : This is only for lumpsum items, other items shall be paid as per actual quantity executed at SOR ± approved tender Premium.**

## SERVICE LEVEL BENCHMARKS DURING OPERATION & MAINTENANCE

1. **General:** The contractor shall be responsible to maintain service level standards during the operation and maintenance period and these standards shall be effective on the date of handing over the project to ULB.
2. **Service Level Standards:** The following standards shall be maintained by the contractor-

i. **Supply of safe & potable drinking water-** The safe and potable drinking water having characteristics of water as per IS: 10500 (latest) shall be supplied to each consumer. The testing ofsamples shall be done by contractor, as per IS: 1622-1981.

ii. **Per capita supply of water-** The contractor is liable to ensure supply of potable water for domestic use to each consumer @ 135lpcd / 70 lpcd minimum at consumer end (The same shall be waived on case of unavailability of water in source due to reasons beyond the control of contractor).

iii. **Pressure at consumer end should not be less than 7.0 m as far as possible.**

iv. **Unaccounted flow of Water (UFW)** shall be within 15% of water produced, for which bulk flow meters shall be provided at each OHTs. (from WTP to OHTs).

v. **Complaint redressal-** The contractor shall attend the complaints of the consumer within 48 hours of information received and the normal supply should be restored within 48 hours of its occurrence.

Deleted

**ANNEXURE: Y**

## Operation and Maintenance

The Bidder shall be responsible for the operation and maintenance of the ……. sewerage (Proposed works) for a period of 5 years from the date of successful completion of the work. During O&M all the expenses for repairs, replacements & consumables except electricity (to be borne by Nagar Palika Parishad/Nagar Parishad/ Nagar Palik Nigam as per actual) shall be on the part of Bidder. It shall be the responsibility of Bidder that the system runs at desired capacity and efficiency during the O&M period. ULB shall extend all the necessary support to the Bidder for fulfilling the Obligations for operating and maintaining the system successfully. During O&M the scope of Contractor shall be,

Details of the operation and maintenance,

1.0 Repairs and replacements in each and every component of proposed sewerage system of ----- town incl. Intake well, water treatment plant, pump houses, OHTs, Rising main, Feeder Main and distribution so that desired quantity of water should be delivered to …… Household

2.0 Consumables in the form of chemicals as may be required for treating water.

3.0 Electrical expenditure shall be borne by Nagar Palika Parishad/Nagar Parishad/ Nagar Palik Nigam as per actual. However Bidder shall ensure that the combined efficiency of Motor and pumps should not be less than 90% during O&M period.

4.0 It shall be the responsibility of Bidder that the Water drawl at Intake should be made at desired quantity & WTP shall run at desired efficiency for compliance of PCB norms.

5.0 Bidder shall keep the premises of Intake well, Pump houses, Water Treatment plant and OHTs clean and tidy.

6.0 Bidder shall comply service level bench mark up to OHTs, i.e, Residual Chlorine, water availability in OHTs for 24x7 sewerage including desired pressure shall be on the part of bidder

7.0 Suitable penalties for non-adhering service level benchmark (as detailed in preceding paragraph) shall be imposed on the Bidder.

8.0 Bidder shall handover the project facilities to the Nagar Palika Parishad/Nagar Parishad/ Nagar Palik Nigam as per original condition as constructed on 1st day after execution.

9.0 Unaccounted flow of water (UFW) to be checked by having bulk metering at Water treatment plant and OHTs. Any loss of water quantity to be charged from bidder based on production cost.

10.0 Any penalty or additional electrical expenses for non-adhering of PF, Non installation of capacitor Banks, less combined efficiency of motor and pumps shall be chargeable to bidder.

The Bidder shall employ following minimum Manpower for the O&M of the project. (Bidder shall be employing other staff as per requirement following is only the minimum staff).

| S.No. | Particulars | Minimum Qualification | Experience | No | Minimum monthly salary at the start of O&M |
|---|---|---|---|---|---|
| 1 | Project Manager | B.E.(Civil) | 10 years | - | - |

DELETED

| | | | | | |
|---|---|---|---|---|---|
| 2 | Dy. Project Manager | B.E.(Civil) | 5 years | - | - |
| 3 | Mechanical Engineer | B.E. (Mech) | 5 years | - | - |
| 4 | Electrician | ITI (Elect.) | 3 Years | - | - |
| 5 | Chemist | BSc.(Che) | 3 Years | - | - |
| 6 | Valve man/Fitter | ITI | 3 years | - | - |
| 7 | Skilled labours/Operator | - | - | - | - |
| 8 | Un skilled labours | - | - | - | - |

DELETED

The payment against the O&M shall be made every year on satisfactory upkeep and running of the system @.....% of the sanctioned Bid cost with an increment of 6 % every succeeding year from 2nd year. All the materials, consumables, repairs/ replacement, manpower required during O&M are included in O&M cost and shall be on the part of Bidder. Except electricity cost which is to be borne by the ULB's as per actual.

| S.No. | Year | % of amount to be paid by ULB |
|---|---|---|
| 1 | 1st Year | - |
| 2 | 2nd Year | - |
| 3 | 3rd Year | - |
| 4 | 4th Year | - |
| 5 | 5th Year | - |

The payment against the O&M shall be made in 4 equal installments after completion of each quarter. Period of Operation and Maintenance can be extended up to 10 years on the same terms and conditions as mentioned in this Bid. If bidder will not employ the no. of staffs shown, proportionate deduction shall be made accordingly.

**O&M Obligation**

The Contractor shall during the O&M Period (Post commissioning period), undertake all services relating to operation and maintenance of the Sewerage system of …….. (ULB) in conformity with O&M requirements set out in CPHEEO manual and IS standards.

The Contractor shall undertake operations and maintenance of the Sewerage system of …… (ULB) by itself or through contractor possessing requisite Technical/Financial/managerial expertise/ capability, but in either case, the Contractor shall remain solely responsible to meet the O&M requirements.

The Contractor shall incorporate good management practices and appropriate technologies required for meeting the Performance Standards.

The Contractor shall, during the O&M Period;

a. have requisite organization and designate and appoint suitable staff / representatives as it may deem appropriate to supervise the Project, to deal with the Employer and to be responsible for all necessary exchange of information required pursuant to this O&M period;

b. for the purposes of determining that the Sewerage system of …… (ULB) are being maintained in accordance with the O&M Requirements, the Contractor shall with due diligence carry out all necessary and periodical Tests in accordance with the instructions and under the supervision of the Employer. The Contractor shall maintain proper record of such Tests and the remedial measures taken to cure the defects or deficiencies, if any, indicated by the Test results.

c. Conduct all Tests to ascertain compliance with O&M Requirements.

**2.0** The Contractor shall as per pre-agreed format record the system performance and periodically provide the same to Employer.

DELETED

In the event the Contractor has failed to operate and maintain the Project in accordance with the O&M Requirements, and such failure has not been remedied despite a notice to that effect issued by the Employer **("Notice to Remedy")**, *Employer* may, without prejudice to any of its other rights /remedies, be entitled to operate and maintain the Project or cause to repair and maintain the Project Infrastructures at the risk and cost of the Contractor. The Contractor shall reimburse all 200% (two hundred percent) of the costs incurred by Employer on account of such operation and maintenance or repair and maintenance within 7 days of receipt of Employer claim thereof.

The Contractor shall be deemed to be in material breach of O&M Requirements if the Employer acting reasonably and in accordance with the provisions hereof, has determined that the there has been a breach of the Contractor's obligations as follows:

a. there has been failure / undue delay in carrying out scheduled / planned maintenance or the scheduled / planned maintenance has not been carried out in accordance with the O&M Requirements;

b. the maintenance of the Project Infrastructures or any part thereof has deteriorated to a level which is below the acceptance level prescribed by the O&M Requirements;

c. there has been a serious or persistent let up in adhering to the O&M Requirements and thereby the Project Infrastructures or any part thereof is not safe for operations;

d. There has been persistent breach of O&M Requirements. For avoidance of doubt, persistent breach shall mean:

i. any breach of O&M Requirements by the Contractor which has not been remedied by the Contractor despite a Notice to Remedy in respect thereof issued by the Employer;

ii. recurrence of a breach by the Contractor, during the pendency of Notice to Remedy by the Employer requiring the Contractor to remedy a breach, and repeated occurrence of a breach notwithstanding that earlier breach has been remedied pursuant to Notice to Remedy or otherwise. Upon occurrence of a material breach of O&M Requirements, Employer shall, without prejudice to and notwithstanding any other consequences provided be entitled to terminate this O&M contract.

DELETED

Service Obligation

a. Supply Treated water to consumers within the Service Area and shall meet its Performance Standards as per the CPHEEO requirement.

b. At its cost and expense, undertake emergency chlorination measures at times of outbreak of epidemics and any such emergency situations.

c. Identify Critical Measurement Points in the distribution network, in consultation with Employer for installation of pressure measurement data loggers.

i. Ensure that the Treated Water shall be supplied at a positive pressure being never less than 07 (seven) meters measured at all the Critical Measurement Points in the Service Area at all times.

ii. continuously log pressure readings at all pressure-metering points installed at Critical Measurement Points, which shall also include a point where pressure is routinely experienced at the minimum level in the Service Area, and monitor continuous pressured sewerage on a daily basis in accordance with the prudent utilities practice.

d. Carryout repairs to any leakages in the distribution network.

e. from the project commissioning date, carry out the following activities in the Service Area:

i. upon intimation by *Employer* provide connection to a property within a period of seven (7) days from such intimation;

ii. carry on basic plumbing and shall replace, with the approval of the *Employer*, illegal property water connections with legal connections where the property owner accepts to legitimize the connection, and if the property owner does not so opt to legitimize the connection the operator shall act per the written instruction of Employer and shall carryout disconnection in presence of Employer official;

iii. Set up water quality surveillance program to undertake daily, weekly and monthly testingof water quality at Consumer taps for checking the residual chlorine content and also chemical and bacteriological quality of the supplied water, only in case the consumer is not storing water or consuming water directly.

DELETED

5.0 General Obligations

The Contractor shall at its own cost and expense observe, undertake, comply with and perform, in addition to and not in derogation of its obligations set out as following:

a. Investigate, study, design, procure, construct, augment, construct, operate and maintain the project infrastructure in accordance with the provisions hereof;

b. Review the existing consumer database, appropriately modify to reflect the details of consumers and periodically update the same; [*in case this data base does not exists then this work shall be done by the Contractor]*

c. Develop and maintain in a good order and up to date the inventories, maps and any other technical documents that are needed to operate all the project infrastructure;

d. Allow representatives of *Employer* or persons duly authorized by the relevant Government Agency concerned with safety, security or environmental protection, accessto the Project Infrastructures, at all reasonable times and on reasonable notice, but so as not to interfere unreasonably with the construction, operation or maintenance of the Project Infrastructures;

e. Procure, as required, the appropriate proprietary rights, licenses, agreements and permissions for materials, methods, processes and systems used or incorporated into the Project;

f. Make efforts to maintain harmony and good industrial relations among the personnel employed in connection with the performance of its obligations under the Contract and shall be solely responsible for compliance with all labour laws and solely liable for all possible claims and employment related liabilities of its staff employed in relation with the Project and hereby indemnifies *Employer* against any claims, damages, expenses or losses in this regard and that in no case and shall for no purpose shall *Employer* be treated as employer in this regard;

g. Not to place or create nor permit other person claiming through or under the Contractor to create or place any Encumbrance or security interest over all or any part of Service Area or the Project Infrastructures, or on any rights of the Contractor therein, save and except as expressly set forth in this tender; be responsible for all the health, security, environment and safety aspects of the Project at all times during the Operation and Maintenance Period

h. Ensure that the Project Infrastructures remain free from all encroachments and take all steps necessary to remove encroachments, if any;

i. Upon receipt of a request therefor, afford access to the Project Infrastructures to th

DELETED

Annexure - 13 (Colly.)

# पंचायत राज संचालनालय मध्यप्रदेश

भविष्य निधि कार्यालय के समीप
अरेरा हिल्स (हिन्दुस्तान पेट्रोल पंप के पास) भोपाल
(Telephone 0755-2557727, Fax-0755-2552899)
(E-mail adress:dirpanchayat@mp.gov.in)

**क्रमांक/पं.रा./निर्माण-21/2023/** 24028. **भोपाल, दिनाक** 12 **/09/2023**

//आदेश//

मुख्य कार्यपालन अधिकारी जिला पंचायत भोपाल के पत्र क्रमांक/5075/जि.पं./एसबीएम/2023 भोपाल दिनांक 08.09.2023 द्वारा प्रस्तावित ग्राम मेंडोरा जनपद पंचायत फंदा के अपशिष्ट जल (ग्रे-वाटर) के व्यवस्थित निपटान हेतु 02 डी-वाट्स संरचना निर्माण कार्य हेतु जिला पंचायत भोपाल द्वारा प्रस्तुत कार्ययोजना अनुसार **राशि रूपये 33.54 लाख (तैतीस लाख चौवन हजार रूपये मात्र)** की प्रशासकीय स्वीकृति संचालनालय की योजना **क्रमांक-7668-स्थानीय निकायो को मूलभूत सुविधाओं हेतु एकमुश्त अनुदान (राज्य करों में हिस्सा) राज्य वित्त आयोग मद** से निम्न शर्तो के तहत प्रदान की जाती है।

2. शर्तें:-

2.1 निर्माण कार्य की निर्माण एजेन्सी ग्रामीण यांत्रिकी सेवा होगी।

2.2 निर्माण प्रमुख अभियंता, ग्रामीण यांत्रिकी सेवा, भोपाल के निर्धारित तकनीकी मापदण्डो एवं अवयवों के अनुसार करना होगा।

2.3 निर्माण कार्य कार्यपालन यंत्री ग्रामीण यांत्रिकी सेवा संभाग भोपाल द्वारा जारी तकनीकी स्वीकृति अनुसार करना होगा।

2.4 संभागीय कार्यपालन यंत्री ग्रामीण यांत्रिकी सेवा गुणवत्ता सुनिश्चित करेगें।

2.5 निर्माण का चरणबद्ध मानक मूल्यांकन कराना होगा।

2.6 निर्माण कार्य निर्धारित समय-सीमा में पूर्ण कराना होगा।

2.7 कार्य पूर्ण होने पर कार्य पूर्णता प्रमाण पत्र जनपद पंचायत में जमा कराया जाना सुनिश्चित करें।

2.8 निर्माण कार्य प्रारंभ करने के पूर्व शासकीय भूमि की उपलब्धता सुनिश्चित करें। भूमि की उपलब्धता होने पर ही निर्माण कार्य प्रारंभ कराया जावे।

2.9 निर्माण कार्य में किसी भी स्थिति में कोई भी तकनीकी/प्रशासकीय संशोधन एवं पुनरीक्षण नहीं किया जावेगा।

2.10 यदि निर्माण कार्य किसी अन्य योजना में स्वीकृत हो तो यह आदेश स्वतः निरस्त माना जावेगा। प्रदाय की जाने वाली राशि पंचायत राज संचालनालय को वापिस की जाए एवं इसकी सूचना संचालनालय को तत्काल दी जावें।

2.11 निर्माण कार्य की 50 प्रतिशत राशि जिला पंचायत भोपाल को प्रथम किश्त के रूप में प्रदाय की जावेगी। द्वितीय किश्त की शेष 50 प्रतिशत राशि निर्माण कार्य का 60 प्रतिशत कार्य पूर्ण होने पर जिला पंचायत से मांग प्राप्त होने पर प्रदाय की जावेगी।

**(अपर मुख्य सचिव द्वारा अनुमोदित)**

12/09/2023

**(डॉ. केदार सिंह)**
**संचालक सह आयुक्त**
**पंचायत राज संचालनालय (म.प्र.)**

पृ./क्रमांक/पं.रा./निर्माण-21/2023/ 24029. भोपाल, दिनाक 12/09/2023

प्रतिलिपिः-

1. विशेष सहायक मानमंत्रीजी ., पंचायत एवं ग्रामीण विकास विभाग की ओर सूचनार्थ।
2. निज सहायक, अपर मुख्य सचिव पंचायत एवं ग्रामीण विकास विभाग की ओर सूचनार्थ।
3. संभागीय आयुक्त, भोपाल संभाग म.प्र की ओर सूचनार्थ।
4. कलेक्टर, जिला भोपाल की ओर सूचनार्थ।
5. मुख्य कार्यपालन अधिकारी जिला पंचायत भोपाल की ओर भेजकर लेख है कि कार्य की तकनीकी स्वीकृति सक्षम स्तर से तत्काल जारी कराते हुये एक प्रति इस कार्यालय को भी प्रस्तुत करें तथा पर्यवेक्षण/निरीक्षण समय-समय पर करते हुये तय समय-सीमा में कार्य पूर्ण कराये।
6. प्रमुख अभियंता ग्रामीण यांत्रिकी सेवा, विन्ध्याचल भवन भोपाल की ओर सूचनार्थ।
7. संयुक्त संचालक (वित्त) पंचायत राज संचालनालय को निर्देशित किया जाता है कि उपरोक्त निर्माण कार्य की प्रथम किश्त की राशि जिला पंचायत भोपाल के एकल खाते में अंतरित करें तथा वित्तीय स्वीकृति जारी करें एवं राशि अंतरण की सूचना निर्माण अनुभाग को देवे।
8. अधीक्षण यंत्री/कार्यपालन यंत्री ग्रामीण यांत्रिकी सेवा संभाग भोपाल की ओर तत्काल तकनीकी स्वीकृति जारी कराने की कार्यवाही सुनिश्चित कराते हुये एक प्रति संचालनालय को उपलब्ध कराने हेतु।
9. मुख्य कार्यपालन अधिकारी, जनपद पंचायत फंदा जिला भोपाल को पालनार्थ।
10. संबंधित सरपंच/सचिव ग्राम पंचायत को सूचनार्थ।

12/09

संचालक सह आयुक्त
पंचायत राज संचालनालय (म.प्र.)

# DETAILED PROJECT REPORT

IMPLEMENTATION OF WASTEWATER MANAGEMENT STRUCTURE (DEWATS) TO TREAT WASTE WATER BEFORE MIXING IN TO NATURAL WATER BODY

VIILAGE: MENDORA
GRAM PNACHAYAT: MENDORA
BLOCK: PHANDA
DISTRICT: BHOPAL
MADHYA PRADESH

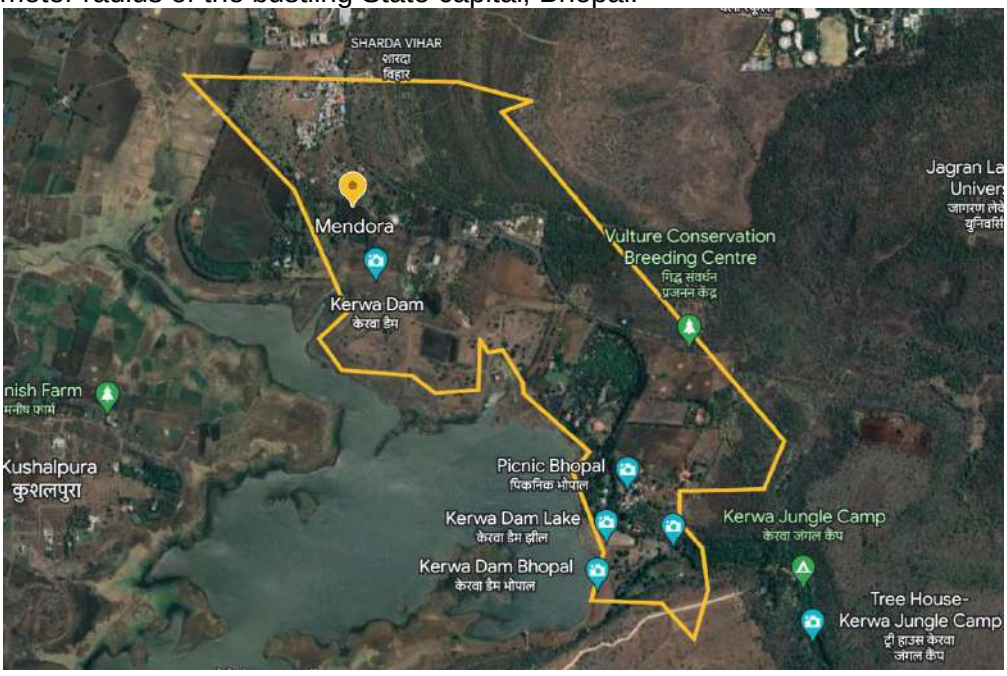
Presented To
SBMG

Presented By
WATERAID INDIA

**Introduction:**
Mendora, a quaint village nestled in the heart of Phanda Tehsil in the Bhopal District of Madhya Pradesh, India, offers a unique blend of rural charm and proximity to urban amenities. This report provides an in-depth exploration of Mendora, highlighting its geographic location, administrative context, and neighboring areas.

Mendora, with its strategic location, administrative support, and proximity to urban centers, presents a unique blend of rural living and urban accessibility. This report provides a comprehensive background for understanding the village's socio-economic and geographic context, setting the stage for further exploration and analysis of Mendora and its environs.

**Geographic Location:**
Mendora is situated approximately 10 kilometers south of Bhopal, the district headquarters, making it conveniently accessible to the city's resources and services. The village is positioned at coordinates (latitude: XX°YY'ZZ.NN", longitude: AA°BB'CC.NN"), encapsulating the essence of rural life while remaining within a 12-kilometer radius of the bustling State capital, Bhopal.




**Administrative Division:**
Mendora falls under the jurisdiction of Mendora Panchayath and is part of the Bhopal Division. This divisional connection plays a pivotal role in the village's administrative and developmental framework, allowing it to benefit from regional policies and initiatives.

**Proximity to Urban Centers:**
Mendora enjoys its proximity to various urban centers, which significantly influences its socio-economic dynamics. Notable urban areas near Mendora include:

- **Bhopal:** Located just 10 kilometers north of Mendora, Bhopal serves as the district headquarters and offers a wide range of amenities, including

educational institutions, healthcare facilities, and employment opportunities.

- **Neelbad:** A mere 3 kilometers away, Neelbad contributes to Mendora's economic landscape, serving as a nearby commercial hub.
- **Mandideep:** Positioned to the east of Mendora, Mandideep provides industrial opportunities and employment prospects for the village's residents.
- **Sehore:** To the west of Mendora lies Sehore, another significant urban center that residents can access for various services.
- **Raisen:** Raisen, a city to the north of Mendora, offers additional urban resources for the village's inhabitants.

**Postal Information:**
Mendora's postal code is 462044, with the postal head office situated in Suraj Nagar. This code facilitates efficient mail and communication services for the residents.

**Neighboring Villages:**
Mendora shares its vicinity with several neighboring villages, fostering a sense of community and interconnectedness. Some of the nearby villages include:

- **Neelbad:** Just 3 kilometers away, Neelbad is a close neighbor that complements Mendora's economic activities.
- **Chhan:** Chhan, located 3 kilometers from Mendora, contributes to the local socio-cultural fabric.
- **Ratibad:** Positioned 4 kilometers from Mendora, Ratibad offers additional residential and agricultural spaces.
- **Nehru Nagar:** This village, situated 4 kilometers away, plays a role in the regional landscape.
- **Bhanpur:** Bhanpur, located 5 kilometers from Mendora, shares cultural ties and resources with the village.

| **Demographics (2011 Census)**[2] | | | |
|---|---|---|---|
| Population | **Total** | **Male** | **Female** |
| Children aged below 6 years | 899 | 475 | 424 |
| Scheduled caste | 139 | 82 | 57 |
| Scheduled tribe | 153 | 78 | 75 |
| Literates | 202 | 104 | 98 |
| Workers (all) | 618 | 345 | 273 |
| Main workers (total) | 288 | 223 | 65 |
| Main workers: Cultivators | 264 | 211 | 53 |
| Main workers: Agricultural labourers | 5 | 5 | 0 |
| Main workers: Household industry workers | 4 | 3 | 1 |

| | | | |
|---|---|---|---|
| Main workers: Other | 6 | 6 | 0 |
| Marginal workers (total) | 249 | 197 | 52 |
| Marginal workers: Cultivators | 24 | 12 | 12 |
| Marginal workers: Agricultural labourers | 0 | 0 | 0 |
| Marginal workers: Household industry workers | 1 | 0 | 1 |
| Marginal workers: Others | 3 | 1 | 2 |
| Non-workers | 20 | 11 | 9 |
| | 611 | 252 | 359 |

**Current Situation:**

Mendora, a village and Gram Panchayat in the Bhopal district of Madhya Pradesh, faces a critical wastewater management challenge. According to the National Green Tribunal (NGT) Report, approximately 20 KLD (Kilo Liters per Day) of sewage water from 38 households in the Sharda Vihar Colony and roughly 70 KLD from the Sharda Vidya Mandir Sr. Sec. School (a residential school) is being generated. Shockingly, this wastewater is directly discharged into the Kerwa Dam without any treatment.

The school and colony share a individual common sewage collection tank where greywater and blackwater are accumulated. The overflow from this tank is diverted into a stream that directly connects to the Kerwa Dam. Consequently, the water in this natural body is becoming increasingly polluted, endangering the livelihoods and well-being of those reliant on it for survival.

At present, there is no wastewater treatment facility in the village, exacerbating the risk of contaminating the Kerwa Dam. To address this imminent environmental crisis, the following action plan outlines a comprehensive wastewater management strategy that includes on-site treatment through Decentralized Wastewater Treatment Systems (DEWATs) before discharge into the river.

**Action Plan:**

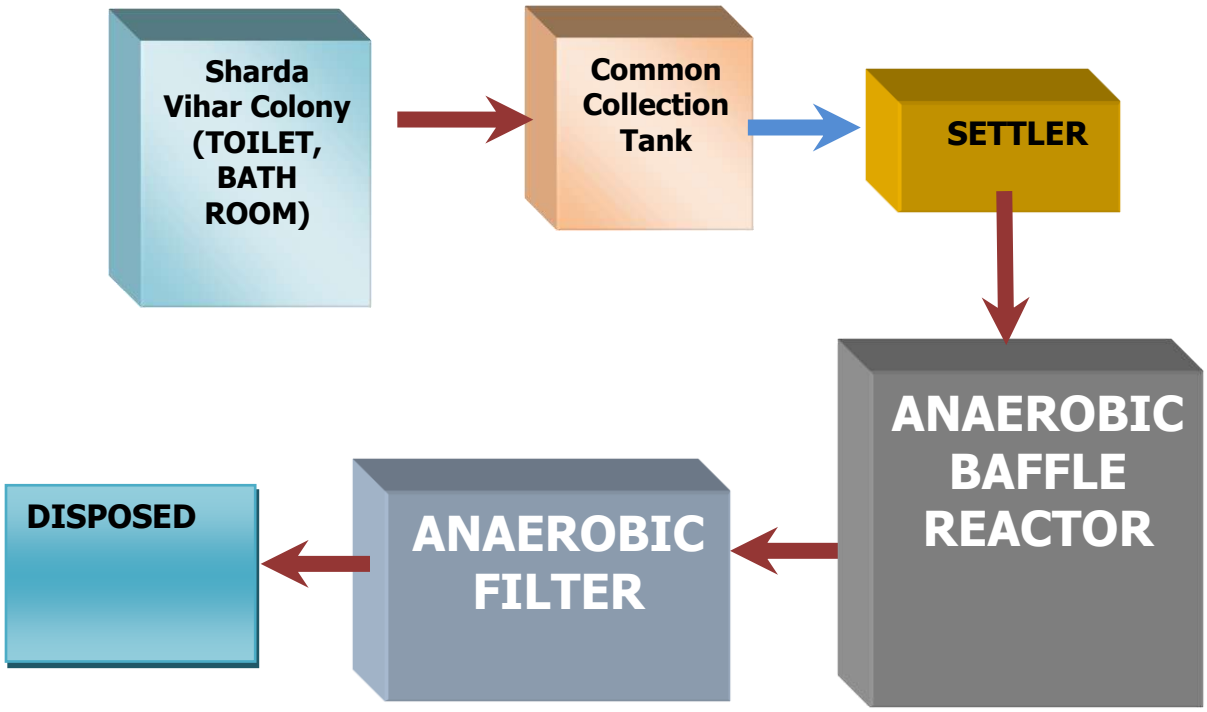
**Assessment and Survey**

A comprehensive assessment and survey were conducted by a team to evaluate sewage generation rates, wastewater quality, and existing wastewater disposal practices in Mendora. The study provided crucial data regarding the extent of the problem and its impact on the Kerwa Dam.

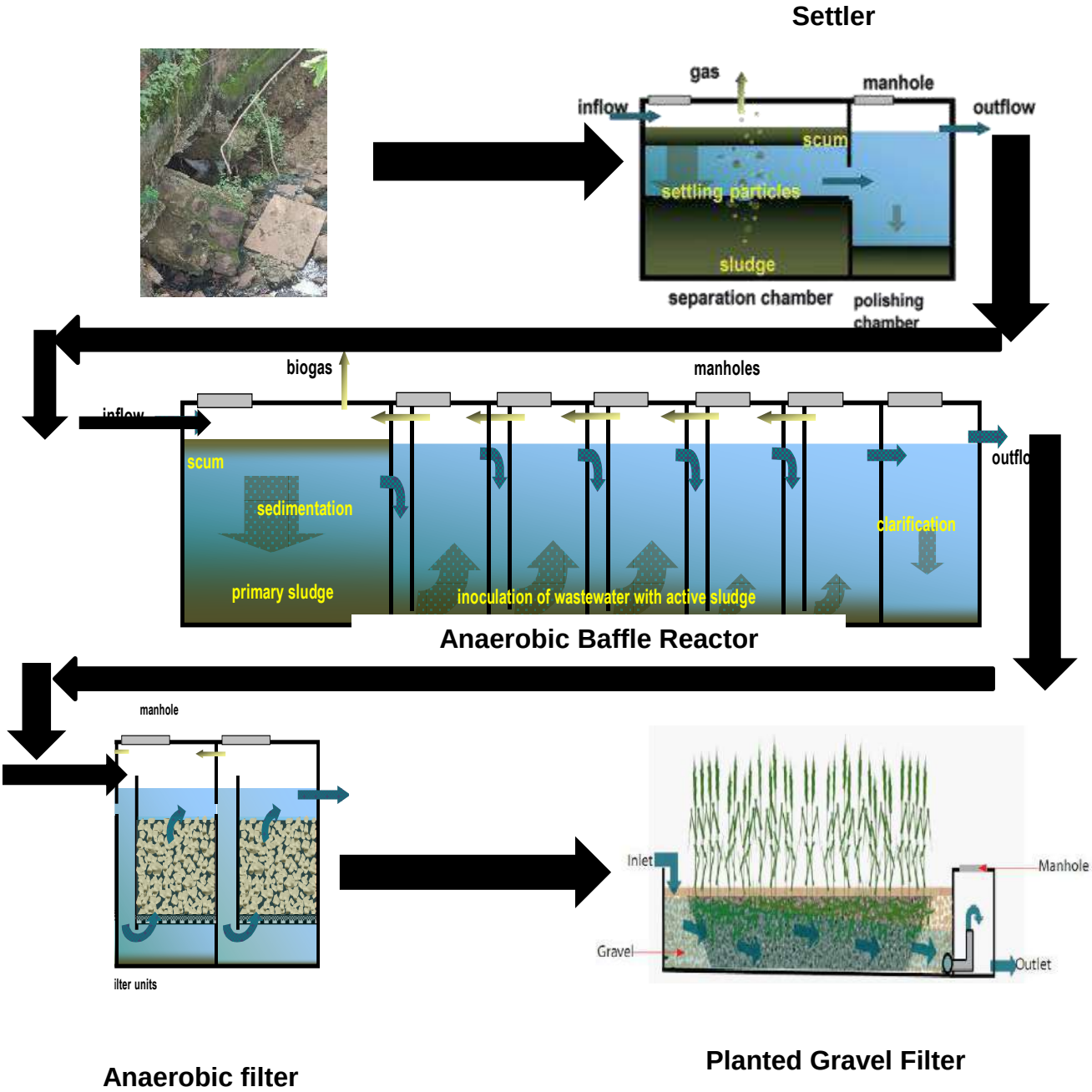
**DESIGN PARTICULARS:**

Design of 02 DEWATs were successfully created within the Sharda Vihar Colony (35 KLD) and the Sharda Vidya Mandir Sr. Sec. School (70KLD).
These systems has been designed for the operational and are effectively treatment of greywater and blackwater on-site. Consequently, only treated water is being discharged into the river, mitigating the pollution of the Kerwa Dam.

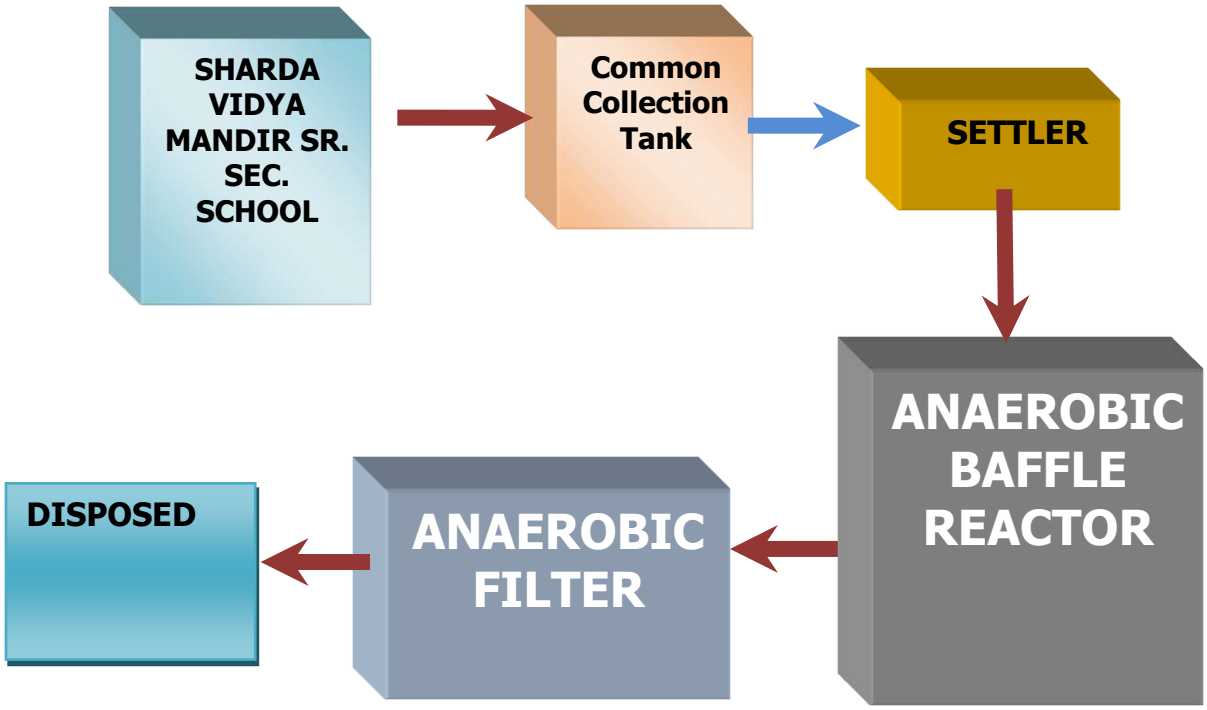
**PRAPOSED WASTEWATER CONVEYANCE AND TREATMENT SYSTEMT FOR SHARDA VIHAR COLONY:**



**FLOW CHART OF DEWATS$^{TM}$ IS SHOWN BELOW:**
The proposed treatment modules are **Settler, ABR with AF and PGF**

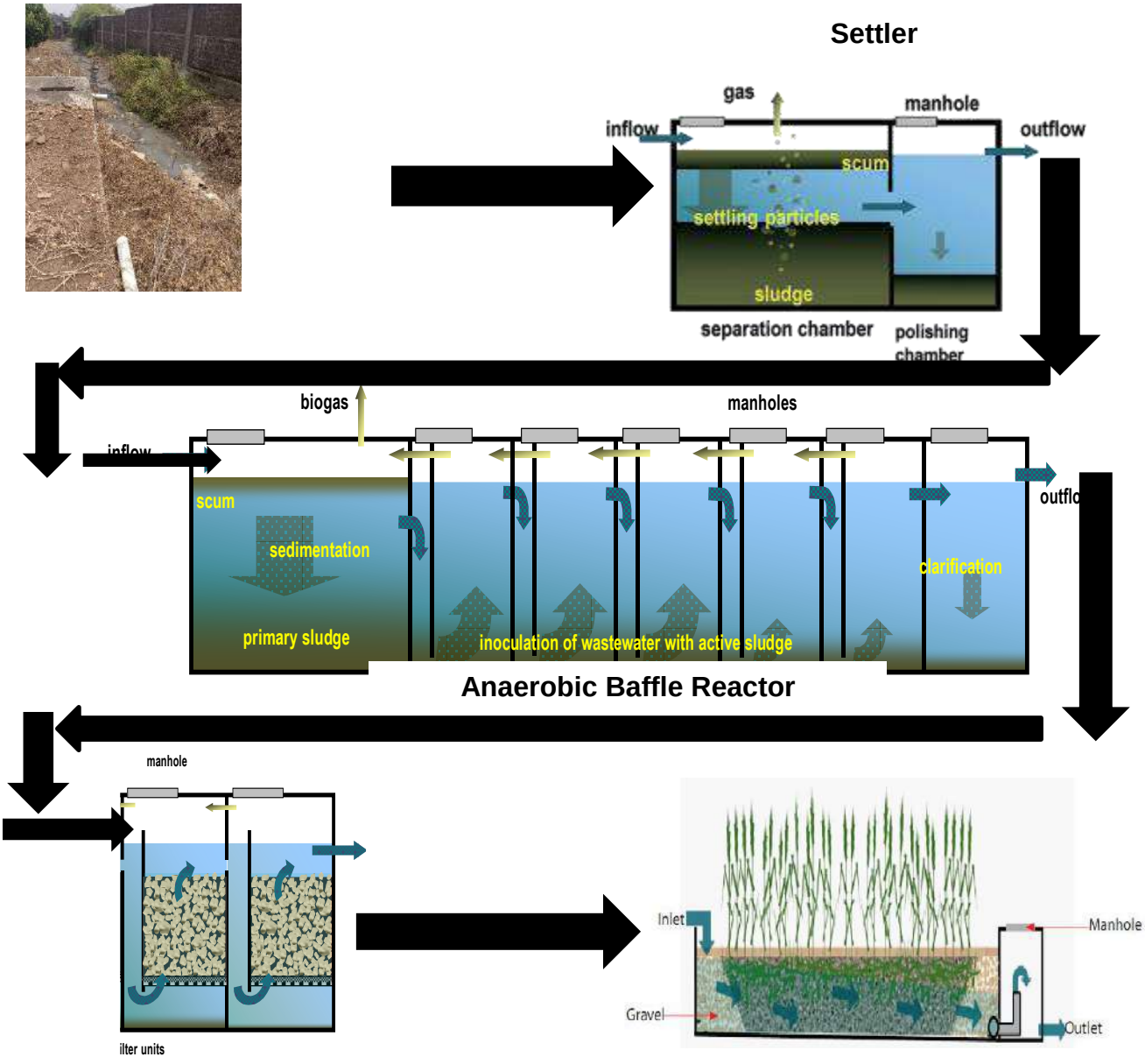


**PRAPOSED WASTEWATER CONVEYANCE AND TREATMENT SYSTEMT FOR SHARDA VIDYA MANDIR SR. SEC. SCHOOL:**



**FLOW CHART OF DEWATS$^{TM}$ IS SHOWN BELOW:**
The proposed treatment modules are **Settler, ABR with AF and PGF**





"Snapshot of Environmental Concerns: Sharda Vihar Colony's Common Collection Tank Overflowing into the Stream (Sharda Vihar Colony)





335





"Snapshot of Environmental Concerns: Sharda Vihar Colony's Common Collection Tank Overflowing into the Stream **(Sharda Vihar Colony)**

- "Snapshot of Environmental Concerns: Sharda Vihar Colony's Common Collection Tank Overflowing into the Stream (Sharda Vihar Colony)







"Snapshot of Environmental Concerns: Sharda Vihar Colony's Common Collection Tank Overflowing into the Stream (Sharda Vihar Colony)



338

# Existing Structure of Sewage collection and Land Available for Construction of DEWATS at Sharda Vihar School





# Over Flow from Structure of Sewage collection to the Kerwa Dam at Sharda Vihar School



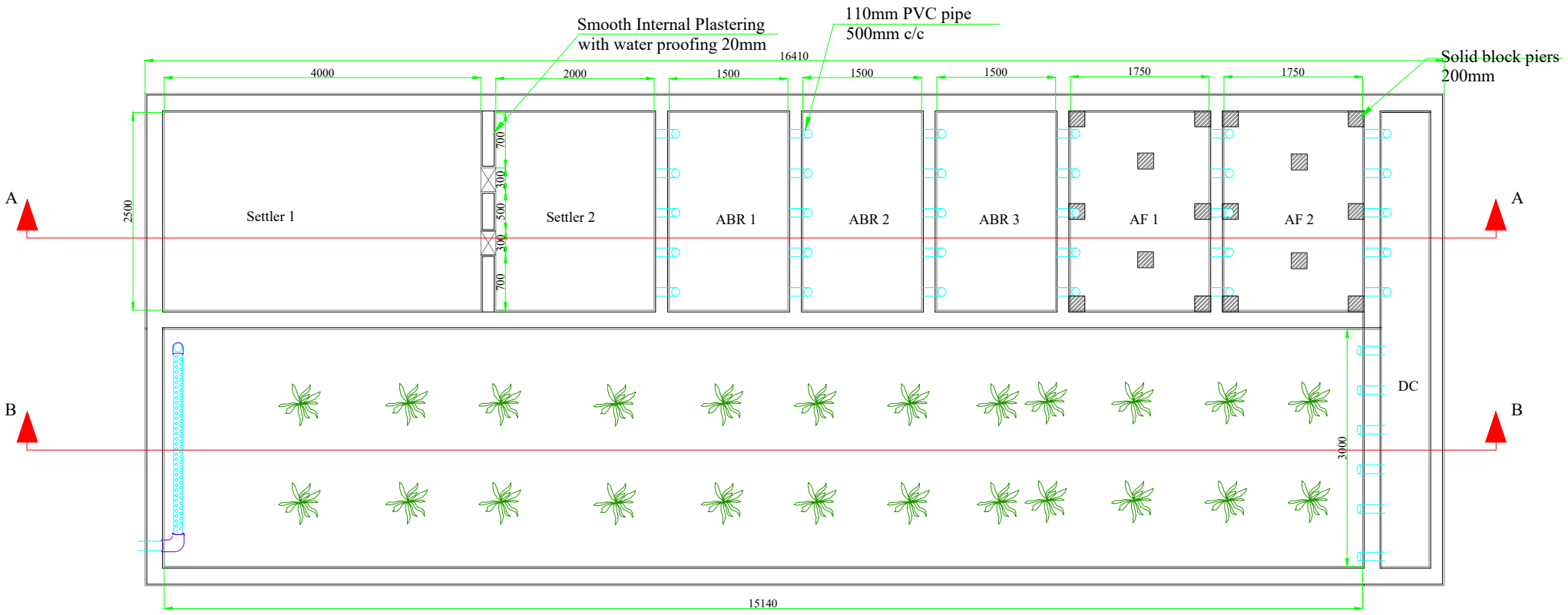


# Existing Waste Water Conveyance System at Sharda Vihar School

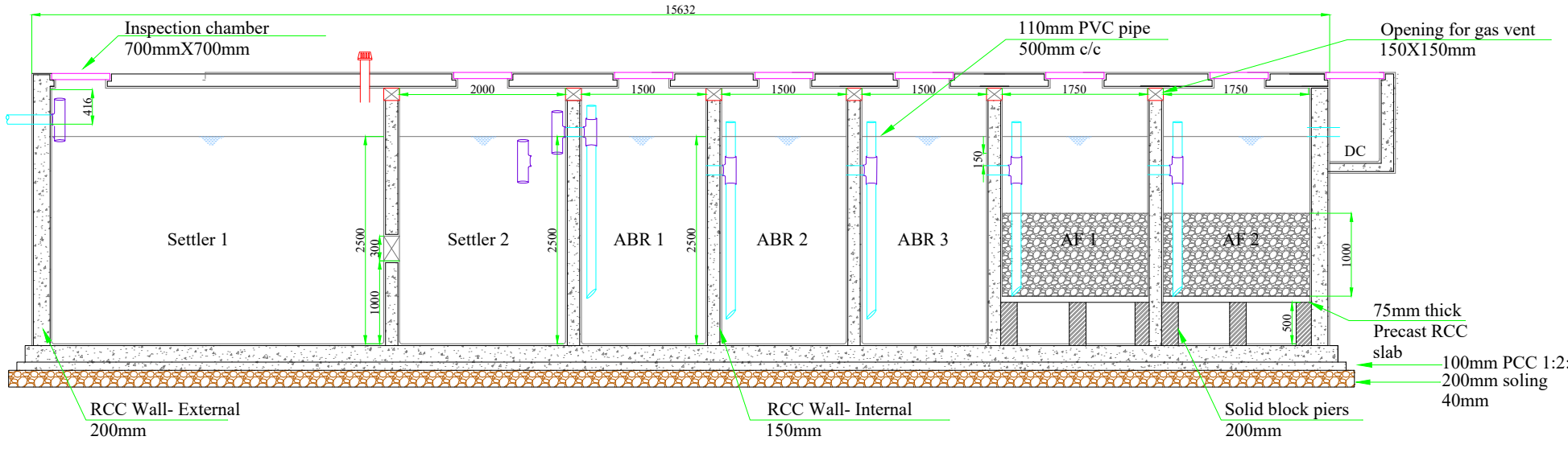




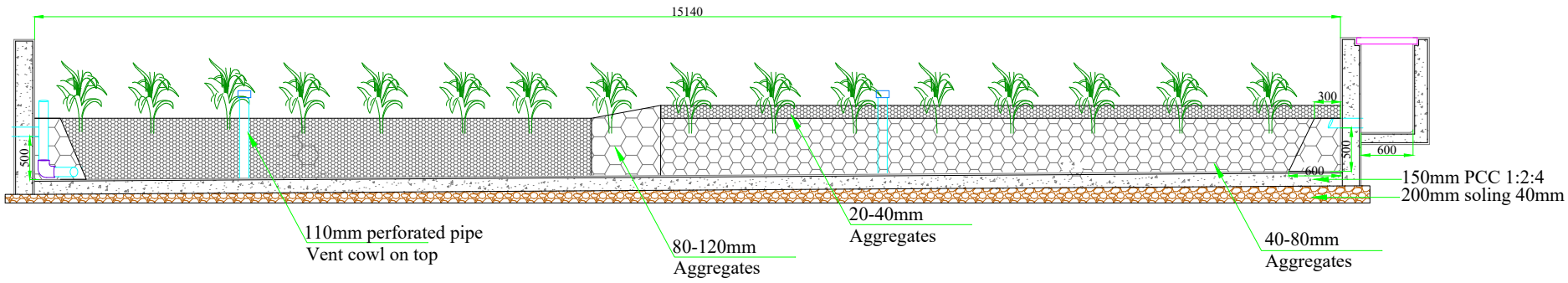





# Plan view




# Cross Section @ A-A




# Cross Section @ B-B

| Abstract costing of DEWATS (35 KLD) | | | |
|---|---|---|---|
| **Sl No** | **Description** | **Nos** | **Actual cost in INR** |
| **A** | **Treatment modules** | | |
| 1 | Integrated Settler& ABR+AF | 1 | ₹ 8,56,627 |
| 2 | Planted Gravel Filter | 1 | ₹ 2,46,720 |
| **Total** | | | **₹ 11,03,347** |

| Measurement sheet of Integrated SETTLER &ABR+AF (35 KLD) | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|
| Sl.no | Description | Unit | Nos | L | B | D | Quantity | Rate in RS. | Total Amount |
| | | | | mtr | mtr | mtr | | | |
| A | **Rate for Earthwork- Excavation** | | | | | | | | |
| | **Earth work in bulk excavation (exceeding 30cm in depth, 1.5m in width as well as 10sqm on plan) including disposal of excavated soil lead upto 50m and lift upto 1.5m, disposed soil to be levelled and neatly dressed.** | | | | | | | | |
| | **(a) Loose or soft soil** | cum | 1 | 17.21 | 3.58 | 1.50 | 92.42 | ₹ 132.80 | ₹ **12,273.07** |
| | Extra for every additional lift of 1.5 m or part there of | cum | 1 | 17.21 | 3.58 | 1.5 | 92.42 | ₹ 148.40 | ₹ **13,714.79** |
| | Extra for every additional lift of 1.5 m or part there of | cum | 2 | 17.21 | 3.58 | 0.382 | 47.07 | ₹ 164.00 | ₹ **7,719.71** |
| | | | | | | | **231.91** | | ₹ **33,707.57** |
| | **Refilling with excavated earth** | | | | | | | | |
| | **Filling available excavated earth (excluding rock) in trenches, plinth, sides of foundation etc. in layers not exceeding 20cm in depth consolidating each deposited layers by ramming and watering lead upto** | | | | | | | | |
| | **Total Exacavated Quantity** | | | | | | **231.91** | | |
| | Deduct Rubble soling for Settler& ABR+AF | cum | | | | | -11.61 | | |
| | Deduct PCC for Settler&ABR+AF | cum | | | | | -5.41 | | |
| | Deduct RCC base slab for Settler&ABR+AF | cum | | | | | -10.06 | | |
| | Deduct All modules below EGL(Settler&ABR+AF) | cum | -1 | 15.61 | 2.98 | 1.50 | -69.78 | | |
| | **Total refilling with excavated earth** | | | | | | **135.06** | ₹ 94.80 | ₹ **12,803.42** |
| | | | | | | | | | |
| | **Removal of excess earth/debris from the site within a distance of 5km and spreading as directed by engineer-in charge, including loading/unloading and transportation.** | cum | | | | | **96.8496** | ₹ 45.00 | ₹ **4,358.23** |
| | | | | | | | | | |
| B | **Plain Cement Concrete (P.C.C), 1:4:8** | | | | | | | | |
| | **Providing and laying in foundation, plinth and under floors cement concrete with 40mm nominal size graded stone aggregates (metal) i/c ramming in layers and curing complete excluding cost of form work** | | | | | | | | |
| | PCC for Settler& ABR+AF | cum | 1 | 16.01 | 3.38 | 0.10 | 5.41 | | |
| | **Total** | | | | | | **5.41** | ₹ 4,457.00 | ₹ **24,118.52** |
| | | | | | | | | | |
| C | **Stone Soling** | | | | | | | | |
| | **Supplying and filling 40mm down size aggregartes along with watering and ramming as specified by EIC** | | | | | | | | |
| | | cum | 1 | 16.21 | 3.58 | 0.20 | 11.61 | | |
| | **Total** | | | | | | **11.61** | ₹ 2,000.00 | ₹ **23,212.72** |
| | | | | | | | | | |
| D | **Reinforced Cement Concrete (R.C.C),** | | | | | | | | |
| | **Providing and placing in position RCC for roof, beams, columns column footing lintels chhajjas, balcony, stairs etc, excluding cost of reinforcement but including centring, shuttering, proping, finishing & curing etc.complete. CC 1:1:2 M25** | | | | | | | | |
| | Base Slab for Settler&ABR+AF | cum | 1 | 15.81 | 3.18 | 0.20 | 10.06 | | |
| | Top Slab for Settler&ABR+AF | cum | 1 | 15.61 | 2.98 | 0.15 | 6.98 | | |
| | **Deduct Manholes** | | | | | | | | |
| | 700mmx700mm | cum | -7 | 0.70 | 0.70 | 0.15 | -0.51 | | |
| | **Total** | | | | | | **16.52** | | |
| | **RCC Walls** | | | | | | | | |
| | **Settler, ABR & AF** | | | | | | | | |
| | Long Wall | cum | 2 | 15.61 | 0.20 | 3.13 | 19.54 | | |
| | Short Wall | cum | 2 | 2.58 | 0.20 | 3.13 | 3.23 | | |
| | AF Perforated slab supports | cum | 3 | 2.5 | 1.75 | 0.075 | 0.98 | | |
| | Partition walls | cum | 6.00 | 2.58 | 0.15 | 2.98 | 6.92 | | |
| | **Total** | | | | | | **30.68** | | |
| | | | | | | | **47.20** | ₹ 5,500.00 | ₹ **2,59,578.80** |
| | | | | | | | | | |
| E | **Reinforcement** | | | | | | | | |
| | **Providing TMT steel reinforcement for RCC work including straightening, cutting, bending, hooking, placing in position, lapping and/or welding wherever required, tying with binding wire and anchoring to the adjoining members wherever necessary complete as per design ( laps, hooks, and wastage shall not be measured and paid ) cost of materials, labour, HOM of machinery complete as per specification** | | | | | | | | |
| | Total reinforcement | kg | 1.00 | 90 | 47.20 | | **4247.65** | ₹ 70.00 | ₹ **2,97,335.71** |
| | | | | | | | | | |
| | | | | | | | | | |
| G | **Plastering** | | | | | | | | |
| | **Providing plastering 2 to 3cms, thick in CM 1:4 proportion including scaffolding, racking out joint smooth finishing with minimum 2% of approved quality water proof compound including curing with all lead & lift for all materials etc., complete** | | | | | | | | |
| | **External Plastering** | | | | | | | | |

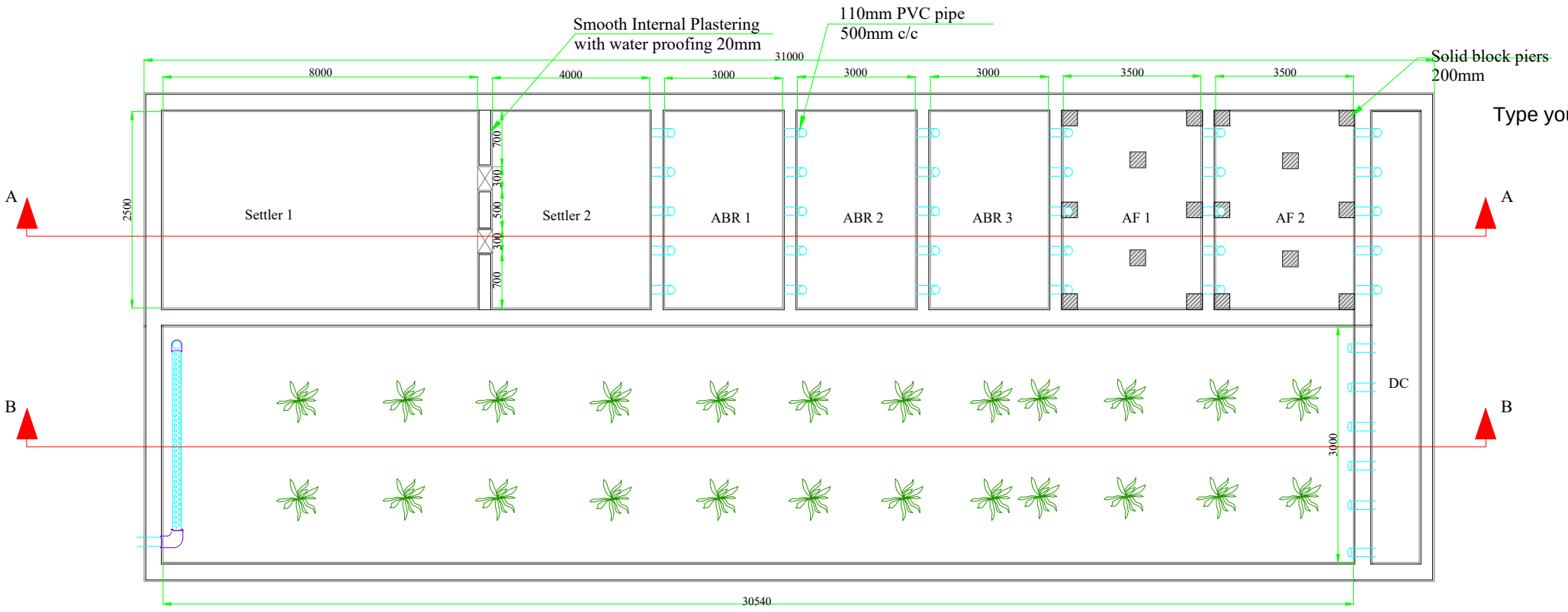
| | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|
| | Settler&ABR+AF | sqm | 2 | 15.61 | | 3.28 | 102.4016 | | |
| | For Short walls | sqm | 2 | 2.98 | | 3.28 | 19.5488 | | |
| | **Total** | **sqm** | | | | | **121.9504** | | |
| | **Inner Plastering** | | | | | | | | |
| | **Settler 1** | | | | | | | | |
| | Long wall | sqm | 2 | 4.04 | | 3.13 | 25.2904 | | |
| | Short wall | sqm | 2 | 2.54 | | 3.13 | 15.9004 | | |
| | **Settler 2** | | | | | | | | |
| | Long wall | sqm | 2 | 4.04 | | 3.13 | 25.2904 | | |
| | Short wall | sqm | 2 | 2.54 | | 3.13 | 15.9004 | | |
| | **ABR** | | | | | | | | |
| | Long Wall | sqm | 6 | 2.54 | | 3.13 | 47.7012 | | |
| | Short wall | sqm | 6 | 1.54 | | 3.13 | 28.9212 | | |
| | **AF** | | | | | | | | |
| | Long Wall | sqm | 4 | 2.54 | | 3.13 | 31.8008 | | |
| | Short wall | sqm | 4 | 1.79 | | 3.13 | 22.4108 | | |
| | | | | | | | | | |
| | | | | | | | | | |
| | **Total** | | | | | | **213.2156** | | |
| | | | | | | | **335.166** | ₹ 250.00 | ₹ **83,791.50** |
| | | | | | | | | | |
| **H** | **Centering/Shuttering** | | | | | | | | |
| | **Providing and removing centering , shuttering, strutting, propping etc and removal of formwork for flat surface such as roofs, landings, balconies, and likes, thickness upto 200mm including cost of all materials, labour complete as per specifications upto 3.50m from ground level** | | | | | | | | |
| | PCC for Settler&ABR+AF | sqm | 2 | 16.01 | | 0.1 | 3.202 | | |
| | | | 2 | | 3.38 | 0.1 | 0.676 | | |
| | RCC for Top Slab | sqm | 2 | 15.61 | 2.98 | | 93.0356 | | |
| | | | 2 | 15.61 | | 0.15 | 4.683 | | |
| | | | 2 | | 2.98 | 0.15 | 0.894 | | |
| | | | | | | | | | |
| | RCC for Base slab | sqm | 2 | 15.81 | | 0.2 | 6.324 | | |
| | | | 2 | | 3.18 | 0.2 | 1.272 | | |
| | RCC Wall | sqm | 4 | 15.61 | | 3.28 | 204.8032 | | |
| | | sqm | 4 | | 2.98 | 3.28 | 39.0976 | | |
| | RCC partition wall | sqm | 12 | 2.54 | | 3.28 | 99.9744 | | |
| | | | | | | | **453.9618** | | |
| | | | | | | | | | |
| **I** | **Waste water pipes** | | | | | | | | |
| | **Supplying Unplasticised PVC pipes conforming to IS 15328:2003 with latest amendments ended with integral sockets with ISI mark and conveying to worksite, rolling and lowering into trenches, laying true to line and level and perfect linking at joints, testing and commissioning, including loading and unloading at both destinations and cut of pipes wherever necessary including jointing of UPVC pipes(with cost of elastomeric sealing rings) and specials(excluding cost of specials)with jointing of approved type, with all labour, with all lead & lift including encasing the pipe alround to a depth of not less than 15cms with soft gravel or selected earth available from the excavation etc complete and giving necessary hydraulic test to the required pressure as per ISS(contractor will make his own arrangements for procuring water for testing)** | | | | | | | | |
| | 110mm dia PVC Tee,cowl, elbow Pipes for Settler+ABR+AF | nos. | 25 | 1 | | | 25 | ₹ 250.00 | ₹ **6,250.00** |
| | 110mm dia vertical pipes for ABR & AF | mts | 25 | 2.2 | | | 55 | ₹ 450.00 | ₹ **24,750.00** |
| | 160mm dia PVC Pipe at AF for Desludging | mts | 1 | 6 | | | 6 | ₹ 550.00 | ₹ **3,300.00** |
| | 160mm dia PVC Tee Pipes | nos | 3 | | | | 3 | ₹ 350.00 | ₹ **1,050.00** |
| | 110mm for settler inlet | mts | 1 | 3 | | | 3 | ₹ 400.00 | ₹ 1,200.00 |
| | | | | | | | | | |
| **J** | **Filter material for Anaerobic Filter** | | | | | | | | |
| | **Providing and laying Cinders as a Filter Material In AF as per the instruction given by the site engineer in charge.** | | | | | | | | |
| | Filter material in AF | cum | 2 | 2.54 | 1.79 | 1 | **9.0932** | ₹ 3,680.00 | ₹ **33,462.98** |
| | | | | | | | | | |
| **K** | **Precast Manhole Covers** | | | | | | | | |
| | **Supplying and fixing in position CI manhole covers with CI frames (Heavy duty) of best approved quality with necessary welding and painting with one coat of zinc chromite primer and two coats of epoxy painting complete.(As per instruction of Engineer incharge)as per standard specification etc., complete compying with standard specifications** | | | | | | | | |
| | 700mmx700mm | cum | 7 | | | | | ₹ 2,000.00 | ₹ **14,000.00** |
| | | | | | | | | | |
| | | | | | | | | **Total** | **856627.02** |

## Measurement Sheet of PGF (35 KLD)

| Sl.no | Description | Unit | Nos | L | B | D | Quantity | Rate in Rs. | Total Amount |
|---|---|---|---|---|---|---|---|---|---|
| A | **Rate for Earthwork-Excavation** | | | | | | | | |
| | **Earth work in bulk excavation (exceeding 30cm in depth, 1.5m in width as well as 10sqm on plan) including disposal of excavated soil lead upto 50m and lift upto 1.5m, disposed soil to be levelled and neatly dressed.** | | | | | | | | |
| | Excavation from soling | | 1 | 16.82 | 4.08 | 1.495 | 102.5953 | | |
| | Excavation for DC | | 1 | 1.2 | 6.72 | 0.8 | 6.4512 | | |
| | | | | | | | **109.05** | 132.8 | **14481.37148** |
| | | | | | | | | | |
| | **Plain Cement Concrete (P.C.C) 1:2:4** | | | | | | | | |
| | **Providing and laying in position plain cement concrete of mix 1:2:4 with OPC cement @ 240kgs, with 40mm and down size graded granite metal coarse aggregates @ 0.878cum and fine aggregates @ 0.459cum machine mixed, concrete laid in layers not exceeding 15cms thick, well compacted, in foundation, including cost of all materials, labour, HOM of machinery, curing complete as per specifications.** | | | | | | | | |
| | PCC for PGF | cum | 1 | 15.22 | 2.98 | 0.15 | 6.80 | | |
| | | | | | | | **6.80** | 4457 | **30322.48638** |
| | | | | | | | | | |
| C | **Stone Soling** | | | | | | | | |
| | **Supplying and filling 40mm down size aggregartes along with watering and ramming as specified by EIC** | | | | | | | | |
| | Soling for foundation | cum | 1 | 15.82 | 3.58 | 0.2 | 11.33 | | |
| | | **cum** | | | | | **11.33** | 2000 | **22654.24** |
| | | | | | | | | | |
| D | **Reinforced Cement Concrete (R.C.C),** | | | | | | | | |
| | **Providing and placing in position RCC for roof, beams, columns column footing lintels chhajjas, balcony, stairs etc, excluding cost of reinforcement but including centring, shuttering, proping, finishing & curing etc.complete. CC 1:1:2 M25** | | | | | | | | |
| | For PGF long wall | cum | 1 | 15.62 | 0.2 | 1.75 | 5.47 | | |
| | For PGF short wall | cum | 2 | 3.04 | 0.2 | 1.75 | 2.13 | | |
| | **For DC** | | | | | | | | |
| | Base | cum | 1 | 6.18 | 0.75 | 0.1 | 0.46 | | |
| | Long wall | cum | 1 | 6.18 | 1.17 | 0.15 | 1.08 | | |
| | Short wall | cum | 2 | 0.75 | 1.17 | 0.2 | 0.35 | | |
| | **Total** | sqm | | | | | **7.60** | 5500 | **41772.5** |
| | | | | | | | | | |
| | **Reinforcement** | | | | | | | | |
| | **Providing TMT steel reinforcement for RCC work including straightening, cutting, bending, hooking, placing in position, lapping and/or welding wherever required, tying with binding wire and anchoring to the adjoining members wherever necessary complete as per design ( laps, hooks, and wastage shall not be measured and paid ) cost of materials, labour, HOM of machinery complete as per specification** | | | | | | | | |
| F | Total reinforcement | kg | 1.00 | 90 | 7.60 | | 683.55 | 70 | **47848.5** |
| | | | | | | | | | |
| | **Providing plastering 2 to 3cms, thick in CM 1:3 proportion including scaffolding, racking out joint smooth finishing with minimum 2% of approved quality water proof compound including curing with all lead & lift for all materials etc., complete** | | | | | | | | |
| | **External Plastering** | | | | | | | | |
| | PGF Long Wall | sqm | 1 | 15.62 | | 1.75 | 27.34 | | |
| | PGF Short Wall | sqm | 2 | 3.04 | | 1.75 | 10.64 | | |
| | **Total** | **sqm** | | | | | **37.98** | | |
| | | | | | | | | | |
| | **Internal Plastering** | | | | | | | | |
| | PGF Long Wall | sqm | 1 | 15.22 | | 1.75 | 26.64 | | |
| | PGF Short Wall | sqm | 2 | 2.64 | | 1.75 | 9.24 | | |
| | Base for PGF | sqm | 1 | 15.22 | | 2.64 | 40.18 | | |
| | **Total** | | | | | | **76.06** | | |
| | **DC** | | | | | | | | |

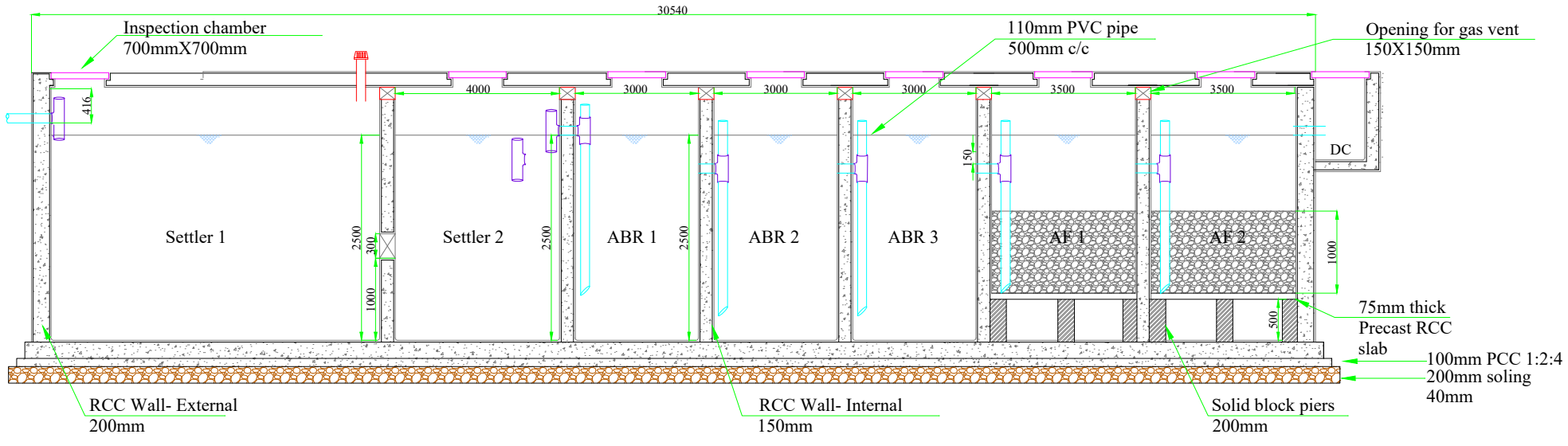
| | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|
| | **External plastering** | | | | | | | | |
| | Short wall | sqm | 2 | 0.75 | | 1.17 | 1.76 | | |
| | Long wall | sqm | 1 | 6.18 | | 1.17 | 7.23 | | |
| | **Total** | | | | | | **8.99** | | |
| | **Internal plastering** | | | | | | | | |
| | Short wall | sqm | 2 | 0.6 | | 1.07 | 1.28 | | |
| | Long wall | sqm | 1 | 5.78 | | 1.07 | 6.18 | | |
| | Base for DC | sqm | 1 | 5.78 | | 0.6 | 3.47 | | |
| | **Total** | **sqm** | | | | | **10.94** | | |
| | | | | | | | **133.95** | 250 | **33488.25** |
| **G** | **Waste water pipes** | | | | | | | | |
| | **Supplying Unplasticised PVC pipes conforming to IS 15328:2003 with latest amendments ended with integral sockets with ISI mark and conveying to worksite, rolling and lowering into trenches, laying true to line and level and perfect linking at joints, testing and commissioning, including loading and unloading at both destinations and cut of pipes wherever necessary including jointing of UPVC pipes(with cost of elastomeric sealing rings) and specials(excluding cost of specials)with jointing of approved type, with all labour, with all lead & lift including encasing the pipe alround to a depth of not less than 15cms with soft gravel or selected earth available from the excavation etc complete and giving necessary hydraulic test to the required pressure as per ISS(contractor will make his own arrangements for procuring water for testing)** | | | | | | | | |
| | 110mm dia PVC pipe with perforations for PGF | mts | 1 | 3.04 | | | 3.04 | 400 | **1216** |
| | 110mm dia vertical PVC pipe | mts | 2 | 1.75 | | | 3.50 | 400 | **1400** |
| | 55mm dia PVC Pipe for PGF inlet | mts | 5 | 0.35 | | | 1.75 | ₹ 250.00 | ₹ **437.50** |
| | 110mm dia PVC Elbows,Tees,End caps Vent cowl | Nos | 2 | 0.95 | | | 1.90 | 400 | **760** |
| | | | | | | | | | |
| **H** | **Filter material** | | | | | | | | |
| | **Providing and laying of coarse aggregate size as below after washing & sieving to make it free from fines & dust.** | | | | | | | | |
| | **Filter Material 100-120mm** | | | | | | | | |
| | At corner | cum | 2 | 3.04 | 0.45 | 0.6 | 2.74 | 1000 | **2736** |
| | At center | cum | 1 | 3.04 | 0.8 | 0.6 | 1.46 | 1000 | **1459.2** |
| | **Filter Material 40-80mm** | cum | 1 | 7.88 | 3.04 | 0.6 | 14.37312 | 1200 | **17247.744** |
| | **Filter Material 20-40mm** | cum | 1 | 7.88 | 3.04 | 0.15 | 3.59328 | 1200 | **4311.936** |
| | **Filter Material 10-12mm** | cum | 1 | 6.16 | 3.04 | 0.6 | 11.23584 | 1200 | **13483.008** |
| | | | | | | | | | |
| | **Centering/Shuttering** | | | | | | | | |
| | **Providing and removing centering , shuttering, strutting, propping etc and removal of formwork for flat surface such as roofs, landings, balconies, and likes, thickness upto 200mm including cost of all materials, labour complete as per specifications upto 3.50m from ground level** | | | | | | | | |
| | PCC for PGF | sqm | 2 | 15.22 | | 0.15 | 4.566 | | |
| | | sqm | 2 | | 2.98 | 0.15 | 0.894 | | |
| | | | | | | | | | |
| | **Long walls** | sqm | 2 | 15.62 | | 1.75 | 54.67 | | |
| | **Short wall** | sqm | 4 | | 3.04 | 1.75 | 21.28 | | |
| | | | | | | | | | |
| | For DC | | | | | | | | |
| | Base | sqm | 1 | 6.18 | 0.75 | | 4.635 | | |
| | wall long | sqm | 2 | 6.18 | | 1.17 | 12.36 | | |
| | wall short | sqm | 4 | | 0.6 | 1.17 | 2.4 | | |
| | | | | | | | 100.805 | | **100.805** |
| **I** | **Precast Manhole covers** | | | | | | | | |
| | **Supplying and fixing in position CI manhole covers with CI frames (Heavy duty) of best approved quality with necessary welding and painting with one coat of zinc chromite primer and two coats of epoxy painting complete.(As per instruction of Engineer incharge)as per standard specification etc., complete compying with standard specifications** | | | | | | | | |
| | For DC(600x700mm) | cum | 8 | | | | | 1500 | **12000** |
| | **Total** | **cum** | | | | | | | |
| | | | | | | | | | |
| **J** | **Plants** | | | | | | | | |
| | **Providing and planting common reeds or other rhizome** | nos | | | | | 25 | 40 | **1000** |

| | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|
| | | | | | | | | | |
| | | | | | | | | **Total** | **246719.54** |

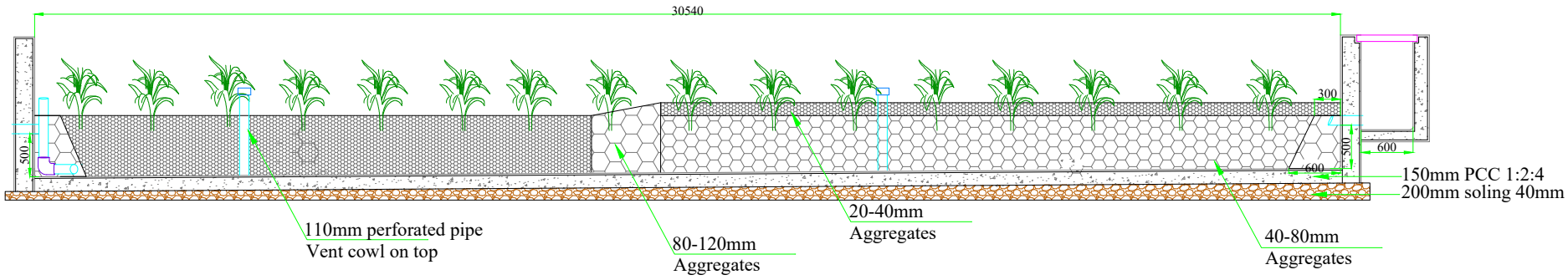



Type your text

# Plan view




# Cross Section @ A-A




# Cross Section @ B-B

| Abstract costing of DEWATS | | | |
|---|---|---|---|
| **Sl No** | **Description** | **Nos** | **Actual cost in INR** |
| **A** | **Treatment modules** | | |
| 1 | Integrated Settler& ABR+AF | 1 | ₹ 16,58,400 |
| 2 | Planted Gravel Filter | 1 | ₹ 5,92,310 |
| **Total** | | | **₹ 22,50,710** |

| Measurement sheet of Integrated SETTLER &ABR+AF (70 KLD) | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|
| Sl.no | Description | Unit | Nos | L | B | D | Quantity | Rate in RS. | Total Amount |
| | | | | mtr | mtr | mtr | | | |
| A | **Rate for Earthwork- Excavation** | | | | | | | | |
| | **Earth work in bulk excavation (exceeding 30cm in depth, 1.5m in width as well as 10sqm on plan) including disposal of excavated soil lead upto 50m and lift upto 1.5m, disposed soil to be levelled and neatly dressed.** | | | | | | | | |
| | **(a) Loose or soft soil** | cum | 1 | 33.42 | 3.58 | 1.50 | 179.47 | ₹ 132.80 | ₹ **23,833.01** |
| | Extra for every additional lift of 1.5 m or part there of | cum | 1 | 33.42 | 3.58 | 1.5 | 179.47 | ₹ 148.40 | ₹ **26,632.67** |
| | Extra for every additional lift of 1.5 m or part there of | cum | 2 | 33.42 | 3.58 | 0.382 | 91.41 | ₹ 164.00 | ₹ **14,990.86** |
| | | | | | | | **450.34** | | ₹ **65,456.53** |
| | **Refilling with excavated earth** | | | | | | | | |
| | **Filling available excavated earth (excluding rock) in trenches, plinth,<br>sides of foundation etc. in layers not exceeding 20cm in depth consolidating each deposited layers by ramming and watering lead upto** | | | | | | | | |
| | **Total Exacavated Quantity** | | | | | | **450.34** | | |
| | Deduct Rubble soling for Settler& ABR+AF | cum | | | | | -23.21 | | |
| | Deduct PCC for Settler&ABR+AF | cum | | | | | -10.82 | | |
| | Deduct RCC base slab for Settler&ABR+AF | cum | | | | | -10.06 | | |
| | Deduct All modules below EGL(Settler&ABR+AF) | cum | -1 | 15.61 | 2.98 | 1.50 | -69.78 | | |
| | **Total refilling with excavated earth** | | | | | | **336.47** | ₹ 94.80 | ₹ **31,897.47** |
| | | | | | | | | | |
| | **Removal of excess earth/debris from the site within a distance of 5km and spreading as directed by engineer-in charge, including loading/unloading and transportation.** | cum | | | | | **113.86734** | ₹ 45.00 | ₹ **5,124.03** |
| | | | | | | | | | |
| B | **Plain Cement Concrete (P.C.C), 1:4:8** | | | | | | | | |
| | **Providing and laying in foundation, plinth and under floors cement concrete with 40mm nominal size graded stone aggregates (metal) i/c<br>ramming in layers and curing complete excluding cost of form work** | | | | | | | | |
| | PCC for Settler& ABR+AF | cum | 1 | 16.01 | 3.38 | 0.10 | 10.82 | | |
| | **Total** | | | | | | **10.82** | ₹ 4,457.00 | ₹ **48,237.04** |
| | | | | | | | | | |
| C | **Stone Soling** | | | | | | | | |
| | **Supplying and filling 40mm down size aggregartes along with watering and ramming as specified by EIC** | | | | | | | | |
| | | cum | 1 | 16.21 | 3.58 | 0.20 | 23.21 | | |
| | **Total** | | | | | | **23.21** | ₹ 2,000.00 | ₹ **46,425.44** |
| | | | | | | | | | |
| D | **Reinforced Cement Concrete (R.C.C),** | | | | | | | | |
| | **Providing and placing in position RCC for roof, beams, columns column<br>footing lintels chhajjas, balcony, stairs etc, excluding cost of reinforcement but including centring, shuttering, proping, finishing &<br>curing etc.complete.<br>CC 1:1:2 M25** | | | | | | | | |
| | Base Slab for Settler&ABR+AF | cum | 1 | 15.81 | 3.18 | 0.20 | 10.06 | | |
| | Top Slab for Settler&ABR+AF | cum | 1 | 15.61 | 2.98 | 0.15 | 6.98 | | |
| | **Deduct Manholes** | | | | | | | | |
| | 700mmx700mm | cum | -7 | 0.70 | 0.70 | 0.15 | -0.51 | | |
| | **Total** | | | | | | **33.04** | | |
| | **RCC Walls** | | | | | | | | |
| | **Settler, ABR & AF** | | | | | | | | |
| | Long Wall | cum | 2 | 15.61 | 0.20 | 3.13 | 19.54 | | |
| | Short Wall | cum | 2 | 2.58 | 0.20 | 3.13 | 3.23 | | |
| | AF Perforated slab supports | cum | 3 | 2.5 | 1.75 | 0.075 | 0.98 | | |
| | Partition walls | cum | 6.00 | 2.58 | 0.15 | 2.98 | 6.92 | | |
| | **Total** | | | | | | **30.68** | | |
| | | | | | | | **63.71** | ₹ 5,500.00 | ₹ **3,50,429.61** |
| | | | | | | | | | |
| E | **Reinforcement** | | | | | | | | |
| | **Providing TMT steel reinforcement for RCC work including straightening, cutting, bending, hooking, placing in position, lapping and/or welding wherever required, tying with binding wire and anchoring to the adjoining members wherever necessary complete as per design ( laps, hooks, and wastage shall not be measured and paid ) cost of materials, labour, HOM of machinery complete as per specification** | | | | | | | | |
| | Total reinforcement | kg | 1.00 | 90 | 127.43 | | **11468.61** | ₹ 70.00 | ₹ **8,02,802.39** |
| | | | | | | | | | |
| | | | | | | | | | |
| G | **Plastering** | | | | | | | | |
| | **Providing plastering 2 to 3cms, thick in CM 1:4 proportion including scaffolding, racking out joint smooth finishing with minimum 2% of approved quality water proof compound including curing with all lead & lift for all materials etc., complete** | | | | | | | | |
| | **External Plastering** | | | | | | | | |

| | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|
| | Settler&ABR+AF | sqm | 2 | 15.61 | | 3.28 | 102.4016 | | |
| | For Short walls | sqm | 2 | 2.98 | | 3.28 | 19.5488 | | |
| | **Total** | **sqm** | | | | | **121.9504** | | |
| | **Inner Plastering** | | | | | | | | |
| | **Settler 1** | | | | | | | | |
| | Long wall | sqm | 2 | 4.04 | | 3.13 | 25.2904 | | |
| | Short wall | sqm | 2 | 2.54 | | 3.13 | 15.9004 | | |
| | **Settler 2** | | | | | | | | |
| | Long wall | sqm | 2 | 4.04 | | 3.13 | 25.2904 | | |
| | Short wall | sqm | 2 | 2.54 | | 3.13 | 15.9004 | | |
| | **ABR** | | | | | | | | |
| | Long Wall | sqm | 6 | 2.54 | | 3.13 | 47.7012 | | |
| | Short wall | sqm | 6 | 1.54 | | 3.13 | 28.9212 | | |
| | **AF** | | | | | | | | |
| | Long Wall | sqm | 4 | 2.54 | | 3.13 | 31.8008 | | |
| | Short wall | sqm | 4 | 1.79 | | 3.13 | 22.4108 | | |
| | | | | | | | | | |
| | | | | | | | | | |
| | **Total** | | | | | | **213.2156** | | |
| | | | | | | | **548.3816** | ₹ 250.00 | ₹ **1,37,095.40** |
| | | | | | | | | | |
| **H** | **Centering/Shuttering** | | | | | | | | |
| | **Providing and removing centering , shuttering, strutting, propping etc and removal of formwork for flat surface such as roofs, landings, balconies, and likes, thickness upto 200mm including cost of all materials, labour complete as per specifications upto 3.50m from ground level** | | | | | | | | |
| | PCC for Settler&ABR+AF | sqm | 2 | 16.01 | | 0.1 | 3.202 | | |
| | | | 2 | | 3.38 | 0.1 | 0.676 | | |
| | RCC for Top Slab | sqm | 2 | 15.61 | 2.98 | | 93.0356 | | |
| | | | 2 | 15.61 | | 0.15 | 4.683 | | |
| | | | 2 | | 2.98 | 0.15 | 0.894 | | |
| | | | | | | | | | |
| | RCC for Base slab | sqm | 2 | 15.81 | | 0.2 | 6.324 | | |
| | | | 2 | | 3.18 | 0.2 | 1.272 | | |
| | RCC Wall | sqm | 4 | 15.61 | | 3.28 | 204.8032 | | |
| | | sqm | 4 | | 2.98 | 3.28 | 39.0976 | | |
| | RCC partition wall | sqm | 12 | 2.54 | | 3.28 | 99.9744 | | |
| | | | | | | | **453.9618** | | |
| | | | | | | | | | |
| **I** | **Waste water pipes** | | | | | | | | |
| | **Supplying Unplasticised PVC pipes conforming to IS 15328:2003 with latest amendments ended with integral sockets with ISI mark and conveying to worksite, rolling and lowering into trenches, laying true to line and level and perfect linking at joints, testing and commissioning, including loading and unloading at both destinations and cut of pipes wherever necessary including jointing of UPVC pipes(with cost of elastomeric sealing rings) and specials(excluding cost of specials)with jointing of approved type, with all labour, with all lead & lift including encasing the pipe alround to a depth of not less than 15cms with soft gravel or selected earth available from the excavation etc complete and giving necessary hydraulic test to the required pressure as per ISS(contractor will make his own arrangements for procuring water for testing)** | | | | | | | | |
| | 110mm dia PVC Tee,cowl, elbow Pipes for Settler+ABR+AF | nos. | 25 | 1 | | | 25 | ₹ 250.00 | ₹ **6,250.00** |
| | 110mm dia vertical pipes for ABR & AF | mts | 25 | 2.2 | | | 55 | ₹ 450.00 | ₹ **24,750.00** |
| | 160mm dia PVC Pipe at AF for Desludging | mts | 1 | 6 | | | 6 | ₹ 550.00 | ₹ **3,300.00** |
| | 160mm dia PVC Tee Pipes | nos | 3 | | | | 3 | ₹ 350.00 | ₹ **1,050.00** |
| | 110mm for settler inlet | mts | 1 | 3 | | | 3 | ₹ 400.00 | ₹ 1,200.00 |
| | | | | | | | | | |
| **J** | **Filter material for Anaerobic Filter** | | | | | | | | |
| | **Providing and laying Cinders as a Filter Material In AF as per the instruction given by the site engineer in charge.** | | | | | | | | |
| | Filter material in AF | cum | 2 | 2.54 | 1.79 | 1 | **18.1864** | ₹ 3,680.00 | ₹ **66,925.95** |
| | | | | | | | | | |
| **K** | **Precast Manhole Covers** | | | | | | | | |
| | **Supplying and fixing in position CI manhole covers with CI frames (Heavy duty) of best approved quality with necessary welding and painting with one coat of zinc chromite primer and two coats of epoxy painting complete.(As per instruction of Engineer incharge)as per standard specification etc., complete compying with standard specifications** | | | | | | | | |
| | 700mmx700mm | cum | 7*2 | | | | | ₹ 2,000.00 | ₹ **2,000.00** |
| | | | | | | | | | |
| | | | | | | | | **Total** | **1658400.40** |

## Measurement Sheet of PGF (70 KLD)

| Sl.no | Description | Unit | Nos | L | B | D | Quantity | Rate in Rs. | Total Amount |
|---|---|---|---|---|---|---|---|---|---|
| A | **Rate for Earthwork-Excavation** | | | | | | | | |
| | **Earth work in bulk excavation (exceeding 30cm in depth, 1.5m in width as well as 10sqm on plan) including disposal of excavated soil lead upto 50m and lift upto 1.5m, disposed soil to be levelled and neatly dressed.** | | | | | | | | |
| | Excavation from soling | | 1 | 16.82 | 4.08 | 1.495 | 102.5953 | | |
| | Excavation for DC | | 1 | 1.2 | 6.72 | 0.8 | 6.4512 | | |
| | | | | | | | **218.09** | 132.8 | **28962.74296** |
| | | | | | | | | | |
| | **Plain Cement Concrete (P.C.C) 1:2:4** | | | | | | | | |
| | **Providing and laying in position plain cement concrete of mix 1:2:4 with OPC cement @ 240kgs, with 40mm and down size graded granite metal coarse aggregates @ 0.878cum and fine aggregates @ 0.459cum machine mixed, concrete laid in layers not exceeding 15cms thick, well compacted, in foundation, including cost of all materials, labour, HOM of machinery, curing complete as per specifications.** | | | | | | | | |
| | PCC for PGF | cum | 1 | 15.22 | 2.98 | 0.15 | 6.80 | | |
| | | | | | | | **13.61** | 4457 | **60644.97276** |
| | | | | | | | | | |
| C | **Stone Soling** | | | | | | | | |
| | **Supplying and filling 40mm down size aggregartes along with watering and ramming as specified by EIC** | | | | | | | | |
| | Soling for foundation | cum | 1 | 15.82 | 3.58 | 0.2 | 11.33 | | |
| | | **cum** | | | | | **22.65** | 2000 | **45308.48** |
| | | | | | | | | | |
| D | **Reinforced Cement Concrete (R.C.C),** | | | | | | | | |
| | **Providing and placing in position RCC for roof, beams, columns column footing lintels chhajjas, balcony, stairs etc, excluding cost of reinforcement but including centring, shuttering, proping, finishing & curing etc.complete. CC 1:1:2 M25** | | | | | | | | |
| | For PGF long wall | cum | 1 | 15.62 | 0.2 | 1.75 | 5.47 | | |
| | For PGF short wall | cum | 2 | 3.04 | 0.2 | 1.75 | 2.13 | | |
| | **For DC** | | | | | | | | |
| | Base | cum | 1 | 6.18 | 0.75 | 0.1 | 0.46 | | |
| | Long wall | cum | 1 | 6.18 | 1.17 | 0.15 | 1.08 | | |
| | Short wall | cum | 2 | 0.75 | 1.17 | 0.2 | 0.35 | | |
| | **Total** | sqm | | | | | **15.19** | 5500 | **83545** |
| | | | | | | | | | |
| | **Reinforcement** | | | | | | | | |
| | **Providing TMT steel reinforcement for RCC work including straightening, cutting, bending, hooking, placing in position, lapping and/or welding wherever required, tying with binding wire and anchoring to the adjoining members wherever necessary complete as per design ( laps, hooks, and wastage shall not be measured and paid ) cost of materials, labour, HOM of machinery complete as per specification** | | | | | | | | |
| F | Total reinforcement | kg | 1.00 | 90 | 15.19 | | 2734.20 | 70 | **191394** |
| | | | | | | | | | |
| | **Providing plastering 2 to 3cms, thick in CM 1:3 proportion including scaffolding, racking out joint smooth finishing with minimum 2% of approved quality water proof compound including curing with all lead & lift for all materials etc., complete** | | | | | | | | |
| | **External Plastering** | | | | | | | | |
| | PGF Long Wall | sqm | 1 | 15.62 | | 1.75 | 27.34 | | |
| | PGF Short Wall | sqm | 2 | 3.04 | | 1.75 | 10.64 | | |
| | **Total** | **sqm** | | | | | **75.95** | | |
| | | | | | | | | | |
| | **Internal Plastering** | | | | | | | | |
| | PGF Long Wall | sqm | 1 | 15.22 | | 1.75 | 26.64 | | |
| | PGF Short Wall | sqm | 2 | 2.64 | | 1.75 | 9.24 | | |
| | Base for PGF | sqm | 1 | 15.22 | | 2.64 | 40.18 | | |
| | **Total** | | | | | | **76.06** | | |
| | **DC** | | | | | | | | |

| | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|
| | **External plastering** | | | | | | | | |
| | Short wall | sqm | 2 | 0.75 | | 1.17 | 1.76 | | |
| | Long wall | sqm | 1 | 6.18 | | 1.17 | 7.23 | | |
| | **Total** | | | | | | **8.99** | | |
| | **Internal plastering** | | | | | | | | |
| | Short wall | sqm | 2 | 0.6 | | 1.07 | 1.28 | | |
| | Long wall | sqm | 1 | 5.78 | | 1.07 | 6.18 | | |
| | Base for DC | sqm | 1 | 5.78 | | 0.6 | 3.47 | | |
| | **Total** | **sqm** | | | | | **10.94** | | |
| | | | | | | | **343.86** | 250 | **85964** |
| **G** | **Waste water pipes** | | | | | | | | |
| | **Supplying Unplasticised PVC pipes conforming to IS 15328:2003 with latest amendments ended with integral sockets with ISI mark and conveying to worksite, rolling and lowering into trenches, laying true to line and level and perfect linking at joints, testing and commissioning, including loading and unloading at both destinations and cut of pipes wherever necessary including jointing of UPVC pipes(with cost of elastomeric sealing rings) and specials(excluding cost of specials)with jointing of approved type, with all labour, with all lead & lift including encasing the pipe alround to a depth of not less than 15cms with soft gravel or selected earth available from the excavation etc complete and giving necessary hydraulic test to the required pressure as per ISS(contractor will make his own arrangements for procuring water for testing)** | | | | | | | | |
| | 110mm dia PVC pipe with perforations for PGF | mts | 1 | 3.04 | | | 3.04 | 400 | **1216** |
| | 110mm dia vertical PVC pipe | mts | 2 | 1.75 | | | 3.50 | 400 | **1400** |
| | 55mm dia PVC Pipe for PGF inlet | mts | 5 | 0.35 | | | 1.75 | ₹ 250.00 | ₹ **437.50** |
| | 110mm dia PVC Elbows,Tees,End caps Vent cowl | Nos | 2 | 0.95 | | | 1.90 | 400 | **760** |
| | | | | | | | | | |
| **H** | **Filter material** | | | | | | | | |
| | **Providing and laying of coarse aggregate size as below after washing & sieving to make it free from fines & dust.** | | | | | | | | |
| | **Filter Material 100-120mm** | | | | | | | | |
| | At corner | cum | 2 | 3.04 | 0.45 | 0.6 | 5.47 | 1000 | **5472** |
| | At center | cum | 1 | 3.04 | 0.8 | 0.6 | 2.92 | 1000 | **2918.4** |
| | **Filter Material 40-80mm** | cum | 1 | 7.88 | 3.04 | 0.6 | 28.74624 | 1200 | **34495.488** |
| | **Filter Material 20-40mm** | cum | 1 | 7.88 | 3.04 | 0.15 | 7.18656 | 1200 | **8623.872** |
| | **Filter Material 10-12mm** | cum | 1 | 6.16 | 3.04 | 0.6 | 22.47168 | 1200 | **26966.016** |
| | | | | | | | | | |
| | **Centering/Shuttering** | | | | | | | | |
| | **Providing and removing centering , shuttering, strutting, propping etc and removal of formwork for flat surface such as roofs, landings, balconies, and likes, thickness upto 200mm including cost of all materials, labour complete as per specifications upto 3.50m from ground level** | | | | | | | | |
| | PCC for PGF | sqm | 2 | 15.22 | | 0.15 | 4.566 | | |
| | | sqm | 2 | | 2.98 | 0.15 | 0.894 | | |
| | | | | | | | | | |
| | **Long walls** | sqm | 2 | 15.62 | | 1.75 | 54.67 | | |
| | **Short wall** | sqm | 4 | | 3.04 | 1.75 | 21.28 | | |
| | | | | | | | | | |
| | For DC | | | | | | | | |
| | Base | sqm | 1 | 6.18 | 0.75 | | 4.635 | | |
| | wall long | sqm | 2 | 6.18 | | 1.17 | 12.36 | | |
| | wall short | sqm | 4 | | 0.6 | 1.17 | 2.4 | | |
| | | | | | | | 201.61 | | **201.61** |
| **I** | **Precast Manhole covers** | | | | | | | | |
| | **Supplying and fixing in position CI manhole covers with CI frames (Heavy duty) of best approved quality with necessary welding and painting with one coat of zinc chromite primer and two coats of epoxy painting complete.(As per instruction of Engineer incharge)as per standard specification etc., complete compying with standard specifications** | | | | | | | | |
| | For DC(600x700mm) | cum | 8 | | | | | 1500 | **12000** |
| | **Total** | **cum** | | | | | | | |
| | | | | | | | | | |
| **J** | **Plants** | | | | | | | | |
| | **Providing and planting common reeds or other rhizome** | nos | | | | | 50 | 40 | **2000** |

| | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|
| | | | | | | | | | |
| | | | | | | | | **Total** | **592310.08** |

Annexure - 14(Colly.)

# पंचायत राज संचालनालय मध्यप्रदेश

भविष्य निधि कार्यालय के समीप
अरेरा हिल्स (हिन्दुस्तान पेट्रोल पंप के पास) भोपाल
(Telephone 0755-2557727, Fax-0755-2552899)
(E-mail adress:dirpanchayat@mp.gov.in)

**क्रमांक/पं.रा./निर्माण-21/2023/** 24030. **भोपाल, दिनाक** 12/09/2023

## //आदेश//

मुख्य कार्यपालन अधिकारी जिला पंचायत भोपाल के पत्र क्रमांक/5079/जि.पं./एसबीएम/2023 भोपाल दिनांक 08.09.2023 द्वारा प्रस्तावित ग्राम मेंडोरी जनपद पंचायत फंदा के अपशिष्ट जल (ग्रे-वाटर) के व्यवस्थित निपटान हेतु 10 कम्यूनिटी लीचपीट एवं 01 डी-वाट्स संरचना निर्माण कार्य हेतु जिला पंचायत भोपाल द्वारा प्रस्तुत कार्ययोजना अनुसार **राशि रूपये 7.59 लाख (सात लाख उनसठ हजार रूपये मात्र)** की प्रशासकीय स्वीकृति संचालनालय की योजना **क्रमांक-7668-स्थानीय निकायो को मूलभूत सुविधाओं हेतु एकमुश्त अनुदान (राज्य करों में हिस्सा) राज्य वित्त आयोग मद** से निम्न शर्तो के तहत प्रदान की जाती है।

2. शर्तें:-

2.1 निर्माण कार्य की निर्माण एजेन्सी ग्राम पंचायत होगी।

2.2 निर्माण प्रमुख अभियंता, ग्रामीण यांत्रिकी सेवा, भोपाल के निर्धारित तकनीकी मापदण्डो एवं अवयवों के अनुसार करना होगा।

2.3 निर्माण कार्य कार्यपालन यंत्री ग्रामीण यांत्रिकी सेवा संभाग भोपाल द्वारा जारी तकनीकी स्वीकृति अनुसार करना होगा।

2.4 संभागीय कार्यपालन यंत्री ग्रामीण यांत्रिकी सेवा गुणवत्ता सुनिश्चित करेगें।

2.5 निर्माण का चरणबद्ध मानक मूल्यांकन कराना होगा।

2.6 निर्माण कार्य निर्धारित समय-सीमा में पूर्ण कराना होगा।

2.7 कार्य पूर्ण होने पर कार्य पूर्णता प्रमाण पत्र जनपद पंचायत में जमा कराया जाना सुनिश्चित करें।

2.8 निर्माण कार्य प्रारंभ करने के पूर्व शासकीय भूमि की उपलब्धता सुनिश्चित करें। भूमि की उपलब्धता होने पर ही निर्माण कार्य प्रारंभ कराया जावे।

2.9 निर्माण कार्य में किसी भी स्थिति में कोई भी तकनीकी/प्रशासकीय संशोधन एवं पुनरीक्षण नहीं किया जावेगा।

2.10 यदि निर्माण कार्य किसी अन्य योजना में स्वीकृत हो तो यह आदेश स्वतः निरस्त माना जावेगा। प्रदाय की जाने वाली राशि पंचायत राज संचालनालय को वापिस की जाए एवं इसकी सूचना संचालनालय को तत्काल दी जावें।

2.11 निर्माण कार्य की 50 प्रतिशत राशि जिला पंचायत भोपाल को प्रथम किश्त के रूप में प्रदाय की जावेगी। द्वितीय किश्त की शेष 50 प्रतिशत राशि निर्माण कार्य का 60 प्रतिशत कार्य पूर्ण होने पर जिला पंचायत से मांग प्राप्त होने पर प्रदाय की जावेगी।

**(अपर मुख्य सचिव द्वारा अनुमोदित)**

**(डॉ. केदार सिंह)** 12.09.2023
**संचालक सह आयुक्त**
**पंचायत राज संचालनालय (म.प्र.)**

पृ./क्रमांक/पं.रा./निर्माण-21/2023/ 24031 भोपाल, दिनाक 12/09/2023

प्रतिलिपिः-

1. विशेष सहायक मान. मंत्रीजी, पंचायत एवं ग्रामीण विकास विभाग की ओर सूचनार्थ।
2. निज सहायक, अपर मुख्य सचिव पंचायत एवं ग्रामीण विकास विभाग की ओर सूचनार्थ।
3. संभागीय आयुक्त, भोपाल संभाग म.प्र की ओर सूचनार्थ।
4. कलेक्टर, जिला भोपाल की ओर सूचनार्थ।
5. मुख्य कार्यपालन अधिकारी जिला पंचायत भोपाल की ओर भेजकर लेख है कि कार्य की तकनीकी स्वीकृति सक्षम स्तर से तत्काल जारी कराते हुये एक प्रति इस कार्यालय को भी प्रस्तुत करें तथा पर्यवेक्षण/निरीक्षण समय-समय पर करते हुये तय समय-सीमा में कार्य पूर्ण करायें।
6. प्रमुख अभियंता ग्रामीण यांत्रिकी सेवा, विन्ध्याचल भवन भोपाल की ओर सूचनार्थ।
7. संयुक्त संचालक (वित्त) पंचायत राज संचालनालय को निर्देशित किया जाता है कि उपरोक्त निर्माण कार्य की प्रथम किश्त की राशि जिला पंचायत भोपाल के एकल खाते में अंतरित करें तथा वित्तीय स्वीकृति जारी करें एवं राशि अंतरण की सूचना निर्माण अनुभाग को देवे।
8. अधीक्षण यंत्री/कार्यपालन यंत्री ग्रामीण यांत्रिकी सेवा संभाग भोपाल की ओर तत्काल तकनीकी स्वीकृति जारी कराने की कार्यवाही सुनिश्चित कराते हुये एक प्रति संचालनालय को उपलब्ध कराने हेतु।
9. मुख्य कार्यपालन अधिकारी, जनपद पंचायत फंदा जिला भोपाल को पालनार्थ।
10. संबंधित सरपंच/सचिव ग्राम पंचायत को सूचनार्थ।

संचालक सह आयुक्त
12/09/2023
पंचायत राज संचालनालय (म.प्र.)

WaterAid

# DETAILED PROJECT REPORT

## IMPLEMENTATION OF WASTEWATER MANAGEMENT STRUCTURE (DEWATS) TO TREAT WASTE WATER BEFORE MIXING INTO NATURAL WATER BODY




VIILAGE: MENDORI
GRAM PNACHAYAT: MENDORA
BLOCK: PHANDA
DISTRICT: BHOPAL
MADHYA PRADESH

Presented To
SBMG

Presented By
WATERAID INDIA

# INTRODUCTION

Mendori, a quaint medium-sized village nestled within the Huzur Tehsil of Bhopal district, Madhya Pradesh, is a serene haven that offers a glimpse into rural life in the heart of India. With a population of 1070 residents distributed across 243 families, Mendori embodies the essence of community living, where traditions, culture, and kinship flourish.

Demographically, Mendori village showcases an equitable distribution of genders, with 535 males and 535 females, signifying a balanced social landscape. Moreover, the village boasts a progressive outlook towards gender equality, as evidenced by its higher-than-average Sex Ratio of 1000, surpassing the state average of 931. The Child Sex Ratio of Mendori is even more encouraging, standing at 1191, reflecting a society that values the well-being and development of its youngest members, surpassing the Madhya Pradesh state average of 918.

The nurturing environment of Mendori extends to its children, with 13.93% of the population falling within the age group of 0-6 years. This statistic highlights the village's commitment to providing a conducive atmosphere for the growth and education of its future generations.

Mendori's educational landscape, while showing promise, is a focal point for improvement. In 2011, the village reported a literacy rate of 59.93%, slightly lower than the state average of 69.32%. Mendori is poised to enhance its educational infrastructure and promote literacy among its residents, especially among females, with a male literacy rate of 64.24% and female literacy rate of 55.51%.

Administration in Mendori village is carried out in accordance with the Constitution of India and the Panchayati Raj Act. The village is led by a Sarpanch, the elected representative of the village, who oversees local governance, ensuring that the needs and aspirations of the community are addressed effectively.

While Mendori is undoubtedly a remarkable village with its own unique character, it is important to note that our current information does not include details about educational institutions and healthcare facilities within the village. Nevertheless, Mendori is a testament to the enduring spirit of rural India, and its residents are poised to embrace progress while preserving the rich tapestry of their cultural heritage.

# GEOGRAPHIC LOCATION:



Mendori is a village located in the Phanda Tehsil, which is situated in the Bhopal District of Madhya Pradesh State, India. It falls under the administrative jurisdiction of the Bhopal Division. Here is a detailed description for the geographical location section of a project report:

**Geographical Location of Mendori Village:**

- State: Madhya Pradesh
- District: Bhopal
- Division: Bhopal
- Distance from District Headquarters: Mendori is situated approximately 10 kilometers to the south of the district headquarters, Bhopal.
- Distance from State Capital: It is about 11 kilometers away from the state capital, Bhopal.

**Nearby Villages:**

- Mendori shares its vicinity with several nearby villages, including:
- Berkhedi Bazyaft: Located 2 kilometers away.
- Chhan: Situated at a distance of 3 kilometers.
- Nehru Nagar: Approximately 4 kilometers from Mendori.
- Barkheda Nathu: About 4 kilometers away.
- Ratibad: Located at a distance of 4 kilometers.

**Surrounding Tehsils and Cities:**

Mendori is strategically located with respect to several important administrative divisions and cities, which include:

- Bhopal Tehsil: It lies towards the east of Mendori.
- Mandideep Tehsil: Also situated towards the east of Mendori.
- Sehore Tehsil: This Tehsil is located towards the west of Mendori.
- Obaidallaganj Tehsil: Found towards the east of Mendori.



## Current Situation:

Mendori Village, situated in the Huzur Tehsil of Bhopal district, Madhya Pradesh, faces a critical environmental challenge in the form of sewage discharge into the Kerwa Reservoir. This issue is a significant concern due to its potential impact on the local ecosystem and the health of the reservoir itself. Currently, two sewage drains contribute to this problem:

**First Drain:**

- Source: Sewage generated by 42 households.
- Discharge: Approximately 10 KLD (Kilo Liters per Day).
- Treatment: The sewage undergoes treatment through leach pit structures.
- **Additional Challenge: Two small dairies along this drain, housing around 30 animals, contribute an additional 3 KLD of untreated sewage.**

**Second Drain:**

- Source: Sewage generated by 41 households.
- Discharge: Approximately 20 KLD.
- Current Situation: The sewage from this drain flows directly into the Kerwa Reservoir.

## Action Plan:

### Assessment and Survey:

The first step in addressing the sewage discharge issue in Mendori Village is to conduct a comprehensive assessment and survey. This involves:

- **Data Collection:** Gather detailed information on sewage generation rates, existing treatment methods, and discharge points for both drains.
- **Environmental Impact Assessment:** Evaluate the impact of current sewage discharge on the Kerwa Reservoir and the surrounding ecosystem.
- **Community Engagement:** Involve the local community in discussions about the issue, garner their support, and inform them about the proposed solution.

## Proposed System:

**Based on the assessment and survey findings, the proposed system involves the construction of community leach pits to effectively treat and manage sewage. The project aims to achieve the following objectives:**
**Sewage Collection and Diversion: Collect sewage from the existing drains and divert it to the leach pits.**

## DESIGN PARTICULARS:

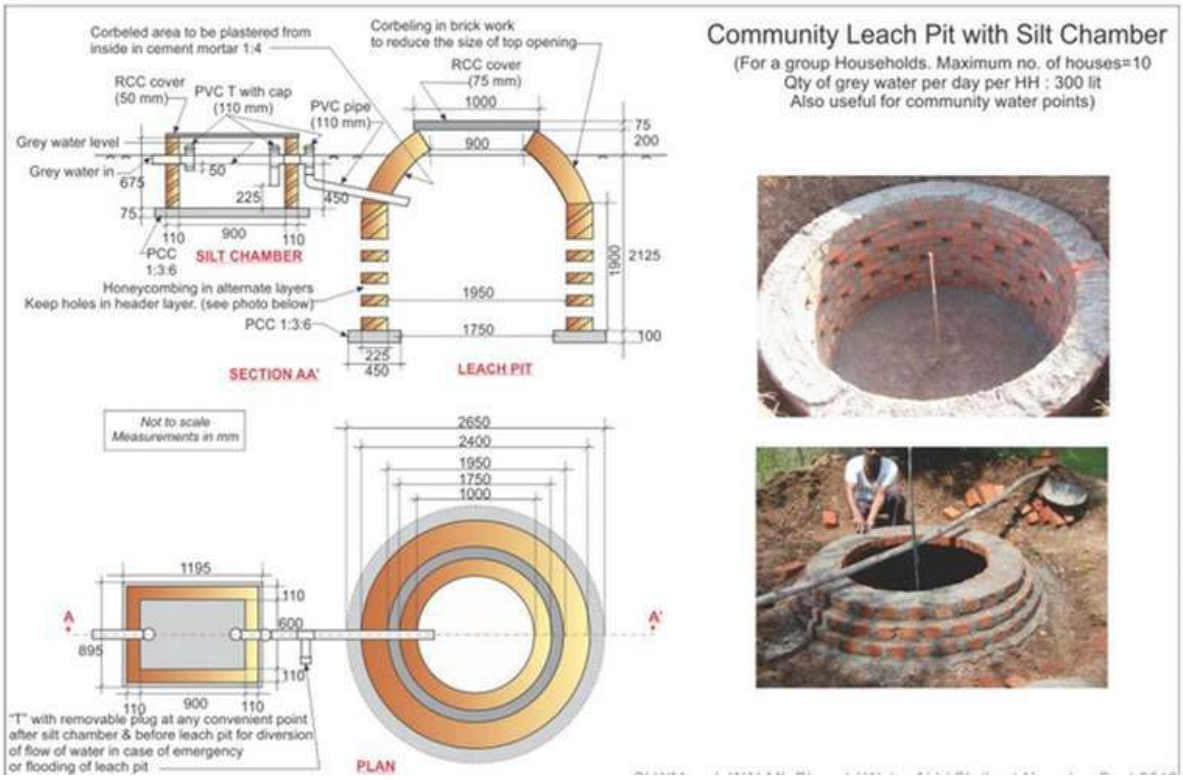
**Community Leach Pit with Silt Chamber Site Selection:**

- The pit should be located at a place which provides the required gradient for the gravity flow of wastewater from households to the leach pit;
- It should be 3 metres away from any groundwater source and 1 m from the wall of the house.
- It should be as near as possible to the source of wastewater (to save on the pipeline).
- Design Considerations (Refer Figure)
- **Shape:** preferably circular (cylindrical) to reduce cost, yet durable and maximize volume;
- **Construction:** honeycomb masonry in alternate layers to facilitate seepage of water;
- **Bottom of the pit:** not to be cemented or concrete also to facilitate seepage of water;
- **Inlet pipe:** 75 to 100 mm diameter PVC or SWR pipe to be connected to the pit keeping 300 mm freeboard; and
- **Volume:** Effective volume (volume up to pipe level) should be kept equivalent to double the daily discharge of grey water from the house. e.g. If ten houses are connected to a community leach pit with a daily average discharge of 300 litres per day, the effective volume of the said leach pit should be 6 m3 to accommodate 6000 litres of grey water (300 litres x 10 houses = 3000 litres x 2 = 6000 litres. One m3 of volume accommodates 1000 litres of water.) Step-by-step Construction
- **Excavation:** dig a pit of the required dimensions
- **Construction:** Construct the pit with 225 mm thick brickwork with honeycombing in alternate layers. Brick masonry is to be done in 1:8 cement mortar
- **Piping:** Connect the pipe at a height keeping 300 mm freeboard. The pipe should protrude 100 mm inside the pit
- **Corbelling:** The diameter of the community leach pit is always larger. Hence the top portion should have corbelling to reduce the diameter of the opening at the top to about 1 m (please refer to figure)
- **Cover:** 50 mm thick RCC cover cast in two halves/ferrocement slabs/flagstone
- The cover is to be properly sealed to avoid vector entry. The cover is to be covered with a soil layer of about 300 mm.

## Operations and Maintenance

- Cleaning of the nahani trap and silt chambers (at households as well as near the leach pit) should be done weekly / fortnightly or as required. Removal of occasional blockages from the pipes as and when required.
- Desludging of the leach pit should be done once in two years. If the silt chamber is provided and is periodically cleaned, then the pit does not require any desludging for five to six years or more.

### Drawing and Desing



**Estimated Cost – Community Leach Pit**

The approximate capital expenditure for a community leach pit for 10 households would be INR 16,000-18,000. However, this may vary significantly according to local conditions, rates and availability of materials.

| Sr. No. | Description of items/ Activities | No | Length or Dia in Mt | Breadth in Mt | Height/ Depth in Mt | Quantity | Total Quantity | Unit | Unit Rate in INR | Amount in INR |
|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Earth work in ordinary soil within 50m, initial lead and 1.5m, initial lift including rough dressing and breaking clods to maximum 5cm to 7 cm and laying in layers not exceeding 0.3m in depth and as per direction of the Engineer in charge. | 1 | 2 | | 2 | 6.28 | 6.28 | Cum | 125 | 785 |
| 2 | Honey comb Brick masonry with bricks 19cm x 9cm x 9cm size having crushing strength not less than 75 Kg/cm2 in cement mortar (1:6) in foundation, plinth as per the direction of Engineer in charge per cum. | 1 | 2 | | 2 | 3 | 3 | Cum | 4800 | 14,400.00 |
| 3 | RCC precast cover slab of 4 feet dia including complete structure etc. | 1 | | | | 1 | 1 | Nos | 1500 | 1,500.00 |
| 4 | Curing charges | 2 | | | | | 2 | Day | 200 | 400 |
| | | | | | | | | TOTAL | | 17,085.00 |

## Abstract Point - Cost of 10 Community Leach Pits:

As a crucial component of our comprehensive project, it is imperative to consider the financial implications associated with the installation of community leach pits. In this regard, we anticipate the requirement of 10 community leach pits within the Mendori village.

Each community leach pit is estimated to cost Rs 17,500. Therefore, the total cost for the installation of these 10 community leach pits is projected to be Rs 175,000 (10 leach pits x Rs 17,500 per leach pit).

This cost allocation is a fundamental aspect of our project, ensuring the implementation of vital sanitation infrastructure to enhance the overall well-being and hygiene standards of the Mendori community.

















# Annexure-15

## Images of Plantation Carried out by Forest Department










































**KALIA SOT MANDIR PLANTATION**



**KALIA SOT MANDIR PLANTATION**




**KALIASOT MANDIR PLANTATION**



PANDIT KHUSILAL SHARMA GOVT.MADICAL COLLEGE PLANTATION




PANDIT KHUSILAL SHARMA GOVT.MADICAL COLLEGE ROAD SIDE PLANTATION



KALIA SOT MANDIR PLANTATION



PANDIT KHUSILAL SHARMA GOVT.MADICAL COLLEGE PLANTATION



PANDIT KHUSILAL SHARMA GOVT.MADICAL COLLEGE ROAD SIDE PLANTATION



PANDIT KHUSILAL SHARMA GOVT.MADICAL COLLEGE ROAD SIDE PLANTATION



KERVA TO KALIYASOT ROAD SIDE PLANTATION



KERVA TO KALIYASOT ROAD SIDE PLANTATION




KERVA TO KALIYASOT ROAD SIDE PLANTATION



KALIYASOT ROAD SIDE PLANTATION



KERVA TO KALIYASOT ROAD SIDE PLANTATION



KALIYA SOT DAM KE NICHE PLANTATION



KALIYA SOT DAM KE NICHE PLANTATION



SHIV MANDIR PLANTATION IN KALIYASOT DAM

कार्यालय पर्यावरण वानिकी वनमंडल भोपाल (म0प्र0)
पता – सी.पी.ए. बिल्डिंग ई–5 अरेरा कॉलोनी,बिट्टन मार्केट भोपाल –462016
E-Mail :-dfoevaniki@mp.gov.in Phone :- 0755-2462079

क्रमांक/लेखा/ 2077 भोपाल, दिनांक 12/9/23

प्रति,

वन संरक्षक
भोपाल वृत्त
भोपाल

विषय :– कलियासोत डेम बफर जोन वृक्षारोपण का प्राक्कलन प्रस्तुत करने बाबत्।

संदर्भः– परिक्षेत्र अधिकारी इकाई क्रमांक–2 का पत्र क्रमांक 429 दिनांक 12.09.2023

––00––

विषयांतर्गत लेख है कि कलियासोत डेम बफर जोन वृक्षारोपण भाग–1,2 एवं 3 के प्राक्कलन तैयार कर 03 प्रतियों में प्रशासकीय एवं तकनीकी स्वीकृति हेतु संलग्न प्रस्तुत है।

| S.No. | Plantation Name | Area (Ha.) | DPR Cost (Lacs) | Status of Sanction | Timeline of Competion |
|---|---|---|---|---|---|
| 1 | Kaliasot Dam Buffer Zone Part-1 | 2.100 | 34.46 | Project submitted to CF Bhopal | Plantation completion in one Year. Project completion of Plantation is 5 Years |
| 2 | Kaliasot Dam Buffer Zone Part-2 | 2.100 | 34.46 | | |
| 3 | Kaliasot Dam Buffer Zone Part-2 | 2.100 | 34.46 | | |

संलग्न : कलियासोत डेम बफर जोन भाग–1,2 एवं 3
प्राक्कलन 03 प्रतियों में

वन संरक्षक
पर्यावरण वानिकी,वनमंडल
भोपाल

379

# पर्यावरण वानिकी वनमंडल भोपाल




## परिक्षेत्र इकाई क्रमांक 2

## कलियासोत डेम बफर जोनवृक्षारोपण,भोपाल
## भाग 1

## अवधि :– 2023–24 से 2027–28 तक

## रकबा – 2.100 हेक्टेयर

## पौध संख्या – 2100

**वन संरक्षक,**

**पर्यावरण वानिकी वनमंडल,**

**भोपाल**

# तकनीकी प्राक्कलन

## क्रियान्वयन एजेन्सी– पर्यावरण वानिकी वनमडंल,भोपाल

## कार्य स्थल – कलियासोत डेम बफर जोन का वृक्षारोपण भाग 1 (परिक्षेत्र इकाई–2)

## रोपण का रकबा – 2.1 हेक्टेयर (पौधा संख्या–2100)

## विस्तृत तकनीकी प्राक्कलन – प्रथम वर्ष (2023–24)

दैनिक मजदूरी दर प्रति मानव दिवस 322

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर प्रति मानव दिवस | | दर | राशि (रु.) | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | नक्शे के अनुरूप सर्वेक्षण एवं सीमांकन | 2.1 | हेक्टेयर | प्रति हेक्ट. | 0.45 | 304.29 | 304 | CF Rate |
| 2 | क्षेत्र तैयारी एंव सफाई कार्य | 2.1 | हेक्टेयर | प्रति हेक्ट. | 4.1 | 2772.4 | 2772 | CF Rate |
| 3 | रोपण क्षेत्र का घेराव (Fencing) | | | | | | | |
| | फेंसिंग की लम्बाई | 950 | मीटर | | | | | |
| | 3.1 चैनलिंक क्रय | 1425 | व.मी. | प्रति व.मी. | 151 | 215175 | 215175 | LUN Rate |
| | 3.2 आर सी.सी.पोल क्रय | 380 | पोल | प्रति पोल | 242 | 91960 | 91960 | LUN Rate |
| | 3.3 बारबेड वायर क्रय | 475 | कि.ग्रा. | प्रति कि.ग्रा. | 99 | 47025 | 47025 | Gem Rate |
| | 3.4 वायडिंग वायर कय | 25 | कि.ग्रा. | प्रति कि.ग्रा. | 100 | 2500 | 2500 | MARKET RATE |
| 4 | पोल्स फिक्स कार्य सामग्री सहित एम –10 (1:3:6) (0.30x0.30x0.45 cm x 380 गडडे) = 15.39 घनमीटर गडडे के अंदर खम्बे का साइज घटाने पर (0.10x0.10x0.45 cm x 380 गडडे) = 1.71 घनमीटर =13.68 घन मीटर | 13.68 | घ.मी. | प्रति घ.मी. | 3890 | 53215.2 | 53215 | PWD SOR |
| 5 | पोल्स फिक्सिंग हेतु गढ्डा एलाइनमेन्ट / चिन्हाकन – गडडे खोदने के पूर्व रस्सी से लाईन डालना एवं चूने से गडडे हेतु निशान लगाना | 380 | गढढा | प्रति हजार गढढा | 2.50 | 305.90 | 306 | CF Rate |
| 6 | पोल्स फिक्स करने हेतु गडडा खोदना (0.30x0.30x0.45 cm ) अंतराल 3 मीटर प्रति 10 पोल उपरान्त सपोर्ट | 15.39 | घ.मी. | प्रति घ.मी. | 287 | 4416.93 | 4417 | PWD SOR |
| 7 | बारबेड वायर खीचकर वाइंडिग वायर से बंधवाई 03 तार मे | 2850 | र.मी. | प्रति र.मी. | 0.096 | 88099.20 | 88099 | CF Rate |
| | चैनलिंक जाली खीचकर वाइंडिग वायर से बंधवाई | 950 | र.मी. | प्रति 15 र.मी. | 1.000 | 21.46 | 20387 | |
| 8 | फेसिंग पोल्स पुताई सामग्री सहित | 238.60 | वर्ग मीटर | प्रति वर्ग मीटर | 41.00 | 9782.60 | 9783 | PWD Rate |
| 9 | रोपण हेतु स्टेकिंग अंतराल 3 X 3 Mtr. | 1800 | गढढा | प्रति हजार गढढा | 2.50 | 1449.00 | 1449 | CF Rate |
| 10 | पौधा रोपण हतू गढडा खुदाई कार्य यांत्रिक साधन एवं मानव श्रम द्वारा– कुल गढडा संख्या | | | | | | | |
| | पौधा रोपण हतू गढ्डा साईज 1m X 1 m X 1 m (कडी कोपरा छोटा बोल्डर ) | 2100 | घ.मी. | प्रति घ.मी. | 287 | 602700 | 602700 | PWD SOR |
| 11 | गढडों में मिटटी बदलाव एवं खाद देना ( मौके की स्थिति के अनुरूप परिवर्तन कर ) गढ्डा वार दोमट मिट्टी / खाद / रेत के उपजाउ मिश्रण से बदलाव प्रतिशत | 2100 | घ.मी. | | | | | |
| | समस्त गढ्डों में उपजाउ मिश्रण में दोमट मिट्टी की मात्रा (50 प्रतिशत) | 1050 | घ.मी. | प्रति घ.मी. | 238.99 | 250940 | 250940 | Tender Rate |
| | समस्त गढ्डों में उपजाउ मिश्रण में रेत मिट्टी की मात्रा (10 प्रतिशत) | 210 | घ.मी. | प्रति घ.मी. | 1140 | 239400 | 239400 | Tender Rate |
| | समस्त गढ्डों में उपजाउ मिश्रण में गोबर खाद (25 प्रतिशत) | 525 | घ.मी. | प्रति घ.मी. | 370 | 194250 | 194250 | Tender Rate |
| | अनुपातिक मिश्रण में दीमक मार कीटनाशक का मूल्य | 2100 | गड्ढा | प्रति सैकडा गड्ढा | 0.100 | 676.20 | 676 | CF Rate |
| | स्थानीय मिट्टी (15 प्रतिशत) | 315 | घ.मी. | | | | | |
| 12 | गढढों में मिट्टी उपजाउ मिश्रण का भराव | | | | | | | |
| | गढ्डा साईज 1mX 1m X 1 m ( कडी कोपरा छोटा बोल्डर ) | 2100 | गड्ढे | प्रति सैकडा | 1.50 | 4.83 | 10143 | CF Rate |
| 13 | पौधो का परिवहन कार्य (5% अतिरिक्त सहित) | | | | | | | |
| | रोपणी से रोपण स्थल तक ट्रक / ट्रेक्टर द्वारा दूरी 11 से 20 कि. मी. थैली साईज 20x30 cm (50 %) | 2205 | पौधा | प्रति सैकडा | 0.60 | 4260 | 4260 | CF Rate |
| | रोपण स्थल के अन्दर सिरबोझ द्वारा | 2100 | पौधा | प्रति सैकडा | 0.40 | 2704.80 | 2705 | CF Rate |
| 14 | पौधा रोपण कार्य | 2100 | पौधा | प्रति सैकड़ा | 2 | 6.44 | 13524 | CF Rate |
| 15 | कीटनाशक एवं रासायनिक खाद का प्रयोग | | | | | | | |
| | 1. डी.ए.पी. का प्रयोग ( रोपण के समय एक बार एवं उपरान्त दो बार ) 25 ग्राम प्रति पौधा | 158 | कि.ग्रा. | प्रति कि.ग्रा. | 24.00 | 3780.00 | 3780 | Govt Rate |
| | 2. नीम कोटेड यूरिया का प्रयोग ( रोपण के समय एक बार एवं उपरान्त दो बार ) 25 ग्राम प्रति पौधा | 158 | कि.ग्रा. | प्रति कि.ग्रा. | 30.00 | 4725.00 | 4725 | Govt Rate |
| | 3. दीमक नाशक क्लोरोपायरोफास ( रोपण के समय एक बार 50 ग्राम प्रति पौधा ) | 105 | कि.ग्रा. | प्रति कि.ग्रा. | 25.00 | 2625.00 | 2625 | Govt Rate |

| | | | | | | | | |
|---|---|---|---|---|---|---|---|---|
| | 4. डी.ए.पी. युरिया डलवाई वर्ष में दो बार 25–25 ग्राम /पौधा . 26 ग्राम प्रति पौधा | 4200 | पौधा | प्रति सैकड़ा | 0.10 | 1352.40 | 1352 | CF Rate |
| 16 | रोपण उपरान्त थाला निर्माण कार्य 1 मीटर व्यास में | 2100 | पौधा | प्रति सैकड़ा | 1.25 | 8452.50 | 8453 | CF Rate |
| 17 | वर्षा उपरांत सफाई कार्य | 2.1 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 2.100 | हेक्टेयर | प्रति हेक्टे. | 53.80 | 36379.56 | 36380 | CF Rate |
| 18 | सिंचाई कार्य | | | | | | | |
| | जल प्रदाय एव सिंचाई कार्य ( अक्टूबर से मार्च तक ) 6 बार | 12600 | पौधा | प्रति पौधा | 5.50 | 69300 | 69300 | Tender Rate |
| 19 | निदाई एवं थाला निर्माण ( अक्टूबर से मार्च तक ) 6 बार | 12600 | पौधा | प्रति सैकड़ा | 1 | 40572 | 40572 | CF Rate |
| 20 | सुरक्षा कार्य एक श्रमिक 5 माह | 5 | माह | प्रति माह | 9650 | 48250 | 48250 | Labour Rate |
| 21 | निरीक्षण / सिंचाई पथ निर्माण | | | | | | 10000 | LS |
| 22 | अन्य कार्य | | | | | | | |
| | सुरक्षा हट / वाच टावर कार्य | | | | | | 20000 | LS |
| | गेट निर्माण सामग्री सहित | | | | | | 25000 | LS |
| 23 | अन्य विविध व्यय – ( बोर्ड, तार जाली परिवहन रस्सी,चूना,तार,पेंट,फोटोग्राफी, प्रोजेक्ट रिपोर्ट ,अन्य आकस्मिक व्यय, सिरबोझ द्वारा सामग्री का डम्पिंग स्थल से मौका स्थल तक परिवहन इत्यादि | | | | | | 25000 | LS |
| | **योग वर्ष 2023–24** | कुल योग | | | | | **2151427** | |

**सहायक वन संरक्षक**
**(ग्रथम)**
**पर्यावरण वानिकी वनमंडल**
**भोपाल**

**परिक्षेत्र अधिकारी**
**इकाई क्रमांक–दो**
**पर्यावरण वानिकी वनमंडल**
**भोपाल**

## विस्तृत तकनीकी प्राक्कलन – द्वितीय वर्ष (2024–25)

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दैनिक मजदूरी दर प्रति मानव दिवस | | 345 | | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | दर | | दर | राशि | |
| | | | | मानव दिवस | राशि | | | |
| 1 | पौधा का परिवहन कार्य (5%) (पौधा प्रत्यारोपण कार्य अंतर्गत) | 105 | पौधा | | | | | |
| | रोपणी से रोपण स्थल तक ट्रक/ट्रेक्टर द्वारा दूरी 11 से 20 कि. मी. थैली साईज 20x30 cm | 105 | पौधा | प्रति सैकड़ा | 0.60 | 217.06 | 217 | CF Rate |
| | रोपण स्थल के अन्दर सिरबोझा द्वारा | 105 | पौधा | प्रति सैकड़ा | 0.40 | 144.71 | 145 | CF Rate |
| 2 | प्रत्यारोपण हेतु मृत्य पौधों के स्थान पर नये पौधे लगाना (गड्ढा खुदाई, पौधा रोपण एवं निंदाई करना) | 105 | पौधा | प्रति सैकड़ा | 1.50 | 542.65 | 543 | CF Rate |
| 3 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य | 2.100 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 2.100 | हेक्टेयर | प्रति हेक्टेयर | 53.60 | 38926 | 38926 | CF Rate |
| 4 | निदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 2100 | पौधा | प्रति सैकड़ा | 1.25 | 9044.18 | 9044 | CF Rate |
| 5 | सिंचाई कार्य | | | | | | | |
| | 5.1 जल प्रदाय एवं सिंचाई कार्य 14 बार | 29400 | पौधा | प्रति पौधा | 6.00 | 176400.00 | 176400 | Tender Rate |
| | 5.2 सिंचाई के उपरांत निंदाई/गुढ़ाई 14 बार | 29400 | पौधा | प्रति सैकड़ा | 1 | 101294.76 | 101295 | CF Rate |
| 6 | कीटनाशक एवं रासायनिक खाद का प्रयोग | | | | | | | |
| | 1 डी.ए.पी. कय वर्ष में दो बार 25 ग्राम /पौधा | 105 | किग्रा | प्रति किग्रा | 24 | 2520 | 2520 | GOV.RATE |
| | 2 युरिया कय वर्ष में दो बार 25 ग्राम /पौधा | 105 | किग्रा | प्रति किग्रा | 5 | 562 | 562 | GOV.RATE |
| | 3 डीएपी युरिया डलवाई वर्ष में दो बार 25 ग्राम /पौधा | 4200 | पौधा | प्रति सैकड़ा | 1 | 14470.68 | 14471 | CF Rate |
| 7 | सुरक्षा कार्य एक श्रमिक 12 माह | 360 | दिवस | प्रति दिवस | 345 | 124034 | 124034 | Labour Rate |
| 8 | फेंसिंग मरम्मत कार्य | | | | | | 20000 | LS |
| 9 | निरीक्षण / सिंचाई पथ की मरम्मत/सुरक्षा हट मरम्मत | | | | | | 30000 | LS |
| 10 | अन्य विविध व्यय – (पोल्स पुताई, रस्सी,चूना,तार,पेंट,फोटोग्राफी, अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 30000 | LS |
| | | योग :– | | | | | 548157 | |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
इकाई क्रमांक–दो
पर्यावरण वानिकी वनमंडल
भोपाल

# विस्तृत तकनीकी प्राक्कलन – तृतीय वर्ष (2025–26)

दैनिक मजदूरी दर प्रति मानव दिवस 369

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर | | दर | राशि | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | पौधा का परिवहन कार्य (5%) (पौधा प्रत्यारोपण कार्य अंतर्गत) | 105 | पौधा | | | | | |
| | रोपणी से रोपण स्थल तक ट्रक/ट्रेक्टर द्वारा दूरी 11 से 20 कि. मी. थैली साईज 20x30 cm | 105 | पौधा | प्रति सैकड़ा | 0.60 | 232.25 | 232 | CF Rate |
| | रोपण स्थल के अन्दर सिरबोझ द्वारा | 105 | पौधा | प्रति सैकड़ा | 0.40 | 154.84 | 155 | CF Rate |
| 2 | प्रत्यारोपण हेतु मृत्य पौधो के स्थान पर नये पौधे लगाना (गड्ढा खुदाई, पौधा रोपण एवं निंदाई करना) | 105 | पौधा | प्रति सैकड़ा | 1.5 | 580.64 | 581 | CF Rate |
| 3 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य | 2.10 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 2.10 | हेक्टेयर | प्रति हेक्टेयर | 53.80 | 41651 | 41651 | CF Rate |
| 4 | निदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 2100 | प्रति पौधा | प्रति सैकड़ा | 1.25 | 9677.27 | 9677 | CF Rate |
| 5 | सिंचाई कार्य | | | | | | | |
| | 5.1 जल प्रदाय एवं सिंचाई कार्य 14 बार | 29400 | पौधा | प्रति पौधा | 6.00 | 176400 | 176400 | Tender Rate |
| | 5.2 सिंचाई के उपरांत निदाई/गुड़ाई 14 बार | 29400 | पौधा | प्रति सैकड़ा | 1 | 108385.39 | 108385 | CF Rate |
| 6 | कीटनाशक एवं रासायनिक खाद का प्रयोग | | | | | | | |
| | 1 डी.ए.पी. कय वर्ष में दो बार , 25 ग्राम /पौधा | 105 | किग्रा | प्रति किग्रा | 24 | 2520 | 2520 | GOV.RATE |
| | 1 युरिया कय वर्ष में दो बार , 25 ग्राम /पौधा | 105 | किग्रा | प्रति किग्रा | 5 | 562 | 562 | GOV.RATE |
| | 2 डीएपी युरिया डलवाई वर्ष में दो बार 25–25 ग्राम /पौधा | 4200 | पौधा | प्रति सैकड़ा | 0.1 | 1548.36 | 1548 | CF Rate |
| 7 | सुरक्षा कार्य एक श्रमिक 12 माह | 360 | दिवस | प्रति दिवस | 368.7 | 132717 | 132717 | Labour Rate |
| 8 | फेंसिंग मरम्मत कार्य | | | | | | 10000 | LS |
| 9 | निरीक्षण / सिंचाई पथ की मरम्मत/सुरक्षा हट मरम्मत | | | | | | 10000 | LS |
| 10 | अन्य विविध व्यय – (पोल्स पुताई, रस्सी,चूना,तार,पेंट,फोटोग्राफी, अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 10000 | LS |
| | | योग :– | | | | | 504429 | |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

क्षेत्र अधिकारी
इकाई क्रमांक–दो
पर्यावरण वानिकी वनमंडल
भोपाल

## विस्तृत तकनीकी प्राक्कलन – चतुर्थ वर्ष (2026–27)

दैनिक मजदूरी दर प्रति मानव दिवस 394

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर | | दर | राशि | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य | 2.100 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 2.100 | हेक्टेयर | प्रति हेक्टेयर | 53.60 | 44567 | 44567 | CF Rate |
| 2 | निंदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 2100 | पौधा | प्रति सैकड़ा | 1.25 | 10354.68 | 10355 | CF Rate |
| 3 | सिंचाई कार्य | | | | | | | |
| | जल प्रदाय एव सिंचाई कार्य 4 बार | 4200 | पौधा | प्रति पौधा | 6 | 25200.00 | 25200 | TENDER Rate |
| | सिंचाई के उपरांत निंदाई/गुड़ाई 4 बार | 4200 | पौधा | प्रति सैकड़ा | 1 | 16567.48 | 16567 | CF Rate |
| 4 | सुरक्षा कार्य एक श्रमिक 12 माह | 180 | दिवस | प्रति दिवस | 394.0 | 70920.00 | 70920 | Labour Rate |
| 5 | फॅसिंग मरम्मत कार्य | | | | | | 5000 | LS |
| 6 | अन्य विविध व्यय – (फेंसिंग पोल्स पुताई कार्य रस्सी,चूना,तार,पेंट,फोटोग्राफी, अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 5000 | LS |
| | | | | | योग :– | | 177609 | |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
इकाई क्रमांक–दो
पर्यावरण वानिकी वनमंडल
भोपाल

## विस्तृत तकनीकी प्राक्कलन – पंचम वर्ष (2027–28)

दैनिक मजदूरी दर प्रति मानव दिवस 392

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर | | दर | राशि | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य 100 प्रतिशत | 2.100 | हेक्टेयर | प्रति हेक्टेयर | 53.60 | 44288.16 | 44288 | CF Rate |
| 2 | निदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 2100 | पौधा | प्रति सैकड़ा | 1.25 | 10290.00 | 10290 | CF Rate |
| 3 | फेंसिंग मरम्मत कार्य | | | | | | 5000 | LS |
| 4 | निरीक्षण / सिंचाई पथ की मरम्मत | | | | | | 0 | LS |
| 5 | अन्य विविध व्यय – (पोल्स पुताई रस्सी,चूना,तार,पेंट,फोटोग्राफी,अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 5000 | LS |
| | | योग :– | | | | | 64578 | |

## भाग 4 – प्राक्कलित व्यय का गोशवारा

### वृक्षारोपण का रकबा — 2.100 हेक्ट. पौधा संख्या 2100

| क्र. | रोपण वर्ष | कार्य की मात्रा | प्रावधानित राशि | प्रति पौधा व्यय |
|---|---|---|---|---|
| 1 | प्रथम | भूमि तैयारी एवं पौधा रोपण | 2151427 | 1024 |
| 2 | द्वितीय | रोपण के पश्चात् प्रथम वर्ष का रखरखाव | 548157 | 261 |
| 3 | तृतीय | रोपण के पश्चात् द्वितीय वर्ष का रखरखाव | 504429 | 240 |
| 4 | चर्तुथ | रोपण के पश्चात् तृतीय वर्ष का रखरखाव | 177609 | 85 |
| 5 | पंचम | रोपण के पश्चात् चतुर्थ वर्ष का रखरखाव | 64578 | 36 |
| | **GRAND TOTAL OF PROJECT COST** | | **3446198** | **1915** |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
इकाई क्रमांक–दो
पर्यावरण वानिकी वनमंडल
भोपाल

वनसंरक्षक
पर्यावरण वानिकी वनमंडल
भोपाल

386

# पर्यावरण वानिकी वनमंडल भोपाल




## परिक्षेत्र इकाई क्रमांक 2

## कलियासोत डेम बफर जोनवृक्षारोपण,भोपाल भाग 2

## अवधि :– 2023–24 से 2027–28 तक

## रकबा – 2.100 हेक्टेयर

## पौध संख्या – 2100

वन संरक्षक,

पर्यावरण वानिकी वनमंडल,

भोपाल

# तकनीकी प्राक्कलन

## क्रियान्वयन एजेन्सी– पर्यावरण वानिकी वनमडंल,भोपाल

## कार्य स्थल – कलियासोत डेम बफर जोन का वृक्षारोपण भाग 2 (परिक्षेत्र इकाई–2)

## रोपण का रकबा – 2.1 हेक्टेयर (पौधा संख्या–2100)

## विस्तृत तकनीकी प्राक्कलन – प्रथम वर्ष (2023–24)

दैनिक मजदूरी दर प्रति मानव दिवस 322

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर प्रति मानव दिवस | | दर | राशि (रु.) | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | नक्शे के अनुरूप सर्वेक्षण एवं सीमांकन | 2.1 | हेक्टेयर | प्रति हेक्ट. | 0.45 | 304.29 | 304 | CF Rete |
| 2 | क्षेत्र तैयारी एंव सफाई कार्य | 2.1 | हेक्टेयर | प्रति हेक्ट. | 4.1 | 2772.4 | 2772 | CF Rete |
| 3 | रोपण क्षेत्र का घेराव (Fencing) | | | | | | | |
| | फेसिंग की लम्बाई | 950 | मीटर | | | | | |
| | 3.1 चैनलिंक क्रय | 1425 | व.मी. | प्रति व.मी. | 151 | 215175 | 215175 | LUN Rate |
| | 3.2 आर सी.सी.पोल क्रय | 380 | पोल | प्रति पोल | 242 | 91960 | 91960 | LUN Rate |
| | 3.3 बारबेड वायर क्रय | 475 | कि.ग्रा. | प्रति कि.ग्रा. | 99 | 47025 | 47025 | Gem Rate |
| | 3.4 वायडिंग वायर कय | 25 | कि.ग्रा. | प्रति कि.ग्रा. | 100 | 2500 | 2500 | MARKET RATE |
| 4 | पोल्स फिक्स कार्य सामग्री सहित एम –10 (1:3:6) (0.30x0.30x0.45 cm x 380 गडडे) = 15.39 घनमीटर गडडे के अंदर खम्बे का साइज घटाने पर (0.10x0.10x0.45 cm x 380 गडडे) = 1.71 घनमीटर =13.68 घन मीटर | 13.68 | घ.मी. | प्रति घ.मी. | 3890 | 53215.2 | 53215 | PWD SOR |
| 5 | पोल्स फिक्सिंग हेतु गढ्डा एलाइनमेन्ट/चिन्हाकन – गडडे खोदने के पूर्व रस्सी से लाईन डालना एवं चूने से गडडे हेतु निशान लगाना | 380 | गढढा | प्रति हजार गढढा | 2.50 | 305.90 | 306 | CF Rate |
| 6 | पोल्स फिक्स करने हेतु गडडा खोदना (0.30x0.30x0.45 cm ) अंतराल 3 मीटर प्रति 10 पोल उपरान्त सपोर्ट | 15.39 | घ.मी. | प्रति घ.मी. | 287 | 4416.93 | 4417 | PWD SOR |
| 7 | बारबेड वायर खीचकर वाइंडिग वायर से बंधवाई 03 तार मे | 2850 | र.मी. | प्रति र.मी. | 0.096 | 88099.20 | 88099 | CF Rate |
| | चैनलिंक जाली खीचकर वाइंडिग वायर से बंधवाई | 950 | र.मी. | प्रति 15 र.मी. | 1.000 | 21.46 | 20387 | |
| 8 | फेसिंग पोल्स पुताई सामग्री सहित | 238.60 | वर्ग मीटर | प्रति वर्ग मीटर | 41.00 | 9782.60 | 9783 | PWD Rate |
| 9 | रोपण हेतु स्टेकिंग अंतराल 3 X 3 Mtr. | 1800 | गढढा | प्रति हजार गढढा | 2.50 | 1449.00 | 1449 | CF Rate |
| 10 | पौधा रोपण हंतू गढडा खुदाई कार्य यांत्रिक साधन एवं मानव श्रम द्वारा– कुल गढडा संख्या | | | | | | | |
| | पौधा रोपण हंतू गढ्डा साईज 1m X 1 m X 1 m (कडी कोपरा छोटा बोल्डर ) | 2100 | घ.मी. | प्रति घ.मी. | 287 | 602700 | 602700 | PWD SOR |
| 11 | गढढों में मिटटी बदलाव एवं खाद देना ( मौके की स्थिति के अनुरूप परिवर्तन कर ) गढ्डा वार दोमट मिट्टी / खाद / रेत के उपजाउ मिश्रण से बदलाव प्रतिशत | 2100 | घ.मी. | | | | | |
| | समस्त गढ्डों में उपजाउ मिश्रण में दोमट मिट्टी की मात्रा (50 प्रतिशत) | 1050 | घ.मी. | प्रति घ.मी. | 238.99 | 250940 | 250940 | Tender Rate |
| | समस्त गढ्डों में उपजाउ मिश्रण में रेत मिट्टी की मात्रा (10 प्रतिशत) | 210 | घ.मी. | प्रति घ.मी. | 1140 | 239400 | 239400 | Tender Rate |
| | समस्त गढ्डों में उपजाउ मिश्रण में गोबर खाद (25 प्रतिशत) | 525 | घ.मी. | प्रति घ.मी. | 370 | 194250 | 194250 | Tender Rate |
| | अनुपातिक मिश्रण में दीमक मार कीटनाशक का मूल्य | 2100 | गड्ढा | प्रति सैकडा गड्ढा | 0.100 | 676.20 | 676 | CF Rate |
| | स्थानीय मिट्टी (15 प्रतिशत) | 315 | घ.मी. | | | | | |
| 12 | गढढों में मिट्टी उपजाउ मिश्रण का भराव | | | | | | | |
| | गढ्डा साईज 1mX 1m X 1 m ( कडी कोपरा छोटा बोल्डर ) | 2100 | गड्ढे | प्रति सैकडा | 1.50 | 4.83 | 10143 | CF Rate |
| 13 | पौधो का परिवहन कार्य (5% अतिरिक्त सहित) | | | | | | | |
| | रोपणी से रोपण स्थल तक ट्रक/ट्रेक्टर द्वारा दूरी 11 से 20 कि. मी. थैली साईज 20x30 cm (50 %) | 2205 | पौधा | प्रति सैकडा | 0.60 | 4260 | 4260 | CF Rate |
| | रोपण स्थल के अन्दर सिरबोझ द्वारा | 2100 | पौधा | प्रति सैकडा | 0.40 | 2704.80 | 2705 | CF Rate |
| 14 | पौधा रोपण कार्य | 2100 | पौधा | प्रति सैकड़ा | 2 | 6.44 | 13524 | CF Rate |
| 15 | कीटनाशक एवं रासायनिक खाद का प्रयोग | | | | | | | |
| | 1. डी.ए.पी. का प्रयोग ( रोपण के समय एक बार एवं उपरान्त दो बार ) 25 ग्राम प्रति पौधा | 158 | कि.ग्रा. | प्रति कि.ग्रा. | 24.00 | 3780.00 | 3780 | Govt Rate |
| | 2. नीम कोटेड यूरिया का प्रयोग ( रोपण के समय एक बार एवं उपरान्त दो बार ) 25 ग्राम प्रति पौधा | 158 | कि.ग्रा. | प्रति कि.ग्रा. | 30.00 | 4725.00 | 4725 | Govt Rate |
| | 3. दीमक नाशक क्लोरोपायरोफास ( रोपण के समय एक बार 50 ग्राम प्रति पौधा ) | 105 | कि.ग्रा. | प्रति कि.ग्रा. | 25.00 | 2625.00 | 2625 | Govt Rate |

| | | | | | | | | |
|---|---|---|---|---|---|---|---|---|
| | 4. डी.ए.पी. युरिया डलवाई वर्ष में दो बार 25--25 ग्राम /पौधा , 25 ग्राम प्रति पौधा | 4200 | पौधा | प्रति सैकड़ा | 0.10 | 1352.40 | 1352 | CF Rate |
| 16 | रोपण उपरान्त थाला निर्माण कार्य 1 मीटर व्यास में | 2100 | पौधा | प्रति सैकड़ा | 1.25 | 8452.50 | 8453 | CF Rate |
| 17 | वर्षा उपरांत सफाई कार्य | 2.1 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 2.100 | हेक्टेयर | प्रति हेक्टे. | 53.80 | 36379.56 | 36380 | CF Rate |
| 18 | सिंचाई कार्य | | | | | | | |
| | जल प्रदाय एव सिंचाई कार्य ( अक्टूबर से मार्च तक ) 6 बार | 12600 | पौधा | प्रति पौधा | 5.50 | 69300 | 69300 | Tender Rate |
| 19 | निदाई एवं थाला निर्माण ( अक्टूबर से मार्च तक ) 6 बार | 12600 | पौधा | प्रति सैकड़ा | 1 | 40572 | 40572 | CF Rate |
| 20 | सुरक्षा कार्य एक श्रमिक 5 माह | 5 | माह | प्रति माह | 9650 | 48250 | 48250 | Labour Rate |
| 21 | निरीक्षण/सिंचाई पथ निर्माण | | | | | | 10000 | LS |
| 22 | अन्य कार्य | | | | | | | |
| | सुरक्षा हट / वाच टावर कार्य | | | | | | 20000 | LS |
| | गेट निर्माण सामग्री सहित | | | | | | 25000 | LS |
| 23 | अन्य विविध व्यय – ( बोर्ड, तार जाली परिवहन रस्सी,चूना,तार,पेंट,फोटोग्राफी, प्रोजेक्ट रिपोर्ट ,अन्य आकस्मिक व्यय, सिरबोझ द्वारा सामग्री का डम्पिंग स्थल से मौका स्थल तक परिवहन इत्यादि | | | | | | 25000 | LS |
| | योग वर्ष 2023–24 | कुल योग | | | | | **2151427** | |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
इकाई क्रमांक–दो
पर्यावरण वानिकी वनमंडल
भोपाल

## विस्तृत तकनीकी प्राक्कलन – द्वितीय वर्ष (2024–25)

| क्र. | कार्य विवरण | कार्य की मात्रा | इकाई | दैनिक मजदूरी दर प्रति मानव दिवस | | | 345 | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | दर | | दर | राशि | |
| | | | | मानव दिवस | राशि | | | |
| 1 | पौधा का परिवहन कार्य (5%) (पौधा प्रत्यारोपण कार्य अंतर्गत) | 105 | पौधा | | | | | |
| | रोपणी से रोपण स्थल तक ट्रक/ट्रेक्टर द्वारा दूरी 11 से 20 कि. मी. थैली साईज 20x30 cm | 105 | पौधा | प्रति सैकड़ा | 0.60 | 217.06 | 217 | CF Rate |
| | रोपण स्थल के अन्दर सिरबोझ द्वारा | 105 | पौधा | प्रति सैकड़ा | 0.40 | 144.71 | 145 | CF Rate |
| 2 | प्रत्यारोपण हेतु मृत्य पौधों के स्थान पर नये पौधे लगाना (गड्ढा खुदाई, पौधा रोपण एवं निंदाई करना) | 105 | पौधा | प्रति सैकड़ा | 1.50 | 542.65 | 543 | CF Rate |
| 3 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य | 2.100 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 2.100 | हेक्टेयर | प्रति हेक्टेयर | 63.80 | 38926 | 38926 | CF Rate |
| 4 | निदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 2100 | पौधा | प्रति सैकड़ा | 1.25 | 9044.18 | 9044 | CF Rate |
| 5 | सिंचाई कार्य | | | | | | | |
| | 5.1 जल प्रदाय एव सिंचाई कार्य 14 बार | 29400 | पौधा | प्रति पौधा | 6.00 | 176400.00 | 176400 | Tender Rate |
| | 5.2 सिंचाई के उपरांत निदाई/गुढ़ाई 14 बार | 29400 | पौधा | प्रति सैकड़ा | 1 | 101294.76 | 101295 | CF Rate |
| 6 | कीटनाशक एवं रासायनिक खाद का प्रयोग | | | | | | | |
| | 1 डी.ए.पी. कय वर्ष में दो बार 25 ग्राम /पौधा | 105 | किग्रा | प्रति किग्रा | 24 | 2520 | 2520 | GOV.RATE |
| | 2 युरिया कय वर्ष में दो बार 25 ग्राम /पौधा | 105 | किग्रा | प्रति किग्रा | 5 | 562 | 562 | GOV.RATE |
| | 3 डीएपी युरिया उलवाई वर्ष में दो बार 25 ग्राम /पौधा | 4200 | पौधा | प्रति सैकड़ा | 1 | 14470.68 | 14471 | CF Rate |
| 7 | सुरक्षा कार्य एक श्रमिक 12 माह | 360 | दिवस | प्रति दिवस | 345 | 124034 | 124034 | Labour Rate |
| 8 | फेंसिंग मरम्मत कार्य | | | | | | 20000 | LS |
| 9 | निरीक्षण / सिंचाई पथ की मरम्मत/सुरक्षा हट मरम्मत | | | | | | 30000 | LS |
| 10 | अन्य विविध व्यय – (पोल्स पुताई, रस्सी,चूना,तार,पेट,फोटोग्राफी, अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 30000 | LS |
| | | योग :– | | | | | 548157 | |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
इकाई क्रमांक–दो
पर्यावरण वानिकी वनमंडल
भोपाल

# विस्तृत तकनीकी प्राक्कलन – तृतीय वर्ष (2025–26)

दैनिक मजदूरी दर प्रति मानव दिवस 369

| क्र. | कार्य विवरण | कार्य की मात्रा | इकाई | दर | | दर | राशि | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | पौधा का परिवहन कार्य (5%) (पौधा प्रत्यारोपण कार्य अंतर्गत) | 105 | पौधा | | | | | |
| | रोपणी से रोपण स्थल तक ट्रक/ट्रेक्टर द्वारा दूरी 11 से 20 कि. मी. थैली साईज 20x30 cm | 105 | पौधा | प्रति सैकड़ा | 0.60 | 232.25 | 232 | CF Rate |
| | रोपण स्थल के अन्दर सिरबोझ द्वारा | 105 | पौधा | प्रति सैकड़ा | 0.40 | 154.84 | 155 | CF Rate |
| 2 | प्रत्यारोपण हेतु मृत्य पौधों के स्थान पर नये पौधे लगाना (गड्ढा खुदाई, पौधा रोपण एवं निंदाई करना) | 105 | पौधा | प्रति सैकड़ा | 1.5 | 580.64 | 581 | CF Rate |
| 3 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य | 2.10 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 2.10 | हेक्टेयर | प्रति हेक्टेयर | 53.80 | 41651 | 41651 | CF Rate |
| 4 | निदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 2100 | प्रति पौधा | प्रति सैकड़ा | 1.25 | 9677.27 | 9677 | CF Rate |
| 5 | सिंचाई कार्य | | | | | | | |
| | 5.1 जल प्रदाय एव सिंचाई कार्य 14 बार | 29400 | पौधा | प्रति पौधा | 6.00 | 176400 | 176400 | Tender Rate |
| | 5.2 सिंचाई के उपरांत निंदाई/गुढ़ाई 14 बार | 29400 | पौधा | प्रति सैकड़ा | 1 | 108385.39 | 108385 | CF Rate |
| 6 | कीटनाशक एवं रासायनिक खाद का प्रयोग | | | | | | | |
| | 1 डी.ए.पी. कय वर्ष में दो बार , 25 ग्राम /पौधा | 105 | किग्रा | प्रति किग्रा | 24 | 2520 | 2520 | GOV.RATE |
| | 1 युरिया कय वर्ष में दो बार , 25 ग्राम /पौधा | 105 | किग्रा | प्रति किग्रा | 5 | 562 | 562 | GOV.RATE |
| | 2 डीएपी युरिया डलवाई वर्ष में दो बार 25–25 ग्राम /पौधा | 4200 | पौधा | प्रति सैकड़ा | 0.1 | 1548.36 | 1548 | CF Rate |
| 7 | सुरक्षा कार्य एक श्रमिक 12 माह | 360 | दिवस | प्रति दिवस | 368.7 | 132717 | 132717 | Labour Rate |
| 8 | फेंसिंग मरम्मत कार्य | | | | | | 10000 | LS |
| 9 | निरीक्षण / सिंचाई पथ की मरम्मत/सुरक्षा हट मरम्मत | | | | | | 10000 | LS |
| 10 | अन्य विविध व्यय – (पोल्स पुताई, रस्सी,चूना,तार,पैंट,फोटोग्राफी, अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 10000 | LS |
| | | योग :– | | | | | **504429** | |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
इकाई क्रमांक–दो
पर्यावरण वानिकी वनमंडल
भोपाल

## विस्तृत तकनीकी प्राक्कलन – चतुर्थ वर्ष (2026–27)

दैनिक मजदूरी दर प्रति मानव दिवस 394

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर | | दर | राशि | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य | 2.100 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 2.100 | हेक्टेयर | प्रति हेक्टेयर | 53.80 | 44567 | 44567 | CF Rate |
| 2 | निंदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 2100 | पौधा | प्रति सैकड़ा | 1.25 | 10354.68 | 10355 | CF Rate |
| 3 | सिंचाई कार्य | | | | | | | |
| | जल प्रदाय एव सिंचाई कार्य 4 बार | 4200 | पौधा | प्रति पौधा | 6 | 25200.00 | 25200 | TENDER Rate |
| | सिंचाई के उपरांत निंदाई / गुड़ाई 4 बार | 4200 | पौधा | प्रति सैकड़ा | 1 | 16567.48 | 16567 | CF Rate |
| 4 | सुरक्षा कार्य एक श्रमिक 12 माह | 180 | दिवस | प्रति दिवस | 394.0 | 70920.00 | 70920 | Labour Rate |
| 5 | फेंसिंग मरम्मत कार्य | | | | | | 5000 | LS |
| 6 | अन्य विविध व्यय – (फेंसिंग पोल्स पुताई कार्य रस्सी,चूना,तार,पेंट,फोटोग्राफी, अनुश्रवण / मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 5000 | LS |
| | | | | | योग :– | | 177609 | |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
ईकाई क्रमांक–दो
पर्यावरण वानिकी वनमंडल
भोपाल

## विस्तृत तकनीकी प्राक्कलन – पंचम वर्ष (2027–28)

दैनिक मजदूरी दर प्रति मानव दिवस 392

| क्र. | कार्य विवरण | कार्य की मात्रा | इकाई | दर | | दर | राशि | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य 100 प्रतिशत | 2.100 | हेक्टेयर | प्रति हेक्टेयर | 53.80 | 44288.16 | 44288 | CF Rate |
| 2 | निदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 2100 | पौधा | प्रति सैकड़ा | 1.25 | 10290.00 | 10290 | CF Rate |
| 3 | फेंसिंग मरम्मत कार्य | | | | | | 5000 | LS |
| 4 | निरीक्षण / सिंचाई पथ की मरम्मत | | | | | | 0 | LS |
| 5 | अन्य विविध व्यय – (पोल्स पुताई रस्सी,चूना,तार,पेंट,फोटोग्राफी,अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 5000 | LS |
| | | | | | योग :– | | 64578 | |

## भाग 4 – प्राक्कलित व्यय का गोशवारा

### वृक्षारोपण का रकबा — 2.100 हेक्ट. पौधा संख्या 2100

| क्र. | रोपण वर्ष | कार्य की मात्रा | प्राक्कलित राशि | प्रति पौधा व्यय |
|---|---|---|---|---|
| 1 | प्रथम | भूमि तैयारी एवं पौधा रोपण | 2151427 | 1024 |
| 2 | द्वितीय | रोपण के पश्चात् प्रथम वर्ष का रखरखाव | 548157 | 261 |
| 3 | तृतीय | रोपण के पश्चात् द्वितीय वर्ष का रखरखाव | 504429 | 240 |
| 4 | चर्तुथ | रोपण के पश्चात् तृतीय वर्ष का रखरखाव | 177609 | 85 |
| 5 | पंचम | रोपण के पश्चात् चतुर्थ वर्ष का रखरखाव | 64578 | 36 |
| | **GRAND TOTAL OF PROJECT COST** | | **3446198** | **1915** |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
इकाई क्रमांक–दो
पर्यावरण वानिकी वनमंडल
भोपाल

वनसंरक्षक
पर्यावरण वानिकी वनमंडल
भोपाल

393

# पर्यावरण वानिकी वनमंडल भोपाल




## परिक्षेत्र इकाई क्रमांक 2

## कलियासोत डेम बफर जोनवृक्षारोपण,भोपाल भाग 3

अवधि :– 2023–24 से 2027–28 तक

रकबा – 2.100 हेक्टेयर

पौध संख्या – 2100

वन संरक्षक,

पर्यावरण वानिकी वनमंडल,

भोपाल

# तकनीकी प्राक्कलन

## क्रियान्वयन एजेन्सी– पर्यावरण वानिकी वनमडंल,भोपाल

## कार्य स्थल – कलियासोत डेम बफर जोन का वृक्षारोपण भाग 3 (परिक्षेत्र इकाई–2)

## रोपण का रकबा – 2.1 हेक्टेयर (पौधा संख्या–2100)

## विस्तृत तकनीकी प्राक्कलन – प्रथम वर्ष (2023–24)

दैनिक मजदूरी दर प्रति मानव दिवस 322

| क्र. | कार्य विवरण | कार्य की मात्रा | इकाई | दर प्रति मानव दिवस | | दर | राशि (रु.) | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | नक्शे के अनुरूप सर्वेक्षण एवं सीमांकन | 2.1 | हेक्टेयर | प्रति हेक्ट. | 0.45 | 304.29 | 304 | CF Rate |
| 2 | क्षेत्र तैयारी एंव सफाई कार्य | 2.1 | हेक्टेयर | प्रति हेक्ट. | 4.1 | 2772.4 | 2772 | CF Rate |
| 3 | रोपण क्षेत्र का घेराव (Fencing) | | | | | | | |
| | फेसिंग की लम्बाई | 950 | मीटर | | | | | |
| | 3.1 चैनलिंक क्रय | 1425 | व.मी. | प्रति व.मी. | 151 | 215175 | 215175 | LUN Rate |
| | 3.2 आर सी.सी.पोल क्रय | 380 | पोल | प्रति पोल | 242 | 91960 | 91960 | LUN Rate |
| | 3.3 बारबेड वायर क्रय | 475 | कि.ग्रा. | प्रति कि.ग्रा. | 99 | 47025 | 47025 | Gem Rate |
| | 3.4 वायडिंग वायर कय | 25 | कि.ग्रा. | प्रति कि.ग्रा. | 100 | 2500 | 2500 | MARKET RATE |
| 4 | पोल्स फिक्स कार्य सामग्री सहित एम –10 (1:3:6) (0.30x0.30x0.45 cm x 380 गडडे) = 15.39 घनमीटर गड्डे के अंदर खम्बे का साइज घटाने पर (0.10x0.10x0.45 cm x 380 गडडे) = 1.71 घनमीटर =13.68 घन मीटर | 13.68 | घ.मी. | प्रति घ.मी. | 3890 | 53215.2 | 53215 | PWD SOR |
| 5 | पोल्स फिक्सिंग हेतु गढ्डा एलाइनमेन्ट/चिन्हाकन – गडडे खोदने के पूर्व रस्सी से लाईन डालना एवं चूने से गडडे हेतु निशान लगाना | 380 | गढढा | प्रति हजार गढढा | 2.50 | 305.90 | 306 | CF Rate |
| 6 | पोल्स फिक्स करने हेतु गडडा खोदना (0.30x0.30x0.45 cm ) अंतराल 3 मीटर प्रति 10 पोल उपरान्त सपोर्ट | 15.39 | घ.मी. | प्रति घ.मी. | 287 | 4416.93 | 4417 | PWD SOR |
| 7 | बारबेड वायर खीचकर वाइंडिग वायर से बंधवाई 03 तार मे | 2850 | र.मी. | प्रति र.मी. | 0.096 | 88099.20 | 88099 | CF Rate |
| | चैनलिंक जाली खीचकर वाइंडिग वायर से बंधवाई | 950 | र.मी. | प्रति 15 र.मी. | 1.000 | 21.46 | 20387 | |
| 8 | फेसिंग पोल्स पुताई सामग्री सहित | 238.60 | वर्ग मीटर | प्रति वर्ग मीटर | 41.00 | 9782.60 | 9783 | PWD Rate |
| 9 | रोपण हेतु स्टेकिंग अंतराल 3 X 3 Mtr. | 1800 | गढढा | प्रति हजार गढढा | 2.50 | 1449.00 | 1449 | CF Rate |
| 10 | पौधा रोपण हंतू गढडा खुदाई कार्य यांत्रिक साधन एवं मानव श्रम द्वारा– कुल गढडा संख्या | | | | | | | |
| | पौधा रोपण हंतू गढ्डा साईज 1m X 1 m X 1 m (कडी कोपरा छोटा बोल्डर ) | 2100 | घ.मी. | प्रति घ.मी. | 287 | 602700 | 602700 | PWD SOR |
| 11 | गढडों में मिटटी बदलाव एवं खाद देना ( मौके की स्थिति के अनुरूप परिवर्तन कर ) गढ्डा वार दोमट मिट्टी / खाद / रेत के उपजाउ मिश्रण से बदलाव प्रतिशत | 2100 | घ.मी. | | | | | |
| | समस्त गढ्डों में उपजाउ मिश्रण में दोमट मिट्टी की मात्रा (50 प्रतिशत) | 1050 | घ.मी. | प्रति घ.मी. | 238.99 | 250940 | 250940 | Tender Rate |
| | समस्त गढ्डों में उपजाउ मिश्रण में रेत मिट्टी की मात्रा (10 प्रतिशत) | 210 | घ.मी. | प्रति घ.मी. | 1140 | 239400 | 239400 | Tender Rate |
| | समस्त गढ्डों में उपजाउ मिश्रण में गोबर खाद (25 प्रतिशत) | 525 | घ.मी. | प्रति घ.मी. | 370 | 194250 | 194250 | Tender Rate |
| | अनुपातिक मिश्रण में दीमक मार कीटनाशक का मूल्य | 2100 | गड्ढा | प्रति सैकडा गड्ढा | 0.100 | 676.20 | 676 | CF Rate |
| | स्थानीय मिट्टी (15 प्रतिशत) | 315 | घ.मी. | | | | | |
| 12 | गढढों में मिट्टी उपजाउ मिश्रण का भराव | | | | | | | |
| | गढ्डा साईज 1mX 1m X 1 m ( कडी कोपरा छोटा बोल्डर ) | 2100 | गड्ढे | प्रति सैकडा | 1.50 | 4.83 | 10143 | CF Rate |
| 13 | पौधो का परिवहन कार्य (5% अतिरिक्त सहित) | | | | | | | |
| | रोपणी से रोपण स्थल तक ट्रक/ट्रेक्टर द्वारा दूरी 11 से 20 कि. मी. थैली साईज 20x30 cm (50 %) | 2205 | पौधा | प्रति सैकडा | 0.60 | 4260 | 4260 | CF Rate |
| | रोपण स्थल के अन्दर सिरबोझ द्वारा | 2100 | पौधा | प्रति सैकडा | 0.40 | 2704.80 | 2705 | CF Rate |
| 14 | पौधा रोपण कार्य | 2100 | पौधा | प्रति सैकड़ा | 2 | 6.44 | 13524 | CF Rate |
| 15 | कीटनाशक एवं रासायनिक खाद का प्रयोग | | | | | | | |
| | 1. डी.ए.पी. का प्रयोग ( रोपण के समय एक बार एवं उपरान्त दो बार ) 25 ग्राम प्रति पौधा | 158 | कि.ग्रा. | प्रति कि.ग्रा. | 24.00 | 3780.00 | 3780 | Govt Rate |
| | 2. नीम कोटेड यूरिया का प्रयोग ( रोपण के समय एक बार एवं उपरान्त दो बार ) 25 ग्राम प्रति पौधा | 158 | कि.ग्रा. | प्रति कि.ग्रा. | 30.00 | 4725.00 | 4725 | Govt Rate |
| | 3. दीमक नाशक क्लोरोपायरोफास ( रोपण के समय एक बार 50 ग्राम प्रति पौधा ) | 105 | कि.ग्रा. | प्रति कि.ग्रा. | 25.00 | 2625.00 | 2625 | Govt Rate |

| | | | | | | | | |
|---|---|---|---|---|---|---|---|---|
| | 4. डी.ए.पी. युरिया डलवाई वर्ष में दो बार 25–25 ग्राम /पौधा , 25 ग्राम प्रति पौधा | 4200 | पौधा | प्रति सैकड़ा | 0.10 | 1352.40 | 1352 | CF Rate |
| 16 | रोपण उपरान्त थाला निर्माण कार्य 1 मीटर व्यास में | 2100 | पौधा | प्रति सैकड़ा | 1.25 | 8452.50 | 8453 | CF Rate |
| 17 | वर्षा उपरांत सफाई कार्य | 2.1 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 2.100 | हेक्टेयर | प्रति हेक्टे. | 53.80 | 36379.56 | 36380 | CF Rate |
| 18 | सिंचाई कार्य | | | | | | | |
| | जल प्रदाय एव सिंचाई कार्य ( अक्टूबर से मार्च तक ) 6 बार | 12600 | पौधा | प्रति पौधा | 5.50 | 69300 | 69300 | Tender Rate |
| 19 | निदाई एवं थाला निर्माण ( अक्टूबर से मार्च तक ) 6 बार | 12600 | पौधा | प्रति सैकड़ा | 1 | 40572 | 40572 | CF Rate |
| 20 | सुरक्षा कार्य एक श्रमिक 5 माह | 5 | माह | प्रति माह | 9650 | 48250 | 48250 | Labour Rate |
| 21 | निरीक्षण/सिंचाई पथ निर्माण | | | | | | 10000 | LS |
| 22 | अन्य कार्य | | | | | | | |
| | सुरक्षा हट / वाच टावर कार्य | | | | | | 20000 | LS |
| | गेट निर्माण सामग्री सहित | | | | | | 25000 | LS |
| 23 | अन्य विविध व्यय – ( बोर्ड, तार जाली परिवहन रस्सी,चूना,तार,पेंट,फोटोग्राफी, प्रोजेक्ट रिपोर्ट ,अन्य आकस्मिक व्यय, सिरदोझ द्वारा सामग्री का डम्पिंग स्थल से मौका स्थल तक परिवहन इत्यादि | | | | | | 25000 | LS |
| | **योग वर्ष 2023–24** | | | कुल योग | | | **2151427** | |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
इकाई क्रमांक–दो
पर्यावरण वानिकी वनमंडल
भोपाल

## विस्तृत तकनीकी प्राक्कलन – द्वितीय वर्ष (2024–25)

| | | | | दैनिक मजदूरी दर प्रति मानव दिवस | | | 345 | |
|---|---|---|---|---|---|---|---|---|
| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर | | दर | राशि | रिमार्क |
| | | | | मानव दिवस | राशि | | | |
| 1 | पौधा का परिवहन कार्य (5%) (पौधा प्रत्यारोपण कार्य अंतर्गत) | 105 | पौधा | | | | | |
| | रोपणी से रोपण स्थल तक ट्रक/ट्रेक्टर द्वारा दूरी 11 से 20 कि. मी. थैली साईज 20x30 cm | 105 | पौधा | प्रति सैकड़ा | 0.60 | 217.06 | 217 | CF Rate |
| | रोपण स्थल के अन्दर सिरबोझ द्वारा | 105 | पौधा | प्रति सैकड़ा | 0.40 | 144.71 | 145 | CF Rate |
| 2 | प्रत्यारोपण हेतु मृत्य पौधों के स्थान पर नये पौधे लगाना (गड्ढा खुदाई, पौधा रोपण एवं निंदाई करना) | 105 | पौधा | प्रति सैकड़ा | 1.50 | 542.65 | 543 | CF Rate |
| 3 | वर्षा उपरान्त अवांछित घास, मालवा, कचरा सफाई कार्य | 2.100 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 2.100 | हेक्टेयर | प्रति हेक्टेयर | 53.80 | 38926 | 38926 | CF Rate |
| 4 | निदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 2100 | पौधा | प्रति सैकड़ा | 1.25 | 9044.18 | 9044 | CF Rate |
| 5 | सिंचाई कार्य | | | | | | | |
| | 5.1 जल प्रदाय एव सिंचाई कार्य 14 बार | 29400 | पौधा | प्रति पौधा | 6.00 | 176400.00 | 176400 | Tender Rate |
| | 5.2 सिंचाई के उपरांत निंदाई/गुढ़ाई 14 बार | 29400 | पौधा | प्रति सैकड़ा | 1 | 101294.76 | 101295 | CF Rate |
| 6 | कीटनाशक एवं रासायनिक खाद का प्रयोग | | | | | | | |
| | 1 डी.ए.पी. कय वर्ष में दो बार 25 ग्राम /पौधा | 105 | किग्रा | प्रति किग्रा | 24 | 2520 | 2520 | GOV.RATE |
| | 2 युरिया कय वर्ष में दो बार 25 ग्राम /पौधा | 105 | किग्रा | प्रति किग्रा | 5 | 562 | 562 | GOV.RATE |
| | 3 डीएपी युरिया डलवाई वर्ष में दो बार 25 ग्राम /पौधा | 4200 | पौधा | प्रति सैकड़ा | 1 | 14470.68 | 14471 | CF Rate |
| 7 | सुरक्षा कार्य एक श्रमिक 12 माह | 360 | दिवस | प्रति दिवस | 345 | 124034 | 124034 | Labour Rate |
| 8 | फेंसिंग मरम्मत कार्य | | | | | | 20000 | LS |
| 9 | निरीक्षण / सिंचाई पथ की मरम्मत/सुरक्षा हट मरम्मत | | | | | | 30000 | LS |
| 10 | अन्य विविध व्यय – (पोल्स पुताई, रस्सी,सूना,तार,पेंट,फोटोग्राफी, अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 30000 | LS |
| | | योग :– | | | | | 548157 | |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण यानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
इकाई क्रमांक–दो
पर्यावरण यानिकी वनमंडल
भोपाल

## विस्तृत तकनीकी प्राक्कलन – तृतीय वर्ष (2025–26)

दैनिक मजदूरी दर प्रति मानव दिवस 369

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर | | दर | राशि | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | पौधा का परिवहन कार्य (5%) (पौधा प्रत्यारोपण कार्य अंतर्गत) | 105 | पौधा | | | | | |
| | रोपणी से रोपण स्थल तक ट्रक/ट्रेक्टर द्वारा दूरी 11 से 20 कि. मी. थैली साईज 20x30 cm | 105 | पौधा | प्रति सैकड़ा | 0.60 | 232.25 | 232 | CF Rate |
| | रोपण स्थल के अन्दर सिरबोझ द्वारा | 105 | पौधा | प्रति सैकड़ा | 0.40 | 154.84 | 155 | CF Rate |
| 2 | प्रत्यारोपण हेतु मृत्य पौधों के स्थान पर नये पौधे लगाना (गड्ढा खुदाई, पौधा रोपण एवं निंदाई करना) | 105 | पौधा | प्रति सैकड़ा | 1.5 | 580.64 | 581 | CF Rate |
| 3 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य | 2.10 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 2.10 | हेक्टेयर | प्रति हेक्टेयर | 53.80 | 41651 | 41651 | CF Rate |
| 4 | निदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 2100 | प्रति पौधा | प्रति सैकड़ा | 1.25 | 9677.27 | 9677 | CF Rate |
| 5 | सिंचाई कार्य | | | | | | | |
| | 5.1 जल प्रदाय एव सिंचाई कार्य 14 बार | 29400 | पौधा | प्रति पौधा | 6.00 | 176400 | 176400 | Tender Rate |
| | 5.2 सिंचाई के उपरांत निंदाई/गुढाई 14 बार | 29400 | पौधा | प्रति सैकड़ा | 1 | 108385.39 | 108385 | CF Rate |
| 6 | कीटनाशक एवं रासायनिक खाद का प्रयोग | | | | | | | |
| | 1 डी.ए.पी. कय वर्ष में दो बार , 25 ग्राम /पौधा | 105 | किग्रा | प्रति किग्रा | 24 | 2520 | 2520 | GOV.RATE |
| | 1 युरिया कय वर्ष में दो बार , 25 ग्राम /पौधा | 105 | किग्रा | प्रति किग्रा | 5 | 562 | 562 | GOV.RATE |
| | 2 डीएपी युरिया डलवाई वर्ष में दो बार 25–25 ग्राम /पौधा | 4200 | पौधा | प्रति सैकड़ा | 0.1 | 1548.36 | 1548 | CF Rate |
| 7 | सुरक्षा कार्य एक श्रमिक 12 माह | 360 | दिवस | प्रति दिवस | 368.7 | 132717 | 132717 | Labour Rate |
| 8 | फेंसिंग मरम्मत कार्य | | | | | | 10000 | LS |
| 9 | निरीक्षण / सिंचाई पथ की मरम्मत/सुरक्षा हट मरम्मत | | | | | | 10000 | LS |
| 10 | अन्य विविध व्यय – (पोल्स पुताई, रस्सी,चूना,तार,पेंट,फोटोग्राफी, अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 10000 | LS |
| | | योग :– | | | | | **504429** | |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
इकाई कमांक–दो
पर्यावरण वानिकी वनमंडल
भोपाल

## विस्तृत तकनीकी प्राक्कलन – चतुर्थ वर्ष (2026–27)

दैनिक मजदूरी दर प्रति मानव दिवस 394

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर | | दर | राशि | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य | 2.100 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 2.100 | हेक्टेयर | प्रति हेक्टेयर | 53.80 | 44567 | 44567 | CF Rate |
| 2 | निदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 2100 | पौधा | प्रति सैकड़ा | 1.25 | 10354.68 | 10355 | CF Rate |
| 3 | सिंचाई कार्य | | | | | | | |
| | जल प्रदाय एव सिंचाई कार्य 4 बार | 4200 | पौधा | प्रति पौधा | 6 | 25200.00 | 25200 | TENDER Rate |
| | सिंचाई के उपरांत निवाई/गुड़ाई 4 बार | 4200 | पौधा | प्रति सैकड़ा | 1 | 16567.48 | 16567 | CF Rate |
| 4 | सुरक्षा कार्य एक श्रमिक 12 माह | 180 | दिवस | प्रति दिवस | 394.0 | 70920.00 | 70920 | Labour Rate |
| 5 | फेंसिंग मरम्मत कार्य | | | | | | 5000 | LS |
| 6 | अन्य विविध व्यय – (फेंसिंग पोल्स पुताई कार्य रस्सी,चूना,तार,पेंट,फोटोग्राफी, अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 5000 | LS |
| | | | | | योग :– | | 177609 | |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
ईकाई क्रमांक–दो
पर्यावरण वानिकी वनमंडल
भोपाल

## विस्तृत तकनीकी प्राक्कलन – पंचम वर्ष (2027–28)

दैनिक मजदूरी दर प्रति मानव दिवस 392

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर | | दर | राशि | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य 100 प्रतिशत | 2.100 | हेक्टेयर | प्रति हेक्टेयर | 53.80 | 44288.16 | 44288 | CF Rate |
| 2 | निदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 2100 | पौधा | प्रति सैकड़ा | 1.25 | 10290.00 | 10290 | CF Rate |
| 3 | फेंसिंग मरम्मत कार्य | | | | | | 5000 | LS |
| 4 | निरीक्षण / सिंचाई पथ की मरम्मत | | | | | | 0 | LS |
| 5 | अन्य विविध व्यय – (पोल्स पुताई रस्सी,चूना,तार,पेंट,फोटोग्राफी,अनुश्रवण / मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 5000 | LS |
| | | | | | योग :– | | 64578 | |

## भाग 4 – प्राक्कलित व्यय का गोशवारा

### वृक्षारोपण का रकबा — 2.100 हेक्ट. पौधा संख्या 2100

| क्र. | रोपण वर्ष | कार्य की मात्रा | प्राक्कलित राशि | प्रति पौधा व्यय |
|---|---|---|---|---|
| 1 | प्रथम | भूमि तैयारी एवं पौधा रोपण | 2151427 | 1024 |
| 2 | द्वितीय | रोपण के पश्चात् प्रथम वर्ष का रखरखाव | 548157 | 261 |
| 3 | तृतीय | रोपण के पश्चात् द्वितीय वर्ष का रखरखाव | 504429 | 240 |
| 4 | चर्तुथ | रोपण के पश्चात् तृतीय वर्ष का रखरखाव | 177609 | 85 |
| 5 | पंचम | रोपण के पश्चात् चतुर्थ वर्ष का रखरखाव | 64578 | 36 |
| | **GRAND TOTAL OF PROJECT COST** | | **3446198** | **1915** |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

क्षेत्रीय अधिकारी
इकाई क्रमांक–दो
पर्यावरण वानिकी वनमंडल
भोपाल

वनसंरक्षक
पर्यावरण वानिकी वनमंडल
भोपाल

# कार्यालय पर्यावरण वानिकी वनमंडल भोपाल (म0प्र0)

पता – सी.पी.ए. बिल्डिंग ई–5 अरेरा कॉलोनी,बिट्टन मार्केट भोपाल –462016

E-Mail :-dfoevaniki@mp.gov.in Phone :- 0755-2462079


क्रमांक/लेखा/2078 भोपाल, दिनांक 12/09/23

प्रति,

वन संरक्षक
भोपाल वृत्त
भोपाल

विषय :– केरवा डेम बफर जोन वृक्षारोपण का प्राक्कलन प्रस्तुत करने बाबत्।

संदर्भः– परिक्षेत्र अधिकारी इकाई क्रमांक–3 का पत्र क्रमांक 588 दिनांक 12.09.2023

––00––

विषयांतर्गत लेख है कि केरवा डेम बफर जोन वृक्षारोपण भाग–1,2 एवं 3 के प्राक्कलन तैयार कर 01 प्रतियों में प्रशासकीय एवं तकनीकी स्वीकृति हेतु संलग्न प्रस्तुत है।

| S.No. | Plantation Name | Area (Ha.) | DPR Cost (Lacs) | Status of Sanction | Timeline of Competion |
|---|---|---|---|---|---|
| 1 | Kerwa Dam Buffer Zone Part-1 | 2.100 | 34.46 | Project submitted to CF Bhopal | Plantation completion in one Year. Project completion of Plantation is 5 Years |
| 2 | Kerwa Dam Buffer Zone Part-2 | 2.100 | 34.46 | | |
| 3 | Kerwa Dam Buffer Zone Part-3 | 1.800 | 29.33 | | |

संलग्न : केरवा डेम बफर जोन भाग–1,2 एवं 3
प्राक्कलन 01 प्रतियों में

वन संरक्षक
पर्यावरण वानिकी,वनमंडल
भोपाल

# पर्यावरण वानिकी वनमंडल भोपाल




## परिक्षेत्र इकाई क्रमांक 3

## कैरवा डेम बफर जोन वृक्षारोपण,भोपाल

भाग - 1

## अवधि :– 2023–24 से 2027–28 तक

## रकबा – 2.100 हेक्टेयर

## पौधा संख्या – 2100

वन संरक्षक,

पर्यावरण वानिकी वनमंडल,

भोपाल

# तकनीकी प्राक्कलन

## क्रियान्वयन एजेन्सी– पर्यावरण वानिकी वनमडंल,भोपाल

## कार्य स्थल – केरवा डेम बफर जोन का वृक्षारोपण भाग 1 (परिक्षेत्र इकाई–3)

## रोपण का रकबा – 2.1 हेक्टेयर (पौधा संख्या–2100)

## विस्तृत तकनीकी प्राक्कलन – प्रथम वर्ष (2023–24)

दैनिक मजदूरी दर प्रति मानव दिवस 322

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर प्रति मानव दिवस | | दर | राशि (रु.) | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | नक्शे के अनुरूप सर्वेक्षण एवं सीमांकन | 2.1 | हेक्टेयर | प्रति हेक्ट. | 0.45 | 304.29 | 304 | CF Rete |
| 2 | क्षेत्र तैयारी एंव सफाई कार्य | 2.1 | हेक्टेयर | प्रति हेक्ट. | 4.1 | 2772.4 | 2772 | CF Rete |
| 3 | रोपण क्षेत्र का घेराव (Fencing) | | | | | | | |
| | फेसिंग की लम्बाई | 950 | मीटर | | | | | |
| | 3.1 चैनलिंक क्रय | 1425 | व.मी. | प्रति व.मी. | 151 | 215175 | 215175 | LUN Rate |
| | 3.2 आर सी.सी.पोल क्रय | 380 | पोल | प्रति पोल | 242 | 91960 | 91960 | LUN Rate |
| | 3.3 बारबेड वायर क्रय | 475 | कि.ग्रा. | प्रति कि.ग्रा. | 99 | 47025 | 47025 | Gem Rate |
| | 3.4 वायडिंग वायर कय | 25 | कि.ग्रा. | प्रति कि.ग्रा. | 100 | 2500 | 2500 | MARKET RATE |
| 4 | पोल्स फिक्स कार्य सामग्री सहित एम –10 (1:3:6) (0.30x0.30x0.45 cm x 380 गड्डे) = 15.39 घनमीटर गड्डे के अंदर खम्बे का साइज घटाने पर (0.10x0.10x0.45 cm x 380 गड्डे) = 1.71 घनमीटर =13.68 घन मीटर | 13.68 | घ.मी. | प्रति घ.मी. | 3890 | 53215.2 | 53215 | PWD SOR |
| 5 | पोल्स फिक्सिंग हेतु गढ्डा एलाइनमेन्ट/चिन्हाकन – गड्डे खोदने के पूर्व रस्सी से लाईन डालना एवं चूने से गड्डे हेतु निशान लगाना | 380 | गढ्ढा | प्रति हजार गढ्ढा | 2.50 | 305.90 | 306 | CF Rate |
| 6 | पोल्स फिक्स करने हेतु गड्डा खोदना (0.30x0.30x0.45 cm ) अंतराल 3 मीटर प्रति 10 पोल उपरान्त सपोर्ट | 15.39 | घ.मी. | प्रति घ.मी. | 287 | 4416.93 | 4417 | PWD SOR |
| 7 | बारबेड वायर स्ट्रीचकर वाइंडिंग जाल से बंधवाई 03 तार मे | 2850 | र.मी | प्रति र.मी. | 0.096 | 88099.20 | 88099 | CF Rate |
| | चैनलिंक जाली खींचकर वाइंडिंग वायर से बंधवाई | 950 | र.मी. | प्रति 15 र.मी. | 1.000 | 21.46 | 20387 | |
| 8 | फेसिंग पोल्स पुताई सामग्री सहित | 238.60 | वर्ग मीटर | प्रति वर्ग मीटर | 41.00 | 9782.60 | 9783 | PWD Rate |
| 9 | रोपण हेतु स्टेकिंग अंतराल 3 X 3 Mtr. | 1800 | गढ्ढा | प्रति हजार गढ्ढा | 2.50 | 1449.00 | 1449 | CF Rate |
| 10 | पौधा रोपण हंतू गढ्डा खुदाई कार्य यांत्रिक साधन एवं मानव श्रम द्वारा– कुल गढ्डा संख्या | | | | | | | |
| | पौधा रोपण हंतू गढ्डा साईज 1m X 1 m X 1 m (कडी कोपरा छोटा बोल्डर ) | 2100 | घ.मी. | प्रति घ.मी. | 287 | 602700 | 602700 | PWD SOR |
| 11 | गढ्डों में मिटटी बदलाव एवं खाद देना ( मौके की स्थिति के अनुरूप परिवर्तन कर ) गढ्डा वार दोमट मिट्टी / खाद / रेत के उपजाउ मिश्रण से बदलाव प्रतिशत | 2100 | घ.मी. | | | | | |
| | समस्त गढ्डों में उपजाउ मिश्रण में दोमट मिट्टी की मात्रा (50% प्रतिशत) | 1050 | घ.मी. | प्रति घ.मी. | 238.99 | 250940 | 250940 | Tender Rate |
| | समस्त गढ्डों में उपजाउ मिश्रण में रेत मिट्टी की मात्रा (10% प्रतिशत) | 210 | घ.मी. | प्रति घ.मी. | 1140 | 239400 | 239400 | Tender Rate |
| | समस्त गढ्डों में उपजाउ मिश्रण में गोबर खाद (25% प्रतिशत) | 525 | घ.मी. | प्रति घ.मी. | 370 | 194250 | 194250 | Tender Rate |
| | अनुपातिक मिश्रण में दीमक मार कीटनाशक का मूल्य | 2100 | गड्ढा | प्रति सैकडा गड्ढा | 0.100 | 676.20 | 676 | CF Rate |
| | स्थानीय मिट्टी (15 प्रतिशत) | 315 | घ.मी. | | | | | |
| 12 | गढ्ढों में मिट्टी उपजाउ मिश्रण का भराव | | | | | | | |
| | गढ्डा साईज 1mX 1m X 1 m ( कडी कोपरा छोटा बोल्डर ) | 2100 | गड्ढे | प्रति सैकडा | 1.50 | 4.83 | 10143 | CF Rate |
| 13 | पौधो का परिवहन कार्य (5% अतिरिक्त सहित) | | | | | | | |
| | रोपणी से रोपण स्थल तक ट्रक/ट्रेक्टर द्वारा दूरी 11 से 20 कि. मी. थैली साईज 20x30 cm (50 %) | 2205 | पौधा | प्रति सैकडा | 0.60 | 4260 | 4260 | CF Rate |
| | रोपण स्थल के अन्दर सिरबोझ द्वारा | 2100 | पौधा | प्रति सैकडा | 0.40 | 2704.80 | 2705 | CF Rate |

| | | | | | | | | |
|---|---|---|---|---|---|---|---|---|
| 14 | पौधा रोपण कार्य | 2100 | पौधा | प्रति सैकड़ा | 2 | 6.44 | 13524 | CF Rate |
| 15 | कीटनाशक एवं रासायनिक खाद का प्रयोग | | | | | | | |
| | 1. डी.ए.पी. का प्रयोग ( रोपण के समय एक बार एवं उपरान्त दो बार ) 25 ग्राम प्रति पौधा | 158 | कि.ग्रा. | प्रति कि.ग्रा. | 24.00 | 3780.00 | 3780 | Govt Rate |
| | 2. नीम कोटेड यूरिया का प्रयोग ( रोपण के समय एक बार एवं उपरान्त दो बार ) 25 ग्राम प्रति पौधा | 158 | कि.ग्रा. | प्रति कि.ग्रा. | 30.00 | 4725.00 | 4725 | Govt Rate |
| | 3. दीमक नाशक क्लोरोपायरोफास ( रोपण के समय एक बार 50 ग्राम प्रति पौधा ) | 105 | कि.ग्रा. | प्रति कि.ग्रा. | 25.00 | 2625.00 | 2625 | Govt Rate |
| | 4. डी.ए.पी. युरिया डलवाई वर्ष में दो बार 25–25 ग्राम / पौधा , 25 ग्राम प्रति पौधा | 4200 | पौधा | प्रति सैकड़ा | 0.10 | 1352.40 | 1352 | CF Rate |
| 16 | रोपण उपरान्त थाला निर्माण कार्य 1 मीटर व्यास में | 2100 | पौधा | प्रति सैकड़ा | 1.25 | 8452.50 | 8453 | CF Rate |
| 17 | वर्षा उपरांत सफाई कार्य | 2.1 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 2.100 | हेक्टेयर | प्रति हेक्टे. | 53.80 | 36379.56 | 36380 | CF Rate |
| 18 | सिंचाई कार्य | | | | | | | |
| | जल प्रदाय एव सिंचाई कार्य ( अक्टूबर से मार्च तक ) 6 बार | 12600 | पौधा | प्रति पौधा | 5.50 | 69300 | 69300 | Tender Rate |
| 19 | निदाई एवं थाला निर्माण ( अक्टूबर से मार्च तक ) 6 बार | 12600 | पौधा | प्रति सैकड़ा | 1 | 40572 | 40572 | CF Rate |
| 20 | सुरक्षा कार्य एक श्रमिक 5 माह | 5 | माह | प्रति माह | 9650 | 48250 | 48250 | Labour Rate |
| 21 | निरीक्षण / सिंचाई पथ निर्माण | | | | | | 10000 | LS |
| 22 | अन्य कार्य | | | | | | | |
| | सुरक्षा हट / वाच टावर कार्य | | | | | | 20000 | LS |
| | गेट निर्माण सामग्री सहित | | | | | | 25000 | LS |
| 23 | अन्य विविध व्यय – ( बोर्ड, तार जाली परिवहन रस्सी,चूना,तार,पेंट,फोटोग्राफी, प्रोजेक्ट रिपोर्ट ,अन्य आकस्मिक व्यय, सिरबोझ द्वारा साम्रगी का डम्पिंग स्थल से मौका स्थल तक परिवहन इत्यादि | | | | | | 25000 | LS |
| | योग वर्ष 2023–24 | कुल योग | | | | | **2151427** | |

**सहायक वन संरक्षक**
**(प्रथम)**
**पर्यावरण वानिकी वनमंडल**
**भोपाल**

**परिक्षेत्र अधिकारी**
**इकाई क्रमांक–तीन**
**पर्यावरण वानिकी वनमंडल**
**भोपाल**

## विस्तृत तकनीकी प्राक्कलन – द्वितीय वर्ष (2024–25)

| | | | | दैनिक मजदूरी दर प्रति मानव दिवस | | | 345 | |
|---|---|---|---|---|---|---|---|---|
| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर | | दर | राशि | रिमार्क |
| | | | | मानव दिवस | राशि | | | |
| 1 | पौधा का परिवहन कार्य (5%) (पौधा प्रत्यारोपण कार्य अंतर्गत) | 105 | पौधा | | | | | |
| | रोपणी से रोपण स्थल तक ट्रक/ट्रेक्टर द्वारा दूरी 11 सें 20 कि. मी. थैली साईज 20x30 cm | 105 | पौधा | प्रति सैकडा | 0.60 | 217.06 | 217 | CF Rate |
| | रोपण स्थल के अन्दर सिरबोझ द्वारा | 105 | पौधा | प्रति सैकड़ा | 0.40 | 144.71 | 145 | CF Rate |
| 2 | प्रत्यारोपण हेतु मृत्य पौधों के स्थान पर नये पौधे लगाना (गड्ढा खुदाई, पौधा रोपण एवं निंदाई करना) | 105 | पौधा | प्रति सैकड़ा | 1.50 | 542.65 | 543 | CF Rate |
| 3 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य | 2.100 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 2.100 | हेक्टेयर | प्रति हेक्टेयर | 53.80 | 38926 | 38926 | CF Rate |
| 4 | निदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 2100 | पौधा | प्रति सैकड़ा | 1.25 | 9044.18 | 9044 | CF Rate |
| 5 | सिंचाई कार्य | | | | | | | |
| | 5.1 जल प्रदाय एव सिंचाई कार्य 14 बार | 29400 | पौधा | प्रति पौधा | 6.00 | 176400.00 | 176400 | Tender Rate |
| | 5.2 सिंचाई के उपरांत निंदाई/गुढ़ाई 14 बार | 29400 | पौधा | प्रति सैकड़ा | 1 | 101294.76 | 101295 | CF Rate |
| 6 | कीटनाशक एवं रासायनिक खाद का प्रयोग | | | | | | | |
| | 1 डी.ए.पी. कय वर्ष में दो बार 25 ग्राम /पौधा | 105 | किग्रा | प्रति किग्रा | 24 | 2520 | 2520 | GOV.RATE |
| | 2 युरिया कय वर्ष में दो बार 25 ग्राम /पौधा | 105 | किग्रा | प्रति किग्रा | 5 | 562 | 562 | GOV.RATE |
| | 3 डीएपी युरिया डलवाई वर्ष में दो बार 25 ग्राम /पौधा | 4200 | पौधा | प्रति सैकड़ा | 1 | 14470.68 | 14471 | CF Rate |
| 7 | सुरक्षा कार्य एक श्रमिक 12 माह | 360 | दिवस | प्रति दिवस | 345 | 124034 | 124034 | Labour Rate |
| 8 | फेंसिंग मरम्मत कार्य | | | | | | 20000 | LS |
| 9 | निरीक्षण / सिंचाई पथ की मरम्मत/सुरक्षा हट मरम्मत | | | | | | 30000 | LS |
| 10 | अन्य विविध व्यय – (पोल्स पुताई, रस्सी,चूना,तार,पेंट,फोटोग्राफी, अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 30000 | LS |
| | | योग :– | | | | | 548157 | |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
इकाई क्रमांक–तीन
पर्यावरण वानिकी वनमंडल
भोपाल

## विस्तृत तकनीकी प्राक्कलन – तृतीय वर्ष (2025–26)

दैनिक मजदूरी दर प्रति मानव दिवस 369

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर | | दर | राशि | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | पौधा का परिवहन कार्य (5%) (पौधा प्रत्यारोपण कार्य अंतर्गत) | 105 | पौधा | | | | | |
| | रोपणी से रोपण स्थल तक ट्रक/ट्रेक्टर द्वारा दूरी 11 से 20 कि. मी. थैली साईज 20x30 cm | 105 | पौधा | प्रति सैकड़ा | 0.60 | 232.25 | 232 | CF Rate |
| | रोपण स्थल के अन्दर सिरबोझ द्वारा | 105 | पौधा | प्रति सैकड़ा | 0.40 | 154.84 | 155 | CF Rate |
| 2 | प्रत्यारोपण हेतु मृत्य पौधों के स्थान पर नये पौधे लगाना (गड्ढा खुदाई, पौधा रोपण एवं निंदाई करना) | 105 | पौधा | प्रति सैकड़ा | 1.5 | 580.64 | 581 | CF Rate |
| 3 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य | 2.10 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 2.10 | हेक्टेयर | प्रति हेक्टेयर | 53.80 | 41651 | 41651 | CF Rate |
| 4 | निदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 2100 | प्रति पौधा | प्रति सैकड़ा | 1.25 | 9677.27 | 9677 | CF Rate |
| 5 | सिंचाई कार्य | | | | | | | |
| | 5.1 जल प्रदाय एव सिंचाई कार्य 14 बार | 29400 | पौधा | प्रति पौधा | 6.00 | 176400 | 176400 | Tender Rate |
| | 5.2 सिंचाई के उपरांत निंदाई/गुढ़ाई 14 बार | 29400 | पौधा | प्रति सैकड़ा | 1 | 108385.39 | 108385 | CF Rate |
| 6 | कीटनाशक एवं रासायनिक खाद का प्रयोग | | | | | | | |
| | 1 डी.ए.पी. कय वर्ष में दो बार , 25 ग्राम /पौधा | 105 | किग्रा | प्रति किग्रा | 24 | 2520 | 2520 | GOV.RATE |
| | 1 युरिया कय वर्ष में दो बार , 25 ग्राम /पौधा | 105 | किग्रा | प्रति किग्रा | 5 | 562 | 562 | GOV.RATE |
| | 2 डीएपी युरिया डलवाई वर्ष में दो बार 25–25 ग्राम /पौधा | 4200 | पौधा | प्रति सैकड़ा | 0.1 | 1548.36 | 1548 | CF Rate |
| 7 | सुरक्षा कार्य एक श्रमिक 12 माह | 360 | दिवस | प्रति दिवस | 368.7 | 132717 | 132717 | Labour Rate |
| 8 | फेंसिंग मरम्मत कार्य | | | | | | 10000 | LS |
| 9 | निरीक्षण / सिंचाई पथ की मरम्मत/सुरक्षा हट मरम्मत | | | | | | 10000 | LS |
| 10 | अन्य विविध व्यय – (पोल्स पुताई, रस्सी,चूना,लार,पेंट,फोटोगाफी, अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 10000 | LS |
| | | योग :– | | | | | 504429 | |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
इकाई क्रमांक–तीन
पर्यावरण वानिकी वनमंडल
भोपाल

## विस्तृत तकनीकी प्राक्कलन – चतुर्थ वर्ष (2026–27)

दैनिक मजदूरी दर प्रति मानव दिवस 394

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर | | दर | राशि | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य | 2.100 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 2.100 | हेक्टेयर | प्रति हेक्टेयर | 53.80 | 44567 | 44567 | CF Rate |
| 2 | निदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 2100 | पौधा | प्रति सैकड़ा | 1.25 | 10354.68 | 10355 | CF Rate |
| 3 | सिंचाई कार्य | | | | | | | |
| | जल प्रदाय एव सिंचाई कार्य 4 बार | 4200 | पौधा | प्रति पौधा | 6 | 25200.00 | 25200 | TENDER Rate |
| | सिंचाई के उपरांत निंदाई/गुड़ाई 4 बार | 4200 | पौधा | प्रति सैकड़ा | 1 | 16567.48 | 16567 | CF Rate |
| 4 | सुरक्षा कार्य एक श्रमिक 12 माह | 180 | दिवस | प्रति दिवस | 394.0 | 70920.00 | 70920 | Labour Rate |
| 5 | फेंसिंग मरम्मत कार्य | | | | | | 5000 | LS |
| 6 | अन्य विविध व्यय – (फेंसिंग पोल्स पुताई कार्य रस्सी,चूना,तार,पेंट,फोटोग्राफी, अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 5000 | LS |
| | | | | | योग – | | 177609 | |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
इकाई क्रमांक–तीन
पर्यावरण वानिकी वनमंडल
भोपाल

## विस्तृत तकनीकी प्राक्कलन -- पंचम वर्ष (2027–28)

दैनिक मजदूरी दर प्रति मानव दिवस 392

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर | | दर | राशि | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य 100 प्रतिशत | 2.100 | हेक्टेयर | प्रति हेक्टेयर | 53.80 | 44288.16 | 44288 | CF Rate |
| 2 | निदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 2100 | पौधा | प्रति सैकड़ा | 1.25 | 10290.00 | 10290 | CF Rate |
| 3 | फेंसिंग मरम्मत कार्य | | | | | | 5000 | LS |
| 4 | निरीक्षण / सिंचाई पथ की मरम्मत | | | | | | 0 | LS |
| 5 | अन्य विविध व्यय – (पोल्स पुताई रस्सी,चूना,तार,पेंट,फोटोग्राफी,अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 5000 | LS |
| | | | | | योग :– | | 64578 | |

## भाग 4 – प्राक्कलित व्यय का गोशवारा

### वृक्षारोपण का रकबा —— 2.100 हेक्ट. पौधा संख्या 2100

| क्र. | रोपण वर्ष | कार्य की मात्रा | प्रावधानित राशि | प्रति पौधा व्यय |
|---|---|---|---|---|
| 1 | प्रथम | भूमि तैयारी एवं पौधा रोपण | 2151427 | 1024 |
| 2 | द्वितीय | रोपण के पश्चात् प्रथम वर्ष का रखरखाव | 548157 | 261 |
| 3 | तृतीय | रोपण के पश्चात् द्वितीय वर्ष का रखरखाव | 504429 | 240 |
| 4 | चर्तुथ | रोपण के पश्चात् तृतीय वर्ष का रखरखाव | 177609 | 85 |
| 5 | पंचम | रोपण के पश्चात् चतुर्थ वर्ष का रखरखाव | 64578 | 36 |
| | **GRAND TOTAL OF PROJECT COST** | | **3446198** | **1915** |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
इकाई क्रमांक–तीन
पर्यावरण वानिकी वनमंडल
भोपाल

वनसरक्षंक
पर्यावरण वानिकी वनमंडल
भोपाल

# पर्यावरण वानिकी वनमंडल भोपाल




## परिक्षेत्र इकाई क्रमांक 3

## कैरवा डेम बफर जोन वृक्षारोपण,भोपाल

भाग - 2

अवधि :– 2023–24 से 2027–28 तक

रकबा – 2.100 हेक्टेयर

पौध संख्या – 2100

वन संरक्षक,

पर्यावरण वानिकी वनमंडल,

भोपाल

# तकनीकी प्राक्कलन

## क्रियान्वयन एजेन्सी– पर्यावरण वानिकी वनमडंल,भोपाल

## कार्य स्थल – केरवा डेम बफर जोन का वृक्षारोपण भाग 2 (परिक्षेत्र इकाई–3)

## रोपण का रकबा – 2.1 हेक्टेयर (पौधा संख्या–2100)

## विस्तृत तकनीकी प्राक्कलन – प्रथम वर्ष (2023–24)

दैनिक मजदूरी दर प्रति मानव दिवस 322

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर प्रति मानव दिवस | | दर | राशि (रु.) | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | नक्शे के अनुरूप सर्वेक्षण एवं सीमांकन | 2.1 | हेक्टेयर | प्रति हेक्ट. | 0.45 | 304.29 | 304 | CF Rete |
| 2 | क्षैत्र तैयारी एंव सफाई कार्य | 2.1 | हेक्टेयर | प्रति हेक्ट. | 4.1 | 2772.4 | 2772 | CF Rete |
| 3 | रोपण क्षेत्र का घेराव (Fencing) | | | | | | | |
| | फेसिंग की लम्बाई | 950 | मीटर | | | | | |
| | 3.1 चैनलिंक क्रय | 1425 | व.मी. | प्रति व.मी. | 151 | 215175 | 215175 | LUN Rate |
| | 3.2 आर सी.सी.पोल क्रय | 380 | पोल | प्रति पोल | 242 | 91960 | 91960 | LUN Rate |
| | 3.3 बारबेड वायर क्रय | 475 | कि.ग्रा. | प्रति कि.ग्रा. | 99 | 47025 | 47025 | Gem Rate |
| | 3.4 वायडिंग वायर क्रय | 25 | कि.ग्रा. | प्रति कि.ग्रा. | 100 | 2500 | 2500 | MARKET RATE |
| 4 | पोल्स फिक्स कार्य सामग्री सहित एम –10 (1:3:6) (0.30x0.30x0.45 cm x 380 गड्डे) = 15.39 घनमीटर गड्डे के अंदर खम्बे का साइज घटाने पर (0.10x0.10x0.45 cm x 380 गड्डे) = 1.71 घनमीटर =13.68 घन मीटर | 13.68 | घ.मी. | प्रति घ.मी. | 3890 | 53215.2 | 53215 | PWD SOR |
| 5 | पोल्स फिक्संग हेतु गढ्डा एलाइनमेन्ट/चिन्हांकन – गड्डे खोदने के पूर्व रस्सी से लाईन डालना एवं चूने से गड्डे हेतु निशान लगाना | 380 | गढढा | प्रति हजार गढढा | 2.50 | 305.90 | 306 | CF Rate |
| 6 | पोल्स फिक्स करने हेतु गड्डा खोदना (0.30x0.30x0.45 cm ) अंतराल 3 मीटर प्रति 10 पोल उपरान्त सपोर्ट | 15.39 | घ.मी. | प्रति घ.मी. | 287 | 4416.93 | 4417 | PWD SOR |
| 7 | बारबेड वायर खींचकर वाइंडिंग वायर से बंधवाई | 2850 | र.मी. | प्रति र.मी. | 0.096 | 88099.20 | 88099 | CF Rate |
| | चैनलिंक जाली खींचकर वाइंडिंग वायर से बंधवाई | 950 | र.मी. | प्रति 15 र.मी. | 1.000 | 21.46 | 20387 | |
| 8 | फेसिंग पोल्स पुताई सामग्री सहित | 238.60 | वर्ग मीटर | प्रति वर्ग मीटर | 41.00 | 9782.60 | 9783 | PWD Rate |
| 9 | रोपण हेतु स्टेकिंग अंतराल 3 X 3 Mtr. | 1800 | गढढा | प्रति हजार गढढा | 2.50 | 1449.00 | 1449 | CF Rate |
| 10 | पौधा रोपण हंतू गढडा खुदाई कार्य यांत्रिक साधन एवं मानव श्रम द्वारा– कुल गढडा संख्या | | | | | | | |
| | पौधा रोपण हतू गढ्डा साईज 1m X 1 m X 1 m (कडी कोपरा छोटा बोल्डर ) | 2100 | घ.मी. | प्रति घ.मी. | 287 | 602700 | 602700 | PWD SOR |
| 11 | गढडों में मिटटी बदलाव एवं खाद देना ( मौके की स्थिति के अनुरूप परिवर्तन कर ) गढ्डा वार दोमट मिट्टी / खाद / रेत के उपजाउ मिश्रण से बदलाव प्रतिशत | 2100 | घ.मी. | | | | | |
| | समस्त गढ्डों में उपजाउ मिश्रण में दोमट मिट्टी की मात्रा (50 प्रतिशत) | 1050 | घ.मी. | प्रति घ.मी. | 238.99 | 250940 | 250940 | Tender Rate |
| | समस्त गढ्डों में उपजाउ मिश्रण में रेत मिट्टी की मात्रा (10 प्रतिशत) | 210 | घ.मी. | प्रति घ.मी. | 1140 | 239400 | 239400 | Tender Rate |
| | समस्त गढ्डों में उपजाउ मिश्रण में गोबर खाद (25 प्रतिशत) | 525 | घ.मी. | प्रति घ.मी. | 370 | 194250 | 194250 | Tender Rate |
| | अनुपातिक मिश्रण में दीमक मार कीटनाशक का मूल्य | 2100 | गड्ढा | प्रति सैकडा गड्ढा | 0.100 | 676.20 | 676 | CF Rate |
| | स्थानीय मिट्टी (15 प्रतिशत) | 315 | घ.मी. | | | | | |
| 12 | गढढों में मिट्टी उपजाउ मिश्रण का भराव | | | | | | | |
| | गढ्डा साईज 1mX 1m X 1 m ( कडी कोपरा छोटा बोल्डर ) | 2100 | गड्ढै | प्रति सैकडा | 1.50 | 4.83 | 10143 | CF Rate |
| 13 | पौधो का परिवहन कार्य (5% अतिरिक्त सहित) | | | | | | | |
| | रोपणी से रोपण स्थल तक ट्रक/ट्रेक्टर द्वारा दूरी 11 से 20 कि. मी. थैली साईज 20x30 cm (50 %) | 2205 | पौधा | प्रति सैकडा | 0.60 | 4260 | 4260 | CF Rate |
| | रोपण स्थल के अन्दर सिरबोझ द्वारा | 2100 | पौधा | प्रति सैकडा | 0.40 | 2704.80 | 2705 | CF Rate |

| | | | | | | | | |
|---|---|---|---|---|---|---|---|---|
| 14 | पौधा रोपण कार्य | 2100 | पौधा | प्रति सैकड़ा | 2 | 6.44 | 13524 | CF Rate |
| 15 | कीटनाशक एवं रासायनिक खाद का प्रयोग | | | | | | | |
| | 1. डी.ए.पी. का प्रयोग ( रोपण के समय एक बार एवं उपरान्त दो बार ) 25 ग्राम प्रति पौधा | 158 | कि.ग्रा. | प्रति कि.ग्रा. | 24.00 | 3780.00 | 3780 | Govt Rate |
| | 2. नीम कोटेड यूरिया का प्रयोग ( रोपण के समय एक बार एवं उपरान्त दो बार ) 25 ग्राम प्रति पौधा | 158 | कि.ग्रा. | प्रति कि.ग्रा. | 30.00 | 4725.00 | 4725 | Govt Rate |
| | 3. दीमक नाशक क्लोरोपायरोफास ( रोपण के समय एक बार 50 ग्राम प्रति पौधा ) | 105 | कि.ग्रा. | प्रति कि.ग्रा. | 25.00 | 2625.00 | 2625 | Govt Rate |
| | 4. डी.ए.पी. युरिया डलवाई वर्ष में दो बार 25–25 ग्राम /पौधा , 25 ग्राम प्रति पौधा | 4200 | पौधा | प्रति सैकड़ा | 0.10 | 1352.40 | 1352 | CF Rate |
| 16 | रोपण उपरान्त थाला निर्माण कार्य 1 मीटर व्यास में | 2100 | पौधा | प्रति सैकड़ा | 1.25 | 8452.50 | 8453 | CF Rate |
| 17 | वर्षा उपरांत सफाई कार्य | 2.1 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 2.100 | हेक्टेयर | प्रति हेक्टे. | 53.80 | 36379.56 | 36380 | CF Rate |
| 18 | सिंचाई कार्य | | | | | | | |
| | जल प्रदाय एव सिंचाई कार्य ( अक्टूबर से मार्च तक ) 6 बार | 12600 | पौधा | प्रति पौधा | 5.50 | 69300 | 69300 | Tender Rate |
| 19 | निदाई एवं थाला निर्माण ( अक्टूबर से मार्च तक ) 6 बार | 12600 | पौधा | प्रति सैकड़ा | 1 | 40572 | 40572 | CF Rate |
| 20 | सुरक्षा कार्य एक श्रमिक 5 माह | 5 | माह | प्रति माह | 9650 | 48250 | 48250 | Labour Rate |
| 21 | निरीक्षण/सिंचाई पथ निर्माण | | | | | | 10000 | LS |
| 22 | अन्य कार्य | | | | | | | |
| | सुरक्षा हट / वाच टावर कार्य | | | | | | 20000 | LS |
| | गेट निर्माण सामग्री सहित | | | | | | 25000 | LS |
| 23 | अन्य विविध व्यय – ( बोर्ड, तार जाली परिवहन रस्सी,चूना,तार,पेंट,फोटोग्राफी, प्रोजेक्ट रिपोर्ट ,अन्य आकस्मिक व्यय, सिरबोझ द्वारा सामग्री का डम्पिंग स्थल से मौका स्थल तक परिवहन इत्यादि | | | | | | 25000 | LS |
| | योग वर्ष 2023–24 | कुल योग | | | | | **2151427** | |

सहायक **वन संरक्षक**
**(प्रथम)**
**पर्यावरण वानिकी वनमंडल**
**भोपाल**

परिक्षेत्र अधिकारी
इकाई क्रमांक–**तीन**
**पर्यावरण वानिकी वनमंडल**
**भोपाल**

## विस्तृत तकनीकी प्राक्कलन – द्वितीय वर्ष (2024–25)

| | | | | दैनिक मजदूरी दर प्रति मानव दिवस | | | 345 | |
|---|---|---|---|---|---|---|---|---|
| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर | | दर | राशि | रिमार्क |
| | | | | मानव दिवस | राशि | | | |
| 1 | पौधा का परिवहन कार्य (5%) (पौधा प्रत्यारोपण कार्य अंतर्गत) | 105 | पौधा | | | | | |
| | रोपणी से रोपण स्थल तक ट्रक/ट्रेक्टर द्वारा दूरी 11 सें 20 कि. मी. थैली साईज 20x30 cm | 105 | पौधा | प्रति सैकडा | 0.60 | 217.06 | 217 | CF Rate |
| | रोपण स्थल के अन्दर सिरबोझ द्वारा | 105 | पौधा | प्रति सैकड़ा | 0.40 | 144.71 | 145 | CF Rate |
| 2 | प्रत्यारोपण हेतु मृत्य पौधों के स्थान पर नये पौधे लगाना (गड्ढा खुदाई, पौधा रोपण एवं निंदाई करना) | 105 | पौधा | प्रति सैकड़ा | 1.50 | 542.65 | 543 | CF Rate |
| 3 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य | 2.100 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 2.100 | हेक्टेयर | प्रति हेक्टेयर | 53.80 | 38926 | 38926 | CF Rate |
| 4 | निदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 2100 | पौधा | प्रति सैकड़ा | 1.25 | 9044.18 | 9044 | CF Rate |
| 5 | सिंचाई कार्य | | | | | | | |
| | 5.1 जल प्रदाय एव सिंचाई कार्य 14 बार | 29400 | पौधा | प्रति पौधा | 6.00 | 176400.00 | 176400 | Tender Rate |
| | 5.2 सिंचाई के उपरांत निंदाई/गुढ़ाई 14 बार | 29400 | पौधा | प्रति सैकड़ा | 1 | 101294.76 | 101295 | CF Rate |
| 6 | कीटनाशक एवं रासायनिक खाद का प्रयोग | | | | | | | |
| | 1 डी.ए.पी. कय वर्ष में दो बार 25 ग्राम /पौधा | 105 | किग्रा | प्रति किग्रा | 24 | 2520 | 2520 | GOV.RATE |
| | 2 युरिया कय वर्ष में दो बार 25 ग्राम /पौधा | 105 | किग्रा | प्रति किग्रा | 5 | 562 | 562 | GOV.RATE |
| | 3 डीएपी युरिया डलवाई वर्ष में दो बार 25 ग्राम /पौधा | 4200 | पौधा | प्रति सैकड़ा | 1 | 14470.68 | 14471 | CF Rate |
| 7 | सुरक्षा कार्य एक श्रमिक 12 माह | 360 | दिवस | प्रति दिवस | 345 | 124034 | 124034 | Labour Rate |
| 8 | फेंसिंग मरम्मत कार्य | | | | | | 20000 | LS |
| 9 | निरीक्षण / सिंचाई पथ की मरम्मत/सुरक्षा हट मरम्मत | | | | | | 30000 | LS |
| 10 | अन्य विविध व्यय – (पोल्स पुताई, रस्सी,चूना,तार,पेंट,फोटोग्राफी, अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 30000 | LS |
| | | योग :– | | | | | 548157 | |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
इकाई क्रमांक–तीन
पर्यावरण वानिकी वनमंडल
भोपाल

## विस्तृत तकनीकी प्राक्कलन – तृतीय वर्ष (2025–26)

दैनिक मजदूरी दर प्रति मानव दिवस 369

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर | | दर | राशि | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | पौधा का परिवहन कार्य (5%) (पौधा प्रत्यारोपण कार्य अंतर्गत) | 105 | पौधा | | | | | |
| | रोपणी से रोपण स्थल तक ट्रक/ट्रेक्टर द्वारा दूरी 11 से 20 कि. मी. थैली साईज 20x30 cm | 105 | पौधा | प्रति सैकड़ा | 0.60 | 232.25 | 232 | CF Rate |
| | रोपण स्थल के अन्दर सिरबोझ द्वारा | 105 | पौधा | प्रति सैकड़ा | 0.40 | 154.84 | 155 | CF Rate |
| 2 | प्रत्यारोपण हेतु मृत्य पौधों के स्थान पर नये पौधे लगाना (गड्ढा खुदाई, पौधा रोपण एवं निंदाई करना) | 105 | पौधा | प्रति सैकड़ा | 1.5 | 580.64 | 581 | CF Rate |
| 3 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य | 2.10 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 2.10 | हेक्टेयर | प्रति हेक्टेयर | 53.80 | 41651 | 41651 | CF Rate |
| 4 | निदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 2100 | प्रति पौधा | प्रति सैकड़ा | 1.25 | 9677.27 | 9677 | CF Rate |
| 5 | सिंचाई कार्य | | | | | | | |
| | 5.1 जल प्रदाय एव सिंचाई कार्य 14 बार | 29400 | पौधा | प्रति पौधा | 6.00 | 176400 | 176400 | Tender Rate |
| | 5.2 सिंचाई के उपरांत निंदाई/गुढ़ाई 14 बार | 29400 | पौधा | प्रति सैकड़ा | 1 | 108385.39 | 108385 | CF Rate |
| 6 | कीटनाशक एवं रासायनिक खाद का प्रयोग | | | | | | | |
| | 1 डी.ए.पी. कय वर्ष में दो बार , 25 ग्राम /पौधा | 105 | किग्रा | प्रति किग्रा | 24 | 2520 | 2520 | GOV.RATE |
| | 1 युरिया कय वर्ष में दो बार , 25 ग्राम /पौधा | 105 | किग्रा | प्रति किग्रा | 5 | 562 | 562 | GOV.RATE |
| | 2 डीएपी युरिया डलवाई वर्ष में दो बार 25–25 ग्राम /पौधा | 4200 | पौधा | प्रति सैकड़ा | 0.1 | 1548.36 | 1548 | CF Rate |
| 7 | सुरक्षा कार्य एक श्रमिक 12 माह | 360 | दिवस | प्रति दिवस | 368.7 | 132717 | 132717 | Labour Rate |
| 8 | फैंसिंग मरम्मत कार्य | | | | | | 10000 | LS |
| 9 | निरीक्षण / सिंचाई पथ की मरम्मत/सुरक्षा हट मरम्मत | | | | | | 10000 | LS |
| 10 | अन्य विविध व्यय – (पोल्स पुताई ररसी.चूना नार.पेंट,फोटोग्राफी, अनुश्रवण/मूल्यांकन अन्य आकांस्मिक व्यय, इत्यादि ) | | | | | | 10000 | LS |
| | | योग :– | | | | | 504429 | |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
इकाई क्रमांक–तीन
पर्यावरण वानिकी वनमंडल
भोपाल

## विस्तृत तकनीकी प्राक्कलन – चतुर्थ वर्ष (2026–27)

दैनिक मजदूरी दर प्रति मानव दिवस **394**

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर | | दर | राशि | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य | 2.100 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 2.100 | हेक्टेयर | प्रति हेक्टेयर | 53.80 | 44567 | 44567 | CF Rate |
| 2 | निदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 2100 | पौधा | प्रति सैकड़ा | 1.25 | 10354.68 | 10355 | CF Rate |
| 3 | सिंचाई कार्य | | | | | | | |
| | जल प्रदाय एव सिंचाई कार्य 4 बार | 4200 | पौधा | प्रति पौधा | 6 | 25200.00 | 25200 | TENDER Rate |
| | सिंचाई के उपरांत निंदाई/गुढ़ाई 4 बार | 4200 | पौधा | प्रति सैकड़ा | 1 | 16567.48 | 16567 | CF Rate |
| 4 | सुरक्षा कार्य एक श्रमिक 12 माह | 180 | दिवस | प्रति दिवस | 394.0 | 70920.00 | 70920 | Labour Rate |
| 5 | फेंसिंग मरम्मत कार्य | | | | | | 5000 | LS |
| 6 | अन्य विविध व्यय – (फ्रेंसिंग पोल्स पुताई कार्य रस्सी,चूना,तार,पेंट,फोटोग्राफी, अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 5000 | LS |
| | | | | | योग :– | | **177609** | |

सहायक वन संरक्षक
**(प्रथम)**
**पर्यावरण वानिकी वनमंडल**
**भोपाल**

परिक्षेत्र अधिकारी
**इकाई क्रमांक–तीन**
**पर्यावरण वानिकी वनमंडल**
**भोपाल**

## विस्तृत तकनीकी प्राक्कलन – पंचम वर्ष (2027–28)

दैनिक मजदूरी दर प्रति मानव दिवस 392

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर | | दर | राशि | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य 100 प्रतिशत | 2.100 | हेक्टेयर | प्रति हेक्टेयर | 53.80 | 44288.16 | 44288 | CF Rate |
| 2 | निदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 2100 | पौधा | प्रति सैकड़ा | 1.25 | 10290.00 | 10290 | CF Rate |
| 3 | फेंसिंग मरम्मत कार्य | | | | | | 5000 | LS |
| 4 | निरीक्षण / सिंचाई पथ की मरम्मत | | | | | | 0 | LS |
| 5 | अन्य विविध व्यय – (पोल्स पुताई रस्सी,चूना,तार,पेंट,फोटोग्राफी,अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 5000 | LS |
| | | | | | योग :– | | 64578 | |

## भाग 4 – प्राक्कलित व्यय का गोशवारा

## वृक्षारोपण का रकबा –– 2.100 हेक्ट. पौधा संख्या 2100

| क्र. | रोपण वर्ष | कार्य की मात्रा | प्रावधानित राशि | प्रति पौधा व्यय |
|---|---|---|---|---|
| 1 | प्रथम | भूमि तैयारी एवं पौधा रोपण | 2151427 | 1024 |
| 2 | द्वितीय | रोपण के पश्चात् प्रथम वर्ष का रखरखाव | 548157 | 261 |
| 3 | तृतीय | रोपण के पश्चात् द्वितीय वर्ष का रखरखाव | 504429 | 240 |
| 4 | चर्तुथ | रोपण के पश्चात् तृतीय वर्ष का रखरखाव | 177609 | 85 |
| 5 | पंचम | रोपण के पश्चात् चतुर्थ वर्ष का रखरखाव | 64578 | 36 |
| | **GRAND TOTAL OF PROJECT COST** | | **3446198** | **1915** |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
इकाई क्रमांक–तीन
पर्यावरण वानिकी वनमंडल
भोपाल

वनसरक्षंक
पर्यावरण वानिकी वनमंडल
भोपाल

415

# पर्यावरण वानिकी वनमंडल भोपाल

## परिक्षेत्र इकाई क्रमांक 3

## कैरवा डेम बफर जोन वृक्षारोपण,भोपाल

भाग-3

## अवधि :– 2023–24 से 2027–28 तक

## रकबा – 1.800 हेक्टेयर

## पौधा संख्या – 1800

वन संरक्षक,

पर्यावरण वानिकी वनमंडल,

भोपाल

# तकनीकी प्राक्कलन

## क्रियान्वयन एजेन्सी– पर्यावरण वानिकी वनमडंल,भोपाल

## कार्य स्थल – केरवा डेम बफर जोन का वृक्षारोपण भाग 3 (परिक्षेत्र इकाई–3)

## रोपण का रकबा – 1.8 हेक्टेयर (पौधा संख्या–1800)

## विस्तृत तकनीकी प्राक्कलन – प्रथम वर्ष (2023–24)

दैनिक मजदूरी दर प्रति मानव दिवस 322

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर प्रति मानव दिवस | | दर | राशि (रु.) | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | नक्शे के अनुरूप सर्वेक्षण एवं सीमांकन | 1.8 | हेक्टेयर | प्रति हेक्ट. | 0.45 | 260.82 | 261 | CF Rete |
| 2 | क्षैत्र तैयारी एंव सफाई कार्य | 1.8 | हेक्टेयर | प्रति हेक्ट. | 4.1 | 2376.4 | 2376 | CF Rete |
| 3 | रोपण क्षेत्र का घेराव (Fencing) | | | | | | | |
| | फेसिंग की लम्बाई | 900 | मीटर | | | | | |
| | 3.1 चैनलिंक क्रय | 1350 | व.मी. | प्रति व.मी. | 151 | 203850 | 203850 | LUN Rate |
| | 3.2 आर सी.सी.पोल क्रय | 360 | पोल | प्रति पोल | 242 | 87120 | 87120 | LUN Rate |
| | 3.3 बारबेड वायर क्रय | 450 | कि.ग्रा. | प्रति कि.ग्रा. | 99 | 44550 | 44550 | Gem Rate |
| | 3.4 वायडिंग वायर कय | 25 | कि.ग्रा. | प्रति कि.ग्रा. | 100 | 2500 | 2500 | MARKET RATE |
| 4 | पोल्स फिक्स कार्य सामग्री सहित एम –10 (1:3:6) (0.30x0.30x0.45 cm x 360 गडडे) = 14.58 घनमीटर गडडे के अंदर खम्बे का साइज घटाने पर (0.10x0.10x0.45 cm x 360 गडडे) = 1.62 घनमीटर =12.96 घन मीटर | 12.96 | घ.मी. | प्रति घ.मी. | 3890 | 50414.4 | 50414 | PWD SOR |
| 5 | पोल्स फिक्सिंग हेतु गढ्डा एलाइनमेन्ट/चिन्हाकन – गडडे खोदने के पूर्व रस्सी से लाईन डालना एवं चूने से गडडे हेतु निशान लगाना | 360 | गढढा | प्रति हजार गढढा | 2.50 | 289.80 | 290 | CF Rate |
| 6 | पोल्स फिक्स करने हेतु गडडा खोदना (0.30x0.30x0.45 cm ) अंतराल 3 मीटर प्रति 10 पोल उपरान्त सपोर्ट | 14.58 | घ.मी. | प्रति घ.मी. | 287 | 4184.46 | 4184 | PWD SOR |
| 7 | बारबेड वायर खीचकर वाइंडिंग वायर से बंधवाई 03 तार से | 2700 | र.मी. | प्रति र.मी. | 0.096 | 83462.40 | 83462 | CF Rate |
| | चैनलिंक जाली खीचकर वाइंडिंग वायर से बंधवाई | 900 | र.मी. | प्रति 15 र.मी. | 1.000 | 21.46 | 19314 | |
| 8 | फेसिंग पोल्स पुताई सामग्री सहित | 251.10 | वर्ग मीटर | प्रति वर्ग मीटर | 41.00 | 10295.10 | 10295 | PWD Rate |
| 9 | रोपण हेतु स्टेकिंग अंतराल – 3 X 3 Mtr. | 1800 | गढढा | प्रति हजार गढढा | 2.50 | 1449.00 | 1449 | CF Rate |
| 10 | पौधा रोपण हंतू गढडा खुदाई कार्य यांत्रिक साधन एवं मानव श्रम द्वारा– कुल गढडा संख्या | | | | | | | |
| | पौधा रोपण हंतू गढ्डा साईज 1m X 1 m X 1 m ( कडी कोपरा छोटा बोल्डर ) | 1800 | घ.मी. | प्रति घ.मी. | 287 | 516600 | 516600 | PWD SOR |
| 11 | गढडों में मिटटी बदलाव एवं खाद देना ( मौके की स्थिति के अनुरूप परिवर्तन कर ) गढ्डा वार दोमट मिट्टी / खाद / रेत के उपजाउ मिश्रण से बदलाव प्रतिशत | 1800 | घ.मी. | | | | | |
| | समस्त गढ्डों में उपजाउ मिश्रण में दोमट मिट्टी की मात्रा (50 प्रतिशत) | 900 | घ.मी. | प्रति घ.मी. | 238.99 | 215091 | 215091 | Tender Rate |
| | समस्त गढ्डों में उपजाउ मिश्रण में रेत मिट्टी की मात्रा (10 प्रतिशत) | 180 | घ.मी. | प्रति घ.मी. | 1140 | 205200 | 205200 | Tender Rate |
| | समस्त गढ्डों में उपजाउ मिश्रण में गोबर खाद (25 प्रतिशत) | 450 | घ.मी. | प्रति घ.मी. | 370 | 166500 | 166500 | Tender Rate |
| | अनुपातिक मिश्रण में दीमक मार कीटनाशक का मूल्य | 1800 | गड्ढा | प्रति सैकडा गड्ढा | 0.100 | 579.60 | 580 | CF Rate |
| | स्थानीय मिट्टी (15 प्रतिशत) | 270 | घ.मी. | | | | | |
| 12 | गढढों में मिट्टी उपजाउ मिश्रण का भराव | | | | | | | |
| | गढ्डा साईज 1mX 1m X 1 m ( कडी कोपरा छोटा बोल्डर ) | 1800 | गड्ढै | प्रति सैकडा | 1.50 | 4.83 | 8694 | CF Rate |

| | | | | | | | | |
|---|---|---|---|---|---|---|---|---|
| | 1. डी.ए.पी. का प्रयोग ( रोपण के समय एक बार एवं उपरान्त दो बार ) 25 ग्राम प्रति पौधा | 135 | कि.ग्रा. | प्रति कि.ग्रा. | 24.00 | 3240.00 | 3240 | Govt Rate |
| | 2. नीम कोटेड यूरिया का प्रयोग ( रोपण के समय एक बार एवं उपरान्त दो बार ) 25 ग्राम प्रति पौधा | 135 | कि.ग्रा. | प्रति कि.ग्रा. | 30.00 | 4050.00 | 4050 | Govt Rate |
| | 3. दीमक नाशक क्लोरोपायरीफास ( रोपण के समय एक बार 50 ग्राम प्रति पौधा ) | 90 | कि.ग्रा. | प्रति कि.ग्रा. | 25.00 | 2250.00 | 2250 | Govt Rate |
| | 4. डी.ए.पी. युरिया डलवाई वर्ष में दो बार 25–25 ग्राम /पौधा , 25 ग्राम प्रति पौधा | 3600 | पौधा | प्रति सैकड़ा | 0.10 | 1159.20 | 1159 | CF Rate |
| 16 | रोपण उपरान्त थाला निर्माण कार्य 1 मीटर व्यास में | 1800 | पौधा | प्रति सैकड़ा | 1.25 | 7245.00 | 7245 | CF Rate |
| 17 | वर्षा उपरांत सफाई कार्य | 1.800 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 1.800 | हेक्टेयर | प्रति हेक्टे. | 53.80 | 31182.48 | 31182 | CF Rate |
| 18 | सिंचाई कार्य | | | | | | | |
| | जल प्रदाय एव सिंचाई कार्य ( अक्टूबर से मार्च तक ) 6 बार | 10800 | पौधा | प्रति पौधा | 5.50 | 59400.00 | 59400 | Tender Rate |
| 19 | निदाई एवं थाला निर्माण ( अक्टूबर से मार्च तक ) 6 बार | 10800 | पौधा | प्रति सैकड़ा | 1 | 34776.00 | 34776 | CF Rate |
| 20 | सुरक्षा कार्य एक श्रमिक 5 माह | 5 | माह | प्रति माह | 9650 | 48250 | 48250 | Labour Rate |
| 21 | निरीक्षण/सिंचाई पथ निर्माण | | | | | | 15000 | LS |
| 22 | अन्य कार्य | | | | | | | |
| | सुरक्षा हट / वाच टावर कार्य | | | | | | 30000 | LS |
| | गेट निर्माण सामग्री सहित | | | | | | 20000 | LS |
| 23 | अन्य विविध व्यय – ( बोर्ड, तार जाली परिवहन रस्सी,चूना,तार,पेंट,फोटोग्राफी, प्रोजेक्ट रिपोर्ट ,अन्य आकस्मिक व्यय, सिरबोझ द्वारा सामग्री का डम्पिंग स्थल से मौका स्थल तक परिवहन इत्यादि | | | | | | 30000 | LS |
| | **योग वर्ष 2023–24** | कुल योग | | | | | **1926672** | |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
इकाई क्रमांक–तीन
पर्यावरण वानिकी वनमंडल
भोपाल

## विस्तृत तकनीकी प्राक्कलन – द्वितीय वर्ष (2024–25)

| | | | | दैनिक मजदूरी दर प्रति मानव दिवस | | | 345 | |
|---|---|---|---|---|---|---|---|---|
| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर | | दर | राशि | रिमार्क |
| | | | | मानव दिवस | राशि | | | |
| 1 | पौधा का परिवहन कार्य (5%) (पौधा प्रत्यारोपण कार्य अंतर्गत) | 90 | पौधा | | | | | |
| | रोपणी से रोपण स्थल तक ट्रक/ट्रैक्टर द्वारा दूरी 11 सें 20 कि. मी. थैली साईज 20x30 cm | 90 | पौधा | प्रति सैकडा | 0.60 | 186.05 | 186 | CF Rate |
| | रोपण स्थल के अन्दर सिरबोझ द्वारा | 90 | पौधा | प्रति सैकड़ा | 0.40 | 124.03 | 124 | CF Rate |
| 2 | प्रत्यारोपण हेतु मृत्य पौधों के स्थान पर नये पौधे लगाना (गड्ढा खुदाई, पौधा रोपण एवं निंदाई करना) | 90 | पौधा | प्रति सैकड़ा | 1.50 | 465.13 | 465 | CF Rate |
| 3 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य | 1.800 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 1.800 | हेक्टेयर | प्रति हेक्टेयर | 53.80 | 33365 | 33365 | CF Rate |
| 4 | निदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 1800 | पौधा | प्रति सैकड़ा | 1.25 | 7752.15 | 7752 | CF Rate |
| 5 | सिंचाई कार्य | | | | | | | |
| | 5.1 जल प्रदाय एव सिंचाई कार्य 14 बार | 25200 | पौधा | प्रति पौधा | 6.00 | 151200.00 | 151200 | Tender Rate |
| | 5.2 सिंचाई के उपरांत निंदाई/गुढ़ाई 14 बार | 25200 | पौधा | प्रति सैकड़ा | 1 | 86824.08 | 86824 | CF Rate |
| 6 | कीटनाशक एवं रासायनिक खाद का प्रयोग | | | | | | | |
| | 1 डी.ए.पी. कय वर्ष में दो बार 25 ग्राम /पौधा | 90 | किग्रा | प्रति किग्रा | 24 | 2160 | 2160 | GOV.RATE |
| | 2 युरिया कय वर्ष में दो बार 25 ग्राम /पौधा | 90 | किग्रा | प्रति किग्रा | 5 | 482 | 482 | GOV.RATE |
| | 3 डीएपी युरिया डलवाई वर्ष में दो बार 25 ग्राम /पौधा | 3600 | पौधा | प्रति सैकड़ा | 1 | 12403.44 | 12403 | CF Rate |
| 7 | सुरक्षा कार्य एक श्रमिक 12 माह | 360 | दिवस | प्रति दिवस | 345 | 124034 | 124034 | Labour Rate |
| 8 | फेंसिंग मरम्मत कार्य | | | | | | 10000 | LS |
| 9 | निरीक्षण / सिंचाई पथ की मरम्मत/सुरक्षा हट मरम्मत | | | | | | 15000 | LS |
| 10 | अन्य विविध व्यय – (पोल्स पुताई, रस्सी,चूना,तार,पेंट,फोटोग्राफी, अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 15000 | LS |
| | | योग :– | | | | | **458997** | |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
इकाई क्रमांक–तीन
पर्यावरण वानिकी वनमंडल
भोपाल

## विस्तृत तकनीकी प्राक्कलन – तृतीय वर्ष (2025–26)

दैनिक मजदूरी दर प्रति मानव दिवस 369

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर | | दर | राशि | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | पौधा का परिवहन कार्य (5%) (पौधा प्रत्यारोपण कार्य अंतर्गत) | 90 | पौधा | | | | | |
| | रोपणी से रोपण स्थल तक ट्रक/ट्रेक्टर द्वारा दूरी 11 सें 20 कि. मी. थैली साईज 20x30 cm | 90 | पौधा | प्रति सैकड़ा | 0.60 | 199.08 | 199 | CF Rate |
| | रोपण स्थल के अन्दर सिरबोझ ढ्रास | 90 | पौधा | प्रति सैकड़ा | 0.40 | 132.72 | 133 | CF Rate |
| 2 | प्रत्यारोपण हेतु मृत्य पौधों के स्थान पर नये पौधे लगाना (गड्ढा खुदाई, पौधा रोपण एवं निंदाई करना) | 90 | पौधा | प्रति सैकड़ा | 1.5 | 497.69 | 498 | CF Rate |
| 3 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य | 1.80 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 1.80 | हेक्टेयर | प्रति हेक्टेयर | 53.80 | 35701 | 35701 | CF Rate |
| 4 | निदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 1800 | प्रति पौधा | प्रति सैकड़ा | 1.25 | 8294.80 | 8295 | CF Rate |
| 5 | सिंचाई कार्य | | | | | | | |
| | 5.1 जल प्रदाय एव सिंचाई कार्य 14 बार | 25200 | पौधा | प्रति पौधा | 6.00 | 151200 | 151200 | Tender Rate |
| | 5.2 सिंचाई के उपरांत निंदाई/गुढ़ाई 14 बार | 25200 | पौधा | प्रति सैकड़ा | 1 | 92901.77 | 92902 | CF Rate |
| 6 | कीटनाशक एवं रासायनिक खाद का प्रयोग | | | | | | | |
| | 1 डी.ए.पी. कय वर्ष में दो बार , 25 ग्राम /पौधा | 90 | किग्रा | प्रति किग्रा | 24 | 2160 | 2160 | GOV.RATE |
| | 1 युरिया कय वर्ष में दो बार , 25 ग्राम /पौधा | 90 | किग्रा | प्रति किग्रा | 5 | 482 | 482 | GOV.RATE |
| | 2 डीएपी युरिया डलवाई वर्ष में दो बार 25–25 ग्राम /पौधा | 3600 | पौधा | प्रति सैकड़ा | 0.1 | 1327.17 | 1327 | CF Rate |
| 7 | सुरक्षा कार्य एक श्रमिक 12 माह | 0 | दिवस | प्रति दिवस | 368.7 | 0.00 | 0 | Labour Rate |
| 8 | **फेंसिंग मरम्मत कार्य** | | | | | | 10000 | LS |
| 9 | निरीक्षण / सिंचाई पथ की मरम्मत/सुरक्षा हट मरम्मत | | | | | | 10000 | LS |
| 10 | अन्य विविध व्यय – (पोल्स पुताई, रस्सी,चूना,तार,पेंट,फोटोग्राफी, अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 10000 | LS |
| | | योग :– | | | | | **322896** | |

सहायक वन संरक्षक
**(प्रथम)**
**पर्यावरण वानिकी वनमंडल**
**भोपाल**

**परिक्षेत्र अधिकारी**
**इकाई क्रमांक–तीन**
**पर्यावरण वानिकी वनमंडल**
**भोपाल**

## विस्तृत तकनीकी प्राक्कलन – चतुर्थ वर्ष (2026–27)

दैनिक मजदूरी दर प्रति मानव दिवस 394

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर | | दर | राशि | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य | 1.800 | हेक्टेयर | | | | | |
| | सघन क्षेत्र | 1.800 | हेक्टेयर | प्रति हेक्टेयर | 53.80 | 38200 | 38200 | CF Rate |
| 2 | निंदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 1800 | पौधा | प्रति सैकड़ा | 1.25 | 8875.44 | 8875 | CF Rate |
| 3 | सिंचाई कार्य | | | | | | | |
| | जल प्रदाय एव सिंचाई कार्य 4 बार | 7200 | पौधा | प्रति पौधा | 6 | 43200.00 | 43200 | TENDER Rate |
| | सिंचाई के उपरांत निंदाई/गुढ़ाई 4 बार | 7200 | पौधा | प्रति सैकड़ा | 1 | 28401.40 | 28401 | CF Rate |
| 6 | फेंसिंग मरम्मत कार्य | | | | | | 5000 | LS |
| 6 | अन्य विविध व्यय – (फेंसिंग पोल्स पुताई कार्य रस्सी,चूना,तार,पेंट,फोटोग्राफी, अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 5000 | LS |
| | | | | | योग :– | | 128677 | |

सहायक **वन संरक्षक**
**(प्रथम)**
**पर्यावरण वानिकी वनमंडल**
**भोपाल**

परिक्षेत्र अधिकारी
इकाई **क्रमांक–तीन**
**पर्यावरण वानिकी वनमंडल**
**भोपाल**

## विस्तृत तकनीकी प्राक्कलन – पंचम वर्ष (2027–28)

दैनिक मजदूरी दर प्रति मानव दिवस 392

| क्र. | कार्य विवरण | कार्य की मात्रा | ईकाई | दर | | दर | राशि | रिमार्क |
|---|---|---|---|---|---|---|---|---|
| | | | | मानव दिवस | राशि | | | |
| 1 | वर्षा उपरान्त अवांछित घास, पालवा, कचरा सफाई कार्य 100 प्रतिशत | 1.800 | हेक्टेयर | प्रति हेक्टेयर | 53.80 | 37961.28 | 37961 | CF Rate |
| 2 | निंदाई एवं थाला निर्माण ( सितम्बर ) 1 बार | 1800 | पौधा | प्रति सैकड़ा | 1.25 | 8820.00 | 8820 | CF Rate |
| 3 | सिंचाई कार्य | | | | | | | |
| | 3.1 जल प्रदाय एव सिंचाई कार्य 2 बार | 3600 | पौधा | प्रति पौधा | 7.00 | 25200.00 | 25200 | TENDER Rate |
| | 3.2 सिंचाई के उपरांत निंदाई/गुढ़ाई 2 बार | 3600 | प्रति पौधा | प्रति सैकड़ा | 1 | 14112.00 | 14112 | CF Rate |
| 5 | फेंसिंग मरम्मत कार्य | | | | | | 5000 | LS |
| 7 | अन्य विविध व्यय – (पोल्स पुताई रस्सी,चूना,तार,पेंट,फोटोग्राफी,अनुश्रवण/मूल्यांकन अन्य आकस्मिक व्यय, इत्यादि ) | | | | | | 5000 | LS |
| | | | | | योग :– | | 96093 | |

## भाग 4 – प्राक्कलित व्यय का गोशवारा

### वृक्षारोपण का रकबा –– 1.800 हेक्ट. पौधा संख्या 1800

| क्र. | रोपण वर्ष | कार्य की मात्रा | प्राक्कलित राशि | प्रति पौधा व्यय |
|---|---|---|---|---|
| 1 | प्रथम | भूमि तैयारी एवं पौधा रोपण | 1926672 | 1070 |
| 2 | द्वितीय | रोपण के पश्चात् प्रथम वर्ष का रखरखाव | 458997 | 255 |
| 3 | तृतीय | रोपण के पश्चात् द्वितीय वर्ष का रखरखाव | 322896 | 179 |
| 4 | चर्तुथ | रोपण के पश्चात् तृतीय वर्ष का रखरखाव | 128677 | 71 |
| 5 | पंचम | रोपण के पश्चात् चतुर्थ वर्ष का रखरखाव | 96093 | 53 |
| | **GRAND TOTAL OF PROJECT COST** | | 2933334 | 1630 |

सहायक वन संरक्षक
(प्रथम)
पर्यावरण वानिकी वनमंडल
भोपाल

परिक्षेत्र अधिकारी
इकाई क्रमांक–तीन
पर्यावरण वानिकी वनमंडल
भोपाल

वनसंरक्षक
पर्यावरण वानिकी वनमंडल
भोपाल

# कार्यालय वनमण्डल भोपाल

74 बंगले खेल परिसर , भोपाल –462003 दूरभाष 2674322 (कार्या.) 2672323 (नि.)
E-mail _ dfotbpl@mp.gov.in

कमांक/मा.चि./ 4647 /भोपाल/दिनांक/ 3/8/24

प्रति,

मुख्य वन संरक्षक

कार्य आयोजना, वन मण्डल भोपाल

**विषयः– पुनरीक्षित कार्य आयोजना में रकबा समायोजन करने बावत्।**

**सन्दर्भ :– राजपत्र में प्रकाशन दिनांक 16 जुलाई 2021 एवं 30 जुलाई 2021**

—000—

उपरोक्त विषय में अनुरोध है कि, वनमण्डल भोपाल के अन्तर्गत मेण्डोरा की अधिसूचना क./एफ–25–59–दस–3 दिनांक 06.07.2021 रकबा 8.139 हेक्ट. जिसका राजपत्र में प्रकाशन दिनांक 16 जुलाई 2021

ग्राम मेण्डोरी अधिसूचना क./एफ–25–60–दस–3 दिनांक 06.07.2021 रकबा 111.500 हेक्ट. जिसका राजपत्र में प्रकाशन दिनांक 16 जुलाई 2021

ग्राम चंदनपुरा की अधिसूचना क./एफ–25–61–दस–3 दिनांक 16.07.2021 रकबा 238.141 हेक्ट. जिसका राजपत्र में प्रकाशन दिनांक 30 जुलाई 2021

उपरोक्तानुसार रकबा 357.780 हेक्ट. भारतीय वन अधिनियम 1927 की धारा 29 के तहत संरक्षित वन घोषित करने की अधिसूचनाओं का प्रकाशन राजपत्र में हो चुका है।

अतः उक्त रकबे को पुनरीक्षित कार्य आयोजना में समायोजन करने का कष्ट करें। उक्त अधिसूचनाओं की एक–एक प्रति संलग्न कर आपकी ओर भेजी जा रही हैं

संलग्न :– उपरोक्तानुसार।

कार्यालय वन परिक्षेत्र [illegible]
आवक क्रमांक 1510
दिनांक 4-9-2021

(एच. एस. मिश्रा)
वनमण्डलाधिकारी
सामान्य वनमण्डल भोपाल

पृ.क्र./मा.चि./ 4648 भोपाल/दिनांक 3/8/24

प्रतिलिपिः–

1. अपर प्रधान मुख्य वन संरक्षक (आचंलिक) कोलार रोड़ भोपाल की ओर सूचनार्थ।
2. मुख्य वन संरक्षक भोपाल वृत्त भोपाल की ओर अधिसूचनाओं की एक–एक प्रति संलग्न करते हुये सूचनार्थ सम्प्रेषित।
3. आयुक्त भोपाल संभाग भोपाल की ओर अधिसूचनाओं की एक–एक प्रति संलग्न करते हुये सूचनार्थ सम्प्रेषित।
4. कलेक्टर जिला भोपाल की ओर अधिसूचनाओं की एक–एक प्रति संलग्न करते हुये सूचनार्थ सम्प्रेषित।
5. उप वनमण्डलाधिकारी सामान्य वनमण्डल भोपाल की ओर एक–एक प्रति संलग्न करते हुये सूचनार्थ अग्रेषित।
6. परिक्षेत्र अधिकारी समर्धा की ओर अधिसूचनाओं की एक–एक प्रति संलग्न करते हुये सूचनार्थ अग्रेषित।

संलग्न :– उपरोक्तानुसार।

वनमण्डलाधिकारी
सामान्य वनमण्डल भोपाल

भोपाल, दिनांक 6 जुलाई 2021

क्र. एफ-25-59-2021-दस-3.—भारतीय वन अधिनियम, 1927 (क्रमांक 16 सन् 1927) की धारा 29 द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य शासन, एतद्द्वारा, अधिनियम के अध्याय 4 के प्रावधान/उपबन्धों को नीचे की अनुसूची में उल्लेखित भूमि पर लागू होने की घोषणा करता है. यह वनखण्ड N 23°10'48.739" से N 23°10'36.185" उत्तर अक्षांश तथा E 77°21'33.373" से E 77°21'50.367" पूर्व देशांश के बीच स्थित है:—

## अनुसूची

**जिला—भोपाल, तहसील—हुजूर, वनमण्डल—भोपाल, वनपरिक्षेत्र—समर्धा**

| अ. क्र. | वनखण्ड की भूमि का विवरण | | | | | वनखण्ड की सीमाएं |
|---|---|---|---|---|---|---|
| | वनखण्ड का नाम | ग्राम का नाम | भूमि का मद | खसरा क्रमांक | क्षेत्रफल (हेक्टेयर में) | |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) |
| 1 | मेंडोरा 1 | मेंडोरा | छोटे बड़े झाड़ का जंगल (राजस्व भूमि) | 58/1, 58/2 | 3.324 | **उत्तर** —संरक्षित वनखण्ड के मुनारा क्रमांक 01 से 02 तक की कृत्रिम वन सीमा. |
| | | | | 59 | 0.390 | |
| | | | | 60 | 0.180 | **पूर्व**—संरक्षित वनखण्ड के मुनारा क्रमांक 02 से 10 तक की कृत्रिम वन सीमा. |
| | | | | 61 | 0.160 | |
| | | | | 62 | 4.085 | **दक्षिण**—संरक्षित वनखण्ड के मुनारा क्रमांक 10 से 12 तक की कृत्रिम वन सीमा. |
| | | | | | | **पश्चिम**—संरक्षित वनखण्ड के मुनारा क्रमांक 12 से 01 तक की कृत्रिम वन सीमा. |
| | | | | योग . . | 8.139 | |

(क) अधिसूचना प्रकाशन का आधार: —

अ. माननीय एनजीटी के पत्र क्रमांक आई.ए.एन.-104/19 (cz)-106/2019 (cz), दिनांक 6 फरवरी 2020 के पालन में परिक्षेत्र समर्धा के अंतर्गत लोक संरक्षण क्षेत्र योजना के तहत राजस्व-1 हाईटेक प्लांटेशन प्राप्त क्षेत्र को वन विभाग के पक्ष में हस्तांतरित एवं नामांतरित किये जाने के कारण.

ब. अन्य कारणों का विवरण:—कलेक्टर, भोपाल के आदेश क्रमांक ए-57/2000-2001, दिनांक 10 फरवरी 2003 द्वारा वृहद उच्च तकनीकी वृक्षारोपण हेतु कुल 357.780 हेक्टेयर राजस्व वनभूमि (छोटे बड़े झाड़ जंगल मद) वन विभाग के पक्ष में हस्तांतरित एवं नामांतरित किये जाने के कारण.

स. अनुसूची में दर्शित उपरोक्त भूमि पर सक्षम राजस्व अधिकारी, तहसीलदार, तहसील हुजूर, जिला भोपाल के प्रतिवेदन क्रमांक 74, दिनांक 18 मार्च 2021 द्वारा अभिलेखित अधिकारों का खसरावार विस्तृत विवरण निम्नानुसार है:—

1. **व्यक्तिगत अधिकार.**—उपरोक्त अनुसूची में दर्शित भूमि पर कोई व्यक्तिगत अधिकार नहीं है.

2. **सामुदायिक अधिकार.**—उपरोक्त अनुसूची में दर्शित भूमि पर कोई सामुदायिक अधिकार नहीं है.

अत: अनुसूची में वर्णित भूमि को भारतीय वन अधिनियम, 1927 की धारा 29 के अन्तर्गत संरक्षित वन घोषित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
**संजय मोहरीर**, पदेन सचिव.

भोपाल, दिनांक 6 जुलाई 2021

क्र. एफ-25-59-2021-दस-3.—भारत के संविधान के अनुच्छेद 340 के खण्ड (3) के अनुसरण में, इस विभाग की अधिसूचना क्रमांक एफ-25-59-2021-दस-3, दिनांक 6 जुलाई 2021 का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
संजय मोहरीर, पदेन सचिव.

भोपाल, दिनांक 6 जुलाई 2021

क्र. एफ-25-60-2021-दस-3.—भारतीय वन अधिनियम, 1927 (क्रमांक 16 सन् 1927) की धारा 29 द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य शासन, एतद्द्वारा, अधिनियम के अध्याय 4 के प्रावधान/उपबन्धों को नीचे की अनुसूची में उल्लेखित भूमि पर लागू होने की घोषणा करता है. यह वनखण्ड N 23°11'20.517" से N 23°10'2.701" उत्तर अक्षांश तथा E 77° 22'46.797" से E 77°21'49.769" पूर्व देशांश के बीच स्थित है:—

## अनुसूची

**जिला—भोपाल, तहसील—हुजूर, वनमण्डल—भोपाल, वनपरिक्षेत्र—समर्धा**

| अ. क्र. | वनखण्ड की भूमि का विवरण | | | | | वनखण्ड की सीमाएं |
|---|---|---|---|---|---|---|
| | वनखण्ड का नाम | ग्राम का नाम | भूमि का मद | खसरा क्रमांक | क्षेत्रफल (हेक्टेयर में) | |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) |
| 1 | मेंडोरा II | मेंडोरी | छोटे बड़े झाड़ का जंगल (राजस्व भूमि) | 528 | 42.850 | **उत्तर**—संरक्षित वनखण्ड के मुनारा क्रमांक 47 से 49 तक एवं 14 से 16 तक की कृत्रिम वन सीमा. **पूर्व**—संरक्षित वनखण्ड के मुनारा क्रमांक 16 से 28 तक की कृत्रिम वन सीमा. **दक्षिण**—संरक्षित वनखण्ड के मुनारा क्रमांक 28 से 31 तक की कृत्रिम वन सीमा. **पश्चिम**—संरक्षित वनखण्ड के मुनारा क्रमांक 31 से 41 एवं 41 से 47 तक की कृत्रिम वन सीमा. |
| | | | | 504 | 2.990 | |
| | | | | योग . . | 45.840 | |
| | | मेंडोरा | छोटे बड़े झाड़ का जंगल (राजस्व भूमि) | 197 | 36.940 | |
| | | | | 199 | 9.600 | |
| | | | | 200 | 19.120 | |
| | | | | योग . . | 65.660 | |
| | | | | कुल योग . . | 111.500 | |

(क) **अधिसूचना प्रकाशन का आधार:** —

अ. माननीय एनजीटी के पत्र क्रमांक आई.ए.एन.-104/19 (cz)-106/2019 (cz), दिनांक 6 फरवरी 2020 के पालन में परिक्षेत्र समर्धा के अंतर्गत लोक संरक्षण क्षेत्र योजना के तहत राजस्व-1 हाईटेक प्लांटेशन प्राप्त क्षेत्र को वन विभाग के पक्ष में हस्तांतरित एवं नामांतरित किये जाने के कारण.

ब. अन्य कारणों का विवरण:—कलेक्टर, भोपाल के आदेश क्रमांक ए-57/2000-2001, दिनांक 10 फरवरी 2003 द्वारा वृहद उच्च तकनीकी वृक्षारोपण हेतु कुल 357.780 हेक्टेयर राजस्व वनभूमि (छोटे बड़े झाड़ जंगल मद) वन विभाग के पक्ष में हस्तांतरित एवं नामांतरित किये जाने के कारण.

स. अनुसूची में दर्शित उपरोक्त भूमि पर सक्षम राजस्व अधिकारी, तहसीलदार, तहसील हुजूर, जिला भोपाल के प्रतिवेदन क्रमांक 74, दिनांक 18 मार्च 2021 द्वारा अभिलेखित अधिकारों का खसरावार विस्तृत विवरण निम्नानुसार है:—

1. **व्यक्तिगत अधिकार.**—अनुसूची में दर्शित भूमि पर कोई व्यक्तिगत अधिकार नहीं है.

2. **सामुदायिक अधिकार.**—अनुसूची में दर्शित भूमि पर कोई सामुदायिक अधिकार नहीं है.

अत: अनुसूची में वर्णित भूमि को भारतीय वन अधिनियम, 1927 की धारा 29 के अन्तर्गत संरक्षित वन घोषित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
संजय मोहरीर, पदेन सचिव.

1. पर्यावरण एवं वन मंत्रालय भारत सरकार के पत्र क्रमांक **No. 8-B/92/2001/FCW/3432,** दिनांक 7 नवम्बर 2001 में अधिरोपित शर्त के अनुसार संचालक आदिम जाति अनुसंधान संस्थान श्यामला हिल्स, भोपाल अन्तर्गत स्वीकृत परियोजना जनजाति संग्रहालय के निर्माण में प्रभावित 2.828 हेक्ट. राजस्व वन भूमि के एवज में प्राप्त कुल 2.828 हेक्ट. गैर वनभूमि (राजस्व वनभूमि) उपरोक्त वर्णित वनभूमि 2.828 हेक्ट. को क्षतिपूर्ति वनीकरण के उद्देश्य से मध्यप्रदेश शासन, वन विभाग के पक्ष में कलेक्टर जिला भोपाल के आदेश क्रमांक/ए-57/2000-2001, दिनांक 10 फरवरी 2003 द्वारा हस्तांतरित एवं नामांतरित किये जाने के कारण.

2. पर्यावरण एवं वन मंत्रालय भारत सरकार के पत्र क्रमांक **No. 8-B/101/2001/FCW/1319,** दिनांक 10 जून 2002 में अधिरोपित शर्तों के अनुसार आयुक्त, पुरातत्व अभिलेखागार एवं संग्रहालय, मध्यप्रदेश, भोपाल द्वारा स्वीकृत परियोजना पुरातत्व संग्रहालय का निर्माण परियोजना में प्रभावित 2.023 हेक्टेयर राजस्व वनभूमि के एवज में प्राप्त कुल 2.023 हेक्टेयर गैर वनभूमि (राजस्व वनभूमि) उपरोक्त वर्णित भूमि 2.023 हेक्टेयर को क्षतिपूर्ति वनीकरण के उद्देश्य से मध्यप्रदेश शासन, वन विभाग के पक्ष में कलेक्टर जिला भोपाल के आदेश क्रमांक/ए-57/2000-2001, दिनांक 10 फरवरी 2003 द्वारा हस्तांतरित अथवा नामांतरित किये जाने के कारण.

ब. **अन्य कारण का विवरण**—कलेक्टर भोपाल के पत्र क्रमांक ए-57/2000-2001, दिनांक 10 फरवरी 2003 द्वारा वृहद उच्च तकनीकी वृक्षारोपण हेतु कुल 357.780 हेक्टेयर राजस्व वनभूमि (छोटे बड़े झाड़ जंगल मद) वन विभाग के पक्ष में हस्तांतरित एवं नामांतरित किये जाने के कारण.

स. उपरोक्त भूमि पर सक्षम राजस्व अधिकारी तहसीलदार, तहसील राज.परि.टी.टी. नगर वृत्त भोपाल, जिला भोपाल के प्रतिवेदन क्रमांक/581, दिनांक 20 मार्च 2020 द्वारा अभिलेखित अधिकारों का खसरावार विस्तृत विवरण निम्नानुसार है:—

(1) **व्यक्तिगत अधिकार.**—अनुसूची में दर्शित भूमि पर कोई व्यक्तिगत अधिकार नहीं है.

(2) **सामुदायिक अधिकार.**—अनुसूची में दर्शित भूमि पर कोई सामुदायिक अधिकार नहीं है.

अत: अनुसूची में वर्णित भूमि को भारतीय वन अधिनियम, 1927 की धारा 29 के अन्तर्गत संरक्षित वन घोषित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
**संजय मोहरीर**, पदेन सचिव.

भोपाल, दिनांक 16 जुलाई 2021

क्र. एफ-25-61-2021-दस-3.—भारत के संविधान के अनुच्छेद 340 के खण्ड (3) के अनुसरण में, इस विभाग की अधिसूचना क्रमांक एफ-25-61-2021-दस-3, दिनांक 16 जुलाई 2021 का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
संजय मोहरीर, पदेन सचिव.

Bhopal, the 6th July 2021

No. F-25-59-2021-X-3.—In exercise of the powers conferred by Section 29 of the Indian Forest Act, 1927 (XVI of 1927), the State Government is pleased to declare the provisions of Chapter IV of the said Act applicable to the areas, specified in the schedule below. This Forest Block lies between N 23°10'48.739" to N 23°10'36.185" North Latitude and E 77°21'33.373" to E 77°21'50.367" East Longitude :—

SCHEDULE

**District—Bhopal, Tehsil—Huzur, Forest Division—Bhopal, Forest Range—Samrdha**

| S. No. | Details of land included | | | | | Forest Block Boundaries |
|---|---|---|---|---|---|---|
| | Name of Forest Block | Name of Village | Head of Land | Khasara No. | Area (Hectare) | |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) |
| 1 | Mendora I | Mendora | Chote Bade jhad ka jangle (Revenue Land) | 58/1, 58/2 | 3.324 | **North**—Protected Forest Block Artificial Forest boundary from Pillar No. 01 to 02. **East**—Protected Forest Block Artificial Forest boundary from Pillar No. 02 to 10. **South**—Protected Forest Block Artificial Forest boundary from Pillar No. 10 to 12. **West**—Protected Forest Block Artificial Forest boundary from Pillar No. 12 to 01. |
| | | | | 59 | 0.390 | |
| | | | | 60 | 0.180 | |
| | | | | 61 | 0.160 | |
| | | | | 62 | 4.085 | |
| | | | | Total . . | 8.139 | |

(A) Reason for Publication of Notification : —

a. As per the letter of National Green Tribunal No. IAN-104/19 (CZ) & 106/2019/(CZ), dated 6th Febraury 2020, the area handed over & transferred to Forest Department, Forest Range Samardha Forest Division Bhopal under Peoples Protected Area Scheme for High-Tech Plantation.

b. Details of other Reasons.—Collector, Bhopal by Order No. A-57/2000-2001, datded 10th Febraury 2003 has transfered 357.780 hectares of revenue forest land (Chhote Bade Jhar Ka Jangle) to forest department for High-tech plantaion.

c. The Khasra wise details of recorded rights on the above land mentioned in schedule as per report No. 74, dated 18th March 2021 of Tehsildar, Tehsil, Huzur, District, Bhopal are as under:—

1. **Individuals Rights** —There are no individuals Rights on the land mentioned in schedule.

2. **Communities Rights**—There are no Communities Rights on the land mentioned in schedule.

Therefore the land mentioned in schedule is being declared as protected forest under Section 29 of Indian Forest Act, 1927.

By order and in the name of the Governor of Madhya Pradesh,
SANJAY MOHARIR, Ex-officio Secy.

भोपाल, दिनांक 6 जुलाई 2021

क्र. एफ-25-60-2021-दस-3.—भारत के संविधान के अनुच्छेद 340 के खण्ड (3) के अनुसरण में, इस विभाग की अधिसूचना क्रमांक एफ-25-60-2021-दस-3, दिनांक 6 जुलाई 2021 का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
संजय मोहरीर, पदेन सचिव.

Bhopal, the 6th July 2021

No. F-25-60-2021-X-3.—In exercise of the powers conferred by Section 29 of the Indian Forest Act, 1927 (XVI of 1927), the State Government is pleased to declare the provisions of Chapter IV of the said Act applicable to the areas, specified in the schedule below. This Forest Block lies in between N 23°11'20.517" to N 23°10'2.701" North Latitude and E 77°22'46.797" to E 77°21'49.769" East Longitude :—

SCHEDULE

**District—Bhopal, Tehsil—Huzur, Forest Division—Bhopal, Forest Range—Samrdha**

| S. No. | Details of land included | | | | | Forest Block Boundaries |
|---|---|---|---|---|---|---|
| | Name of the Forest Block | Name of Village | Head of Land | Khasara No. | Area (Hectare) | |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) |
| 1 | Mendora II | Mendori | Chote Bade Jhad ka Jangle (Revenue Land) | 528<br>504 | 42.850<br>2.990 | North—Protected Forest Block Artificial Forest boundary from Pillar No. 47 to 49 and 14 to 16.<br>East—Protected Forest Block Artificial Forest boundary from Pillar No. 16 to 28.<br>South—Protected Forest Block Artificial Forest boundary from Pillar No. 28 to 31.<br>West—Proposed Protected Forest Block Artificial Forest boundary from Pillar No. 31 to 41 and 41 to 47. |
| | | | | Total . . | 45.840 | |
| | Mendora | Chote Bade Jhad ka Jangle (Revenue Land) | | 197<br>199<br>200 | 36.940<br>9.600<br>19.120 | |
| | | | | Total . . | 65.660 | |
| | | | | Total . . | 111.500 | |

(A) **Reason for Publication of Notification : —**

a. As per the letter of National Green Tribunal No. IAN-104/19 (CZ) & 106/2019/(CZ), dated 6th February 2020, the area handed over & transferred to Forest Department, Forest Range Samardha Forest Division Bhopal under Peoples Protected Area Scheme for High-Tech Plantation.

b. Details of other Reasons.—Collector, Bhopal by Order No. A-57/2000-2001, dated 10th February 2003 transfered 357.780 hectares of revenue forrest land (Chhote Bade Jhar Ka Jangle) to forest department for High-tech plantaion.

c. The Khasra wise details of recorded rights on the above land mentioned in schedule as per report No. 74, dated 18th March 2021 of Tehsildar, Tehsil, Huzur, District, Bhopal are as under:—

1. **Individuals Rights** —There are no individuals Rights on the land mentioned in schedule.

2. **Communities Rights**—There are no Communities Rights on the land mentioned in schedule.

Therefore the land mentioned in schedule is being declared as protected forest under Section 29 of Indian Forest Act, 1927.

By order and in the name of the Governor of Madhya Pradesh,
SANJAY MOHARIR, Ex-officio Secy.

भोपाल, दिनांक 16 जुलाई 2021

क्र. एफ-25-61-2021-दस-3.—भारतीय वन अधिनियम, 1927 (क्रमांक 16 सन् 1927) की धारा 29 द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य शासन, एतद्द्वारा, अधिनियम के अध्याय 4 के प्रावधान/उपबन्धों को नीचे की अनुसूची में उल्लेखित भूमि पर लागू होने की घोषणा करता है. यह वनखण्ड N 23°11'13.961" से N 23°10'24.915" उत्तर अक्षांश व E 77°22'.17.612" से E 77°23'36.423" पूर्व देशांश के बीच स्थित है:—

## अनुसूची

**जिला—भोपाल, तहसील—हुजूर वनमण्डल—भोपाल, वनपरिक्षेत्र—समर्धा**

| अ. क्र. | वनखण्ड की भूमि का विवरण | | | | | वनखण्ड की सीमाएं |
|---|---|---|---|---|---|---|
| | वनखण्ड का नाम | ग्राम का नाम | भूमि का मद | खसरा क्रमांक | क्षेत्रफल (हेक्टेयर में) | |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) |
| 1 | चन्दनपुरा | चन्दनपुरा | छोटे बड़े झाड़ का जंगल (राजस्व भूमि) | 73 | 12.133 | **उत्तर** —संरक्षित वनखण्ड मेंडोरा-II की सीमा के मुनारा क्र. 17 एवं संरक्षित वनखण्ड के मुनारा क्रमांक 42 से 62 तक की कृत्रिम वन सीमा. |
| | | | | 74 | 11.513 | |
| | | | | 75/2 | 9.228 | |
| | | | | 77/2 | 8.498 | |
| | | | | 78/2 | 15.558 | |
| | | | | 79/2 | 1.882 | **पूर्व**—संरक्षित वनखण्ड के मुनारा क्रमांक 62 से 74 तक की कृत्रिम वन सीमा. |
| | | | | 80 | 32.374 | |
| | | | | 82/1 | 1/619 | |
| | | | | 81/2 | 15.777 | **दक्षिण**—संरक्षित वनखण्ड के मुनारा क्रमांक 74 से 82 तक की कृत्रिम वन सीमा एवं संरक्षित वनखण्ड मेंडोरा-II के मुनारा क्र. 26 से 21 की सीमा. |
| | | | | 82/2 | 17.190 | |
| | | | | 83/1 | 21.853 | |
| | | | | 84 | 5.462 | |
| | | | | 92 | 5.937 | |
| | | | | योग . . | 159.024 | **पश्चिम**—संरक्षित वनखण्ड मेंडोरा-II की सीमा के मुनारा क्र. 21 एवं संरक्षित वनखण्ड के मुनारा क्रमांक 83 तथा संरक्षित वनखण्ड मेंडोरा-II के मुनारा क्र. 19 से 17 की सीमा. |
| | | छावनी | छोटे बड़े झाड़ का जंगल (राजस्व भूमि) | 29/1 | 79.117 | |
| | | | | कुल योग . . | 238.141 | |

(क) **अधिसूचना प्रकाशन का आधार**—(अ) माननीय एनजीटी के पत्र क्रमांक आई.ए.एन.-104/19 (CZ) & 106/2019 (CZ), दिनांक 6 फरवरी 2020 के पालन में परिक्षेत्र समर्धा के अन्तर्गत लोक संरक्षण क्षेत्र योजना के तहत राजस्व-1 हाईटेक प्लांटेशन प्राप्त क्षेत्र को वन विभाग के पक्ष में हस्तांतरित एवं नामांतरित किये जाने के कारण.

**Annexure- 18**

# IMAGES OF FENCING AROUND TIGER MOVEMENT AREA









**Annexure- 19**

# IMAGES OF SIGN BOARDS AROUND TIGER MOVEMENT AREA










वन्यप्राणियों ी रक्षा करें
वनों को आग से बचायें
हार्न न बजायें


सावधान
• बाघ विचरण क्षेत्र
• वाहनगति 20 KM/PH रखें
• वन्यप्राणियों को मार्ग दें
वन परिक्षेत्र समरधा • वन मंडल (सा.) भोपाल




वन विहार
आकर्षक नगीना केन्द्र
वन्यप्राणियों की सुरक्षा में
सहयोग प्रदान करें


ई सर्विलान्स सेन्टर
केरवा चौकी, वन परिक्षेत्र समरधा
सामान्य वन मंडल, भोपाल

# AWARENESS ACTIVITIES IN THE AREA





*"Secret life of Bhopal tigers" Documentary screening for field staff September 2022*



*Awareness and sensitization of staff and students of MANIT campus regarding Tiger presence*




*SPA students understanding Tiger habitat in urban areas Feb 2023*



: Human-carnivore interaction lecture to Disaster management teamfeb 2023



Documentary screening for Ratibad Village March 2023





*Identification, Meeting cum training of City-Village Volunteers*



*Animals with brake wire-snare reported by volunteers*

- **NTCA members visit to tiger habitat of Bhopal**



*Presenting Urban tiger conservation work to NTCA members*

**On occasion of International Tiger day 29 july 2023, more than 20 schools and 7 colleges were involved to raise awareness and sensitization among the students. More than 3000 students and 100s of teachers participated in the event.**














अन्तर्राष्ट्रीय बाघ दिवस
दिनांक 29 जुलाई, 2023
बाघ संरक्षण सभा


Breathe
Smile
Unique




SAM












अंतर्राष्ट्रीय बाघ



संलग्नक-7

# Run for Tiger

# Awareness Campaign

# 29/7/2023







1/2

संलग्नक-7

# Run for Tiger

# Awareness Campaign

# 29/7/2023







2/2

ANNEXURE

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 30.03.2022 को परिक्षेत्र सहायक वृत्त भोपाल की **बीट** मेण्डोरा राजस्व क्षेत्र में सतपाल सिह आ. झंडूसिंह, निवासी–एच–13, वाल्मी परिसर, तहसील हुजूर, जिला भोपाल के **बछडा** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 30.03.2022 को घायल कर दिया था। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भोपाल को दिनांक 01.04.2022 को दी गई। परिक्षेत्र सहायक वृत्त भोपाल के द्वारा घटना स्थल की जॉच दिनांक 06.04.2022 को की गयी।

स्थल का पचनामा, गवाहों के बयान, **बछडा** के फोटोग्राफ लिये गये एवं नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये, एवं ग्राम पंचायत का प्रमाण पत्र एवं पशु चिकित्सक का निरीक्षण प्रतिवेदन प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **बछडा** को हिंसक वन्यप्राणी बाघ के द्वारा ही घायल किया गया है। उपचार उपरान्त दिनांक 10.04.2022 को बछडे की मृत्यु हो गयी। परिक्षेत्र सहायक भोपाल के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **बछिया** के लिये रूपये 4000/– (चार हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल, दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/13 भोपाल, दिनांक 27.4.2022

श्री सतपाल सिह आ. झंडूसिह, निवासी–एच–13, वाल्मी परिसर, तह. हुजूर, जिला भोपाल के **बछडे** को हिंसक वन्यप्राणी बाघ द्वारा घायल उपरान्त मृत्यु होने के कारण क्षतिपूर्ति राशि रूपये 3500/– (तीन हजार पांच सौ रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23, बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 52 अनुकमांक 13 पर अंकित की गयी है।

आदेश प्रति

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

कमांक 971 भोपाल, दिनांक 27.4.2022

प्रतिलिपिः–

1. श्रीमान वनमण्डलाधिकारी महोदय सामान्य वनमण्डल भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भोपाल की ओर सूचनार्थ अग्रेषित।
4. श्री सतपाल सिह आ. झंडूसिंह, निवासी–एच–13, वाल्मी परिसर, तह. हुजूर, जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 28.04.2022 को परिक्षेत्र सहायक वृत्त भोपाल की **बीट** गोल कक्ष कमांक पी.एफ. 224 में मांगीलाल आ. भारमल, निवासी–ग्राम–धौलीउमर, तहसील हुजूर, जिला भोपाल के **भैस का पाडा** को हिंसक वन्यप्राणी **तेन्दुआ** के द्वारा दिनांक 28.04.2022 को मार कर खाया गया। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भोपाल को दिनांक 29.04.2022 को दी गई। परिक्षेत्र सहायक वृत्त भोपाल के द्वारा घटना स्थल की जॉच दिनांक 29.04.2022 को की गयी।

स्थल का पचनामा, गवाहों के बयान, **पाडा** के फोटोग्राफ लिये गये एवं नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये, एवं ग्राम पंचायत का प्रमाण पत्र एवं पशु चिकित्सक का निरीक्षण प्रतिवेदन प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **पाडा** को हिंसक वन्यप्राणी **तेन्दुआ** के द्वारा मारकर ही खाया गया है। परिक्षेत्र सहायक भोपाल के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **पाडा** के लिये रूपये 4000/– (चार हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल, दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/14 भोपाल, दिनांक 13.5.2022

श्री मांगीलाल आ. भारमल, निवासी–ग्राम–धौलीउमर तह. हुजूर, जिला भोपाल के **पाडा** को हिंसक वन्यप्राणी **तेन्दुआ** द्वारा मार कर खाने के कारण क्षतिपूर्ति राशि रूपये 4000/– (चार हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23, बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 52 अनुकमांक 14 पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

कमांक 1068 भोपाल, दिनांक 13.5.2022

प्रतिलिपिः–

1. श्रीमान वनमण्डलाधिकारी महोदय सामान्य वनमण्डल भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भोपाल की ओर सूचनार्थ अग्रेषित।
4. श्री मांगीलाल आ. भारमल, निवासी–धौलीउमर, तह हुजूर जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 31.05.2022 को परिक्षेत्र सहायक वृत्त समर्धा की बीट उत्तर समर्धा कक्ष कमांक आर. एफ. 177 में मंगलसिंह यादव आ. महेश सिंह यादव निवासी–ग्राम–समर्धा, तहसील हुजूर, जिला भोपाल के **गाय** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 31.05.2022 को मार कर खाया गया। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक समर्धा को दिनांक 31.05.2022 को दी गई। परिक्षेत्र सहायक वृत्त समर्धा के द्वारा घटना स्थल की जॉच दिनांक 31.05.2022 को की गयी।

स्थल का पचनामा, गवाहों के बयान, **गाय** के फोटोग्राफ लिये गये एवं नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये, एवं ग्राम पंचायत का प्रमाण पत्र एवं पशु चिकित्सक का निरीक्षण प्रतिवेदन प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी **बाघ** के द्वारा मारकर ही खाया गया है। परिक्षेत्र सहायक समर्धा के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिये रूपये 10000/– (दस हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी। **मृत गाय का टेग नम्बर–17028816605**

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल, दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/15 भोपाल, दिनांक 27.6.2022

श्री मंगलसिंह आ. श्री महेश सिह यादव, निवासी–ग्राम–समर्धा तह. हुजूर, जिला भोपाल के **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा मार कर खाने के कारण क्षतिपूर्ति राशि रूपये 8000/– (आठ हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23, बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 53 अनुकमांक 15 पर अंकित की गयी है।

आदेश प्रति

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

कमांक 1409 भोपाल, दिनांक 27-6-22

.....

प्रतिलिपिः–

1. श्रीमान वनमण्डलाधिकारी महोदय सामान्य वनमण्डल भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक समर्धा की ओर सूचनार्थ अग्रेषित।
4. श्री मंगलसिंह आ. श्री महेश सिह यादव, निवासी–ग्राम–समर्धा तह हुजूर जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरण:–

दिनांक 06.06.2022 को परिक्षेत्र सहायक वृत्त भोपाल की **बीट** मेण्डोरा कक्ष कमांक–राजस्व क्षेत्र में नारायण दास बैरागी आ. प्रभुदास बैरारी निवासी– ग्राम दौलतपुरा टप्पर, तहसील हुजूर, जिला भोपाल के **बछडा** को हिंसक वन्यप्राणी **तेन्दुआ** के द्वारा दिनांक 06.06.2022 को मार कर खाया गया। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भोपाल को दिनांक 07.06.2022 को दी गई। परिक्षेत्र सहायक वृत्त भोपाल के द्वारा घटना स्थल की जॉच दिनांक 07.06.2022 को की गयी।

स्थल का पचनामा, गवाहों के बयान, **गाय** के फोटोग्राफ लिये गये एवं नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये, एवं ग्राम पंचायत का प्रमाण पत्र एवं पशु चिकित्सक का निरीक्षण प्रतिवेदन प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **बछडा** को हिंसक वन्यप्राणी **तेन्दुआ** के द्वारा मारकर ही खाया गया है। परिक्षेत्र सहायक भोपाल के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **बछडा** के लिये रूपये 6000/– (छः हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल, दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/..... भोपाल, दिनांक.....

श्री नारायण दास बैरागी आ. प्रभुदास बैरारी निवासी– ग्राम दौलतपुरा टप्पर, तह. हुजूर, जिला भोपाल के **बछडा** को हिंसक वन्यप्राणी **तेन्दुआ** द्वारा मार कर खाने के कारण क्षतिपूर्ति राशि रूपये 6000/– (छः हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23, बजट मद 10–2406 आयोजनेत्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 53 अनुकमांक 17 पर अंकित की गयी है।

आदेश प्रति

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

कमांक 1412 भोपाल, दिनांक 27-6-22

प्रतिलिपि:–

1. श्रीमान वनमण्डलाधिकारी महोदय सामान्य वनमण्डल भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भोपाल की ओर सूचनार्थ अग्रेषित।
4. श्री नारायण दास बैरागी आ. प्रभुदास बैरारी निवासी– ग्राम दौलतपुरा टप्पर, तह हुजूर जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरण:–

दिनांक 23.04.2022 को परिक्षेत्र सहायक वृत्त भोपाल की **बीट** मेण्डोरा में राकेश रावत आ. कल्याण सिंह, निवासी–ग्राम मेण्डोरी, तह. हुजूर, जिला भोपाल के द्वारा सूचना दी गई कि, उनकी **बछिया** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 23.04.2022 को घायल कर दिया है, मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भोपाल को दिनांक 23.04.2020 को दी गई। परिक्षेत्र सहायक वृत्त भोपाल के द्वारा घटना स्थल की जॉच दिनांक 24.04.2022 को की गयी। आवेदक को पशु चिकित्सक से ईलाज कराने हेतु बताया गया आवेदक द्वारा पशु चिकित्सक **डॉ.ऐ.के. गर्ग** से नियमित रूप से चिकित्सा करायी गयी, चिकित्सा उपरान्त घायल बछिया की मृत्यु दिनांक 21.05.2022 को हो गयी,

स्थल का पचनामा, गवाहों के बयान, मृत **बछिया** के फोटोग्राफ लिये गये एवं नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये, एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। पशु चिकित्सक के द्वारा प्रदत्त पोस्टमार्टम रिपोर्ट उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है, कि **बछिया** को हिंसक वन्यप्राणी बाघ द्वारा घायल किये जाने के ईलाज उपरान्त मृत्यु हुयी है।

परिक्षेत्र सहायक भोपाल के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **बछिया** के लिये रूपयेरूपये 6000/– (छः हजार रूपये ) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल, दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 16 भोपाल, दिनांक 27.6.2022

श्री राकेश रावत आ. कल्याण सिंह, निवासी–ग्राम मेण्डोरी, तह. हुजूर, जिला भोपाल के बछिया को हिंसक वन्यप्राणी बाघ द्वारा घायल करने से मृत्यु होने पर क्षतिपूर्ति राशि रूपये 5500/– (पांच हजार पांच सौ रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2020–21, बजट मद 10–2406 आयोजनत्तर 011वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 53 अनुकमांक 16 पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल
भोपाल दिनांक 27-6-22

आदेश प्रति

कमांक 1411

प्रतिलिपि:–

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भोपाल की ओर सूचनार्थ अग्रेषित।
4. श्री राकेश रावत आ. कल्याण सिंह, निवासी–ग्राम मेण्डोरी, तह. हुजूर, जिला भोपाल की ओर सूचनार्थ प्रेषित है।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 07.06.2022 को परिक्षेत्र सहायक वृत्त भोपाल की **बीट** मेण्ढोरा घटना स्थल स्मृति वन भदभदा भोपाल में श्रीमती सुनीताबाई पत्नी श्री कल्याणसिंह, निवासी–झुग्गी नम्बर–3, पुरानी बस्ती भदभदा भोपाल, तहसील हुजूर, जिला भोपाल के **बकरी** को हिंसक वन्यप्राणी **मगरमच्छ** के द्वारा दिनांक 07.06.2022 को मार कर खाया गया। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भोपाल को दिनांक 07.06.2022 को दी गई। परिक्षेत्र सहायक वृत्त भोपाल के द्वारा घटना स्थल की जॉच दिनांक 07.06.2022 को की गयी।

स्थल का पचनामा, गवाहों के बयान, **गाय** के फोटोग्राफ लिये गये एवं नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये, एवं ग्राम पंचायत का प्रमाण पत्र एवं पशु चिकित्सक का निरीक्षण प्रतिवेदन प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **बकरी** को हिंसक वन्यप्राणी **मगरमच्छ** के द्वारा मारकर ही खाया गया है। परिक्षेत्र सहायक भोपाल के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **बकरी** के लिये रूपये 6500/– (छः हजार पांच सौ रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल, दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 18 भोपाल, दिनांक 30/6/2022

श्रीमती सुनीताबाई पत्नी श्री कल्याणसिंह, निवासी–झुग्गी नम्बर–3, पुरानी बस्ती भदभदा भोपाल, तह. हुजूर, जिला भोपाल के **बकरी** को हिंसक वन्यप्राणी **मगरमच्छ** द्वारा मार कर खाने के कारण क्षतिपूर्ति राशि रूपये 2500/– (दो हजार पांच सौ रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23, बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 53 अनुकमांक 18 पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

कमांक ..... भोपाल, दिनांक .....

प्रतिलिपिः–

1. श्रीमान वनमण्डलाधिकारी महोदय सामान्य वनमण्डल भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भोपाल की ओर सूचनार्थ अग्रेषित।
4. श्रीमती सुनीताबाई पत्नी श्री कल्याणसिंह, निवासी–झुग्गी नम्बर–3, पुरानी बस्ती भदभदा भोपाल, तह हुजूर जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरण:–

दिनांक 26.06.2022 को परिक्षेत्र सहायक वृत्त भोपाल की बीट गोल कक्ष क्रमांक–पी.एफ. 224 में कालू आ. गलिया, निवासी– ग्राम बोदाखे, तहसील हुजूर, जिला भोपाल के **बछिया** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 26.06.2022 को मार कर खाया गया। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भोपाल को दिनांक 27.06.2022 को दी गई। परिक्षेत्र सहायक वृत्त भोपाल के द्वारा घटना स्थल की जांच दिनांक 01.07.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, **गाय** के फोटोग्राफ लिये गये एवं नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये, एवं ग्राम पंचायत का प्रमाण पत्र एवं पशु चिकित्सक का निरीक्षण प्रतिवेदन प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **बछिया** को हिंसक वन्यप्राणी **बाघ** के द्वारा मारकर ही खाया गया है। परिक्षेत्र सहायक भोपाल के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **बछिया** के लिये रूपये 6500/– (छः हजार पांच सौ रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश क्रमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन क्रमांक/एफ/14/2/85/10/2, भोपाल, दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुए निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश क्रमांक/ 19 भोपाल, दिनांक 13.7.2022

श्री कालू आ. गलिया निवासी– ग्राम बोदाखो, तह. हुजूर, जिला भोपाल के **बछिया** को हिंसक वन्यप्राणी **बाघ** के द्वारा मार कर खाने के कारण क्षतिपूर्ति राशि रूपये 5000/– (पांच हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23, बजट मद 10–2406 आयोजनान्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ क्रमांक 53 आदेश क्रमांक 19 पर अंकित की गयी है।

आदेश प्रति

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

क्रमांक 1517 भोपाल, दिनांक 13.7.2022

प्रतिलिपि–

1. श्रीमान वनमण्डलाधिकारी महोदय सामान्य वनमण्डल भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भोपाल की ओर सूचनार्थ अग्रेषित।
4. श्री कालू आ. गलिया निवासी– ग्राम बोदाखो, तह. हुजूर जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 20/6/2022 को परिक्षेत्र सहायक वृत्त समर्धा की **बीट दक्षिण समर्धा** कक्ष कमांक– आर.एफ. 180 में श्री लोकेश यादव, निवासी– ग्राम समर्धा, तहसील हुजूर, जिला भोपाल के **भैंस (पडिया)** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 20/6/2022 को मार कर खाया गया। मवेशी मालिक द्वारा घटना की जानकारी **परिक्षेत्र सहायक समर्धा** को दिनांक 20/6/2022 को दी गई। परिक्षेत्र सहायक समर्धा के द्वारा घटना स्थल की जॉच दिनांक 20.06.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, **भैंस (पडिया)** के फोटोग्राफ लिये गये एवं नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये, एवं ग्राम पंचायत का प्रमाण पत्र एवं पशु चिकित्सक का निरीक्षण प्रतिवेदन प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **भैंस (पडिया)** को हिंसक वन्यप्राणी **बाघ** के द्वारा मारकर ही खाया गया है। परिक्षेत्र सहायक समर्धा के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **भैंस (पडिया)** के लिये रूपये 20000/– (बीस हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल, दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 20 भोपाल, दिनांक 14.7.2022

श्री लोकेश यादव निवासी– ग्राम–समर्धा तह. हुजूर, जिला भोपाल के **भैंस (पडिया)** को हिंसक वन्यप्राणी **बाघ** के द्वारा मार कर खाने के कारण क्षतिपूर्ति राशि रूपये 12000/– (बारह हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23, बजट मद 10–2406 आयोजनेत्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 54 अनुकमांक 20 पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति

कमांक 1527 भोपाल, दिनांक 14.7.2022

प्रतिलिपिः–

1. श्रीमान वनमण्डलाधिकारी महोदय सामान्य वनमण्डल भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक समर्धा की ओर सूचनार्थ अग्रेषित।
4. श्री लोकेश यादव निवासी– ग्राम–समर्धा तह. हुजूर, जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 20/6/2022 को परिक्षेत्र सहायक वृत्त समर्धा की **बीट उत्तर समर्धा** कक्ष कमांक–आर. एफ. 177 में श्री मांगीलाल यादव, निवासी– ग्राम समर्धा, तहसील हुजूर, जिला भोपाल के **गाय** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 20/6/2022 को मार कर खाया गया। मवेशी मालिक द्वारा घटना की जानकारी **परिक्षेत्र सहायक समर्धा** को दिनांक 20/6/2022 को दी गई। परिक्षेत्र सहायक समर्धा के द्वारा घटना स्थल की जॉच दिनांक 20.06.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, **गाय** के फोटोग्राफ लिये गये एवं नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये, एवं ग्राम पंचायत का प्रमाण पत्र एवं पशु चिकित्सक का निरीक्षण प्रतिवेदन प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी **बाघ** के द्वारा मारकर ही खाया गया है। परिक्षेत्र सहायक समर्धा के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिये रूपये 12000/– (बारह हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल, दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 21 भोपाल, दिनांक 14.7.2022

श्री मांगीलाल यादव, निवासी– ग्राम समर्धा, तहसील हुजूर, जिला भोपाल के **गाय** को हिंसक वन्यप्राणी **बाघ** के द्वारा मार कर खाने के कारण क्षतिपूर्ति राशि रूपये 6000/– (छः हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23, बजट मद 10–2406 आयोजनेत्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक .....अनुकमांक ..... पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति

कमांक 1542 भोपाल, दिनांक 14.7.2022

प्रतिलिपि–

1. श्रीमान वनमण्डलाधिकारी महोदय सामान्य वनमण्डल भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक समर्धा की ओर सूचनार्थ अग्रेषित।
4. श्री मांगीलाल यादव, निवासी– ग्राम समर्धा, तहसील हुजूर, जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरण:–

दिनांक 26.07.2022 को परिक्षेत्र सहायक वृत्त भोपाल की **बीट** गोल कक्ष कमांक–पी.एफ. 223 में मुंशी आ. थावरिया, निवासी– ग्राम बोदाखो, तहसील हुजूर, जिला भोपाल के **बछड़ा** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 26.7.2022 को मार कर खाया गया। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भोपाल को दिनांक 27.07.2022 को दी गई। परिक्षेत्र सहायक वृत्त भोपाल के द्वारा घटना स्थल की जॉच दिनांक 26.07.2022 को की गयी।

स्थल का पचनामा, गवाहों के बयान, **गाय** के फोटोग्राफ लिये गये एवं नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये, एवं ग्राम पंचायत का प्रमाण पत्र एवं पशु चिकित्सक का निरीक्षण प्रतिवेदन प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **बछड़ा** को हिंसक वन्यप्राणी **बाघ** के द्वारा मारकर ही खाया गया है। परिक्षेत्र सहायक भोपाल के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **बछड़ा** के लिये रूपये 6500/– (छः हजार पांच सौ रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल, दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 22 भोपाल, दिनांक 2/9/2022

श्री मुंशी आ. थावरिया, निवासी– ग्राम बोदाखो, तहसील हुजूर, जिला भोपाल के **बछड़ा** को हिंसक वन्यप्राणी **बाघ** के द्वारा मार कर खाने के कारण क्षतिपूर्ति राशि रूपये 5000/– (पांच हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23, बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 54 अनुकमांक 22 पर अंकित की गयी है।

आदेशानुसार

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

कमांक 1707 भोपाल, दिनांक 2/9/2022

प्रतिलिपि:–

1. श्रीमान वनमण्डलाधिकारी महोदय सामान्य वनमण्डल भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भोपाल की ओर सूचनार्थ अग्रेषित।
4. श्री मुंशी आ. थावरिया, निवासी–ग्राम बोदाखो, तहसील हुजूर, जिला भोपाल की ओर सूचनार्थ प्रेषित।

sd/
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरण:-

दिनांक 26.07.2022 को परिक्षेत्र सहायक वृत्त भानपुर की **बीट** समसपुरा कक्ष क्रमांक-आर.एफ. 212 में सुरलीबाई पत्नी बूदलसिंह, निवासी- ग्राम केकडिया, तहसील हुजूर, जिला भोपाल के **गाय** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 26.7.2022 को मार कर खाया गया। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भानपुर को दिनांक 27.07.2022 को दी गई। परिक्षेत्र सहायक वृत्त भानपुर के द्वारा घटना स्थल की जाँच दिनांक 27.07.2022 को की गयी।

स्थल का पचनामा, गवाहों के बयान, **गाय** के फोटोग्राफ लिये गये एवं नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये, एवं ग्राम पंचायत का प्रमाण पत्र एवं पशु चिकित्सक का निरीक्षण प्रतिवेदन प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी **बाघ** के द्वारा मारकर ही खाया गया है। परिक्षेत्र सहायक भानपुर के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिये रूपये 7000/- (सात हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश क्रमांक/एफ/15-13/07/10-2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन क्रमांक/एफ/14/2/85/10/2, भोपाल, दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश क्रमांक/23 भोपाल, दिनांक 12.8.2022

सुरलीबाई पत्नी बूदलसिंह, निवासी-ग्राम केकडिया, तहसील हुजूर, जिला भोपाल के **गाय** को हिंसक वन्यप्राणी **बाघ** के द्वारा मार कर खाने के कारण क्षतिपूर्ति राशि रूपये 6000/- (छः हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022-23, बजट मद 10-2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पजी के पृष्ठ क्रमांक 54 अनुक्रमांक 23 पर अंकित की गयी है।

आदेश प्रति

शिवपाल पिपरेदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

क्रमांक 1787 भोपाल, दिनांक 12.8.2022

प्रतिलिपि:-

1. श्रीमान वनमण्डलाधिकारी महोदय सामान्य वनमण्डल भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भानपुर की ओर सूचनार्थ अग्रेषित।
4. सुरलीबाई पत्नी बूदलसिंह, निवासी- ग्राम केकडिया, तहसील हुजूर, जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 30.07.2022 को परिक्षेत्र सहायक वृत्त समर्धा की **बीट**– प्रेमपुरा कक्ष कमांक – पी.एफ. 195 में श्री चिरोंजीलाल यादव आ. रामस्वरूप यादव निवासी– ग्राम प्रेमपुरा जिला भोपाल के द्वारा सूचना दी गई कि उनके **गाय** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 30.07.2022 को मारा गया। जिससे **गाय** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक समर्धा को दिनांक 30.07.2022 को दी गई। परिक्षेत्र सहायक वृत्त समर्धा के द्वारा घटना स्थल की जॉच दिनांक 30.07.2022 को की गयी।

स्थल का पचनामा, गवाहों के बयान, मृत **गाय** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी बाघ द्वारा ही मारा गया।

परिक्षेत्र सहायक समर्धा के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिए 10000/–रू. ( दस हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

भोपाल, दिनांक 30.8.2022

आदेश कमांक/ 24

श्री चिरोंजीलाल यादव आ. रामस्वरूप यादव निवासी– ग्राम प्रेमपुरा जिला भोपाल की **गाय** को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 8500/– (आठ हजार पांच सौ रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 55 अनुकमांक 24 पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति

क्र. 1895/A भोपाल दि. 30-8-22

प्रतिलिपिः–

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक समर्धा की ओर सूचनार्थ अग्रेषित।
4. श्री चिरोंजीलाल यादव आ. रामस्वरूप यादव निवासी– ग्राम प्रेमपुरा जिला भोपाल की ओर सूचनार्थ प्रेषित ।

Sd/-
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरण:–

दिनांक 31.07.2022 को परिक्षेत्र सहायक वृत्त समर्धा की बीट– प्रेमपुरा कक्ष कमांक – पी.एफ. 195 में श्री रोहित यादव आ. कन्छेदीलाल यादव निवासी– ग्राम प्रेमपुरा जिला भोपाल के द्वारा सूचना दी गई कि उनके गाय को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 31.07.2022 को मारा गया जिससे गाय की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक समर्धा को दिनांक 31.07.2022 को दी गई। परिक्षेत्र सहायक वृत्त समर्धा के द्वारा घटना स्थल की जॉच दिनांक 31.07.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत गाय के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि गाय को हिंसक वन्यप्राणी बाघ द्वारा ही मारा गया।

परिक्षेत्र सहायक समर्धा के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत गाय के लिए 10000/–रू. ( दस हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/25 भोपाल, दिनांक 30/8/22

श्री रोहित यादव आ. कन्छेदीलाल यादव निवासी– ग्राम प्रेमपुरा जिला भोपाल की गाय को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 10000/– (दस हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 55 अनुकमांक 25 पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल
दि. 30-8-22

आदेश जारी
क्र. 1894A

प्रतिलिपि:–

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक समर्धा की ओर सूचनार्थ अग्रेषित।
4. श्री रोहित यादव आ. कन्छेदीलाल यादव निवासी– ग्राम प्रेमपुरा जिला भोपाल की ओर सूचनार्थ प्रेषित ।

Sd
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 09.08.2022 को परिक्षेत्र सहायक वृत्त समर्धा की बीट– प्रेमपुरा कक्ष कमांक – आर.एफ. 168 में श्री सुवेशराम आ. माखन सिंह निवासी– ग्राम प्रेमपुरा जिला भोपाल के द्वारा सूचना दी गई कि उनके गाय को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 07.08.2022 को मारा गया जिससे गाय की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक समर्धा को दिनांक 10.08.2022 को दी गई। परिक्षेत्र सहायक वृत्त समर्धा के द्वारा घटना स्थल की जॉच दिनांक 10.08.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत गाय के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि गाय को हिंसक वन्यप्राणी बाघ द्वारा ही मारा गया।

परिक्षेत्र सहायक समर्धा के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत गाय के लिए 10000/–रू. ( दस हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 26 भोपाल, दिनांक 30/8/2022

श्री सुवेशराम आ. माखन सिंह निवासी– ग्राम प्रेमपुरा जिला भोपाल की गाय को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 9000/– (नो हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 55 .....अनुकमांक 26..... पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति
कमांक 1896/A
दि. 30-8-22

प्रतिलिपिः–

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक समर्धा की ओर सूचनार्थ अग्रेषित।
4. श्री सुवेशराम आ. माखन सिंह निवासी– ग्राम प्रेमपुरा जिला भोपाल की ओर सूचनार्थ प्रेषित ।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 22.08.2022 को परिक्षेत्र सहायक वृत्त भानपुर की **बीट**– समसपुरा कक्ष कमांक – आर. एफ. 211 में श्री प्रकाश राज सिंह रावत निवासी– ग्राम समसगढ़ जिला भोपाल के द्वारा सूचना दी गई कि उनकी **एक गाय एवं दो बछिया** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 22.08.2022 को मारा गया जिससे उनकी **एक गाय एवं दो बछिया** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भानपुर को दिनांक 23.08.2022 को दी गई। परिक्षेत्र सहायक भानपुर के द्वारा घटना स्थल की जॉच दिनांक 23.08.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **एक गाय एवं दो बछिया** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **एक गाय एवं दो बछिया** को हिंसक वन्यप्राणी बाघ द्वारा ही मारा गया।

परिक्षेत्र सहायक भानपुर के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **एक गाय एवं दो बछिया** के लिए 13000/–रू. ( तेरह हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

भोपाल, दिनांक 30/8/2022

आदेश कमांक/ 27

श्री प्रकाश राज सिंह रावत निवासी– ग्राम समसगढ़ जिला भोपाल की **एक गाय एवं दो बछिया** को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 12000/– (बारह हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 55 अनुकमांक 27 पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेशप्रति

कमांक/1892/A भोपाल दि. 30/8/22

प्रतिलिपिः–

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भानपुर की ओर सूचनार्थ अग्रेषित।
4. श्री प्रकाश राज सिंह रावत निवासी– ग्राम समसगढ़ जिला भोपाल की ओर सूचनार्थ प्रेषित ।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 21.08.2022 को परिक्षेत्र सहायक वृत्त भोपाल की **बीट**– गोल कक्ष कमांक – पी.एफ. 225 में श्री भावसिंह आ. देवीसिंह निवासी– केकडिया भानपुर जिला भोपाल के द्वारा सूचना दी गई कि उनकी **बछिया** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 21.08.2022 को मारा गया जिससे उनकी **बछिया** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भोपाल को दिनांक 24.08.2022 को दी गई। परिक्षेत्र सहायक भोपाल के द्वारा घटना स्थल की जॉच दिनांक 24.08.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **बछिया** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **बछिया** को हिंसक वन्यप्राणी बाघ द्वारा ही मारा गया।

परिक्षेत्र सहायक भोपाल के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **बछिया** के लिए 8000/–रू. ( आठ हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/22 भोपाल, दिनांक 8.9.2022

श्री भावसिंह आ. देवीसिंह निवासी– केकडिया भानपुर जिला भोपाल की **बछिया** को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 7000/– (सात हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 56 अनुकमांक 22 पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति
क्र.–1975 दि.– 8-9-22

प्रतिलिपिः–

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भोपाल की ओर सूचनार्थ अग्रेषित।
4. श्री भावसिंह आ. देवीसिंह निवासी– केकडिया भानपुर जिला भोपाल की ओर सूचनार्थ प्रेषित ।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 02.09.2022 को परिक्षेत्र सहायक वृत्त भानपुर की **बीट**– आमला कक्ष कमांक– आरएफ–206 में श्री राजेश मीणा आत्मज श्री नारायण मीणा निवासी– भडेली जिला सीहोर के द्वारा सूचना दी गई कि उनकी **जर्सी गाय** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 02.09.2022 को मारा गया जिससे उनकी **जर्सी गाय** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भानपुर को दिनांक 02.09.2022 को दी गई। परिक्षेत्र सहायक भानपुर के द्वारा घटना स्थल की जॉच दिनांक 02.09.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **जर्सी गाय** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **जर्सी गाय** को हिंसक वन्यप्राणी बाघ द्वारा ही मारा गया।

परिक्षेत्र सहायक भानपुर के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **जर्सी गाय** के लिए 10000/–रू. ( दस हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

भोपाल, दिनांक 8/9/2022

आदेश कमांक/29

श्री राजेश मीणा आत्मज श्री नारायण मीणा निवासी– भडेली जिला सीहोर की **जर्सी गाय** को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 8000/– (आठ हजार रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनान्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पत्रावली के पृष्ठ कमांक ...56...अनुकमांक 29.... पर अंकित की गयी है।

शिवपाल पिपरद
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति

क्र. -1973 दि. - 8-9-22

प्रतिलिपि–

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भानपुर की ओर सूचनार्थ अग्रेषित।
4. श्री राजेश मीणा आत्मज श्री नारायण मीणा निवासी– भडेली जिला सीहोर की ओर सूचनार्थ प्रेषित।

sd
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 08.08.2022 को परिक्षेत्र सहायक वृत्त भोपाल की **बीट**– गोल कक्ष कमांक – पी.एफ. 224 में श्री कमलेश आ. धन्नालाल निवासी– बोदाखो जिला भोपाल के द्वारा सूचना दी गई कि उनकी **गाय** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 08.08.2022 को मारा गया जिससे उनकी **गाय** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भोपाल को दिनांक 11.08.2022 को दी गई। परिक्षेत्र सहायक भोपाल के द्वारा घटना स्थल की जॉच दिनांक 11.08.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **गाय** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी बाघ द्वारा ही मारा गया।

परिक्षेत्र सहायक भोपाल के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिए 10000/–रू. ( दस हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/30..... भोपाल, दिनांक 12.9.2022

श्री कमलेश आ. धन्नालाल निवासी– बोदाखो जिला भोपाल की **गाय** को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 8000/– (आठ हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 56 .....अनुक्रमांक 30..... पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

कमांक 2003 भोपाल दिनांक 12/9/2022

प्रतिलिपिः–

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भोपाल की ओर सूचनार्थ अग्रेषित।
4. श्री कमलेश आ. धन्नालाल निवासी– बोदाखो जिला भोपाल की ओर सूचनार्थ प्रेषित ।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 31.08.2022 को परिक्षेत्र सहायक वृत्त भोपाल की **बीट**– मेंडोरा कक्ष कमांक – पी.एफ. 232 में श्री बस्तीराम निवासी– चीचली जिला भोपाल के द्वारा सूचना दी गई कि उनकी **बकरी** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 31.08.2022 को मारा गया जिससे उनकी **बकरी** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भोपाल को दिनांक 02.09.2022 को दी गई। परिक्षेत्र सहायक भोपाल के द्वारा घटना स्थल की जॉच दिनांक 02.09.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **बकरी** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **बकरी** को हिंसक वन्यप्राणी बाघ द्वारा ही मारा गया।

परिक्षेत्र सहायक भोपाल के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **बकरी** के लिए 3000/–रू. ( तीन हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 31 भोपाल, दिनांक 19.9.2022

श्री बस्तीराम निवासी– चीचली जिला भोपाल की **बकरी** को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 3000/– (तीन हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 56 अनुकमांक 31 पर अंकित की गयी है।

आदेश प्रति
अगो 2075

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

दि 19-9-2022

प्रतिलिपिः–

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भोपाल की ओर सूचनार्थ अग्रेषित।
4. श्री बस्तीराम निवासी– चीचली जिला भोपाल की ओर सूचनार्थ प्रेषित ।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरण:–

दिनांक 09.09.2022 को परिक्षेत्र सहायक वृत्त **समर्धा** की **बीट– उत्तर समर्धा** कक्ष कमांक– आरएफ–170 में श्री महेश सिंह यादव आत्मज श्री नन्दराम यादव निवासी–समर्धा के द्वारा सूचना दी गई कि उनके **बैल** को हिंसक वन्यप्राणी तेन्दुआ के द्वारा दिनांक 09.09.2022 को मारा गया जिसारो उनके **बैल** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक समर्धा को दिनांक 09.09.2022 को दी गई। परिक्षेत्र सहायक समर्धा के द्वारा घटना स्थल की जॉच दिनांक 09.09.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **बैल** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **बैल** को हिंसक वन्यप्राणी **तेन्दुआ** द्वारा ही मारा गया।

परिक्षेत्र सहायक **समर्धा** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **बैल** के लिए 11000/–रू. (ग्यारह हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 32 भोपाल, दिनांक 26.9.2022

श्री श्री महेश सिंह यादव आत्मज श्री नन्दराम यादव निवासी–समर्धा के **बैल** को हिंसक वन्यप्राणी **तेन्दुआ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 9000/– (नौ हजार रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पत्रों के पृष्ठ कमांक 57 अनुक्रमांक 32 पर अंकित की गयी है।

(शिवपाल पिपरदे)
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति
कमांक 2164 भोपाल दिनांक 26.9.2022

प्रतिलिपि:–

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक समर्धा की ओर सूचनार्थ अग्रेषित।
4. श्री महेश सिंह यादव आत्मज श्री नन्दराम यादव निवासी–समर्धा की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

C:\Users\ANIL\Desktop\Amit typing\maveshi letter.doc

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः—

दिनांक 19.08.2022 को परिक्षेत्र सहायक वृत्त भोपाल की **बीट** मेंडोरा के कक्ष कमांक पी.एफ. 232 में श्री नारायण आ. शिवचरण मीणा निवासी— ग्राम चीचली तहसील हुजूर, जिला भोपाल की **बछिया** को हिंसक वन्यप्राणी बाघ के द्वारा मारकर खाया गया। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भोपाल को दिनांक 27.08.2022 को दी गई। परिक्षेत्र सहायक वृत्त भोपाल के द्वारा घटना स्थल की जॉच दिनांक 27.08.2022 को की गयी।

स्थल का पचनामा, गवाहों के बयान, **बछिया** के फोटोग्राफ लिये गये एवं नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये, एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **बछिया** को हिंसक वन्यप्राणी बाघ द्वारा मारा गया ।

परिक्षेत्र सहायक भोपाल के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **बछिया** के लिये रूपये 7000/—(सात हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15—13/07/10—2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल, दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/32.....  भोपाल, दिनांक 26.9.2022

श्री नारायण आ. शिवचरण मीणा निवासी— ग्राम चीचली तहसील हुजूर, जिला भोपाल की **बछिया** को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाने के कारण क्षतिपूर्ति राशि रूपये 7000/— (सात हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022—23 बजट मद 10—2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 57..... अनुकमांक 33.... पर अंकित की गयी है।

आदेशप्रति

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

कमांक 2172.....  भोपाल, दिनांक 26.9.2022

प्रतिलिपिः—

1. श्रीमान वनमण्डलाधिकारी महोदय सामान्य वनमण्डल भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भोपाल की ओर सूचनार्थ अग्रेषित।
4. श्री नारायण आ. शिवचरण मीणा निवासी— ग्राम चीचली तहसील हुजूर, जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 19.08.2022 को परिक्षेत्र सहायक वृत्त भोपाल की **बीट** मेंडोरा के कक्ष क्रमांक पी.एफ. 232 में श्री नारायण आ. शिवचरण मीणा निवासी– ग्राम चीचली तहसील हुजूर, जिला भोपाल की **बछिया** को हिंसक वन्यप्राणी बाघ के द्वारा मारकर खाया गया। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भोपाल को दिनांक 27.08.2022 को दी गई। परिक्षेत्र सहायक वृत्त भोपाल के द्वारा घटना स्थल की जाँच दिनांक 27.08.2022 को की गयी।

स्थल का पचनामा, गवाहों के बयान, **बछिया** के फोटोग्राफ लिये गये एवं नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये, एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **बछिया** को हिंसक वन्यप्राणी बाघ द्वारा मारा गया ।

परिक्षेत्र सहायक भोपाल के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **बछिया** के लिये रूपये 7000/–(सात हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल, दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/33.... भोपाल, दिनांक 26.9.2022

श्री नारायण आ. शिवचरण मीणा निवासी– ग्राम चीचली तहसील हुजूर, जिला भोपाल की **बछिया** को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाने के कारण क्षतिपूर्ति राशि रूपये 7000/– (सात हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 57 अनुकमांक 33 पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

कमांक 2172..... भोपाल, दिनांक 26.9.2022

प्रतिलिपिः–

1. श्रीमान वनमण्डलाधिकारी महोदय सामान्य वनमण्डल भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भोपाल की ओर सूचनार्थ अग्रेषित।
4. श्री नारायण आ. शिवचरण मीणा निवासी– ग्राम चीचली तहसील हुजूर, जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

o/c

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरण:–

दिनांक 05.09.2022 को परिक्षेत्र सहायक वृत्त भोपाल की **बीट**– गोल कक्ष कमांक – पी.एफ. 220 में श्री गोपीलाल आ. भावसिह निवासी– केकडिया जिला भोपाल के द्वारा सूचना दी गई कि उनकी **बैल** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 05.09.2022 को मारा गया जिससे उनकी **बैल** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भोपाल को दिनांक 07.09.2022 को दी गई। परिक्षेत्र सहायक भोपाल के द्वारा घटना स्थल की जॉच दिनांक 07.09.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **बैल** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नज़रिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **बैल** को हिंसक वन्यप्राणी बाघ द्वारा ही मारा गया।

परिक्षेत्र सहायक भोपाल के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **बैल** के लिए 15000/–रू. ( पन्द्रह हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश पत्र

आदेश कमांक/ 34 भोपाल, दिनांक 27-9-2022

श्री गोपीलाल आ. भावसिंह निवासी– केकडिया जिला भोपाल की **बैल** को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 12500/– (बारह हजार पांच सौ रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 57 अनुकमांक 34 पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

प्रतिलिपि:– 2202 दि 27-9-2022

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भोपाल की ओर सूचनार्थ अग्रेषित।
4. श्री गोपीलाल आ. भावसिंह निवासी– केकडिया जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

D/C

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

**प्रकरण का संक्षिप्त विवरण:–**

दिनांक 11.09.2022 को परिक्षेत्र सहायक वृत्त **समर्धा** की **बीट– दक्षिण समर्धा** कक्ष कमांक– आरएफ–आरएफ–180 में श्री विनोद यादव आत्मज श्री कालूराम यादव निवासी–समर्धा के द्वारा सूचना दी गई कि उनकी **गाय** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 11.09.2022 को मारा गया जिससे उनके **गाय** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक समर्धा को 11/9/2022 को दी गई। परिक्षेत्र सहायक समर्धा के द्वारा घटना स्थल की जॉच दिनांक 11.09.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **गाय** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा ही मारा गया।

परिक्षेत्र सहायक **समर्धा** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिए 12000/–रू. (बारह हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 35 भोपाल, दिनांक 6/10/22

श्री विनोद यादव आत्मज श्री कालूराम यादव निवासी–समर्धा के **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 12000/–(बारह हजार रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक .....

.....अनुक्रमांक ..... पर अंकित की गयी है।

(शिवपाल पिपरदे)
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति

प्रतिलिपि कमांक – 2281 भोपाल दि. 6/10/22

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक समर्धा की ओर सूचनार्थ अग्रेषित।
4. श्री विनोद यादव आत्मज श्री कालूराम यादव निवासी–समर्धा की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 13.09.2022 को परिक्षेत्र सहायक वृत्त **समर्धा** की बीट– दक्षिण समर्धा का कर्मचा– आरएफ–181 में श्री मंगल सिंह यादव आत्मज श्री महेश यादव निवासी–समर्धा के द्वारा सूचना दी गई कि उनके **बछिया (गाय)** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 13.09.2022 को मारा गया जिससे उनको **बैल** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक समर्धा को 13/9/2022 को दी गई। परिक्षेत्र सहायक समर्धा के द्वारा घटना स्थल की जाँच दिनांक 13.09.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **बछिया (गाय)** के फोटोग्राफ लिये गये बीट से घटनास्थल ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **बछिया (गाय)** को हिंसक वन्यप्राणी बाघ द्वारा ही मारा गया।

परिक्षेत्र सहायक **समर्धा** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत बछिया (गाय) के लिए 12000/–रू. (बारह हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/16–13/07/10.2, दिनांक 20/07/2010 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के आदेश कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों का उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/36 भोपाल दिनांक 6/10/22

श्री मंगल सिंह यादव आत्मज श्री महेश यादव निवासी–समर्धा की बछिया (गाय) को हिंसक वन्यप्राणी **बाघ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 10000/– (दस हजार रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनेत्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति की प्रति के पृष्ठ कमांक 58 अनुक्रमांक 36 पर अंकित की गयी है।

आदेश प्रति

कमांक 2283

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

भोपाल, दिनांक 6/10/2022

प्रतिलिपिः–

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक समर्धा की ओर सूचनार्थ अग्रेषित।
4. श्री मंगल सिंह यादव आत्मज श्री महेश यादव निवासी–समर्धा की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरण:–

दिनांक 19/09/2022 को परिक्षेत्र सहायक वृत्त समर्धा की बीट– प्रेमपुरा रक्षा क्रमांक– आरएफ–पी.एफ.–195 में श्री बलबीर यादव आत्मज श्री गोपीलाल यादव निवासी–प्रेमपुरा के द्वारा सूचना दी गई कि उनके **भैंस** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 18/9/2022 को मारा गया जिससे उनके **भैंस** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक समर्धा को 19/9/2022 को दी गई। परिक्षेत्र सहायक समर्धा के द्वारा घटना स्थल की जाँच दिनांक 19/9/2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **भैंस** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **भैंस** को हिंसक वन्यप्राणी **बाघ** द्वारा ही मारा गया।

परिक्षेत्र सहायक **समर्धा** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **भैंस** के लिए 15000/–रू. (पंद्रह हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

भोपाल, दिनांक 6/10/22

आदेश कमांक/37.....

श्री बलबीर यादव आत्मज श्री गोपीलाल यादव निवासी–प्रेमपुरा की **भैंस** को हिंसक वन्यप्राणी **बाघ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 12500/–(बारह हजार पांच सौ रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनगत 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक .....अनुक्रमांक ..... पर अंकित की गयी है।

(शिवपाल सिंपरदे)
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति

प्रतिलिपि:– क्रमांक– 2285 भोपाल दिनांक 6/10/2022

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक समर्धा की ओर सूचनार्थ अग्रेषित।
4. श्री बलबीर यादव आत्मज श्री गोपीलाल यादव निवासी–प्रेमपुरा की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

C:\Users\ASUS\Desktop\Amit typing\mavoshi letter.doc

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरण:–

दिनांक 08.10.2022 को परिक्षेत्र सहायक वृत्त समर्धा की **बीट**– दक्षिण समर्धा कक्ष कमांक – आर.एफ. 179 में श्री बलवीर सिंह आ. हीरालाल निवासी– समर्धा जंगल जिला भोपाल के द्वारा सूचना दी गई कि उनकी **भैंस** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 08.10.2022 को मारा गया जिससे उनकी **भैंस** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भोपाल को दिनांक 08.10.2022 को दी गई। परिक्षेत्र सहायक समर्धा के द्वारा घटना स्थल की जॉच दिनांक 08.10.2022 को की गयी।

स्थल का पचनामा, गवाहों के बयान, मृत **भैंस** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **भैंस** को हिंसक वन्यप्राणी बाघ द्वारा ही मारा गया।

परिक्षेत्र सहायक समर्धा के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **भैंस** के लिए 25000/–रू. ( पच्चीस हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

भोपाल, दिनांक 19-10-22

आदेश कमांक/ 39

श्री बलवीर सिंह आ. हीरालाल निवासी– समर्धा जंगल जिला भोपाल की **भैंस** को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 16000/– (सोलह हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 58 अनुकमांक 38 पर अंकित की गयी है।

शिवपाल पिपरेदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति
क्र.-2392 दि. - 19-10-22

प्रतिलिपि–

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक समर्धा की ओर सूचनार्थ अग्रेषित।
4. श्री बलवीरसिंह आ. हीरालाल निवासी– समर्धा जंगल जिला भोपाल की ओर सूचनार्थ प्रेषित ।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरण:–

दिनांक 22.09.2022 को परिक्षेत्र सहायक वृत्त भोपाल की **बीट**– मेंडोरा कक्ष कमांक – पी.एफ. 232 में श्री बागमल आ. फूलसिंह निवासी– चिचली जिला भोपाल के द्वारा सूचना दी गई कि उनकी **बछिया** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 22.09.2022 को मारा गया जिससे उनकी **बछिया** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भोपाल को दिनांक 02.10.2022 को दी गई। परिक्षेत्र सहायक भोपाल के द्वारा घटना स्थल की जॉच दिनांक 02.10.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **बछिया** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **बछिया** को हिंसक वन्यप्राणी बाघ द्वारा ही मारा गया।

परिक्षेत्र सहायक भोपाल के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **बछिया** के लिए 6000/–रू. ( छः हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 39 भोपाल, दिनांक 1-11-22

श्री बागमल आ. फूलसिंह निवासी– चिचली जिला भोपाल की **बछिया** को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 6000/– (छः हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 58 अनुकमांक 39 पर अंकित की गयी है।

आदेशकर्ता

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

प्रतिलिपि– 2507 1-11-2022

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भोपाल की ओर सूचनार्थ अग्रेषित।
4. श्री बागमल आ. फूलसिंह निवासी– चिचली जिला भोपाल की ओर सूचनार्थ प्रेषित ।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

**प्रकरण का संक्षिप्त विवरणः–**

दिनांक 15.10.2022 को वनपरिक्षेत्र समर्धा के अंतर्गत आने वाले राजस्व क्षेत्र मैनिट केम्पस भोपाल में श्री विजय कुमार सौंधिया आ. गंगाराम सौंधिया निवासी– मैनिट केम्पस जिला भोपाल के द्वारा सूचना दी गई कि उनकी **गाय** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 05.10.2022 को मारा गया जिससे उनकी **गाय** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भोपाल को दिनांक 05.10.2022 को दी गई। परिक्षेत्र सहायक भोपाल के द्वारा घटना स्थल की जॉच दिनांक 05.10.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **गाय** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी बाघ द्वारा ही मारा गया।

परिक्षेत्र सहायक भोपाल के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिए 20000/–रू. ( बीस हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 40 भोपाल, दिनांक 1-11-22

श्री विजय कुमार सौंधिया आ. गंगाराम सौंधिया निवासी– मैनिट केम्पस जिला भोपाल की **गाय** को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 20000/– (बीस हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 59 अनुकमांक 40 पर अंकित की गयी है।

आदेशपूर्ति

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

प्रतिलिपिः– 2510 1-11-2022

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भोपाल की ओर सूचनार्थ अग्रेषित।
4. श्री विजय कुमार सौंधिया आ. गंगाराम सौंधिया निवासी– मैनिट केम्पस जिला भोपाल की ओर सूचनार्थ प्रेषित ।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

D:\ORDER KILL\Order\Maveshi Order.doc

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

**प्रकरण का संक्षिप्त विवरणः–**

दिनांक 12.10.2022 को परिक्षेत्र सहायक वृत्त समर्धा की **बीट**– प्रेमपुरा कक्ष कमांक – पी.एफ. 195 में श्री लालराम आ. निर्भयसिंह निवासी– प्रेमपुरा जिला भोपाल के द्वारा सूचना दी गई कि उनके **पाडा** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 12.10.2022 को मारा गया जिससे उनके **पाडा** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक समर्धा को दिनांक 13.10.2022 को दी गई। परिक्षेत्र सहायक समर्धा के द्वारा घटना स्थल की जाँच दिनांक 13.10.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **पाडा** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **पाडा** को हिंसक वन्यप्राणी बाघ द्वारा ही मारा गया।

परिक्षेत्र सहायक समर्धा के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **पाडा** के लिए 8000/–रू. ( आठ हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 41 भोपाल, दिनांक 3.11.2022

श्री लालराम आ. निर्भयसिंह निवासी– प्रेमपुरा जिला भोपाल का **पाडा** को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 7000/– (सात हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 59 .....अनुकमांक 41 पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति

प्रतिलिपिः– 2532 3/11/2022

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक समर्धा की ओर सूचनार्थ अग्रेषित।
4. श्री लालराम आ. निर्भयसिंह निवासी– प्रेमपुरा जिला भोपाल की ओर सूचनार्थ प्रेषित ।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 14.10.2022 को परिक्षेत्र सहायक वृत्त समर्धा की **बीट**– उत्तर समर्धा के कक्ष कमांक – आर.एफ. 170 में श्री अतरसिंह आ. हीरालाल निवासी– समर्धा जिला भोपाल के द्वारा सूचना दी गई कि उनके **बछडा** को हिंसक वन्यप्राणी तेन्दुआ के द्वारा दिनांक 14.10.2022 को मारा गया जिससे उनका **बछडा** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक समर्धा को दिनांक 14.10.2022 को दी गई। परिक्षेत्र सहायक समर्धा के द्वारा घटना स्थल की जॉच दिनांक 14.10.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **बछडा** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **बछडा** को हिंसक वन्यप्राणी तेन्दुआ द्वारा ही मारा गया।

परिक्षेत्र सहायक समर्धा के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **बछडा** के लिए 6000/–रू. ( छः हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 42 भोपाल, दिनांक 3/11/2022

श्री अतरसिंह आ. हीरालाल निवासी– समर्धा जिला भोपाल का **बछडा** को हिंसक वन्यप्राणी तेन्दुआ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 6000/– (छः हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 59 .....अनुकमांक 42 पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति

प्रतिलिपिः– 2530 3/11/22

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक समर्धा की ओर सूचनार्थ अग्रेषित।
4. श्री अतरसिंह आ. हीरालाल निवासी– समर्धा जिला भोपाल की ओर सूचनार्थ प्रेषित ।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरण:–

दिनांक 16.10.2022 को परिक्षेत्र सहायक वृत्त समर्धा की **बीट**– प्रेमपुरा कक्ष कमांक – आर.एफ. 168 में श्री सुमित आ. मगनलाल निवासी– प्रेमपुरा जिला भोपाल के द्वारा सूचना दी गई कि उनकी **भैंस** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 16.10.2022 को मारा गया जिससे उनकी **भैंस** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक समर्धा को दिनांक 18.10.2022 को दी गई। परिक्षेत्र सहायक समर्धा के द्वारा घटना स्थल की जॉच दिनांक 18.10.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **भैंस** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **भैंस** को हिंसक वन्यप्राणी बाघ द्वारा ही मारा गया।

परिक्षेत्र सहायक समर्धा के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **भैंस** के लिए 10000/–रू. ( दस हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 43 भोपाल, दिनांक 3.11.2022

श्री सुमित आ. मगनलाल निवासी– प्रेमपुरा जिला भोपाल की **भैंस** को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 8000/– (आठ हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 59 अनुकमांक 43 पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

3/4/2/प्रति

2534
3/11/22

प्रतिलिपि:–

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक समर्धा की ओर सूचनार्थ अग्रेषित।
4. श्री सुमित आ. मगनलाल निवासी– प्रेमपुरा जिला भोपाल की ओर सूचनार्थ प्रेषित ।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

**प्रकरण का संक्षिप्त विवरण:–**

दिनांक 19/10/2022 को परिक्षेत्र सहायक वृत्त भानपुर की बीट– भानपुर कक्ष क्रमांक– आर.एफ–214 में श्री धन सिंह आत्मज श्री रामलाल निवासी–ग्राम बावडीखेडा जिला भोपाल के द्वारा सूचना दी गई कि उनके **भैंस** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 19/10/2022 को मारा गया जिससे उनके **भैंस** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भानपुर को 19/10/2022 को दी गई। परिक्षेत्र सहायक भानपुर के द्वारा घटना स्थल की जांच दिनांक 20/10/2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **भैंस** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह देखे किये गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **भैंस** को हिंसक वन्यप्राणी **बाघ** द्वारा ही मारा गया।

परिक्षेत्र सहायक **भानपुर** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत भैंस के लिए 8000/–रू. (आठ हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

भोपाल, दिनांक 4.11.2022

आदेश कमांक/44

श्री धन सिंह आत्मज श्री रामलाल निवासी–ग्राम बावडीखेडा जिला भोपाल की **भैंस** को हिंसक वन्यप्राणी **बाघ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 8000/–(आठ हजार रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 अयोजनागत 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पत्रों के पृष्ठ कमांक 60 अनुक्रमांक 44 पर अंकित की गयी है।

आदेशानुसार

(शिवपाल सिंह परिहार)
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

प्रतिलिपि– 2563 / 4-11-2022

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भानपुर की ओर सूचनार्थ अग्रेषित।
4. श्री धन सिंह आत्मज श्री रामलाल निवासी–ग्राम बावडीखेडा जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

C:\Users\ANIL\Desktop\Amit typing\mayeshi letter.doc

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

**प्रकरण का संक्षिप्त विवरणः–**

दिनांक 15/10/2022 को परिक्षेत्र सहायक वृत्त– भानपुर की **बीट**– भानपुर के कक्ष कमांक – आर.एफ. 219 में श्री एकल सिंह आत्मज श्री धन सिंह ग्राम केकडिया जिला भोपाल के द्वारा सूचना दी गई कि उनके **भैंस** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 15.10.2022 को मारा गया जिससे उनका **भैंस** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भानपुर को दिनांक 15/10/2022 को दी गई। परिक्षेत्र सहायक भानपुर के द्वारा घटना स्थल की जॉच दिनांक 17/10/2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **भैंस** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **भैंस** को हिंसक वन्यप्राणी बाघ द्वारा ही मारा गया।

परिक्षेत्र सहायक भानपुर के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **भैंस** के लिए 8000/–रू. ( आठ हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 45 भोपाल, दिनांक 9.11.2022

श्री एकल सिंह आत्मज श्री धन सिंह ग्राम केकडिया जिला भोपाल का **भैंस** को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 8000/– (आठ हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 60 अनुकमांक 45 पर अंकित की गयी है।

आदेश प्रति

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

प्रतिलिपिः–

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भानपुर की ओर सूचनार्थ अग्रेषित।
4. श्री एकल सिंह आत्मज श्री धन सिंह ग्राम केकडिया जिला भोपाल की ओर सूचनार्थ प्रेषित ।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 01/11/2022 को परिक्षेत्र सहायक वृत्त **भानपुर** की **बीट– चीचली** कक्ष क्रमांक– आर.एफ–219 में श्रीमति रहीसन बी पत्नि वहीद खान ग्राम रसूलिया तहसील हुजूर थाना रातीबड भोपाल के द्वारा सूचना दी गई कि उनके **पडिया भैंस** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 01/11/2022 को मारा गया जिससे उनके **पडिया भैंस** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भानपुर को 01/11/2022 को दी गई। परिक्षेत्र सहायक भानपुर के द्वारा घटना स्थल की जॉच दिनांक 01/11/2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **पडिया भैंस** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **पडिया भैंस** को हिंसक वन्यप्राणी **बाघ** द्वारा ही मारा गया।

परिक्षेत्र सहायक **भानपुर** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **पडिया भैंस** के लिए 15000/–रू. (पंद्रह हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

आदेश प्रति

## आदेश

आदेश कमांक/ 46 भोपाल, दिनांक 16-11-22

श्रीमति रहीसन बी पत्नि वहीद खान ग्राम रसूलिया तहसील हुजूर थाना रातीबड भोपाल की **पडिया भैंस** को हिंसक वन्यप्राणी **बाघ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 5000/–(पांच हजार रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 60 अनुक्रमांक 46 पर अंकित की गयी है।

(शिवपाल पिपरदे)
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

प्रतिलिपि: 2637 / 16-11-2022

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भानपुर की ओर सूचनार्थ अग्रेषित।
4. श्रीमति रहीसन बी पत्नि वहीद खान ग्राम रसूलिया तहसील हुजूर थाना रातीबड भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

**प्रकरण का संक्षिप्त विवरण:–**

दिनांक 08/11/2022 को परिक्षेत्र सहायक वृत्त **समर्धा** की **बीट– प्रेमपुरा** कक्ष क्रमांक– आर.एफ–168 में श्री धूप सिंह आत्मज श्री प्रेम सिंह यादव निवासी–ग्राम प्रेमपुरा थाना सूखीसेवनिया जिला भोपाल के द्वारा सूचना दी गई कि उनके **भैंस** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 08/11/2022 को मारा गया जिससे उनके **भैंस** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक समर्धा को 08/11/2022 को दी गई। परिक्षेत्र सहायक भानपुर के द्वारा घटना स्थल की जॉच दिनांक 09/11/2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **भैंस** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **भैंस** को हिंसक वन्यप्राणी **बाघ** द्वारा ही मारा गया।

परिक्षेत्र सहायक **समर्धा** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **भैंस** के लिए 10000/–रू. (दस हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 47 भोपाल, दिनांक 28/11/22

श्री धूप सिंह आत्मज श्री प्रेम सिंह यादव निवासी–ग्राम प्रेमपुरा थाना सूखीसेवनिया जिला भोपाल की **भैंस** को हिंसक वन्यप्राणी **बाघ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 8000/–(आठ हजार रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 60 अनुक्रमांक 47 पर अंकित की गयी है।

आदेशानुसार

(शिवपाल पिपरदे)
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

प्रतिलिपि– 8

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक समर्धा की ओर सूचनार्थ अग्रेषित।
4. श्री धूप सिंह आत्मज श्री प्रेम सिंह यादव निवासी–ग्राम प्रेमपुरा थाना सूखीसेवनिया जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

**प्रकरण का संक्षिप्त विवरणः–**

दिनांक 27/11/2022 को परिक्षेत्र सहायक वृत्त **भोपाल** की **बीट– गोल** कक्ष क्रमांक– पी–224 में श्री अन्दरू आत्मज श्री जोगडिया निवासी– ग्राम धौलीउमर कालापानी जिला भोपाल के द्वारा सूचना दी गई कि उनके **भैंस** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 27/11/2022 को मारा गया जिससे उनके **भैंस** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भोपाल को 27/11/2022 को दी गई। परिक्षेत्र सहायक **भोपाल** के द्वारा घटना स्थल की जाँच दिनांक 28/11/2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **भैंस** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजो का अवलोकन किया गया जिससे स्पष्ट होता है कि **भैंस** को हिंसक वन्यप्राणी **बाघ** द्वारा ही मारा गया।

परिक्षेत्र सहायक **भोपाल** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **भैंस** के लिए 20000/–रू. (बीस हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 48 भोपाल, दिनांक 7.12.2022

श्री अन्दरू आत्मज श्री जोगडिया निवासी– ग्राम धौलीउमर कालापानी जिला भोपाल की **भैंस** को हिंसक वन्यप्राणी **बाघ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 15000/–(पंद्रह हजार रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 61 अनुक्रमांक 48 पर अंकित की गयी है।

आदेश प्रति

(शिवपाल पिपरदे)
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

प्रतिलिपिः–

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भोपाल की ओर सूचनार्थ अग्रेषित।
4. श्री अन्दरू आत्मज श्री जोगडिया निवासी– ग्राम धौलीउमर कालापानी की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरण:–

दिनांक 15/11/2022 को परिक्षेत्र सहायक वृत्त **भोपाल** की **बीट– मेंडोरा** कक्ष क्रमांक– राजस्व क्षेत्र में श्री छगन लाल आत्मज श्री नन्नू लाल निवासी–चिचली के द्वारा सूचना दी गई कि उनके **गाय** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 15/11/2022 को मारा गया जिससे उनके **गाय** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भोपाल को 16/11/2022 को दी गई। परिक्षेत्र सहायक **भोपाल** के द्वारा घटना स्थल की जॉच दिनांक 21/11/2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **गाय** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा ही मारा गया।

परिक्षेत्र सहायक **भोपाल** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिए 18000/– रू (अठारह हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

भोपाल, दिनांक 7.12.22

आदेश कमांक/ 49

श्री छगन लाल आत्मज श्री नन्नू लाल निवासी–चिचली की **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 12500/–(बारह हजार पांच सौ रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक..... अनुक्रमांक ..... पर अंकित की गयी है।

(शिवपाल पिपरदे)
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति

प्रतिलिपि–

1. श्रीमान वनमण्डलाधिकारी महोदय सा.वन भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भोपाल की ओर सूचनार्थ अग्रेषित।
4. श्री छगन लाल आत्मज श्री नन्नू लाल निवासी–चिचली की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 12.11.2022 को परिक्षेत्र सहायक वृत्त– भानपुर की **बीट**– भानपुर के कक्ष कमांक –आर. एफ. 215 में भूरी बाई निवासी– ग्राम नयाखेड़ा जिला भोपाल के द्वारा सूचना दी गई कि उनकी **बैल** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 12.11.2022 को मारा गया जिससे उनकी **बैल** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भानपुर को दिनांक 13.11.2022 को दी गई। परिक्षेत्र सहायक भानपुर के द्वारा घटना स्थल की जॉच दिनांक 13.11.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **बैल** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **बैल** को हिंसक वन्यप्राणी बाघ द्वारा ही मारा गया।

परिक्षेत्र सहायक भानपुर के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **बैल** के लिए 10000/–रू. ( दस हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 52 भोपाल, दिनांक 9.12.22

भूरी बाई निवासी– ग्राम गिलदार जिला भोपाल की बैल को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 10000/– (दस हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 61 अनुकमांक 52 ..... पर अंकित की गयी है।

आदेश प्रति

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

प्रतिलिपिः–

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भानपुर की ओर सूचनार्थ अग्रेषित।
4. भूरी बाई निवासी– ग्राम नयाखेड़ा जिला भोपाल की ओर सूचनार्थ प्रेषित ।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

**प्रकरण का संक्षिप्त विवरणः–**

दिनांक 13/11/2022 को परिक्षेत्र सहायक वृत्त **समर्धा** की **बीट– उत्तर समर्धा** कक्ष क्रमांक– आरएफ–169 में श्री विजय यादव आत्मज श्री महेश यादव निवासी– समर्धा जंगल पोस्ट कोलुआखुर्द तह. हुजूर जिला भोपाल के द्वारा सूचना दी गई कि उनके **गाय** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 13/11/2022 को मारा गया जिससे उनके **गाय** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भोपाल को 14/11/2022 को दी गई। परिक्षेत्र सहायक **समर्धा** के द्वारा घटना स्थल की जॉच दिनांक 14/11/2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **गाय** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा ही मारा गया।

परिक्षेत्र सहायक **समर्धा** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिए 18000/–रू. (अठारह हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

भोपाल, दिनांक 9.12.2022

आदेश कमांक/ 61

श्री विजय यादव आत्मज श्री महेश यादव निवासी– समर्धा जंगल पोस्ट कोलुआखुर्द तह. हुजूर जिला भोपाल की **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 15000/–(पन्द्रह हजार रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 61 अनुक्रमांक 61 पर अंकित की गयी है।

(शिवपाल पिपरदे)
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेशप्रति

प्रतिलिपिः– 2871
9-12-2022

1. श्रीमान् वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक समर्धा की ओर सूचनार्थ प्रेषित।
4. श्री विजय यादव आत्मज श्री महेश यादव निवासी– समर्धा जंगल पोस्ट कोलुआखुर्द तह. हुजूर जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

C:\Users\Vnl. Desktop\Anil typing\anil\anil letter.doc

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

**प्रकरण का संक्षिप्त विवरणः–**

दिनांक 19/11/2022 को परिक्षेत्र सहायक वृत्त **समर्धा** की **बीट– दक्षिण समर्धा** कक्ष क्रमांक– आरएफ–179 में श्री डालचंद आत्मज श्री किशन लाल यादव निवासी–समर्धा जंगल पोस्ट कोलुआखुर्द तहसील हुजूर जिला भोपाल के द्वारा सूचना दी गई कि उनके **गाय** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 19/11/2022 को मारा गया जिससे उनके **गाय** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक समर्धा को 19/11/2022 को दी गई। परिक्षेत्र सहायक **समर्धा** के द्वारा घटना स्थल की जाँच दिनांक 19/11/2022 को की गयी।

स्थल का पचनामा, गवाहों के बयान, मृत **गाय** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा ही मारा गया।

परिक्षेत्र सहायक **समर्धा** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिए 6000/–रू. (छः हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुय निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 62 भोपाल, दिनांक 9.12.2022

श्री डालचंद आत्मज श्री किशन लाल यादव निवासी–समर्धा जंगल पोस्ट कोलुआखुर्द तहसील हुजूर जिला भोपाल की **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 6000/–(छः हजार रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 62 अनुक्रमांक 62 पर अंकित की गयी है।

(शिवपाल पिपरदे)
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति
क्र.-2869 दि.-9-12-22

प्रतिलिपिः–

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक समर्धा की ओर सूचनार्थ अग्रेषित।
4. श्री डालचंद आत्मज श्री किशन लाल यादव निवासी–समर्धा जंगल पोस्ट कोलुआखुर्द तहसील हुजूर जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 09.12.2022 को परिक्षेत्र सहायक वृत्त– भानपुर की बीट– समसपुरा के कक्ष कमांक – आर.एफ. 211 में श्री सुरेश मीणा आ. श्री आत्माराम निवासी– ग्राम समसपुरा जिला भोपाल के द्वारा सूचना दी गई कि उनकी गाय को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 09.12.2022 को मारा गया जिससे उनकी गाय की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भानपुर को दिनांक 16.12.2022 को दी गई। परिक्षेत्र सहायक भानपुर के द्वारा घटना स्थल की जॉच दिनांक 17.12.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत गाय के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि गाय को हिंसक वन्यप्राणी बाघ द्वारा ही मारा गया।

परिक्षेत्र सहायक भानपुर के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत गाय के लिए 8000/–रू. ( आठ हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 53 भोपाल, दिनांक 26.12.22

श्री सुरेश मीणा आ. श्री आत्माराम निवासी– ग्राम समसपुरा जिला भोपाल की गाय को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 8000/– (आठ हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 62 अनुकमांक 53 पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति
कमांक 2967 भोपाल दि. 26/12/22

प्रतिलिपिः–

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भानपुर की ओर सूचनार्थ अग्रेषित।
4. श्री सुरेश मीणा आ. श्री आत्माराम निवासी– ग्राम समसपुरा जिला भोपाल की ओर सूचनार्थ प्रेषित

Sd
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 03/12/2022 को परिक्षेत्र सहायक वृत्त **समर्धा** की **बीट– दक्षिण समर्धा** कक्ष क्रमांक– आर.एफ.–178 में श्री विश्राम सिंह आत्मज श्री नन्दराम यादव समर्धा जंगल पोस्ट–कोलुआखुर्द तह. हुजूर जिला भोपाल के द्वारा सूचना दी गई कि उनके **भैंस** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 03/12/2022 को मारा गया जिससे उनके **भैंस** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक **समर्धा** को 03/12/2022 को दी गई। परिक्षेत्र सहायक **समर्धा** के द्वारा घटना स्थल की जॉच दिनांक 03/12/2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **भैंस** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **भैंस** को हिंसक वन्यप्राणी **बाघ** द्वारा ही मारा गया।

परिक्षेत्र सहायक **समर्धा** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **भैंस** के लिए 25000/–रू. (पच्चीस हजार रूपये मात्र) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 54 भोपाल, दिनांक 28/12/22

श्री विश्राम सिंह आत्मज श्री नन्दराम यादव समर्धा जंगल पोस्ट–कोलुआखुर्द तह. हुजूर जिला भोपाल की **भैंस** को हिंसक वन्यप्राणी **बाघ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 12500/–(बारह हजार पांच सौ रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनेत्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 62 अनुक्रमांक 54 पर अकित की गयी है।

(शिवपाल पिपरदे)
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति क्रमांक 3009 28/12/22

प्रतिलिपिः–

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक **समर्धा** की ओर सूचनार्थ अग्रेषित।
4. श्री विश्राम सिंह आत्मज श्री नन्दराम यादव समर्धा जंगल पोस्ट–कोलुआखुर्द तह. हुजूर जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 19.12.2022 को परिक्षेत्र सहायक वृत्त– भानपुर की **बीट**– भानपुर के कक्ष कमांक – आर. एफ. 214 में श्रीमति रेशमा बाई पत्नि शंकरलाल निवासी– बावडीखेडा जिला भोपाल के द्वारा सूचना दी गई कि उनकी **गाय** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 19.12.2022 को मारा गया जिससे उनकी **गाय** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भानपुर को दिनांक 19. 12.2022 को दी गई। परिक्षेत्र सहायक भानपुर के द्वारा घटना स्थल की जॉच दिनांक 19.12.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **गाय** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया; पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी बाघ द्वारा ही मारा गया।

परिक्षेत्र सहायक भानपुर के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिए 10000/–रू. ( दस हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 01 भोपाल, दिनांक 6/1/2023

श्रीमति रेशमा बाई पत्नि शंकरलाल निवासी– बावडीखेडा जिला भोपाल की गाय को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 10000/– (दस हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 63 अनुकमांक 01 पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

प्रतिलिपिः– 6/1/23

1. श्रीमान वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भानपुर की ओर सूचनार्थ अग्रेषित।
4. श्रीमति रेशमा बाई पत्नि शंकरलाल निवासी– बावडीखेडा जिला भोपाल की ओर सूचनार्थ प्रेषित

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 19.12.2022 को परिक्षेत्र सहायक वृत्त– भानपुर की बीट– भानपुर के कक्ष कमांक – आर. एफ. 215 में श्री शंकर सिंह आ. सूरसिंह निवासी– नयाडेरा (पठार) जिला भोपाल के द्वारा सूचना दी गई कि उनकी गाय को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 29.12.2022 को मारा गया जिससे उनकी गाय की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भानपुर को दिनांक 29.12.2022 को दी गई। परिक्षेत्र सहायक भानपुर के द्वारा घटना स्थल की जॉच दिनांक 29.12.2022 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत गाय के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि गाय को हिंसक वन्यप्राणी बाघ द्वारा ही मारा गया।

परिक्षेत्र सहायक भानपुर के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत गाय के लिए 7000/–रू. ( सात हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/02 भोपाल, दिनांक 11/1/2023

श्री शंकर सिंह आ. सूरसिंह निवासी– नयाडेरा (पठार) जिला भोपाल निवासी– नयाडेरा (पठार) जिला भोपाल की गाय को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 7000/– (सात हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 62 अनुक्रमांक 02 पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति
120
11/1/2023

प्रतिलिपिः–

1. श्रीमान वनसंरक्षक एवं पदेन वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भानपुर की ओर सूचनार्थ अग्रेषित।
4. श्री शंकर सिंह आ. सूरसिंह निवासी– नयाडेरा (पठार) जिला भोपाल की ओर सूचनार्थ प्रेषित

Sd
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 10.01.2023 को परिक्षेत्र सहायक वृत्त– भोपाल की **बीट**– गोल के कक्ष कमांक – पी.एफ. 224 में श्री करण आ. सरलाल निवासी– धौली उमर जिला भोपाल के द्वारा सूचना दी गई कि उनकी **गाय** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 10.01.2023 को मारकर खाया गया जिससे उनकी **गाय** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भोपाल को दिनांक 10.01.2023 को दी गई। परिक्षेत्र सहायक भोपाल के द्वारा घटना स्थल की जॉच दिनांक 10.01.2023 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **गाय** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी बाघ द्वारा ही मारकर खाया गया।

परिक्षेत्र सहायक भोपाल के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिए 13000/–रू. ( तेरह हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/03..... भोपाल, दिनांक 16.1.2023

श्री करण आ. सरलाल निवासी– धौली उमर जिला भोपाल की **गाय** को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 10000/– (दस हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 63 अनुकमांक 03 पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति

क्र 190
17/1/2023

प्रतिलिपिः–

1. श्रीमान वनसंरक्षक एवं पदेन वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भोपाल की ओर सूचनार्थ अग्रेषित।
4. श्री करण आ. सरलाल निवासी– धौली उमर जिला भोपाल की ओर सूचनार्थ प्रेषित

Sd
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 06/01/2023 को परिक्षेत्र सहायक वृत्त **समर्धा** की **बीट– दक्षिण समर्धा** कक्ष क्रमांक– आर.एफ.–180 में श्री उमेश यादव आत्मज श्री बनक सिंह यादव निवासी–समर्धा जंगल पोस्ट कोलुआखुर्द जिला भोपाल के द्वारा सूचना दी गई कि उनके **गाय** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 06/01/2023 को मारा गया जिससे उनके **गाय** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक **समर्धा** को 06/01/2023 को दी गई। परिक्षेत्र सहायक **समर्धा** के द्वारा घटना स्थल की जाँच दिनांक 06/01/2023 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **गाय** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा ही मारा गया।

परिक्षेत्र सहायक **समर्धा** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिए 5000/–रू. (पांच हजार रूपये मात्र) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/04..... भोपाल, दिनांक 20.1.2023

श्री उमेश यादव आत्मज श्री बनक सिंह यादव निवासी–समर्धा जंगल पोस्ट कोलुआखुर्द जिला भोपाल की **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 5000/–(पांच हजार रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनेत्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 63 अनुक्रमांक 04 पर अंकित की गयी है।

आदेश प्रति

(शिवपाल पिपरदे)
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

क्र. 229
20/1/2023

प्रतिलिपिः–

1. श्रीमान वनसंरक्षक एवं पदेन वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक **समर्धा** की ओर सूचनार्थ अग्रेषित।
4. श्री उमेश यादव आत्मज श्री बनक सिंह यादव निवासी समर्धा जंगल पोस्ट कोलुआखुर्द जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

43 Amit Typing Maveshi Letter

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 14.01.2023 को परिक्षेत्र सहायक वृत्त– भानपुर की **बीट**– भानपुर के कक्ष कमांक – आर.एफ. 215 में श्री केरूसिंह आ. गुलाबसिंह निवासी– नया डेरा केकडिया जिला भोपाल के द्वारा सूचना दी गई कि उनकी **गाय** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 14.01.2023 को मारकर खाया गया जिससे उनकी **गाय** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भानपुर को दिनांक 14.01.2023 को स्थल का पंचनामा, गवाहों के बयान, मृत **गाय** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी बाघ द्वारा ही मारकर खाया गया।

परिक्षेत्र सहायक भानपुर के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिए 9000/–रू. (नौ हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/05 भोपाल, दिनांक 27/1/2023

श्री केरूसिंह आ. गुलाबसिंह निवासी– नया डेरा केकडिया जिला भोपाल की **गाय** को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 7500/– (सात हजार पांच सौ रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 64 अनुकमांक 05 पर अंकित की गयी है।

आदेश जारी

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

प्रतिलिपिः– ई-332 27.1.2023

1. श्रीमान वनसंरक्षक एवं पदेन वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भानपुर की ओर सूचनार्थ अग्रेषित।
4. श्री केरूसिंह आ. गुलाबसिंह निवासी– नया डेरा केकडिया जिला भोपाल की ओर सूचनार्थ प्रेषित

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

**प्रकरण का संक्षिप्त विवरणः–**

दिनांक 12/01/2023 को परिक्षेत्र सहायक वृत्त **समर्धा** की **बीट– उत्तर समर्धा** कक्ष क्रमांक– आर.एफ.–177 में श्री कल्याण सिंह यादव आत्मज श्री बालाप्रसाद यादव निवासी–प्रेमपुरा थाना सूखीसेवनिया जिला भोपाल के द्वारा सूचना दी गई कि उनके **भैंस** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 12/01/2023 को मारा गया जिससे उनके **भैंस** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक **समर्धा** को 12/01/2023 को दी गई। परिक्षेत्र सहायक **समर्धा** के द्वारा घटना स्थल की जाँच दिनांक 12/01/2023 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **भैंस** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **भैंस** को हिंसक वन्यप्राणी **बाघ** द्वारा ही मारा गया।

परिक्षेत्र सहायक **समर्धा** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **भैंस** के लिए 25000/–रू. (पच्चीस हजार रूपये मात्र) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

भोपाल, दिनांक 6/2/2023

आदेश कमांक/06

श्री कल्याण सिंह यादव आत्मज श्री बालाप्रसाद यादव निवासी–प्रेमपुरा थाना सूखीसेवनिया जिला भोपाल की **भैंस** को हिंसक वन्यप्राणी **बाघ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 16000/–(सोलह हजार रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनेत्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ क्रमांक 64 अनुक्रमांक 06 पर अंकित की गयी है।

(शिवपाल पिपरदे)
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति
433
6/2/2023

प्रतिलिपि–

1. श्रीमान वनसंरक्षक एवं पदेन वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक **समर्धा** की ओर सूचनार्थ अग्रेषित।
4. श्री कल्याण सिंह यादव आत्मज श्री बालाप्रसाद यादव निवासी–प्रेमपुरा थाना सूखीसेवनिया जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

49 Amit Typing Maveshi Letter

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

**प्रकरण का संक्षिप्त विवरणः–**

दिनांक 13/01/2023 को परिक्षेत्र सहायक वृत्त **समर्धा** की **बीट– दक्षिण समर्धा** कक्ष क्रमांक– आर.एफ.–179 में श्री वृन्दावन यादव आत्मज श्री दौलत राम यादव समर्धा जंगल पोस्ट–कोलुआखुर्द जिला– भोपाल के द्वारा सूचना दी गई कि उनके **गाय** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 13/01/2023 को मारा गया जिससे उनके **गाय** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक **समर्धा** को 13/01/2023 को दी गई। परिक्षेत्र सहायक **समर्धा** के द्वारा घटना स्थल की जॉच दिनांक 13/01/2023 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **गाय** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजो का अवलोकन किया गया जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा ही मारा गया।

परिक्षेत्र सहायक **समर्धा** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिए 5000/–रू. (पांच हजार रूपये मात्र) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/07..... भोपाल, दिनांक 6/2/2023

श्री वृन्दावन यादव आत्मज श्री दौलत राम यादव समर्धा जंगल पोस्ट–कोलुआखुर्द जिला– भोपाल की **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 5000/–(पांच हजार रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनेत्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 64.....अनुक्रमांक 07..... पर अंकित की गयी है।

(शिवपाल पिपरदे)
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति

प्रतिलिपि– 434 6/2/2023

1. श्रीमान वनसंरक्षक एवं पदेन वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक **समर्धा** की ओर सूचनार्थ अग्रेषित।
4. श्री वृन्दावन यादव आत्मज श्री दौलत राम यादव समर्धा जंगल पोस्ट–कोलुआखुर्द जिला– भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

o/c

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः—

दिनांक 29.01.2023 को परिक्षेत्र सहायक वृत्त— भानपुर की बीट— समसपुरा के कक्ष कमांक — आर.एफ. 212 में श्री केरूसिंह निवासी— नया डेरा केकडिया जिला भोपाल के द्वारा सूचना दी गई कि उनकी गाय को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 29.01.2023 को मारकर खाया गया जिससे उनकी गाय की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भानपुर को दिनांक 30.01.2023 को स्थल का पंचनामा, गवाहों के बयान, मृत गाय के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि गाय को हिंसक वन्यप्राणी बाघ द्वारा ही मारकर खाया गया।

परिक्षेत्र सहायक भानपुर के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत गाय के लिए 9000/—रू. (नौ हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15—13/07/10—2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/08

भोपाल, दिनांक 21.2.2023

श्री केरूसिंह निवासी— नया डेरा केकडिया जिला भोपाल की गाय को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 9000/— (नो हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022—23 बजट मद 10—2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 64 अनुकमांक 08 पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

प्रतिलिपिः— 581 / 21/2/23

1. श्रीमान वनसंरक्षक एवं पदेन वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भानपुर की ओर सूचनार्थ अग्रेषित।
4. श्री केरूसिंह निवासी— नया डेरा केकडिया जिला भोपाल की ओर सूचनार्थ प्रेषित

o/c वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 05.02.2023 को परिक्षेत्र सहायक वृत्त– समर्धा की **बीट**– उत्तर समर्धा के कक्ष कमांक – आर.एफ. 170 में श्री बागमल आ. पन्नालाल यादव निवासी– समर्धा जिला भोपाल के द्वारा सूचना दी गई कि उनकी **गाय** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 05.02.2023 को मारकर खाया गया जिससे उनकी **गाय** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक समर्धा को दिनांक 05.02.2023 को स्थल का पंचनामा, गवाहों के बयान, मृत **गाय** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी बाघ द्वारा ही मारकर खाया गया।

परिक्षेत्र सहायक समर्धा के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिए 16000/–रू. (सोलह हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/09..... भोपाल, दिनांक 28.2.2023

श्री बागमल आ. पन्नालाल यादव निवासी– समर्धा जिला भोपाल की **गाय** को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 10000/– (दस हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 65 अनुकमांक 09..... पर अंकित की गयी है।

आदेश प्रति

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

प्रतिलिपिः– 719 28-2-2023

1. श्रीमान वनसंरक्षक एवं पदेन वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक समर्धा की ओर सूचनार्थ अग्रेषित।
4. श्री बागमल आ. पन्नालाल यादव निवासी– समर्धा जिला भोपाल की ओर सूचनार्थ प्रेषित

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

**प्रकरण का संक्षिप्त विवरणः–**

दिनांक 13/02/2023 को परिक्षेत्र सहायक वृत्त **समर्धा** की **बीट– उत्तर समर्धा** कक्ष क्रमांक– आर.एफ.–177 में श्री बनक सिंह आत्मज श्री रामचरण यादव निवासी समर्धा पोस्ट–कोलुआखुर्द जिला भोपाल के द्वारा सूचना दी गई कि उनके **बछिया** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 13/02/2023 को मारा गया जिससे उनके **बछिया** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक **समर्धा** को 13/02/2023 को दी गई। परिक्षेत्र सहायक **समर्धा** के द्वारा घटना स्थल की जॉच दिनांक 13/02/2023 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **बछिया** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **बछिया** को हिंसक वन्यप्राणी **बाघ** द्वारा ही मारा गया।

परिक्षेत्र सहायक **समर्धा** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **बछिया** के लिए 5000/–रू. (पांच हजार रूपये मात्र) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख है एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/10..... भोपाल, दिनांक 28/2/2023

श्री बनक सिंह आत्मज श्री रामचरण यादव निवासी समर्धा पोस्ट कोलुआखुर्द जिला भोपाल की **बछिया** को हिंसक वन्यप्राणी **बाघ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 5000/–(पांच हजार रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनेत्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ क्रमांक 65 अनुक्रमांक 10 पर अंकित की गयी है।

आदेश जारी

(शिवपाल पिपरदे)
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

25/723 दि. 28/2/2023

प्रतिलिपिः–

1. श्रीमान वनसंरक्षक एवं पदेन वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक **समर्धा** की ओर सूचनार्थ अग्रेषित।
4. श्री बनक सिंह आत्मज श्री रामचरण यादव निवासी समर्धा पोस्ट–कोलुआखुर्द जिला भोपाल की ओर सूचनार्थ प्रेषित।

Sd/
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

52 Amit Typing Maveshi Letter

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरण:–

दिनांक 14/02/2023 को परिक्षेत्र सहायक वृत्त **समर्धा** की **बीट– उत्तर समर्धा** कक्ष क्रमांक– आर.एफ.–177 में श्री सूरज सिंह यादव आत्मज श्री पन्नालाल यादव पोस्ट–कोलुआखुर्द जिला भोपाल के द्वारा सूचना दी गई कि उनके **गाय** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 14/02/2023 को मारा गया जिससे उनके **गाय** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक **समर्धा** को 14/02/2023 को दी गई। परिक्षेत्र सहायक **समर्धा** के द्वारा घटना स्थल की जॉच दिनांक 14/02/2023 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **गाय** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा ही मारा गया।

परिक्षेत्र सहायक **समर्धा** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिए 8000/–रू. (आठ हजार रूपये मात्र) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश क्रमांक/ 11 भोपाल, दिनांक 6/3/2023

श्री सूरज सिंह यादव आत्मज श्री पन्नालाल यादव पोस्ट–कोलुआखुर्द जिला भोपाल की **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 6000/– (छः हजार रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनेत्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ क्रमांक 65 अनुक्रमांक 11 पर अंकित की गयी है।

(शिवपाल पिपरदे)
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

आदेश प्रति

प्रतिलिपि: क्र. 330 6/3/23

1. श्रीमान वनसंरक्षक एवं पदेन वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक **समर्धा** की ओर सूचनार्थ अग्रेषित।
4. श्री सूरज सिंह यादव आत्मज श्री पन्नालाल यादव पोस्ट–कोलुआखुर्द जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 28.02.2023 को परिक्षेत्र सहायक वृत्त– भानपुर की बीट– चीचली के कक्ष कमांक – आर.एफ. 218 में श्री प्रेमा खरते निवासी– रसूलिया जिला भोपाल के द्वारा सूचना दी गई कि उनकी गाय को हिंसक वन्यप्राणी तेन्दूआ के द्वारा दिनांक 28.02.2023 को मारकर खाया गया जिससे उनकी गाय की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक भानपुर को दिनांक 28.02.2023 को स्थल का पंचनामा, गवाहों के बयान, मृत गाय के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि गाय को हिंसक वन्यप्राणी तेन्दूआ द्वारा ही मारकर खाया गया।

परिक्षेत्र सहायक भानपुर के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत गाय के लिए 8500/–रू. (आठ हजार पांच सौ रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 12 भोपाल, दिनांक 13/3/2023

श्री प्रेमा खरते निवासी– रसूलिया जिला भोपाल की गाय को हिंसक वन्यप्राणी तेन्दूआ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 8500/– (आठ हजार पांच सौ रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 65 अनुकमांक 12 पर अंकित की गयी है।

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

प्रतिलिपिः– 917 13-3-2023

1. श्रीमान वनसंरक्षक एवं पदेन वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक भानपुर की ओर सूचनार्थ अग्रेषित।
4. श्री प्रेमा खरते निवासी– रसूलिया जिला भोपाल की ओर सूचनार्थ प्रेषित

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 20/02/2023 को परिक्षेत्र सहायक वृत्त **भोपाल** की **बीट– मेंडोरा** कक्ष क्रमांक– पी–231 में श्री बबलू मीणा आत्मज श्री नारायण मीणा ग्राम–चीचली जिला भोपाल के द्वारा सूचना दी गई कि उनके **गाय** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 20/02/2023 को मारा गया जिससे उनके **गाय** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक **भोपाल** को 20/02/2023 को दी गई। परिक्षेत्र सहायक **भोपाल** के द्वारा घटना स्थल की जॉच दिनांक 23/02/2023 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **गाय** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजो का अवलोकन किया गया जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा ही मारा गया।

परिक्षेत्र सहायक **भोपाल** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिए 12000/–रू. (बारह हजार रूपये मात्र) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2 भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश क्रमांक/13..... भोपाल, दिनांक 16.3.2023

श्री बबलू मीणा आत्मज श्री नारायण मीणा ग्राम–चीचली जिला भोपाल की **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 10000/– (दस हजार रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनेत्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 66 अनुक्रमांक 13 पर अंकित की गयी है।

आदेश प्रति

(शिवपाल पिपरदे)
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

प्रतिलिपिः–

1. श्रीमान वनसंरक्षक एवं पदेन वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक **भोपाल** की ओर सूचनार्थ अग्रेषित।
4. श्री बबलू मीणा आत्मज श्री नारायण मीणा ग्राम–चीचली जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुज नर्सरी के पास, भोपाल (म.प्र.)

प्रकरण का संक्षिप्त विवरणः–

दिनांक 01/03/2023 को परिक्षेत्र सहायक वृत्त **समर्धा** की **बीट– दक्षिण समर्धा** कक्ष क्रमांक– **पीएफ–179** में श्री सागर मल यादव आत्मज श्री हीरालाल यादव निवासी–पोस्ट कोलुआखुर्द तहसील हुजूर जिला भोपाल के द्वारा सूचना दी गई कि उनके **गाय** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 18/12/2022 को घायल किया गया। ईलाज के उपरांत उनकी **गाय** की दिनांक 01/03/2023 मृत्यु हो गयी। मवेशी मालिक द्वारा गाय की मृत्यु की जानकारी परिक्षेत्र सहायक **समर्धा** को 01/03/2023 को दी गई। परिक्षेत्र सहायक **समर्धा** के द्वारा घटना स्थल की जॉच दिनांक 01/03/2023 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **गाय** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया, जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा ही मारा गया।

परिक्षेत्र सहायक **समर्धा** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिए 6000/–रू. (छः हजार रूपये मात्र) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनाक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश क्रमांक/ 14 भोपाल, दिनांक 20.3.2023

श्री सागर मल यादव आत्मज श्री हीरालाल यादव निवासी–पोस्ट कोलुआखुर्द तहसील हुजूर जिला भोपाल की **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 5000/– (पांच हजार रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनेत्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ क्रमांक 66 अनुक्रमांक 14 पर अंकित की गयी है।

(शिवपाल पिपरदे)
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

प्रतिलिपि:– क्र. 997 20/3/23

1. श्रीमान वनसंरक्षक एवं पदेन वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक **समर्धा** की ओर सूचनार्थ अग्रेषित।
4. श्री सागर मल यादव आत्मज श्री हीरालाल यादव निवासी–पोस्ट कोलुआखुर्द तहसील हुजूर जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

**प्रकरण का संक्षिप्त विवरणः–**

दिनांक 12/03/2023 को परिक्षेत्र सहायक वृत्त **समर्धा** की **बीट– उत्तर समर्धा** कक्ष क्रमांक– आर.एफ–177 में श्री राकेश आत्मज श्री शेर सिंह यादव पोस्ट–कोलुआखुर्द तहसील हुजूर जिला भोपाल के द्वारा सूचना दी गई कि उनके **गाय** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 12/03/2023 को मारा गया जिससे उनके **गाय** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक **समर्धा** को 12/03/2023 को दी गई। परिक्षेत्र सहायक **समर्धा** के द्वारा घटना स्थल की जॉच दिनांक 12/03/2023 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **गाय** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा ही मारा गया।

परिक्षेत्र सहायक **समर्धा** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिए 12000/–रू. (बारह हजार रूपये मात्र) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश क्रमांक/ 15 भोपाल, दिनांक 21/3/2023

श्री राकेश आत्मज श्री शेर सिंह यादव पोस्ट–कोलुआखुर्द तहसील हुजूर जिला भोपाल की **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 6000/– (छः हजार रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनेत्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ क्रमांक 66 अनुक्रमांक 15 पर अंकित की गयी है।

(शिवपाल पिपरदे)
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

प्रतिलिपिः– 1045 21/3/23

1. श्रीमान वनसंरक्षक एवं पदेन वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक **समर्धा** की ओर सूचनार्थ अग्रेषित।
4. श्री राकेश आत्मज श्री शेर सिंह यादव पोस्ट–कोलुआखुर्द तहसील हुजूर जिला भोपाल की ओर सूचनार्थ प्रेषित।

Sd
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

**प्रकरण का संक्षिप्त विवरण:–**

दिनांक 16/03/2023 को परिक्षेत्र सहायक वृत्त **समर्धा** की **बीट– उत्तर समर्धा** कक्ष क्रमांक– आर.एफ–177 में श्री मोहर सिंह यादव आत्मज श्री कमल सिंह यादव पोस्ट–कोलुआखुर्द तहसील हुजूर जिला भोपाल के द्वारा सूचना दी गई कि उनके **गाय** को हिंसक वन्यप्राणी **बाघ** के द्वारा दिनांक 16/03/2023 को मारा गया जिससे उनके **गाय** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक **समर्धा** को 16/03/2023 को दी गई। परिक्षेत्र सहायक **समर्धा** के द्वारा घटना स्थल की जाँच दिनांक 416/03/2023 को की गयी।

स्थल का पंचनामा, गवाहों के बयान, मृत **गाय** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा ही मारा गया।

परिक्षेत्र सहायक **समर्धा** के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **गाय** के लिए 15000/–रू. (पंद्रह हजार रूपये मात्र) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन क्रमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश क्रमांक/16..... भोपाल, दिनांक 21/3/2023

श्री मोहर सिंह यादव आत्मज श्री कमल सिंह यादव पोस्ट–कोलुआखुर्द तहसील हुजूर जिला भोपाल की **गाय** को हिंसक वन्यप्राणी **बाघ** द्वारा मारकर खाये जाने से हुई मृत्यु के कारण क्षतिपूर्ति राशि रूपये 10000/– (दस हजार रूपये मात्र) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनेत्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ क्रमांक 56 अनुक्रमांक 16..... पर अंकित की गयी है।

(शिवपाल पिपरदे)
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

प्रतिलिपि– क्र 1043 21/3/2023

1. श्रीमान वनसंरक्षक एवं पदेन वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक **समर्धा** की ओर सूचनार्थ अग्रेषित।
4. श्री मोहर सिंह यादव आत्मज श्री कमल सिंह यादव पोस्ट–कोलुआखुर्द तहसील हुजूर जिला भोपाल की ओर सूचनार्थ प्रेषित।

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

**प्रकरण का संक्षिप्त विवरणः–**

दिनांक 15.03.2023 को परिक्षेत्र सहायक वृत्त– समर्धा की **बीट**– प्रेमपुरा के कक्ष कमांक – आर.एफ. 168 में श्री भवानी प्रसाद यादव आ. कालूराम यादव निवासी– प्रेमपुरा जिला भोपाल के द्वारा सूचना दी गई कि उनका **पाडा** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 15.03.2023 को मारकर खाया गया जिससे उनके **पाडा** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक समर्धा को दिनांक 16.03.2023 को दी गई । स्थल का पंचनामा, गवाहों के बयान, मृत **पाडा** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **पाडा** को हिंसक वन्यप्राणी बाघ द्वारा ही मारकर खाया गया।

परिक्षेत्र सहायक समर्धा के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **पाडा** के लिए 6000/–रू. (छः हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 17 भोपाल, दिनांक 28/3/2023

श्री भवानी प्रसाद यादव आ. कालूराम यादव निवासी– प्रेमपुरा जिला भोपाल के **पाडा** को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 6000/– (छः हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 66 अनुकमांक 17 पर अंकित की गयी है।

आदेश प्रति
डी-1102
28/3/2023

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

प्रतिलिपिः–

1. श्रीमान वनसंरक्षक एवं पदेन वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक समर्धा की ओर सूचनार्थ अग्रेषित।
4. श्री भवानी प्रसाद यादव आ. कालूराम यादव निवासी– प्रेमपुरा जिला भोपाल की ओर सूचनार्थ प्रेषित

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

# कार्यालय वनपरिक्षेत्राधिकारी, वनपरिक्षेत्र समर्धा, भोपाल

74 बंगला, इंदिरा निकुंज नर्सरी के पास, भोपाल (म.प्र.)

**प्रकरण का संक्षिप्त विवरणः–**

दिनांक 06.03.2023 को परिक्षेत्र सहायक वृत्त– समर्धा की **बीट**– दक्षिण समर्धा के कक्ष कमांक – आर.एफ. 179 में श्री हिम्मत यादव आ. रामसिंह यादव निवासी– प्रेमपुरा जिला भोपाल के द्वारा सूचना दी गई कि उनकी **बैल** को हिंसक वन्यप्राणी बाघ के द्वारा दिनांक 06.03.2023 को मारकर खाया गया जिससे उनकी **बैल** की मृत्यु हो गयी। मवेशी मालिक द्वारा घटना की जानकारी परिक्षेत्र सहायक समर्धा को दिनांक 06.03.2023 को स्थल का पंचनामा, गवाहों के बयान, मृत **बैल** के फोटोग्राफ लिये गये व.प्रा. के पगचिन्ह ट्रेस किया गया, नजरिया नक्शा तैयार किया गया, पशु मालिक के बयान लिये गये एवं ग्राम पंचायत का प्रमाण पत्र प्राप्त किया। उपरोक्त समस्त दस्तावेजों का अवलोकन किया गया जिससे स्पष्ट होता है कि **बैल** को हिंसक वन्यप्राणी बाघ द्वारा ही मारकर खाया गया।

परिक्षेत्र सहायक समर्धा के द्वारा प्रकरण की विवेचना उपरान्त मवेशी मालिक को मृत **बैल** के लिए 7000/–रू. (सात हजार रूपये) क्षतिपूर्ति राशि स्वीकृत किये जाने की अनुशंसा की गयी।

म0प्र0 शासन वन विभाग के आदेश कमांक/एफ/15–13/07/10–2, दिनांक 20/07/2012 द्वारा क्षतिपूर्ति राशि स्वीकृति किये जाने का उल्लेख हैं एवं म.प्र. शासन के ज्ञापन कमांक/एफ/14/2/85/10/2, भोपाल दिनांक 27/11/1999 द्वारा प्रदत्त शक्तियों को उपयोग करते हुये निम्नानुसार क्षतिपूर्ति राशि स्वीकृत की जाती है।

## आदेश

आदेश कमांक/ 18 भोपाल, दिनांक 28/3/2023

श्री हिम्मत यादव आ. रामसिंह यादव निवासी– प्रेमपुरा जिला भोपाल की **बैल** को हिंसक वन्यप्राणी बाघ द्वारा मारकर खाये जाने से हुयी मृत्यु के कारण क्षतिपूर्ति राशि रूपये 7000/– (सात हजार रूपये) स्वीकृत की जाती है। उपरोक्त व्यय वित्तीय वर्ष 2022–23 बजट मद 10–2406 आयोजनन्तर 011 वन्य प्राणी द्वारा पशु हानि की क्षतिपूर्ति अंतर्गत विकलनीय होगी। प्रस्तुत स्वीकृति के पंजी के पृष्ठ कमांक 67 अनुकमांक 18 पर अंकित की गयी है।

आदेश प्रति

शिवपाल पिपरदे
वनपरिक्षेत्राधिकारी
समर्धा भोपाल

35 1140 28/3/2023

प्रतिलिपिः–

1. श्रीमान वनसंरक्षक एवं पदेन वनमण्डलाधिकारी महोदय सा.व.म. भोपाल की ओर सूचनार्थ प्रेषित।
2. श्रीमान उप वनमण्डलाधिकारी महोदय सा.वन मण्डल भोपाल की ओर सूचनार्थ प्रेषित।
3. परिक्षेत्र सहायक समर्धा की ओर सूचनार्थ अग्रेषित।
4. श्री हिम्मत यादव आ. रामसिंह यादव निवासी– प्रेमपुरा जिला भोपाल की ओर सूचनार्थ प्रेषित

वनपरिक्षेत्राधिकारी
समर्धा भोपाल

Annexure R 1-2

# मध्यप्रदेश शासन
## नगरीय विकास एवं आवास विभाग
## मंत्रालय, भोपाल

क्रमांक 1563129/2023/18-2/2454(A) भोपाल, दिनांक 04.09.2023

प्रति,

श्री नीरज आनंद लिखार,
मुख्य नगर निवेशक,
नगर पालिक निगम, भोपाल

**विषय : कारण बताओ सूचना पत्र।**

विषयांतर्गत लेख है, कि डॉ. सुभाष सी. पाण्डेय द्वारा माननीय राष्ट्रीय हरित अधिकरण की खण्डपीठ, भोपाल के समक्ष आवेदन प्रस्तुत किए गए है। उक्त आवेदनों को माननीय राष्ट्रीय हरित अधिकरण द्वारा Original Application. No. 07/2022 (CZ) एवं 12/2022 (CZ) डॉ. सुभाष सी. पाण्डेय विरूद्ध मध्यप्रदेश शासन एवं अन्य के रूप में दर्ज किया गया है।

2. डॉ. पाण्डेय द्वारा उपरोक्तानुसार प्रस्तुत किए गए आवेदनों के दृष्टिगत आपको नगर पालिक निगम, भोपाल द्वारा उक्त प्रकरणों में सुसंगत अभिलेखों सहित अधिवक्ता श्री सचिन वर्मा से संपर्क कर आवश्यक कार्रवाई सुनिश्चित करने एवं प्रकरण में नियत तिथि पर माननीय राष्ट्रीय हरित अधिकरण के समक्ष अनिवार्य रूप से उपस्थित होने के निर्देश दिए गए थे।

3. नगर पालिक निगम, भोपाल द्वारा दिए गए निर्देशों के उपरांत भी आपके द्वारा विषयांकित प्रकरण में माननीय राष्ट्रीय हरित अधिकरण के समक्ष नगर पालिक निगम, भोपाल एवं विभाग का पक्ष उचित रूप से नहीं रखा गया और न ही उक्त प्रकरण का प्रतिरक्षण करने के संबंध में विधि के अनुरूप कोई कार्रवाई की गई। उपरोक्त के परिणामस्वरूप माननीय राष्ट्रीय हरित अधिकरण द्वारा उक्त प्रकरणों में दिनांक 18.08.2023 को प्रकरण में निम्नानुसार निर्देश दिए गए हैं :–

"we allow one month's time subject to payment of cost of Rs. 5,00,000/-. We are of the view that Chief Secretry may decide the responsible department/agency responsible for non-filing the desired affidavit and have Rs. 5 lakhs deposited within one week with Madhya Pradesh Pollution Control Board.

List these matters for further consideration on 20.09.2023 on which date Chief Secretary, Madhya Pradesh and Principal Secretary, Urban Development shall both remain present in virtual mode to assist Tribunal so that every effort is made to decide matters on that date and there may not be any occasion, due to lack of instructions, for deferment/adjuournment."

4. माननीय राष्ट्रीय हरित अधिकरण द्वारा दिए गए उपरोक्त निर्देश के दृष्टिगत प्रकरण का परीक्षण करने पर यह पाया गया, कि प्रकरण की सुनवाई दिनांक 27.07.2023 की जानकारी आपको भी दिनांक 17.08.2023 की सायं को प्राप्त हुई थी। अतः उक्त प्रकरण के प्रभारी अधिकारी होने की हैसियत से आपका यह उत्तरदायित्व था, कि आप प्रकरण की प्रत्येक सुनवाई दिनांक पर हुई कार्यवाही से अवगत रहें तथा आवश्यकता होने पर वरिष्ठ अधिकारियों को अवगत कराएं। परन्तु आप ऐसा करने में असफल रहे हैं।

5. उपरोक्तानुसार प्रकरण में उपलब्ध अभिलेखों के दृष्टिगत यह स्पष्ट होता है, कि आपके द्वारा उक्त प्रकरण में गंभीरतापूर्वक कोई कार्रवाई नहीं की गई, जिसके परिणामस्वरूप निगम एवं विभाग की छवि धूमिल हुई है। तद्नुसार आपके द्वारा किया गया उक्त कृत्य आपका अपने पदीय कर्त्तव्यों के प्रति घोर लापरवाही एवं उदासीनता का परिचायक है। साथ ही आपका यह कृत्य मध्यप्रदेश सिविल सेवा (आचरण) नियम, 1965 के नियम 3 में वर्णित प्रावधानों के विपरीत होकर कदाचरण की श्रेणी में आता है।

अतः आपके द्वारा किए गए उक्त कृत्य के दृष्टिगत क्यों न मध्यप्रदेश सिविल सेवा (वर्गीकरण, नियंत्रण तथा अपील) नियम, 1966 के नियम 10(चार) में वर्णित प्रावधानों के अंतर्गत आपकी आगामी दो वेतनवृद्धि असंचयी प्रभाव से रोक दी जाए ? उपरोक्त के संबंध में अपना उत्तर इस पत्र प्राप्ति की तिथि से 7 दिवस के भीतर अधोहस्ताक्षरकर्ता के समक्ष प्रस्तुत करना सुनिश्चित करें। यदि निर्धारित अवधि के भीतर आपका उत्तर प्राप्त नहीं हुआ, तो यह माना जाएगा, कि आपको उक्त संबंध में कुछ नहीं कहना है। तद्नुसार प्रकरण में एकपक्षीय कार्रवाई की जाएगी।

**(वी. एस. चौधरी कोलसानी)**
**उप सचिव**
**मध्यप्रदेश शासन**
**नगरीय विकास एवं आवास विभाग**
**मंत्रालय, भोपाल**

पृष्ठ. क्रमांक 1563/29/2023/18-2/2455(A) भोपाल, दिनांक 04.09.2023

प्रतिलिपि :– निम्नलिखित की ओर सूचनार्थ एवं आवश्यक कार्रवाई हेतु –

1. प्रमुख सचिव, मध्यप्रदेश शासन, नगरीय विकास एवं आवास विभाग, मंत्रालय, भोपाल।
2. प्रमुख सचिव, मध्यप्रदेश शासन, पर्यावरण विभाग, मंत्रालय, भोपाल।
3. उप सचिव, मुख्य सचिव कार्यालय, मंत्रालय, भोपाल।
4. आयुक्त, नगर पालिक निगम, भोपाल।

उप सचिव
मध्यप्रदेश शासन
नगरीय विकास एवं आवास विभाग
मंत्रालय, भोपाल

# मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई–5, अरेरा कालोनी, भोपाल
(0755) 2464428, 2466191 Fax: {0755} 2463742 e-mail: ms-mppcb@mp.gov.in

क्रमांक 221 सस/प्रनिबो/2022 भोपाल, दिनांक 04/09/2023

प्रति,

श्री बृजेश शर्मा,
क्षेत्रीय अधिकारी,
म.प्र.प्रदूषण नियंत्रण बोर्ड,
भोपाल (म.प्र.)

विषय :– पदीय दायित्वों का समुचित निर्वहन नहीं कर मध्य प्रदेश सिविल सेवा (आचरण) नियम 1965 के नियमों के उल्लंघन हेतु कारण बताओ नोटिस।

सन्दर्भ :– माननीय एनजीटी, सेन्ट्रल जोनल बेन्च भोपाल द्वारा ओए क्रमांक 07/2022 व 12/2022 (डॉ0 सुभाष सी पाण्डे विरूद्ध विरूद्ध म.प्र.शासन एवं अन्य) में दिनांक 27/07/2023 को पारित आदेश।

---

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोनल बेन्च भोपाल के समक्ष विचाराधीन ओए क्रमांक 07/2022 व 12/2022 (डॉ0 सुभाष सी पाण्डे विरूद्ध विरूद्ध म.प्र.शासन एवं अन्य) में दिनांक 27/07/2023 को पारित आदेश में आगामी सुनवाई की तिथि 18/08/2023 निर्धारित करते हुय, मुख्य सचिव की उपस्थिति नियत की गई थी । आपको इस विषय में बोर्ड अधिवक्ता द्वारा सूचित किया गया था, किन्तु आपके द्वारा इसकी सूचना प्रमुख सचिव(पर्यावरण) एवं सदस्य सचिव को नहीं दी गई, जिसके कारण सुनवाई के दौरान विषम परिस्थिति निर्मित हुई।

आपका उपरोक्त कृत्य मध्य प्रदेश सिविल सेवा (आचरण) नियम 1965 के नियम 3(2)(1) का उल्लंघन है, अतः उक्त के संबंध में क्यों न आपको मध्य प्रदेश सिविल सेवा (वर्गीकरण तथा अपील) नियम 1966 के नियम 10(4) अनुसार अनुशासनात्मक कार्यवाही करते हुये आगामी 02 वेतन वृद्धि रोके जाने संबंधी दण्ड से दण्डित किया जाये। उक्त के संबंध में आप अपना स्पष्टीकरण 15 दिवस में प्रस्तुत करें ।

कृपया अवगत हों कि आपका उत्तर अप्राप्त होने अथवा संतोषजनक नहीं पाये जाने पर बोर्ड आपके विरूद्ध अनुशासनात्मक कार्यवाही करेगा, जिसके लिये आप स्वयं जिम्मेदार होंगे।

( चन्द्र मोहन ठाकुर )
सदस्य सचिव